LOK SABHA DEBATES (English Version)

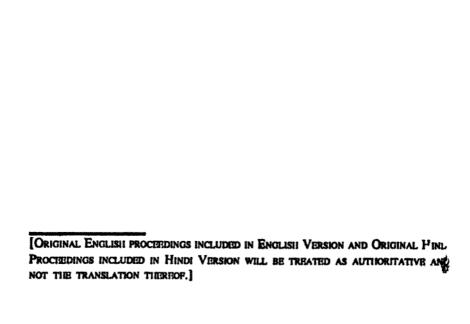
Sixth Session (Tenth Lok Sabha)



(Vol. XX contains Nos. 21 to 30)

LOK SABHA SECRETARIAT NEW DELHI

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CONTENTS

[Tenth Series Vol XX. Sixth Session, 1993/1915 (Saka)]

No 24, Monday, March 29, 1993/Chaitra 8, 1915 (Saka)

	Columns
Oral Answers to Questions:	1-38
*Starrted Question Nos. 441,443,445 and 446	1-36
Written Answers to Questions.	39-501
Starred Question Nos. 442,444 and 447 to 460	39-68
Unstarred Question Nos 4368 to 4389 and 4391 to 4597	69-561
He Starvation Deaths in Onssa, Bihar, Madhya Pradesh and some other Parts of the country due to severe drought conditions	562-601
Papers laid on the Table	602-607
Committee on Science and Technology	607
First Report and Minutes - Presented	
Rules Committee	608
(i) Third Report - Laid	
(ii) Minutes -Laid	
*Committee on Agriculture	608
Tenth Report and Minutes - Presented	

The Sign+ marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

		, Columns
Rules Committee	1	608-642
Third Re	eport	
Motion t	o adopt	
	Shri Sharad Dighe	608
	Shri George Fernandes	609-616
	Shnmatı Malını Bhattacharaya	617-620
	Shri Bhogendra Jha	620
	Shn Rupchand Pal	622
	Shri Ram Naik	62 ′
	Shri Somnath Chatterjee	623
	Shri E Ahamed	624
	Shrı Amai Datta	625
Statement by Min	ester	643-64 5
	ic Surveillance of the Telephone inister of Human Resource Deve-	
	Shri S.B Chavan	643-645
Matters Under Ru	le 377	645-651
(1)	Need to provide telecommunications link to all adminstrative headquarters of Arunchal Pradesh	645
	Shn Laeta Umbrey	
(u)	Need for renovation of Jharsu juda aerodrome and extension of air services to Western Orissa	646
	Shri Sriballav Panigrahi	

		COLUMNS
(181)	Need to provide banking credit for Welfare Schemes in Kerala	647
	Shn Kodikkumil Suresh	
(IV)	Need to ensure that crop insurance dues are paid to farmers in Gujarat	647
	Shri Chandresh Patel	
(v)	Need to clear the proposal of Bihar Government regarding drainage system at Gandak Command area Bihar	648
	Shn Shiva Sharan Sinha	
(vi)	Need to expedite the construction work of Pagladiya dam Thalkuchi Assam	649
	Shri Uddhab Barman	
(VII)	Need to amend the Registratiion Act	650
	Shn Santosh Kumar Gangwar	
(viii)	Need to have the fencing at the very 'Zero point border line between India and Bangladesh	650
	Shn Amar Roypradhan	
imachal Prac ccount) Bill	desh Appropriation (Vote on 1993	651-653
•	Motion to introduce	
•	Shn M V Chandreshekara Murthy	652
	Motion to consider	
	Shn M V Chandrashekara Murthy	652
•	Clauses 2 and 3 and 1	652
	Motion to Pass	
	Shri M V Chandrashekara Mutrhy	653

	COLUMNS
Himachal Pradesh Appropriation bill, 1993	654
Motion to introduce	
Shri M.V. Chandrashekara Murthy	654
Motion to consider	
Shri M.V. Chandrashekara Murthy	654
Clauses 2 and 3 and 1	654
Motion to Pass	
Shri M.V. Chandrashekara Murthy	655
Jammu and Kashmir Budget 1993-94 - General Discussion; Demands for Grands on Account (Jammu and Kashmir), 1993-94;	
and Supplementry Demands for Grants (Jammu and Kashmir), 1992-93	658-713
Shri Madal Lal Khurana	665-675
Shri Sudhir Sawaht	675-681
Shri George Fernandes	681-688
Shri Hannan Mollah	689-694
Shri Chitta Basu	694-698
Shri Vijoy Kumar Yadav	69 9-7 01
Prof. Prem Dhumal	701-705
Shri Surya Narayan Yadav	706-707
Shri Bolla Bulli Ramaiah	707-708
Shri Ramashray Prasad Singh	708-709
Shri M.V Chendrashekara Murthy	709-713

	Columns
Jammu and Kashmir Appropriation (Vote on Account) Bill, 1993	714-715
Motion to introduce	
Shn M.V. Chandrashekara Murthy	714
Motion to Consider	
Shri M.V. Chandrashekara Murthy	714
Clauses 2,3 and 1	714
Motion to Pass	
Shri M V. Chandrashekara Murthy	715
Jammu and Kashmir Appropriation Bill, 1993	716-721
Motion to introduce	
Shn M.V. Chandrashekara Murthy	716
Motion to Consider	
Shrl M.V. Chandrashekara Murthy	716
Clauses 2,3 and 1	716
Motion to Pass	
Shri M.V. Chandrashekara Murthy	717
Uttar Pradesh Budget 1993-94- General Discussion; Demands for Grants on Account (Uttar Pradesh), 1993-94	722-858
and Supplementary Demands for Grants (Uttar Pradesh), 1992-93	
Shri Bhagwan Shakar Rawat	763-771
Shri Rupchand Pal	771-775
Shri Rem Viles Paswan	775-820

	Columns
Shri Tej Narayan Sıngh	821-824
Shn Satya Pal Singh Yadav	825-828
Dr. Ramesh Chand Tomar	829-831
Shri Mohan Singh	832-838
Shri Yaıma Singh Yumnam	839-840
Shri Tej Sınghrao Bhosle	840-841
Shri Rajnath Sonkar Shastri	842-847
Dr. P.R. Gangwar	847-848
Shn Ram Pujan Patel	848- 8 51
Shri Astbhuja Prasad Shukla	851-853
Shri Rajendra Agnihotri	854
Shn M V. Chandrashekara Murthy	855-858
Uttar Pradesh Appropriation (Vote on Account) Bill, 1993	859-861
Motion to introduce	
Shri M.V. Chandrashekara Murthy	859
Motion to consider	
Shri M V Chandrashekara Murthy	859
Clauses 2.3 and 1	859
Motion to Pass	
Shri M.V. Chandrashekara Murthy	861
Uttar Pradesh Appropriation Bill, 1993	861-62
Motion to introduce	
Shri M.V. Chandrashekara Murthy	861

	Columns
Motion to consider	
Shn M V Chandrashekara Murthy	861
Clauses 2 3 and 1	862
Motion to Pass	
Shn M V Chandrashekara Murthy	863
Madhya Pradesh Budget 1993-94- General Discussion Demands for Grants on Account (Madhya Pradesh) 1993-94, and	
Supplementary Demands for Grants (Madhya Pradesh) 1992-93	863
and Rajasthan Budget- 1993-94- General Discussion Demands for Grants on Account (Rajasthan) 1993-94 and	
Supplementary Demands for Grants (Rajasthan) 1992-93	
Shri Guman Mal Lodha	864-894
Dr Laxmınarayan Pandeya	894-899
Shn Chandulal Chandrakar	899-903
Shrı Hannan Mollah	903-908
Prof Rasa Singh Rawat	908-912
Shn Lokanath Choudhury	913-914
Shrı Dilleep Singh Bhuria	914-917
Shri Ram Krishna Kusmaria	917 -919
Shn Dau Dayal Joshi	920-923
Shnmati Sumitra Mahajan	924-927
Shn Girdhan Lal Bhargava	927-931
Shn M V Chandrashekara Murthy	932-935

		COLUMN
Madhya Prade Bill, 1993	esh Appropriation (Vote on Account)	936-938
	Motion to introduce	
	Shri M V Chandrashekara Murthy	937
	Motion to consider	
	Shn M V Chandrashekara Murthy	937
	Dr Laxmınarayan Pandeya	937
	Clauses 2,3, and 1	937
	Motion to Pass	
	Shri M V Chandrashekara Murthy	938
Madhya Prade	sh Appropriation Bill, 1993	939-941
	Motion to introduce	
	Shri M V Chandrashekara Murthy	939
	Motion to consider	
	Shn M V Chandrashekara Murthy	939
	Clauses 2,3 and 1	939
	Motion to Pass	
	Shn M V Chandrashekara Murthy	939
Rajasthan App Bill, 1993	ropriation (Vote on Account)	942
	Motion to introduce	
	Shn M V Chandrashekara Murthy	942
	Motion to consider	
	Shri M.V. Chandrashekara Murthy	943
	Clauses 2,3 and 1	943
	Motion to Page	

	COLUMNS
Shri M.V. Chandrashekara Murthy	944
Rajasthan Appropriation Bill, 1993	94-946
Motion to introduce	
Shri M.V. Chandrashekara Murthy	944
Motion to consider	
Shri M.V. Chandrashekara Murthy	945
Clauses 2,3, and 1	945
Motion to Pass	
Shri M.V Chandrashekara Murthy	946
Uttar Pradesh State Legislature (Delegation of Powers) Biff As passed by Rajya Sabha	947- 95 3
Motion to consider	
Clauses 2,3 and 1	947
Motion to Pass	
Shri Rajesh Pilot	954
Madhy Pradesh State Legislature (Delegation of Powers) Bill As passed by Rajya Sabha	954
Motion to consider	
Clauses 2,3 and 1	954
- Motion to Pass	
Shri Rajesh Pilot	956
Rajasthan State Legislature (Delegation of Powers) Bill As passed by Rajya Sabha	955
Motion to consider	
Clauses 2,3 and 1	965
Motion to Pass	
Shri Rajesh Pilot	956

LOK SABHA DEBATES

LOK SABHA

Monday March 29 1993/Chaitra 8 1915 (Saka)

> The Lok Sabha met at Eleven of the Clock

[MR SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

[English]

Airport Facilities in Goa

- '441 SHRI HARISH NARAYAN PRABHUZANTYE Will the Minister of CIVIL AVIATION AND TOURSIM be pleased to state
- (a) the total revenues earned by the Goa airport during each of the last three years year-wise,
- (b) the amount out of it actually spent for the development of air facilities in Gao
- (c) whether the Government have formulated any comprehensive action plan for modernisation/expansion of the present airpit facilities in Gao during the Eighth Plan penod.

(d) if so the details thereof and

(e) the funds likely to be rhade available during 1993-94 and projections of revenue and expenditure during the Eighth Plan period?

THE MINISTER OF CIVIL AVIATION AND TOURSIM (SHRI GHULAM NABI AZAD) A statement is laid on the table of the Sabha

(a) The revenue earned by National Amports Authority (NAA) at Goa Airport during he last three years is as follows -

	(Rs ınlakhs)
1990-91	40 87
1991-92	65 20
1992-93	89 50

(b) A part from operational expenses of Rs 110 45 lakhs NAA has spent Rs 48 33 lakhs on capital account towards development of airport facilities at Goa during the last three years

(c) and(d) a plan has been drawn up by NAA to notify the existing terminal building and construct a new block to pervade separate blocks for domestic and international passengers. It is also proposed to expand the existing apron to accomadate two wide-bodied aircraft simultaneously instead of one

at present. In addition, provision has also been made to upgrade navigational aids and ground and safety services.

(e) The investment envisaged any NAA in the Eighth plan on development of this airport is about Rs. 11. 5 crores, including Rs. 2.75 crores in 193-94. Revenue realisation and operational expenditure of NAA during he Eighth plan period in respect of this airport have been estimated at Rs. 5.35 crores and Rs. 5.58 crores respectively.

SHRI HARISH NARYAN PARBHU ZANTYE: Sif, Gos today is one of the top-most tourist paces in the world and traffic is increasing day by day by leeps and bounds. I would like to bring to the notice of the hon. Minister, through you, that in the last twenty years, no modernication or no expansion of Airport has taken place. Over and above, there is no night landing facility. What steps, the Government is taking on war-footing? I would like to propose the hon. Minister that If he connects Gos to the major cities of India, more and more traffic will come.

In view of this, I would like to ask two questions, firstly, as there are no Might landing facilities there in Goa, what steps, the Government had taken in this regard?

Secondly, when and how modernisation will take place and when it will be completed?

And thirdly, what is the existing capacity of Arrival and Departure lounges and after the completion of the new Terminal Building, what will be the capacity? Shri Ghulam Nabi Azad: Sir, I appreciate the anxiety of the hon. Members. He had been a Minister in Gos for a very long time. And since them he had been pursuing this matter.

Sir, I agree with the hon. Member that keeping in view the traffic which we have at the moment, the Airport facilities are not upto the mark. The reason being that primarily the Airport which belongs to the navy and was meant for them, has to cater to domestic service as well. Sir, consequent to the liberalisation of policy on touriets air charter peration in October, 1991, a number of chartered flights are coming to Goa with the result that the incoming traffic from different parts of the world has increased tremendously.

Sir, keeping in view the increase in traffic. I must admit that the existing Terminal Building at Goa is inadequate.

The hon. Member has asked about the capacity. The peak occupancy at the terminal building now observe is about 200 as against the capacity of 150 passengers each at the arrival and departure lounges.

The hon. Members has mentioned that the capacity is inadequate. I agree with the hon. Member that the capacity is inadequate. Therefore, the National Airports Authority has drawn up a plan to undertake substantial expansion of the terminal building, an integrated terminal building with proposal peak capacity of 600 passengers each in the arrival and departure segments is intended to be constructed to crier to domestic and international passengers at an estimated cost of Ps.9.22 crores.

The hon. Member has asked that by that time this terminal will be competed. In 1993-94, there is a provision of Rs. 2 crores,, and tenders have already been invited; and opening up of the tenders will be by the end of April; and the work will be awarded by the end of may.

The hon. Member has also mentioned about night lending facilities and modernleation of the airport. Modernleation and development of this airport is a continuous process depending on the operational requirements of the Navy and to facilities night

operation as well as bad weather operation of commercial flights. Repairs have been undertaken of the airfield lighting system, and this will cost the Nevy approximately Rs. 1 crozs.

As for the instrument for night landinued is concerned, is already there; Non-directional Beacon is available; PAPI (precision approach path indicator) is also there

There is one problem, as far as light is concerned. Basically, this airport is meant for the Navy and sometimes they use sudued light, but the efforts are being made for the runway to put up the lights with much more intensity; and I am sure that in coming few months we will be able to Jave the full night landing facilities.

SHRI HARISH NARYAN PRABHU ZANTYE: I am happy with the answer. Our Minister is very dynamic and definitely there vitil be a further boost in the development of tourism; and I thank the hon. Minister for this.

I have not heard anything about the new airport, which is being constructed. What progress has been made so far? Today, Goa is a grand tourists attraction for everybody. If it is connected with major cities like Patna, Lucknow, Hyderabad and so on, then there will be a boost in tourism; otherwise, Patna people will have to come to Delhi to take a flight. So they have to waterous day, which is not possible. Will the hon. Minister consider to have move flights directly from the major cities of India?

SHRI GHULAM NABI AZAD: As far as the new airport at Goa is concerned, as I have aiready said, the present airport belongs to Navy. Well, in the past, some efforts were made at the request of the State Government to have a separate civilian airport. Only on the 17th September, 1992, my earlier colleague, the Minister of State for Civil Aviation, Shri M OH Farook and the Chair-

man of the National Airport Authority visited Gos and had a detailed discussion with the Chief Minister and the officials of the State Government our of thesites suggested by state Government was not considered suitable since this site was not big enough to have a airport having a runway of 12000 if. So, another site was suggested by the State Government, which was found prima facie suitable. The State Government authority promised to furnish the full details of this site. Such as land available, toporgaphical map. possible run-way orientation, etc. to enable the National Airport Authority of India to carry out the survey. The details from the State Government are still awaited.

I would like to inform the hon. Member, that whenever the State Government provide us suitable land keeping in view the topographical situation of Goa, in future we will certainly consider this issue.

As far as the hon. Member's demand for connecting Goa with rest of the country is concerned I would like to inform him that there are already connecting services i.e. Air-Bus A-300 Bombay-Goa-Bombay; B-737 Madras-Bombay-Goa; and also B-737 Delhi-Goa-Cochin.

Apart from these air taxis also operate between Goa, Bombay and Delhi.I think, keeping in view the present demand of the passengers, I do not see any reasons to have some more flights to Goa because there are connections from Madras, there are connections from Delhi, there are connections from Bombay and there are connections from Cochin. Almost from all parts of the country there are connections whereby the passengers can have connecting flights and mach Goa.

SHRI SUDHIR SAWANT: Goe is a major tourist attraction centre and along with Goe the neighbouring areas of Maharashtra also have been taken into the national circuit for

tourism If this is planned then heavy traffic is likely to come to Goa in the next five years. In fact, today the infrastructural facilities in Goa cannot look after the tourists who are coming to Goa.

Secondly, the Defence Airport is not very well utilised for catering to the needs of international tourism. Hence it is essential that the airport should be shifted somewhere also and an international airport should be built.

As far as the question of land is concerned, they have an expanse of land in Southers Maharashtra in Sindhudurg District and in North of Goa. I would thus request that while examining the site for airport, even these sites which are just one hour ride from Pangim must be considered.

My question is whether any site has been identified in Sindhudug while examining proposals for new site or in North of Goa where land is available in plenty.

SHRI GHULAM NABI AZAD: Sir, as I have already said, keeping in view the importance of Goa and also of the neighbouring tourist places including Sindhudurg, which is in the tourist circuit, in the near future we would like to improve the condition of Sindhuduring

I have already said, the present passenger capacity each of arrival and departive Gpa Airport is only 150 passengers and after the expansion of this terminal we will be having the capacity of about 600 passenger. I an sure that it will take care of the passenger both international and domestic.

Apart from this airport we are also keen and so is the State Government to have civil airport for which we are in contact with the State Government. We will try to identify a suitable place as soon as possible and we will be too happy if this is very close to

Sindhudurg so that we can take care of Sindhudurg also.

Relations with Erstwhile USSR

- *443. SHRI ANNA JOSHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether the newly independent countries of the erstwhile USSR have made offers to strengthen further the cultural...commercial and political relations with India;
- (b) if so, the broad details thereof country-wise; and
- (c) the response of the Government to such offers?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) Yes, Sir, The desire to further strengthen cultural, commercial and political relations has been mutual.

- (b) A Statement is placed on the Table of the House.
- (c) It is Government's policy to strengthen friendly and mutually beneficial relations with all the independent countries that have emerged from the former USSR.

A number of agreements have been signed/are under discussion with the newly independent countries of the former USSR with the objective of strengthening relation in different sectors, Country wise details are attached.

List of agreements signed/under consideration with the Republics of former USSR.

1. Aussia

A. Agreements signed

9	Oral Answers	CHAITRA 8	1915 (SAK	A) Oral Answers 10
(i)	Treaty of Friendship tion	and coopera-	A	AGREEMENTS SIGNED
(H)	Agreement on Trade Cooperation	and Economic	(1)	Treaty of Friendship and Cooperation
(111)	Agreement on Rupe change Rate	e-Rouble Ex-	(II)	Protocols on establishment of dip- lomatic and consular relations
(iv)	Agreement on Defe	nce Coopera-	(m)	Protocol of consultations between MEA and Foreign Ministry of Mold-
(v)	protocol on Indo-Rustations	ssian Consul-	(IV)	ova Agreement on Science and Tech-
(vi)	Agreement on Cultur	ral & Scientific		nology
	Cooperation		(v)	Agreement on Cooperation in Cul- ture Arts Education Tourism
(N)	Agreement on Inform	nation		Sports and Mass Media
(VIII)	Agreement on Cor Traffic in Narcotics	mbating Illicit	В	Agreements under consideration
(ix)	Agreement between		(1)	Agreement on Civil Aviation (already initialled)
	of Security		(II)	Aggeement on Shipping
(x)	Memorandum on S Technology	Science and	(111)	Agreement on Avoidance of Double Taxation
(xı)	Exchange of Lette Matters	rs on Trade	(W)	Agreement on establishment of Indo-Ukrainian Joint Commission
(XII)	Agreement on Esta		3 BELA A. Agree	HUS nments signed
	Indo-Russian Joint C (Note Diplomatic a relations with Russia State-containuer of t	and consular continued as	(1)	Protocols on establishment of diplomatic and consular relations
В	AGREEMENTSUNG	•	(n)	MOU on modalities of countertrade
J	ERATION	CI (OOIIOID	B Agree (ı)	ements under consideration Agreement on Trade and Economic Cooperation (already intialled)
(1)	Agreement on Civil	Aviation	(11)	Declaration on principles and Di-
(#)	Agreement on shipp	ing	(11)	rections of Cooperation
(m)	Agreement on cooper MHA and Russian In		(HI)	MOU on Defence Cooperation
		,	(nel	Agreement on Tourism

Agreement on Toursm

Agreement on Cultural Cooperation

(IV)

(v)

UKRAINE

. 2

11		29, 1993	Crai Answers 12						
(Vi) 1	Agreement on Science and Tech- nology	8.	AGREEMENTS UNDER CONSIDERATION						
(Vii)	Agreement on Civil Aviation	(i) Agreement on Science and Te							
(viii)	Agreement on Avaidence of Double Taxation	.,	nology						
(ix)	Agreement or Agriculture	(ii)	Agreement on Cultural coopera- tion						
(x)	Agreement or Technical & Eco- nomic Cooperation (ITEC)	(iii)	Agreement on evoldance of double taxation						
4. Mo	dova	(iv)	Agreement on Civil Aviation						
•	reements signed	(v)	Agreement on Technical and Economic Cooperation (ITEC)						
(i)	Deciaration on Principles and Di- rection of Cooperation	6.	GEORGIA						
(ii)	Protocols on establishment of dip- lomatic and consular relations	A.	AGREEMENTS SIGNED						
(iii)	Protocol of consulations between	(1)	Protocols on establishment of dip- lomatic and consular relations						
(iv)	MEA and Foreign Ministry of Mold- ova Agreement on Science and Tech- nology	B. AGREEMENTS UNDER CONS ERATION							
(v)	Agreement on cooperation in cul- ture, arts, education, tourism,		Agreement on Trade and Economic Cooperation						
	sports, and mass media.	7.	ESTONIA						
(v i)	Agreement on Trade and Economic Cooperation	A .	AGREEMENTS SIGNED						
(vii)	Agreement on Technical and Eco- nomic Cooperation (ITEC)		Protocols on establishment of dip- lomatic and consular relations						
5.	ARMENIA	В.	AGREEMENTS UNDER CONSIDERATION						
A.	AGREEMENTS SIGNED		Agreement on Trade and Economic Cooperation						
(1)	Protocols on establishment of dip- lomatic and consular relations	8.	LATVIA						
(ii)	Protocol on consultations between MEA and Foreign Ministry of Arme-	A.	AGREEMENTS SIGNED						
	nia		Protocols on establishment of dip- lomatic and consular relations						
(#)	Agreement on Trade and Economic Cooperation	В.	AGREEMENTS UNDER CONSIDERATION						

- 13 Oral Answers CHAITRA 8, 1915 (SAKA)
 Agreement on Trade and Economic co
 Cooperation Ge
 - 9. LITHUANIA
 - A. AGREEMENTS SIGNED

Protocols on establishment of diplomatic and consular relations

B. AGREEMENTS UNDER CONSID-ERATION

Agreement on Trade and Economic Cooperation

- 10. KYRGYZSTAN
- A. AGREEMENTS SIGNED
- Declaration of principles and directions of cooperation between the Republic of India and the Government of the Republic of Kyrovzstan.
- (ii) Agreement between the republic of India and the Government of the Republic of Kyrgyzstan on cooperation in the fields of trade, economic relations and science and technology.
- (iii) Agreement between the Republic of India and the Government of the Republic of Kyrgyzstan on cooperation in the spheres of culture, arts, education, science, mass media and sports.
- (vi) Agreement on economic and technical cooperation between the Government of the Republic of India and the Government of the Republic of Kyrgyzstan on inter-governmental commission on trade, economic, scientific and technological cooperation.
- (v) Protocol on the establishment of diplomatic relations between the Government of the Republic of the Republic of India and the Government of the Republic of Kyrgyzstan.
- (vi) Protocol on the establishment of

- KA) Oral Answers 14
 consular relations between the
 Government of the Republic of India
 and the Government of the Republic of Kyrgyzstan.
- (viii) Memorandum of Understanding between India and Kyrgyzstan on bilateral trade and economic cooperation.
 - B. AGREEMENTS UNDER CONSIDERATION
 - (i) Agreement on Civil Aviation
 - (ii) Agreement on avoidance of double taxation
 - Kazakhstan
- (A) AGREEMENTS SIGNED

science, tourism, sports and mass media.

- (iv) Agreement on economic and technical cooperation between the Government of the Republic of India and the Government of the Republic of Turkmenistan.
- Protocol on the establishment of diplomatic relations between the Government of the Republic of India and the Government of Turkmenisten
- (vi) Protocol on establishment of consular relations between the Government of the Republic of India and the Government of Turkmenistan.
- (vii) Memorandum of Understanding between the Government of the Republic of India and the Government of Turkmenistan on bilateral trade and economic cooperation.
 - B. AGREEMENTS UNDER CONSIDERATION
 - (i) Agreement on Civil Aviation.
 - (ii) Agreement on avoidance of double taxation.

13. UZBEKISTAN

15

A. AGREEMENTS SIGNED

- Agreement between the Government of Republic of India and the Government of the Republic of Uzbekistan on Trade and Economic Cooperation.
- (ii) Agreement between the Government of Republic of India and the Government of Republic of Uzbekistan on cooperation in the field of Culture.
- (iii) Agreement of Economic and Technical Cooperation between the Government of India and the Government of the Republic of Uzbekistan.
- (iv) Agreement between the Government of the Republic of India and the Government of the republic of Uzbekistan on Inter-governmental Commission on Trade, Economic, Science and Technological Cooperation.
- (v) Memorandum of Understanding between the Government of the Republic of India and the Government of the Republic of Uzbekistan on bilateral trade and Economic Cooperation
- (vi) Memorandum of Understanding in the filed of Banking between
- (i) Declaration on the basic principles and directions of inter-governmental relations between the republic of India and the Government of the Republic of Kazakhstan.
- (ii) Agreement between the Government of the Republic of India and the Government of the republic of Kazakhstan on cooperation in the fields of trade, economic relations and science and technology.
- (iii) Agreement between the Govern-

ment of the Republic of India and the Government of the Republic of Kazakhstan on cooperation in the spheres of culture, arts, education, science, mass media and sports.

- (iv) Protocol on the establishment of diplomatic relations.
- Protocol on the establishment of consular relations.
- (vi) Agreement betwen the Government of the Republic of India and the Gverment of the Republic Kazakhstan on inter-governmental commission on trade, economic, scientific and economic cooperation.
- (vii) Memorandum of Understanding between the Government of the Republic of India and the Government of the Republic of Kazakhstan on bilateral trade and economic cooperation.
 - B. AGREEMENTS UNDER CONSIDERATION
 - (i) Agreement on Civil Aviation
 - (ii) Agreement on avoidance of double taxation
- 12. TURKMENISTAN
- A. AGREEMENTS SIGNED.
- Declaration on principles and directions of cooperation between the Government of the Republic of India and the Government of the Republic of Turkmenistan.
- (ii) Agreement between the Government of the Republic of India and the Republic of Turkmenistan in trade and economic cooperation.
- (iii) Agreement between the Government of the Republic of India and the Government of the Republic of

Turkmenistan on cooperation in the spheres of culture, arts, education, the Government of the Republic of India and the Government of the Republic of Uzbekistan.

- (vii) Memorangum of Understanding on Scientific and Technological Cooperation between the Government of the Republic of India and the Government of the Republic of Uzbekistan.
- (viii) Agreement on Civil Aviation.
 - B. AGREEMENTS UNDER CONSID-ERATION:

Agreement \on avoidance of the double taxation.

14. AZERBAIJAN

AGREEMENTS SIGNED

- Memorandum of Understanding on establishment of diplomatic relations between the Government of the Republic on India and the Government of the Republic of Azxerbaijan.
- (ii) Memorandum of Understanding on establishment of Consular relations between the Government of the Republic of India and the Government of the Republic of Azerbaijan.

15 TAJIKISTAN

(A) AGREEMENTS SIGNED

- Declaration on pnnciples and the directions of cooperation between the Republic of India and the Republic of Tajikistan.
- (ii) Protocol on cooperation between the Ministry of External Affairs of the Republic of India and the Ministry of Foreign Affairs of the Republic of Tajikistan
- (iii) Agreement between the Govern-

ment of the Republic of India and the Government of the Republic of Tajikistan on trade and economic cooperation.

- (iv) Agreement on Economic and Technical cooperation between the Government of the Republic of India and the Government of the Republic of Tajikistan.
- (v) Agreement between the Government of the Republic of India and the Government of the Republic of Tajikistan on cooperation in the spheres of Culture, Arts, Education, Science, Mass Media (including Cinematography) and Sports.
- (vi) Agreement on cooperation between the Commercial Bank for Foreign Economic activity of the Republic of Tajikistan (Tajikvnesh-Economic bank) and the State Bank of India.
- B. AGREEMENTS UNDER CONSIDERATION
- (i) Agreement on civil aviation
- (ii) Agreement on avoidance of double taxation.

SHRI ANNA JOSHI: I had asked about the reaction of the Government regarding establishing relations with these newly born countries. The answer only says that it is Government's policy to strengthen friendly and mutually beneficial relations with all the independent countries that have emerged from the former USSR. That is not the exact answer I expected. I want to know what the Government has done, because there is a race among the neighbouring countries to get acquainted with them, to exploit the commercial and trade relations with them and for that they are doing so many things. I would like to know what the Indian Government has done for exploiting these relations and for that whether they are going to send delegations in the fields of trade, cultural, social and political relations, for strengthening the understanding and cooperation between the countries.

SHRI DINESH SINGH: Yes, Sir. If the hon. Member would see the statement that we have laid on the Table of the House, he will see the number of agreements that have been signed with them. They are to strengthen these relations. Merely sending a delegation does not bring everything. There has to be an agreement first. That agreement has been reached. No people are free to go and discuss and arrange for various contacts that may be possible and may be necessary.

SHRI ANNA JOSHI: An elaborate answer has been given about the different agreements these countries are having with India. I would like to know under what constraints the Government has accepted the latest rupee-roule exchange rate and whether the same rate will be taken as basic exchange rate for negotiations with those countries for trade, commerce etc.

The second part of my question is what about the dues that are due from those countries of the erstwhile USSR to the Indian companies, or Indian cooperations, industries or trade corporations?

SHRI DINESH SINGH: The exchange rate that has been negotiated and settled was for long term and short term loans that had been taken earlier. The trade will be now on free foreign exchange. There is no fixed. There is no fixed parity with the Rouble; it is in free foreign exchange.

So far as any claims that individual companies may have with any individual company in those countries, they have to negotiate with them directly. If there is any difficulty in which we could be of any assistance, we shall be glad to this so.

SHRI MANI SHANKAN AIYAR: I rise to put my supplementary in my capacity as the Hon. Speaker's nominee on the court of Visvabharati, Rabindranath Tagore's university at Santiniketan which was in its time, in the time of the freedom movement, a symbol of the Asian renaissance and which we must now make into a symbol of the

Asian resurgence. In that capacity the question I wish to put to our hon. Minister of External Affairs is whether he would be prepared to approach the Minister of Human Resource Development with a view to seeing whether the Visvabharati at Santiniketan could be made the focal point of India's educational, technical and acientific relationship with the Central Asian States; also in order to give to Vishwa Bharti the nodal responsibility for networking other institutes around the country such as the Indian Counoil of World Affairs in New Delhi, the Academy of Islamic Studies in Madras and Natura Hasan's institute at Calcutta, so that we are able to offer to the citizens especially the student citizens of the Central Asian States. opportunities for education both historical. cultural as well as scientific, economic and technological and menagement here in India.

SHRI DINESH SINGH: I entirely agree with the hon. Member and your representative on the Vishwa Bharti. If I may say so, with great respect, you have chosen a very able representative. So far as his sentiments are concerned, I entirely agree with him that Vishwa Bharti would be an excellent nodal agency for close educational, cultural contracts with the Central Asian Republics. We shall be very glad to support his idea. But, perhaps, his voice will carry more weight with the Minister of Human Resource Development than ours.

SHRI HARI KISHORE SINGH: Sir, there is a general impression that in this particular area we are lacking behind Pakistan and Iran in promoting our relationship with the people and Government of this area. May know from the hon. Minister how many of ministerial and official visits have taken place from Indian side and in how many local languages there is an arrangement for broadcast from Deihi?

SHRI DINESH SINGH: Sir, there have been many visits from those countries to india and our leaders from here to those countries. The Minister of State, Shri R.i. Bhatis and the Minister of State, Shri Salma

21

Khursheed have visited these countries. The President of Uzbekistan has been here, the President of Kazakistan has been here; the President Kyrgyzstean has been here; the President of Turkidonenistan has been here; the President of the Russian Federation has been here, the President of Tajlidstan has been here, the President of Tajlidstan has been here. So, there have been very close official contacts. What we are now aiming at is more people to people contact particularly our businessmen going there and their businessmen coming here and seeing what are the prospects of closer economic relations.

SHRI P.C. CHACKO, Sir, as stated by the hon. Minister, a number of agreements have been signed between the various States of the erstwhile Soviet Union, I congratulate the Government because in such a record time such agreements were singed between India and these States But, I am sorry to say that the problems of Indian students, studying in the enstwhile Soviet Union Republics like Lizheldstan, Kazaldstan and other States. are not being taken care of. In spite of all these agreements we have signed with the Government and also the visit of our Minister of State in the Ministry of External Affairs to some of those States, the students studying in those States are facing an uncertain future. The institutions where they are studying are not prepared to continue with the conditions when they were admitted. Will the Government see and assure that the future of the Indian students studying in the erstwhile Soviet Republics will be taken care of and their future will be assured? Will the Government also take up this matter specially with the Governments of those States

SHRI DINESH SINGH Sir, this matter has been taken up with the governments and we are continuing to do whatever is possible to assist them. The real problem is that these are students who went on their own or were sponeored by non-governmental organisations in this country.

SHRI ANNA JOSHI: But at least they were recognised by the Government.

SHRI DINESH SINGH: Who were recognised?

SHRI ANNA JOSHI: Those institutes which have sent our students abroad.

SHRI DINESH SINGH: That has nothing to do with their going there. What I was trying to submit was that Government was not in the picture in sending them there, nor did the Government take any responsibility for them. They were arrangements... (International)

Either let me State the position or you may speak, how both of us can speak simultaneously...(Interruptions)

(English)

They had gone there either on some kind of scholarships that were given by the regime that was in power at that time or on some arrangement between party to party. Both do not exist any more. The governments there are unwilling to take any responsibility for them. They went them to pay the normal fee in dollars, as would be applicable to foreign students. The Government of India cannot bear this burden. We have offered them that if they wish to come back to india. we shall facilitate their return and we shall try to find them place in our educational metitutions. If they can arrange private funding, we shall be glad to negotiate some kind of a reasonable amount for them. This is already being does. It is a situation which varies from country to country, depending upon the resources in that country and their own policy. Therefore, there is no uniform policies that we can apply, except to take them up from country, as the situation may be. But it is a very difficult question. The hardships we appreciate. It will cost us a lot of money to continue to keep them there in the present situation. Then again, the situatin there is in a flux our suggestion to them would be either to be able to arrange for some finances if there is only a short time left, otherwise to return to this country and continue their atudies here.

SHRIK, P. REDDAIAH YADAV: Sir. due to financial crisis in Russian trade, the required trade could not take place. India has got abundant quantities of tobacco and other commercial items and Russian States have got abundant crude oil. Will the hon. Minister consider to export tobacco and other commercial items against crude oil import? The crude oil also we can explore there and bring to India. In view of the financial crisis in Russian States, the trade could not develop and the tobacco farmers in Andhra Pradesh. Karnataka and other States are suffering a lot. Rupee five hundred crores worth of tobacco can be exported Will the hon. Minister consider in terms of exchange of goods rather than in terms rouble and rupee?

SHRI DINESH SINGH: Sir, private traders are free to do that.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, after the disintegration of USSR and the kind of special relationship we had them, I would like to know from the Hon. Minister whether some difficulty is arising in this relationship in the unipolar world. Similarly, we have always considered USSR as four friend, philosopher and guide regarding Kashmir issue. I would like to know from the hon. Minister whether any discussion has been held with the President of Russia regarding the veto which was reserved for us till now on the Kashmir issue. If any such discussion has been held, the hon. Minister should give details about it in the House.

SHRI DINESH SINGH: Mr. Speaker. Sir. I have already informed the House, but for the information of the hon. Member, I would like to say here that during the visit of Shri Yeltsin, the President of Russia, he had clearly stated that he did not want any division of our country and would fully cooperate with India at the international forum as was done earlier.

[English]

Cancellation of Boeing Flights of Air India

*445. SHRI MANORANJAN BHAKTA: SHRIGEORGE FERNANDES:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Air India has cancelled fifty per cent Boeing flights in early March, 1993:
- (b) if so, the main demands of the Flights engineers:
- (c) whether talks were held between the management and the flight engineers; and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d). A statement is laid on the table of the House.

- (a) Yes. Sir
- (b) The main demands of the Flight Engineers of Air India are:
 - The Flight Engineers should be given 3 stripes on his uniform and a full wing equal to that of First Officer.
 - ii) There should be a second Flight

25

- Engineer on long-haul flights that are operated with an additional Commander.
- iii) Air India should introduce the concept of integrated cockpit crew and towards this end, provide training in line with the practice followed by other international carries. Equally, management should agree on compensation for the enlarged role of the Flight Engineers.
- (c) and (d). A series of talks were held by the management in course of which management's stand has been explained as indicted below briefly:
 - i) The system of integrated crew practised by other international carries involves, the Commander. First Officer and Second Officer. The Second Officer is a licensed pilot who undertakes the task of flight engineering and progresses to become a Commander. The Flight Engineers of Air India are not licensed fivers Introduction of the suggested system in Air India would require a major change in the flying practice and cockpit procedures. It would also require technical clearence of the Director General of Civil Aviation. Further, the agreement on carrer progression with Indian Pilots Guild would need to be modified.
 - ii) In so far as the demand for a second Flight Engineer is concerned, the management has clarified that while the agreement signed in 1989 with the Indian Pilots' Guild contains a provision that the management would strive to provide a second Commander on long hauf flights, no such provision exists in the agreement signed with the

Indian Flight Engineers Association. They may include this in their charter of demands for the next round of settlement.

Oral Answers

iii) In respect of stripes on the uniform, the management, in consultation with the Indian Pilots' Guild, has offered that three stripes can be worn by the Flight Engineers, provided the design is settle mutually and normalcy is restored.

SHRI MANORANJAN: Mr. Soeaker, Sir. after the Indian Airlines' mishandling by the Management, another glanng example we find is that Air India is not only suffering monetary losses, but at the same time our tounsts inflow is reduced, and at the same time there is harassment of the passengers. Sir, the question is that any Airlines when they are working on a flight, its operation is done by the pilot as well as by the engineer. and all the time we find in the Mangement's handling that the pilots are given the benifit more and rewarded more compared to the engineering staff. That is why in the instant case, though the Minister has given some reply. I would like to know that in case their demands are accepted, what will be the monetary involvement in that which the Management is not in a position to accept: secondly, at the same time, what is the money we have already lost due to this strike?

SHRI GHULAM NABI AZAD: Sir, as far as the hon. Members first part of the question regarding monetary involvement is concerned i must till the hon Member that in accepting the first two demands of IEFA, here is no question of involvement of money because of the nature of demands. The demand have been already mentioned—the flight engineer should given three stripes on his uniform and a full, wing equal t that the First Officer. This does not involve any money. The question is, we have go take the pilots

also not confidence. I think we have already taken the IPG into confidence, and the IPG have agreed. This was on account of the efforts made by the Management. They took the IPG also into confidence and in consultation with the IPG now the Management is ready to provide them three stripes. Of course the colour and all that to be decided in consultation with the IPG.

Sir, as far as two other demands are concerned, that there should be a second flight engineer on long-haul flights that are operated with an additional Commender. Sir, some time back there was a demand from the Commenders-Pliots-that on the long-haul flights instead of one Commander, there should be two Commanders, So, an agreement was signed between the Management and the IPG that on long-haul flight which is more than nine hours, there would be two Commanders. Sir. at that point of time it was the Engineers Association which went in agreement with the Management that they would like to have only one flight engineer even on the long-haul flight and that agreement between the Management and the IFEA still exists.

As far as the third demand is concerned. the IFEA (The Indian Flight Engineers'Association) wanted that the concept of integrated training should be introduced as in the rest of the world. In the rest of the world. the flight engineer is a licensed pliot by profession and he progressively becomes a commander in due course of Item. But unfortunately in our country, the flight engineer is not a licensed pilot. So, if we have to take that resource which the other international airlines are taking, for that also we will have to take the Indian Pilots Gulid intomonfidence. An agreement on career progression in the indian Pliots Guild would need to be modified. Unless we modify that, we cannot go sheed with that.

While having discussion with the Indian

Flight Engineers Association they were told time and again—If the hon. Member would like, I can give the whole details. But then a long discussion was undertaken. I do not think there is any direct money which they are asking at the moment. We have not calculated how much it would be. That depends if we agree to those points which they are mentioning. As I have already said, one point which we have already agreed to does not involve any money.

As far as the second part which the hon. Member raised is concerned, namely about the agitation, we have incurred almost a loss of Fig. 30 crores so far.

SHRI MANORANJAN BHAKTA: Though the hon. Minister has tried to justify the action of the management or the failure of the management, even then he has accepted that there is no coordinated effort to receive this crisis. On the one hand you are saying about IPG, and on the other the Engineer because they have two separate agreements with them. When the crisis have come up, it was the duty of the management to see from both the sides in a coordinated effort, it should be resolved. It is not only Rs. 30 crores money has been lost by the country but at the same time, there is the herassment and the bad name of the Airlines.. The people will try to got to some other Airlines. in the world so many other private Airlines are also operating.

The basic point is in the *Indian Express* it was given in one of the editorials.

MR. SPEAKER: You please ask the question.

SHRI MANORANJAN BHAKTA: The question of Association strike is not for that. It is a question of engineers also, whose services have to be duly recognised it should not be only the pilots that you satisfy them but it is both the pilots and the engineers.

29

Both the pilots and the engineers join together and then only the aircrafts operate.

That is why, in the present context, i would like to know from the hon. Minister when are you going to resolve this issue because it cannot go in in interrupted? We have seen in Indian Airlines, what has happened. Ultimately the Government had to interfere. Kindly tell us, and give an assurance to the House when you are going to resolve this crisis so that these issues can be havlosen

SHRI GHULAM NABI AZAD: As I have already said, as far as the money part is concerned, that has not been raised by the flight engineers. They have raised only three demands and their demands and the management's position before the conciliation started and after the conciliation remain the same. The management has said that apart from these three stripes which they have already agreed, with regard to the additional flight engineer, the agreement with the indian Pilots Guild signed in 1989 containes the provision that the management would strive to provide a second commander on long hauf flight. Such a provision does not exist in the agreement signed by IFEA. However, they may include this. The Management has gone to this point that they may include this as a part of their charter of demands for the next round of settlement. Alternatively, this matter could be referred to NIT. National Industrial Tribunal to which the matter relating to the next wage settlement already stands referred. The wage settlement has already been referred to NIT What the management is submitting to them is that since this is already before the NIT, let this also be referred to NIT.

The management has made a number of other officers. The Chairman went to the office of IFEA and withdrew the suspension orders and also asked them to select any three members from the Board of Air India

The Chairman of Air India also went to the extent of saying that he is ready to refer this issue to a retired High Court Judge or Supreme Court Judge for conciliation.

who can negotiate on their behalf.

The Chief Labour Commissioner (Centrail) and the Regional Labour Commissioner (Central) are already seized of the matter and both of them have intervened but they have not so far reached any conclusive decision.

Apart from involving the Chief Labour Commissioner (Central) and the Regional Labour Commissioner (Central), the management wanted to settle this issue and they have taken a number of steps to settle this issue, but unfortunately they have not reached any settlement so far.

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, the Government has made all efforts to mislead the House on this queetion..... (Interruptions) This issue is more grave than simply being a privilege issue. Whatever answer he gave on this issue is misleading. He is misleading the House on the issue of strike as well as on two other issues. Her means to say that this what the officials have submitted before him. He has mentioned about long agreement and when it was brought before other pilots in 1988. they had refused. After their refusal, Mr. Raian Jetely convinced the flight engineers and made them agree. The management served administrative orders on the pilots. There after the pilots went to Court, but cold not win the case. An agreement was made with them according to which arrangements were made for paying them more salary, and raising their strength. The flight engineers accepted this after being insisted by Mr. Raian Jetley Acordingto rule, any agreement or order implemented on pilots should

be applicable to flight engineers also, but this was not done. He says that the pilots fan write it in the charter of their demands. This is great injustice and totally misleading and instead of solving the issue, this will make it more complicated. Not only the House, but the entire country is being mislead by this. It is being published that the flight engineers get a salary or Rs. 23,000. I have the pay-slip of flight engineers and with your permission. I would like to lay it on the Table. The flight engineers get the opportunity of long-haul flights for 5 to 6 times and income tax is deducted from the earnings of that period. If they get this opportunity, then it is different thing, but otherwise, the senior flight engineers, who have service of 20 years, get a salary of Rs. 10,500/- p.m. The hon. Minister is misleading the House about long-haul flights and bout integrated proof....(Interruptions)

SHRI NITISH KUMAR: Besides misleading, he is laughing also.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, please excuse me. I know that I should not take so much of time. I have got information in this regard..... (Interruptions) Let the facts come to fore..... (Interruptions)....... I have the flight operation manual with me. It contains the three regulation board for senior flight engineers and captains and the issue of three strikes is also mentioned in it.

[Translation]

I have your Boeing training manual with me. It contains details regarding system of integrated crew and a manual regarding imparting training. I have a note of 1989 in connection with your talks with the organisation, in which the fact regarding imparting training to them has been accepted. There is a note of Civil Aviation Ministry (D.G.C.A) which contains the syllabus prescribed for imparting training to them. There had been a

programme viz. Air India Flight Support programme in which flight representatives of Being had participated. There is a note in regard to that programme where by the training was declared essential. As far as the question of the Committee, which you had constituted in the month of February, is concerned, it has also mentioned that it is improper that flight engineers are not being imparted any training. On the one hand you are misleading the people of the country and on the other hand you are posing a danger to the lives of those travelling with the Air India and this House is also being misled by your officials. Therefore kindly reply to my these questions.

SHRI VILAS MUTTEMWAR: You have raised any question.

SHRI GEORGE FERNANDES: Your officials have not provided any information to you in this regard. I can well understand the problem of the hon. Minister. He may sit with me and I will solve his problem.

SHRI GHULAM NABI AZAD: We are making our utmost efforts to solve this problem. I am ready to take the help of Shri George Fernandes. I will be pleased if he does so. Because it is going to affect not only the Government but the entire tourism industry and all are worned about it. As I have told earlier, an agreement was reached in 1987. At that time this agreement was reached with pilots and I.P.G. only not with I.F.E.A. They have made this issue a base. According to the information given to me I.F.E.A. was of the view that second commander should not be provided. At that time it was advocating the cause of management that there is no need of providing second commander on long Hall pay. But in the meantime they again raised the demand, as I have already mentioned that I am not in favour of out nightly rejecting their demands. They were having a dialogue with Regional Labour Commissioner. The Ministry advised them to initiate fresh efforts in this regard before taking any concrete step. Those efforts culminated into a meeting of I P G and IFEA and this issue was decided between them So far as the issue of Long Hall flights is concerned, it cannot be done in a day's time. We will also have to take into account the number of engineers and so far as the training is concerned, we will be happy if they are promoted as commanders from Flight engineers as is being done in foreign International carners I feel that it would be beneficial for the Air India in future. So far as I know forthis, I P G will have to be taken into confidence and it is impossible to accomplish this task in a day's time. They have their own problems. There are three points. They probably may not like to merge with any other services. The officers may think that if an outsider come in between, they will be deprived of their promotions. Therefore, it is necessary that they should also agree to this proposal

SHRI NITISH KUMAR If you have any information, kindly tell otherwise there is no need to deliver a long speech

SHRI GHULAM NABI AZAD We had requested them for these three points whether this should be sent to a tribunal, a High Court or a retired Supreme Court Judge and even recently Chief Secretary, Maharashtra also made an effort and at last we requested them to allow three month's time and in very ylear words

SHRI RAM NAIK You should invite them for a discussion

SHRI GHULAM NABI AZAD No I do not want to invite them. Just now an appeal has been issued in clear words. The Chief Labour Commissioner had 3-4 meetings with the Regional Labour Commissioner of Delhi on 24th and he made an appeal to both the parties.

This issue could be referred to NIT a

This issue could be referred to NIT a Calcutta and that he would persuade the NIT to settle the issue in three months

[Translation]

[English]

We have gone to the extent of solving this matter through 3 months time found programme but I do not approve the strong action being taken by your engineers as if would not only cause inconvenience to the people but also to the Indian Air Lines

(English)

PROF K V THOMAS Sir, when Shr Ghulam Nabi Azad took charge as the Civi Aviation Minister, the Pilots of the Indian Airlines were on strike. He called the Members of the Association and this issue could be settled within one hour

Here also there is a false prestige of the management. I would like to know from the hon. Minister, instead of referring this matter to the High Court Judge or to the Tribunal whether the Minister will directly call the representatives of these engineers and I arroure he will be able to settle this issue in an hour.

SR GHULAM NABI AZAD Sir, I am in a difficult position to answer this question. When I had meetings with the Pilots of Indiar Airlines, althogh the matter was settled, bu I think there are still lot of editonals saying that the people were not interested in setting the issue and they were saying that I should not have intervened. So, having burnt the fingers in the past, I am trying that the man agement should try its best to settle the issue instead of the Minister coming into the pic ture.

PROF K V THOMAS Sir, instead o leaving it to the management, the Ministe

can settle this issue in an hour. So far, the loss to the nation is Rs. 30 crore, and the prestige of national Airlines is in trouble. This is a matter which could be settled in one hour.

SHR GHULAM NABI AZAD: If that is so and if my meeting is going to solve the problem, I have no objection in meeting the engineers.

MR. SPEAKER: Good.

SHRI E. AHAMED: Mr. Speaker, Sir. everybody has been championing the cause of the organized pilots and organized flight engineers, but nobody is taking any interest in the suffering passengers.

Last week, Sir, I had experience at Jeddah as well as at Muscat also, where I was on a tour. The Indian passengers are the only people who were suffering. Air India had suddenly cancelled their flight and our passengers had to run from piller to post at Jeddeh Airport. There was no arrangement. And what happened at Muscat? Those people who wanted to come back to their homes to celebrate the ld, they could not come and no arrangement was made for them. Our Airlines is nether having any contract with the other interactional airlines. nor does it cancel the flights sufficiently in advance. Why Air India is showing this letherpic attitude towards the interests of the passengers. So, either you fly or you do not fly but, do not make Air India and the Indian passanger a mockery in the eyes of others. in other countries.

Therefore, I would like to know from the hon. Minster, why Air India has not made any contingency plan to meet the present requirements or to meet sufficiently all the arrangements that the passengers of Indian origin may require, who are now dependent on this Airline? Therefore, I would like to have an assurance from the hon. Minister

about the sudden cancellation. 75 percent of 747 flights are not operating now and 100 per cent of Airbus A-300 are not operating. So, I would like to know as to what is the arrangement that you are going to make for the people of this country, for the passengers of this country.

MARCH 29, 1993

MR. SPEAKER: The short question is. what arrangements are being made.

SRI GHULAM NABI AZAD: As far as Gulf in general is concerned, we do not have any problem; we do not have any problem in the aircrafts which are plying to and for between the Gulf and our country because most of them do not have flight enginers: they are most modern aircraft. There are only a few of them and for those few of them. we are operating with the help of Executive Pliots.

As far as the cancellation is concerned. we have always made a contingency arrangement; nearly 700 passengers were accommodated on flights of other internetional carriers during the past one month, for those who have booked in Air India.

Terminal Facilties at Bombay and Delhi Airports

DR. LAXMINARAYAN PAN-DEYA: DR. A. PATEL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the international Ariports Authority of India had not been able to handle additional flights at Bombey and Delhi airports deposite development of terminal facilities:
- (b) if so, the invetment made so far at both the places:

- (c) the losses incurred as a result thereof; and
- (d) the action taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURIM (SHRI GHULAM NABI AZAD):
(a) International Airports Authority of India (IAAI) is presently equipped to handle the crurent traffic volume as well as any additional flights both at Bombay and Delhi Airports. However, sometimes during bunching of flights due to delays caused by weather or operational reasons, there is stran on the facilities temporarily.

- (b) IAAI have invested for construction of new terminals and provisions of other infrastructureall facilities at Delhi and Bornaby, a sum of Rs. 200.59 crores and Rs. 186.57 crores (appro) respectively upto Feburary, 1993.
 - (c) and (d) Do not arise.

[Translation]

DR. LAXMINARYAN PANDEYA: Mr Speaker, Sir, through you, I want to know from the hon. Minister whether it is true that even after providing such facilities at Bombay and Delhi airports, due to nonavilability of the Air Traffic Control facility you are unable to provide the additional facilities, the hon. Minister making any arrangements or has done anyting in this regard?

SRI GHULAM NABI AZAD: Mr. Speaker, Sir, as I have already said that there is no such problem but the funds allotted for modernatistion work in Delhi and Bombay druing the 8th Five year Plan are much more than the funds allocated during any five year plan during he lest forty years. During eighth Five Year Plan Rs. 200 crores and Rs. 240 crores will be spent for Air Traffic Control in Delhi and Bombay respectively At present.

we do not have any such problem which may cause inconvernince to our planes as well as to the passengers.

DR. LAXMINARAYAN PANDEYA: Mr. Speaker, Sir, I have not got my questions answer. I had stated that additional facilities provided by you were not being utilized in the absence of Air Traffic Control capacity. Are you going to make any arrangement in this regard with a view to provide such facilities because Accountant General in his report has made a comment in this regard that in the absnce of such system this facility cannot be used?

SHRI GHULAM NABI AZAD: Mr. Speaker, Sir, the existing airpoints of Bombey and Delhi

[English]

those airports can andle 18 aircrafts an hour and it will become 36 flights an hour afterthe modernisation of Bombay and Delhi Airports.

SHRILORNAT CHOUDHURY: The hon. Minister in his reply has said that during bunching of ligts due to delays caused by weather, etc there are temory difficulties. I want to know the number of times that temporary difficulties. have been faced. I think, a number of times, it is being repeated. Has it become necessary to make some contengency arrangement so that there would be no such difficulty when buncing of flights is there?

SHRI GUULAM NABI AZAD: Te bubching of flights is mostly because of the bad weather in different parts of the country.

SHRI LOKANATH CHOUDHURY: That is why I have asked you. Have you taken any statics about this? On how many occasions has it occurred? And what are you doing?

SRI GHULAM NABI AZAD I will take the statistics and send the same to the hon-Member

WRITTEN ANSWARS TO QUESTIONS

[English]

Deodhar Committee on Metro Channels

*442 SHRIR DEVARAJAN SHRIMATI MAHENDRA KUMARI

Will the Minister of INFROAMTION AND BORDCASTING be pleased to state

- (a) whether the Government have accepted the Deodar Committee Report in toto regarding privatisation of Metro T V chammels and F M radio stations.
- (b) whether the Government now propose to go in for privatisation of Metro T V channels.
- (c) if so, the loss, if any, to Doordarshan on this count, and
- (d) if the reply to part (a) above be in the negative, the reasons therefor?

TE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK P SINGHDEO) (a) The Air Time Committee of India was not required to submit any report to the Government

- (b) No. Sir
- (c) Does not anse
- (d) Does not anse

Helicopter Services

*444 SHRIMATI DIL KUMARI BHAN-DARI Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) whether the certain organisations are providing Helicopter Services to general public:
- (b) if so, the names of these organisations with areas of these services
- (c) whether these services are fully safe and insured.
 - (d) if so, the details thereof, and
 - (e) if not, the reasons therefor?

THE MINISTR OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) Apart from Pawan Hans Ltd five other operators are holding permit to provide helicopter services on non-scheduled/charter basis The names of the operators are given below -

- (1) M/s Delhi Gulf Airways
- (2) M/s U B Air Private Ltd .
- (3) M/s Agrouttueal Aviation Pvt Ltd
- (4) M/s Kudremukh Iron Ore Company Ltd
- (5) M/s India International Airways Pvt Ltd
- (c) and (d) While issuing the Operator's Permit it is also ensured that the operator has valid Certificate of Airworthiness and insurance cover for the helicopters
 - (e) Does not arise

Delicencing of Rice Mills

Written Answers

*447. SHRI RAM NAIK: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Union Government have received any requests from the State Govemments to delicednce the rice milling Industry;
- (b) whether the requests have been accepted;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) Yes. SIr. A request was received from the Government of Maharashtra to delicence the rice milling industry by repealing. The Rice Milling Industries (Regulation) Act, 1958.

- (b) No. Sir.
- (c) Does not arise.
- (d) It is essential to control the percentage of rice lost due to polishing at the time of milling, since it has a considerble impact on the overall availability of the rice in the country. It is also necessary to lay down norms for nee milling machinery in order to avoid production of inferior quality rice and by-products. For these reasons, the Government has decided not to delicence the nee milling industry.

Branch Post Offices in Hilly Aces

*448. PROF. PREM DHUMAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a large number of applica-

tions/proposals have been received for opening of new branch post offices and ugrading the existing ones into sub-post offices in hilly and backward areas of Himachal Pradesh:

- (b) if so, the details thereof; and
- (c) the number of branch post offices likely to be opened and the existing ones upgrade during 1993-94?.

TE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SRI SUKH RAM): (a) Yes, Sir.

- (b) 83 proposals for opening of new extra departmental branch post offices and 38 for upgradation of existing branch post offices into departmental sub post offices have been received.
- (c) A target for opening of 15 extra departmental branch post offices and 2 departmental sub post offices has been fixed for Himachal Pradesh during Annual Plan 193-94. Te opening of departmental sub post offices includes upgradation of existing extra departmental branch post offices into departmental sub post offices.

Indian Maids in Kuwait

*449 SHRI SHRAD DIGHE: SRIAMTI SAROJ DUBEY:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) the number of Indian maids working in Kuwait;
- (b) whether the Indian embassy in Kuwait has been receiving a number of complaints from Indian maids regarding their exploitation and maltreatment by their employers;
 - (c) if so, the details thereof and the steps

taken by the embassy to provide them relief;

(d) whether the Government have taken up this matter with the Government of Kuwait; and

(e) if so, the resource thereto?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SING): (a) to (e). There are estimated to be 20, 000 Indian women working as house-maids in Kuwait at resent.

Complaints received from the Indian women working as maids relate to nonpayment or delayed payment of wages; long hours of work; poor living conditions; denial of leave and permission to return to India as well as maltreatment and physical assault. In all such cases the Embassy intervenes with the Government of Kuwait as well as with the employer/sponeor to rectify the problem. If it is found that these efforts are being unsuccessful the Embassy takes steps to assist in the repetriation of the house maids back to India. For this purpose the Embassy as hired trausit accommodation where such housemaids can stay before they return to India. The Government of

India, through its Embasey in Kuwait has taken up the matter with the Government of Kuwait. Kuwait authorities are seized of the problem and have indicated that they intend to initiute measures to ensure that the conditions of the expatriate workers in Kuwait which would include India house-maids, are improved.

Ongoing irrigation Projects

*450. SHRI SARAT CHANDRA PATI NAYAK: Will the Minister of WATER RE-SOURCES be pleased to state:

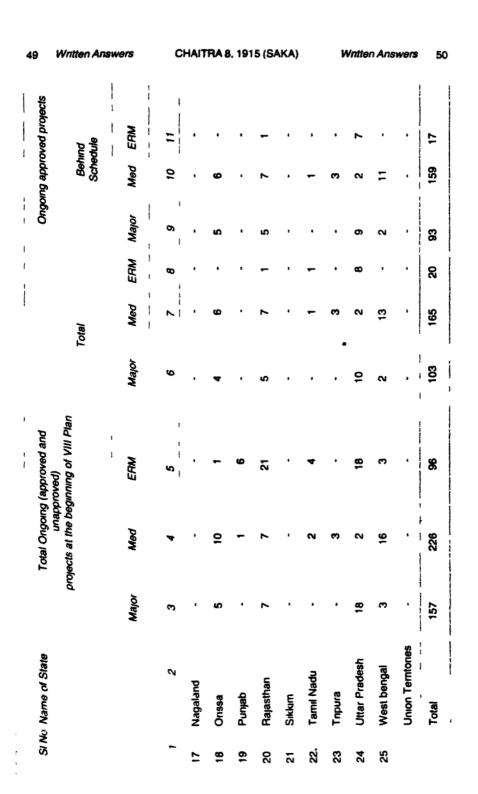
- (a) whether a number of intigation projects are behind schedule;
 - (b) if so, the details thereof, State-wise;
- (c) the total cost escalation of the projects due to delays; and
 - (d) the steps taken to reduce the cost?

THE MINISTER OF WATER RE-SOURCES AND MINISTER OF PARLIMEN-TARY AFFIARS (SRI VIDYACHARAN SHUKLA): (a) to (d). A Statement is attached.

Statewise number of On going major medium and renovation/modemisation projects as at the beginning of VIII Plan is as under-

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Extension/Renocation/Modernisation E.H.M

- Unless specific information is available, time schedule for completion of a major and medium projects are assumed to be 10 years and 5 years respectively તાં
- While there is a escalation of cost in all the projects as escalation in cost due to rise in prices during construction is not considered at the true of formulation of project proposals, the increase in cost of approved ongoingprojects over the approved cost is Rs. 26733 crores. The main factors responsible for increase in cost are. က
- inadequate allocation of funds due to taking up oaf a large number of projects beyond the availability of resources
- Change in design and scope of the project during construction mainly due to inadequate investigation at the time of formulation of project proposals.
 - nadequate provisions in the onginal estimates. €
- Difficulties in acquisition of land (both private and forest) and rehabilitation and resettlement of oustees. ≊
- Contractual problems, labour problem, public agitations etc.
- Steps taken for expenditious completion of ongoing projects and avoiding consequent rise in cost are as under-4
- Vill Plan strategy is to give priority to funding of ongoing projects,
- The Planning Comission has decided to rigonously follow earmmarking of outlays for important on going irrigation projects in the =
- Central Water Commission has been entrusted with monitoring of selected projects and State Governments have been advised to monitor all major and medium impation projects and establish cost control cells for checking rise in cost. Ē

*451 PROF UMMAREDDY NKATESWARU Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

- (a) the present state of Indian deep sea fishing industry
- (b) whether a number of Indian oured deep sea fishing vessels are lying idle in Visakhapatnam and
- (c) if so the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRITARUN GOGOI) (a) The indian deep sea fishing sector consists of indigenously owned vessels chartered vessels and vessels perated under point Ventura leasing and test fishing A number of deep sea fishing units in respect of the 1840 in digenously owned vessels consisting mainly of shrimp trawlers had become sick due to a slump in the international market for shrimp and over exploitation of shnmp resources among other reasons. The deep sea fishing sector is still at a developmental stage in India and the Government is encouraging jount venture/leasing/test fishing in order to develop the sector to increase production and to maximise exports. The process of development also envisages modification off part of the present fleet for undertaking exploitation of non-shrmp resources

- (b) Yes Sir
- (c) In order to provide relief to sick deep

sea fishing units, a scheme for rehabilitation was announced in April 1991 which was further liberalised in June 199

Modernisation of Telephone Exchanges in Meghalaya

- * 452 SHRI PETER G MARBANIANG Will the Minister of COMMUNICATIONS be pleased to state
- (a) whether the Government propose t expand and modernise the telephone ex changes in Meghalaya particularly in Shillong and Jowai
- (b) if so the details thereof and the time by which the programme for modernisation and expansion is likely to be taken up and
 - (c) if not the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) and (b) Yes Sir existing electro mechanical telephone exchange of 5500 lines capacity at Shillong has been replaced by an E-10B electronic telephone exchange of 8000 lines capacity on 21 3 1993

Jowai is already being served by an electronic telephone exchange which is being expanded from 380 lines to 460 lines by 31 3 1993

(c) Does not anse

Foreign Tourist Arrivals

*453 SHRISVED SHAHABUDDIN Will the Minister of CIVIL AVIATION AND TOUR-ISM be pleased to state

(a) the monthly number of foreing tourist arrivals during the period from February, 199 to February 1993, month-wise;

- (b) the percentage of annual verification, month-wise;
- (c) the reasons for the rise or fall during a month as compared to the preceding year;
 - (d) the average number of days spent

by a foreign tourist in India; and

(e) the places mainly visited by them?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI EHULAM NABI AZAD): (a) to (c). The month-wise tourist arrivals, along percentage changes and reasons for use or fall are given in the following table.

57	W	ritten	An	swers	;		c	НА	ITR	A 8	191	5 (8	AKA	i)		Wr	itten	Ans	swers	;
1	Reasons for nse or fall in tounst arrivals		45	• • • • • • • • • • • • • • • • • • • •	Relatively peaceful Political	environement Normal functioning	of infrastructural support system and	promotional efforts in the overseas	markets					-op		-op-	ģ		÷	
**	Percentagee Change 1992-93/1991-92	1	4)	141		18 25				12.2	α		7.9	;	82	139		66	to departure written abugunatur on the same
Arrivals	1992-93	í	ဇာ		1 48 559		1 34 895				1 23 446	1 24 385		1 60 971		1 53 529	1 39 746		1,74 622	the state of the s
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Month		1	-	,	March		April				May	9	950	July	•	Aaugust	September		October	-

1

oustees excepting the cases under

- (d) The average duration of stay of a foreign tourist in India is about 30 days
- (e) According to a survey of foreign tourists conducted duning the year 1988-89, the triaes visited by a large number of foreign tourists are Bombay, Delhi Madras, Bangalore, Trivandrum Kovlam, Agra, Jaipur, Goa, Calcutta, Snnagar-Gulàmarg-Panalgàon, Udaipur, Hardiwar-Rishikesh, Mysore, Hyerabad, Varanasi, Cochin, Ernakulam, Alleppey, Shimla, Jammu, Khajuraho, Jodhpur, Kodaikanai, Doty, Tirchirappalli, Puri-Konark Maduarai, Jaisalmer, Pune, Aurangabad, Ahmedabad, Lucknow, Kulu Manali, Bhopal, Patna, Mahabalipuram, Ajanta-Ellora, Rameshwaram and Kanya Kuman

Persons Displaced by Bargi DAM Project

*454 SHRIMATI GIRIJA DEVI SHRI RAM VILAS PASWAN

Will the Minister of WATER RE-SOURCES be pleased to state

- (a) the total number of persons displaced by the Bargi Dam project on the Nardama nver, and
- (b) the present position with regard to their rehabilitation and payment of compensation to them?

THE MINISTER OF WATER RE-SOURCE AN MINISTRY OF PARLIAMEN-TARY AFFAIRS(SHRI VIDYACHARAN SHUKLA) (a) and (b) 5475 families comprising of about 35000 persons are affected due to submergence of the project

The position with regard to rehabilitation and resettlement of the oustees is as under-

(i) Compensation including rehabilitation grant has been paid to all (ii) Plots have been given to 2201

Intigation

- (ii) Plots have been given to 2201 oustees
- (iii) The remaining oustees have opted to settle themselves as per their own conveniences and so-cial requirement. Absent land lord, village artisans an small businessmen have moved to surrounding towns and villages while other preferred to stay around reservoir for drawn down cultivation and fishing.
- (iv) The project affected people have been provided assistance under integrated Rural Development Programme and Jawahar Rozgar Yojana and other Government Scheme
- (v) The Fishing nets boats etc have been provided to them
- (vi) The rehabilitation villages are provided with the facilities such as approach roads, drinking water, Schols Hospitals Community House and Rehabilitatin Centres etc

An expenditure of Rs 4 5 crores has been incurred on rehabilatin and resettlement activities against an estimated amount of Rs 10 crores upto 3/9

Vayudoot Links in Haryans

*455 SHRI HARIN PATHAK Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) the number of Vayudoot Services operating from Delhi to different centres of riaryana tili January. 1993

- (b) whether there is any proposal to provide Vayudoot services to Sonepat, Panipat, Ambala and Bhiwani;
 - (c) if so, the details thereof;
- (d) the pro-rata reservation quota for each center and the schedule of flights and the days of operation; and
- (e) the details of the average traffic on different routes and type of aircraft under operation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Hissar is the only station in Haryana to which Vayudoot operated services from Delhi.

- (b) No. Sir.
- (c) Does not arise
- (d) and (e). Vayudoot operated thrice a week Donier service to Hissar on Delhi-Hissar-Delhi route. A total of 21 flights were operated; from 13th February, 1986 to 12th April, 1986. The load factor achieved on these flights was approximately 6%.

[Translation]

Modernisation of Food Processing Machinery

"456, SHRI ANAND RATNA MAURYA: Will the Minister of FOOD PROCESSING INUSTRIES be pleased to state:

- (a) the steps taken by the Government to improve the packaging and quality of products of Food Processing Industries as also their transportation;
- (b) the steps being taken by the Union Government for the modernisation of ma-

- chinery being used in food processing industries:
- (c) the achievement made by the Union Government during the last three years in this regard; and
- (d) the steps taken to meet the domestic and export demands for such products?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) to (d). Government are encouraging the food processing industry to improve packaging quality and transportation of food products as well as modernisation of machinery used in the food processing industries. With a view to encourage adopting of modern technology and modernisation of machinery. Government have liberalised the industrial Policy allowing automatic approval for foreign equity participation upto 51% in large segment of food processing industry as well as liberalised the foreign technology agreements. Government have placed most food processing industries under the high priority list including packaging materals for food products where automatic approval for 51% foreign equity participation is allowed.

Fiscal relifts have been provided in the Budgets for 1991-92, 1992-93 as well as in 1993-94 where duties on large number of packaging materials such as tmplete, aluminum foils, LDPE and HDPE, asceptci packaging material etc. have been reused, Similarly excise duty and customs duty on specified food precessing machinery have been reduced to encourage adoption of use of modern machineries.

Government are implementing a plan scheme modernisation of single hullers for nce milling as well as assisting the Rice Milling Machinery and Allied Equipment Testing Centres for the purpose of merdnisation of single hullers as well as testing the modern rice milling machinenes and equipments Government are implementing quality standards forvanous food products through Fruit Products order, 1955, Meat Food Products Order, The Prevention of Food Adulteration Act and Indian Standards for various food products Government are also encouraging adoption of quality management as indicated in IS 14000 senes equivalent to ISO 9000 services by the food industry for which vanous seminars and training programmes have been organised held

Written Answers

65

In the last few years of various new technologies introduced, encouraged and propagated include pre-coaling an cld/cool chain system for fruit and vegetable products, cold chain for meat fish and poultry products freeze drying of thts vegetables poultry and marine products individual quick freezzing of marine and freuls and vegetables packaging in reable pouches PET container screw cap containers for aerated beverages nitrogen flush packaging for fried snack foods, decentaralised and controlled chamber mushroom production, production of fish products like sunmi and fillet fish, on board processing of other fish, pressure par boiling process and equipment mini modem rice mills etc

Government have approved setting up of a Food Engineering Centre at the Central Fcod Training and Research Institute, Mysore for undertaking reserarch and development in machinery for food industries and are providing assistance for storage and transportation of vanous perishable products like meat, fish and fruits an vegetable products and for setting up of Quality Control Laboratories for fruit and vegetable products

[English]

Satellite Communications

*457 SHRI RAM KAPSE Will the Min-

ister of COMMUNICATIONS be pleased to state the course of actions/plans envisaged by the Department of Telecommunications in the field of Satellite communications in the next three years of the Eighth Five Year Plan?

THE MINISER OF STATE OF THE MINISTRTY OF COMMUNICATIONS (SHRI SUKH RAM) Following major actions/plans have been envisaged by the Department of Telecommnications for the next three years of Eighth Five year Plan -

- Provision of trunk dialling facility for DHQs/SDHQs/Tehsil/Pilgnmage places/Tounst centers which are in remote areas and not feasible to be provided on terrestrial media
- (ii) Provision of high speed data networks for non-voice services
- (III) Digitalization of existing analog satellite media

[Translation]

Irrigation Projects of M.P.

'458 SHRI SURAJBHANU SOLANKI SHRI SUSHL CHANDRA VARMA

Will the Minister of WATER RE-SOURCES be pleased to state

- (a) the proposals of major irrigation projects of Madhya Pradesh received since October 1992 till date
- (b) the time by which the approval is likely to be given and

(e) whether the percentage of irrigated land in Madhya Pradesh is lower than that of other States?

THE MINISTER OF WATER RE-SOURCES AND MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) No new mar irrigation project proposal has been received in the Central Water Commission from the Government of Madhya Pradesh since October, 1992 till date.

(b) Does not anse

(c) Yes, Sir, As at the end of 91-92, the irrigation potential created is 44.5 % of the ultimate irrigation potential in Madhya Pradesh against an all India average of 71.6%.

[English]

Loans for Communication Projects

- *459. DR. RAJAGOPALAN SRIDHARAN, Will the Minister of COMMU-NICATIONS be ploased to state.
- (a) whether the loans have been secured from the Asian Development Bank for communication projects for payments under contract fr 64-KbPS- TDM-TDMA (VSTA) Data work:
 - (b) if so, the details thereof; and
- (c) the total amount allocated/proposed to be allocated for payments of these contracts?

THE MINISTER OF STATE OF THE MINISTRY OF COOMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(b) and (c). A Statellite based 64 Kbps TDM/TDiJA VSAT Network with the Hub station colocated in existing satellite earth station at Bombay has been planned to work with 200 VASTs at users' premises.

The total amount proposed to be allocated for the above project is of the order of Rs. 24.40 crores. The foreign exchange component of the project will be met with the funds to be provided by Asian Development Bank loan amounting to US \$ 5.5 million.

Bilateral Relations with South Korea

.460 SHRIBOLLA BULLIRAMAIAH: DR. D. VENKATESWARA RAO:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) the steps taken to strengthen further the bilateral relations with South Korea after the assumption of office by the new President of that country;
- (b) the ereas identified for bilateral cooperation between the two countries:
- (c) whether any agreement/pact has been signed between the two countries;
 - (d) if so, the details thereof:
- (e) whether both the Government have drawn up any plan of action to be undertaken dunng 1993-94; and
 - (f) if so, the broad details thereof?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) Congratulatory messages were sent by our President an Prime Minister to the new ROK President on his assumption of charge as the President on February 25, 1993.

(b) Areas identified for increase bilateral cooperation are trade and commerce, investment, science and technology, tourism and cultural and academic exchanges.

- (c) and (d) Yes, There are a number of agreements signed in recent years between the two countries, details are as follows
- ' (i) Trade Promotion, Economic and Technical Cooperation Agreement,
 - (ii) Cultural Agreement,
- (III) Cooperation in the fields of Science and Technology.
 - (iv) Avoidance of Double Taxation and
 - (v) Agreement on Civil Aviation
- (e) and (f) Yes, Bilateral consultations between the two Foreign offices are scheduled to held shortly Exchange of high level visits are under examination. India will be participating in the three-month Taeion Expo in the ROK from August 1993. A meeting of the Indo-ROK jont Trade Committee at Ministenal level is also scheduled to be held ın 1993-94

[Translation]

Power Supply in Agra and Aligarh

4368 SHRI BHAGWAN SHANKAR RAWAT Will the Minister of POWER be pleased to state

- (a) whether any scheme has been sent by the Government of Uttar Pradesh to improve the power supply system in Agra an Aligarh after making due modification in the earlier proposal pending for clearance with the Union Government.
- (b) if so the time by which this scheme is likely t be cleared and
- (c) if nit the reasons therefor and other measures Government propose to take to improve the power supply system in Agra and Aligarh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) to (c) The system improvement scheme of Agra city was submitted to Central Electricity Authority (CEA) by Uttar Pradesh State Electricity Board (UPSEB) for techno-economic clearance in April 1990 and the same was returned for incorporating certain modifications. Since the revised project report submitted in March 1991 did not include the modification suggested by CEA the scheme was return to UFSEB in February 1992 The scheme will be cleared after receipt of the revised project report incorporating the suggestions of CEA

For improvement of power supply system in Aliarh, no scheme has been received from the Government of Uttar Pradesh so far

Vishnu Prayag Multipurpose **Project**

4369 SHRICHINMAYANAND SWAMI Will the Minister of POWER be pleased to state

- (a) whether the Union Government propose to handover the Vishnu Prayag multi-purpose project in Uttar Pradesh to the private sector and
 - (b) if s the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN GAYYA NAIDU) (a) No Sir However the State Government of Uttar Pradesh has signed a Memorandum of Understanding with Jaiprakash Industries Ltd. for setting up the project in the private sector

(b) Greater Private sector participation in electricity generation and distribution is being encouraged tipring in additionality of resources into the power sector

Agreement with Sri Lanka in Nval Patrolling

4370. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government proposed to enter into any agreement with Sri Lanka regarding coordinated navel patrolling in Pak Striat:
 - (b) if so, the salient features thereof;
- (c) whether this agreement is likely to settle the problem of detection of straying fishermen; and
 - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) to (d). There is no proposal to enter into an agreement with Sri Lnka for coordinated naval patrolling in the Palk Straits. However, the Navies of the two countries maintain regular contacts an cooperate with each other on various matters in the Palk Straits area, including problems relating to fishermen straying into each other's waters.

Employment to Decreased Workers in Farakka Barrage Project

4371. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the number of employees of the Farakka Barrage Project who died in harness since 1987.
- (b) the number of families of the deceased employees have been provided with jobs in compassionate grounds;

- (c) whether any immediate steps are contemplated for providing jobs to the rest of such families:
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN EVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGN): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) to (e) The concept of compassionate appointment is largely related to the need for immediate assistance to the family at the passing away of the Government servant in harness. Under the existing guidelines, request of such families are considered on merits and more deserving cases are accommodated as per the availability of the vasancy. Applicants for compassionate appointment are generally to be considered if they are eligible and Euitable for the posts in all respects under the provisions of the Recruitment Rules, Taking compassionate view in lower scales (in group 'D' posts) dependents are appointed in relaxation of rules subject to their acquiring requisite qualifications in 2 years

[Translation]

STD in tourist Spots in U.P.

4372 SHRI SURENDRA PAL PATHAK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the details of tourist spots in Uttar Pradesh provided with STD facility; and
- (b) the details of tourst spots proposed to be linked with STD facility during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Names of tourist spots in Uttar Pradesh provided with STD facility are given in the Statement enclosed

(b) Palka Kalan in Lakhimpur district and Ramgarh in Namital district of Uttar Pradesh are proposed to be provided with STD facility dunng 1993-94

ANNEXURE - I Details of Tourist Spots in Uttar Pradesh with STD Facility

SI No	Name of Tourist Spot	District
1	Agra	Agra
2	Fatehpur Sikn	Agra
3	Mussoone	Dehradun
4	Lansdown	Garhwal (Pauri)
5	Namtal	Namtal
6	Rankhet	Almora
7	Chaunchura	Goarakhpur
8	Tanda	Faizabad
9	Renukoot (Pipn)	Sonebhádra
10	Dehradun	Dehradun
11	Almora	Almora
12	Kakon	Lucknow
13	Nawabganı	Unnao
14	Motichoor	Hardwar

Talaiya Reservoir of Bihar

4373 SHRI LALIT ORAON Will the Minister of WATER RESOURCE be pleased to state the present position of the project implementing for diversion of water to Talaiya reservoir and Ghagra nver from Damodar basin of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS

TRY OF WATER RESOURCES (SHRIP.K. THUNGON): Tilaiya Dhadhar Diversion project envisaging diversion of water from existing Tilaiya reservoir of Damodar Valley Corporation to Dhadhar river was considered by the Advisory Committee in March, 1983 but its consideration was deferred due to non-resolution of inter-State issues. These issues were resolved in a meeting held in July, 1992. The State Government is required to submit a modified report with updated cost after complying with the observations of apraising agencies. Against latest estimated cost of the project of about Rs. 121.3 crores, an expenditure of about Rs. 12 crores, has been incurred upto March, 1992. Eighth Plan provision for this scheme is Rs. 13.00 crore.

Installation of Tupe wells in Madhya Pradesh

4374 KUMARI VIMLA VERMA: Will the Minister of WATER RESOURCES be pleased to refer to the reply given to Unstarred question No. 4499 on December 21, 1992 and state:

- (a) whether the information regarding installation of tubewells at Shivani Narsinghpur and Jabalour in Madhya Pradesh has been collected; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP K. THUNGON): (a) and (b) with reference to Unstarred Question NO. 4499 on Decem ber, 21, 1992 the information regarding installation of Tubewells under Centrally Sponsored Schemes of Integrated Rural Develcoment Programme, Ministry of Rural Development and Assistance to Small and Marginal Farmers for Construction of Shaltow Tubewells/dugwells sponsored by Min-

istry of Agriculture in respect of districts of Shivani, Narsinghpur and Jabalpur Madhya Pradesh could not be collated so far from the State Government, Efforts are being made to collect the desired information.

[English]

Telugu Ganga Project

4375. SHRI VILAS MUTTEMWAR: SHRI K. THULASIAH VAN-DAYAR:

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) the quantum of assistance/grants provided by the Union Government for the Telugu Ganga project which is primarily for bringing dnnking water supply;
- (b) the total cost of this project and the States involved in this project.
- (c) whether the Government monitor its progress and the time by which the project is likely to be completed:
 - (d) if so, the details thereof; and
- (e) the quantum of water that will be available to vanous States?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MIN'STER STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON), (a) No additionce in provided by the County has the project. The likely expenditure on the project Wilderch, 1992 is about Rs. 411.50 crores. Eighth Plan outlay in the State Plan for the project is Rs. 350 crores.

(b) The Latest estimated cost of the project is about Rs. 1100 crores, which is to be shared by Andhra Pradesh and Tamil Nadu.

- (c) and (d) Project has not been given investment clearance as inter-State issues among the Krishna basin States have not been resolved.
- (e) The Project envisa diversion of 29 Thousand Million Cubic Faet of Krishna Water and 20.2 Thousand Million Cubic Feet of Pennar water, Out of Which 15 Thousand Million Cubic Feet is enmarked for meeting drinking water requirement of Madras city and balance water for irrigation in Andhra Pradesh.

Pay Phones in Gujarat

4376. SHRI N J RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the criteria fixed for sanction of pay phone:
- (b) the Places and details of such telephone connection in Gujarat Particularly in Baroda, Bharuch and Panchmahal districts;
- (c) the category-wise and place-wise number of telephone connections so far released to persons belonging to scheduled castes, physically handicapped, tribal and economically backward classes;
 - (d) wether any irregulanties have been noticed in releasing the such telephone

connections; and

(e) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHR) SUKH RAM): (a) Public Call Offices are allotted to those who apply for them, subject to technical feasibility and completion of certain departmental formalities. One applicant is provided with only one Public Telephone. Public Telephones are freely sanctioned. But wherever due to exchange capacity it is not possible to allot freely, as per the present policy, preferences are given to Handicapped persons, ex-servicemen/retired staff of Department of Telecom., educated and unemployed, (men and women) SC/ST and other weaker section of the society.

- (b) District-wise details of such telephone connections in Gujarat including Baroda, Bharuch and Panchmahal are given in the enclosed statement
- (c) Public Telephones are allotted liberally to all those who volunteer for the same including scheduled castes, Physically handicapped, Tribal and economically backward classes. As such category wise statistics is not maintained
 - (d) No. Sir
- (e) Question does not arise in view of reply to (d) above

STATEMENT

SI.No.	Name of SSA *	Number of STD PTs
1.	Baroda	234
2.	Bharuch	122
3.	Panchmahal (Godhra)	71

15	TIMOTIANO	## ## 1011E5, 1000	TTIMOTIATION	00
SI.No	\	Name of SSA	Number of STD PTs	
4	l.	Ahmedabad (including Gandhinagar)	1158	
5	i .	Rajkot	428	
6	3.	Surat	436	
7	' .	Bhavnagar	217	
8	ì.	Bulsar (including Dangs)	289	
9).	Bhuj	158	
10		Jamnagar	229	
11		Junagadh	279	
12		Amreli	80	
13	. !	Mehsana	204	
14		Nadiad (Kheda District)	377	
15	. :	Surendranagar	98	
16		Himmatnagar	75	
17		Palanpur	96	

Telephone Bills to Subscribers in Delhi

Written Answers

79

4377. SHRI MOHAN RAWALE Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether even first telephone bill has not been issued to the telephone subscribers after installation of one year in large number of cases in Shakti Nagar telephone exchange in Delhi;
- (b) if so, the details and reasons therefor
 - (c) the time generally taken in issuing

the first bill to the subscribers; and

(d) the measures taken to strengthen the telephone revenue department to ensure early despatch of telephone bills?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM). (a) Sir, the number of cases where telephone bills have not been issued for more than one year for new connection in Shakti Nagar Exchange are very few.

(b) The information is being collected & will be placed on the table of the House.

- (c) The time generally taken in issuing the first bill to the subscriber is between 4 and 6 months
- (d) Procedure has been evolved for feeding of data to the computer through computer terminals available in the Exchanges This will enable early billing to the subscriber

[Translation]

Revenue and Expenditure on Telephone, P & T Services in U.P. and M.P.

4378 SHRI ARJUN SINGH YADAV SHRI KHELAN RAMJANGDE

Will the Minister of COMMUNICATIONS be pleased to state

- (a) the amount of revenue earned by the Government from the services pertaining to telephone, post and telegraph services, separately in Jaunpur region in Uttar Pradesh and Bilaspur region in Madhya Pradesh duning 1992-93, and
- (b) the extent of amount spent on these above services, separately, region wise during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Separate Region-wise accounts are not maintained The amount of Revenue earned by Postal and Telecom Division and Telegraph offices in Jaunpur in Uttar Pradesh and in Bilaspur in Madhya Pradesh duning 1992-93 (Upto February, 93) is as follows

(Rs in lakhs)

	Jaunpur	Billaspur
Telephone	70 96	584 00
Post	59 00	138 00
Telegraph	2 84	17 77

(b) The amount spent during the above

penod is as follows

(Rs in lakhs)

	Janunpur	Bilaspur
Telephone	34 41	228 07
Post	215 00	206 00
Telegraph	10 74	26 30

Extension/Modernisation of Irrigation projects of Gujarat

Minister of WATER RESOURCES be pleased to state

4379 SHRIKASHIRAMRANA Will the

(a) whether the Government of Gujarat

83 has sent any proposal for the extension/ modernisation of some of its irrigation projects.

- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER STATE IN THE MINISTRY OF WATER RESOURCES (SHRI PK THUNGON) (a) to (c) Two schemes namely, modernisation of Ukai-Kakrapur Irrigation project and modernisation of Machha-I Irrigation project have been received in Central Water Commission in November 1987 and February 1991 respectively Ukai-Kakrapur Scheme envisages benefit to about 50,000 heutares at an estimated cost of Rs 60 crores. This project has been found acceptable by the Advisory Committee in August, 1988 The State Government is required to secure environmental clearance Machhu-l irrigation Scheme is estimated to cost Rs 6 crores and benefits about 2,600 hactares The State Government has to remove deficiencies pointed out by the Central Water Commission in the Technical Report of this project

[Enalish]

Telephone Connections to Panchayas in West Bengal

4380 SHRI JITENDRA NATH DAS WIII the Minister of COMMUNICATIONS be pleased to state

- (a) the number of gram panchayats with telephone facility in West Bengal, districtwise:
- (b) the number of gram panchayats without this facility district-wise, and
- (c) the time by which all the remaining panchayats are likely to be provided telephone facility?

THE MINISTER OF STATE OF THE MINISTRY COMMUNICATIONS (SHRI SUKH RAM) (a) and (b) As on 28 2 1993 the total number of Panchayat Villages with telephone facility is 1844 and without telephone facility is 1460. The district-wise details are given in the attached statement

(c) By 31st March 1995 subject to availability of resources

STATEMENT

District-wise number of Panchayat Villages provided with/without telephone facility in West Bengal Circle as on 28 2 1993

S No	Name of Dist	Panchayat Villages With telephone facility	Panchaya Villages without telephone facility
1	Midnapore	289	229
2	Bankura	160	30
3	Furulia	74	96

85 V	Vritten Answers C	HAITRA 8, 1915 (SAKA)	Written Answers	86
S No	Name of Dist	Panchayat Villages With telephone facility	Panchaya Villages without telephone facility	
4	Burdwan	159	134	
5	24-Parganas (N&S)	239	316	
6	Howrah	45	105	
7	Hooghly	85	116	
8	Nadia	131	39	
9	Malda	109	38	
10	West Dinajpur	62	93	
11	Murshidabad	163	93	
12	Birbhum	93	78	
13	Coochbehar	71	57	
14	Jalpaigun	88	35	
15	Darjeeling	76	1	
		1844	1460	

Power Boards

3481 SHRIMVVS MURHY Will the Minister of POWER be pleased to state

- (a) the number of power boards in the country and the total amount of profit/loss in each of these boards
- (b) whether the Government have any proposal to reformulate or divide the Boards
 - (c) if so the details thereof and
 - (d) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) A Statement showing the number of State Electricity Boards (SEBs) in the country and their cumulative profit/loss as on 31 03 1992 is enclosed

(b) to (d) SEBs are under the control of the State Governments and subject to the provisions of the Electricity (Supply) Act 1948 any proposal for reformulation or division of SEBs will be under their purview However no such proposal has been received by the Central Government

87 Written Answers

STATEMENT

Statement showing the number of State Electricity Boards and their cumulative profit/loss as on 31.3.1992

SI.No.	Name of S.E.B.		Cumulative Surplus/ Deficit as on 31.3.1992
			(Rs.ın crores)
1.	Andhra Pradesh	A	314.40
2.	Bihar	U	-1003.13
3.	Gujarat	U	24.37
4.	Haryana	U	-944.96
5.	Himachal Pradesh	A	-111.80
6.	Kamataka	A	-159.40
7	Kerala	U	-139 51
8.	Madhya Pradesh	P	277.06
9	Maharashtra	A	353.67
10.	Onssa	P	-64 82
11.	Punjab	U	-309.89
12.	Rajasthan	Р	-683 84
13.	Tamil Nadu	U	407 55
14	Uttar Pradesh	P	-394.29
15.	West Bengal	U	-531.04
16.	Assam	P	-1131.25
17.	Meghalaya	Р	18 79
	Total		-4115.87

A- Accounts audited.

U-Accounts unaudited

P-Provisional

Muzaffarpur Thermal Power Station

4382 SHRI SHIV SHARAN SINGH Will the Minister of POWER be pleased to state

(a) the target fixed for generation of powerby Muzaffarpur thermal power station in North Bihar urging each of the last three years and success achieved in this regard and (b) the target fixed for the Eighth Five Year Plan and the steps taken to achieve it?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) The target of Energy Generation vis-a-vis Actual generation att Muzaffarpur thermal power station during 1989-90 to 1991-92 was as under-

(figure in MU)

Year	Target	Actual	
1989-90	800	480	
1990-91	650	387	
1991-92	650	554	

(b) The 8th Five Year Plan document envisages a capacity addition programme of 30537.7 MW for the country as a whole during the plan period. A variety of measures are being taken to improve power generation during the plan period which inter-alia include ensuring that envisaged capacity addition is carried out and that the existing plants are renovated and better managed to generates more electricity. Actual generation programme is, however fixed on year to year basis.

development sent by the Government of Assam during the Seventh Plan period which have got the sanction of the Union Government

- (b) the funds sanctioned for each project and the amount released so far, and
- (c) by when the balance is likely to be released?

Promotion of Tourism in Assam

4383 SHRI UDDHAB BARMAN Will the Minister of CIVIL AVIATION AND TOUR-ISM be pleased to state

(a) the number of protects for toursm

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c) During the Seventh Five Year Plan the Central Department of Tourism sanctioned six projects/schemes for the State of Assam as indicated in the attached statement Release of funds depends upon the progress made on the concerned project/scheme

Projects/Schemes Sanctioned during the Seventh Five Year Plan

MARCH 29, 1993

STATEMENT

(Rs in lakhs)

SI.No.	Project/Scheme	Amount sanctioned	Amount released
1.	Purchase of Mini Buses and elephants for Manas/Kaziranga (forest lodge)	06.38	06 38
2.	Forest lodge at Manas	33 00*	30.00
3.	Wayside facilities at Nalbari and Rawta	15.68	10 34
4	Construction of standing/ sitting Gallery at Silbheta	09 75	05 00
5	Provision of construction of Tourist Complex at Samagun Lake	14 09	08 00
6	Provision of Boats at Majuli River Island in Jorhat Dist.	08.50	08 50
	Total	88 21	68 22

Post Office in the Country

4384 SHRI ARVIND TULSHIRAM KAMBLE: PROF K V THOMAS

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of post offices and subpost offices functioning in the country at present, State-wise:
- (b) the number of new post offices and sub-post offices likely to be opened during 1993-94, State-wise, and
 - (c) the amount earmarked for this pur-

pose, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) The number of Post Offices and Sub Offices functioning in the country at present statewise is given in the attached Statement - I

- (b) The number of new Post Offices and sub Offices likely to be opened during 1993-94. state-wise is given in the attached Statement - II
- (c) The funds to be allotted will be decided after the Department's Demands for Grants for 1993-94 are Passed

STATEMENT - I

Total Number of Post Offices & Sub Offices Functioning in the country Statewise as on date

Si No	Name of the Circle	Departmental Sub Offices	Total No of Post Offices
1	Assam	565	3759
2	Andhra Pradesh	2397	16214
3	Bıhar	1417	11616
4	Delhi	357	543
5	Gujarat	1355	8900
6	Haryana	439	2562
7	Himachal Pradesh	434	2625
8	Jammu & Kashmir	239	1578
9	Karnataka	1736	9742
10	Kerala	1419	5000
11	Madhya Pradesh	1335	11136
12	Maharashtra	1737	12370
13	North East	303	704
14	Onssa	1147	8000
15	Punjab	788	3874
16	Rajasthan	1366	10197
17	Tamil Nadu	2789	12164
18	Uttar Pradesh	2738	19462
19	West Bengal	2017	8717
	Total	24618	151163

Circle-wise Targets for opening of Branch Post Offices and Departmental sub offices during annual plan 1993-94

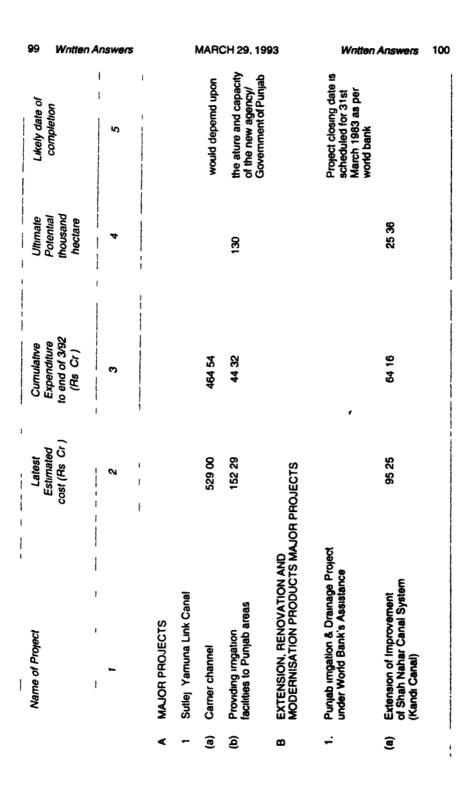
Si No	Name of the Circle	BQ DSG	
1	Andhra Pradesh	17	5
2	Assam	25	3
3	Bihar	90	8
4	Delhi	Nil	6
5	Gujarat	20	8
6	Haryana	10	5
7	Himachal Pradesh	15	2
8	Jammu & Kashmir	5	1
9	Karnataka	15	6
10	Kerala	20	3
11	Madhya Pradesh	35	5
12	Maharashtra	80	11
13	North East	40	4
14	Onssa	35	4
15	Punjab	10	3
16	Rajasthan	30	5
17	Tamil Nadu	10	4
18	Uttar Pradesh	93	12
19	West Bengal	50	5
	Total	600	100

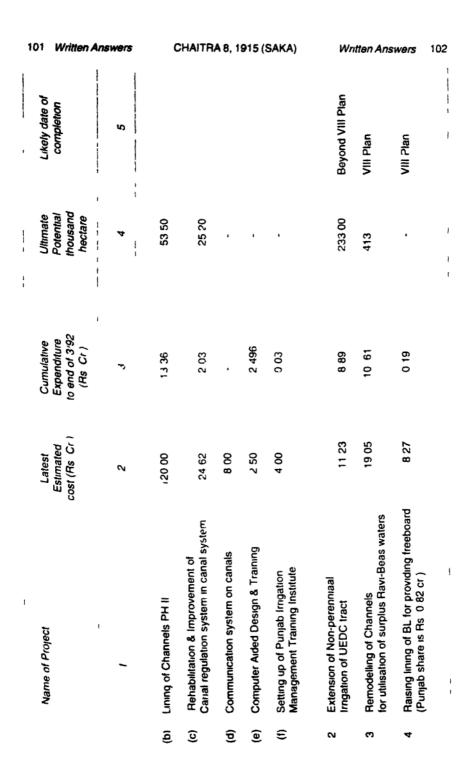
4385 SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state

(a) the particulars various ongoing irrigation projects in mar and medium irrigation sectors in Punjab with the lates estimated cost, the amount spent as on March 31, 1992 (b) the likely period of their completion?

98

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP K THUNGON) (a) and (b) A Statement is enclosed





				,			
CO	4 0	VII Plan		VIII Plan	VIII Plan	VIII Plan	
Ultimate Potential thousand hectare	4 1						
Cumulative Expenditure to end of 3/92 (Rs Cr)	ь			90	0 40	0 77	
Latest Estimated cost (Rs Cr)	2	18 49		8 8	0 52	113	
Name of Project	-	cconstruction of New Lined Combined channel of Bijaner Canal & Main Brach of Eastern Canal	DIUM PROJECTS	Construction of super Passage at RD 202380 Jalandhar Br 797000 Bistdooab (Nasrala Cheo)	Construction of Kahan singh wala Reclamation Channel RD 0058000 off-taking RD 11780 Main Br	Cosntruction of Ehanjam Shakoor Reclamation Channel RD 10500 Kasubegu Disty	

P & T and Telephone Exchanges

4386 SHRI HARADHAN ROY Will the Minister of COMMUNICATIONS be pleased to state

- (a) the details of post and telegraph offices and telephone exchanges in the country at present, State-wise
- (b) whether the number of existing post and telegraph offices is not in commensurate with the population, and
- (c) if so the steps taken by the Government during the last three years to increase their number?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The details of the Post and Telegraph Offices and Telephone Exchanges in the country at present state-wise are given in the attached Statements I II and III respectively

(b) Post Offices

No sir The All-India average of popula-

tion served by a post office is 5827 as per the 1991 census which is reasonably adequate

Telegraph Offices

Yes, Sir The number of existing Telegraph Offices is in inadequate to provide facility for all the population

(c) Post Offices

Post Offices are opened under Annual Plans In the last 3 years 3926 new post offices have been opened

Telegraph Offices

Department has taken steps to provide Telegraph facility as far as possible in all Post Offices where Telephone facility has been extended, through Long Distance Public Telephones/Public Call Offices

STATEMENT - 1

The details of the total number of Post Offices functioning in the country Circlewise as on date 20 3 93

SI No	Name of Circle	Total No of Post Offices
1	Andhra Pradesh	16214
2	Assam	3759
3	Bihar	11616
4	Delhi	543
5	Gujarat	8900
6	Haryana	2562
7	Himachal Pradesh	2625
8	Jammu & Kashmir	1578

Si No	Name of Circle	Total No of Post Offices	
9	Kamataka	9742	
10	Kerala	5000	
11	Madhya Pradesh	11136	
12	Maharashtra	12370	
13	North East	2704	
14	Оп s sa	8000	
15	Punjab	3874	
16	Rajasthan	10197	
17	Tamil Nadu	12164	
16	J'tar Pradesh	19462	
19	West Bengal	5717	
	Grand Total	151163	

STATEMENT - II

State-wise Telegraph Office

Si No	Name of State/Union Territory	Total No of Post Offices
1	Andhra Pradesh	4038
2	Andaman & Nicobar Islands	56
3	Assam	476
4	Bıhar	3766
5	Chandigarh	21
6	Delhi	52
7	Goa Daman & Diu	76

109	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers	110
-				

SI No	Name of State/Union Territory	Total No of Post Offices
8	Gujarat (ınclude Dabar & Nagar Havelı)	1809
9	Haryana	394
10	Himachal Pradesh	724
11	Jammu & Kashmir	442
12	Karnataka	4119
13	Kerala (includes Lakshdweep)	2082
14	Madhya Pradesh	4017
15	Maharashtra	2516
16	North Eastern Region (Arunchal Pradesh Manipur Meghalaya Mizoram Nagaland & Tripura)	223
17	Onssa	277 7
18	Pondicherry	35
19	Punjab	587
20	Rajasthan	1736
21	Sikkim	36
22	Tamil Nadu	5854
23	Uttar Pradesh	58 94
24	West Bengal	1486

STATEMENT - III

Telephone Exchanges As on 31 1 93

SI No	Name of th Unit	No of Exchange	
1	Andhra Pradesh	2007	

111	Written Answers	MARCH 29 1993	Written Answers 112

11 Wn	tten Answers	MARCH 29 1993	Written Answers 112
SI No	Name of th Unit	No of Exchange	
2	Assam	239	
3	Bihar	554	
4	Gujarat	1103	
5	Haryana	507	
6	Himachal Pradesh	355	
7	Jammu & Kashmır	160	
8	Karnataka	1745	
9	Kerala	679	
10	Madhya Pradesh	1711	
11	Maharashtra	1840	(Including Goa State)
12	North East	174	(Make up of Misoram Meghalya Manipur Arunachal, Tripura & Nagaland)
13	Onssa	567	
14	Punjab	601	
15	Rajasthan	976	
16	Tamil Nadu	•1257	(Pondicherry 10 inclusive)
17	Uttar Pradesh	1348	
18	West Bengal	487	(Including Sikkim 15, Andman & Nicobar-12)
19	Bombay	125	
20	Calcutta	58	
21	Delhi	~9	
44	Madras	37	
	Total	16609	

Pollution caused by B T P S

4387 SHRI RAMASHRAY PRASAD SINGH Will the Minister of POWER be pleased to state

- (a) whether the Government are aware of the acute pollution caused by the Bokaro Thermal Power Station (B T P S) to the staff of the Central Coal Fields Limited, Kathara area in Bihar
 - (b) if so the details thereof
- (c) whether any remedial action has been taken by the Union Government in this regard and
- (d) if so the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) Yes Sir

- (b) Bokaro Thermal Power Station "A" is more than 35 years old therefore it is not possible to achieve the standard norms of emission rate with the existing facilities
- (c) and (d) The Damodar Valley Corporation is contemplating installation of highly effective electro-static precipitator in order to bring down the emission rate

Death of a technician of Indian Airlines

4388 SHRI RAM PRASAD SINGH Will the Minister of CIVIL AVIATION & TOUR-ISM be pleased to state

(a) whether a senior technician of the Indian Airlines was killed recently at Bombay Airport when metal hub of the nose wheel of Boeing 737 blew off while checking the pressure

- (c) the action taken thereon?
- THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes, Sir

(b) if so the outcome of the inquiry, and

(b) and (c) DGCA is investigating the accident. However on the basis of preliminary investigations, Indian Airlines has been advised to take a few corrective steps.

Buddhist Heritage Circut Project, Bihar

4389 SHRI GURUDAS KAMAT Will the Minister of CIVIL AVIATION AND TOUR-ISM be pleased to state

- (a) whether the Budhist heritage circuit project in Bihar is in shambles,
 - (b) if so the reasons therefore.
- (c) whether it is a fact that the termination of this project would result in great loss of foreign exchange to the country and
 - (d) if so the details thereof?

THE MINISTER OF AVIATION AND TOURISM (SHRI GHULAM NABI AZAD)
(a) and (b) The Overseas Economic Cooperation Fund assisted project for the development of tounst infrastructure in the indentified Buddhist Circuit in the States of Uttar Pracesh and Bihar is in progress though the peace of work has been slow because of delay in finalising technical details and release of funds from the State budget

(c) and (d) The question of termination of the project does not anse

be pleased to state

Telegrams in Hindi

4391 SHRI RAJENDRA KUMAR SHARMA Will the Minister of communications be pleased to state

- (a) whether facility has been extende for sending telegrams in Hindi,
- (b) whether the custmers are compelled to send telegrams in English due to the indifferent attitude of the employees
- (c) whether the complaints have been received by the Government in this regard and
 - (d) if so the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes, Sir Facility for sending telegrams in Hindi is available in 28672 out of 43384 telegraph offices in the country The remaining offices are mostly located in non-Hindi speaking areas

- (b) No Sir Custmers are not compelled to send telegrams in English since the facility is available. Strict instructions are issued from time to time for paying prompt attention to Hindi telegrams.
- (c) and (d) No complaints have come to the notice of the Government in this regard

Complaints Against M.T.N.L.

4392 SHRI PRABHU DAYAL KATH-ERIA SHRI GOVINDA CHANDRA MUNDA SHRI KASHIRAM RANA SHRI CHEEDI PASWAN

Will the Minister of COMMUNICATIONS

- (a) the total number of complaints received against the alleged irregulanties in the Mahanagar Telephone Nigam Limited during the last three years
- (b) the number of complaints attened so far and the action taken thereon.
- (c) the number of complaints which are still pending for disposal and the reasons thereof.
- (d) the time by which all the complaints are likely to be disposed of and
- (e) the efforts being made to have a regular cell to deal with such complaints?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) to (e) The information is being collected and will be laid on the Table of the House

(English)

Pilgrim Centre

4393 SHRI M KRISHNASWAMY Will the Minister of CIVIL AVIATION AND TOUR ISM be pleased to state

- (a) whether there is any proposal to declare Tiruvannamalai in Tamil Nadu as a pilgrim centre
 - (b) if so, the details thereof, and
 - (c) if not, the reasons therefore?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) No, Sir

(b) and (c) The Committee on Pilgnm Tourism constituted by the Government of 117 Written Answers CHAITRA 8, 1915 (SAKA)

Written Answers 118

India, has indentified only **a few pilgrim** centres for intensive development in the first phase

Telephone Connections in Delhi

4394 SHRI MANJAY LAL Will the Minister of COMMUNICATIONS be pleased to state

- (a) the number of persons registered for telephone connections under each category in Delhi
- (b) the telephone connections likely to be released during April to June, 1993 in each Zone under various categories in Delhi,
- (c) the steps Government propose to provide telephone or nnections in a short time
- (d) whether the Government have any proposal to increase the rental value of telephone or reduce free calls and
 - (e) if so the details and reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The number of persons registered for telephone connections under each category Delhi as on 1 3 93 is given below

OYT	19114
Non OYT General	323488
Non OYT Special	3543
Total	346145

(b) The telephone connections likely to be released dunng April 93 to June 1993 in each zone under various categories in Delhi are being worked out

- (c) Additional swithing equipment is being installed to augent the existing capacity so as to provide telephone connections at a faster pace in a short time
- (d) and (e) The matter is under examination with reference to the requirement of plan resources and the increase in costs since the last revision of telecome tariffs which took effect from 1 4 90

[Translation]

Telephones in Delhi

4395 SHRI GOVINDA CHANDRA MUNDA Will the Minister of COMMUNICA-TIONS be pleased to state

- (a) the total number of complaints received in regard to those telephones which went out of order during each of the last two years in Delhi, particularly in East Delhi,
- (b) the broad details of complaints in this regard, and
- (c) the steps taken to improve the functioning of telephones?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The total number of complaints for year 1991 and 1992 are

	1991	1992
Delhi as a whole	20,25,912	23 20,175
East Delhi Area	371654	423841

- (b) The complaints mainly relate to
- (i) instrument and fittings at customer premises
- (ii) interruption in underground cables due to development activities by external agencies and at time due to thefts
- (c) The steps taken to improve the functioning of telephones are given in the enclosed Statement

STATEMENT

- (a) External Plant
- (i) Laying of cables in Ducts
- (ii) Pressurisation of underground cables . •
- (iii) Use of jelly filled cables
- (iv) Use of better termination technology
- (v) Replacement of old and fault prone cables
- (vi) Use of better telephone instruments
- (b) Telephone Exchanges
 - Phasing out old and life expired exchanges
 - (ii) Introduction of state of the art electronic exchanges

Water from Jamani Project to M.P.

4396 SHRI PHOOL CHAND VERMA. Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Madhya Pradesh is getting adequate quantity of water from Jamani project,
- (b) if se, the efforts made by the Government to ensure the full supply of water to that State, and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP K THUNGON) (a) to (c) Jamni Project is a joint venture of Uttar Pradesh and Madhya Pradesh and the two States share cost as well as benefit annually in agreed proporation As per inter-state agreement of 1965 between Uttar Pradesh and Madhya Pradesh, Uttar Pradesh is to make available 450 million cubic feet of water at the canal sluice of the reservoir. The Agreement further provides that shortages if any are to be shared in the ratio of 450 2200 between Madhya Pradesh and Uttar Pradesh

[English]

Long distance Public Telephones in Gujarat

4397 SHRI SOMJIBHAI DAMOR Will the Minister of COMMUNICATIONS be pleased to state

- (a) the number of long distance public telephones working in Gujarat
- (b) the number of such telephones opened during 1991-92,
- (c) whether any target has been fixed for 1992-93, and
 - (d) if so, the details thereof?

121 Written Answers CHAITRA 8 1915 (SAKA)

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) As on 28 2 1993 number of Long Distance Public Telephones (LDPTs) working in Gujarat is 1799

Written Answers 122 stamps worth Rs 28 34 lakhs from Nasik Security Press in February 93

- (b) 456 such telephones were opened dunng the year 1991 92
- Loss of postage stamps worth Rs 545 lakhs in theft at Biharshanff Head Post Office in March 91

(c) Yes Sır

- 5 Loss of postage stamps for Rs 2 53 lakhs through misappropriation Bankipore HO in August 92
- (d) A target of covering 3000 Panchavat Villages with telephone facility including such LDPTs has been fixed for the year 1992 93
- (c) (1) to (3) Investigation is under progress

Pilferage of Postal Stamps in Bihar

Four officials have been punished with recovery of money Services of two employees have been dispensed with One officer was awarded warning The Police have

4398 SHRI JEEWAN SHARMA WIII the Minister of COMMUNICATIONS be pleased to state

- closed the case
- (a) whether a racket of pilferage of postal stamps involving lakhs of rupees as well as circulation of bogus stamps has come to light ın Bıhar

5 One official is under suspension Investigation by Police is in progress Disciplinary action is under process

(b) if so the details thereof and

THE MINISTER OF STATE OF THE

MINISTRY OF COMMUNICATIONS (SHRI

SUKHRAM) (a) investigations into cases of

bogus stamps by the CBI and into the cases of pifferage by the local police under prog

ress

[Translation]

(c) the action taken thereon?

(b) 1 Short receipt of postage stamps worth Rs 490 lakhs from Nasik Security Press in March 90

Buildings for Post Offices in Uttar

- Short receipt of postage 2 stamps worth Rs 1958 lakhs from Nasık Secunty Press in June 91
- 4399 SHRIMATI SHEELA GAUTAM SHRI RAJESH KUMAR shn chinmayanand swami

Pradesh and Bihar

3 Short receipt of postage

Will the Minister of COMMUNICATIONS be pleased to state

123 Wntten Answers	MARCH	29, 1993	Written A	Answers 124
(a) the district-wise number of su post offices in Uttar Pradesh and Biha	arpostal	3	Jamui	2
circles which have been functioning own buildings by the end of Sever Year Plan.		4	Dumka	1
(b) the district-wise schemes for	mulated	5	Gotta	2
for the construction of building for the pose during 1993-94 and in the Eigh	he pur-	6	Deogarh	t
period and the amount proposed to b available in this regard and		7	Sahibganj	3
•		8	Hazanbagh	3
(c) whether the Governmen launched any programmes and al funds for construction of buildings	located	9	Banka	1
sub-post offices in the tribal district of Pradesh and Bihar during the Eighth	of Uttar	10	Bhojpur	6
THE MINISTER OF STATE O		11	Bhabhua	3
MINISTRY OF COMMUNICATIONS SUKH RAM) (a) Information in res		12	Rohtas	5
Bihar Postal Circle is turnished in the ment Information in respect of Uttar P	e state-	13	Gaya	6
circle is being collected and will be laid Table of the House	donthe	14	Jahanabad	2
(b) Programme to: construction or ings during 1993 94 and also for the		15	Nawadah	5
Plan pehod have not yet been finalis funds for the purpose have been alk		16	Aurangabad	3
be Circles so far		17	Patna	11
(c) The building programme in the approved year to year takes care of		18	Nalanda	4
areas also No separate programs construction of buildings for Sub-P		19	Bhaghalpur	6
fices in the tribal districts of Uttar Pland Bihar in the 8th Plan has been lac		20	Chtara	2
and hence no separate funds allocathis purpose	ited for	21	Gındih	4
District Miss number of Cub Book	*	22	Dhanbad	7
District-Wise number of Sub Post C in Bihar Postal Circle Functioning Departmental Post Offices as at the	g ın	23	Bokaro	1
7th Plan	J.10 W	24	Ranchi	11
1 Buxar	2	25	Gumla	3
2 Munger	5	26.	Lohardagha	3

125	Written Answers	CHAITRA 8,	1915 (SAKA) Written Answers 126
27	Palamu	6	[English]
28	Garwah	2	Foreign participation in Food Process- ing Sector
29	Singhbhum East	3	
30	Singhbhum West	Nil	4400 SHRI V SREENIVASA PRASADD
31	Vaishali	3	SHRI G DEVARAYA NAIK DR A K PATEL
32	Saran	12	SHRI TEJ NARAIN SINGH SHRI RAJESH KUMAR
33	Siwan	2	SHRIMATI SHEELA GAUTAM
34	Gobalganı	1	Will the Minister of FOOD PROCESS- ING INDUSTRIES be pleased to state
35	East Champaran	8	
36	West Champaran	3	(a) whether attention of the Govern- ment has been drawn to the news item
37	Muzaffarpur	5	regarding foreign participation in Food Proc- essing Sector appeared in the Hindustan
38	Sitamarhi	3	Times dated February 19 1993
39	Madhubani	3	(b) whether the Union Government have
40	Darbhanga	4	permitted foreign multinational companies to set up food processing units in the coun-
41	Samastipur	4	try
42	Begusaraı	2	(c) if so the number thereof State-wise and sector-wise,
43	Khagana	1	
44	Saharsa	4	(d) the names of Indian companies collaborating with the multinational companies
45	Pumea	2	in the manufacture of processed foods and drinks and
46	Kishanganj	3	(e) the views of the Government on the
47	Arana	3	working of these multinational companies and the effect of these companies on the
48	Katihar	1	indegenous food processing industry?
49	Madhepura	1	THE MINISTER OF STATE OF THE
50	Supaul	3	MINISTRY OF FOOD PROCESSING IN- DUSTRIES (SHRI TARUN GOGOI) (a) to

(e) Yes, Sir Foreign companies are permitted to invest in the food processing sector. A representative list of proposals with Foreign/NRI equity approv. from 1.8 1991 to 15.12 1992 is given in the attached statement. As per the bring attendant advantages.

of technology transfer, marketing expertise introduction of modern managerial techniques and new possibilities of promotion of exports. Companies with foreign/NRI investment are to compet with existing and future domestic industry to market their products.

S No 1 1 1 2 3	S No Foreign Company/NRI 1 2 RUITS & VEGETABLES PRODUCTS 1 M/s Fence SPA Italy N/s CAM Finance Switzerland 2 NRI 3 M/s Dal Sem Vadiap Holland	List of Proposals with foreing/NRI Equity Approved (1 8 1991 to 15 12 1392) Joint Venture Corr, any/ Indian Comp + y Mis Wens Agro Foods Ltd New Delhi Mis Indo Ductch Industries Ltd New Delhi Mis *Saptarishi Agro Industries Ltd Madrao	Proposed Location 4 Aajasthan Haryana Tamil Nadu
4	IHN	Shri Rammik Modi U K (NR!)	Gujarat
ıs	NRI	Shri H N. Solanki, U.K. (NRI)	Kerala

5

8

6

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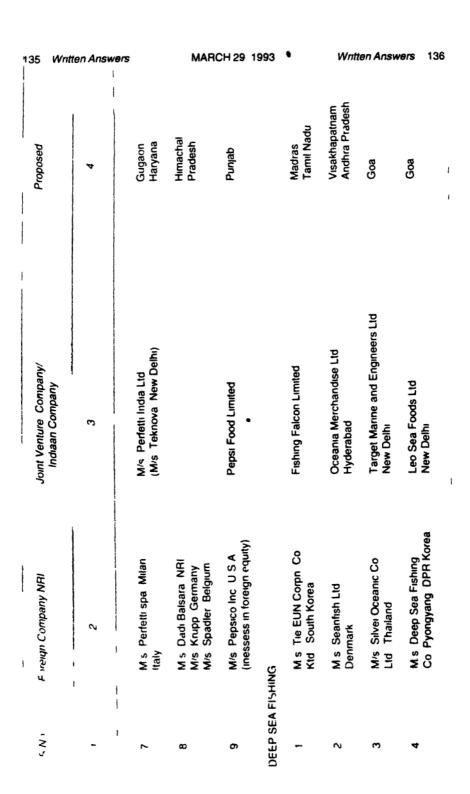
NRIS

MILK PRODUCTS

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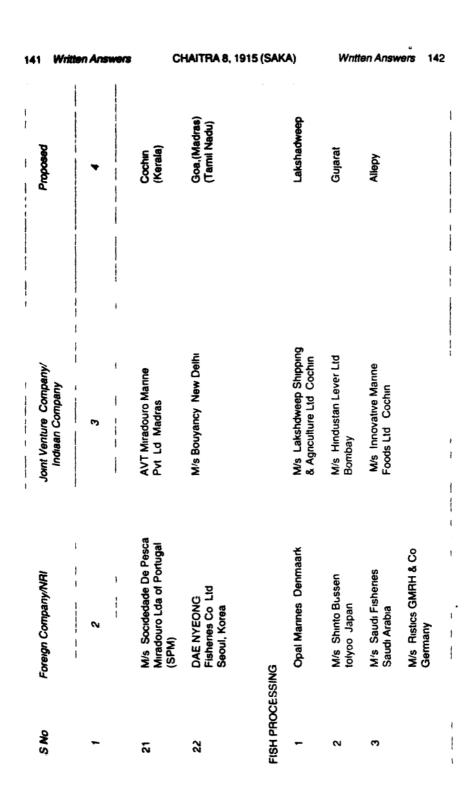
NRIS

NAIs



137 Wn	tten Answe	ers	CHAITRA	A 8 1915 (S	SAKA)	ı	Vntten A	nswers	138
Pesodul	+	Cochin Madras (T N)	Gopalpur/Paradeep (Orissa)	Madras (Tamil Nadu)	Visakhapatanam (Andhra Pradesh)	Madras/Cochin/ Marrgalore	Goa	Goa	
Joint Venture Company Indiaan Company	3	Shivganga Fisheries Ltd New Delhi	CM Trading Co Ltd Calcutta	Greaves Cotton Ltd Bombay	Leela Sea Foods Pvt Ltd Visakhapatna	INKO Fishenes Pvt Ltd Hyderabad	Buyo ancy New•Delhi	Sea Joy Fisheries Pvt Ltd , New Delhi	
Foreign Company NRI	2	M.s Chevanne Merceron Balley (CMB) & M s Colrepeche	M/s All Union fishing Coopeprative Assam Mosco Russain	M/s Frabella Fishing corpn Mania Philippines	M/s Supach Oke Co Ltd thailand	M/s Namyangra Co Ltd Seoul South Korea	M/s Samwon Fisheries Co Ltd South Korea	M/s Manne Corpn Ldtd Busan South Korea	1
S R		ñυ	ē	7	6 0	თ	0	=	

Proposed	4	Goa	Madras (Tamil Nadu)		madras (Tamil Nadu)	Vizag/Madras/ Goa Mangalore	Madras (Tamil nadu)	Goa	Goa	Cochin (Kerala)
Joint Venture Company/ Indiaan Company	3	Sovin /sea foods Pvt Ltd New Delhi	Chaika Exports P. Ltd New Delhi	Indian Fishenes L1d , New Delhi	Indamar Fishenes Pvt Ltd New Delhi	Onental High Sea Fisheries Itd	K S K Fishenes Ltd Cakcutta	Indamar Aquaties P Ltd	Indamar Sea Foods Ltd	Balaji Sea Foods Ltd Visakhapatnaam
Foreign Company-NRI	8	M/s NPK Okean Moscow Russia and Hastlord Co Itd	M/s Collective Fisheries UZVARA Latvia	M/s Consolidated Sea Foods Copn E Boston	M/s Hartford (Thailand) Co Ltd . Bangkok	M/s Toyo Kosuisan Co Itd Japan	M/s Kwasho corpn Tokyuo and Shinizu & Co	M/s Bange Latvia	M/s Sarkana Baka lativa	M/s YN Gsha N G Fishery Co Ltd Kaosung
S No	-	- 21	13	4	5	5	7	18	<u>.</u>	8



S No	Foreign Company/NRI	Joint Venture Company/ Indiaan Company	Proposed
_	2	3	4
	M/s Courmet club corpn USA		
	M/s Sea Products SRL Italy		
	M/s Nasser O A L Salik, saudi Arabia		
4	M/s Mistsubishi Corpn , Tokyo, Japan	M/s Innovative marine Food Ltd, Cochin	Maharashtra
ro	M/s Addico Trendy P Ltd Singapore	M/s Payces Manne Ventures India Itd Cochin	Andamans
ω	C I Aquaculture Group bangkok Thailand		West Bengal/ Andhra Pradesh/ Tamil Nadu/ Maharashtra/ Kerala

145 Written Answers	CHAITRA 8, 1	915 (SAK	(A) Written Answers	146
[Translation]	 .	4.	Barabanki	2
Expansion/modernisation o Exchanges in U.I	•	5.	Banda	3
4401. SHRI SATYADE		6.	Bareilly	1
pleased to state:	ATIONS DE	7.	Bulandshahar	4
(a) the number of telephor expanded and modernised in t	•	8.	Chamoli	4
during 1991-92;		9.	Dehradun	1
(b) the number of new to changes set up during 1991-9.		10.	Gorakhpur	2
trict; and		11.	Ghaziabad	5
(c) the proposal for Eight Plan with allocation made, if		12.	Hardwar	1
regard?	·	13.	Hardoi	1
THE MINISTER OF STA		14.	Jalaun	2
SUKH RAM): (a) Expanded: 12 ernised: 205.Nos.	25 Nos. Mod-	15.	Jhansi	1
(h) Euchanges set us : 1	21 Non The	16.	Kanpur	4
(b) Exchanges set up : 8 district-wise list is given in the statement.		17.	Lucknow	6
		18.	Mathura	2
(c) All non-electronic exch 1.4.93 are planned and propos verted into electronic exchange	ed o be con-	19.	Moradabad	2
balance period of 8th Five Ye gressively, except for 10 MAX	ar Plan pro-	20.	Meerut	3
and 8 MAX-I (Cross Bar) excha to availability of resources.		21.	Muzaffarnagar	3
		22.	Nainital	1
STATEMENT		23.	Pauri	1
District-wise List of New To				
Exchanges set up during	1991-92	24.	Pithoragarh	1
1. Allahabad	5	25.	Raibareilly	1
2 Aligarh	4	26.	Saharanpur	1
3. Almora	2	27.	Shahjahanpur	1

32 Gondda 1 States 33 Faizabad 3	147	Watten Answers	MARCH 29, 1993
30 Varanası 5 31 Mahrajanı 1 32 Gondda 1 (0 Stater 33 Faizabad 3 Total 81	28	Sultanpur	2
31 Mahrajanj 1 (0 32 Gondda 1 States 33 Faizabad 3 Total 81	29	Tehn .	3
32 Gondda 1 States 33 Faizabad 3 Total 81	30	Varanası	5
32 Gondda 1 States 33 Faizabad 3 Total 81	31	Mahrajanj	1 (6)
Total 81	32	Gondda	(c)
Total 81 Str	33	Faizabad	3
		Total	

STD in Madhya Pradesh

4402 SHRI SATYNARAYAN JATIYA SHRI BHAWANI LAL VERMA

Will the Minister of COMMUNICATIONS be pleased to state

- (a) the criteria adopted to provide STD facility.
- (b) the target fixed and achieved for providing STD facility in Madhya Pradesh during 1992-93, and
- (c) the details of the schemes for further expansion programme in this regard during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS/(SHRI SUKH RAM) (a) The objectives of the 8th Five Year Plan (92-97) of the department of Telecommunications envisage

- National Subscriber Trunk Dailling facility to be provided to all exchanges by 1 4 97
- Sub divisional headquarters/
 Tehsil headquarters or equivalent towns and all exchanges

Written Answers 148 of size 500 lines or more to be covered by 1 4 1995

All industrial growth centres, tourist and pilgrimage centres to be provided NSD facility by 1 4.95.

- (b) The Statement is in the statement-I
- (c) The Statement is attached in the Statement II

STATEMENT

Stations proposed for STD Facility in Madhya Pradesh during 1992-93

Waraseoni, Charama, Kanker, Multai, Shahpur, Bilha, Champa Korba, Nowgaon, Khajuraho, Sausar, Junnardeo, Panddhura, Parasia Hatta, Pathana, Sonkutch, Rajgarh, Dhamnod, Burnetara, Balod Khumhan, Khumbaraj, Raghogarh, Chachora Ashoknagar, Harda, Bankhedi, Piparla, Pachmarhi, Sihora, Patan, Meghnagar Harsud, Pandhana, Sendhwa, Bhikangaon, Nanipur Manasa Sitamau Jawad Malhargarh, Shamgarh, Ambah, Sabalgarh, Porea. Begumgani, Bareli, Baloda Bazar, Nawapara Raim Mahasamund, Saraipalli, Bhatapara, Neora, Sarangarh, Pathalgaon Kharsla, Jashpur Nagar, Sarangpur, Narsinghpur Khilchipur, Dongargarh, Sailana, Raipurkarchuliya, Banda, Garkhota Khurai, Mempur Baghelon, Nagod Budhni, Ashta, Karera, Kalaras, Pohan Churhat, Ganibasoda, Sironi, Lakhnadone, Annuppur, Umana, Khachro Barnagar, Gohad, Meghgaon, Kareli, Gaderwara, Dabra, Mohna, Sanwer Khajun

Stations provide with the facility during 1992-93 upto 28 2 93

Korba, Khajuraho, Dhamnod, Khumhari, Ashoknagar, Harda Pipana, Pachmarhi, Sihora, Sendhwa, Mahasamund, Bhatapara, Neora, Jashpur Nagar Khurai, Ashta Khaschrod, Barnagar, Mohna, Khajuri

CHAITRA 8, 1915 (SAKA) STATEMENT - B

Developmental Plan for Trunk Automatic Exchanges for the year 1993-94

Si.No.	Telecome Circle	Location	Capacity
1	2	3	4
1.	Madhya Pradesh	Gwalior	500 Lines.
		Durg	500 Lines.
		Sagar	500 Lines.

[English]

149

Cabling of Telephone Line. in Orisea

4403. SHRI ARJUN CHARAN SETHI-Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal pending for sanction for cabling the telephone lines in order to make it more efficient an durable under Balasore district, Orissa; and
- (b) if so, the details and total amount involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir. Under the Mission Better Communications the overhead lines are to be replaced by the underground cables to improve the efficiency of telephone system and for this 12, 665 Conductor KM (CKM) cable is to be laid during 92-93 in Balasore Telecom District out of which till February 93 9, 235 Ckm cable has already been laid and 3,430 Ckm is to be laid during March, 93.

(b) No cable proposal is pending for sanction.

Strowger Exchanges into Electronics in Delhi

4404. SHRI TARA CHAND KHANDEL-WAL: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether there is any plan under consideration of the Government to electronic all the strowger exchanges of MTNL, New Delhi:
- (b) if so, the details thereof, exchangewise; and
- (c) the time by which these exchanges are likely to be electronised, exchange-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

- (b) At present there are only two strowger exchanges in Mahanagar Telephone Nigam Limited Delhi viz. Rajpath and Jorbagh.
- (c) These two strowger exchanges are planed to be replaced by electronic exchanges during 1993-94

Srinagar Hydro-Electric project in U.P.

4405. MAJ GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of POWER be pleased to state:

- (a) whether the construction work has been resumed on the "Run-of the River" Srinagar hydro-electric project in Uttar Pradesh;
- (b) if so, when and the amount spend on it, so far, year wise; and
- (c) the reasons for long delay for its completion and the steps taken by the Government for early completion and the date of completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): Due to funds constraints, the construction work at Srinagar HE project is at a stand still.

(b) The details of the amount spent are as under:-

Year	Expenditure (Rs. in crores)
1990-91	61.79
1991-92	9.10
1992-93	1.1

(c) The reasons for delay for the completion of the project are that about 475.Ha. of land, consisting of inter-alia private land, civil forest land and reserve forest land are required to be acquired by the State Government for the project. The slow progress of the protect is also due to the funds constraints faced by the State Government. The World Bank loan sanctioned for this project has been cancelled. The Government of Uttar Pradesh have been asked to explore

the possibility of reviving this project with private sector participation. The Project is likely to be commissioned in the 9th Five Year Plan penod.

Power Shortage in States

4406. DR. KARTIKESWAR PA-TRA: PROF. RITA VERMA: SHRI BRAJA KISHORE TRIPATHY: SHRIMATI KRISHNENDRA KAUR (DEEPA): SHRI SRIKANTA JENA: DR. K.D. JESWANI: SHRIGOPINATH GAJAPA-THI: SHRI G. DEVARAYA NAIK: SHRI BHAWANI LAL VERMA: DR. P.R. GANGWAR:

Will the Minister of POWR be pleased to state:

- (a) the States which are facing acute power shortage, at present;
- (b) the details of demand and supply and the reasons for the shortage:
- (c) the target fixed for power generation for Eighth Five Year Plan;
- (d) the steps taken or proposed to be taken by the Union/State Governments to meet the requirement of power at present and to fulfil the target during the Plan period; and
- (e) the amount allotted for this purpose during the Plan penod?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYANAIDU): (a) and (b). Statewise power supply position during April, 92 Feb. 1993 is

given in the attached Statement Growth in demand for power has been higher than growth in generation capacity, leading to power shortage

- (c) The Energy generation programme is worked out in consultation with the representative of Electricity board/Public Sector Power generation Corporation, Private utilities and planning commission on year to year basis. However, the planning commission has approved a capacity addition programme of 30537.7 MW during the 8th Plan (1992-97).
- (d) Vanous measures being taken to improve the availability of power include expediting commissioning of new generat-
- ing capacity, implementation of short gestation projects, improving the performance of existing power stations reduction in T&D losses implementation of demand management and energy conservation measure, arranging transfer of energy from surplus to deficit areas etc. A variety of measures are being taken to improve power generation during the plan period which inter alia includes ensuring that envisaged capacity addition is carned out and that the Existing Plants are renovated and better managed to generate more Electricity
- (e) An amount of Rs 79589 crores has been earmarked for power sector dunng 8th Five Year Plan period

				(Figure in MU net)		157
Pegion/State			April 92-February 93			Wntt
System	Estimated	Requirement	Availability	shortage	(%)	en Ansı
	2	, n	1 4		9	wers
WESTERN REGION						СН
Gujarat		24070	23342	728	30%	AITR
Madhya Pradeesh		20479	18746	1733	8.5%	A 8, 1
Maharashtra		40090	37677	2413	6.0%	915 (
Goa		609	669	0	%00	SAKA
Total (W R)		85338	80464	4874	, % 78	1)
SOUTHERN REGION						,
Andhra Pradesh		23480	21884	1596	6 8%	Votte
Kernataka		19260	14390	4870	25 6%	n Ans
Kerala		0969	6704	256	37%	wers
Tamil Nadu		22205	21838	367	17%	158

Region/State		April 9	April 92-February 93		1
System	Estimated	Requirement	Availability	shortage	(%)
A STATE OF THE PARTY OF THE PAR	2	6	+	S	9
Total (S.R.)		71905	64816	7089	%6.6
EASTERN REGION					
Bhar		7515	4750	2765	36.8%
D.V.C.		6845	5214	1631	23.8%
Original		7490	6544	946	12.6%
West Bangal		10755	10132	5623	5.8%
Total(E.R.)		32605	26640	2962	18.3%
NORTH EASTERN REGION			-		
A.P.		148.6	102.	46.0	31.0%
Assam		2237.0	11868.2	368.8	18.5%
Maniour		261.6	229.5	32.1	12.3%

MARCH 29, 1993

Written Answers 160

159 Written Answers

Region/State		April 9	April 92-February 93		
System	Estimated	Requirement	Availability	shortage	(%)
- ST Transmission to the State of the State	2	6	4	5	9
Meghalaya		259 7	253 9	89	2 2%
Mizoram		95.2	786	166	17 4%
Nagaland		130 3	108 7	216	16 6%
Tripura		255 0	2112	438	17.2%
Total (N E R)	Transplant and transplant and the first	3367 4	2852 7	534 7	15.8%
All India		278045	256434	23411	8 4%

Tenughat Thermal Project

4407. SHRI. H.D. DEVEGOWDA: SHRI NAWAL KISHORE RAI:

Will the Minister of POWER be pleased to state:

- (a) whether there is big difference between the present construction cost of Tenughat Thermal project and the cost assessed initially;
 - (b) if so, the details in this regard,
- (c) whether the Tenughet Power Corporation has taken the sanction of the Union Government for the present construction cost.
 - (d) if so, when the sanction was taken;
 - (e) if not, the reasons therefore; and
- (f) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V RAN-GAYYA NAIDU): (a) and (b). The Tenughat Thermal Power project Stage-I (2x210 MW) was sanctioned by the Planning Commis-

sion in March, 1979 at an estimated cost of Rs. 175.13 crores. The Tenughat Stage-II (3x210 MW) was sanctioned by the Planning Commission in February, 1989 at an estimated cost of Rs. 669.10 crores. The Stage-II and Stage-II of the project are now estimated to cost Rs. 835 crores and Rs. 1200 crores respectively.

(c) to (f). The Tonughat Vidyut Nigam Limited (TVNL) has not submitted estimates of the revised costs to the Central Electricity Authority (CEA). The CEA has taken up the matter with the TVNL. The techno-Economic approval to the revised cost estimates could only be given after they have been received.

[English]

Plan outlay for NTPC

4408 SHRIMATI DIPIKAH TOPIWALA: Will the Minister of POWER be pleased to state the amount raised or sought to be raised for meeting the targets set for the National Thermal Power Corporation in the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V RAN-GAYYA NAIDU): The outlay as approved by Planning Commission for National thermal Power Corporation under VIII Five Year Plan is Rs 9982 crores, details of which are as follows.

Direct foreign loans 1242

External assistance through budget 2970

Sub Total 4212

Cap which is to be met 5770

Through Bonds/Institutional Loans and internal resources

Total outlay 9982.

Return of Persons to Kuwait

4409 SHRI K. MURALEE DHARAN Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of persons returned back to Kuwait after the Gulf war,
- (b) the number out of them, opted to stay back in the country with compensation benefits; and
- (c) the number out of them yet to return back to that country?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R L BHATIA) (a) The number of Indian nationals who have returned to Kuwait after the Gulf war is estimated to be 1.22.270

- (b) Approximately 10,000 Indian nationals had stayed back in Kuwait during the Gulf crisis. They have not yet received any compensation.
- (c) Of 1,72,000 Indian Nationals in Kuwait before the Gulf crisis nearly 40,000 Indian nationals are yet to return to that country

[Translation]

Air Doordarshan Kendra in Dhule District, Maharashtra

4410 SHRI BAPU HARI CHAURE Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state

- (a) Whether the scheme to set up AIR and Doordarshan Kendras in Dhule distinct of Maharashtra is under the consideration of the Government since long, and
 - (b) if so, the time by which the AIR and

Doordarshan Kendras are likely to be set up there?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK P SINGHDEO) (a) and (b) The scheme for setting up of a local radio station at Dhule is under implementation and the installation work has been completed. Three low power TV transmitters are at present functioning in Dhule District. However, there is no approved scheme at present to set up any additional TV transmitter in district.

[English]

Promotion of Tourism in Karnataka

4411 SHRIMATI CHANDRA PRABHAURS SHRI G MADEGOWDA

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) the places selected by the Union Government in Karnataka for the promotion of tourism, and
- (b) the amount sanctioned during 1992-93 for each such places?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Under the National Action Plan for Tourism, a travel circuit compnsing of Bangalore-Mysore-Hassan has been indentified in the State of Karnataka for intensive development Simgen and Gulboraga have been identified for development under pilorim tourism

(b) The Central Department of Tourism has sanctioned Rs 105 55 lakhs for tour projects at Shravanbelagola, Belur, Halebid and Sningen during 1992-93

Cultivation of Hops

- 4412 DR PR GANGWAR Will the Minister of FOOD PROCESSING INDUS-TRIES be pleased to state
- (a) the steps taken by the Union Government for large scale cultivation of Hops used in Bear manufacture and pharmaceutical preparations,
- (b) whether the Union Government have identified the areas for this purpose, and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRITARUNGOGOI) (a) This Ministry is implementing a scheme during the Eighth Five Year Plan fro assisting public sector/joint/cooperative Undertakings for production and processing of Hops (b) and (c) For the purpose of cultivation and processing of Hops, certain areas of Himachal Pradesh, Jammu and Kashmir, Uttar Pradesh and Sikkim are considered to be suitable

Boost to Tourism in Orissa

4413 SHRI BRAJA KISHORE TRIPA-THY Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) the allocation of Central assistance for accommodation and way side amenities at the identified pilgnm centres in Onssa, during 1991-92 and 1992-93, and
 - (b) the pending proposals for 1993-94?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Central assistance has been sanctioned for the following project for development of Pun as a pilgnm centre

residence and otherwise and other street		Amount sanctioned (Rs in lakhs)
1	Yatn Niwas at Pun	44 85
2	Wayside amenities at Sakshi Gopal	13 53

(b) No proposal for accommodation/ wayside amenities at Pun has been submitted by the State Government for 1993-94

[Translation]

Grounding of TU-154 Planes

4414 SHRI MADAN LAL KHURANA SHRI SANAT KUMAR MAN-DAL

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) whether as a result of crashlanding of TU-154 planes, all these planes have been grounded,
- (b) if so, the compensation claimed by Uzbekistan for the crashed plane and those grounded and
- (c) whether all the remaining planes have since been recalled by the Uzbekistan Government?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) TU-154 planes leased by Indian

Airlines were withdrawn from service after the crashlanding of one TU-154 aircraft at Delhi on 9th January, 1993.

(b) and (c). Under the terms of agreement, the aircraft was insured by the lessor, M/s Uzbekistan Airways and Indian Airlines was not to bear any damage for its loss. Since the planes were not being used, M/s Uzbekistan Airways requested return of their aircraft, which was agreed to by Indian Airlines and the lease arrangement was terminated. M/s Uzbekistan Airways did not claim any compensation on this account from Indian Airlines.

Percentage of Processed Fruits and Vegetables

4415. SHRI NITISH KUMAR: SHRI NAVAL KISHORE RAI:

Will the Minister of FOOD PROCESS-ING INDUSTRIES be pleased to state:

- (a) the extent of increase in percentage of processed fruits and vegetables out of total production during each of the last three years;
- (b) whether the Government have fixed any target for increasing this percentage by the end of the Eighth Plan;
 - (c) if so, the details thereof; and
- (d) the facilities proposed to be provided by the Government for achieving the target?

THE MINISTER OF STATE OF THE MINISTRY OF FOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (d). Processing of fruits and vegetables is done both in organised and unorganised sector, therefore, exact extent of increase in percentage is not available. However, there is steady increase in processing of fruits and vegetables and it is estimated that at the

beginning of the Seventh Plan, abut 1% of the total production of fruits and vegetables was processed in the country. While no target in terms of percentage has been fixed for processing of fruits and vegetables, by the end of the Eighth Plan, it is estimated that the organised processing capacity while go up to 2 million metric tonnes as against 0.95 million metric tonnes at the end of the Seventh Plan. In percentage terms the processing is likely to be over 2% in the organised sector.

[English]

Engagement of Foreign Nationals in Tourism

4416. SHRI MANIKRAO HODLYA
GAVIT: Will the Minister of CIVIL AVIATION
AND TOURISM be pleased to state:

- (a) whether foreign nationals are employed by the tourism promotion agencies of Government including ITDC on short or long term basis:
- (b) if so, the details thereof and the reasons therefor;
- (c) whether prior approval of the Union Government was taken before employing such nationals; and
 - (d) if not, the reasons therefor?

THE MINISTER OF CVIL AVIATION AND TOURISM: (SHRI GHULAM NABI AZAD): (a) and (b). ITDC has not employed any foreign national M/s Indo Hokke Hotels. a subsidiary of the Hotel Corporation of India under the administrative control of the Department of Civil Aviation have employed two foreign nationals on contract basis upto 31.3.1993.

(c) Yes. Sir.

171 Wntten Answers

MARCH 29, 1993

Written Answers 172

(b) Does not anse

projects in Uttar Pradesh and the estimated cost thereof.

[Translation]

Ongoing Hydro-Electric Projects in Uttar Pradesh

4417 SHRI BRIJ BHUSHAN SHARAN SINGH SHRI RAM PUJAN PATEL

Will the Minister of POWER be pleased to state

(a) the details of ongoing hydro-electric

- (b) the time by which these projects are likely to be completed, and
- (c) the target for the completion of these projects during the Eighth Five Year Plan and the amount earmarked therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI RANGAYYA NAIDU (a) to (c) The status of on-going Hydro-electric Project, their estimated cost and likely time of completion in Uttar Pradesh is given in enclosed statement

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175	Written A	Answers	м	ARCH 2	9, 1993		Wn	itten Answers	176
(Rs. crores)	Allocation 8th Plan	ro.	00	450	8		¥		
and the state of t	Commissioning Schedule	***	1996-97 (part benefits)	1998-89	1993-94		9th Plan		
dependent and the second-second second secon	Estimated Cost		592 45	922,85	11.76		612.88 (For 3x120 MW)		
	Name of Project	5	Srinagar (330AW)	Lakhwar Vyası (420 MW)	Soble (6 MW)	Private Sector	Vishru Prayag (480 MW)		
un mineral properties de la constante de la co	%.No	-	ιά	9		ci.	60		

177 Written Answers CHAITRA 8, 1915 (SAKA) Written Answers 178

Strengthening Runways of International ports of Madras, Delhi, Bombay and Calcutta;

4418. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Tata Committee, had made any recommendation for increasing the length of runways of International Air-
- (b) if so, the details of recommendations of the Committee; and a
 - (c) the action taken thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD):

Airport & runway	Runway length existing during 1969 when recommendations were were made (in feet)	Runway length recommended by Tata Committee (in feet)	Existing runway length (in feet)	Action taken by International Airports Authorty of India on recommendations
		8	+	3
(Si Airport, Delhi				
Man runway 28-10	10,500	13,500	12,500	The main Runway could not so far be extended beyond 12500 feet because of existence of a road at one end
Seconday runway 27-09	7 500	. 009 6	9 227	I
Martras Airport				
Main runway 07-25	10,000	13,000	12,00	The work on extension of the Runway to 12,000 feet is physidcally complete and further extension is not readily feasible because of obstacles
Seconday nunway12-30	90 6 200	000 6	6 671	Further extension is not feasible due to obstacles on both ends

181 Written Answers	CHAITRA 8, 191	5 (SAKA)	Written Answers	182
Action taken by International Airports Authority of India on recommendations	The Main runway cound not be further extended due to heavy encroachment by Jhuggi Jhopn dwellers	Further extension will be carried	out only after operational need . The Secondary Runway could not be extended due to existence of a place of worship withing the	
Existing runway length (in feet)	11,445	8 957	anses 7 700	
Runway length recommended by Tata Committee (in feet)	13,000	9 000	006 6	trippe established personal established established established established established established established
Runway length existing during 1969 when recomm endations were were made (in feet)	11,000	8 200	7 700	Anna to the species of the supplied described annual relation of the description
Auroot & runway	Bombay Airport Main runwaay	Seconday runway 14-32 Calcutta Arrport Main runwaay 19L-01R	Secondary runway 19R-01L	

Out of TurnTelephones

4419. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether some telephones sanctioned on the recommendation of the Members of Parliament upto December 31, 1991 have not been installed so far:
- (b) if not, the reasons therefor and the time by which these are likely to be installed;
- (c) whether some complaints have been received from the Member of Parliament in this regard;
 - (d) if so, the number thereof; and
 - (e) the action taken on such complaints?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sr.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) The details are being collected and will be laid on the Table of the House.
- (e) Instructions have been issued to Chief General Managers of Telecome that they should get the telephones installed within a maximum period of one month from the date of the letter from the M.Ps, subject to technical feasibility.

(English)

Expansion/Modernisation of Telephone Exchange in Assam

4420. SHRI PROBIN DEKA: Will the Minister of COMMUNICATIONS be pleased to state: (a) whether the Government propose to undertake the expansion/modernisation of telephone exchanges in Assam during the Eighth Five Year Plan; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATION (SHRI SUKH RAM): (a) Yes, Sir.

(b) The 8th Five year plan envisages addition of around 74000 lines of net switching capacity in addition to replacement of around 27000 lines mostly be electronic equipment during plan period in Assam Telecom Circle.

All manual exchanges, life expired telecom equipment and old strowger type MAX-III and line Finder type MAC-II exchanges are proposed to be replaced during 8th five year plan as part of the modernisation programme, subject to availability of resources.

[Translation]

Registration of Magazines from Jalgaon District Maharashtra

- 4421. DR. GUNWANT RAMBHU SARODE: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:
- (a) the number of applications received for registration of magazines from Jalgaon district of Maharashtra during 1991-92;
- (b) the number of Magazines registered during 1990-91 and 1991-92;
- (c) the number of applications rejected during each of the above period; and
- (d) the number of magazines, whose registration was cancelled for not publishing the magazines during the same penod?

THE MINISTER OF STATE OF THE MINISTRY OF INFORAMTION AND BROADCASTING (SHRIK.P. SINGHDEO): (a) Information regarding number of applications received for registration of newspapers etc. is maintained in the office of the Registrar of Newspapers for India (RNI) on calendaryearbasis, 4 applications in 1991 and 12 in 1992 were received from Jalgaon district of Maharashtra for registration of magazines.

- (b) 3 magazines were registered in 1990, one in 1991 and 3 in 1992.
- (c) None. However, 3 applications of 1991 and 9 of 1992 are pending for registration due to discripancies for which letters have been issued to the publishers by RNI.
 - (d) None.

Photo Telephone System

4422 SHRI DEVEI BUX SINGH: SHRIMATI **BHAVANA** CHIKHLIA: RAMESH CHAND DR. TOMAR:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether photo telephone system has been developed in India in the field of telecommunication; and
 - (b) if so, the details with location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b). No, Sir. no videophone system has been developed in the country. However, the new large digital telephone exchanges now being inducted in the network have the capability of video telephone. One such telephone exchange has been commissioned recently in Bombay.

Airlinks of New Areas

4423. SHRI KESRI LAL: Will the Min.Ster of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the places proposed to be airlinked during 1993-94;
- (b) the places to be linked with airservice in Northern region,
- (c) the details of places where air-service was provided earlier but it has been *stopped now;
 - .(d) the reasons therefor, and
- (e) the number of places, out of them, where air service is likely to be restored and the time likely to be taken for its restoration?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Indian Airlines and Vayudoot have no proposal to air-link any new station during 1993-94. Some places in the North-Eastern Region are likely to be connected by helicopter service to be run by Pawan Hans.

- (c) and (d). Indian Airlines has withdrawn its service from Kanpur, Allahabad and Gorakhpur since May. 1992 due to inadequate traffic demand and from Car Nicobar from December, 1992 owing to operational reasons following agitation by pilots. Due to commercial and operational constraints Vayudoot withdrew its service from Kanpur, Jodhpur, Jaisalmer, Udaipur, Bangalore, Aurangabad, Nasik, Bhavnagar, Surat, Baroda, Ahmedabad, Goa, Kailashahar, Guwahati, Jorhat, Lilaban and Silchar since 1992.
- (e) Indian Airlines would consider restoration of its services to Car Nicobar depending on the traffic demand. Vayudoot has at

present no plan for restoration of its services.

National Water Management Programme

1424. SHRI K.H. MUNIYAPPA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether National water Management programme has been launched in the country specialty in the country specialty in Kamataka, Tamil Nadu, Kerala, and Andhra Pradesh:
 - (b) if so, the details thereof;
- (c) the assistance sought from the World Bank for the above programme; and
 - (d) the details thereof?

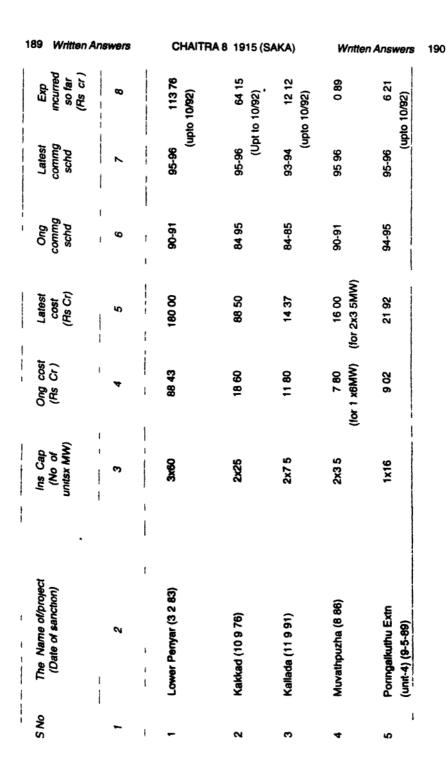
THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K. THUNGON). (a) Yes, Sir.

(b) to (d). The World Bank has extended a Credit Assistance of 93.2 million Special Drawing Rights equivalent to Rs. 330 crores at the current rate of exchange. The objective of National Water Management Project is to increase agricultural productivity through predictable, reliable and equitable supplies of irrigation water in the existing irrigation projects. At present 84 projects are under implementation in the States of Andhra Pradesh, Karnataka, Tamil Nadu, Keraia Madhya Pradesh, Orissa, Bihar, Uttar Pradesh, Haryana and Gujarat at an estimated cost of Rs. 513 crores covering a cultural command area of 31.32 lakh hectares.

Ongoing Power Projects in Kerala

4425. SHRITHAYIL JOHNANJALOSE: Will the Minister of POWER be pleased to state the initial estimated, and the time schedule for completion, the latest revised cost and the time schedule for completion alongwith the total expenditure incurred so far on each of the ongoing hydro-electric projects and thermal power projects in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHR! P.V. RAN-GAYYA NAIDU): There is no sanctioned ongoing thermal power project in Kerala. There are 8 Hydro-electric projects which are in vanous stages of execution, details of which are given below:



ne Name orproject (Date of sanction)	ins Cap (No. of unitsx MW)	Ong cost (Rs Cr.)	Latest cost (Rs.Cr)	Commg. schd.	Latest commg. schd.	Exp. incurred so far (Rs. cr.)
~	8	+	3	9		8
Kuttiyadi Extn.	1,450	30.73	30.73	26-96	9thy Plan (up	n Nii (upto 3/92)
Pooyankutti (21 8.86)	2x120	280.80	350.00	8th Plan	9th Plan (Up	5.00 (Upto 3/92)
Anakkayam (26 2 91)	1x8	17.93	25.00	94-95	96-26	MOU executed with Pvt.
						M/s ideal Projects Services Ltd.

Subarnarekha Multi Purpose Project

4426. SHRI SUDHIR GIRI: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the areas to be covered by the Subarnarekha Multipurpose project, Statewise:
- (b) the time by which the project is likely to be completed;
- (c) the difference between the orginal cost and the cost over runs for the project;
- (d) the progress of the project, so far; and
- (e) the amount spent so far on the project?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNON): (a) Subernarekha Multipurpose Project of Bihar envisages provision of irrigation to a culturable command area of 1.6 lakh hectares in Bihar, 0.9 lakh hectares in Orissa and 0.05 lakh hectares in West Bengal.

- (b) The Project is scheduled to spillover to IX Plan.
- (c) The Project was originally accepted by Technical Advisory Committee for Rs. 480.90 crores in 1982. The latest estimated cost is about Rs. 1428.8 crores at 1990 price level
- (d) The Progress reported on various components of the project upto 9/92 is as below:

S.No.	Component	Progress (%)
1.	Chandil	95
2.	Icha Dam	30
3.	Galudih Barrage	98
4.	Chandil left main canal	70
5.	Icha left main canal	30
6.	Icha nght main canal	50 .
7.	Galudih nght main canal	70
8	Kharkai nght main canal	25

Note:- While work on Kharkai Barrage and Kharkai left main canal has not started, Galudih left main canal and Chandil right main canal are under investigation by the Government.

(e) Upto March, 1992 expenditure of about Rs. 561 crores has been incurred on the project. Anticipated expenditure during 1992-93 is about Rs. 19 crores.

Agreement with European Community

4427. SHRI RABI RAY: Will the Minister of COMMUNICATTIONS be pleased to state:

- (a) whether the Government have signed any agreement with European Community in regard to have access to European telecommunication system; and
 - (b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) and (b). Yes, Sir. A Memorandum of Understanding on Technical Cooperation in the field of telecommunication between the Government of the Republic of India and the Commission of European Community was signed on 2nd April, 1991 The scope of cooperation included exchange of experts, training, formulation and implementation of projects and promotion of joint ventures in the following areas:

- Telecommunication standards;
- Telecommunication Electronic Components;
- iii) Databases and Databanks in areas related to telecommunications:
- Integrated Service Digital Network.

Tehri Hydro-Electric Project

4428. SHRI ASTBHUJA PRASAD SHUKLA Will the Minister of POWER be pleased to state.

- (a) whether the work on the Tehri hydroelectric project in Uttar Pradesh has been suspended for the last seven to eight months;
 - (b) if so, the reasons therefor:
- (c) the cost incurred on this project and the latest estimated cost including the cost of laying transmission lines from Tehri to Meerut;
 and
- (d) the time by which the work is likely to be resumed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU): (a) and (b). Blasting activities at Tehn Project had been suspended pending review of the safety aspects of the Dam. The other activities relating to rehabilitation and environmental protection have been going on

- (c) An amount of about Rs. 766 crores has been incurred on the project upto February. 1993 against the estimated cost of the Project at Rs. 5583 crores (at September, 1992 price level) including cost of laying of transmission lines from Tehri to Meerut.
- (d) The blasting work at the Project is planned for resumption during the ensuing working season, as the Dam has been found to be safe even in a worst earthquake scenano

-24th International Filim Festival of India

 4429. PROF. MALINI BHATTACHAR-AYA:
 SHRI ANAND ACHIRWAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether complaints of mismanagement in the recently concluded 24th interna-

197 Written Answers CHAITRA 8, 1915 (SAKA) tional Film Festival of India have been received:
AND TOUF

- (b) if so, the details thereof;
- (c) whether the Government propose to set up an autonomous and permanent body for organising the International Film Festivals;
 - (d) if so, the details thereof;
- (e) whether the Government propose to include academics, critics and film activities in the management of IFFI; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK P. SINGH DEO): (a) and (b). No, Sir. However, the Government has seen some general observations about the mismanagement of the Festival in some press reports, without any facts substantiate these observations.

- (c) No, Sir.
- (d) Does not anse.
- (e) and (f). Such persons are already being associated with the organisation of the International Film Festivals of India as members of the Advisory Committee of the Directorate of Film Festivals and the Organising Committee and vanous Sub-Committees which are set up for the organisation of the Festival.

[Translation]

National Action Plan

4430. SHRI RAJENDRA AG-NIHOTRI: SHRI THAYIL JHON ANJA-LOSE:

Will the Minster of CIVIL AVIATION

915 (SAKA) Written Answers 198
AND TOURISM be pleased to state:

- (a) whether there is any proposal to include more places for Tourism in the National Action Plan;
- (b) if so, the details thereof, state-wise; and
 - (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM: (SHRI GHULAM NABI AZAD): (a) to (c). National Action Plan for Tourism covers all places in the country for tourism.

[English]

Agreement with China for Radio and TV Programmes

- 4431. SHRI MAHESH KANODIA: Will the Minister of INFORMATION AND BRAOD-CASTING be pleased to state:
- (a) whether any agreement for the exchange of radio and television programmes was signed with Chain clause recently; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGH DEO) (a) No, Sir.

(b) Does not arise.

Promotion of Tourism in Gujarat

4432. SHRIMATI BHAVNA CHIKHALIA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

 (a) whether the growth of tourism is not showing encouraging trends in Gujarat; and (b) if so, the total earnings from the tourist sector in the State duning each of the last two years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Yes, Sir.

(b) The earnings from tourist sector are not estimated State-wise.

[Translation]

Functioning of Telephone Exchanges in Maharashtra

4433. SHRI VILASRAO NAGNATHRAO GUNDEWAR Will the Minister of COMMU-NICATIONS be pleased to state:

- (a) whether the telephone exchanges in all the districts of Maharashtra are functioning properly,
 - (b) if not, the reasons therefor,
- (c) the steps taken by the Government in this regard; and
- (d) the details for the new telephone exchanges to be set up during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir

- (b) Does not anse.
- (c) In general, to further improve the telecommunication service, the department has chalked out a programme to replace the existing electromechanical exchanges by latest state-of-art technology digital electronid exchanges in a phased manner. The external plant is also being upgraded simultaneously by laying additional cable to re-

duce long overhead lines and pressurisation of cables etc.

(d) The details are given in the Statement enclosed.

Telephone Exchanges to be setup during current year (92-93)

N	ame of the exchange	District
1.	Parunde	Pune
2	Umraj	
3	Mankoli	, Kaly a n
4.	Maswan	
5.	Kalamba	
6.	Rui	
7.	Ambewadi	Kolhapur
8.	Talando	
9.	Watangi	
10.	Mangaon	
11.	Kasegaon	
12.	Bhose	
13.	Lawang	
14	Akholgaon	Solapur
15	Jeur	
16.	Akkalkot Rd.	
17	Thorak	
18	Chappalgaon	
19.	Fluchincholi	

201	Written Answers	CHAITRA 8, 1	915 (S	AKA) Writte	Answers 202
N	ame of the exchange	District	N	ame of the exchange	District
20.	Langre	Sangli	43.	Bernbal	Chandrapur
21.	Taradgaon		44.	Talegaon (Talatule)	Chandrapur
22.	Loni	Satara	45 .	Gaun	
23.	Vidani		46.	Mahal RLU	
24.	Pal		47 .	Yenwa	
25	Panchordi		48.	Makar Dhokda	
26.	Nivli		49.	Met Ponjra	Nagpur
27 .	Bhoo		50	Nate	
28 .	Phophali	Ratnagiri	51	Ramrajya	Raigadh
29.	Phopali		52 .	Ratna Pimpri	
30.	Ugwa		53.	Sindi	Jalgaon
31.	Dhaba		54.	Udali	
32 .	Sirpur		55 .	Dubera	
33 .	Peth Mangurl		56 .	Sonja	
34.	Dhamangan	Amaravati	57 .	Panjandeo	
35 .	Dhaga		58 .	Shirwade Wani	
36	Tumkhoda		59 .	Katarbre	
37 .	Adași	Bhandara	60 .	Otur	
38 .	Pohar		61.	Patharshebe	
39 .	Khamari		62.	Talwade	
40.	Kushna		63 .	Borgan	Nasik
41.	Bhugaon		64.	Karangali	
42.	Walfad		65.	Kohar	

203	Written Answers	MARC	H 29, 19	93 W	ritten Answers 204
N	ame of the exchang	e District		Name of the excha	nge District
66	Khakurdı		89.	Bhalgaon	
67.	Chitegan		90.	Ajnuj	
68	Raipur		91.	Hatnur	Aumagabad
69.	Mathni		92.	Ektuni	4
70.	Chincholı		93.	Namalgaon	Beed
71.	Aliyabad		94.	Gangapur	Latur
72	Khekada	Dhule	95 .	Devarajan	•
73.	Khadvil		96.	Wadhona	•
74	Warigaon		97.	Babulgaon	•
75.	Chitalı-Jalgan		98.	Mulakli	Nanded
76	Lakh		99.	Jawali	
77.	Bhatkudgaon		100.	Tadmugli	Osmanabad
78.	Maldad		101.	Charthana	Parbhani
79.	Samvatsar		{Engli	in hi	
30.	Ta;egan		_		-
31.	Raleganshindi		EXP	nsion of Telepho Mizora	
32.	Nimgaon Jali	Ahmednagar		434. DR. C. SILVE	DA Milli the Minie
33.	Wadgaonpan			COMMUNICATIO	
34.	Wan) whether the Court	romant area as a to
35.	Taklikazi		expan	s) whether the Gove id the capacity of a inges in Mizoram;	ernment propose to existing Telephone
36 .	Chas			o) if so, the details th	ereof and if not, the
37 .	Kuldharan			ns therefore;	
38.	Patoda			c) whether any prog ince ben made so f	gress in this regard

205 Written Answers CHAITRA 8, 1915 (SAKA) Written Answers 206 (d) if so, the details thereof and if not, the (c) Yes, Sir.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUK! 1 RAM): (a) Yes, Sir.

(d) Details are given in the enclosed statements.

STATEMENT

(b) 616 additional lines have been planned to be added during 1992-93.

Details of Works Completed from 1.4.92 to 16.3.1993

A.	Name of Ex	change	Gross Capacity added
	Aizawal	(Expansion)	320
	Dartlong	•	232
	Kolasib	•	144
	Thingsulthi	ah *	56
	Demagiri	•	56
	Lungleh	•	56
	Chawngle	(New Exchange)	56

B Details of Works Expanded to be completed during the remaining Period of 1992-93

Name of Ex	change	Gross capacity planned to be added
Aizawai	" (Expansion)	852
Champai	•	296
Darlawn	•	88
Lungleh	•	88
Serchip	•	88
Vairengte	•	88
Chawngle	•	68

in EEZ

PROF K V THOMAS 4435 SHRI PRAKASH V PATIL

Will the Minister of FOOD PROCESS-ING INDUSTRIES be pleased to state

- (a) the salient features of the policy of the Union Government regarding chartered fishing vessels operations in the Exclusive Economic Zone (EEZ) in the country:
- (b) the number of foreign chartered vessels given permission as on February 1, 1993:
- (c) the number of applications pending as on February 1, 1993.
- (d) whether the Union Government are aware of the allegation that foreign chartered vessels are not adhering to the agreements:
- (e) if so, the action taken against such foreign vessels;
- (f) the precautions proposed by the Union Government to prevent the violation of agreements by the foreign fishing vessels;
- (g) whether sick deep sea fishing units are getting their eligible charter permission; and
 - (h) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) Details are given in the attached Statement.

- (b) 281 No. of vessels
- (c) 175 applications are pending.

- (d) to (f). While this Ministry has not received any specific complaints alleging violation of agreements by foreign chartered vessels, certain reports of violation of charter terms and conditions by the Indian companies have been received and in such cases, appropriate action has been taken. Further, the Coast Guard is entrusted with the task of keeping a constant vigil on th operations of the foreign chartered vessels.
- (q) and (h). There is no specific dispensation for grant of charter permits to sick fishing units

STATEMENT

Salient Features of the Chapter Policies

1981 CHARTER POLICY

- Duration of charter was 3 years 1) extendable by another 2 years upon fulfilment of certain conditions
- The charterer was required to (is acquire an equal number of vessels under charter obligation within a stipulated period.
- 催) The Indian company would get 15% of the share value of the total catch.
- 20% of the crew had to be Indian N) citizens and posted as under studies in various categories.
- V) All types of fishing vessels were allowed.
- VI) Security deposit towards fulfil- ment of charter obligation was Rs. 3 lakhs per vessel.

- II 1986 CHARTER POLICY
 - Duration of charter is only for a period of one year extendable by another one year on fulfilment of certain conditions.
 - The Indian company would get 20% of the share value of the catch.
 - iii) The share of the foreign collaborator is 80% of the total sales value of the catch of the vessels.
 - iv) 25% of the crew should be indian.
 - Only specialized and resource specific vessels are permitted.

III 1989 CHARTER POLICY

This policy has not been operationalised. However, the satient features are as follows:-

- A fixed charter period of 2 years was provided without any further extension.
- The security deposits for fulfilment of charter obligation was increased from Rs. 3 lakhs per application to Rs. 5 lakhs per application.
- All types of vessels were permitted.

[Translation]

TV Coverage in Gujarat

4436. SHRI CHHITUBHAI GAMIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the places in Gujarat not covered by the Doordarshan network:
- (b) whether the Government have received any representation to increase the range of Doordarshan Transmission; and
- (c) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGHDEO):

(a) All the districts of Gujarat are at present, covered by TV service, wholly or partially. About 37% area of the State remains uncovered.

- (b) Yes, Sir. Requests have been received from time to time for expansion of TV service in the State of Gujarat.
- (c) With the commissioning of the TV Transmitters presently under implementation/envisaged to be set up, subject to availability of resources, about 88.1% area of the State is expected to be brought under TV coverage.

Construction of Hotels, Motels, Motels and Yatri Niwas in Bihar

4437. SHRI MOHAMMAD ALI ASHRAF FATMI: SHRI CHEEDI PASWAN:

Will the Minister of CIVIL AVIATION AND TOURISM: be pleased to state:

- (a) the details of hotels, motels and yatri niwas constructed in Bihar with Central financial assistance during each of the last three years;
- (b) the number of hotels, motels and yatri niwas constructed in the State with Central financial assistance during 1992-93; and

(c) the extent of financial assistance provided by the Government to the State in this regard?

THE MINISTER OF CIVIL AVIAITON AND TOURISM: (SHRI GHULAM NABI AZAD): (a) to (c). The Central Department of Tourism does not extend financial assistance to States for the Construction of hotels. No proposals were received from the Government of Bihar for the construction of motels and yatri niwas during the last three years.

A proposal to construct a Yatn Niwas at Devgarh was received from the State Government in 1992-93. The Department has sought clarification from the State Government as the proposal received was incomplete.

Rural Post Office in Orissa

- 4438. SHRI SRIKANTA JENA Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the number of rural post offices in Orissa and the number out of them without departmental buildings;
- (b) whether the Government have received any complaints regarding poor functioning of these post offices; and
- (c) if so, the steps taken by the Government to improve the functioning of these post offices?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) There are 7394 rural post offices in Onssa out of which 6774 are extra departmental branch post offices (EDBOs) and 820 are departmental sub offices. (DSOs). In the case of EDBOs, branch postmasters themselves are required to provide accommodation for post office and

therefore no departmental buildings are constructed. In the case of DSOs, 58 offices are functioning in departmental buildings and 762 in rented buildings.

(b) and (c). in general, post offices in the rural areas are functioning satisfactory. Occassional complaints received are promptly handled and remedial measures taken. A rigorous system of inspections is implemented on a yearly basis so as to ensure functioning of these offices as per rules and regulations.

Telegram Facility in Post Offices of Gram Panchayats in Bihar

4439 SHRI RAM TAHAL CH-OUDHARY. Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) the district-wise number of gram panchayats having telephone and post office facilities in Bihar;
- (b) the time fixed for providing facilities of post offices and telephones to each gram panchayats,
- (c)the number of gram panchayats among them where telegram facilities is available inthe post offices and the details of the scheme regarding extension of this facility; and
- (d) the district-wise details of the programmes for providing speed post service in district headquarters of the State?

THE MINISTER OF STATE OF THE MINISTRY AOF COMMUNICATIONS (SHRI SUKH RAM): (a)

(i) The number of Gram Panchayats having telephone facility in Bihar as on 28 2.1993 is 5123. District-wise details is given in the enclosed Statement-I

213	Wri	tten Answers	CHAITE	RA 8,	1915 (SAKA) Written Answers 2	214
	(ii)	the number	of Gram P	an-	(c) Number of Gram Panchayats har	ving
		chayats in Bil	har h <mark>avi</mark> ng p	ost	telegram facility as on 28.2.1993 is 29	383 .
		office facility of		-i C	This facility will be automoted assessment	

- chayats in Bihar having post office facility as on 28.2.1993 is 7912. The district-wise details is given in the enclosed statement-II
- (b) (i) By 31st March 1995, all the Gram Panchayats will be covered with telephone facility subject to availability of resources.
 - (ii) No time frame can be given for providing facilities of post offices to each gram panchayats. However, post offices are opened progressively under Annual plans.

- (c) Number of Gram Panchayats having telegram facility as on 28.2.1993 is 2983. This facility will be extended progressively top other Gram Panchayats subject to fulfilment of norms of traffic.
- (d) Details are given in the enclosed statement-III. Provision of speed post services in district headquarters depends on traffic potential. However, proposals of extending speed post service in the districts of Gaya and Muzaffarpur are under examination at present.

STATEMENT-I

District-wise Gram Panchayats having Telephone Facility in Bihar Telecom Circle as on 28.2.1993.

SI.No.	Name of Distnct as on 28.2 1993.	No. of Gram Panchayats with telephone facility
1	Aurangabad	95
. 2	Bhagalpur	95
3.	Patna	85
4.	Banka	70
5.	B.O. Crty	20
6.	Dhanbad	99
7.	Gindih	93
8	Hazaribagh	138
9.	Chatra	65
10.	Palamau	69
11.	Garhwa	52
12`	Ranchi	128
13.	Gumla	60

215	Written Answers	MARCH 29, 1993	Written Answers 216
SI.No.	Name of District	No. of Gram Panchay. as on 28.2.199	ats with telephone facility 3.
14.	Lohardaga	· 36	
15.	Rohtash	68	
16	Bhabhua	52	
17.	Deoghar	45	
18.	Godda	, 50	
19.	Sahebganj	45	
20	Dumka	70	
21.	Singhbhum (E)	133	
22	Singhbhum (W)	115	
23	Gaya	67	
24.	Jehanabad	65	
25.	Nawadah	65	
26 .	Begusarai	180	
27.	Khagaria	80	
28.	Darbhanga	105	
29.	Madhubani	205	
30 .	MUzaffarpur	176	
31	Samastipur	205	
32.	Saharsa	98	
3 3.	Champaran (E)	200	
34.	Champaran (W)	231	
35.	Mungher	115	

60

36.

Jamuni

21/	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 218
SI.No.	. Name of District	No. of Gram Pa as on 28	nchayats with telephone facility .2.1993.
37	Sitamarhi	206	
38.	Purnea	60	
39.	Katihar	100	
40.	Arana	88	
41.	Kishanganj	60	
42 .	Supaul	102	
43.	Madhepura	. 113	
44.	Sıwan	144	
45	Gopalganj	96	
46.	Vaishalı	95	
47.	Nalanda	124	
48	Bhojpur	110	
49.	Buxar	110	
50.	Chapra	140	
	Total:	5123	
		STATEMENT	
SI.No.	Name of District	No. of	Post Office
1.	Aurangabad		245
2.	Dumka		252
3.	Godda		113
4.	Sahibganj		187 .
5.	Ranchi		174

143

6.

Gumla

219	Written Answers	MARCH 29, 1993	Written Answers 220

No.	Name of District	No. of Post Office
7.	Lohardaga	26
8.	East Singhbhum	133
9.	West Singhbhum	204
10.	Giridih	76
11.	Deoghar	128
12.	Hazaribagh	205
13.	Nalanda	205
14.	Gaya	160
15.	Jehanabad	85
16.	Nawada	105
17.	Bhagaipur	154
18.	Banka	98
19.	Vaishali	167
20.	Saran	289
21.	Bhojpur	236
22.	Buxar	132
23.	Patna	190
24.	Samastipur	270
25.	Begusarai	202
26.	Sitamarhi	. 285
27.	Munger .	164
28.	Saharsa	145
29.	Muzafferpur	23

221	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 222
No.	Name of Distri	ct No. of Pos	t Office
30 .	Pumea	290	
31.	Darbhanga	265	
32.	Madhubani	300	
33.	Palmmu	273	
34.	Bhabhua	72	
35.	Garhwa	75	
36 .	Chapra	76	
37.	Rohtas	236	
38.	Dhanbad	66	
39.	Bokaro	72	
40.	Jamui	. 108	
41.	Araria	209	
42.	Supaul	149	
43.	Madhepura	158	
44.	Khagaria	102	
45.	Siwan	210	
46.	Gopalganj	143	
47.	Kishanganj	115	
48.	Katihar	222	
	Total	7912	

STATEMENT-M

	National Speed Post	Point-to Point Speed Post	_
1.	Patna	1. Katihar	

(English)

Pollution by IndraPrashtha Power Station

4440. SHRI SURYANARAYAN YADAV: Will the Minister of POWER be pleased to state:

- (a) whether the Government have constituted any committee to check the pollution emitted by Indraprastha Power Station in Delhi;
- (b) whether the Committee has submitted its report; and
- (c) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) to (c). At present, Government have not constituted any Committee to check the pollution at Indraprastha Power Station, New Delhi, since the existing emission level at the Power Station is within the permissible limits.

T.V. AND A.I.R. Studios in Orissa

Bokaro Steel City.

4441. DR. KRUPASINDHU BHOI: Will the Minister of INFORMATION AND BROAD-CASTIN be pleased to state:

- (a) the details of T.V. and AIR studios under construction in Orissa:
- (b) the time by which the construction of these studios are likely to be completed; and
- (c) the steps taken to expedite the construction work?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGH DEO):
(a) to (c). The scheme for setting up of radio stations at Bhawani Patna, Bolangir, Behnampur and Rourkela with Studio facilities are under implementation in the State. While the station at Behrampur is scheduled for commissioning on 1.4.93, those at Bhawani Patna, Bolangir and Rourkela are envisaged to be completed during 1993-94.

As regards Doordarshan, there is pres-

225 Written Answers CHAITRA 8, 1915 (SAKA) Written Answers 226 entity no proposals for setting up of additional TV studio centre in the State sidered reasonable and there is no proposal to review the same

Air Fare to Gulf Countries from Trivandrum Airport

4442 SHRI V S VIJAYARAGHAVAN Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) whether the Air India is applying different standard for fixing air fare to Gulf countries from the Trivandrum International Airport,
 - (b) if so, the details thereof
- (c) whether there is any proposal to rationalise the airfares to Gulf countries from vanous airports in the country, and
 - (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) No, Sir

- (b) Does not anse
- (c) and (d) The existing fares are con-

[Translation]

Construction of Tourist Lodges in Uttar Pradesh

4443 SHRI RAJVEER SINGH WIII the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) whether the Union Government have taken a decision construct tourist lodges in Uttar Pradesh for the convenience of tourists and
- (b) if so, the location-wise details thereof and the estimated amount likely to be incurred thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) On the request of the Government of Uttar Pradesh, the Central Department of Tourism has sanctioned the following projects during the Seventh Five Year Plan 1990-91 1991-92 and 1992-93.

7th Five Year Plan	Amount Sanctioned (Rs in lakhs)	
1 Tourist Complex at Sravastı	63 00	
2 Tourist Bungalow at Mathura	27 64	
3 Tourist Complex at Kosi	39 13	
1990-91		
1 Tourist Complex at Bithoor	11 39	
2 Tourist Complex at Udi	10 00	

7th Five Year Plan	Amount Sanctioned (Rs. in lakhs)	
1991-92.		
1. Tourist Lodge at Lalitpur	12.52	
2. Tourist Complex at Devaria	12.49	
1992-93		
1. Tourist Lodge at August Muni	10.36	
2. Tourist Lodge at Helang	10.41	

[English]

Airlines to Holy Places

- 4444. SHRI DHARMANNA MON-DAYYA SADUL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) whether there is any proposal to introduce helicopter services to important shrines throughout the country during the coming years;
 - (b) if so, the details thereof; and
- (c) the time by which all such shrines are likely to be airlinked?

THE MINISTER OF CIVIL AVIATION AND TOURISM: (a) There is no proposal at present to introduce helicopter services to important shrines through out the country during the coming years.

(b) and (c). Do not arise.

T.V. Studio in Raisethan

4445. SHRIMATI VADUNDARA RAJE: Will the Minister of INFORMATIUON AND BROADCASTING be pleased to state:

- (a) whether the Government propose to set up a T.V. Studio in Rajasthan;
- (b) if so, the specific proposal received, if any, from the Rajasthan Government; and
- (c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BRAODCASTING (SHRIK.P. SINGH DEO):
(a) T.V. studio facility is available presently at Jaipur in Rajasthan. There is no proposal to set up any other studio centre in the State.

- (b) No such proposal appears to have been received from Govt. Government of Rajasthan.
 - (c) Does not arise.

Pottery Project of Orissa

- 4446. SHRI GOPI NATH GAJPATHI: Will the Minister of WATER RESOURCES be pleased to state:
- (a) when the Pottery project was started in Orissa:
 - (b) the Central assistance spent on the

- (c) whether the Union Government have discontinued the financial assistance to the project;
 - (d) if so, the reasons therefor, and
- (e) the steps proposed to be taken by the early completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTRY OF WATER RESOURCES (SHRI P.K THUNGON): (a) Pottery project was taken up in 1972-73.

- (b) An amount of Rs. 59.69 crores has been released to the Government of Orissa upto December, 1986 for implementation of the project
- (c) and (d) No further assistance has been released due to non approval of the revised cost estimate.
- (e) An action plan to complete the project has been formulated by the Government of Orissa.

Doordarshan/Air Transmitters and Studios in Bihar

4447. SHRI RAM NARESH SINGH: Will the Minister of INFOAMTION AND BROADCASTING be pleased to state:

- (a) the details of Doordarshan and AIR transmitters and studios functioning in Bihar, at present;
- (b) the names of the districts not fully covered by the existing Doordarshan/AIR transmitters in the State; and
- (c) the steps taken to cover the entire State by AIR Doordarshan network?

THE MINSTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):
(a) Nine Radio Stations, two TV Programme Production facility Centres and 32 TV Transmitters fo varying power are, at present, functioning in Bihar.

- (b) About 99% of the State is covered by Radio service in terms of area and population. All the districts of Bihar are covered by TV service, wholly or partially.
- (c) Whereas almost the entire State of Bihar has already been brought under radio coverage, about 95.3% area of the State (inclusive of fnnge areas) is expected to receive TV service, on commissioning of the TV projects under implementation envisaged to be set up Further improvement of radio/TV service inthe State would depend upon future availability of resources for the purpose.

[Translation]

Utilisation Perishable Vegetables

- 4448. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of FOOD PROC-ESSING INDUSTRIES be pleased to state:
- (a) whether the Union Government have formulated any scheme/taken any steps check the perishing of vegetables and for their best utilisation:
 - (b) the State-wise details thereof;
- (c) whether any target has been fizzed during the last three years, and
- (d) if so, the extent of the target fixed and the achievement made during each of the three years?

THE MINSITER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-

DUSTRIES (SHRI TARUN GOGOI): (a) to (d). This Ministry has formulated various Plan schemes for assisting the public sector, joint sector, cooperative sector, private sector units etc. for processing including setting up of post harvest processing infrastructure for fruit and vegetables. National Horticulture Board also has certain schemes for assisting post harvest handling infrastructure. While no state-wise targets have been fixed in this regard, there has been steady increase in the processing capacity of fruit and vegetables during the last three years.

longs to the State Government and the National Airports Authority has no plans to upgrade it.

[English]

Targets for Post and Telegraph Offices in Gujarat

4450. SHRI CHANDRESH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the district-wise targets fixed for opening of post and telegraph offices in Gujarat during last three years;
- (b) whether the targets have been achieved fully;
- (c) if so, the details thereof; if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken to fulfil the targets?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM):

(a) POST OFFICE

The targets fixed for opening of post offices in Gujarat during the last three years are given below. The district-wise targets had not been formulated.

Air Service from Surat Airport

4449. SHRI CHHITUBHAI GAMIT: SHRI KASHIRAM RANA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Surat airport is not fit for operation of various Indian Airlines services/ flights; and
- (b) if so, the efforts made by the Government with a view to introduce the Indian Airlines Services from there?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Runway at Surat airport is not fit to take up flights type of aircraft that Indian Airlines are having. This airport be-

Year	Target for opening of Post Offices
1989-90 [′]	100
1990-91	100
1601-02	96

Telegraph Office Targets for opening telegraph offices during the last three yeas

Year	DTOs	Combained P&T Offices
1990-91	2	•
1991-92	2	6
1992-93	1	•

District-wise break-up is given int he attached

(b) and (c) Post Office The targets have not been fulfilled due to non availability of financial resources and ban on creation of posts. The detail of post offices opened duning the last three years is given below

Year	Post Offices opened
1989-90	31
1990-91	. 29
1991-92	76

- (b) Telegraph Office Yes Sir
- (c) Telegraph Office Details are given in the attached Statement
- (d) Post Office The Post Offices are opened progressively through Annual Plans 25 extra departmental branch post offices and 5 departmental sub post offices been sanctioned under Annual Plan 1992-93 and it is proposed to open 20 extra departmental branch post offices and 8 departmental sub post offices in Gujarat during 1993-94

Telegraph Office Does not anse

STATEMENT

Table showing details of Targets and Achievement for opening Departmental Telegraph Offices, and Combined Post and Tolegraph

Offices in gujarat during the years 1990-91 to 1992-93.

Sabarantha	SI.No	Name of SSA/ District		Target fixed		Ach	Achievement	
2 4 5 6 1 Ellora 1 DTO . 1. Ellora Park DTO 1 DTO . 2 HimatNaga DTO 2. C.Os 2. C.Os			90-91	91-92	92-93	90-91	92-93	85-83
1 DTO . 1. Ellora Park DTO Park DTO . 2 HimatNaga DTO . 1 DTO . 1 DTO . 2. C.Os		2	ဇ	•	vo.	9	2	80
1. DTO 1 DTO 1 DTO 2. C.Os		Baroda	1 0T0		,	1. Ellora Park DTO		
1. DTO 1 DTO 2. C.Os		Sabarantha	1010			2 HimatNagar DTO		
1. Chand DTO Kheda C.O 2. Society Area C.O		Ahmedabad		1. DTO 2. C.Os	1 DTO		1. Vasana DTO	Vasana Nphra
2. Society Area C.Q							1. Chand Kheda C.0	ОТО
							2. Society Area C.(•

		CR-26 78-16	C6-26 26-16	C6-26 26-16	S6-26 26-16	S6-26 26-16	26-16	20.00
						The state of the s		90-91 91-92 92-93 90-91
ı	ı	-	3 4 5	5	5	5	5	5 4 5
	1 DTO	. 1DTO .	10TO	10TO	10TO			Panchmahais . 1 DTO .
	1 60				1 60	. 1 60		Bhanch . 1 CO
						100		Kheda . 1CO .
	2 Cos	. 2 Cos	. 2 Cos .	. 2 Cos .	. 2 Cos .			Jamnagar - 2 Cos
	2 Cos	- 2 Cos	. 2 Cos	. 2 Cos	- 2 Cos .			•
CO CO	1 CO	1 CO	1 CO	. 1 DTO	. 1 DTO		nahais - 1 h 1 aar - 2	nahals - 1 - 1 - 2 gar - 2
0 C C C C C C C C C C C C C C C C C C C	1 DTO 1 C O 1 C O	1 DTO 1 CO 1 CO 2 COS	. 10TO 1CO	. 1 DTO . 1 CO . 1 CO	- 1 DTO - 1 CO - 1 CO	ials - 1 - 1 - 2 - 2	nahais - 1 h - 1 - 1 - 2 gar - 2	nahals - 1 h - 1 - 1 gar - 2
C C C C C C C C C C C C C C C C C C C	1 DTO 1 C O 1 C O	2	N			rais	nahals	nahals
						S	nahais	nahais

Sharing of River Water Among States

4451. SHRI NARAING SINGH CHAUDHARY: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government are aware that Haryana's interest is going to be hampered in sharing of river water in the light of demands made by other neighbouring States;
- (b) whether the Government are going to take some steps in the interest of Haryana in this regard;
 - (c) if so, the details thereof; and
- (d) the steps being taken by the Government to solve this problem among Haryana, Punjab and Rajasthan States?

THE MNISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Haryana's interests are not going to be hampered in sharing of river waters. Any inter state dispute on sharing of river water is generally attempted to be resolved by mutal discussions and agreement amongst the co-basin States.

- (b) and c). Does not arise.
- (d) Ongoing dispute between Haryana, Punjab and Rajasthan is regarding RaviBees waters, which has been referred to a Tribunal constituted by the Central Government under the Inter-State Water Disputes Act.

1955, on 2.4.86. On the report given by the Tribunal the States of Punjab, Haryana and Rajasthan and the Central Government have sought explanation and guidance on certain points from the Tribunal. Government of Punjab thereafter pleaded before the Tribunal that the proceedings of the Tribunal be kept in abeyance till a popular Government was established in Punjab. With the installation of the popular Government in Punjab discussions have been initiated with the States to explore the possibilities of sorting out the various issues emicably.

Telephone Exchanges in Andhra Pradesh

4452. SHRI K.V.R. CHOWDARY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of telephone exchanges opened in Andhra Pradesh particularly in East Godavari district during 1990-91, 1991-92, 1992-93;
- (b) the number of exchanges out of them converted into electronic exchanges; and
- (c) the number of exchanges proposed to be opened during 1993-94 with STD facility, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The details of new exchanges opened in Andhra Pradesh are as under:-

	1990-91	1991-92	1992-93	
Andhra Pradesh	13	23	8	
East Godavari	Nil	Nii	Nii	

(b) Three exchanges out of them have been converted into electronic exchanges. (c) No new exchanges are proposed for 1993-94 with STD facility at present.

Air Coverage in Maharashtra

- 4453. SHRI TEJSINGH RAO BHONSLE: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:
- (a) whether a large parts of Maharashtra are not covered by A.I.R. transmission;
 and
- (b) if so, the steps taken to expand AIR coverage in the State in the Eighth Plan Period?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a large parts of Maharashtra are not covered by A.I.R., transmission;
- (b) if so, the steps taken to expand AIR coverage in the State in the Eighth Plan Period?

THE MINISTER OF STATE OF THE MINISTRY AOF INFORMATION AND BRAODCASTIN (SHRI K.P. SINGH DEO):
(a) No, Sir. Presently the State of Maharashtra is covered to the extent of 98% by area and 98.5% by population by the existing radio stations.

(b) With the commissioning of the schemes under implementation in the State, it will fully covered.

Linking of Bhopal Doordarshan with Satellite

4454 SHRI ASLAM SHER KHAN: SHRI SUSHIL CHANDRA VERMA:

Will the Minister of INFORMATION AND

- (a) Whether the Government propose to link Bhopal Doordarshan Kendra with satellite:
 - (b) if so, the details thereof:
- (c) the present capacity and range of the Bhopal Doordarshan Kendra; and
- (d) the details of the capacities of the relay stations at Indore and Raipur?

THE MINISTER OF STATE OF THE MINISTRY OF INFORAMTION AND BROADCASTING (SHRIK.P. SINGH DEO): (a) and (b). Bhopal Doordarshan Kendra already stands linked via Satellite for national network programmes. However, Regional Service Programmes will be linked via satelite during the latter half of 1993-94.

- (c) Doordarshan Kendra, Bhopal compromise of a studio centre and a high power transmitter (10K.W.). The transmiter has a coverage range of about 120 Kms., inclusive of the fringe area, where elevated antennae and boosters are required for obtaining reception.
- (d) High power T.V. transmitter (10K.W) each are functioning at Indore and Raipur.

{English}

Burnt Meters in D.E.S.U

4455. DR. R. MALLU: Will the Minister of POWER be pir used to state:

- (a) whether a large number of burnt up electric meters has accumulated with Delhi Electric Supply Undertaking (DESU) and if so, the number of single and three phase meters lying burnt;
 - (b) the number of burnt meters repaired

by D.E.S.U. during each of the last three years, indicating the optimum capacity in this regard;

- (c) the number of single and three phase electric meters purchased during the above period and the cost thereof;
- (d) whether the Government propose to undertake a special audit in the matter; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) to (e). Incidence of burning of Meters and replacement of burnt meters is a continuous process. According to DESU, out of about 18.45 lakh installed meters, the number of burnt meters account for about 1.2% per year. The burnt meters are not repaired by DESU. DESU purchased 3.55 lakh single phase meters at an estimated cost of Rs. 9.53 crores and 51,250 poly-phase meters at an approx. cost of Rs. 2.81 crores during the years 1990-91 to 1992-93. Since stock verification is carried out by DESU periodically and statutory audit is also carried out by Municipal /auditors. Government has not proposed any special audit inthe matter.

[Translation]

Masan Project of Bihar

4456. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Masan Irrigation Project has been approved for development to water resources in Champaran area of Bihar its implementation is getting delayed;
 - (b) if so, the reasons for delay, and
 - (c) the steps to be taken by the Govern-

ment in this regard?

THE MINISTER OF STATE IN THE MINISTRYA OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP.K. THUNGON): (a) to (c). Masan Dam Project was considered and found acceptable by the Technical Advisory Committee of the Planning Commission in November, 1980 subject to compliance of its observations by the State Government, While preliminary works on the project had started in the year 1982 but due to non-availability of forest land work on construction of Dam and distribution system has not progressed. The State Government is required to arrange permission for diversion of forest land under forest conservation Act (1980) for this project.

Earth Station in Maharashtra

4457. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of COMMUNICA-TIONS be pleased to state.

- (a) whether the installation of International Satellite Monitoring Earth Station at Jalana in Maharashtra is nearly completed and likely to be commissioned in April 1993, and
 - (b) if so, the aim of the project?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir. the installation of all the electronic equipment at the Satellite Monitoring Earth Station (SMES), Jaina (Maharashtra) is nearly complete. Acceptance testing of the system is likely to commence in April, 93 and the station is expected to be commissioned towards the end of 1993.

(b) The station will provide capability to monitor technical parameters of emissions from satellites in the visible are of Geosta-

Written Answers 246

tionary Satellite Orbit over India viz.

20 Deg.E -140 Deg.E This fill facilitate implementation of national and international radio regulations governing space radio communication systems. The measurements by the said station will facilitate interferencefree operation of Indian Satellite and Terrestrial Radio Communication Systems.

[Translation]

Airlink with South Africa

4458, SHRIG MADEGOWDA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) whether there is any proposal to have direct airlink with South Africa.
- (b) whether any survey has been made about its commercial viability, and
 - (c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (c) Possibilities of establishing airlink with South Africa are being explored Air India conducted a market survey of South Africa in 1992, which indicated adequate traffic potential for operation of air services between and South Africa.

[English]

BPL Joint Venture with Aicatel

4459 SHRI PRAFUL PATEL: Will the Minister of COMMUNICATIONS be pleased to state

(a) whether BPL Systems and Project Limited is setting up a joint venture with Aicatel to manufacture Aicatel EPABXs tor the Indian Market.

- (b) if so, the details thereof; and
- (c) the estimated cost of the project?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) BPL Systems and Projects Ltd. has not filed any such proposal with the Government for a Joint Venture with Alcatel for manufacture of EPARX

(b) and (c) Does not anse in view of (a) above

Joint Venture Project in Airline

4460 SHRI R. SURENDER REDDY Will the Minister of CIVIL AVIATION AND TOURISM (a) whether Singapore proposes to launch an airline as a joint venture project with the Indian private sector.

- (b) if so, whether any Indian private company has come forward in this regard
 - (c) if so the details thereof,
- (d) whether the Indian Airlines Air India propose to open duch a joint venture in Singapore, and
 - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) No such proposal has been received by the Government

- (b) and c) Do not anse
- (d) No such proposal has been received by Indian airlines/Air India
 - (e) Does not anso

Scheme to Promote Food Processing Industries

Postal Advisory Committee in Bihar

4461. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Postal Advisory Committee has since been constituted in Bihar;
 and
- (b) if so, the details of its composition and criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH TRAM): (a) No, Sir.

(b) Does not anse.

[English]

Bombay Air Traffic Control System

4462 SHRI YASHWANTRAO PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether Bombay air traffic control system is in a position to cope with the air traffic boom:
 - (b) if not, the details therefor; and
- (c) the steps proposed to be taken to cope with the peak demand of air traffic?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (c). Modernisation of Air Traffic Control system for Bombay Airport has been taken up by the National Airports Authority to cater for the increasing air traffic movement.

4483. SHRI VIJAY NAVAL PATIL: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) whether the Government have formulated any special schemes to promote and develop food processing industries in the country during Eighth Plan period?
 - (b) if so, the salient features thereof;
- (c) the details of investment made in various projects alongwith the incentives offered to the small scale industries during 1993-94 State-wise; and
- (d) the details regarding nodal agencies established in each State for effective implementation and monitoring of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI) (a) to (d). Yes, Sir. The summary of schemes formulated for implementation during the Eighth Plan are given in the attached Statement-I Since the announcement of the Industrial Policy in July, 1991, about 1993 IEMs involving a total investment of approximately Rs. 25343 crores have been filed up to February, 1993. Various proposals from foreign companies/joint ventures with foreign equity/NRI participation have since been approved in the areas of deep sea fishing, fish processing, snack foods, soft drink concentrates, milk products, processed fruits and vegetable products, etc.

Details fo nodal agencies established in different States are given in the attached Statement-II

Several incentives are available for setting up of tood processing units which inter alia include delicensing of most food 249 Written Answers CHAITRA 8, 1915 (SAKA) Written Answers 250 processing industries (subject to locational B. FRUIT AND VEGETABLE PROCESS-parameters) automatic approval for foreign tNG

parameters) automatic approval for foreign collaboration upto 51% in priority industries. liberalisation of procedures for hiring foreign technicians, removal/reduction of Union Excise and Customs duties on several items. machinery, etc. Besides, this Ministry has formulated several Plan schemes for providing financial assistance to State Government undertakings/organisations/joint sector/cooperative sector/private sector units. etc., for setting up/upgrading of food processing units, marketing etc. These incentives can be availed of by entrepreneurs including small scale industries desirous of setting up/upgrading of food processing units. in the Budget proposal for 1993-94, the excise duty exemption limit for small scale industries has been increased to Rs. 30 lakhs irrespective of the units producing foods under one or more than one chapter of the excise tariff heads.

STATEMENT-I

SUMMARY OF PLANS SCHEMES A. GRAIN PROCESSING SECTOR.

- Post Harvest Technology Centre, IIT, Kharagpur.
- Paddy Processing Research Centre, Thanjavur.
- 3. Regional Extension Service Centres
- Research and Development Schemes.
- Rice Milling Machinery and Allied Equipments Testing Centres.
- 6. Modernisation of Rice Mills.
- Setting up of Food Engineering Centre.

- Scheme for setting up food processing and training centres in the rural areas.
- Scheme for assistance for establishment of F & VP units.
- Scheme for strengthening backward linkages between processors and growers. Testing Centres.
- Scheme for assistance for development of infrastructure for mushroom cultivation and processing.
- Assistance for development and processing of Hops.
- Generic advertising on processed foods and for providing marketing assistance.
- R &D in F & VP.

C. MEAT AND POULTRY PROCESSING

- Establishment of National Livestock Products Development Council.
- Development of pork processing
- Development of sheep goat and rabbit meat processing.
- Development of Poultry and egg processing.
- Development of Buffalo meat processing.
- Development of infrastructure

251 Written Answers

MARC + 29, 1993

Written Answers 252

for storage and transport of me eries Development Board. for export.

- Development of marketing acility.
- Development of trained nanpower for meat processing industry.
- R&D for meat process ng and specialised packaging

D FISHERIES AND FISH PROCESSING

- Assistance for participation in deep sea fishing and processing.
- 2 Grant-in-aid providing interest subsidy on loan for acquisition of deep sea fishing vessel.
 - 3. Assistance for diversified fishing
- Scheme for effective implementation of MZI Act by providing funds for installation of communication facilities for the Coast Guard.
 - 5 Scheme for setting up of cold-chain
- 6 Scheme for tuna and other fish processing.
 - 7. Assistance to National Marine Fish-

8. Fishery Survey of India.

E. CONSUMER INDUSTRY

- R&D scheme on soyabean products and Indian traditional foods and packaging/
- Investment in Public Sector Enterprises.
 - a) MFIL
 - b) NERAMAC

F SECRETARIATECONOMIC SERVICES.

- 1 Scheme for strengthening of nodal agencies
- 2 Scheme for strengthening of Directorate of F&VP for information, training, education and quality system for development of F&VP
- Scheme for participation in National and international exhibitions
- 4 Scheme for promoting studies in food processing.
- 5 Scheme for performance awards in Food Processing Industries

253	Writte	n Answers		СН	AITR	A 8, 1	915 (SAKA)	Writte	n Answers	254
STATEMENT -II	Name of Nodal Agencies	, es	Agriculture Production Commissioner, Government of Assam Guwahati.	Agriculture Production Commissioner, government of Bihar, Patna	Development Commissioner, Government of Goa, Psnaji	Industries Commissioner, Udyog Bhawan, Sector-II, Gandhi Nagar.	Director or	Agriculture Production Commissioner, Governent of J&K, Srinagar	Development Commissioner-cum-Agricultural Production commissioner, C/o Department of Commerce & Industry, Government of kamataka, Bangalore.	Secretary, Department of Agnculture, Governments of Kerala, Trivandrum-695001.	Industries Commissioner, Govt. Of Madhya Pradesh, Vindhyachal Bhawan, Bhopal.	
	Name of State	c.	Assam	Bihar	Goa	Gujarat	Himachal Pradesh	Jammu & Kashmır	Karnataka	Kerala	Madhya Pradesh	e under ein gegende gegengegegeberket seinen gesterbeten bei dem e

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257	Written Answ	ers	C	HAITI	RA 8, 19	15 (S	AKA)		W	ntten Answers	258
Name of Nodal Agencies		Director (Agnculture), Andaman & Nicobar Islands Port Blair	Distt Ind Centres, Daman & Diu aand Dadra& Nagar Havelt, Collecorate,	Secretary. Department of Industries, Delhi Administration, Delhi	Managing Director, Lakshadweep Development corporation, Union Territory of Lakshadweep Kavaratti	Pondicherry Agro Service and Industries Corporation Limited, Pondicherry	Shn S P Rai Deputy Director of AGriculture, Secretariat, Daman-396220	Shn Ajit Singh Pannu, Director of Industnes Chandigarh Administration	Haryana Agro Industries Corporation		
Name of State	•	Andaman& Nicobar Islands	Dadra & Nagar Havalı Damaan 396 210	Delhu	Lakshadweep	Pondicherry	Daman & Diu	Chandigarh	Haryana		
S No	-	19	8	21	23	23	24	52	56		

Majority Rule in South Africa

4464 SHRISHRAVANKUMAR PATEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government have taken any steps to brng about the majority rule in South Africa and to dismantle 'Apartheid in that country; and
- (b) if so, the details and the results achieved thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b). India has been in the forefront of the struggle against apartheid ever since Mahatma Gandhi started his Satyagraha Movement in South Africa a century ago. India was the first country to sever trade relations with Pretoria in 1956 in protest against its racial policies. The Indian High Commissioner to South Africa was withdrawn in 1946 and the High Commission itself was closed down in 1954. By this time, India had imposed a complete boycott of South Africa covering all fields-diplomatic, commercial, culture and sports. India was the first country to inscrible the issue of aparthaid on the agenda of the United Nations and was influential in the imposition of comprehensive and mandatary sanctions against South Africa. Over the years, we have given considerable material. moral and political support to the anti-apartheid movement in general and the African National Congress in particular.

At the United Nations and other international fora, India has been actively participating in various efforts to establish a representative, non-racial government in South-Africa. We welcome the recent progress towards this goal and the decision by leading political parties to resume full-scale constitutional negotiations. We are nopeful that these negotiations will result in a decisive step forward to eliminate apartheid in South Africa.

[Translation]

Joint Project for Purifying Saline Water with Israel

4465, SHRI RAMESHWAR PATIDAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any proposal/discussions is under consideration with the Government of Israel to start joint project to purify the saline sea-water to make it petable or utilise it for impation purposes; and
- (b) the time by which project is likely to be launched in the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No. Sir.

(b) Does not anse.

(Enaksh)

I.S.D. Facilities in Kerala

4466 SHRI KODIKKUNIL SURESH. SHRI V.S. VIJAYAR-AGHAVAN.

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Union Government propose to improve i S.D. facilities to Gulf countries from Kerala; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE

261 Written Answers CHAITRA 8, 1915 (SAKA)
MINISTRY OF COMMUNICATIONS (SHRI Increase the SUKH RAM) (a) and (b) For meeting the Increasing ISD traffic from Kerala and other Southern States to Gulf and other foreign countnes the following measures are planned to be taken during 1993-94

CHAITRA 8, 1915 (SAKA)
Increase the Asian count foreign (d) if so the following measures are planned to be taken during 1993-94

THE M

- (1) Capacity of the digital Interna tional Gateway Exchange at Madras will be suitably augmented
- (2) Additional circuits will be provided between Trunk Automatic Exchanges (TAX) at Trivandrum Kottayam Ernakulam and Kozhikode in Kerala and Inter national Gateway Exchange at Madras
- (3) Circuits between Emakulam TAX and Bomoy International Gate way will be suitably increased to meet the growth in traffic
- 14) 30 direct circuits will be provided between Kozhikode TAX and Bombay Gateway Exchange
- (5) Number of International Circuits from India to Gulf countries will be suitably augmented

Doordarshan Coverage in Neighbouring Countries

4467 SHRI PAKASH V PATIL Willthe Minister of INFORMATION AND BROAD CASTING be pleased to state

- (a) whether neighbouring countries are receiving Doordarshan programmes
- (b) if so the details of the countries which receive the Doordarshamping immes and the extent of their coverage.
 - (c) whether the Government propose tr

increase the range of Doordarshan in other Asian countries and

Written Answers 262

(d) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK P SINGHDEO) (a) and (b) Doordarshan programmes disseminated through the INSAT Satellite could be available in Pakistan Nepal Bhutan Bangladesh Sri Lanka Maldives etc as a result of technical spill over These programmes can be received by installing an appropriate Dish Antenna System

(c) and (d) The Government have also taken up the question of introducing an ex ternal service of Doordarshan on an expen mental basis for viewers in Asian countries

[Translation]

Modernisation of Telephone Exchanges in Metro Cities

4468 SHRI SHIVRAJ SINGH CHAUGHAN Will the Minister of COMMU NICATIONS be pleased to state

- (a) whether the Government propose to modernise the old telephone exchanges of Metropolitian cities and cities with more than 10 lakhs population
- (b) whether the Government also pro pose to enlarge the present telephone ox changes to install new exchanges to dispose of the waiting list for telephone connections in the country
- (c) if so, the details thereof and the time by which the modernisation and expansion programme is likely to be started, and

(d) if not the reas instheretor?

THE MINISTER OF STATE OF THE

MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) The 8th Plan provides that the waiting period fortelephone connections is not to exceed two years in metropolitan cities and cities with more than '10 lakh population. Modernisation/Expansion of the these exchanges is a continuous process carried out on year to basis based on the availability of resources; in order to meet this objective
 - (d) Question does not anse.

(English)

Conversion of Tele-phone Exchanges

4469. SHRI DHARMA BHIKSHAM Will the Minister of COMMUNICATIONS be pleased to state

- (a) whether the Government propose to convert all telephone exchanges in the country into electronic exchanges:
- (b) whether any scheme has been evolved for the purpose, and
- (c) if so, the details thereof and the estimated cost and schedule of completion involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM). (a) Yes, Sir.

- (b) Yes, Sir
- (c) The department has stopped induction of non-electronic equipment except for small quantity of Indian. Cross Bar equipment and has planned to convert all electronechanical exchanges into electronic exchanges as and when they become due for replacement either on expiry of life or be-

coming unserviceable. 8th Five year Plan (1992-97) envisages conversion of around 17 lakh lines into electronic type at an estimated cost of Rs. 1740 crores.

Production of Communication Equipments during Eighth Plan

4470. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the total value of total capacity of telephones, equipment and machinery proposed to be produced in the country vis-a-vis imported to meet our requirement during the Eighth Plan period;
- (b) the details of production plan for equipment and machinery both in private and public sector during the Eighth Plan period, and
- (c) the steps taken/strategy out to achieve self sufficiency in the production of telephone equipment and machinery?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The estimated production of the telecom equipment during the 8th five year plan is as follows:-

Year	Production (Rs in crores)
92-93	3985
93-94	5500
94-95	7425
95-96	10024
96-97	13031

There is no proposal to import finished Telephone equipment by DOT (b) Details are given in the attached Statement

(c) With the introduction of the New Industrial Policy large number of new com-

panies are setting up production facilities for the manufacture \of various telecom equipment and it is expected that the production facilities will be sufficient to meet the requirements of telecom equipment during the 8th plan period

	1		Value	9	6240	1152	2750		1200
Proposed		Production Capacity 31.3.97	Oty	6	72	350	25		10000
STATEMENT Existing and Likely Production capacities during the VIII Plan are as Proposed		Production Capacity 1 3 94	Value	4	16200	3600	16000		3500
SINIEMENI In capacities during		Prod Cap 1,5	Qty	в	4	0 0	£		7500
nd Likely Productio		Production Capacity 1393	Value	2	16480	2200	15000		1250
Existing a		5 3 1	ć.		28	8 ,	136		2500
					Switching	Telerun Cable optical fibre Cable (thousand FKM)	Jelly Filled Cable (MCKM)	Transmission Systems	Rural Radio LDPTs

MARCH 29, 1993

Written Answers 268

267 Written Answers

269 Writt	en Answ	ers	CHAI	TRA	3, 1915 (SA	KA)	Writte	n Answe	rs 270
**	Value	9	8400	7500	7000	6400	2000		2000
Capacity 31,3.97	di	5	28000	7500	2000	16000	4000		10
Production Capacity 1.3.94	Value	4	3250	4000	2400	2400	300		4000
Prod Cap	È	3	6500	00	800	0009	009		6 0
Production Capacity 1 3.93	Value	2	800	1600	2400	1600	300		3850
£0	ģ	_	1000	400	800 exing	4000	009		7.7
Peuduction			UHF Systmes	2GHz Microwave	6/7/11/13/18 GHz Microwave Line Commonmultiplexing	Open Wire/Coax/ Multiplanning)	Optical Fibre Systems	4. Terminal Equipment	Telephones (Million Nos.)

	Production Capacity 1.3.83	8.	Production Capacity 1.3.94	A A	Capacity 31.3.97		271 Written
Oty Value	Vakue 2		δ °	Value	g,	Value	Answers
0008	0009			000		. 0000	MARCH 29, 10
03060	23960			67150		1780	993

Written Answers 272

Food Processing Units of Pepsi Foods Limited

4471. PROF. ASHOK ANANDRAO DESHMUKH: SHRI MUMTAZ ANSARI: SHRI RAJESH KUMAR: SHRI MATI SHEELA GAUTAM: SHRI PRAKASH V. PATII :

Will the Minister of FOOD PROCESS-ING INDUSTRIES be pleased to state:

- (a) whether the Government propose to allow Pepsi Foods Limited to establish manufacturing units in the country;
- (b) if so, the number and locations of such units;
- (c) whether the Government have constituted an expert committee to review the functioning of the Pepsi project;
- (d) if so, the composition of the committee:
- (e) whether the committee has submitted its report;
- (f) if so, the salient features of the report;
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGI): (a) The Government has allowed Foods Limited to set up a new undertaking in Punjab.

- (b) Pepsi Food Limited has set up three units, one at Zahura, District Hoshiarpur and two, at village Channo District Sangrur.
 - (c) Yes, Sir.
 - (d) to (f). Details are given in the at-

(g) Does not arise.

STATEMENT

The Government constituted a Committee consisting of the following officers to evaluate certain facts submitted by M/s Pepsi Foods Limited:-

- (a) Shri C.D. Anand Industrial Adviser D.G.T.D.
- (b) Shri S. Kankan General Manager APEDA
- (c) Shri Kailash Pati Deputy Secretary Ministry of Food Processing Industries

The Committee has since submitted Industries.

The salient features of the report are given below:-

- The farmers has been able to achieve better yield and better returns from the tomato crop with assistance from Pepsi Foods Limited.
- ii) The techniques introduced by Pepsi Foods Limited has helped them not only in the tomato crop but also in other in other crops whereby they have been saving a lot of fertilizers. The area of tomato procurement may be enlarged.
- Pepsi Foods Limited has state of the art technology, fully-trained production and quality staff and

- production bench-marks at par with world standards
- Improved equipment, designed and adopted to local needs has been distributed to farmer by Pepsi Foods Limited
- Pepsi Foods Limited has fully qualified scientists for agro research and their specific applied research has resulted in improved yields better quality and lower costs. The company should broaden the scope of these activities.

Postal Advisory Committee in Tamil Nadu

4472 DR K S SOUNDARAM Will the Minister of COMMUNICATIONS be pleased to state

- (d) whether the Postal Advisory Committee has since been constituted in Tamil Nadu and
- (b) if so the distinct-wise details of their composition and citena adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) NO SIR

(b) Does not anse

[Translation]

Conversion of Telephone Exchanges in M.P

1473 SHRI MAHENDRA KUMAR SINGHTHAKUR

Will the Minister of COMMUNICATIONS tile ple issed to state

- (a) the number of telephone exchanges functioning at present in Madhya Pradesh with locations thereof.
- (b) the number of electronic exchanges out of them,
- (c) whether the Government propose to convert the remaining telephone exchanges into electronic exchanges during the current year and
 - (d) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRYOF COMMUNICATIONS (SHRI SUKH RAM) (a) The list of telephone exchanges functioning as on 28 2 93 is given in the attached statement

- (b) out or 1800 telephone exchanges 1584 are purely electronic exchanges and at 24 places electronic exchanges are working with existing Eelctro Mechanical/Manual Exchanges
 - (c) No Sir
 - (d) Does not anse

STATEMENT

Telephone Exchange Working in M P
Telecome Circle

DISTRICT-BALGHAT

-		 -	
1	Agrı		
2	Baihar		
3	Balaghat		
4	Balaghat		
5	Damhnı		
6	Bharveli		

277	Wntten Answers	CHAITRA 8 1915 (SAKA)	Written Answers 278
7	Bhorgarh		DISTRICT BASTAR
8	Changutola	31	Akash Nagar
9	Charagaon	32	Antagarh
10	Dongarmalı	33	Aturgaon
11	Hatta	34	Bachheli
12	Jam	35	Bahigaon
13	Kankı	36	Bakawand
14	Katangı	37	Baniyagaon
15	Kayadı	36	Banpun
16	Khairlanjhi	39	Barsur
. 17	Kırnapur	40	Bastar
18	Lalburra (Kasba)	41	Bhairamgarh
,	Latma	42	Bhansı
20	Lanjhi	43	Bhanupratappur
21	Linga	44	Bijapur
. "	Malajhkhand	45	Bisrampur
23	Mehka par	46	Charama
21	Nandi	47	Chindagaon
)1,	Piraswara	18	Dantewada
4	Hajegaon	49	Dornapal
27	Hampayalı	50	Farasgaon
28	Tırodı	51	Gadırash
29	Ukwa	52	Geedum
30	Waraseoni	53	Jagdalpur

279	Wntten Answers	MARCH 29, 1993	Written Answers 2	80
54	Jagdalpur	78	Tongapal	
55	Kailash Nagar	DISTRIC	T-BETUL	
56	Kanpur	79	Amla	
57	Kanker	80	Anthner	
58	Kapası	81	Barkheda	
59	Karpawand	82	Betul	
60	Kerlapad	83	Beulbazar	
		84	Bhainsdehi	
62	tu .	85	Bhavra	
63	Kırandul	86	Biroolbazar	
64	Kondagaon	87	Bisang	
65	Konta	88	Bordihi	
66	Lakhanpun	89	Chicholi	
67	Lanjoda	90	Chopna	
68	Lohandigaur	91	Dunawa	
69	Makdikona	92	Ghoradongu	
70	Nakulnar	93	Gudgaon	
71	Narainpur	94	Jamwada	
72	Narharpur	95	Jhallar	
73	Pakhanjore	96	Khandaraa	
74	Saruna	97	Khedi	
75	Sukma	98	Khedibazar	
7^		49	Kolgaon	
	apal			

281	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 282
101.	Masod	124.	Choki
102.	Multai	125.	Daboh
103.	Padhar	126 .	Endon
104.	Pathakheda	127.	Etehar
105.	Prabhatpetan	128.	Fatehpur
106.	Rondha	129 .	Gohad
107.	Samı	130.	Gormi
108.	Shahpur	131.	Kanadhar
109.	Sohagpur	132	Katha
110.	Zeen.	133	Lahar
DIST	RICT-BHIND	134	Lahroli ·
111.	Akoda	135	Lawan
112.	Alampur	136.	Machand
113.	Amayan	137.	Malanpur
114	Aswar	138.	Mau
115	Ater	139 .	Meghaon
116.	Barah	140.	Mihona
117.	Barahead	141.	Para
118.	Barao	142.	Phoop
119	Barhad	143.	Raun
120.	Bhind	144.	Rayatpura
121.	Billao	145.	Sarwa
122.	Birkhadi	146.	Soni
123.	Chitora	147	Sunarpura

283	Written Answers	MARCH 29, 1993	Written Answers 284
148.	Surpurd	170.	Baloda
149.	Umari	171.	Bango .
DIST	RICT BHOPAL	172.	Bankimogra
150.	Berasia	173.	Baraduar
151.	Bhopai (A) RLU	174.	Belghana
152.	Bhopal Area	175.	Beltara
153.	Bhopal City	176.	Bhaisama
154.	Bhopai (C) RLU	177.	Bilaihazar
155.	Bhopal (GP) RLU	178.	Bilaspur
156.	Bitten Market	179.	Bilha
157.	BPL Bhairagarh	180.	Bırkona
158.	Dhamarra	181	Chakradhata
159.	Dillod	182	Champa
160.	Gunga	183	Chandrapur
161.	Khajuri	184	Chhurikalan
162.	Lambakheda	185	Dabhara
163.	Misord	186.	Dagon
164.	Nazırabad	187.	Damapur
165.	Neelbad	188	Darrighat
166.	Tumbra	189	Dhurkot
DIST	RICT-BILLASPUR	190.	Fatehpur .
167.	Adbhhar	191	Ganıyari
168.	Akaltara	192.	Gevraprojeca
169.	Baitalpur	193.	Gondadih

285	Written Answers	CHAITRA 8, 1915 (SAK	A) Written Answers
194	Him-Mines	218	Nanyara
195	Jairamnagar	219	Pahanda
196	Jarahagaon	220	Pali
197	Kargıroad	221	Palamgarh
198	Kattora	222	Pandana
199	Kera	223	Pandatarai
200	Khamariya	224	Pasen
201	Khodn	225	Patalia
202	Koni	226	Patharta
203	Korba	227	Pendra
204	Korba-darri	228	Pendra Road
205	Kothannka	229	Rahot
206	Kolmikala	230	R a jgamar
207	Kunda	231	Ratanpur
208	Kusunda	≥32	Sakarra
209	Lakhram	233	S ikn
210	Lormi	234	Saktı
211	Malhar	2 35	Saragaon
212	Malkharpda	236	S magnon
213	Marwahi	237	Semintal
214	masturi	238	5 oni
215	Mulmula	2 ±9	S onn navan
216	Mungeli	40	l faher
217	Naila	241	ncim

287	Written Answers	MARCH 29, 1993	Written Answers 288
242	Takahatpur	265	Panagar
243	Urga	266	Tatam
DIST	RICT-CHHATARPUR	DISTRIC	T-CHHINDWARA
244	Alipura	267	Amarwara
245	Anjore	268	Bangaon
246	Badamalaha oa ra	269	Baregaon
247	Bamitha	270	Bichhua
248	Dasan	271	Chand
249	Bhagwa	27 2	Chaurai
250	Bijawar	273	Chhindwara
251	Buxawaha	274	Chodawadi
252	Chhandla	275	Damua
253	Chandranagar	276	Delakhen
254	Chhatarpur	277	Dunganya
255	Garhimalahera	278	Gangiwara
256	Gulganı	279	Gudi
257	Harpalpur	280	Нагга
258	Isanagar	281	Hırdaygarh
259	Khajuraho	282	Gunnardeo
260	Laundi	283	Khamra
261	Maharajpur	284	Kunda
262	Mausahania	285	Kundalikala
263	Niwan	286	Linga
264	Nowgaon	287	Lodikheda

289	Written Answers	CHAITRA 8, 1915 (SA	KA) Written Answers	290
288.	Mongaon	312.	Sonakhar	
289.	Mohkhed	313.	Tamia	
290.	Mordongri	314.	Teegaon	
291.	Navegaon	315.	ubegaon	
292.	Pagara	316.	Umamala	
293.	Pandhuma	317.	Umreth	
294.	Pandrakhedi	DISTRI	CT-DAMOH	
295 .	Panjara	318.	Bhandakpur	
296.	Paradsinga	319.	Bangaon	
297 .	Parasia	320 .	Bansa-Tarkheda	
298 .	Pindraikala	321.	Banwar	
299.	Pipla Narayan	322 .	Damoh	
300 .	Ramakona	323.	Futera	
30 1.	Rampur	324.	Gaisabad	
302.	Rangari	32 5.	Hatta	
303.	Rawanwara	326.	Hindoria	
304.	Rohnikalan	327.	Hinctakalan	
305.	Samaswara	328.	Jabera	
30 6.	Sausar	329.	Kerbana	
307.	Sawai	330	Khaderi	
308.	Seoni	33 1.	Kishangani	
309.	Shivpuri	332 .	Madiadoh	
310.	Singodi	333.	Narsingarh	
311.	sirtha	334.	Nohata	

335 Patera 357 Bhaurasa 336. Pathana 358 Chapda 337 Sagara 359 Chaubaradhira 338 Tendukheda 360. Chitwat DISTRICT-Datia 361 Dehnyasaha	
337 Sagara 359 Chaubaradhira 338 Tendukheda 360. Chitwat	
338 Tendukheda 360. Chitwat	
DISTRICT-Datia 361 Dehriyasaha	
339 Bhagaupura 362 Deogarh	
340 Chirol 363 Deoli	
341 Dariyapur 364 Dewas	
342 Datia 365 Doublechowki	
343 Digma 366 Eklera	
344 Inderagarh 367 Gadia	
345 Seondha 368 Gundharvapun	
346 Sonagin 369 Hasangaon	
447 Sunan 370 Hutpiplia	
346 Thatet 371 Cay i prov	
349 Unnar 372 Kim (q. a	
DISTRICT DEWAS 475 Kined	
350 April 374 Kartiphod	
351 Aprod 475 Kathalad	
352 Pidehorhi 27, Kiot	
353 Pigli 277 Kridimbi	
354 Layagawada ('n Krategion	
355 Banger 379 Kilipre	
36F Barctha 380 Kirimana	

293	Written Answers	CHAITRA 8 191	5 (SAKA)	Written Answers	294
381	Lohari	4	l05 \	/ikrampur	
382	Mankund	D	ISTRICT-	DHAR	
383	Mirkhedi	4	106	Ahu	
384	Nagda	4	107	Ajanda	
385	Nansa	4	808	Amzhera	
386	Nemawar	4	109 E	Badnawar	
387	Neon	4	10 E	Bagdi	
388	Clamba	4	11 E	Bagdoon	
3 8 9	Panigaon	4	12 E	Bagh	
390	Patadi	4	13 E	Bakaner	
391	Piupalrawan	4	14 E	Bakhatgarh	
392	Pipliyasabak	4	15 E	Balipur	
393	Ponjapura	4	16 E	Barmandal	
394	Rajoda	4	17 E	Barodia	
3 9 5	Sandalpur	4	18 E	Bidwal	
396	Satwas	4	19 E	Biloda	
397	Sıya	4	20 E	Biloda	
398	Sıya	4	21 E	Згго і а	
399	Sonkutch	4	22 C	Charawad	
400	Sunwahi Gopal	4	23 (Chhayan	
401	Tonk-Kalan	4	24 (Chikhaliya	
402	Tonk-Khurd	4	25 [Dahi	
403	Uda nagar	4	26 (Dası	
404	Vijayganimandi		27 [Dedia	
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295	Written Answers	MARCH 29, 1993	Written Answers 296
428.	Dehi	452.	Khandwa
429.	Dhamnda	453.	Khera
430 .	Dhamnnod	454.	Kherod
431.	Dhar	456.	Kukshi
432.	Dharampuri	457.	Latrarda
433.	Dholana	458.	Lohari
434.	Digthan	459.	Lunera Buzurg
435.	Dotariya	460.	Manawar
436 .	Ekalduna	461.	Mandu
437.	Ganawad	462.	Morgaon
438.	Ganghwani	463.	Multhan
439.	Ganpur	464.	Nagda
440.	Ghapabillod	465.	Naichha
44 1.	Gujari	466 .	Nimrani
442.	Jamunda	467.	Nisarpur
443.	Kachibaroda	468.	Padliya .
444.	Kadodkola	469 .	Pihampur
445.	Kalibahuri	470.	Rajgarh
446.	Kanwan	471.	Rajod
447.	Kareli	472.	Rignod .
448.	Kathodiakalan	473.	Sagwal
449.	Kesur	474.	Semaliya
45 0.	Khachroda	475.	Semida ·
451.	Khalghat	476.	Singhana

297	Written Answers	CHAITRA 8, 1915 (SAI	KA) Written Answers 2
477.	Sirsala	500.	Durg
478.	Sundrel	501.	Gunderdehi
479.	Talwada	502.	Gurur
48 0.	Tanda	503.	Kumhari
481.	Tawalai	504 .	Latabod
482.	Thugaon	505.	Nanding
483.	Tilgara	506.	Nawagarh
484 .	Tirla	· 507.	Patna
48 5.	Tonki	508 .	Thankhamaria
48 6.	Turnod	DISTRI	CT-GUNA
487.	Umarband	509.	Achalgarh
488.	Zirabad	510.	Amahali
DIST	RICT-DRUG	511.	Arone
489.	Junda	512.	Ashoknagar
49 0.	Balod	513.	Athoikheda.
49 1.	Bemera	514.	Awan
492.	Berla	₹16.	Bhadon
493.	Bhilai	517.	Bhadora
494.	Borai	518.	Bhagadurpur
495.	Charoda	519.	Bhariyakheda
496.	Dallirajahara	520.	Chachora
497.	Dhamdha	521 .	Chanderi
498.	Dondi	522.	Dhamawada
400.	Dondliohera	523.	Dhurra

299	Wntten Answers	MARCH 29, 1993	Written Answers 300
524.	Fatehgarh	548.	Rampur colony
525.	Gadoli	549.	Rawsar
526 .	Gali	550.	Ruthiyai
527 .	Guna	551.	Sadora
528 .	Ishagarh	552.	Shyamatori
529.	Jamner	553.	Sirsi
530 .	Jhagar	554.	Umni
531.	Kadwadya	555 .	Vijaipur
532 .	Khamtala	556 .	Vijayapur (A-NGR)
533.	Khurka	DISTRICT	T-GWALIOR
534 .	Khumbhraja	557.	Akwai
535	Lalona	559 .	Antri
536 .	Maholi	560.	Badagaon
537 .	Mardankhedi	561 .	Banwar
538 .	Muksudangarh	562 .	Ban
539	Mungaoli	563	Bohat
540	Myana	564	Bhandui
541	Nageswan	565	Bhitarwar
542	Nararai	566	Billowa
543	Pagara	567	Chhimak
544	Pipalkhedi	568	Chinor
545	Pipraigaon	569	Dabra
546	Raghogarh	570	Dadakhinki
547	Rajpur	571	Ghatigaon

301	Written Answers	CHAITRA 8	1915 (SAKA)	Written Answers 302
572	Gwahor			DISTRICT HOSHANGAT
573	Gwalior	•	596	Aan
574	GWB-Morar RLU		597	Abgaonkalan
575	Hastinapur		598	Abkackhurd
576	Karhiya		599	Babai
577	Kanawatı		600	Bagra Tawa
578	Kuleth		601	Bagwara
580	Mastura		602	Bahaspur
581	Mohna		603	Balagaon
582	Nayagon		604	Banapura
583	Parsen		605	Bankhedi
584	Patar		606	Bavadiabhau
585	Pichhore		607	Bhunnas
586	Retwai		608	Bhurankhedi
587	Salon		609	Biana
588	Salvar		610	Biaora
589	Sankhı		611	Chandon
590	Sıkroda		612	Chapadagrahan
591	Simanya Tall		613	Charkheda
592	Suldahan		614	Dholpurkalar
593	Supawalı (Khera)		615	Dolaria
594	Tekanpur		616	Gondagaon
595	Utila		617	Handia

303,	Written Answers	MARCH 29, 1993	Written Answers 304
618	Harda	642.	Semriharchand
619	Hardakhurd	643.	Shivpur
620	Hoshangabad	644.	Sobhapur
621	Itarsi	645.	Sıralı
622	Kesla	646	Sodalpur
623	Khampadwa	647	Sohagpur
624	Khapana	648	Somalwada
625	Khaparkheda ,,	649.	Tajpur
626	Khirkiya	650	Taronkala
627	Larkui	651	Thua
628	Masangaon	652	Timami
629	Matkuli	653	Umardha
630	Neemgaon	DISTRIC	T-INDORE
631	Pachmarhi	654	Ajnod
632	Paliapiparia	655	Badgonda
633	Parkhi	656	Betma
634	Piparda	657	Bhagora
635	Pokharni	658.	Bicholi Hapsi
636.	Prakashnagar	659	Bisnawada
637	Purena	660	Boronqakhedi
6 38	Rahatgaon	661	Choral
639	Ranikala	662.	Dakachiya
640.	Ranipur (T-NGR)	663.	Depalpur
641.	Sandia	664.	Dharampuri

305	Written Answers	CHAITRA 8,	1915 (SAKA	Written Answers	306
665.	Doodhiya		689 .	Mhow	
666.	Gandhinagar		690.	Nawdapant	•
667.	Gauampura	•	691.	Palia	
668.	Harsola		692.	Pannod	
669.	Hasalpur		693.	Rau	
670.	Hatod		694.	Sanwer	
671.	Indore on RLU		69 5.	Simaliyachau	
672.	Indore Kum RLU		6 96.	Simrol	
673.	Indore NP RLU		697.	Tejajinagar	
674.	Indore NRB RLU		698 .	Tillorekhurd	
675.	Inodre TPN RLU		DISTRICT	-JABALPUR	
676 .	Indore-NPU-I		699 .	Ambadi	
677.	Indore-NPU-II		70 0.	Bachaiya	
678.	Indore - NPU-III		701 .	Baghraji	
67 9.	Inodre-TPN		702.	Bahoriband	
6 8 0.	Jamli		703 .	Bakal	
681.	Kachhalia		704 .	Barela	
682.	Kalaria		· 705.	Bargibazar	
683 .	Kailod		706.	Barginagar	,
684.	Kampel		707 .	Barhi	
685.	Kanadia		708.	Belkheda	
686.	Khudel		709 .	Bheraghat	
687.	Manglia		710.	Bilahari	
688.	Manpur		711.	Boria	

307	Written Answers	MARCH 29, 1993	Written Answers 308
712	Budwara	736	Padanya
713	Cahukital	737	Panagar
714	Deonbajrang	738	Panyat
715	Dhanpun	739	Patan
716	Gandhigaram	740	Pipanya
717	Gosalpur	741	Piprondh
718	Heerapur Haudia	742	Reethi
719	Jabalpur	743	Shahpura
72 0	Jabalpur CTO RLU	744	Sihora
721	Jabaipur Banı RLU	745	Silondhi
722	Jabalpur WT RLU	746	Singod
723	Kahangaon	747	Suhagi
724	Kanwara	748	Sukha
72 5	Katangı (JBP)	749	Surtalaı
726	Kantı	750	Teon
727	Koterwar	751	Udha
728	Kundam	752	Umanapan
729	Kymoré	753	Vıjaı Raghogarh
730	Majgawansırok	DISTRIC	T-JHABUA
731	Majholi	754	Alırajpur
732	Manegaon	755	Ambua
733	Miloniganj	756	Bamnia
734	Niwar	757	Barbadona
735	Nunsar	758	Barbat

309	Written Answers	CHAITRA 6, 1915 (SAKA	Wntten Answers 310
759	Bhabra		DISTRICT-KHANDWA
760	Bolasa	785	Ahemadpur
761	Bon	786	Amalpura
762	Chhakatala	787	Ambade
763	Jhabua	788	Arud
764	Jhaknaoda	789	Ashapur
765	Jobat	790	Attutkhas
766	Kalyanpura	791	Barud
767	Karwad	792	Basad
768	Kathniwada	793	Bherukheda
769	Khattalı	794	Bır
7 7 0	Kundanpura	795	Bodarlı
771	Mandawel	796	Borgaon
772	Meghnagar	797	Borgaonkhurd
773	Manpur	798	Burhanpur
774	Para	799	Chapra
775	Petlawad	800	Chhegaonamakhan
776	Pitol	801	Dabiakheda
777	Raipuria	802	Danyapur
778	Rama	803	Dedtalaı
779	Ranapur	804	Dhoolkot
780	Sarangı	805	Doiphodia
781	Sondhawa	806	Gudikheda
782	Thandla	806	Guidikheda
783	Udaıgarh	807	Gulai
784	Umralı	808	Harsud

311	Wntten Answers	MARCH 29, 1993	Written Answers 312
809	Ichhapur		Clanus
810	Jaswadı	836	Sirpur
811	Jawar	837	Siwal
812	Kharnar	838	Tukaitkhad
		839	Zamabad
813	Khalwa	840	Anjod
814	Khandwa	841	Balakwada
815	Khar	842	Balwada
816	Khedi		
817	Khounni	843	Balwadı
818	Kohdad	844	Bamnala
819	Korgala	845	Barud
	•	846	Baruphatak
820	Loni	847	Barwaha
821	Mahalgurara	848	Barwani
822	Nachankheda	849	Basamuny
823	Narmadanagar	850	Bedia
824	Nepanagar		
825	Nirmarkhedi	851	Belsamand
8 26	Nimbola	852	Bhagwanpura
	Onkareshwar	853	Bhanbarad
827		854	Bhasner
828	Pandhana	855	Bhikangaon
82 9	Phopnar .	856	Bistan
830	Punasa	000	Distair
831	Saiyadpur (BRN)	857	Boranwan
832	Sarola	858 859	Chachnya Chinpur
833	Shahpur (BRN)		
834	Sihada	860	Choli
835	Singod	861	Dalka

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313	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 314	4
862	Dawana	886	Mangaon .	
863	Dhanora	887	Mehatwara	
864	Dhargaon	888	Mhna	
865	Ghughanakhedi	889	Moyda	
866	Gogwa	890	Multhan	
867	Itawadı	891	Nagalwadı	
868	Jamlı	892	Nagzin	
869	Julwania	893	Niwali	
870	Kanapur	894	Ojhar	
871	Karmı		Oon	
872	Kasrawad		Palsud	
873	Katargaon	897	Panseamal	
874	Katkut	898	Pati	
		899	Pipalgaon	
875	Kawadia	900	Piplya Bujurg	
876	Kelı	901	Raibirpura	
877	Khargone	902	Rajpur	
878	Khetia	903	Rang rondeb	
879	Likhi	904	Sajwani	
880	Lohan	905	Salı	
881	Lnara	906	Sanwao	
882	Lonsara	907	Seigan	
883	Maheshwar	908	Sendhwa .	
884	Mandleshwar	909	Shivna	
885	Mandwara	910.	Silawad	_

315	Written Answers	MARCH 29 1993	Wntten Answers 316
911	Sonakhedi	935	Pındraı
912	Talatpura	936	Ramnagar
913	Taloon	937	Samnapur
914	Talwadabuzurg	938	Shahpura
915	Talwadabuzurg	939	Syra
916	Temla	940	Udaıpur
917	Tharwar	941	Vikrampur
918	Thirgaon	DISTRICT	-MANDSAUR
919	Thuikn	942	Afzalpur
920	Umarkhedi	943	Alhed
921	Zirnia	944	Alon
DIST	RICT MANDLA	945	Antarı
922	Aiganis	946	Babulda
923	Bamnibanjar	947	Balaguda
924	Bhuabichhia	948	Banı
925	Dindon	949	Bavel
926	Gadasaraı		Bhanpura
927	Gwuan	950	·
928	Hırdudayanagar	951	Bhaogarh
929	Mandia	952	Bisalwaskalan
930	Manen	953	Boliya
931	Mohgaon	954	Bordiya
932	Nampur	955	Botalganj
933	Naraingani	956	Buda
934	Niwas	957	Chaldu

317	Written Answers	CHAITRA 8, 1915 (SAKA	Written Answers 318
958	Chandwasa	982	Kardıya Mahara
959	Chitakheda	983	Karju
960	Chukni Dhakni	984	Kayampur
961	Dalaudamandı	985	Khadawada
962	Deekan	986	Khajuripanth
963	Deepakheda	987	Khęjkia
964	Degaonmalı	988	Khore
96 5	Deonkhawasa	989	Kuchord
966	Dhamnar	990	Kuchord
967	Gandhisagar	991	Kukreshwar
968	Garoth	992	Kundla
969	Harkıyakhal	993	Lasudiuarathor
970	Harwar	994	Lasur
971	Jamuniakalan	995	Malhargarh
972	Janakpur	996	Malyakhedi
973	Jat	997	Manasa
974	Javı	998	Mandsaur
975	Jawad	999	Manpura
976	Jeeran	1000	Melkheda
977	Jhantla	1001	Morwan
9 78	Kadwasa	1002	Multanpura
979	Katia Bajra	1003	Nagn
980	Kangeti	1004	Nahargarh
981	Kanjarda	1005	Narayangarh

319	Wntten Answers	MARCH 29, 1993	Written Answers 320
1006	Nayagan	1030	Shamgarh
1007	Neemuch	1031 .	Sıngoli
1008	Newad	1032	Sitamau
1009	Palsoda	1033	Suwakheda
1010	Parda	1034	Suwasara Mandi
1011	Pipaliamandi	1035	Takrarwad
1012	Piplia Mandi	1036	Titrod
1013	Pipaliyabisaniya	DISTRICT	T-MORENA
1014	Pipliyarauji	1037	Amarpura
1015	Rabadiya	1038	Ambah
1016	Rampura	1039	Bagchini
1017	Raolideoli	1040	Banmore
1018	Ratangarh	1041	Baroda
1019	Rewasdewada	1042	Bhapura
1020	Rında	1043	Bijaipur
1021	Runiga	1044	Birpur
1022	Ruppura	1045	Chandkapura
1023	Sabakheda	1046	Chandrapur
1024	Sakhutalı	1047	Chhera
1025	Sandhara	1048	Dhamkam
1026	Sanjeet	1049	Dhondar
1027	Sersad	1050	Dimini
1028	Sarwaniamahraj	1051	Eklod
1029	Sawan	1052	Jhundpura

321	Watten Answers	CHAITRA 8, 1915 (SAKA	Written Answers 322
1053	Jigni	1078	Sujerma
1054	Jora	1079	Sumauli
1055	Kailaras	1080	алакаівт
1056	Karhal	DISTRICT	T-NARSINGHPUR
1057	Khadiyahar	1081	Amgaon
1058	Khadıyahar	1082	Bamhon
1059	Kulholi	1083	Banwan
1060	Manpur	1084	Baretha
1061	Matabasaı	1085	Barhawada
1062	Morena	1086	Barman
1063	Mundraja	1087	Chhitapar
1064	Noorabad	1088	Chichli
1065	Pahargarh	1089	Chirriyaa
1067	Porsa	1090	Dangidhana
1068	Premsar	1091	Deonagar
1069	Raghunahpur	1092	Dhamna
1070	Rajhodha	1093	Dobhi
1071	Rampurkalan	1094	Gadarwara
1 07 2	Sabalgarh	1095	Golgaon
1073	Saraychhola	1096	Gotegaon
1074	Sheopurkalan	1097	Imalia
1075	Shyampur	1098	Kalyanpur
1076	Soinkala	1099	Kanwas
1077	Sonthwa	1100	Karakbel

323	Written Answers	MARCH 29, 1993	Written Answers	324
1101	Kareli	1125	Panna	
1102	Khobi	1126	Pawai	
1103	Lilwani	1127	Purena	
1104	Lokipar	1128	Saleha	
1105	Madeshwar	DISTRIC	T-RAIGARH	
1106	Malanwada	1129	Bagbahar	
1107	Mandner	1130	Bagicha	
1108	Narsinghpur	1131	Baramkela	
1109	. Nayakheda	1132	Bhupdeopur	
1110	Palaha	1133	Chaple	
1111	Srikheda	1134	Chatawada	
1112	Salichouka	1135	Chhal	
1113	Shnnagar	1136	Daldulah	
1114	Sihore	1137	Dharamjaigarh	
1115	Suatala			
1116	Sukhakhedi	1138	Gerwani	
1117	Survanı	1139	Ghagra	
1118	Tendukheda	1140	Gharghoda	
DIST	RICT-PANNA	1141	Gholing	
1119	Ajaigarh	1142	Godam	
1120	Amanganj	1143	Jashpurnagar	
1121	Devendrangar	1144	Jobi	
.1122	Gunour	1145	Kansabel	
1123	Kakarahati	1146	Kharsia	
1124	Majhagaon	1147	Kondatarai	

325	Written Answers	CHAITRA 8	1915 (SAK	A) Written Answers
1148	Kotarlia		1170	Tapkara
1149	Kotba		1171	Timarlega
1150	Kudekela			DISTRICT-RAIPUR
1151	Kudmukala		1172	Abhanpur
1152	Kunkurı		1173	Amdı
1153	Lailunga		1174	Arang
1152	Kunkurı		1175	Arjuni
1153	Lailunga		1176	Baghbahera
1154	Lendhra		1177	Baikunth
1155	Lodam		1178	Balodabazar
1156	Ludeg		1179	Baroly
1157	Manora		1180	Basna
1158	Pathalgaon		1181	Bhakhra
1159	Patharapalı		1182	Bhakhra
11 6 0	Pharaswani		1183	Bhansoj
1161	Pratapgarh		1184	Bhansol
1162	Pussore		1185	Bhatapara
1163	Raigarh		1186	Bhatgaon
1164	Salar		1187	Bhawarpur
1165	Sanna		1188	Bhilalgarh
1166	Sarangarh		1189	Champajhar
1167	Sana		1190	Chhati
1168	Supa		1191	Chhura
1169	Tamnar		1192	Damakheda

327	Written Answers	MARCH 29 1993	Written Answers 328
1193	Deobhog	1218	Mungaser
1194	Dhamtari	1219	Nagn
1195	Dharsiwa (Kura)	122C	Natera
1196	Dusera	1221	Nawapararajim
1197	Fingeshwar	1222	Neora
1198	Ganaband	1223	Pallan
1200	Hatbandh	1224	Pırada
1201	Hirmi	1225	Pithora
1202	Jarwe	1226	Raipur
1202	Jhalap	1227	Raipur
		1228	Raipur RLU CIVI
1204	Kapra	1229	Raipur RLU FARA
1205	Karra	1230	Raipur RLU WRLA
1206	Kasdol	1231	Sandi
1207	Kendawa	1232	Sankara
1208	Khalları	1233	Saragaon
1209	Kharora	1234	
1210	Komakhan		Saraipalli
1211	Kurud	1235	Sarsiwa
1212	Lawan	1236	Semra
1213	Megarload	1237	Shantipur
1214	Magarlod	1238	Siltara
1215	Mahasamund	1239	Silyan
1216	Mandhar	1240	Simga
1217	Mandirhasud	1241	Sonadih
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329	Written Answers	CHAITRA 8, 1915 (SAKA) Written Answers	330
1242	Tarpongi	1265	Khargaon	
1243	Tendukona	1266	Manideep	
1244	Tumgaon	1267	Mehgaon	
1245	Turle	1268	Naktea	
DISTF	RICT-RAISEN	1269	Obedullaganj	
1246	Adampur	1270	Panjara	
1247	Amrawad	1271	Raisen	
1248	Bamon	1272	Salamatpur	
1249	Barelı	1273	Sanchi	
1250	Bareli	1274	Silan	
1251	Ban	1275	Silwani	
125 2	Beekalpur	1276	Sultanganj	
1253	Begumganı	1277	Sultanpur	
1254	Chunatia	1278	Udaipura	
1255	Dehgaon	1279	Wardha	
1256	Deon	DISTRICT	-RAJGARH	
1257	Digawan	1280	Bamwad	
1258	Diwanganj	1281	Bhyana	
1259	Gadı	1282	Biaora	
1260	Gairagani	1283	Boda	
1261	Goharganj	1284	Chhaprhera	
1262	Gudawal	1285	Gulawata	
1263	Hardot	1286	Karanwas	
1264	Harsik Bareli	1287	Kardei	

331	Written Answers	MARCH 29, 1993	Written Answers 33
1288	. Khilchipur	1310.	Bandha Bazar
1289.	Khujner	1311.	Dodla
1290.	. Kolukheda	1312.	Chhuria
1291.	Kurawar	1313.	Chichola
1292.	Machalpur	1314.	Chuikhadan
1293.	Malawar	1315.	Deori
1294.	Mandawar	1316.	Dongargaon
1 29 5.	Maupadana	1317.	Dongargarh
12 9 6.	Narsinghgarh	1318.	Ghymaka
1297.	Pachore	1319.	Gondai
1298.	Padliamaji	1320.	Kawardha
1299.	Piplia Rasola	1321.	Khairagarh
1300.	Rajgarh	1322.	Mahod .
1301.	Sandawata	1 32 3.	Mohla
1302.	Sarangpur	1324.	Musra
1303.	<u>.</u>	1325.	Piparia
1304.		1326.	Rajnandgaon
1305.		1327.	Sahaspurlojhara
1306.		1328.	Saja .
		1329.	Shigola .
DIST	RICT-RASNANDGAON	1330.	Somni
1307.	Ambagarhchowki ,	133 1.	Telkadih
1308.	Arjuni	1332.	Tumdibode
1309.	Ataria	1333.	Utai

333	Written Answers	CHAITRA 8,	1915 (SAKA) Written Answers 334
	DISTRICT-RATLAM		1357	Karamdı
1334	Alote		1358	Kharwakalan
1335	Amba		1359	Kuwajhagar
1336	Badavada		1360	Mamatkheda
1337	Bajankheda		1361	Mavta
1338	Bajna		1362	Namlı
1339	Bagrod		1363	Palduna
1340	Barkhedakalan		1364	Palsoda
1341	Bhatibadodia		1365	Panchewa
1342	Bilpank		1366	Piploda
1343	Birmawai		1367	Raoti
1344	Chorana		1368	Ralam
1345	Dantodiya		1369	Ringnod
1346	Dhamnod		1370	Rıyawan
1347	Dhanasuta		1371	Sagod
1348	Dhodhar		1372	Sailana
1349	Hasanpalia		1373	Sakarwada
1350	Hatnara		1374	Sarsı
1351	Hatnara		1375	Sarwan
1352	Hatpipalia		1376	Shivgarh
1353	Itawakalan		1377	Shivpur
1354	Jaora		1378	Sımlawada
1355	Kalukheda		1379	Sukheda
1356	Kanen		1380	Tal

335	Written Answers	MARCH 29, 1993	Written Answers 336
1381	Uparwada	1404	Teonhar
	DISTRICT-REWA		DISTRICT-SAGAR
1382	Amaliki	1405	Alta
1383	Baikunthpur	1406	Bamhonrangwan
1384	Chakghat	1407	Bandabeali
1385	Deotalab	1408	Bandn
1386	Gangeo	1409	Baraitha
1387	Garh	1410	Bararu
1388	Govindgarh	1411	Bardha
1389	Gurh	1412	Barodia-Nongar
1390	Hanumana	1413	Barodiakalan
1391	Jawa	1414	Bartha
1392	Khatkan	1415 1416	Bilhara Bına
1393	Lohi	1417	Chanatona
1394	Mangawan	1418	Chanauabujurg
1395	Manikwar	1419	Chandpur
1396	Mauganj	1420	Chhulla
1397	Nawasta	1421	Dalpetpur
1398	Purwa	1422	Deorikalan
1399	Raipurkarchulia	1423	Dhana
1400	Rewa	1424	Garhakota
1401	Sagra	1425	Gaurjhamar
1402	Semaria	1426	Hirapur
1403	Sirmour	1427	Jalsinagar

1428 Iroakhada 1452 Wadraf Nagar 1429 Kandwan DISTRICT-SARGUJA 1430 Karrapur 1453 Ambikapur 1431 Keali 1454 Baikunhpur 1432 Khimlasa 1455 Banyon 1433 Khurai 1456 Batoli 1434 Maharajpur 1457 Brshrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli - '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1462 Lakhanpur 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Raman	337	Written Answers	CHAITRA 8, 1915 (SAKA)) Written Answers 338
1430 Karrapur 1453 Ambikapur 1431 Keeli 1454 Baikunhpur 1432 Khuria 1455 Banyon 1433 Khurai 1456 Batoli 1434 Maharajpur 1457 Brishrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli - '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1448 Shahpur 1470	1428	Iroakhada	1452	Wadraf Nagar
1431 Kesli 1454 Baikunhpur 1432 Khimlasa 1455 Barryon 1433 Khurai 1456 Batoli 1434 Maharajpur 1457 Bishrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli * '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohli 1448 Shahpur 1471 Surajpur 1449 Sihora 1472	1429	Kandwan		DISTRICT-SARGUJA
1432 Khimlasa 1455 Barryon 1433 Khurai 1456 Batoli 1434 Maharajpur 1457 Bishrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli - '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohli 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA <td>1430</td> <td>Karrapur</td> <td>1453</td> <td>Ambikapur</td>	1430	Karrapur	1453	Ambikapur
1433 Khurai 1456 Batoli 1434 Maharajpur 1457 Bishrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli - '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehlt 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1431	Keslı	1454	Baikunhpur
1434 Maharajpur 1457 Bishrampur 1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Raywans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Sitpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1432	Khimlasa	1455	Barryon
1435 Malthone 1458 Chinmin 1436 Mandibamora 1459 Chrackacollery 1437 Nanaoli '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1433	Khurai	1456	Batoli
1436 Mandibamora 1459 Chrackacollery 1437 Nariaoli - 1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 . Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1434	Maharajpur	1457	Bishrampur
1437 Nanaoli '1460 Koreacoillery 1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Ragpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Srtapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udapur 1450 Silgaon DISTRICT-SATNA	1435	Malthone	1458	Chinmin
1438 Padana 1461 Kusmi 1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Raywans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1436	Mandibamora	1459	Chrackacollery
1439 Parsona 1462 Lakhanpur 1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehlt 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Srtapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1437	Nanaoli	~ 14 6 0	Koreacoillery
1440 Pathnajat 1463 Mahendragarh 1441 /Patna-Buzarg 1464 Nagpur 1442 . Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1438	Padana	1461	Kusmi
1441 /Patna-Buzarg 1464 Nagpur 1442 . Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1439	Parsona	1462	Lakhanpur
1442 . Rahagarh 1465 Patan 1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehlt 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1440	Pathnajat	1463	Mahendragarh
1443 Rajwans 1466 Pratappur 1444 Rasena 1467 Rajpur 1445 Rehlt 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1441	/Patna-Buzarg	1464	Nagpur
1444 Rasena 1467 Ragpur 1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1442	. Rahagarh	1465	Patan
1445 Rehli 1468 Ramanujganj 1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1443	Rajwans	1466	Pratappur
1446 Sagar 1469 Silpohili 1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1444	Rasena	1467	Rapur
1447 Shahgarh 1470 Sitapur 1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1445	Rehlı	1468	Ramanujganj
1448 Shahpur 1471 Surajpur 1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1446	Sagar	1469	Silpohili
1449 Sihora 1472 Udaipur 1450 Silgaon DISTRICT-SATNA	1447	Shahgarh	1470	Sitapur
1450 Silgaon DISTRICT-SATNA	1448	Shahpur	1471	Surappur
A country	1449	Sihora	1472	Udaipur
1451 Surkhi 1473 Amarpatan	1450	Silgaon		DISTRICT-SATNA
	1451	Surkh	1473	Amarpatan

339	Written Answers	MARCH 29, 1993	Written Answers 340
1474	Amdara		DISTRICT-SEHORE
1475	Atana	1498	Ahmadpur
1476	Atra ·	1499	Amlaha
1477	Bela	1500	Ashia
1478	Bhatanwara	1501	Bagar
1479	Bhatiya	1502	Baktara
1480	Birsingpur	1503	Berkhedi
1481	Chirakoot	1504	Bhaukhedi
1482	Jaitwara	1505	Brikisganj
1483	Jasso	1506	Budhni
1484	Jhukehi	1507	Doraha
1485	Katha	1508	Hakımabad
1486	Kothi	1509	ichhawar
1487	Madhaugarh	1510	Jamuniya
1488	Maihar	1511	Jawar
1489	Majhgawan	1512	Khachord
1490	Nagod	1513	Khan
1491	Raigaon	1514	Kotn
1492	Rampur	1515	Kurawar
1493	Sagmania	1516	Maina
1494	Sajjanpur	1717	Naplakhedi
1495	Satha	1518	Nasrullaganj
1496	Srtpura	1519	Nipania
1497	Unchehara	1520	Rehtı

341	Wntten Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 342
1521	Sehore	1544	Keolan
1522	Shahganj	1545	Khawasa
1523	Shyampur	1546	Kuraı
1524	Siddiqueganj	1547	Lakhnadone
	DISTRICT-SEONI	1548	Mohgaon
1525	Adegaon	1549	Mungwanikala
1526	An	1550	Nagan Doon
1527	Badalpur	1551	Pallan
1528	Bakhan	1552	Piparwani
1529	Bandol	1553	Seoni
1530	Barghat	1554	Sihora
1531	Bhome	1555	Ugh
1532	Chhapra	DISTRICT	-SHAHDIOL
1533	Dhanora	1556	Amarkanak
1534	Dhama	1557	Annuppur
1535	Dhuma	1558	Beohan
1536	Ganeshganj	1559	Bijuri
1537	Gangarua	1560	Bilantkola
1538	Ghunsore	1561	Birsinghpurpali
1539	Gopalganj	1562	Burhar
1540	Hathnapur	1563	Chachai
1541	Kahani	1564	Chanida
1542	Kanhiwara	1565	Decland
1543	Kanrat	1566	Funga

343	Written Answers	MARCH 29, 1993	Written Answers 344
1567	Goparu	1590	Badagaon
1568	Jaisinghnagar	1591	Barod
1569	Janhan	1592	Beharawai
1570	Jamuna Coillery	1593	Berchha
1571	Karkelı	1594	Berchhadatar
1572	Kesnwani	1595	Bhadodehi
1573	Khanoudi	1596	Bharad
1574	Kotma	1597	Bolaı
1575	Manpur	1598	Chakkod
1576	Nawrojabad	1599	Chasmakulmı
1577	Rajendra Gram	1600	Choma
1578	Sanjayanagar	1601	Dudhana
1579	Shahdol	1602	Duphana
1580	Tala	1603	Guiana
1581	Umana	1604	Jabna-Bheel
1582	Vnkatnagar	1605	Jaisinghpura
DISTR	RICT-SHAHJAPUR	1606	Kalapipal
1583	Abhayapur	1607	Kalisindh
1584	Agarmalwa	1608	Kanad
1585	Akodia .	1609	Khokrakalan
1586	Ala-Úmrod	1610	Lahon
1587	Amlae	1611	Makodi
1588.	Amiyakalan	1612	Maks
1589	Awantipur (Bado)	1613	Mandoda

345	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 346	
1614	Mangraj	1638	Tilamad	
1615	Mohnana	DISTRICT-SHIVPURI		
1616	Momanabadodia	1639	Amolpatha	
1617	Muktyarpur	1640	Badarwas	
1618	Naikheda	1641	Bairad	
1619	Nandni	1642	Bamore	
1620	Pachalana	1643	Bhatnawar	
1621	pachaner	1644	Bhonti	
1622	Padha	1645	Chak Suncia	
1623	Patlawad	1646	Chhareh	
1624	Priwas	1647	Chireta	
1625	Pilia Nagar	1648	Damron	
1626	Pipionkala	1649	Dinara	
1627	Polaikalan	1650	Hatod	
1628	Polaikhurd	1651	karaı	
1629	Rampurmewasa	1652	Khatora	
1630	Salsalaı	1653	Khaniadana	
1631	Shajapur	1654	Kharai	
1632	Shujalpur	1655	Khatora	
1633	Soyatkala	1656	Khod	
1634	Sudhwash	1657	Kolaras	
1635	Sundersi	1658	Kundawali	
1636	Suener	1659	Lukwasa	
1637	Tanodie	1660	Madwasa	

347	Written Answers	MARCH 29, 1993	Written Answers 348
1661	Mgroni	1684	Kubit
1662	Munden	1685	Madwas
1663	Narwar	1686	Majholi
1664	Pachawali	1687	Parsosa
1665	Pichore	1688	Rampur Naikin
1666	Pohore	1689	Semanya
1667	Rannod	1690	Sidhi
1668	Satanwara	1691	Singhrauli
1669	Sesai	1692	Waidhan
1670	Shivpun	DISTRIC	T-TIKAMGARH
1671	Singhniwas	1693	Badagaon
1672	Sirsaud	1694	Baldeogarh
1673	Sirsod	1695	Bamhori Barana
1674	Subashpura	1696	Digoda
1675	Surwaya	1697	Ghwara
1676	Udgawan	1698	Jatara ·
DIST	RICT-SIDHI	1699	Khargapur
1677	Amiliya	1700	Lidora
1678	Bahan	1701	Mabai
1679	Bargawan	1702	Mohangarh
1680	Currhat	1703	Nıwarı
1681	Jayant	1704	Orchha
1682	Jiawan	1705	Pnthvipur
1683	Karthuwa	1706	Tıkamgarh

349	Written Answers	CHAITRA 8	1915 (SAK	A) Written Answers 350
	DISTRICT-UJJAIN		1730	Jagon .
1707	Akayajgır		1731	Jahangirpur
1708	Ambodiya		1732	Jarthal
1709	Amla		1733	Jalodia
1710	Badgawon		1734	Janasa
1711	Badkumed		1735	Jassakhedi
1712	Bałodalakkha		1736	Jharda
1713	bamagar		1737	Jorkeda
1714	Batpachlana		1738	Kanardı
1715	Bhensola		1739	Kanwas
1716	Bichord		1740	Kaytha
1717	Chandukheda		1741	Khaehord
1718	Chirola		1742	Kharsodkhurd
1719	Datanamatana		1743	Kharsodkhurd
1720	Dabla		1744	Khedakhajuna
1721	Dongerkheda		1745	Lekoda
1722	Dwarkadish		1746	Lohana
1723	Fatehbad		1747	Madawada
1724	Ghatia		1748	Mahidpur City
1725	Ghinoda		1749	Mahidpur Road
1726	Ghosla		1750	Makdone
1727	Gunabat		1751	Mangrola
1728	ingona		1752	Nagda
1729	Itawa		1753	Narsingh

351	Written Answers	MARCH 29, 1993	Written Answers '350
1754	Narsinghgath	1777	Ban
1755	Narwar	1778	Bareth
1756	Pachlası	1779	Batbarheda
1757	Palduna	1780	Bishanpur
1758	Panbihar	1781	Chiroli
1759	Pat	1782	Deoknajun
1760	patpala	1783	Ganjbasoda
1761	Pipliaraghav	1784	Gulabganı
1 76 2	Ramgarh	1785	Gyaraspur
1763	Runija	1786	Kalıchar
1764	Rupeta	1787	Khamkheda
1765	Sumerkheda	1788	Kurwai
1766	Surasa	1789	Laskarpur
1767	Suwasa	1790	Laten
1768	Tajpur	1791	Masudpur
1769	Tajpur	1792	Nateran, *
1770	Tarana	1793	Palkı
1771	Titawad	1794	Parananjar
1772	Ujjain	1795	Pathan
1773	Ujjain	1796	Sehor
1774	Unhel-City	1797	Shamshabad
1775	Uhel-Road	1798	Sironj
DISTR	RICT-VIDISHA	1799	Vidisha
1776	Atankhejda	1800	Vidisha

Written Answers 354

Upgradation of Post Offices in Orissa

4474 SHRI ANADI CHARANDAS WIR the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to upgrade some post Offices and open new branch post offices in Orissa during 1993-94.and

(b) if so, the details with location thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM) (a) The Department propose to open 35 Extra-Deprimental Branch Post Offices and 4 Departmental Sub Post Offices dunn È 1993-94 in Orissa Upgrading of Branch Post Offices to the level of Sub Post Offices in justified cases is also considered under the target fixed for new Departmental Sub Offices

(b) The names of Post Offices to be opened can be finalised only after all the proposals are considered on ments in the course of the year

[Translation]

Tourist Arrivals at Agra

4475 SHRI BHAGWAN SHANKAR RAWAT Will the Minister of CIVIL AVIA-TION AND TOURISM be pleased to state

- (a) the total number of persons who visited Agra to see the Tai Mahai Fatehpur Sikn and other historical buildings of Agra during 1990-91, 1991-92 and during the firtst eleven months of 1992, and
 - (b) the number of foreigners out of them?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI BHULAM NABI AZAD) (a) and (b) As per the information available from the Archaeological Survey of India the number of persons who visited Tai Mahai at Agra during the last three years are as given below -

Year ·	Number of visitors		
1990-91	11,44,459		
1991-92	12,23 012		
1992-93 (Upto Dec 92)	11,84 893		

The statistics of foreigners amongst the visitors not available separately, However as per Foreign Tourist Survey 1988-89, about 15 8% of the foreign tourists visit Agra

[English]

Vayudoot Links to Madhya Pradesh

4476 SHRI SUSHIL CHANDRA VARMA Will the Minister of CIVIL AVIA TION AND TOURISM be pleased to state

- (a) whether Madhya Pradesh is not airlinked with Vayudoot services
 - (b) if so the reasons therefor,
- (c) the present status of the airstnps at Raipur gwalior with regard to landing of 737 Being planes there
- (d) the steps proposed to be taken to improve these airstrips
- (e) whether there is any proposal to improve the airstrip at Bhopal with regard to the landing of airbus there and
 - (f) if so the details thereof?

THE MINISTER OF CIVIL AVIATION

AND TOURISM (SHRI GHILAM NABI AZAD): (a) and (b). Vayudoot service in the State of Madhya Pradesh is presently not feasible due to operational constraints and commercial considerations.

- (c) These airstnps are fit for Being 737 operations
 - (d) Does not arise
 - (e) No, Sır
 - (f) Does not arise

Telephone Sub-Centres in Gujarst

4477 SHRI N J RATHVA Will the Minister of COMMUNICATIONS be pleased to state

- (a) whether the Government propose to a set up telephone sub-centres in Gujarat especially in Vadodara, Bharauch and Panchmahal.
 - (b) if so, the details with location thereof:

- (c) the estimated cost likely to be incurred thereon; and
- (d) the time by which the Government propose to set up these centres?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) Yes, Sir. It is proposed to provide Telecome Centres in all the sub-Divisional Headquarters in Vadodara, Bharauch and Panchamahal (Godra) districts Six sub-divisional headquarters have already been provided with Telecom Centres and the remaining eight sub-divisional headquarter are proposed to be provided with Telecom Centres. The district-wise details are given in the attached statement.

- (c) The approximate cost of opening of the remaining eight Telecome Centres is Rs 16 lakhs.
- (d) The remaining eight Telecome Centres are proposed to be provided during the 8th Plan period

	Name of Sub-Divisional Headquarters where Telecom Centres are provided/proposed to be set up	proposed to be set up		Chhotaudepur Dahhoi	Rapipia Jhagadia	Lunawada Santrampur Kalol	the distribution of the second
1	Name of Sub-Divisions Telecom Centres are p	Provided	8	Baroda	Bharuch ankleshwar	Godhra Dahod Halol	1
		100 at 200 at 20	,				f
P	Name of District		2	Baroda	Bharuch	Panchmahal (Godhra)	į.
	SI No		!	-	8	m	

Construction of A.T.R. Station at Junagarh

4478. DR. A.K. PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the construction work of AIR station at Junagarh in Gujarat has started;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons thereof?

THE MINISTE ROF STATE OF THE MINISTRY OF INFORMATION AND BO-RAODCASTING (SHRI K.P. SINGH DEO).

(a) to (c). The site for setting up the radio station at Junagarh has been identified and action initiated to acquire it.

Bifurcation of Doordarshan and AIR

4479. SHRI MOHAN RAWALE: Will the Minister of INFORMATION AND BROAD-CASTIN be pleased to refer to the reply given to Unstarred Question No. 1102 on 39th November, 1992 and state:

- (a) whether the Committee constituted to go into the question of bifurcation of Doordarshan and AIR has completed its work and submitted its report;
- (b) if so, the details of recommendations made by the committee; and
- (c) if not, the time by which the committee is likely to submit the report?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BORADGASTING (SHRI K.P. SINH DEO): (a) Yee. Sir.

(b) The Government have not taken any view on the recommendations contained in the said report. (c) Does not arise

Post and Telegraph Offices in West Bengal

4480. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the particulars of new post offices, telegraph offices, telephone exchanges to be opened in West Bengal during 1993-94;
 and
- (b) the particular of telephone exchanges to be upgraded and brought on the STD link with Calcutta and outside?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM):

(a) Post Offices

It is proposed to open in West Bengal Circle 50 Extra Departmental Branch Post Offices and 5 Departmental Sub Post Offices under Annual Plan 1993-94. The names of Post Offices to be opened can be finalised only after all the proposals are considered on ments in the course of the year.

TELEGRAPH OFFICES

Telegraph Offices at (1) Raiganj (2) Sun (3) Alpurdaur (4) Dunlop (5) Kalimpong (6) Jadavpur (Cal). (7) Manicktola (Cal) will be opened duning 1993-94.

TELEPHONE EXCHANGES

The details are given in the attached statement-i

(b) The particulars of Telephone Exchanges to be upgraded and brought on the STD link with Calcutta and outside are given in the attached statement-li

S.No.

21. Mipura-

Name of the exchange

18. Berhampur Expn.

19. Bakichali-24 Parganas (s)

20. Raskunda-Midhapore

STATEMENT-

Following New Telephone exchanges are

planned to be opened in West Bengal	
during 1993-94.	22. Nayagram- "
S.No. Name of the exchange	23. Anandanagar-Purulia
Barakar RLU parented Asansol	24. Banduan- *
2. Neamatpur RLU " "	25. Pucha
3. Chitteranjan RLU " "	26. Joydeb - Birbhum
4. Bahula RLU	27. Pinulia - '
5. Siliguri Main " "	28. Amdahara "
6. Calcutta Chittaranjan Expn.	29. Margram - "
7. " Salk Lake RLU	30. bardighi - Burdwan
8. * Dum Dum RLU	31. Palla Road-"
9. " Circus Expn.	32. Ferrarganj-A&N Islands
10. " Dum Dum Expn.	33. Kachal - "
11. " Central Expn.	34. Daratang -" "
12. * Tangra RLU	35. Charghat-24-Parganas (N)]
13. " Belurmath RLU	36. Thakumagar-24-Parganas
14. " Kaltyani RLU	STATEMENT-H
15. * Behala Expn.	Telephones Exchange to be upgraded and broght on STD link with Calcutta and out
16. Gengtok Main	side.
17. Gangtok Expn.	1. Guokara

2. Kalna

3. Paraj

4. Jamatour

363 Written Answers	MARCH 29, 1993	Written Answers 384
5 Satgachia	29	Jharoram
6 Katwa	30	Bhagabanpur
7 Durbrajhpur	31	Nachinda
8 Rampurhat	32	Dhulian
9 Lavpur	33	Jalangi
10 Dinhata	34	Bothuadahan
11 Tufanganj	35	Chakda
12 Amta	36	Fulia
13 Jagatballavpur	37	Hannghata
14 Champadanga	38	Kanmpur
15 Dasghara	39	Palasy
16 Dhaniakhali	40	Nabadwip
17 Jirat	41	Manbazar
18 Pandua	42	Bhopra
19 Birpara	43	Dalkhola
20 Falakata	44	Kaliaganį
21 Kalchını	45	Bongaon
22 Moynagun	46	Sombaria
23 Paramanandapur	0.70/	h
24 Amiagora	condtio	hone Exchanges already in upgraded in and proposed to be brought on the
25 Ballychak	1993-9	k with Calcutta and outside during
26 Danton	1 (Sangajaghati
27 Dassoram	2 (Delta
28 Ghatal	3.	hantipahan

<u>.</u>	Written Answers	CHAITRA 8, 191		Written Answers 3
	1	, .	23. Ratua	
4.	. Joypur			
_	Vatalaus		24 Moyna	
٥.	. Kotaipur			
	Ondo		25. Sabong)
•	. Onda			
,	Indua		26 Satban	KURA
,	. Indua		07 Tame#	
А	. Khatra		27. Temath	MIN
٠,	· · v · GL Q		28 Dannier	
۵	Ondal		28 Daspur	
•			29 Islampi	ar_l
10	9 Budbud		en interip	#I -1
•			30 Farakk	a
11	1 Domohini		oo . www.	-
-			31 Laigola	l
12	2 Pandoveswar			
			32. Debogi	am
13	3 Sehara Bazar		•	
			33. Chapra	ı
14	4 Ukhra		-	
			34. Dhubuli	la
1	5 Mekhkliganj			
	O. Martinani		35 Kaliaga	nj
1(6 Kheribari			
٩.	7 Nxalibari		36. Majdia	
•	/ ITANUAN		27 Hum	
1	8 Baen		37 Hura	
•	- Dunii		38 Jhaida	
1	9 Boinchi		oo yilaada	
•			39 Raghun	athour
2	0 Hanpal			
-			40. Santald	1
2	1. Hariachandrapur			
	•		41. Badurla	ı
2	2 Kaliechak 🗯 🧵			
			42 Barach	ampa
7	elenhone Exchanges a	Inearly haven STD		ed for uprgradation duning
. ,,	'+ ,	1993-94		ee io imperiori utiliti
1	. Raniganj	E-108 RLU	27	(
2	. Barakar	-de-	1.31	(
	, Neamatpur	⊹do-		

367	Written Answers	MARCH 29, 19	93	Written Answers 368
4	l. Bahula	-do-	0.6 K	1480
5	i. Jamuria	-do-	0.4 K	
. 6	i. Rupnarayanpur	-do-	0.6 K	
7	. Durgapur Steel	C.DOT	3.5 K	
. 8	. Durgapur Industries	C-DOt .	2.5 K	•
9	. Siliguri ·	E-10B	5.5 K	
1	0. Bagdora	E-10B RLU	5.K	
1	1. Kurseong	C.DOT	1 K	
1	2. Kalimpong	C.DOT	1.K	

Electronic Exchanges in West Bengal

in West Bengal during 1993-94; and

4481. SHRIJITENDRANATH DAS: SHRI SUDARSAN RAYCHAUDHURI: (b) if so, the details with location thereof?

Will the Minister of COMMUNICATIONS be pleased to state:

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

(a) whether the Government propose to set up new electronic telephone exchanges

(b) Details with locations are given in the attached statement.

STATEMENT

New electronic telephone exchanges planned to be set up during 1993-94 in West Bengal

_	S. No.	Exchange	District	
	1.	Bekkhali	24-Parganas (South)	•
	2.	Charghat	24- Parganas (North)	e
	3.	Thakumagar	24-Parganas (North)	
	4.	Raskunda	Midnapore	the two
	6.	Nayagram	Midnapore	

				.,.
S. No.	Exchange	District		
7.	Anandanagar	Purulia		
8.	Banduan	Purulia		
9.	Puncha ,	Purulia		
10.	Joydeb	Birbhum		
11.	Binulia	Birbhum		
12.	Amdahara	Birbhum		
13.	Margram	Birbhum		
14.	Bardighi	Burdwan		
15.	Palla Road	Burdwan		

Foreign Aid for Flood Control to

4482. SHRI UDDHAB BARMAN SHRI SHIVRAJ SINGH CHAUHAN.

Will the Minister of WATER RE-SOURCES be pleased to state

- h (a) whether proposals to control the flood and erosion by rivers with foreign assistance are pending for approval with the Union Government specially for Assam and Madhya Pradesh; and
- (b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & VD MINISTER OF STATE IN THE MINISTRY OF WATER RESORUCES (SHRIP K THUNGON): (a) No, Sir.

(b) Does not anse.

Resignation of Pilots

4483 SHRI RAM NAIK Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) the number of A-320 pilots who resigned during 1990-91, 1991-92 and 1992-93.
- (b) whether it is mandatory for the ™ Indian Airlines pilots to seek "no objection certificate" (NOC) from the management before joining other airline.
 - (c) if so, the details thereof,
- (d) the number of A-320 pilots who resigned after the issue of above order;
- (e) whether the NOC was issued to all of them, and
- (f) if not, the action taken against those who jointed other airline without obtaining the NIOC?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Seventeen A-320 pilots submitted their resignation during 1992-93. NO. A-320 pilots resigned during 1990-91 and 1991-

harashtra were telephone connections have not been installed so far and the number of post offices from where telephones were removed and installed in Panchayat Bhavans;

- (b) and (c). According to DGCA's circular dated 11th December, 1992 no AirTaxi operator is permitted to employ any one already serving in Indian Airlines without obtaining a 'N Objection Certificate' from the employer.
- (b) the number of panchyat bhavans in the State not provided with telephone facility so far; and
- (d) Eight A 320 pilots resigned after issue of the above circular.
- (c) the number of panchayat bhavans provided with telephones facility and the amount spend for this purpose during 1991-92 and 1992-93 so far?

(e) No, Sir,

THE MINISTER OF STATE OF THE MINISTRY OF CMMUNICATIONS (SHRI SUKH RAM): (a) Number of post offices in Maharashtra without telephone facility as on 26.3.1993 is 6976.

- (f) Indian Airlines has taken up the matter with the Director General Civil Aviation.
- (ii) No case was reported where telephone was removed from a post office and shifted to Panchayat bhavan.

Telephones in Post Offices and Panchayats inn Maharashtra

(b) As no 28.2.1993, number of Panchayat Villages in Maharashtra not provided with telephone facility is 16,271.

4484. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of COMMUNICATIONS be pleased to state:

(c) The details are as under:

(a) the number of post offices in Ma-

Year Year House House	No. of Panchayat Villages (including Bhavans) with telephones	Amount Spent
1991-92	2172	Rs.27.15 Crores
mitiw alcilo 608-A to 1	edecar anti-(b)	(Approx)
1992-93	1935	Rs. 24.19 Crores
(upto 28.2.93)	Chargitis • Britis	(Approx)

STD Facility in States

be pleased to state:

4485 SHRI HARADHAN ROY: DR.P.R. GANGWAR:

 (a) whether the Government propose to provide STD facility to some more towns during 1993-94; and

Will the Minster of COMMUNICATIONS

(b) if so, the names of the towns selected for the purpose in each State?

THE MINISTER OF STATE OF THE MINISTY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yee, Sir.

(b) The names of Stations proposed to be linked with STD facility during 1993-94, subject to availability of funds, equipments and other resources, are given in the attached Statement

STATEMENT

List of Stations Proposed to be linked with STD Facility During 1993-94

Andhra Pradesh

Wankadi, Chinnur, Luxuttipet, Boath, Mudhole Kanekai, Singanamala, Kambadur, Chinna KOthapalli, Madakasıra, Nallamada Kadiri, Vayalpad Chinnagotti Gallu, Bangarupalem, Punganur, Kuppam, Badvel, Siddavttam, Kamalapuram, Muddanur, Pulivendia, Lakhi, Reddipalli, Kodur, Yellavaram, P Gannavaram, Tallapatia, Macherla, Painad, Rajupalem, Taluru, Tadikonda, Pratipadu, Ipur, Mahadev Pur, Bhimadevarapalli, Mallial, Metpalli, Gangadhara, Husnabad, Nugur, Burgamphhad, Sudimala, Aswaraopet, Tirumaliapalem, Mandavalli, Movva, Kodumur, Pattidonda, Alur, Narayankhed, Gajwei, Zahirabad, Sadasivapet, Kodangal, Kalvakurthy, Kollapur, Achampet, Motkur, Tungaturthy, Nampally, Devarkonda, Nidamanur, Huzur Nagar, Udaygıri, Vinjamur, indkurpet, Podalkur, Rapur, Vakadu, Bheemgal, Madanur, Banswada, Yellaredy, Doma Konda, Darsi Parchur, Kondapi, Kanigin, Pamuru, Santa Megeluru Giddelur, Bestavaripet, Tarlapadu, Podilii, Maddipadu, Addanki, Yerra Gonda Palem, Marpalli, Pargi, Maheswara, Ranasthalam, Kottabommali, Pathapatham, Vuyyampeta, S Kota, Sabbavaram, K.Kpthapadu Nakkapalli, Kotauratia, Araku, Chintapalli, Badangi, Salura, Kurupam, Bhogapuram, Wardhannapet, Kodakandla, Cherial, Gudur, Etur, Nagaram, Chityal, Manpeda, Gopalapuram, Chintalapudi, Polavaram.

Assam

Bagribari, Golakganj, Agamoni, Howly, Mankachar, Salakati, Krishnai, Majbat, Khorrabari, Sipajhar, Kalaigaon, Laluk, Gogamukh, Missamari Goroimari, Hamren, Nilbagan, Sankardevnagar, Jamunamukh, Doboka

Bihar

Koelwar, Jagdishpur, Chausa, Ghatotarh, Amarpur, Sultanganj, Nasriganj, Nockha, Poonpoon Gaurichak, Dayalchak, Sompatchak, Ramnagar, Barun, Navinagar, Spura, Goh, Akribarma, Mihijam, Baghmara, Mohalphahari, Neterhat, Nagaruttari, Leeliganj, Nirsa Rajganj, Gomoh, Hatgamaria, Bahrogoda, Chakuna, Daibhumparh, Bihar, spng, Manoharpur Gua, Jhinkoani, Kherlari, Ray, Moluskiganj, Paterwar, Chandwa, Haidernagar, Harihanganj, Rehala, Chhipadohar, Kochas, Kudra, Durgawati, Ekma, Dighwara, Biraul

Gujarat

Kunkavav, Dhanera, Deodar, Kankrej (Sihori), Santalpur, Vav, Vagra, Nandod (Rajpipla), Sagbara (Netrang), Talaja, Gadhada, Gariadhar, Jodia, Lalpur, Jamkalayanpur, Bhesan, Mendarda, Kutiyana, Keshod, Mailahatina, Talala, Nalia, Lakhpat, Sami, Sidnpur, Jambughoda, Jhalod, Santrampur, Kotda, Sangha, Lodhik, Gonda, Jam Kandora, Jetpur, Maliya Miyana, Bhilod, Khedbrah, Vyayanagar, M.M. Mangarh Bardoli, Mahuva Nizar, Uchohha, Vyara Karzan, Naswad, Sinor, Tilakwad, Chhota-

Udepur, Pavi-Jetpur, Sankheda, Bansada, Navasari, Umreth

Haryana

Chakhidadri Nuh, Ferozpur, Jhirka, Ratia, Ellanabad, Rania, Jokhal, Juliana, Kalanwali, Uklana, Indri, Barwala, Jatusana, Sohna.

Himachal Pradesh

Kumar, Sain, Rampur, Bushar, Nur Pur, Kangra, Baij Nath, Ghumarwin, Dehar Gopipur, Nirmand, Banjar, Ponta, Bangana Baroh, Rohrch, Jubbal, Ani, Barmour, Sundr Nagar, manali, Baddi, Baroti Wala,m dagshai, Subatahu, Dharam, Pur, Jagjeet Nagar Shoghi, Bhangritti, Jawala Mulkhi, Sarahan Bushahr

J& K

Samba, Resai, Pulwama, Vadgam Bishnath, Ramban, Hiranagar

Kerala

Aruvikara Ayıroor, Vengode, Ayoor, Kunnicode, Poovapally, Nedumpana, Vettikavala, Puthur, Kanjavalı, Munro Island, East Kallada, Kadakkai Valirkavu, Unnamthanam, Mumijakai, Elathur, Vaipur, Ezhumattoor, Punnaveli, Rani-Edamon, Rannipennad, Normad, Kattanam, Thgeattussery, Pattankadu, Karuvatta, Kavalam, Kainkary, Champakulam, Veliyand, Kollappalli, Chempu, Choapday, Kodikulam, Udumbanur, Vannapuram, Vazahithala, Parpuzha Kumily, Vandiperiyar, Paduapuram, Kottappady, Chathamattam, Cherruvattoor, Keechery, Mazhuvannur, Odakali, Chundfakyuzhy, Kombanad, Vamadarpalli, Pazhayannur, Mullurkara, Amglottukara, Velur-Cochin, Erumapetti, perinolttukurissi, Then Kurissi, Waliyar, Mundoor, Pathripala, Kaliladicode Elapully, Kuthanur, Ponmen Mappayur Koora, Chundum Chelannur, Mangalam

Edakkara, Area Code, Changaranikularn, Edavenna, Tirunaryaya, Kutilpuram, Mappadi, Panamaram, Kenichira. D Kadiroor Peringather, Thoovakunnu, Edakkadu, Kolassery, Mambaram, Mayyil, Kadachira, Pallikera, Perdala, Trikarpur, Muliyar, Mulena, Urdoor Maipady, Kannara, Kurichikara, Velikulamngara, Parappur

Madhya Pradesh

Baihar, Katangi, Lanhi, Antagarh, Bhanuupratppur, Bhopalpatham, Baibar, Charama, Dantwada, Kanker, Kondagaon, Konta, Naryanpur, Bhainsdeshi, Attair, Gohad Lahar, Raun, Bilha, Champa, Dabhoura, Janigir Katghora, Kota (Kargiroad), Lormi, Pamgarh, Pandaria, Pendra Road, Sakti, Takhatpur, Bijawar, Gounihar, Laundi, Amarwada, Jamai Paragia, Sausar, Tamia, Batiagarh, Jabera Pathana, Tendukheda, Secondha, Bagli, Kannod, Khategaon, Sonkutch, Tonkkuhurd, Dharampur, Gandhawani, Kukshi, Manawar, Bernetara, Berla, Dondilohara, Nawagarh, Patana, Saja, Arone, Chanden, lahagarh, Mungaoli, Raghogrh, Abahander, Bhitarwar, Babai, Bankhedi, Khrikhiya, Saoni Malwa Schagour, Timami, Debalour, Kundam, Vijaraghogarh, Alirgajpur, Bhabra, Jobat, Petlawad, Thanda, Pandhana, Barwani, Bhagwanpura, Ksrawad, Meheshwara pansemal, Raipur, Segaon, Thikri, Zimiya, Dindori, Nainor, Niwas, Shahopura, Bhanpura, Jawad, Sitamau, Jora, Kailaras, Porsa, Sheopur, Kalan Vijaypur, Gotegaon Ajayagarh Gunor, Pawai, Shahnagar, baghicha. Dharamjaigarh, Gharghoda, Kunkan, Baloda bzear, Bhilaigarh, Bindranwagarh, Deobhog, Kasdol, Nagri, Rajim, Simga, Begurngani, Gairtagani, Glahargani, Silwami Udaioura, Zirapur, Chhuiklahdam, Dongargaon, Kswardha Khanagarh, Mohlia, Altoe, Bajna, Sailana, Gurh, Hanumanagani, Maugani, Sirmour, Teonthar, Bina, Deori, Garkhota, Rehli, balkyntpur, Sirmour, Teconther, Binam, Deorim Garkhbiota, Rehill. Baikunthour, Bharatpur, Lundra, magendra-

Written Answers CHAITRA 8, 1915 (SAKA) garh pal, Pratappur, Samri, (Kusmi), Sitapur, Sureipur, Warg nagar Amarpatan, Maihar, Nagod, Rampur, baghelon, Ichhaawar, Narsurllaganim Keolari, Anuppur, Bandhavagarh, Beohari, Hisisingnagar, Kotma, Pushprajagarh, Barod Kalapial, Nakiheda. Shjaplur, Susner, Kareraniu Shujalpur, Suner, Kerera, Khanidhana Narwar, Pichore, Pohri, Chitrangi, Deosar, Kusmi, Maiholi, Rampur, Naikin, Sihawal Baldevagrh, Jatare, Nwari Prithiviour, Ghatiya, Mahidpur, Tarana, Cyraspur, Kurwai, Lateri, Nateran, Sironi, Mihona, Mungeli, Rajpur.

Maharashtra and Goa

Nowsa, Shridi, Akot, Achalpur, Asegaon, Paithan, Kultabad, Ambejogai, Jalgaon (Jamod), Nadura, Motala, Awarpur, Taloda, Sindhed, Quepern, Kundaim, Curchorem, Corlim, Chopda, Raver, Pachora, Chândgad, Ausa, Nilanga, Buti Bori, Satana, Gangakhed, Junnar, Rajgumagar, Mahad, Mangaon, Koregson, Khadala, Karmala, Sangola, Nalasopara, Darwah, Digras.

NE.

Arunachal Pradesh: Nafra, Nacho, Longding, Miao, Chowkham, Namsai

Manipur: Kakching, Kangpokpi, Tadubi, Jirlbam, Tengnoupal, Wangoi, Mayang imphal

Meghalya: Mairang, Mawkyrwat, Mendipathar, Amlaram, Ampati, Dadengiri

Mizoram: Lawngthlai

Nagaland: Phugoboto, Tscmenyu. Achunato, Pfutsero, Meluri, Khiphire, Changtongva, Chuchyimlang, Alichen, Chumukedima, Impu, Kulalo, Longithim, Satakham Tizit, Naginimara, Mongkolemba, Jalukio

Tripura: Dharmangar, Maharani, Ambassa, Salema, Santır, Bazar, panisagar,

Written Answers 37B Bishramgeni, Amtali, Amarour, Jolibari, Choraibari

Punjab:

Mukatsar, Kottapura, Bagapuranna, Morinda, Shahket, Doraha, Madigobingarh, Dina Nagar, Ahmedgarh, Jaith, Gidder Saha. Talwara, Adampur Doaba, Banga, Bhogoour, Mullanpur, Lohragaga, Sunam, Phulmandi. Samana, Nakodar, Malerkotla, Mukerian, Bamala, Budhlada,

U.P.

Sirathu, Maihanour, Lalgani, Mauranipur, Builaspur, nagina, Chandpur, Jalesar, Hata, Bidhuna, Zamania, Colengani, Tulsipur, Laksar, Machlishahar, Moth, Akbaropur, Budhana, Sitarganj, Patti, Maharjaganj Salon, Sumariagani, Sidhauli, Laharpur, Fatehpur, Harraiya Siyana, Rudrapur, Bidapur, Mahadabad, Utraula, Bilgram, Marihaun, Ghatampur, Derapur, Talbehta, Korhal, Math, Mohmdabad, Tiloi, Dalmau, Nakur Behat, Jalalabad, Chunar, Hasagani, Chakia, Nawabagani, Lalgani, '

Kamataka

List of Stations not finalised

Rajasthan

Chaksu, Mainra, Kishana Ganj, Mangrol, Shahbad, Chhipabarod, Chhabra, Nagar, Pahari, Baseri, Rajkhere, Alera, Ganghar, Khanpur, Pirawa, Atru, Digod, Ram Gani Mani, Sangod, Bonli, Hindauna, Todabhim, Dataramgrah, Fetehopur, Loonaransar, Shiv Balotra, Deodwana, Jayai, Prabatoer, Anupgarh, Bhadra, Karnaour, Nohar, Padmapur, Pilibanga, Raisinghnagar, Rawatsar, Sadulsahar, Sangamia, Srivijayangar, Tibi, Gharsana, Rajgarh (Sadulpur), Sardar Sahar, Sujangarh, Tarangar, Kekri, Sarwar, Cashi, Ghatol, Asind, Banera, Jhaiour, Kotri, Mandaigarh, Mandai, Shanpura (Bhitwara), Bari Sadri, Begun, Bhadesar, Chhotisadri, Dungla, Cangrar, Railmagra, Dhariabad, Rasad, Arnod, Amet, Bhim, Deogarh, Railmagra, Dhariabad, Kherwara, Kotra, Mauli, Sarado, Valiabhnagar, Raniwara, Sanchore, Jaltaran, Kherli, Mukandgarh, Makrana, Kesrisinghpur, Sariska, Deshnok, Diggi, Kailadevi, Ramdeora.

Orissa

Dehurda, Chandaneswar, Gandibed, Ghanteswar, Deuli, Pathuri, B. Pur, Rajsunakhala, Bolagarh, Kantilo, Sarankul, Balakati, Sindheikela, Sinapalli, Behera, Narla Road, Komna, Harisankar Road, Beltungari, Rupra Road, Sumandal, Beejiput, Polsara, Patrapur, Ladugaon, Raghunahpur, Nuagaonhat, Chhatia, Kuakhla, Panikolli, Arelkana, Khuntuni, Kanakpur, Patkura, Mahakalpada, Khamar, Banasingh, Gondia, Bagehi, Jujomura, Kantapait, Remunga, Melchhamunga, Bijepur, Gaisipet, Purunapani, Bandhapani, Parmanpur, Badambahar, Joshipur

Tamil Nadu and Pondicherry

Akkur, Alanganallur, Alangulam, Allor, Alwarkunchi, Ambarampalayam, Anthiyur, Arachalur, Aramboly, Aravakurichi, Azhagappapuram, Bagalur, Bargur, Batlaugundu, Bhavanisagar, Bhuvanagiri, Burkimanagaram, Cherambadi, Cherumulli, Chetpet, Chinnamanur, Chinnabalem, Chitalandur. Chittar, Dalmiapuram, Devala, D.G. Pudur, Elumathur, Eral, Ethamozhi, Ettathurai, Kayahar, Killigudi, Kalugondapalli, Kandamangalam, Kandampalayam, Kajikoli, Karigiri, Kasipalayam, Kasturbagram, Kattahurai, Kavathar, Killianur, Kirumambakkam, Kodumudi, Kokkarayanpet, Kolappaiur, Kolathupalayam, Kolathur, Kollencode, Koodankulam, Koradacheri, Kundhabridge, Kundrakudi, Kurinilpadi, Kurumbur, K. Paramathy, Madhukkur, Manakkavillai, Mandapam, Mangalam, Manickampa-

layam, Marakkanam, Marandahallu, Masinagudi, Meignanapuram, Mohanur, Molasi, Mudalipalayam, Mulanur, Muthupet, Nalathinputhur. Nasivanur, Nattrampalli, Navalurkuttapattu, Nazareth, Nedungadu, Neyveli-II, Olagadam, Padalur, Painkulam, Pallapatti, Palltkonda, Pamban, Panagudi, Pandalur, Paramankurichi, Parthibanur, Pasur, Pattiveeranpatti, Pedappampatti, Pennadam, Periamanali, Pemampet, Perumanallur, Pettaivalhalai, Pongalur, Pudukottai, Pudukottai, Sipcot, Puduvayal, Pugalur, Punjaipuliampatti, Ramapuram R.R. Nagar, Samayaanallur, Sankarapuram, Sathankulam, Savaigudi, Seals, Sembanarkoil, Sinaperumalkoil, Sirumugat, Siruvalur, Somangalam, Swamimalai, Swamithoppu, Thammampatti, Thengamputhur, Theyaram, Thirukkatupalli, Thuckanaickenapalayam, Thyagadurgam, Timiri, Tirukkanur, Tirupuvanam, Tiruvennainallur, Tirrachery, T. Kallupatty, Uchipuli, Uthumalai, Vadakarai, Vadalur, Valavadi, Valavanur, Velankannı, Vijayamangalam, Vikravandı Virinjipuram, V. Vellode, Walajabad, Watrap. Jolarpet, Kalingapattı.

West Bengal and Sikkim

Gangajalghati, Gelia, Jhantipahari, Kotalpur, Onda, Indus, Sonamukhi, Khatra. Andal, Bahula, Budbud, Domohani, Guskara, Kalna, Pandabeswar, Paraj, Jamalpur, Satgachhia, Katwa, Sehara, Bazar, Ukhra, Dubrajpur, Rampurhat, Changrabadha, Lavour, Dinhata, Mekhligani, Toofangani, Kriaribari, Naxalbari, Amta, Bagnan, Jabatbillavpur, Boinchee, Champadanga, Dasghara, Dhaniakhali, Haripal, Jirat, Pandua, Birpara, Falakata, Kalchini, Maynaguri, Honschandrapur, Kaliachak, Ratua, Paramanadapur, Amlagora, Ballichak, Danton, Dashagram, Ghatal, Jhargram, Moyana, Bhagabanpur, Sabong, Satbankura, Temahani, Nachinda, Daspur, Dhulian, Islampur (I), Jalangi, Farakka, Lalgola, Bethuadahari, Birnagar, Chakda, Chaora, Deberam, Dhubulia, Fulia, Haringhata, Kaligurii, Karimpur,

Written Answers CHAITRA 8, 1915 (SAKA) Majdia, Nabadwip, Plassey, Hura, Jhalda, Manbazar, Paghunathpur, Santaldih. Chopra, Dalkhola, Islampur (II), Kaliaganj, Baduria, Bongaon, Bashirhat, Berachampa, Joynagar, Nayabazzar, Sombana

381

Note - Commissioning of STD facility are totally subjected o availability of the transmission media for the stations as mentioned above

Charter Haj Air Fare

4486 SHRISYED SHAHARUDDIN WII the Minister of CIVIL AVIATION AND TOUR-ISM be pleased to state

- (a) the Haj air charter fare offered by the Air India approved by the Government and accepted by the Haj Committee for 1990 1991 and 1992, in rupees and FTUS s
- (b) whether the agreed charter fare included any element of royalty payable to Saudi Arabian authorities
- (c) if so the quan in thereof year wise and
- (d) the percentage that the Hai charter fare formed of the International Air Transport Association fare for the same sector in FIU s and in rupees then prevailing, year-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) to (d) Information is being collected and will be laid in the table of the House

Sea Food Production

4487 SHRIHRISH NAYAN PARABHU ZANTYE Will the Minister of FOOD

Written Answers 382 PRODCESSING INDUSTREIS be pleased to state

- (a) the total marine are available for production of sea food in the country,
- (b) the total quantity of sea food production in the country during each of the last three years,
- (c) the quantity and percentage of domestic consumption and export out of the total production
- (d) the percentage of production in the country out of the total World production.
- (e) whether the Union Government have formulated any scheme/plan for develop ment and processing of sea food duning Eighth Plan
- (f) if so the steps taken/proposed to be taken to augment production and processing duning the plan period. State-wise, and
- (g) the target fixed for the production and the estimated total investment in this sector during the plan period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN DEUSTREIS (SHRI TARUN GOĞOI) (a) The total area of Indian Exclusive Economic Zone in the sea is 2 02 million Sq. Km.

- (b) and (c) Information is furnished in the attached statement-l
- (d) India's total fish production is about 2 8% of the total world fish production
- (e) to (a) Information is furnished in the attached statement -II

MARCH 29, 1993 STATEMENT-I

Marine fish Production, Export & Percentages of Domestion & Export.

Year	Total Marine Fish Production (in lakh tonnes)	Domestic Consumption (in lakh tonnes & Percentage of Total production in Bracket	Export (in lakhs tonnes) and percentage of Total production in Bracket.
1989-90	22.75	21.65 (95.16%)	1.10 (4.84%)
1990-91	23.00	21.61(94.13%)	1.39 (5.87%)
1991-92	24.40	22.68 (92.95%)	1.72 (7.05%)

STATEMENT-II

Scheme no deep sea fishing and processing drawn up for implementation during eighth plan period The total outlay for the Ministry of Food Processing Industries in Eighth Plan is Rs. 146 crores, out of which Rs. 40 crores is allocated for the year 1992-93. The allocation on schemes to promote deep sea fishing and processing in 1992-93 is as follows:

	Plan outlay BE 9293
. Scheme for assistance in deep	•
sea fishing and processing ventures	Rs. 1 crore
Assistance for diversified fishing	Rs 50 lakhs
Scheme for setting up of Cold Chain	Rs. 1 Crore
Scheme for tuna and other fish processing	Rs. 1 Crore
Scheme for providing interest	Rs. 1.5 Crore
subsidy on loan for acquisition of deep sea fishing vessels.	

[Translation]

Rural Electrification

4488. SHRI RAJENDRA KUMAR SHARMA: SHRI MRUTYUNJAYA NAYAK: SHRI DEVENDRA PRASAD YADAV:

Will the Minister of POWER be pleased to state in the number of villages proposed to be electrified during 1993-94. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI PV RANGYAYA NAIDU) State-wise number of villages targeted fro electrification during 1993-94 is given in the attached statement

STATEMENT

STATE-WISE TARGET OF VIL-LAGE ELECRIFICATION FOR 1993-94

SI No	the State	Target of rillage electrifica- tion for 1993-94
1	Andhra Pradesh	0
2	Arunachal Prades	h 150
3	Assam	110
4	Bıhar	250
5	Goa	0
6	Gujarat	0
7	Haryana	0
8	Himachal Pradest	n 0
9	Jammu & Kashmi	r 10
10	Karnataka	0
11	Kerala	0
12	Madhya Pradesh	250
13	Maharashtra	0
14	Manipur	115
15	Meghalaya	70
16	Mizoram	50

10 (OAKA)		Willen Answers	300
Si No	Name the State	of Target of village electrit tion for 1993-	ica-
17	Nagaland		0
18	Onssa	23	35
19	Punjab		0
20	Rajasthan	65	50
21	Sikkim		0
22	Támil Nadu		0
23	Tripura	32	20
24	Uttar Pradesh	65	50
25	West Bengal	35	50
	Total	321	10

The Stayes which have achieved 100% electrification (excluding those villages which are technically not feasible for electrification)

(English)

School of Journalism and Communication

4489 SHRIMATI DIL KUMARI BHAN-DARI Will the Minister of INFORMATION AND BRADCASTING be pleased to state

- (a) whether the National Union of Journalists has launched some school of journalism and communications,
 - (b) if so the details thereof
- (c) whether the schools is recognised by the Government

Sir

(d) if so, the details thereof; and

(e) if not, the steps to taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING SHRIK P SINGHDEO)
(a) to (e) The Government is not aware of any details of the schools of Journalism as the Journalists' Organisations are independent of the Government

[Translation]

Training Centres in Food Processing

4490 SHRI MANJAY LAL SHRI NITISH KUMAR SHRI H D DEVEGOWDA

Will the Minister of FOOD PROCESS-ING INDUSTRIES be pleased to state

- (a) whether the Union Government have formulated any scheme to set up training centres for imparting training to rural people in food processing during the Eighth Five Year Plan
 - (b) if so, the salient features thereof.
- (c) the number of training centres proposed to be set up duning the Plan period, year-wise and State-wise.
- (d) the number of such centres actually set up duning 1992-93,
- (e) the number of persons proposed to be imparted training in each such centre in a year, and
- (f) the average annual expenditure involved on each centre?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUNGOGOI) (a) Yes,

(b) The scheme for assisting setting up of Food Processing Training Centres in the rural areas provides for grant-in-aid upto Rs.2 00 lakhs to meet the expenditure on plant and machinery including quality testing equipments. A one time grant as seed capital/revolving fund for commercial producting is also availble under the scheme upto a maximum of Rs 1 00 lakh per Food Processing Training Centre The assistance under the Scheme is available to the State Governments, cooperative, autonomous bodies, voluntary organisations, etc. These training centres have been proposed with an objective of training the rural people with 'hands on experience in operating and managing small food processing units with an appropriate technology

Written Answers 388

- (c) Under the schome it is planned to assist setting up of 250 Food processing Training Centres during the Eighth Plan penod.
- (d) During the year 1992-93 (till 15th March 1993),this Ministry has provided assistance for setting up of 8 Food Processing Training Centres in West Bengal and one each in Harvana and Himachal Pradesh
- (e) & (f) The number of persons to be imparted training in each such centres in a year would be between 30-50 persons depending upon the requirement of the training centres and the average annual expenditure involved in each centres would depend upon number of courses run number of trainees in each course, items processed, the turnover achieved etc

[English]

Sponsored Serials

4491 SHRI MANORAJAN BHAKTA SHRIMATI SARAOJ DUBEY

SHRI SHRAVAN KUMAR PATEL

Will the Minister of INFORMATION AND

- (a) whether the Doordarshan has taken a decision of prioritising sponsored senals which have been cleared by the CBI,
 - (b) if so, the details thereof

BROADASTING be pleased to state

(c) when the Doordarshan has been directed to identify senals for telecast during the next two years,

- (d) if so, the details thereof and
- (e) the cntena adopted in prioritising the senals?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P SNGH DE) (a) to (e) Yes, Sir Prioritisation of senals to meet Doordarshan's requirements for the next two year from amongst the A+ graded short-listed proposals under the New Sponsorship Scheme of October 90 has been done through random random number generation using a computer. Details are given in the attached statement

SN	Category	Number of Senal	
1	Family Senals	18	
2	Comedy Senals	09	
3	Classical/Novel Based Senals	18	
4	Short Stones	09	
5	Detective Stones	08	
6	Social/Environmental Senals	18	
7	Science Fiction	09	
8	Historical/Cultural	09	
9	Quiz Programmes	04	
10	Children's Interest	09	
11	Documentaries	09	

Ratih Cation of Chemical Weapons Convention

4492, SHRI SHARAD DIGHE Will the Minister of EXTERNAL AFFAIRS be pleased

to state

(a) whether the Government have taken any steps for the ratification of chemical weapons convention,

MARCH 29, 1993

- (b) if so, the details thereof; and
- (c) the further steps taken for implementation of the convention?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) to (c). India became an original signatory to the Chemical Weapons Convention 13 January 1993 in Paris. The Convention will not come into a effect before two years from the date on which it opened for signature. Government have initiated action on the examination of necessary measures, including legislative, required to implement India's obligations under the Chemical Weapons Convestion.

Extra Water Grid

4493, SHRI SARAT CHANDRA PAT-TANAYAK. Will the Minister of WATER RESOURCES be pleased to state.

- (a) whether the Government are considering any proposal to form an extra water grid consisting of Mahanadi, Brahamaputra and Ganga:
 - (b) if so, the details thereof; and
- (c) the time by which it will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTY OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP K THUNGON): (a) to (c). Extra water grid consisting of Mahanadi, Brahmaputra, Ganga as such is not under consideration of Government. However, a National Perspective for water Resources Development prepared by Government envisages interlinkage beween various Peninsular rivers and Himaavan rivers separately for transfer of water rom water rich basins to water short basins or optimum utilisation of water resources.

Government has established National Water Development Agency (NWDA) in 1982 to from up these proposals. While office studies of 9 lakhs under Peninsular component have been completed, studies of balance links have been included in the VIII Plan programme of the Agency. In the absence of detailed project reported aspects like cost involved, benefits envisaged, putlavs required and completion schedule cannot be quantified.

STD in Andhra Pradesh

4494. PROF. UMMAREDDY VE-NKATESHWARLU: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to provide STD facility in Andhra Pradesh during 1993-94; and
- (b) if so, the details with locations thereof. district-wise?

THE MINISTER F STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir

(b) Details given in the attached statement.

STATEMENT

Stations proposed to be linked with STD facility during 1993-94 in Andhra Pradesh.

Adilabad DT

Wankadı, Chinur, Luxuttipet, Boath, Mudhole

Anantpur DT

Kanekal, Singanamala, Kambadur, Chinna Kothapalli, Madakasira, Nallamada, Kadin.

393 Written Answers CHAITRA 8, Chittoor DT	1915 (SAKA) Written Answers 394 Naigenda DT
Vayalpad, Chinnagtti, Gallu, Bangaru- palem, Punganur, Kuppam	Motkur, Tungaturthy, Nampally, Devarkonda, Nidamanur, Huzur Nagar
Cuddapah DT	Nallore DT
Badvel, Siddavattam, Kamalapuram, Muddanur, Pulivendia, lakhi-Reddipalli, Kodur	Udayagın, Vınjamur, Indkurpet, Po- dalkur, Rapur, Vakadu,
East Godavari DT	Nızamabad DT
Yettavaram, P Gannaveram	Bheemgal, Maanur, Banswada, Yelleareddy, Doma Konda
Tonavarani, P Gamaverani	reneareday, Dorna Konda
Guntur DT	Prakasam DT
Tallapatla, Macherla, Palnad, Rajupa- lam, Taluru, Tadikonda, Pratipadu, Ipur	Darsi, Parchur, Kondapi, Kanlgiri, Pamuru, Santa Magaluru Giddalur, Bestav- aripet, Tarlapadu, Podili, Maddipadu, Ad-
Kanmnagar DT	dankı, Yerra Gonda Palem.
Mahadev Pur, Bhimadevarapalli, Mal- lial, Metpalli, Gangadhara, Hunsnabad	Rangareddy DT
Khammam DT	Marpalli, Pargi, Maheswaram
Nugur, Burgemphhad, Sudimalia,	Snkakulam DT
Aswaraepet, Tirumpaliapalem	Ranasthalam, Kottabommali, Pa- thapatnam
Krishana DT	•
Mandavallı, Movva	Visakapatnam DT
Kumpool DT	Vuyyampeta, S, Kota, Sabbavaram K Kothapadu, Nakkapalii, Kotauratia, Araku,
Kodumu, Pattikonda, Alur	Chintapalli
Medak DT	Vizianagram DT
Narayanakhed, Gajwel, Zahirabad, Sadasivapet	Bandangi, Saluru, Kuzupam, Bhogapuram

Mahbood Nagar DT

Kodanagai, Kalvakurthy, Kollapur, Achampet

Wardhannapet, Kodakandia, Chenal, Gudur, Etur Nagaram, Shityal, Manpeda

Warangal

Gpalapuram, Chintalapudi, Polavaram.

Broadast of Chiddren Programme

4495. SHRI HARIN PATHAK: Will the . Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether All India Radio is broadcasting special prgrammes for children; and
- (b) if so, the stations in Gujarat and Haryana from where these programmes are being broadcast?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO).(a) and (b). All India Radio has set up special units in Uttar Pradesh, Kamataka, Tamil Nadu, Maharashtra, Gujarat and West Bengal, for the production of Special chidren's programmes in the main language of that region. In Gujarat sub programmes are being broadcast from All India Radio, Ahmedabad.

Overseas Tourism Marketing Conference

4496. SHRI GEOGRE FRENANDES: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether a two day overseas toursim merketing confernce was held in Delhi in January, 1993; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir

(b) An Oversees Markeing Conference was held on 18th and 19th January 1993. It is an annual event organised by Department of Toruism in which the overseas offices make a presentatn of the programmes they propose to undertake in the coming year. The Travel and Tourism industry reprsentatives are also invited. Some of the signifiant issues at the Conference related to:-

- Launching of a speial campaign abraod to project India as an attractive destination for tourists.
- Review the publicity and promoton programmes of the overseas tourist offices of the previous year.
- Discuss promotional startegies for 1993-94
- 4. Opening of new offices
- Super Summer sever scheme.
- 6. New Conepts of the torurism product
- Targeting special segments of the tourist markets.

Strike by Desu Employees

4497. SHRI TARA CHAND KHANDEL WAL: Will the Miniser of POWER be pleased to state:

- (a) whether the employees of Delhi Electric Supply Undertaking had gone on one day strike in February, 1993;
 - (b) if so, the demands of the employees;
- (c) whether the entire power supply was hit in the capital theraby;
- (d) whether the Government propose to put a ban on strike is D.E.S.U. in view if difficulties being faced by citizens; and
- (e) if not, the reasons therefor and other alternative steps Government propose to

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V RAN-GAY'/A NAIDU): (a) to (a), Following a call by the DESU Karamcher Union, a section of DESU employees had observed Pen-down/ Tool-down strike on 9.2.1993 causing disurptions in power supply in some areas in the Capital. The strike wasmainly to lodge a priset against the proposal for provistisation of power distribution system in Delhi. Discussions are held by DESU management from time to time with the representatives of the vanous staff union/Associations to look into their orievance/demands. Gvernment will take care of the various aspets, including interests of the DESU employees before talding any decision on the privatisation proposal. As such, Government has no process fr the present to impose a ban n the strike in DESU.

Technicay for Safe Transport of Mangoes to Over-seas Countries

4498. SHRI RAM KAPSE. Will the Minister of FOOD PROCESSING INDUS-TRIES be pleased to state:

(a) whether the Central Food Technicgy Research Institure has developed a technology for safe and preserved transport of mangoes by sea to the overseas countries; and

(b) If so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROESSING INDUS-TRIES (SHRI TARUN GOGOI); (a) and (b). Central Food Techniogy Research Intitute has develoed a technical for increasing the shelf life of alfonso mangoes by a few weeks using optimised delegn of cartons, optimising temperature and humidity parameters and laying down optimum-harvesting conditions.

Power Supply from Bihand Poject to U.P.

4499. SRI SURAJBAHNU SLANKI: WIII the Minister of POWER be pleased to state.

- (a) whether Madhya Pradesh has been paid the full value in lieu of its share of power in Rihand hydroelectric project utilised by Litter Predesh:
- (b) if so, the details thereof and if nt, the reasons therefor; and
- (c) the action being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU). (a) to (c). Rihand Hydro Power Pract beings to Uttar Pradesh State Electricity Board. Under a bilateral agree. ment between Uttar Pradesh and Madhya Pradesh, latter is entitled to a share of 15% of power based on the energy availability. frm year to year, from power generated at Rihand, failing which compensation is to be paid. The issue is a bilateral one and no party has sought Central Government's intervation.

An amount of Rs. 25.45 crores was outstanding against UPESEB at the and f Nv., 1992.

[English]

Foreign Exchange Earned by Hotel Industry

4500. SHRIVILAS MUTTEMAWAR: WILL the Minister of CIVIL AVATION AND TOUR-ISM be pleased to state the details of the foreign exchange earned by the hotel ndustry since Separaber 1992 to Ferbruary 1993? THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): The foreign exchange earnings from Tourism between September 1992 and February 1993 are estimated at Rs.2, 253. 53 crores. The foreign exchange earnings by the hotel sector alone are not maintained by the Department of turism.

Foreign Exchange from Food Proessing Industries

4501. SHRI BOLLA BULLI RAMAIAH: DR.D. VENKATESHWARA RA:

Will the Minister of FOOD PROCESS-ING INDUSTIRAL be pleased to state:

- (a) whether the Government are aware of the potentality of food prcessing sector in earing of foreign exchange;
- (b) whether the Government have received any expet opinion in this regard,
- (c) whether this potential remains unutlised dur to out dated technology and inadequate infrastructure; and
- (d) if so, the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUN GOGOI): (a) (d). Yes, Sir. The Expert Group set up by the Planning Crimission on infratucture for a export of agricultural commodities and processed food under the charimanship of Dr. Jayant Patil has suggested setting up of cold storeges, refrigerated traspprt, processing facilities, etc., for strengtherining infrastructure for exports. Besides, this Ministry is also implemented several developmental Plan schemes for prviding assistane for

stengtheining infrestructure. Fiscal concessions such as redcution of customs duty on import of mahinery are als rpovided to update technologies. Resides, the foreign technology agreements are now liberally allowed as per the Industrial Plicy pf, 1991.

Postal Stamps on Chandra Singh "Garahweli"

4502. MAJ.GEN. (RETD.) BHUWAN CHANDRA KAHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Philatelic Advisory Committee has submitted/recommended to release commermorative stamps in the memory of famous freedom fighters, late Shri Chandra singh "Garhwali" and late Shri H.N Bahuguna;
- (b) if so, the details thereof and if not, the reasons therefor and
- (c) the time by which these are likely to be released?

THE MINSTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) The Committee has recommended commemorative stamp on Shri Chandra Singh "Garhwali"

- (b) The proposal for issue of commernrative stamp on Chandra Singh "Garhwali" has recommended by the Philatelic Advisory Committee in its meeting held on 29.1.91. The proposal for issuing stamp on Shri H.N. Bahuguna was placed befroe the philatelic Advisory Committee on 3.8.92 but the same was not included in the recommended list on that occasion.
- (c) The Department is inthe proces of collecting necessary infroamtion/material for production of the stamp. The date of issue will be decided on completion of the formalities.

Proposals for Food Processing Units

4503 DR KATIKESWAR PATRA WIII the Minister of FOOD PROCESSING IN-**DUSTRIES** be pleased to state

- (a) whether a number of proposals for the setting up of fod processing units in various States are pending with the Union Government for clearance
- (b) if so, the details State-wise, and the reasons thereof a dnd
- (c) the steps taken/proposed to be taken for their earliv cleamce?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOFOI(a) to (d) Since the annoucemnt of the new Industrial Policy in July, 1991 entrepreneures of the indsutrial ubidertaking are to file only a memorandum of inforamtion with the SEcreatry for Industrial Approvals (STA) in the Ministry of Industry for new projects for manufacture of aricles not cved by the compulsory licensing or their substantial expansion. As per available information for the penod ending February 1993, 1993 IEMS have been filed invloginf if investment of appaprox Rs 25, 343 crries Assistance under the plan schemes is provided by the Ministry in respect of proposals industriesm. conducting studies, training and provisions of infrastructure etc State-wise details of pending proposals seeking plan assitance is aattached Actio has already been intialed in repsct of these propals

[Translaton]

Food Processing Industries in Rural Arnas

SHRIH D DEVEGOWDA 4504 SHRI NITISH KUMAR SHRINAVALKISHORERAI

Will the Mnister of FOOD PROCESS-ING INDUSTRIES be pleased to state.

- (a) whether the Government have conducted any survey regading promotion of food processing industries and to explore the possibility of setting up of cottage and small scale industries in this sector.
- (b) if so the salient features of the survey and the follow up action taken by the Government thereon.
- (c) whether the Gyoernment have formulated any scheme to encourage setting up of cottage and small scale food proessing industnes in rural areas, and
- (d) if so, the salient features thereof and if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI) (a) to (d) While the Mnistry itselfm has not conducted any such survey, assitane has been provided to State Govoernment, other institutions/orgnisarions under the Plan schemes form,ualted by the Ministry for cinducting studies in food processing sector Assistance is also prvided for setting up food processing industries and training centres in rural areas The scheme to provided marketing assistance is als the help among others the small and cottage scale processing units Besides, assistance salso provided to set up fruit and vegetabel processing units and meat and fish processing units under the various Plan schemes of this Ministry .

{English}

Digital Network in Kerala

4505 SHRIK MURALEE DHARAN Will the Minister of COMMUNICATIONS be

- (1) Alleppey
- (a) whether the Government propose to bring district headquarters in Kerala under national digital transmission netwrk;
 - (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir, District Headquarters are being progressively brought under the national digital transmission network

- (b) and (c). Digital media has already been provided to the following distict headquarters in Kerala state:
 - (1) Trivandrum
 - (2) Qulion
 - (3 Kottayam
 - (4) Emakulam
 - (5) Trichur
 - (6) Palghat
 - (7) Idukki
 - (8) Pathanamthitta

The abvoe mentioned 8 districts will be linked to National Digital Network afer commission of Colmbatore-Palaghat optical fibre link which is expected by and of March, 1993. Digital Transmission media has also been planned for the following 8 more district headquarters during the 8th Fvie Year Plan for likely traffic growth.

- (2) Calicut
- (3) Kalpetta
- (4) Kasarded
- (5) Malapuram
- (6) Cannanore.

(Translatin)

Lapi River in Dhule District

4506. SHRI BAPU HARI CHAURE: Will the Minister of WATER RESOURCES be pleased to state.

- (a) whether any proposal regarding construction of a barrage of Lapi river, distict Dhule, Maharashtra is pending for clerance* withthe Government since long;
- (b) if so, the details thereof and the time by which it is likely to be cleared; and
 - (c) if not, the reaons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESORUES (SHRI P.K. THUNGN): (a) to (c). No, Sir. However, Upper Tapi Stage-II Project envisaging nintstuctin of a Weir at Navate on river Tapi in addition to other compenents to benefit Jalgaon, Dhule and Amrevati districts in Maharashtra and East Nimar district of Madhya Pradesh was received in the Central Water Commission in 8/64 for tennnooccurriic appriasal. The project has been t sent back to the State is 11/88 due to non compliance of observations of Central Appraising Agencies for submission of a medified proposal.

 (b) the number of complaints out the abvoe still pending, with reasons therefor;

Street Lighting System in Delhi

4507.

SHRI MADAN LAL KHUR-ANA:

SHRI RAJNATH SONKAR

SHASTRI:

SHRI JEEWAN SHARMA:

Will the Minister of POWER be pleased to state:

(a) the number of complaints received by the Delhi Electric Supply Undertaking about the non-workin of street lights during

each of the last twelve months.

street light complaints;and

(c) the time taken by DESU to attend the

(d) the steps taken by the Government to attend to such coplaints without any delay?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V. RAN-GAYYA NAIDU). (a) The number of complaints received by DESU about non-working of streat lights duringh each of the last 12 months is as under:-

Month	No of Complaints	Month	No of Complaints
March, 1992 22	274Sept., 1992	2178	
April, 1992	2196	Oct , 1992	2310
May, 19922	2302	Nov., 1992	2224
June, 1992	2160	Dec , 1992	2255
July, 1192	2495	Jan , 1993	2033
Aug., 1992	2556	Feb , 1993	2180

- (b) Out of 27163 complaints, only 25 complaints were pending as n 12.3.1993 mainly in resrect of cases where street light fittings were found stolen involving lodgin of FIRs with the Police, before arrangeing their replacement.'
- (c) and (d). Normally the street lighting complaints are attended by DESU within a period of 3 days. Penodical inspections are also carreid out by DESU officials to ensure proper functioning of the street lights.

DUES of DESU Against Dwssu, DDA and NDMC

4506. , SHRI NITISH KUMAR: DR. CHINTA MOHAN:

Will the Minister of POWER be pleased to state:

(a) wherther a large amount of Delhi Electric Supply Undertaking is outstanding against Delhi Water Supply and Swage Disposal Undertaking, Delhi Development Authority and New Delhi Municpal Committee: and

(b) if so, the total amount of D.E.S.U outstanding against these organisation s by the end of Januray, 1993?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) and (b). A total amount of about Rs.257.46 crres is recverable by DESU from Delhi Water Supply and Sewage Dispoal Undertaking, Delhi Develpment Authrity and New Delhi Municpal Cmmittee at the end of January, 1993. since some of the outstanding dues are disputed, the surharge on delay in payments is yet to be updated by DESU.

[Translation]

Irrigation Projects of Uttar Pradesh

4509. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether the Government of Uttar
 Pradesh has requested the Union Government to provide financial assistance for small, medium and big irrigation projects;
 - (b) if so, the partiulars thereof; and
- (c) the project-wise financial assistance provided during 1990-91 and 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) No specific request has been received at the Centre for providing financial assistance for completion of irrigation projects from Government of Uttar Pradesh. The thrust of the VIII Plan is to provide funds for the On-going schemes which are likely to be completed during the

VIII Plan period. Also with a view to ensure timely completion of projects it has now been decided at the Centre, to rigorrously follow earmarking of outlays for irrigation projects in the annual plans of the States.

(b)and (c). Do not arise.

[English]

Hydro-Electric Projects of Assam

4510. SHRI PROBIN DEKA: Will the Minister of POWER be pleased to state:

- (a) the names of the hydro-electric projects of Assam still pending with the Union Government for approval;
- (b) the names of the projects cleared dunng 1992; and
- (c) the reasons for the delay in cleaning the remaining projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU). (a) to (c). The Detailed Project Report of the Pagladiya Dam Project (1 x 3 MW + 1x2.5 mW) was received in December, 1992 and is under examination. Kowili Hydro-electric Extension Stage-I (2x50 MW) is in an advanced stage of clearance, and is being processed for investment approval.

[Translation]

Telex Facility in Maharashtra

- 4511. DR. GUNWANT RAMBHAU SARODE: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) the places in Maharashtra where telex facility is available;
 - (b) whether the Government propose to

34

35 Solapur

11

12

Chiplun

Ohatav

Satara

411	Written Answers	MARCH 29, 1993	Willen Anomers 412
S.No.	Name of the Place	1992.	
36.	Shivajinagar (Pune)	[Translation]	
37.	Terapur	Rural I	Electrification in U.P.
38.	Talegaon Dabhade		RI RAJENDRA AGNIHOTRI: ler of POWER be pleesed to
39 .	Thai	state:	
40.	Tunsar	• •	rget fixed and achieved for ition in Uttar Pradesh during
41.	Wardha	in≃ Se venth Fi	ve Year Plan;
42.	Waluj	(b) H so, wise, and	the details thereof, district-
43.	Yeotmai	(c) if not, ti	he reasons therefor?
(Englis	M	THE MINI	ISTER OF STATE IN THE
Talana	et of Hiarli Elime on Doo	MINISTRY OF	POWER (SHRI P.V. RAN-

Will the Minister of INFORMATION AND BROADCASTING be pleased to state the total number of Hindi films telecast during the last three years by Delhi Doordarshan Kandra?

YAPPA:

SHRIK.H. MUNIYAPPA:

SHRI C.P. MUDALA GIRI-

4512.

,

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): Three hundred and thirty Hindi films were telecast by Doordershan Kendra, Delhi during the period January, 1990 to December,

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) to (c). As against a total number of 17,405 village targetted for electrification during the Seventh Five Year Plan (1985-1990), based on annual targets fixed every year, 17,283 villages had been declatred as electrified in Ultar Pradesh. District-wise details of villages electrified during the Seventh Plan in Ultar Pradesh are given in attached statement. The marginal shortfall is due to various reasons such as inadequate sub-distribution system facility and delay in supply of essential material etc.

STATEMENT

District-wise details of villages electrified during 7th Plan in Uttar Pradeeh State

S. No. Districts		Villages electrified during 7th Plan ·		
1.	Seharanpur			
2.	Heridwar	273		
3.	Meerut			
4.	Ghaziabad	43		

413	Written Answers	CHAITRA 8, 1915 (SAKA) Written Answers* 414
S. No.	Districts	Villages electrified during 7th Plan
5.	Bulandshaha	or 40
6.	Muzaffarnag	ar 12
7 .	Aligarh	241
8.	Mathura	215
9.	Agra	275
10.	Ferozabad	2,3
11.	Mainpuri	269
12.	Etah	270
13.	Bereilly	491
14.	Bijnor	263
15.	Budaun	331
16.	Moradabad	385
17.	Rampur	126
18.	Shahjahanp	ur 192
19.	Pilibhit	201
20.	Famulchabe	319
21.	Etawah	253
22.	Kanpur Nag	er - 451
23.	Kanpur Del	
24.	Fatepur	233
25.	Allahabad	526
26.	Jhansi	122
27	Lilitpur	119

S. No. Districts 28. Jalaun	
28. Jalaun	448
	• 142
29. Hamirpu	r 161 ·
30. Banda	170
31. Varanasi	505
32. Mirzapur	382
33. Sonbhan	
34. Jaunpur	336
35. Ghazipur	81
6. Gorakhpu	
7. Maharajg	492 anj
8. Ballia	302
9. Deoria	441
0. Basti	640
1. Sidhartha	618 Nagar
2. Azamgart	
3. Mau	873

Air Crashes

4514. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the number of aircraft and helicopters which met with accidents during the last two years;
- (b) the reacons for these accidents and the details thereof;

- (c) the number of persons killed and the loss suffered by the Government on this account; and
- (d) the compensation paid to the dependents of the deceased and injured persons?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Dunng the years 1991 and 1992, a total of 19 aircraft and 5 helicopters in civil operations were involved in acci-

417 Written Answers CHAITRA 8, 1915 (SAKA)
dents Of these, 13 accidents were caused
due to pilot error and 7 due to technical fault,
bad weather and other factors. The cause of
three accidents is yet to be established
investigation report of one accident is under
process.

(c) and (d) 78 persons were killed in these accidents. Normally in such cases Government does not bear the loss. The aircraft are required to have current insurance cover Indian Airlines has paid a compensation of Rs. 297.15 lakhs in respect of 60 passengers who were killed in the Boeing 737 crash at Imphal in August. 1991.

(English)

Pending Power Projects of Mizoram

4515 DR C SILVERA Will the Minister of POWER be pleased to state

- (a) whether several proposals for thermal power projects of Mizoram are pending with the Union Government for want of approval for the last five years,
 - (b) if so, the details thereof,
- (c) the expenditure involved on each such project,
- (d) whether Government propose to accord approval to some of these projects during the current and next financial years, and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE

915 (SAKA) Written Answers 418
MINISTRY OF POWER (SHRI P.V RAN-GATYA NAIDU) (a) No. Sir

(b) to (e) Do not anse

Branch P.O. In U.P.

4516 SHRI CHINMAYANAND SWAMI Will the Minister of COMMUNICATIONS be plesed to state

- (a) the number of Branc Post Offices functioning at present in Uttar Pradesh, district-wise.
- (b) the number of applications under consideration for opening of post offices, and
- (c) the number of new branch Post Offices proposed to be opened during 1993-94, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHIR SUKHRAM) (a) The district-wise number of branch post offices functioning in Uttar Pradesh is given in attached Statement

- (b) The numbe of such applications is 568
- (c) Dunng Annual Plan 1993-94, a target for opening 93 extra departmental branch post offices has been fixed for Uttar Pradesh Justified proposals recieved from all districts are taken into consideration and sanctioned to the extent of the target laid down for the circle. There are no separate targets fixed district-wise.

STATEMENT

District-wise details of branch post offices functioning in Uttar Pradesh

S. No	Name of District	No of branch post offices
1	Faizabad	553

419	Written Answers	MARCH 29, 1993	Written Answers 420
S. No.	Name of District	No. of branch p	ost offices
2.	Lucknow	142	
3.	Barabank	314	
4.	Rae-bareli	364	
5.	Sitepur	362	
6.	Sultanpur	422	
7.	Kanpur City	72	
8.	Banda		
	Hamirpur	453	
9.	Fatehpur	214	
10.	Fathgarh	385	
11.	Kanpur(D) Unnao	508	
12.	Varanasi	395	
13.	Ghazipur	311	
14.	Jaunpur	419	
15.	Pratapgarh	290	
16.	Mirzapur Sonbhadra	263	
17.	Allehabed	406	
18.	Agra Firozabad	294	
19	Aligarh	390	
20.	Jhansi		

518

176

Jhansi Jalaun

Lairtpur

Mathura

21

421	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers 422
S. No	. Name of Dis	trict No. of branch p	ost offices
22.	Etawah	267	
23.	Etah	270	
24.	Mainpuri	206	
25.	Bulandshaer	308	
26 .	Bareilly	205	
27.	Morabadaba Rampur	d 386	
28.	Nainital Pilibhit	332	
29.	Almora	385	
30.	Hardor	287	
31.	Kheri	339	
32	Pithoragarh	344	
33	Shahjahanp	ur · 260	
34.	Budaun	280	
35 .	Gorakhpur Maharajgan	513 i .	
36.	Basti Sidharthnag	386 yar	
37.	. Ballia	304	
38.	Bahraich	332	!
39.	Deoria	429	•
40.	Gonda	419)
41.	· Azamgarh Mau	499)

[Translation]

Foreign Assistance for Power Projects

Uttarkashi

4517 SHIR KASHIRAM RANA: Will the Minister of POWER be pleased to state.

- (a) the number of power projects in Gujarat being implemented with foreign collaboration and the names of the projects which seek additional financial assistance, at present.
- (b) the reasons for seeking such finan-cial assistance, and
- (c) the number of such power projects for which additional financial assistance has been approved by the Government so far and the projects awaiting approval, separately?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) to (c). The Gandhar Gas Based Power Project of the National

Thermal Power Corporation and Sardi Sarovar Hydroelectric Project of the Sardar Sarovar-Namada Nigam are presently being implemented in the State of Gujarat with foregin assistance. Additional financial assistance has been sought for both these projects due to inter-alia, shortage of domestic funds and an additional tranche of loan has been agreed to for the Gandhar Project by the CECF of Japan

Two passports to one Person

4518 SHRI RAM PRASAD SINGH.
SHRI MRUTYUNJAYA
NAYAK.
SHIR ANAND AHIRWAR:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem regarding issue of two passports to one person appeared in the 'Jansatta' dated March 6th, 1993.

- (b) whether the Government have conducted any enquiry in this regard,
- (c) if so, the details in regard to the persons concerned and the action beign taken against them, and
 - (d) if not, the reaons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R L BHATIA) (a) and (b) Yes Sir

- (c) An individual obtained two passports, under the name of Rajan Grewal from Regional Passport Office, Delhi in May, 1992 and subsequently as Preet Garewal from Regional Passport Office, Chandigarh in July 1992 on the basis of a clear police report Investigations into the antecedents of the person and the manner in which he obtained tow passports have been initiated and action would be taken after the rsults of the investigations are complete
 - (d) Does not anse

Irrigation Project in Uttar Pradesh

4519 SHIR RAJVEER SINGH Will the Minister of WATER RESOURCES be pleased to state

- (a) the details of major and medium irrigation projects being constructed by the Union Government in Uttar Pradesh,
- (b) whether the Union Government have received any progress report from the State Government in this regard, and
- (c) if so, the time by which these projects are likely to be completed and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-

TRY OF WATER RESOURCES (SHRIP K THUNGON) (a) As per present policy Irrigation Projects are planned, formulated, executed and funded by the State Government themselves. No irrigation project is being constructed by the Union Government in Ultrar Pradesh.

(b) and (c) Do not anse

Staff Quarters for Post Office Employees in M.P.

4520 KUMARI VIMLA VERMA Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No 3381 on December 14, 1992 and state

- (a) whether a decision to construct staff quarters for the employees of Seoni Post office in Madhya Pradesh has been taken,
- (b) if so, the time by which the construction work is likely to be started and the target fixed for its completion, and
- (c) the total amount likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHIR SUKH RAM) (a) Yes, Sir

- (b) The construction work is likely to be started by July 1993 and the target fixed for its completion is 31st March, 1994
- (c) An estimated expenditure amounting to Rs 15 61 lakhs is likely to be incurred on this project

[English]

Doordarshan Kendra in Orissa

4521 DR KRUPASINDHU BHOI Will the Minister of INFORMATION AND BROAD-

, 427 Written Answers MA	VRCH 29, 16	103	Written Anountry	421
CASTING be pleased to state:	6.	Gunupur		-
(a) whether the Government of Ori has urgent the Union Government to se	7	Karanjia		
* 33 Doordarshan Kendras;	8.	Malkangiri		
(b) if so, the places specified by State for the location of Doordarshan K		Pallahara		
dras; and	10.	Padam-pur		
(c) the present position and the decision taken by the Union Government thereon	44	Rairangpur		
THE MINISTER OF STATE OF TI	HE 12.	Udela		
MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P.SINGH DEC	ND D): 13.	Aska		
(a) and (b) Representation has been ceived from the Government of Orisse	14	Bisoi		
questing, inter alia, for setting up of 32 Lo power TV Transmitters in the State. The	98 15.	Battiguda		
locations are given in the attached Star ment.	t e- 16.	Birmaharajpo	ur/Dungripali	
(c) Five Law Power TV Transmitte	-	Despella		
one each at Malkangiri, Pallahara, Pada pur (Sambalpur), Nowrangpur and Deoga	urh ^{18.}	G. Udayagir		
are, at present, under implementation in t State. Besides, it is also envisaged to set	up 19.	Hemgir		
two High Power (10 KW) TV Transmitters Baleshwar and Sambalpur, in replaceme	ont 20.	Khalikote		
of the existing transmitters there, a Lo Power Transmitter at Padam-Puram (Kor	21	Kiriburi		
put) and a Very Low Power Transmitter Patnagarth, subject to availability of a		Kuchinda		
sources.	. 23.	Lexemipur		
STATEMENT	24.	Nawapara		
1. Athernallik	25 .	Nowarangpu	,	
2. Bonaigarh ·	26.	Nayagarh		

27. Rairakhol

29. Sonepur

28. R. Udayagiri

3.

5.

Boudh

Barbil

Deogarh

- 30. Sunabeda
- 31. Taptapani
- 32. Umerkote

Central Ground Water Board

4522. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) the State where the Central Ground Water Board has carried out studies for conjuctive us projects in 1990-91,1991-92 and 1992-93:
- (b) Whetter any such study has been carried out in Rajasthan during those Years in this regard:
- (c) if so, the details thereof and the main objective of such studies:
- (d) whether Government have any proposal to contiune such studies; and
- (e) the programme drawn up in this regard in 1993-94 for Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRIP.K. THUNGON): (a) The studies for Conjunctive Use Projects have been taken up by the Central Ground Water Board in the States of Uttar Pradesh, Rajasthan and Guarat.

- (b) Yes, Sir.
- (c) Study on the Conjuctive Use of Surface and ground water has been taken up by Central Ground Watter Board in the Command area of Indira Gandhi Nahar Pariyojana in Rajasthan with effect from November, 1990, the main objective of the

Conjuctive Use Schema is to plan the optimum development of ground water in conjunction with surface water.

- (d) Yes, Sir.
- (e) The Board proposed to complete the studies in the command Area of Indira Gandhi Nahar Pariyojana during 1993-94.

Upper Indravati Hydro-Electric **Project**

4523 SHRIGOPINATH GAJAPATHI: Will the Minister of POWER be pleased to state:

- (a) the amount of Central assistance obtained so far Upper Indravati hydro-electric project in Orissa;
- (b) whether the World Bank has also provided assistance for this project;
- (c) if so, the amount provided by World Bank so far, and
- (d) the progress made for the completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.RANGAYYA NAIDU): (a) There is no Central Assistance for the Project.

- (b) and (c). Yes, Sir. The amount provided by the World Bank upto 31,1.1993 is US \$ 175.82 Million.
- (d) The projects work had suffered a setback due to floods in July, 1991 resulting in heavy damages. Most of the restoration works have been attended to and further work are in progress. The units are scheduled to be commissioned between 1994-97.

ING INDUSTRIES be pleased to state:

Tenughat Thermal Power Project

4524. SHRI LALIT ORAON: Will the Minister of POWER be pleased to state:

- (a) the number of sanctioned posts in technical and non-technical cadres in group I, II, IV in Tenughat thermal power project as on December 31, 1992, groupwise:
- (b) the number of the posts reserved for belonging to Scheduled Caste and Scheduled Tribe in these cadres, groupwise;
- (c) the number of the staff in general and scheduled Caste and Scheduled Tribe categories under technical and non-technical cadre under group I, II, III, and IV as on December 31, 1992, separately; and
- (d) the number of vacant posts under the above categories as on the above date?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) to (d). The enughat Thermal Power Project is being executed in the State Sector by the Tenughat Vidyut Nigam, Patna, a public sector Undertaking of the Government of Bihar. The details of information sought should be available with the State authorities and are not being maintained/reported to this Ministry.

Del Milie in Utter Predesh and Bihar

4525. SHRI ARJUN SINGH YADAV: SHRI MOHAMMAD ALI ASHRAF FATMI: SHRI LAL BABU RAI:

Will the Minister of FOOD PROCESS-

- (a) whether Dal mills have been set up in Uttar Pradesh and Bihar for the processing of pulses;
- (b) whether adequate provisions have been made under the National Pulses Development Scheme for the purpose;
 - (c) if so, the details thereof; and
- (d) if not, the efforts made by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) Yes, Sir. Dal Mills have been set up in Uttar Pradesh and Bihar for the processing of pulses.

(b) to (d). Under National Pulses Development Project a sum of Rs..40.00 laichs (Government of India share) has been earmarked for assistance for the distribution of small dal processors to the farmers during 1992-93. The state Governments including Bihar and Uttar Pradesh were requested to submit their proposals in this regard. No proposal has been received from any of the State Governments so far and therefore no comments on adequacy of this amount can be offered.

New Telecom Policy

4526. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have formulated New Telecom Policy;
 - (b) if so, the salient features thereof:
 - (c) if not, the reasons therefor; and

shortly.

- (d) the time by which it is likely to be formulated and announced?.
- THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS: (SHRI SUKH RAM): (a(to (d). The National Telecom Policy is under consideration of the Government. It is expected to be finalised
 - HE (b) if so, the names of such projects;
 HRI and
 blethe (c) the remedial measures adopted or
 - (c) the remedial measures adopted or proposed to be adopted by the Government in this regard?

implementation of some power projects due to non-availability of machinery in Bihar;

Power Projects in Bihar

4527. SHRI RAM TAHAL CH-:OUDHARY: Will the Minister of POWER be pleased to state:

(a) whether there has been delay in the

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) and (b). Power projects in Bihar which have been delayed due to delay in supply of main equipment, amongst other reasons, are:

S.NO.	Name of Project	Capacity (MW)	Executing Agency
1.	Tenughat thermal Power project St 1	2x210	Tenughat Vidyut Nigam Ltd.
2.	Bokaro "B" St.II	2x210	Demodat Valley Corporation
3.	Kahaigaon Super Thermal Power Project St.1	4x210	National Thermal Power Corporation

(c) Coordination meetings are held by CEA regularly with the project authorities and major manufacturers for timely supply of equipment and completion of works. A close watch is kept on the various constraints and appropriate corrective action is initiated by the State and the Union Governments.

(English)

Conversion of Telephone Exchanges Into Electronics in Haryana

4528. SHRI NARAIN SINGH CHAUDHARY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government propose to convert telephone exchanges into electronics in Haryana during the Eighth Five Year Plan:
 - (b) if so, the details with location thereof;
- (c) whether any targets have been fixed for providing STD-ISTD facilities during the plan period; and
- (d) if so, the places selected for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes, Sir.

435 Written Answers	MARCH 29, 1993	Written Answers 436
(b) The Statement is attac	ched.	or equivalent towns and all indus-
(c) and (d). Yes, Sir 8th		trial growth centres, tourist and pil- grimage centres by 1.4.95.
ISTD facility for:-	(ii)	all exchnages of size 500 lines or more by 1,4,95.
(i) exchanges located at: headquarters/fehsil it		all exchanges by 1.4.1997.

STATEMENT

The details and name of the locations in Harvana where Electronic Exchanges are to be

1992-	-93			
(a)	Aiready Replaced			
	Radour		200 MAX-III	by 512 ILT
	Charkhil Dadn		840 CBM	by 1000 C-DOT
	Taraori		290 CBNM	by 512 ILT
	Kurukshetra	-	1960 CBM	by 3000 RLU
	Uklana		299 CBNM	by 512 ILT
	Kalanwali		299 CBNM	by 512 ILT
	Tohana	-	900 CBM	by 1000 C-DOT
(b)	In Progress			
	Bhiwani		2100 MAX-II to i	be replaced by 4000 C-DOT
	Dabwali		900 MAX-II to be replaced by 2048 ILT	
	Shahbad		900 CBM to be replaced by 1400 C-DOT	
	Kundli	-	400 MAX-II to be replaced by 1000 C-DOT	
	Kaithal		2100 MAX-II by	3000 C-DOT Main
	Kalka		1200 MAX-II by	2000 C-DOT Main
	Rewari		2200 MAX-II by	4000 PRX
	jakhal		300 MAX-II by 5	512 ILT.

Jund

Written Answers

1900 MAX-II by 4000 PRX

1995-96

Namaul

1300 MAX-II by 2000 C-DOT

in addition to above, all the MAX-ill exchanges are planned to be made electronic in a phased manner

Airports in Karnstaka

4529 SHRIG MADEGOWDA Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) the number of airports in the country,
- (b) the number out of them in Kamataka.
- (c) the number of airports in Karnataka which are not being utilised
- (d) whether there is any proposal to hand over some of these airports to private entrepreneurs, and
 - (e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) The National Airports Authority is maintaining 88 civil airports and 28 civil enclaves and the International Airports Authorsty of India has 5 airports under its control

- (b) Six of these airports are in Kamatka
- (c) Out of the 6 amonts, 3 are being utilised presently
 - (d) No, Sir
 - (e) Does not anse

Power Projects by Foreign Companies

Written Answers 438

4530 DR D VENKATESWAR RAO Will the Minister of POWER be pleased to. state

- (a) whether the foreign power companies which have started units in India have presented a three point formula to realise their earning from the the electricity boards
 - (b) if so the main points of the formula
- (c) whether the Government have accepted the formula and
 - (d) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) No Sir

(b) to (d) Do not anse

Malampuzha Tourist Cottages in Kerala

4531 SHRIVS VIJAYARAGHAVAN Will the Minister of CIVIL AVIATION AND TOURISM be p ised to state

- (a) whether the Government of Kerala has forwarded any project report for the construction of Malampuzha tourist cottages to the Union Government
 - (b) if so the details thereof, and

(c) the time by which these are likely to be set up?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) and (c). The Government of Kerala had submitted an incomplete proposal for construction of tourist cottage at Malampuzha. The Union Government has sought certain clarifications from the State Government, which are awaited.

Pipavav Power Project

4532. SHRI SOMJIBHAI DAMOR: Will the Minister of POWER be pleased to refer to the reply given to Unstarred Question No. 4547 on December 21, 1992 and state:

- (a) whether the Union Government have since finalised the investment plans for development of the Tapti Gas fields for supply of gas to the Pipavav gas based power project in Gujarat;
- (b) if so, the details thereof indicating the quantity of gas likely to be supplied to the project:
 - (c) if not, the reasons therefor, and
- (d) the time by which the decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V. RAN-

(b) Does not arise.

GAYYA NAIDU): (a) No, Sir.

(c) and (d). It has been decided that the gas from the mid and South Tapti fields be brought to Hazira to meet the existing commitments ex-Hazira and ex-HBJ pipeline. In the meantime, the development of these fields has also been offered to private companies under joint venture arrangements with Oil & Natural Gas Commission.

Marine Food Processing Units

4533. SHRI K.V.R. CHOUDARY: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) whether the Government have made any assessment of the export potential of manne food processing units in the country;
 - (b) if so, the details thereof;
- (c) the foreign exchange earned in the exports of marine food products duning the last three years, and
- (d) the salient features of the recent Research and Development made for the preservation of manne food products?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRITARUN GOGOI): (a) and (b). The details of Marine Food Processing Units and their capacities as per Registration with Manne Products Export Development Authority is given below.-

Freezing Capacity	- 3526 75 tons per day
Canning Capacity	- 81 5 tons per day
Ice making Capacity	- 2027 00 tons per day
Fish Meal Capacity	- 345 5 tons per day
Cold Storage Capacity	- 55885 tons
Peeling Shed Capacity	2149.01 tons per day

(c) The foreign exchange earned through export of marine products during the last three years is as follows -

Year	Value of Marine Products (Rs in crores)
1989-90	635 00
1990-91	893 37
1991-92	1375 00

- (d) The salient features of the recent Research and Development for processing and preservation to increase export of marine products are
- Diversification and processing of vanous types of manne products in value added forms by Individually Quick Frozen method (IQF)
- Quality upgradation of products before export, processing of cultured Prawn and other shell fishes
- Processing of deep sea fish in value added form etc.
- Processing and preservation of deep sea fishes as value added products

Promotion of Domestic Tourism

4534 SHRISHRAVANKUMAR PATEL Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

- (a) the special strategy formulated for the promotion and development of domestic tourism during the next three years, and
 - (b) the details thereof State-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) and (b) The National Action Plan for Tourism which was presented to the Parliament in May 1992, enunciates strategy for promotion and development of domestic tourism in the immediate future. this includes schemes for development of camping sites, development of paying guest accommodation and developed of identified piolgnm centres 12 States alongwith 2 circuits in UP List is given in the attached Statement

Rules have been amended to grant recognition to the travel trade engaged in promotion of domestic tourism

STATEMENT

Centres identifed for development by the Committee on Pilanm Tourism

S No	State	Centre/Place
1	Assam	Kamakhya
2	Bihar	Bodhgaya and Patna Saheb
3	Gujarat	Dwarka, Palitana and Udwada (Near Vapi)
4	HP	Paonta Saheb and Jawalaji
5	J& K	Mata Vaishno Devi
6	Kamataka	Sringen and Gulberga
7	Keraia	Guruvayur

443	Written Answers	MARCH 29, 1993	Written Answers 444
8	M.P	Ujjain	
9	Maharashtra	Shirdi (Nasik), Nanded and Jyotir Bah (In Kolhapur District)	
10.	Onssa	Jagnanath Puri	
11.	Rajasthan	Ajmer Shareef	
12	Tamil Nadu	Rameshwaram	
13	UP	a) Badrinath-Kedamath- Gangotn-Yamunotn	
		b) Barsana-Nandgaon- Gokul-Mathura- Brindaljan-Gowardhan	,

Expansion and Modernisation of Air Stations in Kerala

4535 SHRI KODIKKUNNIL SURESH SHRI V S VIJAYAR-AGHAVAN

Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the Government have any proposal to expand and modernise the Thirssor, Allappuzha, Trivandrum and Kozikode, AIR Stations,

- (b) if so, the details thereof, and
- (c) the estimated expenditure likely to be incurred for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK P SINGH DEO) (a) Yes, Sir

(b) and (c) The details are given in the Statement annexed

t						,	•	
Est Cost (Rs in lakhs)	4	357 77	524 98 481 10	481 10	233 00	294 13	256 30	
Schemes	3	Upgradation of 20KW MW Tr to 100 KW MW Tr	Upgradation of 100 KW MW Tr top 2x100 KW MW Tr	i 50K w SW New Tr	II Provision of Permanent type IV (R) Studios	III Replacement of 1 KW MW Tr with 2x3 Kw FM tr	Upgradation of 10 KW MW Tr to 100 MW MW Tr	
AIR Station	2	Thnssor (Trichur)	Allapuzha (Allaappey0	Trivandrum			Kozikode (Calicut)	
SI NO		-	8	ဇ			4 Legend Tr Transmitter	

4536. SHRI RAJNATH SONKAR SHAS-TRI: Will the Minister of POWER be pleased to state:

- (a) whether any scheme for the development of hydro-electric power has been prepared to incrase power generation in the country;
- (b) if so, the action taken thereon and the details of the progress made in this regard; and
- (c) the position of generation of hydroelectricity at present?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) and (b). Yes, Sir. A hydro capacity addition of 9292.15 MW has been programmed during 8th Five Year Plan and a hydro capacity addition of 244.3 MW has been achieved so far during the year 1992-93. At present, 92 sanctioned projects are under execution having a total capacity of 17628.35 MW in the country. The Government of India have also constituted a 'Group' to identify new hydel projects on which advance action needs to be taken during the 8th Five Year Plan and for suggesting a Plan of action for implementing these projects expeditiously so as to get benefits from these schemes by the end of 9th Plan. Further, keeping in view the constraints in financial resources it has been decided to associate Private Sector participation in power development including hydel power sector.

(c) The provisional total installed capacity (hydro) in the country works out to 19438.61 MW.

Development of Food Processing industries

4537. SHRI PRAKASH V. PATIL: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) the total outlay of Eighth Five Year
 Plan for the development of food processing industries in the country;
 - (b) the achievements made so far;
- (c) whether the Government have formulated any policy for the development of the food processing Industries in the country; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) to (d). The total outlay approved for the development of food processing industries during the Eighth Five Plan is Rs. 146 crores. The outlay for 1992-93 is Rs. 40 crores. The Ministry of Food Processing Industries has formulated several Plan schemes for providing assistance for developing food processing industries during the Eighth Plan which inter alia include assistance to State Government organisations, cooperatives, voluntary agencies, joint sectors, etc., for setting up of enlarging food processing facilities. developing backward linkages with farmers. marketing support, port, poultry and other meat processing faciliteis, tune and other fish processing facilities, deep sea fishing and processing, setting up of cold chain, research and development in food processing and package and training of man-power in certain sectors, etc. Action has also been initiated for formulated a policy for food processing industries.

4538. SHRI PRAFUL PATEL: SHRI HARISH NARAYAN PRABHU ZANTYE:

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether the Union Government propose to set up a Financial Corporation for Water Resources Development and Management; and
 - (b) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHTIP.K. THUNGON): (a) and (b). A proposal for setting up of an Imgation Finance Corporation to provide funds for the expenditions completion of nationally important projects was recommended by the working Group on Major and Medium Irrigation Programme for inclusion in the VIII Plan. As the Planning Commission ha snot favoured the setting up of such a Corporation, it was contemplated to provide special central assistance to the States during the Eighth Plan period for expeditious completion of some of the nationally important irrigation projects in the country Due to resources contraints, the Planning Commission could not accept the proposal and has suggested that the issue of funding for the national projects be first discussed with the States as the several national resource availability for irrigation sector is not going to change thereby. Accordingly, a series of meetints were held with the concerned State Governments who did not agree to the proposal of earmarking or setting aside any part of their plan funds.

[Translation]

Telephone Facilities to Gram Panchayatss in Madhya Pradesh

4539. SHRI SHIV RAJ SINGH CHAUHAN: Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) the number of gram panchayats in Madhya Pradesh where telephone facilities have been provided during the last three years;
- (b) the number of gram Panchayats without such facility;
- (c) the number of such villages where this facility is likely to be provided during 1993-94; and
- (d) by when the remaining villages are likely to be provided this facility?

THE MINSTER OF STATE OF THE MINISTRY COMMUNICATIONS (SHRI SUKH RAM): (a) The details are as under:-

Year No. o	Gram Panchayats covered with telephone facility	
990-91	219	
991 -9 2	4005	
992-93 Upto 25.3.1993)	2015	

(b) Number of Gram Panchayats with-

out telephone facility as on 25.3 1993 is 13.216.

- (c) A target for covering 7500 Panchayat Villages during the year 1993-94 has been proposed.
- (d) All the Gram Panchayats have been planned at be covered with telephone facility progressively by 31st March, 1995 subject to availability of resources.

Low Power T.V. Transmitter at Supeul in Bihar

4540. SHRI SURYA NARAYAN YADAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government propose to set up a low power T.V. tansmitter in Supaul district of Bihar; and
 - (b) if so, the dtails thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGHDEO):
(a) Yes, Sir.

(b) The scheme for setting up of a Low Power TV Transmitter at Supaul in Bihar is under implementation. As per present indication, the transmitter is expected to be commissioned during 1994-95.

[English]

Tourism Projects, Maharashtra

4541. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to

state:

- (a) the names of present centrally sponsored tourism projects in Maharashtra and the amount incurred thereon during each of the last two years;
- (b) whether Government prepose to develop any area as tourists spot with foreign collaboration in Maharashtra; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Statements - I and II list tourism projects for which financial assistance has been extended of the State of Maharashtra during the last two years.

(b) and (c). A comprehensive tourism development and conservation plan for Ajanta and Ellora has been approved at an estimated cost of 4406 million Japanese yen, out of which loan assistance to the tune 3745 million Japanese Yen will be made available by OECF of Japan

The National Park Service, USA has prepared a draft concept plan for the conservation, beautification, effective land use and environment planning of Ajanta and Ellora region, without any financial involvement.

STATEMENT - I

Central Financial Assistance to Maharashtra during 1990-91

SI. No.	Project/Scheme	Amount Sanctioned (Rs. in lakhs)
1	Lake Resort Development at	18.00
	Koyananager, Distt. Satara	
2	Tourist Complex at Karla	12.06

453	Written Answers	CHAITRA 8, 1915 (SAKA)	Written Answers	454
SI No.	Project/Scheme	•	Amount Sanctioned (Rs in lakhs)	
3.	Visitor's centre at	Aurangabad	16 95	
4	Purchase of water	r sports equipment	20 95	
5	Purchase of Hove	er Craft	9 84	
6	Purchase of water	r sports equipment	11 27	
7	Purchase of Catal in the Bombay has between Bombay	rbour mainly	43 54	
8	Vintage car exhibi	tion	03 07	
	Total		135 68	

STATEMENT - II

projects/Schemes Sanctioned During 1991-92

SI No	Name of the Scheme/Project	Arnount sanctioned (Rs in laikhs)
	Maharashtra	
1	Tourist Reception Centre at Pune (Katraj)	23 00
2.	Tourist lodge at Sindkhed Raja	18 50
3	Wayside amenities at -	
	- Sillod	4 08
	- Amboli	4 50
	- Maishej Ghat	4 90
4	Tourist complex at Karla (Phase II)	24.23
5	Passenger onented wayside amenity at Manor (with Surface Transport)	17.24

No. Name of the Scheme/Project	Amount sanctioned (Rs. in laikhs)
Tourist lodge at Riddhapur	27.00
Yatri Niwas at Latur	19.71
Purchase of 65' Catamaran	49.50
Tented accommodation	7.10
Water sports equipment	13.50
Adventure equipment	26.13
Publicity material	30.29
Upgradation of facilities	13.34
Upgradation of facilities	25.14
Assistance to MTDC (Panchgani)	2.40
Total	311.65
	Tourist lodge at Riddhapur Yatri Niwas at Latur Purchase of 65' Catamaran Tented accommodation Water sports equipment Adventure equipment Publicity material Upgradation of facilities Upgradation of facilities Assistance to MTDC (Panchgani)

Broadcast of Tamil News from Delhi

4542. DR. (SHRIMATI) K.S. SOUNDA-RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether AIR news in Tamil are being broadcast in Delhi:
 - (b) if so, the details thereof;
- (c) whether the broadcast can be heard throughout the country; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGHDEO): (a) No, Sir.

(b) Does not arise.

(c) and (d). All India Radio orginates National News Bulletins in various Indian languages, including Tamil from Delhi for relay by stations in the relevant linguistic region. In view of the large number of languages involved, All India Radio Delhi does not broadcast these bulletins for listeners in Delhi.

[Translation]

Food Processing Industries in M.P.

,4543. SHRI MAHENDRA KUMAR SINGH TAHKUR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Union Government have received any proposal from the Government of Ma:thya.Pradesh for setting up food processing industries in the State during 1993-94: and
- (b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) No. Sir. However, proposals have been received in 1992-93 from Madhya Pradesh seeking assistance under the plan scheme of the Ministry.

(b) Action has been initiated on the proposals received.

{English}

Demand for Processed Food

4544 KUMARI PUSHPA DEVI SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the Government have made any assessment on the demand for processed food in the country;
 - (b) if so, the details thereof;
- (c) whether the demand for processed food has been increasing; and
- (d) whether the Union government have any proposal to set up more food processing units in the country to increase the production of processed food in order to meet the growing demand?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) to (d). Studies conducted by various agencies/ organisations in various sectors of food

processing industries from time to time indicate increasing demand and possibilities of increased demand for processed food. While the Ministry do not set up any food processing unit directly, several developmental Plan schemes have been formulated by the Ministry under whic assistance is provided for the oveall developement of food processing industries.

[Translation]

Power Tariff for Agriculture Sector in Uttar Pradesh

4545. SHIR BHAGWAN SHANKAR RAWAT: Will the Minister of POWER be please to refer to the reply given to Starred Question No. 84 on March 1, 1993 and state:

- (a) whether the Government propose to raise agricultural tariff upto 50 paise per unit in Uttar Pradesh;
- (b) if so, the time by which it is likely to be raised:
- (c) whether the Government have formulated any scheme to spend the amount earned by the increase made in this tariff for the purpose of rural electrification and for improving the transmission and distribution system of rural power supply;
 - (d) if so, the details therof;
- (e) whether the Government have formulated any scheme for giving power connections to the pending applications at present for irrigation pumps;
- (f) if so, the details in this regard, districtwise indicating the cut of date of registration upto which the applicants are likely to be covered; and
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) and (b). The Conference of State Power Ministers held on 8th and 9th January, 1993 has formulated an Action Plan which, inter alia, envisages fixation of the minimum agricultural tariff at 50 paise per unit by 31.3.1993. According to the available information, however, the Government of Uttar Pradesh has not yet taken a decision in the matter.

- (c) and (d). Does not arise in view of (a) and (b) above.
- (e) and (f). Energisation of pumpsets is continuing programme under rural electrification. The Annual target for pumpset energisation for the year 1992-93, fixed by the Planning Commission is 12,200, which is likley to be achieved by the end of the year.
- (g) UPSEB has reported that the number of pending applications, where the farmers have compeleted the requisite formalities as on 1.1.1993 is 28063. The time required for clearing all the pending applications will depend upon the availability of financial resources and targets fixed by the Planning Commission from year to year.

[English]

Telephones in Hospitals of Gujarat

4546. SHIR N.J. RATHVA Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether telephone facility is available in the hospitals of Gujarat particularly in Vodadara, Bharuch and Panchamahal districts hospitals:
 - (b) if not, the particulars thereof; and
- (c) the time by which telephone facility is likely to be provided there?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHIR SUKH RAM): (a) Yes, Sir. Telephone facility is provided at all the civil and district hospitals including the District hospitals at Vadodara, Bharuch and Panchmahal (Godra).

(b) and (c). Does not arise.

Yatri Niwas in Gujarat

4547. DR. A. K. PATEL: SHRI CHANDRESH PATEL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) the number of hotels, lodges and yatri niwas constructed in Gujarat during each of the last thee years;
- (b) the details of the financial assistance provided by the Union Government in this regard; and
- (c) the details of the tourists and revenues earned therefrom during the above period?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). The Central Department of Tourism does nto extend finacial assistance for construction of hotels. No proposal for construction of Yatri Niwas has been received during last three years from Govemment of Guiarat, An amount of Rs. 17.94 lakhs has been sanctioned for Tourist Lodge at Ambaji in 1990-91 and an amount of Rs. 11,39 lekhs has been sanctioned for Tourist Lodge at Bhimnath in 1991-92. Under the voluntary scheme of approval/classification of hotels, 4 hotels were added to the approved/classified list of the Department of Tourism during the last three years.

(c) The general Department of Tourism does not maintain figures of revenue earned

Written Answers 462

tiv such units. The details of tourist arrivals in Gujarat during the last three years are

Year	Domestic	Foreign	
1991	83407	3877	
1991	68467	2808	
1992	61052	2329	

Expansion of Radio and T V. Network in West Bengal

4548 SHRI SANAT KUMAR MANDAL Will the Minister of INFORMATION AND BROADCASTING be pleased to state

- (a) whether the Government propose to expand the existing Radio and T V network in West Bengal during 1993-94,
 - (b) if so, the details thereof.
- (c) whether any efforts are beign made to improve the quality of the Bangla programme telecast from the Calcutta Doordarshan and Radio station, and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P SINGHDEO) (a) Yes, Sir.

- (b) The details are given in the attached Statement.
- (c) and (d) Doordarshan/AlH are constatly endeavouring to bring about a qualitative and quantitative improvement in their programme content and format

STATEMENT

All India Radio

- a) Upgradation of 10 KW SW to 50 KW SW Transmitter at Calcutta
- b) Refurbishing of Studios at Calcutta
- Upgradation of 20 KW SW to 50 KW SW Transmitter at Kuiseorig
- d) Replacement of 20 KW MW Transmitter at Calcutta

Doordarshan

- a) Second Channel Studio at Calcutta
- Programme Generation Facility at Silig un
- Low Power Transmitters at Jhargram, Purulia and Ranaghat
- Very Low Power Transmitters at Jhalda and Egra
- e) Transposer at Tiger-hill

Donation to Institutions by M T.N.L.

4549 SHRI MOHAN RAWALE Will the Minister of COMMUNICATIONS be pleased to state the names of institutions/organisations to which the Mahangar Telephone

Nigam Limited has donated amounts during 1991 and 1992 stating the amount donated to eac such institution/organisation?

MINISTRY OF COMMNICATIONS (SHR! SUKH RAM): The names of institutions/ organisations to whom donations have been made by MTNL in 1991 and 1992 are as follows:-

THE MINISTER OF STATE OF THE

In	stitutions/Organisations	Amount	
1.	Sri Shanmukhananda Fine Arts and Sangeet Saba, Bombay	- Rs. 2 lakhs	
2.	Indian Power Lifting Federation	- Rs. 5 lakhs	
3.	Blankets for Earth-quake victims of Uttarakashi (U.P.)	- Rs. 9,900/-	
4.	Delhi volleyball Association	- Rs. 10 lakhs	
5.	Rajiv Gandhi Foundation	- Rs. 10 lakhs	

MARCH 29, 1993

Rain Water for Irrigation

- 4550. SHRI HARISH NARAYAN PRABHU YANTYE: Will the Minister of WATER RESOURCES be pleased to state.
- (a) whether the Government are aware that there is a total neglect of rain water preservation and harnessing in Goa;
 - (b) if so, the reasons therefor;
- (c) whether the Government propose to carry out any special survey regarding the scope and total potential of rain water to formulate a suitable programme to boost up the economy of Goa; and
 - (d) if so, the details in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) and (c). Does not arise.

(d) In order to harness rain water for irrigation and other uses, the restructed National Watershed Development Project for Rainfed Areas (NWDPRA) is in operation from 1990-91 to achieve the twin objectives of sustainable production of bio-mass and restoration of ecological balance in the vast tracts of rainfed areas in the country where less than 30% arable land is under assured seans of irrigation. This programme is also being implemented in the State of Goa on 3.075 thousand hectares area targetted for the 8th Plan. For this, 8th Plan allocation of Rs. 1.15 crores has been provided for Goa. The Master Plan for Water Resources for Goa has also been prepared.

Underground Water Exploration Programme

4551. SHRI SARAT CHANDRA PAT-TANAYAK: Will the Minister of WATER RESOURCES be pleased to state:

 (a) whether the Central Ground Water Board proposes to expand exploration programme during Eighth Five Year Plan;
 and 465 Written Answers CHAITRA 8, 1915 (SAKA)

Written Answers 466

(b) if so, the number of places to be drilled furing the Eighth Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) During Eighth Plan, the Central Ground Water Board proposes to drill approximately 5330 boreholes in the Bountry.

The drilling programme of the Board is finalised on yearly basis. During 1993-94 the Board proposed to drill 940 boreholes in the Country as per details given in the enclosed Statement.

STAETMENT

State-wise details of Boreholes to be drilled by Central Ground Water Board during 1993-94

SI. No.	Name of State/UT	No. of boreholes to be drilled
1.	Andhra Pradesh	78
2.	Arunachal Pradesh	2
3.	Assam	22
4.	Bihar	47
5.	Gujarat	64
6.	Haryana	48
7.	Himachal Pradesh	10
8.	Jammu & Kashmir	12
9.	. Karnataka	84
10.	Kerala	31
11.	Madhya Praesh	117
12.	Maharashtra	55
13.	Meghalaya	8 .
14.	Orissa	79
15.	Rajasthan	115
16.	Sikkim	6
17.	Tamil Nadu	54

SI. No.	Name of State/UT	No. of bo	oreholes to be drilled
18.	Uttar Pradesh		86
19.	West Bengal		16
	Union Territory		
1.	Andaman & Nicobar		6
	Grand Total		940

Reducing the STD Rates

4552. PROF. UMMAREDDY VE-NKATESWARLU: Will the Minister of COM-MUNICATIONS be pleased to state:

- (a) whether the rates of ISD/STD are exorbitant; and
- (b) if so, the steps taken by the Government to reduce the same?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) No, Sir.

(b) Does not arise in view of (a) above.

Telephone Connections

4553. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of pending applications for telephone connections, circle-wise and scheme-wise as on April 1, 1992 and April, 1993;
- (b) the number of fresh applications received during 1992-93, circle-wise and scheme-wise;

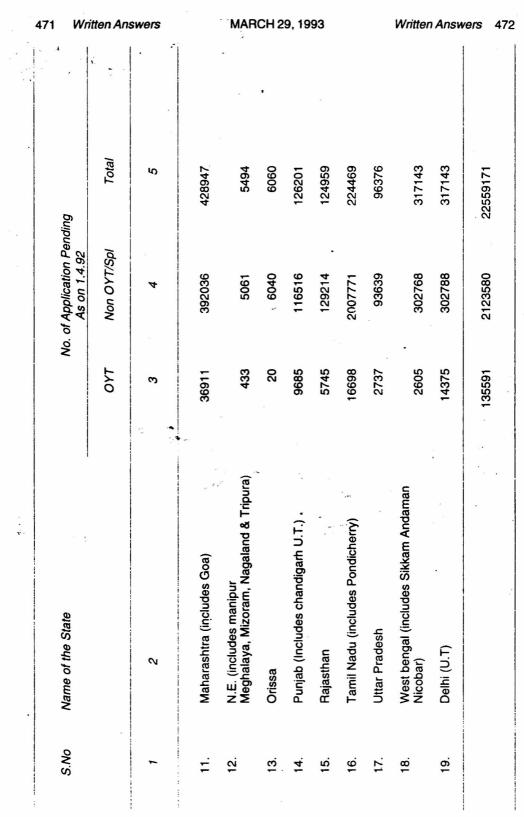
- (c) the number of connections provided during 1992-93, scheme-wise and circle-wise; and
- (d) the target date and period for clearing all pending applications in accordance with the latest policy statement of the Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) The number of applications pending per telephone connection circlewise and scheme-wise as on 1.4.92 is given in the attached Statement. The information as on 1.4.93 will be collected and laid on the table of the house.

- (b) and (c). The information is being collected and laid on the table of the house.
- (d) The new telephone to the waiting applicant are proposed to be provided progressively during the 8th Plan which envisages:
 - Provide telephones practically on demand in Tribal and rural areas.
- Waiting period of telephone connections not to exceed two years for large telephone systems.

No or Appication Pending As on 1 4 92

Total	ĸ		11209	15581	183361	71708	12020	18762	131970	218434	73179
Hon OYT Spl	4	.28114	10791	14981	170423	68120	11908	17655	126091	201824	71819
710	ю	120744	418	009	12938	3588	112	1107	5879	13010	1360
		A destablish 7 TU		Biher	Superation ados UT Profer v. Page Haveli Daman & Diu)	Haryana	Himachal Pradesh	J&K	Kamataka	Kerala (includes Lakshdweep U T)	Madhya Pradesh



[Translation]

National Institute for Training in Underground Water

- 4554. SHRI GEORGE FERNANDES:Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether the Union Government have decided to set up a national institute for imparting training in underground water;
- (b) whether the Union Government have received a received a special request from the Government of Bihar for setting up of such a institute in Patna.
- (c) whether the Govmennt have accepted this demand; and
 - (d) if not, the reasn therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) to (d). Besides Bihar requests have been received from the Governments of Uttar Pradesh, Madhya Pradesh, Haryana, West Bengal, Andhra Pradesh and Karnataka. No decision is made by Government regarding the location of the Institute.

[English]

Postal Services in Delhi

4555. SHRI TARA CHAND KHANDEL-WAL: Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether the Postal Services in the capital have been disrupted following work-to-rule decision by the Railway Mail Sevice Staff:

- (b) whether the Government have taken any alternative steps in view of agitation by RMS staff; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (c). The postal services in the capital were partly disrupted form 15.2.93 to 19.2.93 due to the go slow tactics adopted by the Railway mail Service officials by refusing over-time duty. however, after a dialogue with the service unions on 19.2.93 by the Circle authorieties, the agitation was called off and normaly restored immediately.

[Translation]

Videsh Sanchar Nigam Ltd

4556. PROF. RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state the plans/course of actions earmarked by the Videsh Sanchar Nigam Limited for the various programmes/schemes to be undertaken in the next three years of the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): The major schemes and projects which are beign undertaken by Videsh Sanchar Nigam Limited in the next three years of Eighth Five Year Plan are as follows:

- Augmentation of digital international Telephone Gateway Exchanges at Bombay, Delhi, Calcutta and Madras.
- Setting up of Standard A International Satellite Earth Station at Calcutta.
- Setting up of Standard-A International Satellite Earth Station at Madras.
- participation in South-East Asia -Middle East-Western Europe submarine Fibre

- 475 Written Answers
 Optic Cable Project
- MARCH 29, 1993
- Written Answers 476

- (c) if so, the details thereof and the time by which the waiting list is likely to be cleared?
- 5 Provision of "INMARSAT" Standard 'C' Mobile service for small vessels

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM). (a) The statement is attached as Annex. 'A'

- 6 Provision of Inmarsat Standard-B digital Mobile Services for Voice and Data
- (b) and (c) Yes, Sir Expansion pans are being drawn for Madhya Pradesh to provide telephones to the waiting applicants progressively during the 6th Five Year Plan which envisages
- Replacement of International telex exchange at Bombay
- provision of telephones practically on demand in Tribal and rural areas

Telephone Connections in Madhya Pradesh

waiting period for telephone connections not to exceed two years for large telephone systems

4557 SHRI SURAJBHANU SOLANKI Will the Minister of COMMUNICATIONS be pleased to state

STATEMENT

(a) the number of applications on the waiting list for telephone connections in Madhya Pradesh, as on 31st January, 1993, district-wise'

Waiting List for Telephone Connections in Madhya Pradesh as on 31st January 1993 District-wise

(b) whether the Government propose to increase the existing capacity of telephone exchanges to meet the demand of telephone connections in the State, and

Si No	Name of District	Waiting List as on 31 1 93
1	Balaghat	520
2	Bastar	581
3	Betul	643
4	Bhind	1030
5	Bhopa'	8997
6	Bilaspur	1635
7	Chhataipur	674
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Si No	Name of District	Waiting List
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10	Datia	45011
11	Dewas	1582
12	Dhar	929
13	Durg	h 49 s
14	Guna	
15	Gwalior	s> 14
16	Hoshangabad	1 (1
17	Indore	357 f
10	Jabalpur	16 141
19	Jhabua	NE .
20	Khandwa	11
21	khargone	4+ (
22	Mandla	٤,
٤3	Mandsaur	+8
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National Energy Efficiency Programme

Videsha

45

4558. SHRI H.D DEVEGOWDA: DR.MAHADEEPAK SINGH SHAKYA:

Will the Minister of POWER be pleased to state:

- (a) Whether the Government have launched a National Energy Efficiency Programme for aeving 5000 M.W. of Power during the Eighth Five Year Plan; *
- (b) If so, the detailed outlines of the programme:

(c) Whether the Government have started implementing the programme in the country;

898

- (d) if so, the details thereof; and
- (e) The target fixed by the Government under this programme by the end of eighth Five Year Plan for increasing power generation by developing more efficiency and reducing transmission and distribution iceses?

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI P.V. RAN-GAYYA NAIDU) (a) The Government is in the process of launching a National Energy

- (b) The programme aims at reduction in transmission and distribution losses, reduction in auxiliary consumption in thermal power plants, rectification of agricultural pumpsets and energy conservation in domestic and industrial sectors.
- (c) and (d) Working Groups have been constituted by the Government in each concerned Ministry to prepare Action Plans for implementation of this programme;
- (e) A target of 5000 MW saving in installed capacity by the end of the 8th Plan has been fixed under this programme.

Power Rates in DESU

4559 SHRI NITISH KUMAR
SHRI NAWAL KISHORE RAI:
DR CHINTA MOHAN:

Will the Minister of POWER be pleased to state

(a) Whether the Government propose to write off the amount of loss suffered by the Delhi Electric Supply Undertaking;

(b) if not,the reasons therefor:

Written Answers 482

- (c) whether the DESU propose to raise power rates;
- (d) If so, the details thereof and the reasons therefor;
- (e) Whether the DESU has increased the power rates during the last three Years:and
- (f) If so, the details thereof and the per unit rate of power in 1989-90 and the increase effected in this regard till the year 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.RANGAYYA NAIDU) (a) to (e). Government has no proposal to write off the losses of DESU. The electricity tariff was tast revised by DESU in March, 1991 after a gap of about 6 Years. In view of the alround increase in cost of inputs and to off-set the revenue deficit, DESU has proposed further revision of tariff.

(f) The Power tariff of DESU in 1989-90 and the existing rates effective from 1-3-1991 are given in the attached statement.

STATEMENT

DE S.U. TARIFF

Category	Tanff in 1989-90 (Paise/Unit)	Revised rate w.e.f. 1.3.1991 (in paise/unit)
Domestic	27(first 100 units)	40 (first 100 units)
	32 (next 100 units)	50 (next 100 units)
	75(above 200 units)	150 (next 100 units)
		200 (above 300 units)

483 Written Answers	MARCH 29, 1993	Written Answers 484
Category	Tariff in 1989-90 (Paise/Unit)	Revised rate w.e.f. 1.3.1991
		(in paise/unit)
Non-domestic		
Low Tension	89	150
High Tension	121 plus Rs.40/- per KVA.	170 plus Rs.60/- per KVA.
Water Supply	114	137
Industrial		
Small Industrial		
Power(SIP)	75	125
Large Industrial Power (LIP)	139 plus Rs.40/- per KVA	200 plus Rs.60/- per KVA.
Street Lighting	60	137
Agriculture	15	20

[English]

Agro-based Food Processing Industries

4560. SHRI K.H.MUNIYAPPA: SHRI C.P. MUDALAGIRI-YAPPA:

Will the minister of FOOD PROCESS-ING INDUSTRIES be pleased to state:

- (a) the number of agro-based food processing industries set up in the country during each of the last three years, Statewise;
- (b) whether the Union Government propose to set up new agrobased food processing industries in Karnataka during 1993; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING IN-DUSTRIES (SHRI TARUN GOGOI): (a) to (c): Since the food processing industries are both in the organised and unorganised sectors, information in regard to the number of all food processing industries, Statewise set up during each of the last three years is not maintaained centrally. However, information in regard to the number of rice mills, flour mills, fish processing units, fruit and vegetables processing units. sweetened aerated water units that are registered under Fruit products Order is given in the Annexure. The Union Government does not propose to set up any food processing industries in any state directly.

485	Wit	itteri Ar	aple to the	•	CHAITE	IA 8, 191	6 (SA	KA)		W	ritten	Ansı	wers	486
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INo Name of the State			2	ı	Madhyra pradesh	Maharashtra	Manipur	Meghalaya	Nagaland	Onssa	Punjab	Rajasthan	Sikkun	Tamii Nadu	Tnpura
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		SAW	80	-							4			8
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		F&VP	6	01	4			-		8			•	28
Name of the State			8	Uttar Pradesh	West bengal	Andaman & Nicobar Island	Arunachal Pradesh	Chandigarth	Dadra & Nagar haveli	Dethi	Goe Daman & Diu	Mizoram	Pondicherry	Total
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491	Watte	n Ansı	wers	1	MARG	CH 29	, 199	3		w	ntten	Answ	ers	492
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UN	IDER FRUIT PRODUCT ON 31.12.199	S ORDER AS	Veg Proc	t and etable cessing inits.
S.N	o. Name of the state.	Fruit and Vegetable Processing	21. Uttar Pradesh	364
		Units.	22. "West Bengal	237
1.	Andhra Pradesh	175	23. Andaman & Nicobar Island	.1
2.	Assam	20	24. Arunachal Pradesh	2
3.	Bihar	40	25. Chandigarh	21
6 .	Gujarat .	165	26. Dadra & Nagar Haveli	. 4
5.	Haryana	114	27. Delhi	218
6.	Himachai Pradesh	78	28. Goa, Daman & Diu	46
7.	Jammu & Kashmir	73	29. Mizoram	.2
B .	Karbetaka	178	30. Pondicherry	8
9.	Kerala	291	Total-	3415
10.	Madhya Pradesh	66	Amjuri Power Project	
11.	Maharashtra	713	4561. SHRI UDDHAB BAPMAN Minister of POWER be pleased	
12.	Manipur	10	(a) Whether a Memorandum	
13.	Megalaya	6	standing has been signed with company for construction of the	_
14.	Nageland	4	Amguri power project in Assam;	
15.	Orissa	18	(b) If so, the main feature MOU; and	es of th
	Punjab	159	(c) the estimated cost of the p	•
16.			the time by which it is likely to be co	mnleter
	Rejecthen	62		просос
17.	Rajasthan sildim	62 2	THE MINISTER OF STATE	IN TH
17. 18.			THE MINISTER OF STATE MINISTRY OF POWER (SHRI F GAYYA NAIDU) (a) to (c). 'The Information is being collected and	IN TH

[Translation]

Drinking water for Delhi from Renuka Dam

4562 SHRI CHINMAYANAND SWAMI
Will the Minister of WATER RESOURCES
be pleased to state

- (a) Whether there is any proposal to supply water from Renuka Dam in Himachal Pradesh to meet the shortage of drinking water in the capital,
- (b) if so the details thereof and the time by which it is likely to be implemented and
- (c) the total estimated expenditure to be borne by the Delhi administration?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTAR OF STATE IN THE MINIS-TRY OF WATER RESOURCES SHRI (PK THUNGON) (a) to (c) The subject of meeting Drinking Water needs of Union factory of Delhi through stores in the Upper Yamuna Vally has received attention in the inter-state meetings Government of Himachal Pradesh is required to prepare a multipurpose Renuka Project to cater to the need of the Drinking Water Hydro-Power and other uses in the absence of a detailed project report details of the benefits accruable, likely expenditure.its sharing and schedule of completion cannot be quantified.

Flood-affected Areas in Assam

4563 SHRI PROBIN DEKA Will the Minister of WATER RESOURCES be pleased to state

- (a) the total area in Assam affected by flood almost every Year;
- (b) the lose suffered during the each of the last three year,

- (c) the schemes formulated by the Government to control flood in future; and
- (d) the detailes of the estimated cost involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIPK THUNGON) (a) On average 1 10 Million hectares has been affected annually by floods in Assam during the last ten Years

- (b) The losser suffered on account of damage to crops houses and public utilities during the three years 1989, 1990 and 1991, in crores of rupees total to 309,73 and 103 respectively
- (c) to (d) The Assam Government executes the flood management schemes from its own and central resources. An assistance of Rs 20 crores per year has been provided by the Centre during the last 3 Years. Three major protection schemes totalling Rupees 46 crores, have been sanctioned and can be executed depending upon the priority to be fixed by the state government.

(Translation)

Saving Schemes in Post Offices

4564 KUMARI VIMLA VERMA Will the Minister of COMMUNICATIONS be pleased to state

- (a) Whether the Government have provided fixed deposit and other to saving deposit schemes in each post office in the country.
- (b) if not,the reasons therefor and the 'types of post offices where these facilities have been provided,
- (c) Whether the Government propose to provide the said facility in each post office; and

(d) if so, the time by which it is likely be to provided?

MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) and (b) The post office savings Bank operates the following fixed deposit and other saving schemes;

Post Office savings Account Scheme, Recurring Deposit scheme, public provident fund scheme, Time Deposit schemes (1 year, 2 year, 3 year & 5 years), National saving scheme 1992, Indira Vikas Patra, Kissan Vikas Patra, National Saving Certificates VIII Issue and Monthly Income Account scheme

All these schemes are not operated through all categories of post offices Out of these, Savings Account scheme, Recurring Deposite scheme, Time Deposite schemes (1 year,2 year,3 year and 5 year) and Indira Vikas Patra and operated through all categones of post offices i e head post offices. Departmental sub Post offices and Extra Departmental Post offices which are authorised to do savings Bank work. Monthly Income Account scheme is operated through all Departmental Post offices doing savings Bank work. National Savings scheme is operated through all Head Post offices and authorised Sub. Post offices. Public provident fund Scheme is operated through all Head Post offices and Selection Grade Post Offices, National Savings Certificate VIII issue is operated through Departmental Post Offices doing Savings Bank work and such other post offices as authorised by the Department, Kissan Vikas Patra is operated through all Departmental Post offices doing Savings Bank work and through those authorised Extra Departmental Post Offices where demand and justification for their operation is there.

(c) Different Savings Schemes ere operated through different categories of Post Offices, depending upon their demand and other justifications. As wide a coverage as feasible is provided

(d) Does not arise

Setting up of Film Institutes

4565 DR KRUPASINDHU BHOI, Will the Minister INFORMATION AND BROAD-CASTING be pleased to state

- (a) Whether the Government propose to set up more Film &T V Institutes in the country,
- (b) if so, the number thereof likely to be set up during the eighth Plan period,
 - (c) the places identified in the regard,
- (d) Whether such an institute is proposed to be set up at Sumbalpur in Onssa, and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING(SHRI K P SINGH LEO) (a) to (c) Yea Sir Government have decided to set up a Film & Television Institute at Calcutta during the 8th Year Plan

(d) No.Sir

· (e) Does not arise

Airlinks to Bidar

4566 SHRI G MADEGOWDA Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) Whether there is any proposal to introduce Vayudoot service from Bangalore and Hyderabad to Bidar.

- (b) if so, the details thereof, and
- (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) No Sir

- (b) Does not arise
- (c) Due to commercial and operational reasons Vayudoot is not in a position to airlink Bidar from Bangalore and Hyderabad at present

(Translation)

Incomplete Irrigation Projects

4567 SHRI LALIT ORAON Will the

Minister of WATER RESOURCES be pleased to state

- (a) Whether the attention of the Government has been drawn towards the new sistem "pratham Yojna mein suru 39 sichai Yojna in abtakadhunn, appeared in the Aaj(patna) of January 20,1992, and
- (b) the details of achemes and the expenditure incurred thereon secarately, so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIP K THUNGON) (a) and (b) only 4 Major and Medium Irngation Projects started in first five Year Plan have spilled over to VIII Pliane The details of these schemes are given in the attached statement

Imgation Projects of First Plan spilling over the VIII Plan

SI.No	Name of Project	State	Latest estimated cist	Expenditure upto 3/92	Ultimate potential	Potential created upto 1991-92
	2	3		. 40	9	
, t	Major					
	Shadra	Karnataka	80 14	78 40	105.57	105.57
	Tungabhadra Dan and left Bank Canal	•	112 41	113.05	244 39	242 21
	Harishchandrasagar	Rajasthan	21 97	9 14	17.98	15.50
	Barage & Impation systeem, of DVC	W.Bengal	90.09	44.01	515.38	478.00
	Medium					
	Bhimsagar	Rajasthan	21 54	18 85	66.6	6.6
	Note. The Project at Si.No 1 and 2 are almost completed.	1 and 2 are almost co	ompleted.			

507

Achievements in Foreign Affairs

4568 SHRI VILASRAO NAGNATHRAO GUNDEWAR Will the Minister of EXTER-NAL AFFAIRS be pleased to state

- (a) the countries with which trade and other bilateral agreements were signed during 1992-93.
- (b) the countnes with which diplomatic relations have been established during the Year, and
- (c) the countnes with which new diplomatic relations are proposed to be established during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) (a) The countnes with which such agreements were signed dunng 1992-93 are - Jamaica, Surinam, Malaysia, Singapore, Ivory, Coast Bangladesh, Maldives Myanmar, Pakistan Iran, Oman UAE, Russian Federation, Turkmenistan Tajikistan Armenia, Romania The Czech Republic Ukraine, Moldova Belerus, Slovak Republic, Malta, U K, Spain France, Italy, Kyrgyzstan Kazakhstan, Uzbekistan Azerbaijan Turkey

(b) Diplomatico relations have been established duning the year with - Kazakhstan, Israel Russian Federation, Ukraine Belarus, Estonia, Latvia Lithuania, Meldova, Armenia, Georgia Czech Republic, Slovak Re-

public, Croatia, Federal Republic of Yugoslavia, Kyrgyzstan, Turkmenistan, Uzbekistan, Azerbaljan, Tajikistan

(c) Depending on the situation in Bosnia-Herzogovina, action to establish diplomatic relations with that country will be initiated in the year 1993-94

Rehabilitation of Tribals of Narmada Sagar Project

4569 SHRI BAPU HARI CHAURE
Will the Minister of WATER RESOURCES
be pleased to state

- (a) the date from which the number of thbal families displaced from their original places under the implementation of Narmada sagar Project,
- (b) Whether rehabilitation facilities have provided to these displaced persons properly,
 - (c) if so, the details thereof and
- (d) the expenditure incurred thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIPK THUNGON) (a) The details of Resettlement and Rehabilitation programme for Narmada sagar Project are as under

Year	No of villages	No of families	
1992-93	17	2296	
1993-94	16	1284	
1994-95	19	1787	
1995-96	19	178 6	

Year	No. of villages	No. of families
1996-97	40	4474
1997-98	75	4473
total	186	16100

(b) and (c) The Government of Madhya Pradesh have announced a resettlement and rehabilitation policy for the project affected people of the Narmada Sagar Project. A detailed plan has been prepared by the state Government to implement the resettlement and rehabilitation of project affected persons which is under implementation.

(d) The outlay proposed during 1992-93 is as under:

1) Land acquisition Programme	Rs. 35.00 crores
2) settlement & Rehabilitation programme	Rs.43.15 crores

[English]

Fillip to Tourism

4570 SHRI SHRAVAN KUMAR
PATEL.
PROF. (SHRIMATI) RITA
VERMA:
SHRI MULLA: PALLY
RAMACHANDRAN.
SHRI S.B. THORAT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state.

- (a) whether disturbed internal conditions coupled with the Indian Airlines pilots strike have adversly affected the current year winter tourist season;
- (b) if so, the details thereof including comparative figures of tourists traffic and hotel occupancy during the current year as compared to during the last two years;
- (c) the States which were worst affected this account during 1992-93; and

(d) the steps proposed to be taken to boost the tourism?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes Sir.

(b) The foreign tourist arrival in the country during 3 months period from December 1992 to February 1993 as compared to the previous two years are as given below.

uary Tourist Arrival
4,39,010
5,47,841
4,72,881

Relevant statistics regarding hotel occupancy are not available.

(c) Almost all the states, particularly those in the Northern and Western region are worst affected during December 1992 to February 1993.

(d) The steps being taken to boost tourism include effective publicity compalgns in the overseas markets, diliversification of tourism product and improvement of infrastructural facilities.

Telecom Networks by States

- 4571. DR. D. VENKATESWARA RAO: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Telecom. Commission has allowed State Governments to operate their own telecom networks:
- (b) if so, the number of states which have so far been permitted;
- (c) the number of States have already set up telecom network; and
- (d) the extent to which this scheme has been sucessful?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Wherever state Governments are setting up big industnal centres and residential colonies, they can set up their own telecom network in these areas subject to approval of department of Telecom. Such networks can be provided connectivity to the public network through junction lines.

(b) to (d) We have yet to receive any firm proposal.

Deep sea Fishing

4572, SHRI PRAKASH V.PATIL:

Will the Minister of FOOD PROCESS-ING INDUSTRIES be pleased to state

(a) Whether the Government have

announced liberalised foreign collaboration policy in deep sea fishing;

- (b) if so, the impact of this policy on Indian entrepreneurs; and
- (c) the specific areas of policy on deep sea fishing liberalised since January, 1992?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUN GOGOI): (a) and (b) Year As a result of liberalised foreign collaboration policies, keen interest has been evinced in the deep sea fishing sector and a number of proposals were received for Joint Ventures in deep sea fishing. 23 such proposals from Indian entrepreneurs have been cleared by the Government till February, 1993.

- (c) Since January, 1992, the following liberalisation of policies has been made in deep sea fishing sector:
- More than 40% foreign equity is allowed in Joint Venture Projects.
- Minimum value addition in case of 100% Export-oriented scheme has been reduced from 40% to 30%.
- Deep Sea Fishing vessels including leased vessels are permitted to report at two or three pre-determined base ports instead of a single base port, as was being allowed earlier.
- Fee of Rs. 2 lakhs per vessel for test fishing has been reduced to Rs. 1 lakh per vessel.
 - 5. Second-hand deep sea fishing ves-

513 Written Answers CHAITRA 8, 1915 (SAKA) sels upto 15 years old are now allowed for acquisition instead of 7/8 year old vessels allowed earlier.

Reconditioned vessels are treated as new vessels and such vessels upto 15 years old from the date of reconditioning are also allowed for acquisition.

Facilities to village post offices in Orissa

4573.DR.KARTIKESWAR PATRA:Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of post offices located in villages of Orissa where PCO Telegram and saving Bank facilities are available;
- (b) Whether the Government propose to provide such facilities in all the post offices in the rural areas of Orissa in near future;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM). (a) The number of Post Offices located in villages of Orissa where PCO/ Telegram and Savings Bank Facilities available are 1985 and 7381 respectively.

(b) Saving Bank Facilities

All rural post offices in Orissa are already having Savings Bank facilities.

PCO Facilities

It is propose to provide PCO facilities at all Panchayat headquarters villages in Onssa 915 (SAKA) Written Answers 514 during the Eighth Plan. Such facilities may be installed in post offices or at other suitable locations.

(c) and (d) Does not anse.

Energisation of Pumpsets in Madhya Pradesh and Maharashtra

4574. SHRI SHIVRAJ SINGH
CHAUHAN:
PEOF.ASHOK ANANDRAO
DESHMUKH:
SHRI ARVIND TULSHIRAM
KAMBLE:
SHRI HARISH NARAYAN
PRABHU ZANTYE

Will the Minister of POWER be pleased to state:

- (a) the amount allocated for rural electrification and the number of irrigation pumps energised in Madhya Pradesh, and Maharashtra and Goa during each of the last three years including 1992-93 and the number thereof proposed to be energised during 1993-94:
- (b) Whether the Government propose to enhance the target of rural electrification in these States:
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.RANGAYYA NAIDU): (a) The amount allocated for rural electrification work and the number of irrigation pumpsets energised including special project Agriculture (SPA) programme in Madhya Pradesh. Maharashtra and Goa during each of the last three years are detailed below:-

313 177MG7774K				, u	***************************************	************
	-	ntion for RE as in lakhs)		Pumpsa dunng	ts energised	
States	1990-91	1991-92	1992-93	1990-91	1991-92	1992-93
Madhya Pradesh	11562	8830	7510	85500	58315	42617
Maharastra	13080	11792	11300	101987	88388	50779
Goa	30	85	45	232	320	274

Note 1 RE works include village electrification, pumpsets energisation and system improvement

Note 2 Details of achievement in 1992-93 is given upto 28-2-1993

For the year 1993-94, the targets for pumpset energisation is 19,000 for Madhya Pradesh and 48000 for Maharastra. There is no proposal/target for pumpset energisation for the state of Goa during the Year.

- (b) No proposal has been received from the states of Madhya Pradesh, Maharashtra and Goa for enhancing the rural electification target for the year 1993-94
 - (c) and (d) Does not anse

Death of Indian Employees in Gulf Countries

4575 SHRI RAM NAIK Will the Minister of External Affairs be pleased to state

- (a) whether the Government have given/ propose to give suitable instructions to all Indian Missions in the Gulf countries to take immediate initiatives in the cases of death of Indian employees working in these countries; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF EXTERNAL AFFAIRS (SHRI R L BHATIA) (a) and (b) Detailed instructions already exist with all Indian Missions abroad, including in the Gulf Countnes, As soon as the Mission/post is informed about the death of an Indian national, the next of kin in India are informed immediately to seek instructions regarding the disposal of the body

In case the body of the deceased Indian national is required to be sent to India, the next of kin are advised to deposit the approximate cost of transportation of the body with the nearest passport officer or the Ministry of External Affairs

Subject to the laws of a foreign country wherever a labour contract provides for the transportation of the body of the Indian worker at the cost of employer, the Mission nurses the case with the employer and local authorities for expeditious despatch of the body to India Flight particulars are conveyed immediately to the next of kin, and the immigration/Customs authorities

Assistance is extended for transportation of personal effects of the deceased in keeping with the local laws and the labour contract between the employer and the Indian worker.

Assistance for Irrigation Projects in Maharashtra

4576. SHRI VILAS MUTTEMWAR: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the number of medium and major irrigation projects which have made tardy progress due to financial support, Statewise
- (b) the details of irrigation projects in Vidarbha region of Maharashtra;
- (c) the financial targets envisaged at the time of approval of these projects in Vidarbha Region and the actual deviation that took place while implementing of these projects; and

(d) the measures proposed to be taken by the Government to provide funds to expedite the completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) State-wise number of major, medium and extension/renovation/modernisation projects spilling over to VIII plan are given in the attached statement-i.

- (b) and (c) Details of on-going irrigation projects in Vidarbha region in Maharashtra are given in the attached statement-II.
- (d) The strategy adopted in the VIII plan is to attach topmost priority to completion of no-going projects. Also it has been decided by the planning commission to ngotrously follow the earmarking of outlays for different impation projects in the States

519 Written Answers

STATEMENT -

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SINO	Name of State	Major	Medium	Extension/Renovation/Modernisationscheme
	2	8	4	5
-	Aandhra Pradesh	5	81	ю
%	Assam	ç	ø	
က	Bihar	16	50	ĸ
÷	Goa	-	-	•
ιń	Gujarat	65	. 52	12
φ	Haryana	.4		9
۲.	Himachal Pradesh	-	2	-
60	Jammu & Kashmir	-	Ξ	ις
6	Kamataka	12	12	un
10.	Kerala	10	2	

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	Extension/Renovation/Modernsation scheme	5	4	Φ			ω	21	4		10	ဇ	96	
	Medium	4	34	53	-	10	-		81	ဇ	N.	16	226	
	major	. 3	19	32	5	S		7			18	က	157	THE PERSON OF TH
	Name of State	8	Madhya Pradesh	maharashtra	Manipur	Onssa	Punjab	Rajasthan	Tamil nadu	Tripura	Utar Pradesh	West Bengal	Total	
	SI No.	-	. =	12	13	4	15	16	17;	81	61	50		the state of the s
												.•	!	1

STATEMENT-II

Details of Ongoing major & Medium imgation Projects in Vidharbha Region of Maharashtra

ndi						-							
Anticipated expenditure 1992-93	7		1600	21 00	1100	1200	11 40	020	0.02	000	17.75	5	0
Approved outlay for VIII Plan	9		145 00	140 00	4500	4100	46 00	10.00	8	1.00	90 00	80	8
Expenditure at the end of 3/92	5		216 37	50 78	50 47	47 14	22.57	12 44	355	467	18 32	4 60	000
Latest estimated cost	*		424 16	326 56	96.34	69 57	70.80	8181	5193	90 0 7	542.90	117 18	232 81
Approved cost	6		84 48	30 88	≰	š	š	ž	¥	š	5	\$	\$
Name of Project	2	Major Projects	UpperPenganga	UppeerWardha	LowerWanna	Armawati	Wan	Bewenthadi	Tuftuli	Humen	Gosidhurd (Indira	LowerWardha	LowerPengaga
SI.No	-	. ∢	-	8	ಣ	4	វៅ	ø	7.	ಹ	б	ă	#

525	Written	Answe	178		CHA	NTR/	A 8, 1	915 (SAK	A)		Writ	ten A	nswe	rs	526
As. crores	Anticipated expenditure 1992-93	7		600	200	923	900		0.11		387	400	250	05.1	0.10	
	Approved outlay for VIII Plan	80		8.12	1.18	3 4.0	0.10	0.05	1.60	050	107 .	6.42	9.16	3.66	•	
	Expenditure at the end of 3./92	5		36.51	41.98	22.88	027	114	261	0.40	683	22.47	443	22 44	1.03	
	Latest estimated cost	4		45.98	5027	23.48	203	315	17.54	6.85	8.10	29.33	14 69	26.80	7:90	Ħ.
	Approved cost	8		4,48	3.77	3.68	080	S	4.70	2.15	2.	536	Š	289	š	approved projec
	StiNo Name of Project	. 7	Medium Projects	Dham	Spector	LowerPus	Pendharinalla	Umarzari	Karwappanalia	Dongaergoen	Pakadigudam	Mun	mar,	Aran	Charmand	Note: UAmeans unapproved project.
	SE No	+	æi	÷	8	ଟ	4	វេ	ø	۲.	್.	oi	10	#	27	

Opening of Postal Bank

4577. SHRI KODIKKUNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) Whether Social Audet Panel has made any recommendation to launch a Postal Bank in near future:
 - (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a): Yea, sir

- (b) The socirl Audit Panel has recommended that if the Government could not allow the conversion of the entire present Savings Bank operations into a normal bank, it should allow at least 15 to 25% of the total collections from savings accounts to operate a postal bank with its own charter like any other financial institution or a scheduled bank, so that with the money so generated, the Department could plan and cater to new demands and also support its mail operations.
- (c) The recommendation is being examined in consultation with the Mirfistry of Finance.

Construction of Air Building at Gangtok

4578. SHRIMATI DIL KUMARI BHAN-DARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether the State Government of Sikkim had allotted land for the construction of AIR building at Gangtok;
 - (b) if so, the Whether the allotment of

land has been made as per demand of AIR; and

(c) If so, the steps taken by the Government to construct the building there?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P.SINGHDEO): (a) and (b) Yes, Sir.

(c) At Gangtok, All India Radio has acquired two separate sites, one for the Transmitters and the other for the Studios. The transmitter building is ready. The building works for the Studios have also been started.

Doordarshan/Air coverage in Border Areas

4579. SHRIMATI VASUNDHARA RAJE: KUMARI PUSHPA DEVI SINGH

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether the Government propose to improve the quality and to increase the coverage of Doordarshan and AIR in border areas; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGH DEO):

(a) and (b) High priority has been given to the extension of radio and Doordarshan coverage in the border areas of the country. Substantial parts of the border districts are getting primary grade/shortwave services of AIR, besides falling in the coverage zone of Doordarshan transmitters. A number of projects for strengthening the radio/TV coverage in the border areas are under various

529

stages of implementation. Some of these are:-

ALL INDIA RADIO

- (i) Upgradation of power of AIR transmitters at Shimla, Kohima, Bikaner, Calcutta and Kurseong.
- (ii) Setting up of new transmitters at Imphal, Jaipur and Itanagar
- (iii) Setting up of radiostations at poonch, Kargil, Churachandpur, Jaisalmer, Tuticonn, Pauri (Srinagar, UP) and Lungleh.

DOORDARSHAN: High power transmitters at Fazika, Jaisalmer, Barmer,Bhuj,Leh, Gangtok, Lungleh, Rameshwaram, Mokokchung and Churachandpur are under implementation. Improvement in quality of programmes is a continuing process and constant efforts are made by AIR/Doordarshan in this regard

irrigation Facilities in Gujarat

4580. SHRI N.J RATHVA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) Whether any survey has been conducted to assess the available water resources and various irrigation facilities in Guiarat:
- (b) if so, the names of irrigation projects so identified;
- (c) Whether there is a proposal for irrigation facilities through tubewell;
- (d) if so, the action being taken by the Government to allocate funds for setting up tubewells in Gujarat; and

(e) the number of tubewells set up in Gujarat during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBANDDEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON). (a) and (b) As per the report of the state Government prepared in August, 1989,67 major and medium irrigation schemes were identified for survey and investigations. Their names and the districts in which they are located are given in the statement attached.

(c) to (e) Development of minor irrigation schemes comprising open wells, shallow and deep tubewells, tanks, and surface lifts benefitting individually less than 2000 hectares is the responsibility of the State Government. While the VIII plan outlay of the state for minor irrigation is Rs. 240 crores, duning 1992-93 and 1993-94 outlays earmarked are Rs. 53 02 crores each. Deep and shallow tubewells are developed under various programmes by individuals as wells as State Government Agencies. The records are not maintained at the Centre.

STATEMENT'

District wise Names of the Major & Medium Identified for survey and Investigation.

SI.N	lo. Name of the project	Major/Medium
1	2	3
(A)	South Gujarat Region	
i.	DANGS	
1.	Dodipada	Medium .

Chukya

2.

Medium

531 SI N	Written Answers lo. Name of the proje	MARCH oct Major/Markers	-	to. Name of the proj	tion Answers 532
1	2	3	1	2	3
3.	Baripada	medium	11.	Paikined	Major
4.	Kelwan	Major	12.	Varoli	Medium
5.	Wanarchond	Major	13.	Bilonia	Medium
6.	Manmodi	Medium	14.	Chonda	medium
7 .	Dabder	Major	15.	Khanvel	Medium
3.	Karanjwa	Medium	16.	Vansda	Medium
9.	Chichpada	medium	M. S	SURAT	
10.	Kanvatpada	medium	1.	Zankhari	Major
11.	Bhanda	- medium	2.	Luharwad	Medium
12.	Karanjdi	medium	IV.B	HARUCH	
13.	Daula	Medium	1.	Bhatpur	Major
1. V	ALSAD		2.	Nani-Barsan	Medium
۱.	Khata Amba	medium	3.	Mohan(kham)	Medium
2.	Khuntli	medium	4.	Mahupada	Medium
3.	Wardha	Major	5 .	Sengour	Medium

10.	Mohan Kavchali	Major	5. Karsan	Medium
9.	Ojhar	Medium	4. Gunata	Medium
8.	Asiona	, Medium	3. Jaiodn	medium
7.	Chasmandva ,	Medium	2. Orsang	Major
6.	Ranor	Medium	1. Ashwin	Medium
5.	Hanmantmal	Medium	V.VADODARA	
4.	Ugta	medium	(B) CENTRAL GUJAR	AT REGION
3.	Wardha	Major	5. Sengour	Medium
2.	Khuntli	medium	4. Mahupada	Medium

533	Written Answers	CHAITRA 8,	1915	(SAKA)	Answers 534		
SI.N	lo. Name of the project	Major/Medium	SI.f	No. Name of th	ne project	Major/Me	dium
1	2	3	1	2		3	
5.	Chodki	Medium	2.	Hathipagla		Medium	
7.	Uchh(zab)	Medium	3	Unbri		Medium	
В.	Pipalia	Medium	XI.J	AMNAGAR			
9.	Vasai	Medium	1.	falzer-Kotda	-Fulzer	Medium	
10.	Chalathiyapura		2.	Demi-III		Medium	•
	(Govindapura)	Medium	XII.	RAJKOT			
VI. F	ANCHMAHALS	1	1.	Bhadar-li		Medium	1
1	Koliari	Medium	XIII	JUNAGADH			
2.	Singur	Medium	1.	Utavali		Medium	1
VIL.	KHEDA		XIV	.BHAVNAGA	RE		
1.	Varanasi	Medium	1.	Mithapur		Medium	ì
2.	Mohar	Medium	XV.	AMARJ			
3.	Ardi Bandhara	major	1.	santali		Medium	1
4.	Kosam	Medium	XV	. SUPENDRA	NAGAR		
5.	Luni	Medium	1.	Fupen		Medium	1
VIII /	AHMEDABAD		2.	Wadhwan B	hognve-li	Medium	1
1	Nani-Ravathi	Medium		•			
IX. S	WBARKAWTHA			First Ten I	Daily New	spapers	
١.	Vadgam	Medium	RA	4581. SHRI WAT.Wilthe			
2.	Polia	Medium		DBROADCAS			
X.B	ANASKNTHA			(a) the name: pers, weekly			
1.	Balaram	Medium	jou	mals in circula ing the curren	tion in var	ious lang	18ges

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535

parative figures about their circulation for the last three years;

- (b) Whether there has been any effect on the circulation of journals and magazines of the anticipated price hike and the price hiked of the imported newsprint during the last three Years: and
 - (c) If so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P. SINGH DEO): (a) Newspapers provide their circulation figures calendar Yearwise. The circulation fig-

ures for the year 1992 are not available in the office of Registrar of Newspapers for India. The circulation figures of the first ten dailies, weeklies and monthlies for the years 1991,1990 and 1989 are given in the statement annexed.

(b) and (c) The circulation of a newspaper or a journal or a periodical is dependent on many factors like contents, News coverage, editorial policy, printing quality, distribution network, efficient management etc. Prices of newsprint do not directly influence the circulation in normal circumstances.

STATEMENT

List of Top Ten Dailiee/Weeklies/Monthlies circulationwise in Different Languages Published During 1991, 1990&1989.

SINO	Name of the Publication	Language		Circulation	
_			1991	1990	1989
1	2	с	4	5	9
DAILIES 1.	Anand Bazar Patrika, Calicutta	Bengalı	4,57,422	4,12,440	4.07,274
ci	Hindustan Times, New Delhi	English	3,23,465	3,31,238	2,95.846
ဗ	Times of India, Bombay	English .	3,15,554	3 15,089	3,12,612
4	Punjab Kesan, Jalandhar	Hindi	3,12,166	3.42.744	3,40,500
ĸ	Gujaratı Samachar, Ahmedabad	Gujarato	2,35,274	2.43562	•
¥	Lok Satta, Bombay	Marathi	2,21,310	2.43,468	2,38,177
-1	Punjab Kesan, Delhi	Hindi	2,09,772	2 07,582	1,88,723
80	Malala Manorama, Calicut	Malayalam	1,99,572	1,92,751	.1,99,053
oi.	Navbharat Times, Delhi	Hindi	1,98,790		2,58,948
5	Malayala manorama, Kottayam	malayalam	1,90,769	1,85,554	1,86,907

SLA	St.No Name of the Publication	Language		circulation		539
			1991	1990	1989	Writte
-	2	3	*	5	9	en Ans
	WEEKLIES					Wers
-	Malayala Manoram, Kottayam	Malayalam	11,40,539	11,86,340	11,39,758	
N	Manglam, Kottayam	Malayalam	10,03,408		12,11,135	W
ဗ	The Sunday Times, Bombay	English	3,34,586	•		RCH
•	Chitraleitha, Bombay	Gujerathi	3,13,561	3,07,861	3,02,896	29, 19
ĸ	Varantan Ren, Medras	Tamil	2,68,289	2,58,590	2,69,475	93
•	Sundey Times of India, Delh	English	1,98,010	•	•	
^	Suche, Bengalore	Kanada	1.68,478	1,69494	1,86,302	· w
e ó	Taranga, Manipal	Kannada	1,51,631	1,53,167	1,70,375	ritten /
œi	Lot Pet, Defhi	Hindi	1,28,855	•	•	Arabyee
ō	Swatt, Vşayawada	Telugu	1,16,789		•	rs 540
)

541	Wn	tten A	inswe	rs	CHA	ARTI	8, 1918	5 (SAK	A)	И	Intten /	Answers	542
		1989	9		3,56,335	3,39,912	2,00113	•	•	1,33,941	1,22,917	•	
	cırculation	1990	S		•	3,07,411	1,94,046	•	•	•	•	•	
		1991	4		3,83,789	3,43,197	2,04,853	1,75.494	1,40,625	1,22,910	1,19,500	1,18,502	
	Language		3	,	English	Hindi	Hindi	Hindi	Bengalı	Tamil	English	Hindi	
	St.No Name of the Publication		. 2	ũ	Handers Digest, Bombay	suttand Jyoti, Mathura	Nandan, Delhi	Kalyan, Gorakhphur	Kenama Sangathan, Calcutta	Rani Muthu, madras	Filen Dunya, Dethi	Meri Baheli, Bombay	
	SI.No		-	MONTH AT	+ ²	0i	м	•	e	₩	^	6	

Assistance for Irrigation and Water Supply Projects

4582. SHRI RAM KAPSE: Will the Minister of WATER RESOURCES be pleased to safer to Unstarred Question No.8100 dated the April, 27, 1992 and state:

- (a) Whether a final decision has been taken in this regard;
 - (b) if so, details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) to (c) Due to resources constraints, the planning Commission could not accept the proposal for providing special Central assistance to the States during the English plan period for expeditious completion of some of the nationally important irrigation projects in the country and had suggested that the issue of funding for the nationally important projects be first discussed with the states as the overall national resources availability for irrigation sector is not going to change thereby Accordingly, a series of meetings were held with the concerned State Governments who did not agree to the proposal for earmarking of setting aside any part of their plan funds.

Misuse of ISD Calls in Delhi and Bornbay

4583. SHRI MOHAN RAWALE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the CBI has completed investigation into the cases of misuse of telephone for STD/ISD in collusion with certain employees of the Mahanagar Telephone Nigam Limited in Delhi and Bombay:

- (b) if so, the outcome thereof;
- (c) the number of persons found guilty and arrested; and
- (d) the time likely to be taken by the CBI in completing the investigations into these cases?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) Cases of this nature are taken up by Mahanagar Telephone Nigam . Limited in Delhi and Bombay with the C.B.I. for investigation as and when such cases are detected. In 1991/92, five cases of diversion of lines were registered with the CBI, but of these, investigation has been completed in 2 cases and disciplinary action initiated against . 11 departmental officials.

- (c) 13 Persons were arrested in Delhi and Bombay for their involvement in diversions of lines, tampering with meter and trunk circuits.
 - (d) No specific targets have been fixed.*

Animation Film "Ramayana"

4584. SHRIK.H.MUNIYAPPA: SHRI C.P.MUDALAGIRIYAPPA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether India and Japan jointly produced an animation film "Ramavana":
 - (b) if so, the special features of the film;
- (c) whether the centre propose to telecast the film on the national Network; and
 - (d) if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRLK P. SINGHDEO) (a) and (b) The film "Ramayana is not a coproduction between India and Japan The film is in animatiom and has been produced by a Japanese company The Japanese company had engaged an Indian technician to render assistance in production of the film for which he was paid his remuneration

- (c) There is no proposal at present to telecast the film on the National Network
- (d) Does not arise in view of the replay to (c) above

Telephone to gram Panchayats in M.P.

4585 KUMARI VIMLA VERMA Will the Minister of COMMUNICATIONS be pleased to state

(a) the district- wise number of gram panchayats in Madhya Pradesh whether public telephone facility has been provided.

- (b) the district-wise number of panchavats in the State where telephone facility is not available, and
- (c) the target fixed for this purpose during 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The details are given in the statement

- (b) The details are given in the statement
- (c) The target go 1993-94 has been proposed to be 7500 panchayat villages for this purpose

STATEMENT

District-wise number of panchayat villages Provided with/ without telephone acility in Madhya Pradesh as on 28 2 93

S No	Name of District	Panchayat Villages with telephone facility	Panchayat Villages without telephone facility
1	Balaghat	206	288
2	Baster	465	538
3	Betul	192	244
4	Bhind	141	224
5	Bhopal	93	28
6	Bilaspur	501	935
7	Chhaterpur	180	245
8	Chhindwara	274	423
9.	Damoh	177	206

547	Written Answers	MARCH 29, 1993	Written Answers 548
S.No.	Name of District	Panchayat Villages with telephone facility	Panchayat Villages without telephone facility
10.	Datia	105	18
11.	Dewas	162	171
12.	Dhar	230	198
13	Durg	173	706
14.	Guna	241	336
15	Gwalior	205	32
16.	Hoshangabad	220	242
17.	Incore	168	14
18.	Jabalpur	322	459
19.	Jhabue	130	198
20.	Khandwa	234	194
21.	Khargone	347	352
22 .	Mandia	167	547
23.	Mandsour	282	196
24.	Morena	292	203
25.	Narsinghpur	173	166
26 .	Panna	66	230
27.	Raigarh	332	469
28.	Raipur	577	911
29.	Raisen .	204	191
30.	Rajgarh	138	269
31.	Rajnandgaon	178	428
32.	Ratiom	156	120

Power Supply to Construction Companies by Desu.

4586. SHRI RAJNATH SONKAR SHASTRI Will the Minister of POWER be pleased to state

- (a) whether the Delhi Electric Supply Undertaking supplied power to private construction companies on the basis of temporary connections valid for only two months.
- (b) if so, the details thereof and the reasons therefor giving the amount of finan-

cial loss suffered by DESU in this regards, and

(c) the amount of such cases during each of the last three Years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P V RAN-GAYYA NAIDU) (a) to (c) According to DESU, the temporary connection granted to a private construction company from 28 11 1984 to 10 1 1985, could not be disconnected in view of the interim orders of the Court and the connection was disconnected on 8 3 1992 in presuance of the orders of the Court DESU has already sent a bill for

Rs.1.43,636/- to the said company and action has been initiated to recover the dues. A formal legal notice was issued to the said company on 9.9.1992 in this regard. No other similar case has come to the notice of DESU pertaining to the past three years.

Amending press council act, 1978

- 4587. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:
- (a) the objective of constituting the press council of India and to what extent the objectives have been achieved:
- (b) whether the Press Council of India has the right to take punitive action against such newspapers which are publishing antinational and communal articles and reports;
 - (c) if so, the details thereof:
- (d) whether the Government propose to amend the Press Council Act, 1978;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIK.P.SINGHDEO): (a) Press Council was constituted to preserve the freedom of the Press and to maintain and improve the standards of newspapers and news agencies in India. The objectives are being achieved affectively within the powers conferred on it.

- (b) No, Sir.
- (c) Does not arise
- (d) and (e). There is no proposal to

amend the Act too confer punitive powers on the Press Council.

(f) As Courts of Law exist to take punitive action and their jurisdiction can be invoked under relevant provisions of IPC and Cr.PC, Press Council has been averse to being conferred any punitive powers.

Development of Ajanta Ellora Caves.

4588. SHRI ANKUSHRAO RAOSAHER TOPE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the project for conservation of world-renowned Aianta-Ellora caves recognised by UNESCO are one of the seventeen World Heritage sites in India;
- (b) if so, whether project has been sent by the Government of Maharashtra for the sanction of Government of India for an allround development of their surrounding areas for the purpose of promotion of tourism:
- (c) whether the Overseas Economic Cooperation Fund, Japan has sanctioned a loan for the first phase of the project;
- (d) if so, the action taken by the Government in this regard; and
 - (e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Yes, Sir.

(c) to (d). A loan Agreement has been signed by the Government of India and the Overseas Economic Cooperation Fund of Japan on 9th January, 1992 for conservation and development of Ajanta and Eliora. Out of a total project cost of 4406 million Japanese Yen, financial assistance to the tune of 3745 million Japanese Yan would be made available. Work on Various components of the

CHAITRA 8, 1915 (SAKA)

Written Answers 554

project has been initiated by the concerned implementing agencies.

(e) Does not arise.

Telecast on Kashmir by Foreign Television Networks

4589. SRI GOVINDRAO NIKAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the news about Kashmir are being telecast in TV in different ways by the BBC, CNN, etc:
- (b) whether interviews with local (Kashmiri) Organisations (union) and people are also being telecast; and
- (c) if so, the steps being taken by the government for contradiction of such propaganda?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) Wherever there are reports which are slanted or incorrect, government take comprehensive action to project the correct point of view and to counter anti-Indian propaganda, this done by disseminating factual information, including relevant statements, to the media, to the governments of other countries in the world, and to other opinionmaking circles in those countries. These steps include brilings to the media, conveying of correct information to governments abroad through our missions and through missions of other countries in our capital and also by disseminating information to the media and other opinion making circles to rebut motivated reports and allegations.

4590. SHRI SURYA NARAYAN YADAV: Will the Minister of POWER be pleased to state:

Labourers of Power Stations in Delhi.

- (a) whether the Government are aware that the labourers working in indraprashtha and Raighat thermal power stations in Delhi. are ailing and dying of tuberculosis due to the pollution caused by these power stations:
 - (b) if so, the details in this regard:
- (c) whether the Government have taken or propose to take remedial measures in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RAN-GAYYA NAIDU): (a) to (d): DESU is aware of the problem of health hazards normally caused by the nature of working conditions at the Thermal Power Stations, DESU has already made provisions for proper safety measures, medical facilities, training to the workers and other welfare facilities at Indraprastha and Raighat Power Stations, Action has also been initiated to minimise the pollution and to improve the overall working conditions at these power Stations, DESU has also set up a Committee headed by a Chief Engineer to review the various safety measure and to suggest measures for further improving the working conditions at I.P. Station and Raighat. (English)

Diplomatic Representation in Commonwealth of insependent States

4591 SHRI RAM NARESH SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of India's diplomatic representation in the member states of the Commonwealth of Independent States (CIS);
- (b) whether the diplomatic representation is considered adequate particularly in the context of economic and commercial relations: and
- (c) whether there is any proposal to enhance the level, and size of India's diplomatic representation in these countries?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) The details of India's diplomatic representation in the member States of the Commonwealth of Independent States are given in the attached statement.

(b) and (c) The level and size of doplomatic representation is regularly revolved in the context of evolving political, economic, commercial and other requirements. In addition to the resident Embassies specified in the attached statement. It is also proposed to open an Embassy in Dushanne (Tadjikistan).

STATEMENT

Resident Embassies

1.	Moscow	(Russia)
2.	Kiev	(Ukraine)
3.	Tashkent	(Uzbeki- stan)
4.	Alma Ata	(Kazakhstan)
5.	Minsk	(Belarus)
		Resident Posts
1.	Vladivostok	(Russia)
2.	St. Petersburg	(Russia)
3.	Oddessa	(Ukraine)

Concurrent Accreditation

- The Indian Ambassador in Kiev (ukraine) 1. is concurrently accredited to Georgia and Armenia.
- 2. The Indian Ambassador in Bucharest (Romania) is concurrently accredited to Moldova.
- The Indian Ambassador in Ankara 3. (Turkey) is concurrently accredited to Azerbaijan.
- 4. The Indian Ambassador in ashkent (Uzbekistan) is concurrently accredited to Turkmenistan.
- 5. The Indian Ambassador in hIma Ata (Kazakhstan) is concurrantly accredited to Kgrghyzstan and Tadjikbtan.

Pak Efforts to Acquire Fighter Aircraft from Russia.

4592

SHRI MANIKRAD HODLYA GAVIT: SHRI BAPU HARI CHAURE: SHRI PARASRAM BHARD-WAJ: SHRI SRIBALLAV PANI-

SHRI H.D. DEVEGOWDA:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

GRAHI:

- (a) whether the president of Russia made any statement regarding military and technical aid to Pakistan from Russia during his recent visit to the country;
 - (b) if so, the details thereof:
- (c) whether pakistan is making efforts to acquire SU-27 and MIG-29 fighter aircrafts from Russia:

- (d) whether the Government have taken up this matter with Flussia; and
 - (a) if so, the resuponse thereto?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

- (b) President Yeltbin in his speach at the Central Hall of Parliament on 29 January, 1993 said, "if you take military and technical aspects, we do not intend to extend any aid to Pakistan".
- (c) Government have seen reports regarding Pakistan's interest in acquiring sophisticated military aircraft from Russia.
- (d) Pakistan's continuous efforts to acquire sophisticated arms and equipment beyond its legitimate defence needs, is a cause of concern. Our views in this regard have been conveyed to the Russian Government.
- (e) According to information available no transaction for acquisition of military aircraft by Pakistan from Russia has been finalised so far

Alleged Corruption Cases in DESU

4593. SHRI MANJAY LAL: Will the Minister of POWER be pleased to state:

- (a) the number of alleged corruption cases pending in Delhi Electric Supply Undertaking (DESU) against its officials at present; and
- (b) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V.RANGAYYA NAIDU): (a) and (b) At present, about 991 cases of alleged corrup-

tion against DESU officials are pending, for which regular departmental action against the concerned officials is already in process.

Talks with Pakistan

4594 SHRI K.V.R.CHOWDARY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the official level bilateral talks held with Pakistan during the last one year,
- (b) whether any agreements were arrived at/signed as a result of these talks:
- (c) if so, the salient features of these agreements; and
- (d) if not, the progress made on various bilateral issues as a result of these talks?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI DINESH SINGH): (a) The Sixth round of talks between the foreign Secretaries of India and Pakistan took place in New Delhi from 17 to 19 August, 1992. Bilateral talks were also held on the Tulbal Navigation Project from 6 to 9 Aufust, 1992; on the Siachen issue from 2 to 4 November, 1992; and on the demarcation of the boundary in the Sir Creek area from 5 to 6 November, 1992.

(b) and (c) At the sixth round of Foreign secretary level talks, Instruments of Ratification of the Agreement on Prevention of Airspace Violations by Military Aircraft were exchanged. This agreement seeks to prevent airspace Violations and lays down the procedure for permitting over-flights and landings by military aircraft. Instruments of Ratification on the Agreement on Advance Notice on Military Exercises, Manoeavers and Troops Movements were exchanged. This agreement prescribes advance notice on exercises, manoeuvrss and troop movements on both sides of the border. A joint

Declaration on the Complete Prohibition of Chemical Weapons was signed underwhich both countries have undertaken not to develop, use, produce, acquire or stockpile chemical weapons. The Code of Conduct for Treatment of Diplomatic/Consular personnel in India and Pakistan was also signed which reiterates the commitments of the two Governments regarding the privileges and immunities of diplomatic/consular officials and of the diplomatic property/premises of the two countries.

(d) During the Tulbal Navigation Prohact talks, ail technical and legal aspects of the project were discussed. At the Sir Creek talks, the two sides had a detailed and useful exchange of views and agreed that discussions would be continued on mutually convenient dates. During the siachen talks, proposals aimed at a comprehensive resolution of the Siachen issue were discussed and it was agreed that next round of talks would be held at Islamabad.

[Translation]

Flood Prone Area

4595. SHRI RAM LAKHAN SINGH YADAV: SHRI HARADHAN ROY.

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) the criteria adopted for declaring a certain area as flood prone; and
- (b) the details of the government proposal to launch a flood prone area programme on the lines of drought prone area programme for harmonious development of land in the flood prone States?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K.THUNGON): (a) The Criteria adopted for declaring flood prone area is based upon determination of maximum of the areas damaged in the current or preceding years.

(b) an outlay of Rs.1623.37 crores for flood management programme is winvisaged during the VIII Plan to provide protection to 3.1 million hectares.

Indian Business Community in Fili

4596 DR.K.D.JESWANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the present state of people of Indian
 Origin in Fiji including Indian business community; and
- (b) whether there is any response from non-resident Indians (NRIs)in Fiji in regard to open market policy of the Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED): (a) Fijians of Indian origin suffer discrimination in respect of their political and civil rights on the basis of the Constitution introduced in 1990. While the Fiji Indian business community is not discriminated against by law, various decisions taken by the Government ensure that the indigenous Fijians are at an advantage over the Fijians of Indian origin in commerce and trade.

(b) we have not received any indication of appreciable investment in India by Fijians of Indian origin in response to the Government of India's new economic policy. over the Fijians of Indian origin in commerce and trade

(b) we have not received any indication of appreciable investment in India by Fijians of Indian origin in response to the Government of India's new economic policy

Work Assessment of BrahaMeputra Board

4597 SHRI SANAT KUMAR MANDAL Will the Minister of WATER RESOURCES be pleased to state

- (a) whether any assessment of working of the Brahmaputra Board since its inception has been made.
 - (b) if so, the income thereof, and
- (c) the estimated expenditure incurred on this Board so far and that likely to be incurred dunna 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINIS-TRY OF WATER RESOURCES (SHRI P K THUNGON) (a) and (b) The working of the Brahmaputra Board was last reviewed by the High Powered Brahmaputra Review Board in July,1990 the outcome included priontisation on the implementation of sehemes under the Master Plans, integrated watershed development, construction of important drainage schemes to mitigate good problems and setting up a river hydraulic reserch station for model studies

(c) A total amount of Rs 73 5 crores is likely to be released as grants-in-aid to Brahmaputra Board up to March, 1993 An outlay of Rs 14 10 crores is envisaged for 1993-94

12.00 hrs

RE STARVATION DEATHS IN ORISSA BIHAR AND MADHYA PRADESH AND IN SOME OTHER PARTS OF THE COUNTRY DUE TO SEVERE DROUGHT CONDITIONS

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr Speaker Sir the alarming situation of drought that prevails in many parts of the country due to the failure of rain has been the subject of discussion in this House several times 8 districts of Orissa. Palamau and Garhwa districts of Bihar and Sarguia district of Mahdva Pradesh are facing severe drought conditions. There have also been reports of starvation deaths in those areas Our colleague Shn Lokanath Choudhury had forcefully raised in this House the issue about the tragic situation in Orissa There has been a certain activity at the centre following that However, that is not adequate

This problem cannot be solved by holding talks in Delhi I had an occassion to visit Kalahandi two days backs. What I saw and heard there has made me apprehensive

Mr Speaker Sir, the situation there is senous The Coming three months are going to be very crucial. If the Centre and the State Governments do not join hands to start Joint rescue operations on a large scale in order to provide employment and food to the people. the number of death which is now in hundreds will go in thousands

Today's Newspapers carry news item pertaining 130 deaths in two blocks-Paturia and Malkangin of Onssa Today morning in Bıhar

SHRI SUBASH CHANDRA NAYAK (KALAHANDI) Mr Speaker, Sir, I represent that constituency, so I know better

SHRI ATAL BIHARI VAJPAYEE: You too can air your views. They will be welcome.

Mr. Speaker, Sir, Shri Laimuni Chaube - the President of the Legislative party of the Biharunit of Bhartiya'Janata Party had visited me this morning and he handed over a list of those persons to me along with their address who are alleged to have died as a result of starvation. These people belong to the districts of Palamau and Garhwa. He stated that he was an eye witness to these incidents, some of which are really tragic. A similar situation exists in Orissa also.

There should be no delay on the part of the Governments of the affected states in gathering information in this regard.

Mr. Speaker, Sir. now these news make the head lines of the Newspapers. Is the situation so bad? Can't there be consensus on the quantum of crisis? When different nations all over the world can come together to extend help to Somalia, why the centre and State Governments of our country can not come together to jointly combat this crisis caused by server drought? Can't all the political parties be united to solve this problem or atleast to grapple with this problem? It is not a political question so I would not like to look at it from that angle. I have with me the correspondence that has been done between the Centre and the Government of Orissa in this regard. The Government of Orissa has stated that 8 of its districts are facing scarcity conditions. Certain problems are very old. I had gone to Khariyar. Shrimati Indira Gandhi had gone there in 1965 when a crisis surfaced in Kharivar, 20 years thereafter Shri Rajiv Gandhi also went there in 1985. Now Shri Narasimha Rao is going to Khariyar on the 4th of the month, it means that the permanent solution to the problem was never sought. Water projects are lying incomplete. I am having the details of one water project which is lying incomplete for 13 years. That is Lower Indrawati and Upper Indrawati Project. Why is not a permanent solution being sough? So besides, concrete step, immediate steps are also required to be taken in this regard.

Mr. Speaker, Sir, the Government of Orissa had asked for funds. It was stated that though Orissa Government was spending the money it had yet that was not adequate. It is the question of providing employment to lakhs of people in 3 months and employment being provided to them so that they are able to feed themselves. The statutory minimum wage there has been fixed at Rs. 25, but there are places where only Rs. 10 or Rs. 11 is being provided to the labour. I would like to read out a part of the answer that has been by the hon. Minister of Agriculture Shir Jakhar Sahab in this regard.

[English]

"Central Government is required to intervene and provide additional central assistance only in the case of a calamity warranting handling at the national level."

[Translation]

The Centre is of the view that the situation there is not so serious, yet as such, it does not warrant Central assistance. The money that the Government has....(Interruptions)

SHRI VILAS MUTTEMWAR (Chimur): Mr. Speaker, Sir, the same reply was given to the Government of Maharashtra. The same reply was given when Maharashtra was hit by drought. So there should be half an hour discussion on it... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: That is why I have raised this issue. It is good you are extending your support (Interruptions)

SHRI SUBASH CHANDRA NAYAK (Kalahandi): Mr. Speaker, Sir, the hon. Prime Ministerhas sanctioned rupees give crore for Kalahandi. I should be given an opportunity to express my views on it. (Interruptions)

MR. SPEAKER: You may speak later.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I just now suggested whether all the political parties cannot work as one way of working in such manner is to give up the habit of speaking at a time, by the Members, Just see, I am speaking at the moment and you are also speaking at the same time.

Mr. Speaker, Sir. what I want to submit is that centre should adopt an attitude of cooperation. The Government of Orissa States that it has collected Rs. 70 crore from different sources which, however, is inadequate. I do agree that the amount is not adequate. Bihar has its own problem. I am, having the details of an incident which relates to a mother who cuts her starving children into pieces and thrown them. Prabhadevi, the wife of Mr. Vijay Pal, village Bhikla under Vishrampur Police Station unable to bear the agony of her starving children slaughtered her 4 year daughter Anita, 2 year son Kamlesh Pal and a new born boby of 2 month and ultimately she ends her immolating herself. I feel it is a fact. In the event, of such incidents it is the duty of the concerned State Government to investigate the matter immediately. With a view to check recurrence of such incidents. It is necessary that relief operation, should be started without any delay.

Mr. Speaker, Sir, I would like to ask whether the Parliament does not have any responsibility in this regard. It is not the question whether the problem concerns the Central Government or the State Government. The question does not relate to party politics also, I do not relish the idea of merely holding discussion in the House on the reports of starvation deaths received from the different parts of the country without taking any concrete step. I, therefore, suggest that an All Party Parliamentary Committee should be formed and this Committee should visit the places from where starvation deaths have been reported following severe drought. The Committee should take stock of the situation and then impression both the Central and the State Governments to take effective measures. The House will be on recess from 1st of April. The entire House is aware of this problem and it is distressed over it So, let us take a concrete step in this direction by setting up an all Party Committee and send it to the affected places. Let us hope by he time we reassemble the report of the Committee would have been received and with that the State Governments too would fight the drought situation on a war footing.

Mr. Speaker, Sir, there is no shortage of foodgrains in the country. However, it is not being made despatched to the places where it is required. The needy persons are not getting it. Lakhs of people are leaving their homes in search of employment. But what would happen to those who are not in a position to leave their homes? There are old men, widows, children and handicapped persons who would be no more after some time. Relief must be provided to them and for that purpose there should be an integrated national policy.

The complaint of Shri Mutternwar do suggest that there is ample scope for improvement in the policy. So, let us collectively impress upon the Government to bring about change in its policy and to take immediate steps to fight out the drought situation.

SHRISUBASH CHANDRA NAYAK: Mr. . Speaker, Sir, 1 represent Kalahandi Constituency which is figuring in the Newspapers everyday. I held talks with the hon. Prime Minister on several occasions about the question of development of my district and the progress of the poor and he was kind enough t sanction Rs. 1 crore for

567

the immediate implementation of the development programmes in Kalahandi, Bolungir and Koraput. A Central team was dispatched, there and it has since submitted its report. There is a Five Year Plan regarding the progress of the poor. Discussion with M.Ps of Orissa and Bihar has already been held about the problem of Kalahandi. I hope a decision would be reached in 2-4 days.

I appreciate Shri Vajpayee Ji who has taken fair to speak sympathetically about Kalahandi, I am thankful to him for that. I have on many occasions raised in this House as also brought it to the notice of the hon. Prime Minister that the Government of Orissa has been neglecting the people of Kalahandi. The money sent for Kalahandi from the Centre does not reach there in full. I would like to cite the example of Madenpurand Rampur which were hit by floods. As a result thereof the houses of the poor were damaged. However, th reliefo of Rs. 500 per family was provided to the affluent while no relief was provided to the poor. When I contacted the Government of Orissa for the facts in this regard, they did not respond to my request. There were 12 causalities in Lubengarh also. The benefit of old age pension has not been extended to this area. So many death have occurred there. Under the leadership of Shri Ghasiram Mishra, the hunger strike is being observed for the last three days in Madanpur and Rampur. The poor people should be provided accommodation immediately. This is the demand of the poor citizens. The money released for Kalahandi should be spent in Kalahandi itself......(Interruptions)

PROF. RITA VERMA (Dhanbad): Mr. Speaker, Sir, he is saying that is has been discussed with the M.P. from Bihar. Where was this discussion held?(Interruptions)

(English)

SHRI SOMNATH CHATTERJEE

(Bolpur): Other Members from Orissa are also there. Let them also associate. You give them half a minute.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir, the drought situation in Bihar is turning grim and severe. Be it South Bihar or North Bihar, 90 per cent of ponds and lakes have dried up. Because of servere starvation conditions and unemployment, 8 lakh agricultural labourers are fleeing to Punjab, Haryana and Delhi from their villages, in the absence of job opportunities, there condition is becoming more and more miserable. Shri Vajpayee has also talked about Palamau and Garhwa. The condition of Garhwa and Palamau is definitely very miserable. So far as the question of starvation deaths is concerned. the Central Government is neglecting Bihar State. The Central Government had sent a team to Bihar to assess the situation of drought there. The Government is silent on the report of the team (Interruptions)

MR. SPEAKER: There are many hon. Members to speak here. Please conclude.

MR. SPEAKER: When you have been given time to speak you could come to the point.

569

SHRI DEVENDRA PRASAD YADAV: Taking into account the serious drought condition prevailing in Bihar, the Central Government should release Rs. 1254 crore immediately. There should not be an part politics in it. It is a humanitarian question. We all should unitedly face this natural calamity....{Interruptions}

MR. SPEAKER: When you are asked to sit down after conclusion of your speech, you should do so. There are others too to speak

(English)

SHRI ILAVIHZ PATNAIK (Bhubaneswar): The senousness of the situation is not really being realises by the Government, After the matter was raised in the House, the Prime Minister met the MPs from Orissa and a central team had also gone there. But what has really happened after that? The Pnme Minister sanctioned only Rs. 1 crore from the Prime Minister's Fund. Whatever other money has been sanctioned, that has really been adjusted against the State Government allocation from the Centre

The State Government has also formulated a Rs. 70 crore project, but that is from various other funds earmarked for the work in the area earlier Eleven districts of the State are affected by drought and the situation is very critical in these four districts where starvation deaths and sale of children is taking place. But in that area, the work on the Upper Indravati Irrigation Project has stopped. The work on the Tunk Proect has also stopped. No steps were taken for lift irrigation work.

Since there is no work left for the peple to do, people have started leaving their villages. Besides this, social and economic problems are also there. So, all these things have to be gone into deep for which a parliamentary delegation should go there. The representative of the State Government and the Central Government should sit together and work out a comprehensive project which can be started on a war footing.

SHRI MRUTYUNIYA NAYAK (Phulaoni) Phulbani district is a drought prone area Some parts of the district were affected already by the flood because there are hilly lands and high hills So, there was no water. Rabi and Khanf crops were affected because of the after-math drought conditions Simultaneously, Denkanal, which is an adjacent district in my constituency, has been also equally affected by drought

Aiready, the Central Team had been to Orissa Phulbani and Denkanal could not be taken up for appraisal by the Central Observer Committee Now, there is a report of starvation deaths in my constituency as well as the constituency of the Minister of Information and Broadcasting, He cannot speak because he is a Minister So, on his behalf I want to raise this matter. Phulbani and Denkanal are equally affected by drought and flood. There is no scope to work Hence, immediate provision should be made for providing adequate funds to meet the situation I hope they will take appropriate steps in this direction

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF **ELECTRONICS AND DEPARTMENT OF** OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANĞALAM): Mr Speaker, Sir this matter has come up in the House more than once and I had earlier. when it had come up, informed the House that the Prime Minister would meet the Members of Parliament from the concernedState. He did have one round.

[Translation]

SHRI NITISH KUMAR (Barh): It was said on last Monday also.

MR. SPEAKER: Look, you are disturbing now.

[English]

There are other points I have to make.

[Translation]

SHRI NITISH KUMAR: I am not disturbing. You might recall, it was stated last Monday also. The meeting has not been held so far.

SHR RANGARAJAN KUMARAMAN-GALAM: I am not contesting on what my friend has said. But he had a meeting with the Orissa MPs and after that a Central team had gone there. It is a matter well beyond any groups or partes, and it is not even the State or the Central Government, it is a matter of which all of us should be concerned with and we are concerned with it.

As the hon. Member of Parliament, Shri Vajpayee had mentioned the he would like to have a parliamentary delegation to visit, that is for the Parliament to decide but from our side we are doing our best. The meeting with the Members of Parliament from Bihar and Madhya Pradesh will also take place this week. Last week, there was a little shortage of time but we will see that they meet. The problem is addressed on a war-footing and we are not treating it as a normal issue at all. It is a calamity which must be looked into (Interruptons)

MR. SPEAKER: I would like to consult the Leaders and try to see as to how we can send a team to these areas and find out what can be done

(Interruptions)

SHRI MRUTYUNJAYA: I need your protection, Sir.

MR. SPEAKER: What protection? I have said that I am going to send a team.

(Interruptions)

SHRI MRUTYUNJAYA NAYAK: Sir, the Minster has to say something.

SHRI RANGARAJAN KUMARAMAN-GALAM: In case a team is going from the Parliament, from the Government whatever assistance is required and if an officer is to accompany from the Central Government, we will definitely make all the arrangements.

[Translaton]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, the issue I am raising is related to the two departments. The one is related to the department of law and order in Uttar Pradesh and the another is related to the Ministry of Ralways. I am distressed to inform that the president of our East Delhi Janata Dal. Shri Anil Kumar Garg aged 32 vears was murdered in train on the 23rd while coming from Kanpur. Just few days ago, we had discussed a lot about Railway Protection Force in this very august House. But on the 23rd, he was murdered in a first class compartment. I am telling this only because it is related to the Railway Protection Force. It shows that if passengers are not safe even in the first class compartment, then how can the safety of other railway passengers be ensured? Secondly, we apprehend a conspiracy behind this murder. I have talked to the members of his famly also in this connection. Our State party President Shri Viresh Pratap Chaudhary has written a letter to the Lt. Governor in which he has expressed his doubts. Since he used to visit Kanpur every Tuesday in connection with his cable manufacturing business, therefore, it is quite possible that a plot of murder was hatched.

Mr. Speaker, Sir, I have two demands the first one is for its investigation by the C.B.I. and my second demand is addressed to the hon. Minister of Railways. The hon. Minister should improve the functioning of the Railway Protection Force, Shri Anil Kumar Garg, who was murdered was a business man. His brief case is also missing. I want the Government to pay compensaton also. I demand two things from the Government. Both the hon. Minsters- the Minister of Railways and the Mnister of internal Security Shri Rajesh Pilot are present here but the later is perhaps not hearing me. Through you I want to state that this is a very serious issue. It is not an issue of any particular party. That is why I am requesting you.

[English]

MR. SPEAKER. Any response from the Government on this

[Translation]

SHRI RAM VILAS PASWAN: He has not heard it. Mr. Speaker, Sir, if you allow me. i may repeat my submassion.

[English]

MR. SPEAKER: A statement will be made by the Government on this point.

[Translation]

SHRI SHARAD YADAV (Madhepura): Mr. Speaker, Sir. this issue related to Shri Kishan Rao was raised by us in this House in your presence. The Ministry of Railways is vet to contradict it. Even today, we have asked you through a notice to clear this issue. So far as the clarification is this case is concerned, Kishan Rao of V.S. Engineering has nexus with bigwigs. His company come into existence, on April 6, 1992 and started its operation from May 1992.. It has been said that the contract was given strictly according to rules. I admit it and I do not say that the contracts were not given according to rules. This contract was awarded to the Royal Seema Company on June 6, 1989 and the company came into existence on 6th April. But the tripartite contract reached on 10th July in which the south Centre Railways. the Royal Seema Sleepers and V.S. Engineering were a party to it. This contract was awareded first to the Royal Seema Sleepers Company on June 6, 1989. One of the demands and terms for manufacturing sleepers was laid down by the company. and which is very important, is that the raw material at Chintakani - the place where the company had established its factory for manufacturing sleepers was very costly and in view of the terror of naxalite it should be transferred elsewhere. But it was not transferred. With the intervention of Shri Kishan Rao, the contract was awarded on the 10th and the site was transferred from Chintakani to Kamapattu on the 15th.

Mr. Speaker, Sir, the Ministry of Railways has said only this that it has awarded the tender to the lowest bidder. This contract was with them for three years and during these three years the company refused to set up a factory at the location. But as soon as Kishan Rao's company came into existence. The authorities became active. The Company came into existence on 6 April it started working in May and all the contracts were finalised on seventeen June. The most important thing in the whole affair is not only the change of location but also awarding of the contract to a person who has no experience of such work. Though the Prime Minister made it clear to the Ministry that no favour should be shown to his acquaintainces yet this person who is a close relative is given a contract of seven crore rupees and contract of seven crores is not a small contract which is likely to be increased to the tune of Rs. 10

crore. Shri Kishan Rao has 65 percent share in this company whereas each of his two sons Subhash Shravan Kumar and Subharao have 15 percent shares. It has been said that Tenders were invited and contract was given to the person who offered minimum quotation. This tender was given on 6th June, 1989 to a person who had no experience of this work. As soon as this person appeared on the scene, a company was formed his sons were made partners, a tripartite contract was signed on 10th by the Government (Interruptions)

Re. Starvation in Orissa.

Bihar, M.P. etc. due to

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): This matter was raised earlier. The same matter is being raised again. (Interruptions)

[Translation]

SHRI SHARAD YADAV: If the same issue is being raised now and contains truth would it not be attended to. Does this House belonging to you only? If the same matter is being raised would it not be answered?...(Interruptions)

I am not asking you. I am telling that person who is nodding his head and showing as if it is a very ordinary matter.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF). There is nothing in the matter.

SHRI SHARAD YADAV: Mr.Speaker, Sir, according to the hon. Minister there is nothing in this issue. One man's presence gears up all the work and the work is completed in time.

MR. SPEAKER; All right, now you have raised the matter, there are other issues · also, others have to speak.

SHRI SHARAD YADAV: Mr. Speaker,

Sir. I would only like to submit that Government should issue a very clear statement in this regard. Although our Prime Minister should take initiative in this matter yet the Minister of Railways can do so, if he desires.

[English]

SHRI C.K. JAFFER SHARIEF: Mr. Speaker, sir, I am surprised and shocked about the issue that has been raised by my hon, friend Shri Sharad Yadav.

[Translation]

The news items to which he is referring that newspaper.....(Interruptions) I have listened to you, now kindly listen to me.

SHRI SHARAD-YADAV: I have got all the documents of your Ministry with me, I am not submitting on the basis of newspaper report alone.

SHRI C.K. JAFFER SHARIEF I too have the documents of my Ministery, I also have their knowledge

SHRI SHARAD YADAV: You cannot say that I am submitting it on the basis of newspaper reports alone.

SHRI C.K. JAFFER SHARIEF: I have listened to what all you said now, please listen to me. The newspaper to which you are referring.

SHRI SHARAD YADAV: I have got all the documents.

SHRI C.K. JAFFER SHARIEF: When you were speaking I listened patiently, kindly do the same (Interruptions)

Mr. Speaker, the newspapers to which he has made a reference and is making a reference has only one job to malign one or

the other (Interruptions)

SHRI MADAN LAL KHURANA (South Delhi) Mr Speaker, Sir I am on a point of order (Interruptions) If any newspaper has published a misleading news, action should be taken against it

SHRI RAM KAPSE (Thane) Mr. Speaker, Sir, one should not make such a comment about any newspaper

SHRICK JAFFER SHARIEF 1 am not making any wrong statement, I am telling the truth Be hold enough to listen to what I am saying (interruptions)

SHRI ATAL BIHAR VAJPAYEE (Lucknow) Mr Speaker, Sir the statement made by the Minister of Railways should be reviewed

MR SPEAKER What should be reviewed?

SHRI ATAL BIHARI VAJPAYEE Mr Speaker Sir, the Minister of Railways has commented that a particular newspaper is engaged only in the job of defaming one or the other person. This is a very sweeping remark it is not correct to make such statements it would create a controversy between the Press and the Parliament which would not be in the interest of any side. If the hon Minister has any objection to a particular news item he can rebut it. But the hon Minister is submitting that the newspaper has this job only. This is highly objectionable

SHRI NITISH KUMAR (Barh) Mr Speaker Sir I am on a point of order (Interruptions)

(English)

MR SPEAKER There is nothing in order now Please take your seat (Interruptions)

[Translation]

SHRI NITISH KUMAR Mr Speaker, Sir, he has not only referred to newspaper s report alone he has referred to official documents also The hon Minister cannot take shield of the news item

(English)

SHRICK JAFFER SHARIEF Sir. I am not accusing all papers (Interruptions)

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) Mr Speaker Sir. he should mention the name of the newspaper (Interruptions)The Minister of Railways should tell us the name of the newspaper (Interruptions)

SHRI CK JAFFER SHARIEF Mr Speaker Sir I am not accusing all the newspapers (Interruptions) Do I not have the nght to express myself? (Interruptions) No you please sit down. This is no way to speak You have expressed your opinion, let me also say what I want to (Interruptions)

SHRI NITISH KUMAR This House cannot be used as a forum to accuse newspapers (Interruptions)

SHRI MADAN LAL KHURANA It is highly objectionable to say that the newspaper has this task only (Interruptions)

MR SPEAKER Please try to understand much business has to be transacted We have to take up discussion on the Railway Budget General Budget and on Budgets of States Kindly do not stretch it too much

SHRI MADAN LAL KHURANA: This should be expunged from the record.

[English]

MR. SPEAKER: Yes, Mr. Minister please.

SHRI C.K. JAFFER SHARIEF: Sir, I need protection from you. When anyone, taking advantage of some news item in some particular paper, can try to malign anybody and resort to anybody's character assassination, I think we have a right to defend ourselves. We cannot just submit like this....(Interruptions)

MR. SPEAKER: Please, Mr. Minister, address the Chair and that problem will be solved....

(Interruptions)

MR. SPEAKER: Don't instigate like that, Mr. Kapse. I understand who is speaking against whom.

SHRI C.K. JAFFER SHARIEF: Sir, as I said before, it is most unfortunate. I must say that I have lot of respect for our media, through which we get educated. We are not knowledgeable, we are not experts on every matter. It is they who educate us and we are grateful to them. Even if we commit mistakes, they bring them to our notice and we correct ourselves. I have got lot of respect for the media. As I said, it has become a habit of this particular newspaper about which I am referring to, and it has become a way of running the Paper because it is not today....(Interruptions)

[Translation]

SHRI SHARAD YADAV: Mr. Speaker, Sir, it is in the newspaper (Interruptions) SHRI C.K. JAFFER SHARIEF: I would come to it later on....(Interruptions)

SHRI MADAN LAL KHURANA: He has launched a 'Jahad' against this newspaper which reveals truth....(Interruptions)

MR. SPEAKER: You are impairing our hearing capacity. Please sit down

(Interruptions)

SHRI C.K. JAFFAR SHARIEF: Please listen to me....(Interruptions)

[English]

MR. SPEAKER: Mr. Minister, please let us be every brief. Please come to the point. There are other items also.

SHRI C.K. JAFFER SHARIEF: Sir, I have told you that I need protection from you because I am also the victim of that paper and I have filed a case of defamation against it. I have found that there is an allegation against me. They are trying to malign me on baseless information. I must say this. Do you go on continuing like this? No, this is not proper. (Interruptions)

SHRI SRIKANTA JENA (CUTTACK): Let the Minister go to the Press Council (Interruptions)

SHRI C.K. JAFFER SHARIEF: Today we are here, tomorrow you may be there. Don't try to malign anybody. Don't try to do character assassination. (Interruptions) That will bring down the credibility of the system. Let us not destroy ourselves (Interruptions)

SHRI NITISH KUMAR: It is the Chamber of the House. Is it the Minister's Chamber? (Interruptions).

[Translation]

SHRI C.K. JAFFER SHARIEF: We cannot carry on like this....(interruptions)

SHRI NITISH KUMAR: You should go to the Press Council....(Interruptions)

[English]

SHRI C.K. JAFFER SHARIEF: Sir, my MOS will answer this (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C.LENKA): Sir the question is clear (Interruptions). Please listen. The question is clear (Interruptions)

MR. SPEAKER Mr. Minister, you address the Chair and the problem will be solved. Don't look at them. Look at this Chair.

SHRI K.C. LENKA: Hon, Member, Shri Sharad Yadav, has raised the question that this Rayalaseema Engineering has applied for change of location of the factory, but the change of location was not allowed by the Railway Board to V.S. Engineering He alleged that after the transfer of this Company. the Railway Board obliged V.S. Engineering, which is not true and not based on record. I am telling that on 25.1.1992 before the agreement with V.S.Engineering was signed. the Railway Board has allowed the Ravalaseema Engineering to change the place. It was not a fact that V.S.Engineering has been obliged by the Railway Board. (Interruptions)

MR. SPEAKER: Don't respond to them.

(Interruptions)

SHRI K.C. LENKA: Secondly, it is 'siranaethi sirapida'. The son of the Prime Minister is not involved here. He and his relations are not in the Company now. They resigned from this Company on 2.11.1992. They are no more in the Company now. They joined this Company on 27.5.1992 and only for four months they remained in the Company. They are no more here (Interruptions)

MR. SPEAKER: Mr. Rup Chand Pal, please. (Interruptions)

SHRIC.K.JAFFER SHARIEF: Sir, there is no impropriety. Everything is in order. {Interruptions}

SHRI RUPCHAND PAL (Hooghly): Today, more than a million... (Interruptions)

MR. SPEAKER You see, this is not a Court, we are not sitting like this. You ask something, they reply. Then you ask something..(Interruptions)

MR. SPEAKER: No, this is not the only one case(Interruptions)

MR. SPEAKER: Sharadji, I have allowed you a lot of time. Yes, Mr. Pal. (Interruptions)

SHRI SOMNATH CHATTERJEE (Bholpur). These are very senous charges which are made.

MR. SPEAKER: How do we deal with them?

SHRI SOMNATH CHATTERJEE: On that, I am taking half a minute. Right or wrong, it is for the Government to respond.

MR. SPEAKER: They are responding.

SHRI SOMNATH CHATTERJEE: The Government has responded. But the facts are not placed in such a manner that the Members can understand all. Most cryptic comments are being made. Why do not you make full statement or circulate something?

I am not a person who will jump to a conclusion on the basis of mere reports. But when doubts are being raised, why has the Government not come out fully? I have always said, "Why do not you come sou motu?" If you have nothing to hide, you should come suo motu and take the Members into confidence. If your facts are so clear, why do not you tell us fully the facts? Otherwise, it would be repeatedly raised on the floor of the House, when the Government comes with cryptic comments (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: How the Business of this House should be conducted and how the serious matters raised here should be dealt with are matters which relate to the rules and the procedure of the House. Excuse me, one of my colleague raised a matter with which the name of the hon. Prime Minister has been associated. I don't know how far it is correct. But just now. you have seen that Shri Jaffer Sharief stood up to respond to that point. Instead of coming to the point, he started accusing the press. Then he sat down abruptly, I don't know what transpired between the two Ministers perhaps there was some differences. Now, the third Minister has stood up.

SHRI C.K. JAFFER SHARIEF: Vajpayeeji, you have been here for 40-50 years of your life. How will you feel if somebody as a member of the House cost aspersions on person like you. I don't bother whether I continue as a Minister of not...

SHRI ATAL BIHARI VAJPAYEE: The other Minister has also replied casualty. No statement has been made. The Government could have collected all the facts and come out with a written statement and reply to each and every point raised here. But in the present case, the matter has been taken very lightly. I fact, this is a serious issue and unfortunately, the name of hon. Prime Minister is associated with it. Could a written statement not be issued? How are you dealing

with the matters in the Parliament, it has never been so.

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, they should give a notice to the Minister for this. You should give a notice (Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE: It is not an issue of Zero Hour only. It was raised earlier also. Unfortunately, the name of the hon. Prime Minister has been associated with it. The Government should have come out with a written Statement.

MR. SPEAKER: We have all regard for your feelings. But if any such issue is raised before us, then it should be dealth with properly. You have raised an issue and that has been replied to by them. Some other query relating to it was raised to be replied by the Minister and that too lead to further queries. That is not the way of dealing with the matter in the House. Such matter can be dealt with in the court where only evidences in the case goes on for 6-7 months. It is not a way of discussion and in such a situation, we are not able to have discussion on the Railway Budget and the General Budget..(Interruptions)

MR. SPEAKER: Your wish cannot prevail in this matter, I have already given you not only one but two chances to raise this matter. It is matter which came up in some news paper to which the Government has responded and in cases, you see an ambiguity in it and continue to go into the minor details of the matter, it is not the proper place. If yo think that way-do one thing.

SHRI SHARAD YADAV: I am not saying so, the charges levelled by me should be responded to by the Government, but the

Government has given their reply in very casual manner.

MR. SPEAKER: They have stated two things, one of them relates to the change of site before the contract was awarded and the other thing is that it does not contain the name of person who has been referred. There are two important things.

SHRI SHARAD YADAV: Kindly give me an opportunity to place the facts in this regard.

MR. SPEAKER: Under which rule you can do that? I will give you a chance if the rules permit. What does it mean that we continue with a matter for four to five days? I have given you a chance on the day before yesterday as well as today and the reply has also been given. Even then, you want another chance to speak on it.

SHRI SHARAD YADAV: I want that the reply should be given properly so that members may ask their querries.

MR. SPEAKER: He has responded to it in the press.

SHRI SHARDAD YADAV: The reply that has been given by him in the Zero Hour?..

MR. SPEAKER: What do you mean by the Zero Hour?

SHRI SHARAD YADAV: He has done a good thing that he has given the reply. But I am saying that I am not satisfied with it. He should reply properly. I have given a notice under rule 53. On that, the Government.....

MR. SPEAKER: Tell me. How there can be discussion on it under rule 53? I will take up that...(Interruptions)

MR. SPEAKER: Tell me. I think that

court is the proper place dealing with such issues. Such issues are not settled in Parliament...

SHRI SHARAD YADAV: Mr. Speaker, Sir, I am not raising this matter here in the way it is raised in the Courts. I am just making a submission that reply in this matter should be given properly bedcause the reply given by the hon. Minister is not satisfactory. It is a misleading....(Interruptions)

SHRI DIGVIJAY SINGH (Rajgarh): Mr. Speaker, Sir, I am on a point of order. You have always conducted the Business of the House as per the rules of procedure, if the hon. Member has to raise any matter, there is a rule and a procedure for that. Any proceedings on that should be according to the rules...(Interruptions)

MR. SPEAKER: What does Rule 53, Say?

SHRI DIGVIJAY SINGH: Mr. Speaker, Sir, they can level allegation following particular procedure. The Business of the House would not be conducted as per their dictates. You have always conducted the business of the House as per the rules of procedure and they should also follow it. I would like to request the honourable Members to abide by the rules.

MR. SPEAKER: What is rule 53?

SHRI NITISH KUMAR: Mr. Speaker, Sir, under this rule if a member has to make any allegation against a Minister....

MR. SPEAKER: Which rule would you like to quote?

SHRI NITISH KUMAR: It is rule 53.
Under this rule, if a Memberhas to make any allegation against a Minister, he should give a notice to you and a copy of it will be sent to the concerned Minister. He has also stated

the same thing.

587

MR. SPEAKER: That is right....

SHRI NITHS KUMAR: He has said that he has also given notice to you (Interruptions) only then the allegation would be replied.

MR. SPEAKER: You have levelled allegations not once but twice and that too has been replied. But now, you have raised it once again when he has given the reply, then how it will continue in this way?

SHRI NITISH KUMAR: Mr. Speaker, Sir, he has not levelled allegation. He said that a proper reply has not been given...

MR. SPEAKER: If a proper reply has not come, will it continue? You will not raise a point. Now, it will not go on like that (interruptions)

MR. SPEAKER: Yes, Mr. Rupchand Pal.....

(English)

SHRI RUPCHAND PAL (Hooghly). I would like to draw the attention of this august House and also of the Government to a very important matter.

Today more than a million employees and officers belonging to all the financial institutions and of all banks including the Reserve Bank of India, General Insurance Corporation of India, Life Insurance Corporation of India, Industrial Finance Corporation of India, NABAD and Regional Rural Banks of India, are on a strike throughout the country.

They are demanding the introduction of the Contributory Pension Scheme as an additional retirement benefit without surrendering Provident Fund. Last year, when a delegation of the Joint Action Committee of States and All India Organisations met the Finance Minister, he had assured them that he would agree to such a pension Scheme as an additional benefit. But quite frustrated, they have resorted to the last weapon in their hands. They are on strike today.

I would urge upon the Government to respond to their demand and to meet their demands as early as possible.

SHRIS.B. SINDAL (Belgaum): A serious situation has arisen out of the reported news item in the Hindustan Times captioned "Ship with explosives to India intercepted."

According to the report, it has been stated that

"Coastguard transmission said preliminary investigations showed that the vessel was to enter Arabian sea for a possible landing on the Indian coastline in seven days time."

It is stated that the hardware for military and explosives were loaded in the ship.

The recent bombardments and hijacking are all showing a very dangerous trend in the country.

Therefore, the Government has to improve intelligence and other things immediately. Otherwise, international conspiracy is there and they want to put our country in chaotic condition and disturb it...

[Translation]

SHRI RAJVEER SINGH (Anola): Mr. Speaker, Sir, Uttar Pradesh has been lashed by heavy rainfall and hailstorm during the last 3-4 days, since 24th March and the hills

received snowfall also Hailstorm has damaged standin crops in the districts of Badaung and Barellly and especially in my constituency, stretching from Kassuli Tehsil to Binavar and via Warirgan; to Shalatour. According to the reports of the District Magistrate and Thsildar, 80 to 100 percent crops have been destroyed. People of the area are in dire straits. The size of hails was as much as 10 kg, and one was shown to the Collector also. People are in great misery and their cattle have died. Since the State is under President's rule, through you, I would like to request the Central Government to respond to the plight of the people of the area and immediately provide financial assistance. Last time also I had submitted that the recoveries should not be made till 30th June but they have not been stopped. People are being put in jails. I would like to submit that not only recovenes should be stopped, but land revenue should also be waived off because the farmer invests his hard earned savings in Rabi crop. Wheat, gram, potato, mustard, opium and peanut crops have been destroyed. People of the area had invested their hard earned savings in the Rabi crop. Rabl crop has been totally destroyed. Sir, through you, I would like to urge the Government to not only stop recovens and give them assistance but also to waive off their loans. If the loan recovery is suspended, then double amount will be recovered from them next year with interest. This will put the farmers in more trouble. Sir, through you, I would like to request th Central Govrnment to pay compensation to the affected farmers because the crop Insurance Scheme has not been implemented in the State.I would like to request the hon Minister to express the views of the Central government and also give an assurance in this regard....(Interruptions)

MR. SPEAKR: One hon. Member has expressed his views on it. This is sufficient. (Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Mr. Speaker, Sir. the problem of hail-storm which has been there not only in Uttar Pradsh but also in some parts of Madhya Pradsh; in some parts of Maharashtra and in several other parts as well has been raised by the hon. Members. This matter was taken up with the Minister of Agriculture. He has informed that the instalments of the calamity Relief Fund have been made to the States in advance to meet the situations like this. Anyhow, I will bring to the notice of the hon. Minister the feelings of the Members in this regard. (Interruptions)

SHRI V. DHANANJAYA KUMAR (Mangalore); Sir, I have given a notice about the brutal killings of the Scheduled Caste people (Interruptions)

[Translation]

MR. SPEAKER: Listen, lot of Business is before the House. It must be disposed off before 31st March. Shri Naik, would you like to say something on this?

SHRI RAM NAIK (Bombay-North): Mr. Speaker, Sir, that's why I have given a notice.

MR. SPEAKER: Under which rule you have given the notice?

SHRI RAM NAIK: Under this rule that

MR. SPEAKER: You quote the rule only. Do not say anything about the notice.

SHRI RAM NAIK: Mr. Speaker, Sir. Budgets of five States are to be discussed in the House. After this the Railway Budget

592

Supplementary Demands of Railways and then the General Budget are to be discussed. Howsoever fast the Business is transacted. not more than five States can be discussed in the House and then only one day will be left for the Railway Budget. I raised this Issue last week itself that not more than one day will be available for discussion on the Railway Budget, Now I think that such a situation has actually arisen. Therefore, discussion must be held on the Railway Budget. Till date each year at least 4-5 days used to be devoted to the Railway Budget thereby enabling the hon. Members to putforth their viewpoint. However, this year the situation has arisen that not even 4 hours can be devoted for discussion on the Railway Budget, which has a total outlay of Rs. 32,800 crore. Therefore, I would like to submit that on the lines of the vote on account on the General Budget, vote on account on the Railway Budget should also be brought forward.

Re. Starvation in Orissa.

Bihar, M.P. etc. due to

13.00 hrs

Mr. Speaker, Sir, on the eve of the elections, vote on account can be got passed or some other arrangement could be made but at this time, even vote on account will be difficult. Therefore, I would like to submit that since we have got several questions to ask on the Railway Budget, that's why after 19th April at least 3 days should be allocated for the discussion on the Railway Budget and in the end, the hon. Minister of Railways should reply to the debate. The main reason for it being that we have got many a questions to ask on the railways. Therefore, I have made a submission that full debate should be allowed on the Railway Budget and for this purpose 3 days may be fixed after 19th April.

(English)

SHRI RAM KAPSE (Thane): Hon. Speaker, Sir, Shri Ram Naik has referred to the Vote on Account, in the "Practice and Procedure of Parliament" of Kaul and

Shakdher, at page 609, it says very clearly that, vote on Account cannot be taken about the Railway Budget during a non-election year. I will read out the paragraph.

MR. SPEAKER: Not necessary.

SHRI RAM KAPSE: It says that:

"As the purpose of a vote on account is to keep the government functioning, pending the voting of the final supply, it cannot normally be used as a means to obtain Parliament's approval for "new services."

MR. SPEAKER "Normally" is very important.

SHRI RAM KAPSE: But new services are being introduced. What about the new services? What about the tariff's rise? So, it cannot be done. The provisions of the Act on collection of taxes does not apply to this. This is not an election year.

MR. SPEAKER: I will find a solution to the problem. Shri Bansal:

SHRI PAWAN KUMAR BANSAL : Sir. after all, a decision has been taken that we must conclude all this by 31st. The only way that I may suggest is that since the new Committees would be meeting and would be giving their reports, we could take up for discussion the Reports of the Railway Committee and the Finance Committee after 19th. Now, we must conclude the business as such.

MR. SPEAKER: Would you like to respond in any way please?

MINISTER OF WATER THE RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): As you have said, we have to complete all this important financial business before 31st of March, And the leaders were called in your Chamber to discuss this matter and certain agreement was reached there. I would request you to implement the decision that has been taken by you in your Chamber, after consulting all the Leaders of the Opposition. I was present in that meeting too.

MR. SPEAKER: I appreciate what Shri Ram Naik, Shri Kapse, Shri Bansal and the hon. Parliamentary Affairs Ministerhave said.

SHRI SOMNATH CHATTERJEE: We have not followed what they have said.

MR. SPEAKER: That is for you to do. I will find a solution.

SHRI SOMNATH CHATTERJEE: I do not know what effect Kaul and Shakdher have been mentioned.

MR. SPEAKER: Let me conclude. The difficulty which is being faced by the executive and the legislatures are very complicative. The executive faces the difficulty in spending the money on planned schemes, planned scheme money is spent on non-planned scheme and here in the legislature also, we are not discussing the important issue like Budget and the Bills. But we are discussing things which are not equally important. I would not say that they are not important. And the difficulty is, when we come to the Budget or when we come to the Bills, we have hardly any time left for these purposes. But as we are placed in a situation as we find curselves now, we shall have to find the solution to the problem. I am sure that as usual, all the Members from both sides would be helping us to find a solution to this problem. Let us pass the Railway Budget as well as the General Budget and the State Budgets also in time. It would be my responsibility to find time for discussion which you want to take place in consultation with your goodselves. It is not going to be against the rules and the procedures. But, at the same time, we would like to pass it.

SHRI GEORGE FERNANDES (Muzaffarpur): How it possible to pass it?

MR. SPEAKER: Let me hear, what is your solution?

[Translation]

SHRI GEORGE FERNANDES: I have objection to it.

MR. SPEAKER: Please suggest the solution.

SHRI GEORGE FERNANDES: As regards solution, there are two things in it. The first thing is that wherever we find time to speak, all of us say that this House has lost its dignity. It is a fact too. However at the moment, we are going to discuss the financial matters and the General Budget.

[English]

MR. SPEAKER: What is the solution? Please give me the solution.

[Translation]

SHRI GEORGE FERNANDES: That is the only occasion when we discuss the policies for the entire country. If this Budget is passed today, and a general discussion on it is taken up later on...

MR. SPEAKER: Please suggest the solution too.

SHRI GEORGE FERNANDES: So far as the general budget is concerned, there is no problem. You can seek vote on account. You can seek vote on account just now. A discussion on the budget and demands for

596

grants can be taken up later on. Therefore, my proposal is that

MR. SPEAKER: On the Railway Budget.

SHRI GEORGE FERNANDES: That is what I suggested about the general budget. There is also a solution in respect of the railway budget. Please hold discussion on the Railway Budget. There are two ways to hold discussion on the Railway Budget. The one is that we can start a discussion today itself and continue it round the clock. It should continue round the clock, Mr. Speaker, Sir. there are many Parliaments in the world which sit upto 3 a.m. I cannot understand, as to how such types of objections crop up and the House does not run. It is not possible to discuss all the things within the time span of the sitting of the House i.e, from 11 a.m. to 6 p.m. Therefore, I suggest to start that discussion for which the time of 12 hours has been allocated. We will speak as long as we wish. Mr. Speaker, Sir. last year also we had a sitting of the House till 3 a.m. to discuss the General budget. We are not going to sit here so long for the first time. Even earlier in this very august House, we have sat upto 4 a.m. Therefore, you should start discussion on the Railway Budget. It will go on records. It is immaterial as to how much portion of discussion goes on record and how much does not go. Because when constructive issues are discussed, the debate is not published, but the negative things figuring in . the discussion are readily published. Since there will be a constructive discussion on the Budget, it should be discussed. Therefore, we should not get worried and the discussion should continue till late night.

[English]

MR. SPEAKER: You have given a solution.

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, though I had no intention to raise it, yet I want to take advantage of this occasion and I want to say something on the Konkan Railways.

MR. SPEAKER: No. no. You should speak only when the discussion is held on the Railways.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, no Sir, the work has been suspended and it is likely to create social, economic and political problems in Konkan and especially in Goa. Therefore, I would like to have a reply from the hon. Minister of Railways and the Government because an amount of Rs. seven and a half or eight crore is to be spent thereon.

MR. SPEAKER: This issue is likely to be raised today or tomorrow. Therefore, please wait for one or a half day (Interruptions)

SHRI SUDHIR SAVANT: (Rajapur): Mr. Speaker, the work on Konkan Railway has been put off. It is likely to cause a heavy loss there. Therefore, the hon. Minister should mention the reasons for putting off the work there and the time by which the work is going to be started at the earliest in future.

(Interruptions)

PROF. PREMDHUMAL (Hamirpur): Mr. Speaker, Sir, I have given you notice today also. Why do you not give me time to speak? How long should I go on giving you notice? (Interruptions)

MR. SPEAKER: It is not obligatory for me to accept each and every notice (Interruptions)

SHRI NITISH KUMAR: Mr. Speaker.

Sir, if vote on account is passed without discussing the Railway Budget, it will be a very bad precedence. It will not be a right thing.

[English]

MR. SPEAKER: I have followed you, Mr. Nitlah Kumar.

(Translation)

SHRI NITISH KUMAR: We should sit till 12 p.m. or 3a.m. and hold general discussion, only then we should pass a vote on account. This is my submission. One thing more.....

MR. SPEAKER: Please sit down. This is why we do not find time.

SHRI NITISH KUMAR: Sir, I am not talking about time. Lastly, I would like to submit that if our hon. Senior leaders sit late at night, we too will certainly sit late.

MR. SPEAKER: It is good.

[English]

SHRI AMAL DATTA (Diamond Harbour): I appreciate the concern shown by the previous speakers Shri George Fernandes and Shri Nitish Kumar regarding sitting throughout the night and finishing the work by 31st. But will that be doing justice either to the Railways or to the MPs? This is making ourselves a laughing stock that after wasting so much of time we got ourselves now in a position where we have to sit throughout the night to see that the Railways do not stop functioning. What I would suggest is that since in the matter of General Budget we always pass a Vote on Account, in the case of Railways also we can do that though it had hitherto been not necessary.

SHRI SOMNATH CHATTERJEE: Where is the bar?

SHRI AMAL DATTA: We have not thought of passing the Vote on Account in respect of Railways so far. But is there anything to prevent them?

MR. SPEAKER: Then they should come with a proposal for Vote on Account.

SHRI SOMANATH CHATTERJEE: That is what I am asking. Where is the bar? Under what provision of the Constitution is there a bar?

SHRI AMAL DATTA: There is no bar. They can take one vote on each Head for a quarter and this can be passed in one minute's time. After that it can go to discussions. It is not fair of persons who are now saying that we shall sit throughout the night. I am sure they will be the first to go away. That will always happen. I am not blaming anybody. I have got enough experience to say that this is all that will happen. People who are going to speak on Railways must not be punished because some other people have wasted the time of the House.{Interruptions} What are you going to do? Who is affected? (Interruptions) in this House, I have not wasted even a minute of the time of the House. Usually I was never called and I do not know where to speak. But, those people who are rising up every day, speak for halfan-hour or one hour and waste the time of the House, are the people who are now suggesting,. "All right, we will sit for the night".(Interruptions)That is not fair forthe peoplewho are suggesting this. Sir, nobody will be here: then, what is the purpose?(Interruptions) The purpose is that the matter goes to the Press. How can you see that the Press Iso covers this? (Interruptions) They may or may not choose to publish it. (Interruptions)

SHRI SOMNATH CHATTERJEE: Sir, I do not know about the time of Parliament in financial matters; as it is, we have inadequate time. The Parliament has been given,

599

particularly the Lok Sabha has been given a very important role to play under the Constitution. Now, are we going to discharge that role, play that role, if we follow such practices? I may very respectfully ask that. So far as I can read and understand the Constitution, there is no bar under the Constitution. It says, it has a non-substantive clause, if you kindly read Article 116,

> "Notwithstanding anything in the foregoing provisions of this Chapter. the House of the People shall have power-

> (a) to make any grant in advance in respect of the estimated expenditure for a party of any financial year pending the completion of the procedure, etc. etc."

So, it does not make and it does not exclude the Railway Budget, Railway Budget is obviously a part of the General Budget. Due to the convenience and because of the importance of the Railways, it has been taken out; a practice is developed over the years; and a separate Railway Budget is presented. Every Budget is part of the General Budget of the cou concerned with the Consolidated Fund of India. Therefore, if the House cannot find time because of other reasons, shall we give up our right of discussing a budgetary provision, Railway Budget being the biggest single Ministry's Budget? Therefore, what is the purpose of this House? I do not understand, Sir. when the Constitution has contemplated that such a situation may arise: an urgent grant may have to be made; and that is why, the Constitution has provided for a vote on account. We cannot just by-pass the Constitution. From the ist of April, the fare should be raised or not, does not concern me at all, as a Member of Parliament, it is tor the Government; they should have regulated the business

MR. SPEAKER: No.No.

SHRI SOMNATH CHATTERJEE: How can it be, Sir? I am not going to give up my right. Then the House of People will become meaningless, if we do not discuss it properly and adequately. Sir, I am not against the whole-night discussion. We had discussed ESMA Law: we had discussed it upto 4 o'clock, early morning. But the point is much more fundamental. Why is it being said that there is no provision for it?

MR. SPEAKER: Well, I would like to thank the hon. Members for giving very good suggestions.

SHRI NIRMAL KANTI CHATTERJEE: (Dumdum)" Before you start, shall I take one minute?

MR. SPEAKER: I do not need it; that is exactly where we do not find time for those things, i have heard your very considered and very erudite views on this point, I am not taking any decision now, I will retire to my Chamber: I will ask the hon, leaders of the parties and I will discuss with them; then I will decide.

As far as Items no. upto 47 are concerned, there should be no difficulty. We will transact the business on item no. 47: please cooperate at least on item no. 47. We will discuss together; we will try to find it out.

There is a point on both the sides which are mentioned here; it is very difficult to come to any conclusion immediately. So, please cooperate. Now, let us take the Papers to be laid on the Table of the House.

SHRI NIRMAL KANTI CHATTERJEE: Sir, I will not be there in the Chamber: therefore, I want to make a suggestion.

MR. SPEAKER: No Shri Ghulam Nahi Azad

602

Re. Starvation in Orissa. CHAITRA 8, 1915 (SAKA) Bihar, M.P. etc. due to severe droubt conditions

(Interruptions)

MR. SPEAKER: What is this? You are always forcing your views on me.

SHRI NIRMAL KANTI CHATTERJEE: Please bear with me.

MR. SPEAKER. Why should I? Why should I?

SHRI NIRMAL KANTI CHATTERJEE: The question that has been raised in terms of Kaul & Shekdhar has some meaning. That is what I am saying.

MR. SPEAKER: Otherwise, I shall have to hear all the 445 Members.

SHRI NIRMAL KANTI CHATTERJEE: The problem is not that of vote on account As Kaul & Shakdhar correctly mentions, the vote on account, can on exceptional situations...(Interruptions)

MR. SPEAKER: That is why, we do not find time for discussing important issues (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Please bear with me. The problem lies elsewhere. Why is it that the Railway Budget is normally made to be passed before 31st of March? The only argument is, exactly like the excise duties, the new freight structure and passenger fare structure come into operation from 1st of April. The entire budget is based on the estimate of one year's change in freight and fare. Therefore, it is incumbent that the budget is passed. But on the Vote on Account....

MR. SPEAKER: Do me a favour. At least sit down, I will hear all your views

(interruptions)

MR. SPEAKER: Please sit down.

SHRI NIRMAL KANTI CHATTERJEE: I have tried to draw your attention. If you have understood it, let me thank you.

MR.SPEAKER: I am not as wise as you are. So, it is no question of understanding.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I am on a point of order. At the time when a ruling was given in this august House on Finday, it was stated that the hon. Minister of Home Affairs will make a statement regarding the telephone tapping. [Interruptions]

MR. SPEAKER: He is going to make the statement at 2.30p.m.

13.16 hrs

PAPERS LAID ON THE TABLE

Annual Report and Review on the working of the National Airports Authority for 1989-90 and delay in laying the papers etc.

(English)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Ghulam Nabi Aad, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1989-90, along with Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports

Authority Act, 1985

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1989-90
- A statement (Hindi and (2)English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library See No LT 3726/931

A statement (Hindi and (3) English versins) explaining the reasons for not laying the Annual Report and Audited Accounts of the Pawan Hans Limited for the year 1991-92 within the stipulated period of nine months after the close of the Accounting Year

> [Placed in Library See No LT 3727/931

THE MINISTER OF POWER (SHRI NKP SALVE) Ibegtolayon the Table-

(1) A copy of the Memorandum of Understanding (Hind: and English versions) between the National Hydroelectric Power Corporation Limited and the Department of Power, for the vear 1992-93

> [Placed in Library See No LT-3728/931

(2)A copy each of the following papers (Hind) and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 -

(ı) Review by the Government on the working of the North Eastern Electric

> PowerCorporationLimitedShillang for the year 1991-92

- Annual Report of the North (ii) Eastern Electric Power Corporation Limited. Shillong for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon
- A statement (Hindi and (3) English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No LT 3729/931

Report of the Comptroller and Auditor General of India

- Union Government (No 8 of 1992) - (Commercial)
- Hindustan Teleprinters Ltd

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) I beg to lay on the Table a copy > of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No 8 of1992) -(Commercial Hindustan Teleprinters Limited under article 151(1) of the Constitution.

606

[Placed in Library, See No.LT, 3730/93]

Annual Report and Review on the working of Bihar Fruit and Vegetable **Development Corporation Ltd: Patna** for 1988-85 and delay in laying these papers etc.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUN GOGOI): I bea to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - , pa (i) Review the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limitedf, Patna, for the vear1988-89.
 - (ii) Annual Report of the Bihar Fruit and Vegetable **Development Corporation** Limited, Patna, for the year 1988-89 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3731/931

Detailed Demands for grants of the Ministry of Law, Justice and Company Affairs for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table:-

a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for the year 1993-94.

[Placed in Library, See No. LT 3732/93]

Annual Report and Review on the working of the Power Grid Corporation of India Ltd., New Delhi for 1991-92 and statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (it) Review by the Government on the working of the Power Grid Corporation of India Limited, New Delhi, for the vear 1991-92.
 - Annual Report of the (ii) Power Grid Conporation of India Limited, New Dethi for the year 1991-92 alongwith Audited Accounts and comments

of the Comptroller and Auditor General thereon

A statement (Hindi and (2)English versions) showing reasons for delay in laying the papers mentioned at (1) above

[placed in Library See No LT-3733/93]

- (i) A copy of the Annual (3) Report (Hindi and English versions) of the Power Engineers Training Society New Delhi for the year 1991-9 alongwith **Audited Accounts**
 - (ii) Acopy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society New Delhi, for the vear 1991-92
- (4)A statement(Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [placed in Library See No LT-3734/ 931

13 17 hrs

COMMITTEE ON SCIENCE AND TECHNOLOGY

First Report and Minutes

[English]

SHRI SRIKANTA JENA (Cuttack) Sir ! beg to present the First Report of the Committee on Science and Technology on Department of Electronics Imports and Indigenisation and Minutes of the Sittings of the Committee relating thereto 13.17 1/4 hrs

RULES COMMITTEE (i) Third Report

[English]

SHRI SHARAD DIGHE (Bombay North Central) Sir I beg to lay on the Table under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hind) and English versions) of the Rules Committee

(ii) Minutes

SHRI SHARAD DIGHE (Bombay North Central) Sir I beg to lay on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 26 March 1993

COMMITTEE ON AGRICULTURE

Tenth Report and Minutes

17.17 3/4

[English]

SHRI J CHOKKA RAO (Karimnagar) Sir I beg to present the Tenth Report (Hindi and English versions) of the Committee on Agriculture on Analysis of Price Situation of Agricultural Commodities - A Comparative Study' - Ministry of Agriculture (Deptt of Agriculture and Cooperation) and Minutes of the Sittings of the Committee relating thereto

RULES COMMITTEE

Third Report

13 18 hrs

SHRI SHARAD DIGHE (Bombay North Central) Sir I beg to move the following -

"That this House do agree with the Third Report of the Rules Committee laid on the Table on 29 March. 1993."

MR. SPEAKER: Motion moved:

"That this House do agree with the Third Report of the Rules Committee laid on the table on 29th March, 1993."

[Translation]

SHRI KALKA DAS (Karol Bagh): Mr. Speaker, Sir, in regard to the report of the Rules Committee which has been laid on the table of the House just now for our concurrence, I would like to submit that we have not gone through itso far. (Interruptions)

[English]

MR. SPEAKER: Under which rule are you raising this point. Let me know please.

SHRI XALKA DAS: My submission is that first I should be given time to go through it and then our concurrence should be sought...(Interruptions)

MR. SPEAKER: Please quote the rule

(Interruptions)

SHRI GEORGE FERNANDES (Muzaffarpur). Mr. Speaker, Sir, I have given a notice for amendment. I had given that notice last week on the 24th March. You had convened a meeting of the Rules Committee on the 26th in which I was invited. I had an engagement in Kamataka. Before going there I had sent a letter also to you that I would not be able to attend that meeting. In that letter I had also made a request to accept my amendments I am very much pleased with your proposals to introduce committee

system in Parliament. I have no objection to it. Since we have been struggling for it since the fourth Lok Sabha, I would like to say a few words on it. There was no use of having the system of the Consultative Committees. However, the step taken by you this time is a welcome step. Basically we welcome and support it. But we do have an objection to the rules that have been presented in this regard in the House and I would like to bring my objection to the notice of the House. My first objection is regarding the Constitution. I would like to quote Articles 109 and 118 of the Constitution. First I quote Article 109 of the Constitution.

[English]

"SPECIAL PROCEDURE IN RESPECT OF MONEYBILLS 109.

(1) A Money Bill shall not be introduced in the Council of States."

(Translation)

Therfore I do not want to read out all those things and waste the time of the House. But one thing is very clear here.

"(2) After a Money Bill has been passed by the House of the People it shall be transmitted to the Council of States for its recommendations and the Council of States shall within a period of fourteen days from the date of its receipt of the Bill return the Bill to the House of the People with ite recommendations and the House of the People may thereupon either accept or reject all or any of the recommendations of the Council of States."

[Sh. George Fernandes]

[Translation]

Mr. Speaker, Sir, there is no provision in the procedure that the Council of States does not have the right to speak in financial matters if it does not give its opinion in the financial matters, we can ignore it. Whatever Lok Sabha decides in these matter is a final one. This House is Supreme as long as financial matters are concerned. So Mr. Speaker, Sir, the Government is going to conferthose rights on Rajya Sabha regarding financial matters, which is not possible under our constitution. So my first objection is that it is unconstitutional and just contradictory to the Constitutional provisions. I would like to draw your attention towards Article 118. Because whatever we do here in the House. we always refer to the Rules, everything is done underrules of procedures. The Speaker frequently enquires from us as to which is the Rule under which we raise some particular issue. I would like to State in this regard that we do not frame these rules.

MR. SPEAKER: It is not wrong to enquire about the Rules.

SHRI GEORGE FERNANDES: These Rules have not merely been framed by us sitting in the House. These rules have been framed by us according to the rights conferred on us by the Constitution.

[English]

RULES OF PROCEDURE:

(1) Each House of Parliament may make rules for regulating, subject to the provisions of this Constitution, its procedure and the conduct of its business. (2) The President, after consultation with the Chairman of the Council of States and the Speaker of the House of the People, may make rules as to the procedure with respect to joint sittings of, and communications between the two Houses."

[Translation]

Mr. Speaker, Sir, I would like to say only a sentence regarding section (3) of Article 118 i.e, joint sittings of the Houses, and joint committee. I know the difference between these two. But if the Joint Committees i.e. the committees which have been constituted department wise or ministry wise enjoy the same rights which are considered as the rights of Joint Sittings, I think in that case there is no right at all of the Council of States to comment on the financial activities or about the budget. I doubt that by giving its opinion in these matters, the Joint Committees have been trying to snatch some rights of the Joint sittings to some extent. Article 118 (8) provides that each House of the Parliament would make rules regarding its functioning i.e. Our House will make rules for its own functioning and the Council of States will make rules for its own functioning. We do not have the right to sit and frame rules regarding the joint sittings. I do not find any such connotation.

[English]

MR. SPEAKER: You are making very good points and I appreciate it very much. Now, supposing both Houses pass rules which are identical, is there any difficulty?

[Translation]

SHRI GOERGE FERNANDES: Those

rules would be meant for that House. The rules framed by that House would not be applicable on us and the rules framed by us would not be applicable on that House. We are passing Rules sitting here. Rules committee has framed those rules. Mr. Speaker, Sir, kindly correct us if we are wrong. But the rules which have been brought here and the rules which had been brought earlier, I have proposed some amendments for the purpose of running the Joint Committee which would be constituted now.Mr. Speaker, Sir, this is my first constitutional objection in this regard.

Secondly I have some objections regarding the amendments to Rule 331. Under Rule 331, the Committees which had been framed earlier though those were not sovereign, had the rights to decide regarding rules of its working, the matters to be investigated and the persons to be summoned for evidences etc. But under the new Rules these rights have been snatched away and according to the new proposals suggested by the Rules Committee those rights have been conferred on you. I am not highlighting it as a personal matter (Interruptions)

MR. SPEAKER: Yes, it is perfectly alright.

SHRI GEORGE FERNANDES: Since the rules which would be framed, would remain in force for ever.

[English]

MR. SPEAKER; I understand the spirit behind it. [Interruptions]

[Translation] ·

SHRI GEORGE FERNANDES: We have full faith in you. We know you would never allow any sort of violation of the rights of the House or the rights of the committees.

We have a long experience of working with you but I do not know what would be the effect of these Rules which are going to be institutionalised nowafteryou. Nobody knows as to who would be your successor and how he would exercise his powers under these rules because we are going to surrender our rights in view of these rules

(Interruptions)

MR. SPEAKER: Which rights are going to be surrendered

(Interruptions)

SHRI GEORGE FERNANDES: To investigate any matter. Mr. Speaker, Sir, under Rule 331, the committee being a soveign body, has the right to select the subjects for investigation. But according to the new proposal which has been introduced today, the speaker would have the sole right to decide as to which bill would be examined or not or which subjects would be investigated by the committee. Even the right of referring the matters to be investigated before the committee...(interruptions)

SHRI GEORGE FERNANDES: I have strong reservation about it because in no circumstances I amin favour of concentration of powers of the House in the hands of a single individual and it should not be done. The question is not who is occupying the office of the Speaker at present (Interruptions) This question is about the future (Interruptions)

[English]

MR. SPEAKER: That point I will explain to you. You will be satisfied.

i Translationi

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, I would like to raise two more (Sh. George Fernandes)

Rules Comm. Report

615

points. I would like to say that adjournment of the House does not seem to be proper, it does not seem to be proper that the House should remain adjourned when committees discuss budget proposals. Mr. Speaker, Sir, we are witnessing this trend for the last so many years and the Lok Sabha Secretariat will be having more information about it, I am sorry that, i could not collect all information about it before raising this issue. The sittings of the House have been gradually decreasing for the past several years (Interruptions) We are ever eager to avail of any opportunity of leave. If it is a holiday on thursday and there is no sitting on Saturday and Sunday, in that case, we club fnday with it and like to go on a long week end leave. I am not saving that the members do not like to sit in the House but the result is that the problems which should have been discussed here are not being discussed.

Mr. Speaker, Sir, we have seen that urgent and important Bills to replace the ordinances have been laying pending in the House for the last six months. The period of the ordinance was over. You have to introduce them again. Now the House is facing a lot of difficulties. I think its main reason is that we are not having adequate time in the House to discuss the matter. Now if we will have break for some days to scrutinize budget proposals of different departments, we will be deprived of opportunity of asking questions. Question hour belongs to Members who are being deprived of it. Through Question Hour Members keep control on the executive. It is a most important parliamentary devide to control the executive. We do not want to give up this right for 5 to 10 or 10 to 15 days. We donot want to lose the opportunity of asking questions relating to the problem of the public. I have strong reservation about adjournment of the sittings of the House. Now Zero Hour has also become important because call attention has been stopped.... (Interruptions)

Rules Comm. Report

MR. SPEAKER: Where is it stopped? It is not stopped

(Interruptions)

SHRI GEORGE FERNANDES: It has been stopped. Had it contnued, there would not all these problems... (Interruptions)

MR. SPEAKER: Call attetions are not entertained during the budget Session.

(Interruptions)

SHRIGEORGE FERNANDES: I am not raising this point now. I am saying that willingly or unwillingly we draw the attention of the Government to certain issues during the Zero Hour. For instance, today some of my colleagues raised the issue of hailstorm and the situation arising thereof in the different parts of the country.

Shri Atalii has raised the most important matter here and all the Members of the House supported him. You also asked the hon. Minister to reply the matter regarding prevalence of famine situation in Kalahandi in Orissa, Palamu and Karwa.

Mr. Speaker, Sir, in this way discussions on different subjects take place in the House. Therefore, during the meetings of committees the sitting of the House should not be adjourned. The sitting of the House should be held between 11 A.M. to 2 P.M. and after 3 P.M. the committees may sit as long as they like.

Mr. Speaker, Sir, my next suggestion is that there is a need of Secretariat for proper functioning of these committees. Now I would not like to go into it. As a Member of JPC I felt the difficulties. We did not have supportive vstem which could collect information and which can understand the questions. It took a lot of time to provide this facility. We got this supportive System in the end. Now, I don't know how for 17 secretariats, supportive systems and experts are available for the 17 committees proposed to be formed. So we should not implement this system without making proper arrangements. Therefore, I would like to request that so far as the implementation of rules is concerned, it should be postponed for some time.

In the end, I would like to say that in the morning there was a debate on the issue of allowing press. I request that workings of these committees should be opened for press and the media, which want to participate in it and want to hear and write about the working of these committees. These committees should not work secretly. I have given amendments in this regard

Mr Speaker, Sir, one more nothing is mentioned in paragraph No 2 that such and such persons were called to express their opinions. My name was also included in it. It has been said that these people were called to express their opinion and after having heard their opinion these rules have been framed. I would like to say that I was not there. This thing should be made clear. Otherwise somebody will say

MR. SPEAKER: I am saying now that you were not in that meeting.

(Interruptions)

MR. SPEAKER: Maliniji has written a letter as well as given a notice. Let her speak.

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): This Report of the Rules Committee is a very very important one because it seeks to introduce a new system in our parliamentary procedure. Certain rules have to be amended. We all welcome this

new system. We think that in so far as it can be made effective, in so far as it can enhance the answerability of the Government to the Parliament and to the people, I think that this Committee System should be introduced.

However, in order to make this Committee System more effective, we have suggested certain modifications in the procedure which has been given in the Report. So, I will just mention one point. There are other colleagues who will mention other points. But, I would just mention that at the moment, we have three Standing Committees-Committee on Environment and Forests, Committee on Agriculture and Committee on Science and Technology; and these have very broad functions: five functions for the second Committee and ten functions for the third Committee.

Now once the new Committees have been formed, these three eixsting Committees are going to be superseded. Therefore it seems to me that it is very important that the existing functioning, the existing prerogatives which have been given to these Standing Committees should not be curtailed.

MR. SPEAKER: What function these Committees will not be able to perform, I would like to know?

SHRIMATI MALINI BHATTA-CHARAYA: The major functions which these Committees, it seems to me, will not be able to take up suo-moto are policy matters, examining the plans and the functions of different Ministnes and the programmes and projects of different Departments.

MR. SPEAKER: Will they not be able to do while discussing the Budget? Will they not be able to do while discussing the Bills? SHRIMATI MALINI BHATTA-CHARAYA: The discussion on the Budget is something different.

MR. SPEAKER: There is nothing which the Ministries can do without getting the money. So everything they do has to be reflected in the Budget.

[Translation]

619

SHRI GEORGE FERNANDES: The Ministers and Officers will not be called in these committees.

MR. SPEAKER: The officers will be called.

(Interruptions)

[English]

SHRIMATI MALINI BHATTA-CHARAYA: As you know when the Grants are being discussed, it is very difficult to bring in the discussion of policy.

MR. SPEAKER: What I am saying is anything which can be covered by the Budget can be discussed by the Committee. That means if they are not able to function without getting the money that can be discussed in the Committee.

SHRIMATI MALINI BHATTA-CHARAYA: That can be discussed but it has been said here that for instance in the Report 331(E) 1 (b&d) that only such Bills which have been referred to the Committee...

MR. SPEAKER: May I explain? Shri Nirmal Kanti Chatterjee or somebody had raised this issue very forcefully and originally we had allowed all the Bills to go to the Committee but later on somebody said that if the Bills are of technical nature would you like the Committees to examine them. Then

the question came up as to who should decide that the Bill is of a technical nature or the Bill is a complicated piece of legislation. And then it was decided that only Bills of technical nature will not be referred to the Committee. All other Bills will be referred to the Committee and the Speaker will decide which Bill is of technical nature. That is all. All Bills will go to the Committee.

SHRIMATI MALINI BHATTACHARAYA : This is not only in relation to Bills but also in relation to national basic long-term policy document.

Now with Shri George Fernandes, I share every respect for the Chairman Rajya Sabha and the Speaker but since there are certain prerogatives given to the Committees, i.e, they can discuss these things suo-moto, now to take away these prerogatives, does not seem to me a very correct thing to do...

MR. SPEAKER: I followed it.

SHRIMATI MALINI BHATTACHARAYA: And this is on these two points,
I think it should be reconsidered whether all
the functions of these three Committees
may be included in the functioning of the new
Committees.

[Translation]

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, whenever there is a new preposition, naturally many doubts and apprehensions are raised. As far as the matter regarding standing committees is concerned, our friend Shri George Fernandes has rightly said that we are stressing the need for it right from the fourth Lok Sabha. CPI had already made a demand for it long back in 1977 by passing a resolution in this regard. Certainly there are some complications in it. These standing committees will have more powers than those of three committees in regard to passing of a

Bill or the reports and their scrutiny and Budget. One more provisions should be added that all the non-technical Bills would be referred to the standing Committees.

MR. SPEAKER: Who would decide it?

SHRI BHOGENDRA JHA: The hon Speaker will decide it or the Chairman of the other house will decide it.

[English]

MR. SPEAKER: This is exactly what we have done.

[Translation]

SHRI BHOGENDRAJHA: These words should also be incorporated that all nontechnical bills will be referred. This should also come in writing, we have to decide it

MR SPEAKER: I am making this statement on the floor of the House that barring technical Bills all Bills would be referred to the committees.

SHRI BHOGENDRA JHA: Some of the friends have rightly pointed out that afterwards also this will have to be done and there are Rules also in this context that all the non-technical Bills would be referred to the Committee.

Secondly regarding the powers of the Rajya Sabha specially in regard to Budgetary and Financial matters a decision was taken by the constituent Assembly after considerable deliberations that this should not remain with Rajya Sabha. The terminology which has been used for this is 'Broad Consensus'. If the sense of Broad Consensus is to be clarified it should be in this way that this committee should not be denied the power to give suggestions regarding financial matters and at the same time, the exemption given to the Rajya Sabha.

in the Constitution should also be included. So 'Broad Consensus' only conveys the sense and does not give it a proper name. So, some people apprehend shortage of time in the House but I do not see any such thing, I only believe Members will have to give a little more time. Shri George Fernandes has said that the Media should be kept out of its purview because they often concentrate on non-constructive items. I agree to it and at a later stage we would see how it is does and would not allow any delay in this matter. From the fourth Lok Sabha we have been making efforts and I would urge Shri George Fernandes to.....(Interruptions). Amendment would be made later on and it is not being closed, so it should not be delayed.

[English]

SHRI RUPCHAND PAL (Hooghly): Now that a Motion has been moved, naturally, I would like to seeksome clarifications on certain aspects of the new proposition. We welcome the new system. It will be helpful. But after all, it is an experiemental move and we will have to see how effective it can be made ultimately. For that matter, on the question of these technical bills, etc., in my opinion, may be on small technical questions they may be withheld from the purview o the scruityiny of the standing Committee. Naturally, it should be very clear that the Standing Committee should have every right to discuss every bill, if they so consider.

Secondly, the clarification is about the sittings. Will they sit only during the Budget to scrutinise the Demands or will they sit throughout the year, adjust consider the functioning of a particular Ministry regarding its performance, regarding their utilisation or long term policy, or anything, as they have been doing in respect of the three Standing Committees that have been functioning? It should also be made very clear.

Thirdly regarding the tenure of the

[Sh. Rupchand Pal]

Committee, will it be for the five year term, or for two years or will it be constituted every year?

Fourthly, about the Chairmanahip, will it be on the basis of the principle of the strength of the different political parties or will they be nominated as per the recommendations of the political parties or will they be elected?

Lastly, I fully agree with the points made by my esteemed colleagues Shri George Fernandes and also Shrimati Malini Bhattacharaya. In addition to that, we should be very clear about the sittings, that the total sittings of Lok Sabha — or for that matter of the other House though it is their concern — will not be reduced.

These are the points on which I wanted to seek clarifications.

SHRI RAM NAIK (Bombay North) By and large we are welcoming; that is why we are not speaking. But only one point should be clarified. That is, the functioning of the Parliament in the morning, that is, up to Zero Hour and Bills, that working should not be curtailed. About that an assurance should he given and that has been agreed also. I personally feel that about the other points we will cross the bridge when we come to it. We should accept the report and go ahead with the proposal.

SHRI SOMNATH CHATTERJEE (Bolpur): So far as we are concerned, on principle, we all support it. I have also said it earlier. Though I am not on the Rules Committee the principle of scrutiny of the budgetary proposals by the standing committee is welcome because we hardly have time to scrutinies them. It is because we hardly have time to accustinise. But the question today is that we are asked to approve

of this report. That report is not with us. It has not been circulated.

MR. SPEAKER: Not circulated.

SHRI SOMNATH CHATTERJEE: No. It is only presented just now. These are the points which have been raised. Therefore, we would like to know whether it could be done tomorrow, so that we can consider and make our submissions tomorrow. It is being presented only today. We do not have a copy of it. We do not know. I am asking Shri Nirmal Kanti Chattejee of brief name. But, there are many things which should be looked into. Let it be tomorrow so that we can give our considered views. (nterruptions)

SHRI E. AHMED (Manjeri): I respectfully submit that this matter requires a thorough discussion. I refer to the Committee system now practised by the Kerala Assembly

MR. SPEKER. No, No, please I will explain to you everything.

SHRI E. AHAMED: I am coming to my submission. According to me, two matters should be included. One is the reference of the Budget provisions to the Committee. The Committee should be given powers to make necessary amendments within the Budget provisions, allotted to each Ministry. A ministry will be consisting of several departments. As suggested by the hon. Finance Minister. when he presented the Budget and the Demands for Grants, there will be separate Demand for each and every department. When it will be referred to the Committee, the Committee will have to go into several departments in one ministry. The Committee shall be given the power to make reallocation of the funds and also to recommend reappropriation by Supplementary Grants by the House and any report made by the Committee.....

MR.SPEAKER: I will explain to you

for long enough period for specilization..

626

SHR! E. AHAMED: Again the Bill

MR. SPEAKR: I will explain to you.

SHRI AMAL DATTA (Diamond Harbour): We have already expressed our welcome for this proposal what you have brought when we appeared in the Committee meeting on the last Friday. Arising out of the discussions in that Committee, there are certain things which are required to be clarified.

Regarding the discussions of the Demands for Grants and the Annual Report, we understood that this may be allowed not only during the short interval, which will be allowed immediately after presentation of the Budget, but any time during the year. That is not contained there. It does not appear exactly when one can discuss those things and when not discuss. So, I would like this clairifcation that the Committee will be at liberty to discuss the Annual Report and the Grants any time even apart from the time allotted specifically for discussion of the Grants. That is one thing. The second thing is that the Committee can discuss any activity, programme and project of the department. This is so far as the functioning of the Committee is concerned; the limit of the Committee is concerned. So, the other things is that regarding the Bills to be sent to the Committee, we have already said that a clarification should also come from you at thsi stage. About the tenure of the Members, in every legislature where they have a Committee system, it is always deemed preferable that the members should specialise in a particular committee, in a particular ministry or in a particular subject matter. Here, the one-year period is too short. So, a clarification in that regards necessary that at least that it is desirable that the Member should continue in a Committee

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Can it be extended for a further penod?

SHRI AMAL DATTA: First thing is that the Member should continue as long as the Lok Sabha lasts. But, it should be desirable to continue them beyond that so that they can specialize. That is what is happening in many legislatures having the Committee system.

Then, the Chairmanship of the Committee should be distributed in accordance with the strength of the parties in Lok Sabha or Rajya Sabha, as the case may be - Rajya Sabha, of course, is not our province.

Then, the number of days has already been taken up. The number of days of the sittings of the House should not be curtailed.

These are the points.

[Translation]

MR. SPEAKER: I would like to thank all the Member for making valuable suggestions. I would like to brief the House in this regard.

First of all, Shri George Fernandes has rasied very good points. But I would reply to them later on. I would like to give the explanation on some points which had been sought.

It has been said that all the Bills would be referred to Charman-Rajya Sanbha and Speaker, Lok Sabha and they would decide regarding their nature. Initially it was said that all the Bills would be referred to the Committee but then it was asked if all the small Buills and technical Bills would also be rferred to it? Then it had been submitted that there is no need to refer the small and

MARCH 29, 1993

[Sh. Amai Datta]

technical Bitis to the Committees. Then this question had been raised as to who would decide whether a Bill is technical or nontechnical, then it was said that Chairman Raiva-Sabha and Speaker, Lok Sabha would be the deciding authorities. I would like to clarify in the House that Bills o tochnical nature would not be sent to Committees, all the other Bills would be referred to the Committees. The power to decide as to which bill is of technical nature and which is not will rest with the Chairman Raiva Sabha and Speaker, Lok Sabha and all others will go to the committees.

Two ponits have been raised regarding the sittings. I would like to make a clarification that the committees would work during the inter session period also as the other Committees work. Only In the recess period during session, they would not work otherwise throughout the year, these Committees would

As far as the question of tenure is concerned, it has been submitted that the Members of this Committee would hold the Membership for a penod of one year. The mode of selection has already been decided The question has been raised as to whether the members would be selected on the basis of election or nomination or on the basis of the names submitted through respective party leaders. It has been decided that the party leaders would refer the names to the Speaker-Lok Sabha and Chairman-Raiva Sabha respectively and those members would be made the members of the committee. The tenure of the Committees would be decided by the Rules Committee, whether it would be for one year or two years. The third thing is that if Party Leaders give the name of the same member repeatedly for five years then he will also have to be taken into the Committee. Therefore, this tenure system has been introduced and it will solve this thing also.

Now the question is regarding the Chairman of the Committee. This question had also been discussed as to how many Chair persons from a single party would be nominated through the Speaker, I would like to clarify in this House that Chairmanship would be given in proportion to its membership in the House. I would like to clarify that there is no ambiguity in it. The debate in the Rules Committee as well the debate in the House is on record. These rules have been framed by us, so there is no problem in the interpretation of these Rules.

Now there is the question of Question Hour and Zero Hour. In this regard, I would like to reiterate my point that it is for the Presiding officer to decide as to how much time is to be given for a healthy debate on a good point. We would not shirk from this responsibility But this is to be decided whether after the formation of the Committees, the time given to raise questions or other points is to be cut down. If it is felt like that then I would say that it is baseless. This Question had been raised by Shri George Fernandes, therefore, I would clarify it to him. So far as the Secretariat is concerned. I would like to say that an assessment about the expertise needed by the Secretariat will be made once these Committees start functioning, if the Committees do not start functioning, it will not be assessed. Now, we are going to provide them full secretarial assistance. We can take the expertise from the department as well as from outside. Alongwith this, I have also said that if these committees required any assistance of experts from outside, that will be provided to them. We will provide help wherever they require, of the experts from laboratories. industries. business. agriculture, administration or from Railways. But expert secretarial assistance can be provided gradually only after these committees start working, fi cannot be built up at once, We will make efforts to provide that.

CHAITRA 8, 1915 (SAKA) Rules Comm. Report

The second point raised by George Saheb is very good. The point is that the Committees of Lok Sabha and Rajya Sabha will function according to their respective rules. I would like to made clear that an effort has been made to maintain similarity between the rules of Lok Sabha and Rajya Sabha regarding this committee system. The rules of Lok Sabha and Rajya Sabha were made by their respective committees and then a joint committee finalised them. As there is not much difference between the rules framed by the two respective committees, though technically the point is correct, I do not think there will be any problem

Mr. George Fernandes raised an important issue that the financial powers are vested with Lok Sabha and not with Rajya Sabha. This has been made clear. Both Houses have right to pass the Bills but their powers about financial Bill and Money Bill are different. The right to pass the Budget is vested only with Lok Sabha and not with Rajya Sabha. We gave a serious thought to this matter and decided that these Committees would have three or four types of functions to discharge.

The first is that they will took into the budget, discuss the demands and will submit their report on them.

The second is that they will look into the Bits and submit their reports.

The third is that they will look into the annual reports of the ministries.

The fourth is that these Committees will look into the long term policies, which are not for 5 years but for 10,20 or 50 years, minutely and will report their go the House for example, our Science Policy has been continuing since 1968, Technology Policy has been continuing since 1963, Industrial Policy has been continuing for quite a long time. Similarly, tour-five years ago the Government framed

New Education Policy, New Health Policy, New Irrigation Policy and several other policies which are also reflected in the Budget, Bills, Resolutions and the Government's decisions. These Committees will look into such policies also, it has been said.

(English)

'After the Chairman or the Speaker refers.....

(Translation)

We will be glad that all such policies will be looked into by them. A question regarding demands for grants of the Ministries had come before us. It was suggested that 15 Committees each of Lok Sabha and Raiva Sabha should be appointed for the purpose. Then there would have been 30 Committees in ail and there would have been some practical difficulties. Now after considering all aspects, we have appointed committees of both the Houses. It was stated in the rule farmed earlier that anyone of them may look into the demands for grants. It can be done in the House as well as outside and in the newspapers also. This work can be done by he members of expert committee as well as by those persons who are not related to the Parliament and they can also express their opinion on them.

14.00 hrs.

But the right to vote is vested only with the Members of Lok Sabha. Therefore, we had decided that if there is division of votes, the Hon. Members of Lok Sabha will only participate in it, the Hon. Members of Rajya Sabha will not participate in it. We have made it clear in the rule. But after that when discussion was held, the Hon Members from Rajya Sabha raised objection that the system you are going to introduce does not appear to be good and as such, some other way should be found out On that, it was said that

[Sh. Amal Datta]

631

the decisions of these committees will not be taken on the basis of voting rather they will be taken on the basis of consensus. But besides consensus you can express your individual opinion also. There are no restrictions on expressing one's opinion neither in the House nor outside it, not in the newspapers nor in the magazines. There is no restriction on it. There is no restriction also on expressing opinion on the demands for grants. There is restriction only on voting. therefore, we have drooped the point of voting from the system and have made provision to take decision on the basis of consensus. But consensus and dissenting note can not go together, therefore, we have framed rules making provisions for broad consensus and dissenting note.

I would like to say humbly that we have been able to finalise these rules after considering them for more than 20 years and in these 20 years too, this issue ha been progressing gradually with intermittent hinderances. Now we have reached a stage where these rules have been framed. While making these rules we have discussed them, with the Government as well as the leaders of opposition and with all those persons who are interested in it. Shri Nirmal Kanti has played an important role in it. After holding discussion with all concerned, we have come out with these rules before you>

Regarding these rules, I would like to make clear that we have made efforts to include opinion of all Hon. Members in these rules. We made these rules with consensus. now if anybody says that these rules are perfect, I think it is not correct but we have to start the system and after starting it and experimenting it for one or two years, if we find some shortcomings in the rules, we will remove them.

Now my submission to all the hon. Members is that with your consent and help, this important thing has been done during your tenure. If, now we delayed in any way, it seems to me that there can be delay offurther 20 years in starting this work. We have finalised these rules on the basic of the views expressed by you. It is not that there is no base for these rules, we have framed these rules keeping in view all these things so that there is no problem in this system. Moreover, at the moment we are in an experimental stage. After experimenting for one or two years, necessary changes will certainly be made according to the need.

The greatest achievement of this Committee system is that out of a budget for about 2 lakh crores we used to pass in this House, discussion could take place only on grants for 30 or 40 thousand crore only, remaining budget was guillotined. After appointment of these committees at least 45 Members will hold discussion on the demands for grants of each debatement and demands for grants of no Ministry will be passed without discussion. It will help the Government, the Ministers concerned and the Secretaries of these committees have no been set up to put hindrances in the functioning of the Executive rather they will be there to help them in a better way so that the demands for grants of each Ministry are discussed properly. That is why I have presented these rules before. you.I would like to submit that if these rules are passed today itself, then it will be good. The rules, which have been framed, have already been circulated. Later on, the amendments them were also discussed in the committee and the same were circulated after the discussions. It means that we have already circulated these rules thrice after the discussion in the Rules Committee and only then these rules have been given the final shape. Even then if you are to say something, I am ready to accept it.

hearing you. I would like to have clarifications on only two points. You have not made the thing. Clear on the point relating to Article 118 of the Constitution.

MR. SPEAKER: That is relating to joint session.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, if you go through the rules, you will find that at page 169 of the Appendix it has been stated:-

(English)

"The House of Parliament Joint Sittings and Communication Rules."

{Translation}

It mense that it is not according to our rules. It is there first for the Appendix and it is important as well. I had raised the matter keeping in mind the Constitution.

|English|

Appendix 2:

"Rules made by the President, after consultation with the Chairman of the council of States and the Speaker of the House, in exercise of the power conferred by clause 3 of Article 118 of the Constitution of India."

[Translation]

The reply to the point raised by me earlier has not come. Mr. Speaker, Sir, you want to pass it right now but the rules are totally contrary to Article 118 (3).

MR. SPEAKER: I am making it clear, I got the point.

SHRI GEORGE FERNANDES: The manner in which these rules have been included in our rules book is beyond our competencé it should be sent to the President. The hon, chairman and the hon. Speaker should discuss the matter and then rules should be framed. Mr. Speaker, Sir, the point raised by me should be clarified.

MR. SPEAKER: No. 1 will inform you later on.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, secondly, you have said that the Members of the Rajya Sabha will also have the right to append a note of dissent, any Member of the Committee can do so.

MR. SPEAKER: Yes, yes.

SHRI GEORGE FERNANDES: The Member of the Raiva Sabha may also give a note of dissent. You have right now said that the hon. Members of this House will vote on the financial matters, then the hon. Members of the Raiva Sabha will have to face problem. It is not right that we all go for the discussion and only we have right to vote, but when the issue of writing note of dissent comes up. where the Raiya Sabha does not have any right then so many things will come in it. Therefore, I understand that I am not raising any issue which can create problem but position should be cleared on these two points

(English)

c.

These are all problems which need to be rested and have to be overcome.

MR. SPEAKER: I am not looking at it from that point of view. I am very very clear.

What is joint sitting? The Constitution provides that

Rules Comm. Report (Sh. George Fernandes)

> "If there is any difference of opinion between the two Houses, a joint sitting can be organised".

Who presides over the joint sitting? The Speaker presides over the Joint Sitting.

What kind of rules should be followed by that joint sitting was a question and with respect to that, the Speaker, the Chairman and the President, three of them, promulgate the Rules which are to be followed by the Joint Sitting.

It is not a Joint Sitting of the Committees. This is completely different.

The Rules to be made by this House are made by this House only. The Rules Committee looks into it. The report is prepared. It is put on the Table of the House. Then it is discussed by the Members and it is passed by the Members. It is not necessary for these Rules to be presented to the respected President of India for his approval.

But the Rules which have to be followed: in the Joint Sittings as such have to be made not only by this House and the Speaker but they have to be made by the Speaker, hon. chairman and the respected President.

That is different. I have not even an iota of doubt on this point. This is applicable only to the Joint Sitting and not applicable to the Committee. Let us now put an end to it.

As far as your second point is concerned. this is a very valid point. But I would like to ask on the floor of the House, are we disallowing the discussion of the demand or a consideration of the demands by anybody who is not a Member of the House?

My submission is, supposing the

demands are presented to the House, is anybody disallowed from expressing his view outside the House and he should be allowed to express his views inside the House? The fate of the Demands for Grants will not be decided by the vote of the Members of the Raiva Sabha. That has to be done only with the vote of the Members of this House. The deciding vote is the vote given by the Members of this House and not the Member of any other House. Consideration is not disallowed. Voting is disallowed, clinching is disallowed. I am not just arguing for the sake of argliment think that what we are trying to do is correct.

[Translation]

SHRI GEORGE FERNANDES: The things which are discussed in that House. can not be mentioned here. What takes place here.....(Interruptions)

MR. SPEAKER: We have joint committees.

SHRI GEORGE FERNANDES: Joint Committee is a separate thing. Our objection is on the point that House has no right on the subject, we are diluting our rights and we are saying that the hon. Members from both the Houses can take part in the discussions.

MR. SPEAKER: Anyone can take part in the discussion even the outsiders can take part in it.

SHRI GEORGE FERNANDES: That will be in the form of petitions (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum); Sir. there are two other things. (Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): The Members of Raiya Sabha" can also discuss the matters (Interruptions)

SHRI NRMAL KANTI CHATTERJEE: The Members of Rajya Sabha do discuss the matters, There are two other points on which your comments would be useful. One refers to the question of media and the other question refers to calling the Ministers. On this, you have not yet commented upon.

MR. SPEAKER. Shrimati Malini Bhattacharaya, you said something. You can speak in English.

SHRIMAT! MALIN! BHATTACHARAYA (Jadavpur): I want to know about the functions of these Committees vis-a-vis the functions of the existing Committees which they have.

MR. SPEAKER: I will explain. As a matter of fact, while you were making that point, I thought that I made it very clear.

SHRIMATI MALINI BHATTA-CHARAYA: You have talked about policies. When the Budget is being discussed, of course, the policy matters may come in. But, by that time, the policy would have already been formulated. But whereas the Committees that we have, can they discuss the plans, programmes, policies when they are in the course of formulation?

MR. SPEAKER: That is a point on which I would like to be very clear. I have no doubt in my mind that when the Demands for Grants are discussed, they cover the policies; they cover the plans; they cover the projects; they cover everything that is to be done by the Ministers. If the funds are not provided to the Ministries, they do not have any authority to implement the plans, the projects and the policies. So, while discussing the Demands for Grants, if you come across a policy which has to be discussed by the Committee, there should be no difficulty in discussing the plan; there should be no difficulty in discussing the

the project; there should be no difficulty in discussing some sort of an order passed by the Ministry which relates to the plans, projects etc. What is not envisaged is the discussion on the day to day administration such as the transfers, appointments and things like that. Now, the day to day administration is such a small things, if the Committees want to go into all these day to day administrative matters also, they will be so much overburdened that they would not have enough time to look into the broader issues, the most important or the more important issues. That is the point.

As far as the two points made by Shri Nirmal Kanti Chatterjee are concerned, well, we would like to follow the rules with respect to allowing the newspapers to attent the proceedings of the Committees which are being followed by the other Committees also. There are certain difficulties. What are those difficulties? Let us consider them. One of the difficulties is that when you are discussing a matter in the Committee, you have not come to a final conclusion. If the evidence is recorded, that evidence cannot be referred to by the hon. Members on the floor of the House unless it is put on the Table of the House. But if you allow the Press to attend the processings, they would be able to refer to it; report it. That means, the right and privilege which is not available to the Members also will be available to the outsiders. I think that would a sort of an aberration.

There is one more difficulty. The Press in our country is very vigilant, very responsible. We appreciate what they do. sometimes, we may not agree with that they say. But, then, we appreciate what they do. Do they have enough time to report the proceedings in the House fully? I think they do not have enough space available in the newspapers to publish the same, they will not have enough space to report to the evidence or the arguments that take place in

[Translation]

the Committee also. And if partial reporting of what is happening in the Committee is done, it is likely, sometimes, to mislead than to lead to the correct conclusions. That is why, if enough space is not available even to report, let us not take decision on the point, at this point of time.

lam not saying that in future we may not look into it and take a decision. When the time comes, we will consider that point. But, at this point of time, because we are following a particular kind of procedure, let us continue to do that.

What was the second point which you have raised Shri Nirmal Kanti Chatterjee?

SHRI RAM VILAS PASWAN (Rosera): It was regarding the Ministers.

MR. SPEAKER: As far as the Ministers are concerned, please understand this. On the one hand, we want this House to work for a pretty long time, for many many days. We do not want to curtail the working days of this House. Now, if you are asking for say 120 or 130 days in a year's time and if the Committees of these kinds are working, let us say for 50 days in a year's time, then the total working days would be, 130 days plus 50 days, that is, 180 days. There will be some holidays also. And the Ministers will hardly have any time to work in their Ministries. As would not like to crate a situation in which the Ministers will not be siting in the Ministries carrying on their duties with which they are entrusted with. This is also an aspect which we have to consider. And that is why, at this point of time, let us follow what we are trying to do and as the time passes and if there is some other thing which comes out, we will follow it.

SHRI RAM VILAS PASWAN: All right, the hon. Minister can not be summoned but request can be made to them from time to time so that there can be co-ordination. The Minister should not think that he has nothing to do with the Committee and similarly the Members of the Committee should not think that they are separate entity. The Minister can not be summoned, at least request can be made to ensure his presence in the committee for the sake of co-ordination. At least we can make a request. The Minister should not have any objection under these circumstances. All the hon, Members of Parliament should discuss it so that a way out could be found not in case of confrontation, if any,

MR. SPEAKER: Ram Vilas ji, you are right. We would not like to bind anyone in any way on this issue. The hon. Minister and Chairman can do any thing about coordination but there should not be any rules regarding it.

[English]

SHRI E. AHAMED (Manjeri): My question is about the statutory notifications and the orders which the concerned Departments issue. I would like to know whether such orders and notifications will be subject to the approval of the Standing Committees.

SHRI RAM KAPSE (Thane): You were replaying on the brad aspects and about note of dissent. I would like to ask you only one query. Sometimes, the Governments are voted out during the voting on the Demands. You have experienced it in Maharashtra when you were a Speaker there. So, I would like to know where the voting will be done, as far as the Demands are

642

concerned, in the House. I want to know about that only.

MR. SPEAKER: Kapse ji every other procedure which we are following will be continued.

[Translation]

SHRI BHOGENDRAJHA: There is one lacuna in it, I would not like that the Ministers should always be there in the Committees. The Committee should be allowed to hold full discussions but Minister should be present occasionally only. If e consultative Committees are left, then there will be chances to have direct connection with the hon. Minister. It will not lead to any confrontation.

[English]

Now the question is.....(Interruptions)

SHRI SOMNATH CHATTERJEE: Let us have it tomorrow. I have not seen it. Now only we had clarifications.

MR. SPEAKER: Shri Somnath, everybody has agreed. Why do you object now?

SHRI SOMNATH CHATTERJEE: I am not disagreeing. Please do not misunderstand me. What is the report, that I must know.

MR. SPEAKER: I will tell you about the procedure which we follow. I do not think that it is necessary to postpone it. But, if you insist, I shall have no objection.

SHRI SOMNATH CHATTERJEE: Let is

not be a procedent that we are approving the report without knowing it.

MR. SPEAKER: Stirl Somnath, we have circulated it. But, unfortunately, you were not here. Otherwise, I would have discussed this matter with you also. I have discussed with your colleagues.

SHRI SOMNATH CHATTERJEE: The precedent that is being set up now on the floor of the House is that report is being laid and immediately it is being passed without circulation. I do not wish to give an impression that I am standing in the way, because I have supported it. But the question is that the procedure is not right.

MR. SPEAKER: Somnath ji, we have discussed this threadbare and it would not be a precedent, like this one, in future also.

SHRI SOMNATH CHATTERJEE: Let is be said that this is not a precedent.

MR. SPEAKER: The question is: 1

"That this House do agree with the Third Report of the Rules Committee laid on the Table on 29th March. 1993."

The motion was adopted

Now, I would like to thank you for the splendid cooperation. But then, again I shall have to make a request that in the afternoon also please coopeate to complete this business because this business is a Constitutional obligation placed on all of us. Please cooperate. I will come back again after discussing with you and you may cooperate.

Now, the House stands adjourned to meet again at 3.00 p.m.

14.20 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha re assembled after Lunch at four minutes past Fifteen of the Clock.

[MR. SPEAKER in the Chair]

(English)

MR. SPEAKER: Mr. Home Minister, would you like to make the statement?

15.041/4 hrs.

STATEMENT BY MINISTER

Electronic Susurveillance of the telephone of the Minister of Human Résource Development

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Ln 23rd March 1993. during the Zero Hour, Hon, Members raised the alleged issue of electronic surveillance of the telephone of Minister of HRD. In this connection Hon Members demanded a clarification on the statement of Minister HRD "circumstances exist which require a conclusive enquiry."

Minister of State (IS) in the Ministry of Home Affairs had assured the Hon Members that Government does not wish to hide anything and is prepared to examine this matter from all angles. Government is willing to place all the information available to it before the House.

The Minister for HRD had, on February 9th 1993, drawn the attention of the Prime Minister towards a news item that the appeared in a language daily published from Calcutta the Prime Minister had directed the

"Central Intelligence Department" to watch the activities of some Central Ministers. The News Item had also alleged that the intelligence department had also started eavesdropping on the telephones of the Ministers. In this connection, the news item further mentioned that a surveillance is being kept on the persons who were meeting the Minister for HRD.

of Min. of H.R.D.

In his letter of 9th February, 1993 the Minister for HRD brought to the notice of the Prime Minister that a Private Agency engaged by him had in fact confirmed that "two of my Telephones are indeed being subjected to illegal surveillance." The Minister for HRD requested for the immediate intervention of the Prime Minister

The Prime Minister on the very day of receipt of the letter of Minister for HRD made enquiries to ascertain if surveillance of the sort mentioned by Minister HRD has been carried out in any manner and was categorically assured by the agency mentioned in the news report that they have neither authoriesed such an action, nor 'indeed would it remotely occur to them to do so'. The result of this enquiry was communicated on the 9th February 1993.

Through another letter the Minister HRD emphasized the need for a thorough investigation since issues of fundamental nature were involved. The concerned agency officials met the Minister HRD and conducted electronic sweeping of the premises and the telephones in question. After a thorough technical enquiry the Agency came to the conclusion that the enquiry could not elicit any evidence to support that electronic surveillance was taking place as alleged. A copy of the report of the sweeping operations was sent to the Minister HRD. The Minister in early March 1993 informed that the private agency that conducted an enquiry earlier stands by its conclusions. The Minister suggested that to get to the truth the association of the private agency that conducted the enquiry would be useful. This suggestion of the Minister HRD was readily agreed to and the Minister has been requested to furnish the name of the private agency so that intelligence Agency could associate with them and get to the root of the problem.

Mr. Speaker Sir, as mentioned in this august house on Tuesday the policy of the Government on this issue is very clear and open. No agency of the government are authorised to conduct any surveillance on anyone for political purposes. Government would do everything in its power to establish the facts. This is possible on receipt of the name of the private agency and gaining access to such evidence the agency has, which enabled it to reach a conclusion contrary to that of the Intelligence Agency.

SHRI RAM NAIK (Bombay North): He should resign now.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, if cantrory to the facts serious charges are being levelled against the Government by a senior hon. Minister, then the Minister should be dropped from the council of Ministers. (Interruptions)

15.09 hrs.

MATTERS UNDER RULE 377

(i) Need to provide telecommunications link to all administrative head-quarters of Arunachel Pradesh)

[English]

SHRI LAETA UMBREY (Arunachal East) Sir, Arunachal Pradesh, he Land of rising sun, has the worst communication

system in the country. The State as no airways, no railways and no waterways. It is linked with only road communication and telecommunication. But both the communication systems are available to the foothills, adjoining Assam only. It is understood that there is Government policy to link all the panchyats of the country by 1995. Whereas only two years are left, even the district and sub-divisional headquarters are not linked by telecommunication.

There fore, I urge upon the Central Government to link all the administrative headquarters of Arunachal Pradesh by the end of this year.

> (ii) Need for renovation of Jharsuguda serodrome and extension of air services to Western Orissa

SHRI SRIBALLAV PANIGRAHI (Deogarh). Sir, there is an aerodrome at Jharsuguda in Orissa constrcted during the Second World War. Due to lack of Maintenance, this aerodrome is now in a bad shape. It is situated at the centre of fast growing Industrial areas of Sambalour and Sundargarh districts having Rrourkela Steet Plant, Orissa Cement Limited, Rajangour, ib Thermal Power Plant and Ib Valley Coal Mines, etc. There is legitimate demand for renovation of this aerodrome and introduction of Vayudoot services between Bhubaneswar and Jharsuguda and also providing a stoppage of Delhi Bhubaneswar flight at Jharsuguda at last two days a week to start with. But it is a matter of regret that instead of taking necessary steps to provide air services to Western Orissa Companies of five districts with a population of more than one crore, the concerned authorities are thinking of closing this aerodrome.

Considering the backwardness of the area and the immense potentiality of development and also the genuine demand to provide air-link to this region, I urge upon the Union Government to intervene in the

648

[Sh.Sriballav Panigrahi]

647

matter immediately and take necessary action for the renovation of the Jharsuguda aerodrome and extension of air services to this area.

(iii) Need to provide Banking credit for Welfare Schecs in Kerala

SHRI KODIKKUNIL SURESH (Adoor): Sir, banking credit for welfare schemes is very low in Kerala whereas the deposits in the banking sector in Kerala is very high. The Banking authorities ave total neglected the need to provide credit for welfare schemes being implemented for the people Kerala.

- I, therefore, request the Central Government to take necessary steps to provide sufficient banking credit for the welfare schemes in Kerala.
 - (iv) Need to ensure that crop insurance dues are paid to farmers in Gujarat

[Translation]

SHRI CHANDRESH PATEL (Jamnagar): Mt. Speaker, Sir, in Gujarat dues under the crop insurance scheme for the year 1990-91 are yet to bee fully paid to the farmers and for the year 1991-92 not a single farmer has been paid the dues under the aforesaid scheme. This has caused widespread discontentment among the farmers in Gujarat. Recently all over Gujarat farmers held rallies and demonstrations and also submitted memoranda to the local officials for immediate payment clearance of dues under the crop insurance scheme.

If payments are not made on time to the farmers under the crop insurance scheme then how they will be able to purchase agri-

cultural inputs. If the dues are not cleared paid immediately then not only in Saurashra and Gujarat, but also all over the country the farmers will come on to the streets and the situation might then go out of control. Therefore, I would like to humbly request the Government to immediately pay the dues to the farmers under the crop insurance scheme.

(v) Need to clear the proposals of Bihar Government regarding drainage system at Gandak Command Area, Bihar

SHRI SHIVA SHARAN SINHA (Vailshali): Mr. Speaker, Sir, each year during the rainy season kharif crop on 3,75,000 acres gets destroyed due to floods under Gandak Command Area in North Bihar. Including command area of Jhaniha, Danda and Kadane-Noon rivu lets farmers lose 40.00.000 quintals of kharif foodgrains each year. During the Rabi crop season water logging in there in 2.75,000 acres of land. This adversely affects 26,00,000 guintals of Rabi Crop. In all every year farmers lose 66,00,000 quintals of foodgrains. Loss of such magnitude is taking place year after year. As a result of it the economic condition of two crore farmers is deteriorating day by day.

To find a permanent solution of this problem the Government of Bihar did send a report for approval to the Central Government for the construction of lower upper via drainage scheme and lower and upper Noon drainage scheme for controlling floods and fore effective drainage of water. However, till date the Central Government has not cleared the scheme.

Therefore, I would like to urge the Central government to immediately pay attention towards this severe problem. a team of experts should be constituted for the through.

seruting of the proposal. For agricultural development and for the welfare of the farmers all out efforts need be made for controlling floods and for the construction of effective drainage system in this command area.

(vi) Need to expedite to construction work at Pagladiya dam, Thalkuchi, Assam

[English]

SHRI UADHAB BARMAN (Barpeta). The work on construction of the proposed Pagladiya Dam multipurpose project at thalkuchi, about 26 kms. north of Nalbari is yet to start. There is much delay and strong resentment prevails due to non implementation of the project.

For this project, necessary survey was done in accordance with CWC guideline and the Brahmaputra Board prepared the project whose cost has been estimated at around Rs. 290 crore. The 28.75m high dam when completed will serve the twin purpose of flood control and irrigation in the vast basin of Pagladiq river. It is estimated that the irrigation facilities will be open for around 35,000 hectares of land and a new horizeon will open up for cultivation.

But due care must be taken for the families which may be affected due to construction of the Darn. It is said that more than 2300 families in that area may have to be displaced in one or other ways.

I urge upon the Government to expedite the work on the dam and take proper steps to rehabilitate the people to be affected in this area.

(vii) Need to amend the Registration Act

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Barellly): Mr. Speaker, Sir, under the provisions of section-30 (2) of the Registration Act same unscrupulous persons, with a view to save the stamp duty, get the registration of Papers regarding transfer of immovable property in Delhi, Calcutta, Madras and Bombay. This registration of transfer of property through power of attorney in metros not only deprives the Uttar Pradesh Government of revenue but also adversely affects planned development because of the violation of social laws and Urban Land Ceiling Act. It is pertinent to note here that the persons with feudal tendencies get the transfer of property registered in Delhi, Calcutta, Madras and Bombay through the power of attorney. This often creates law and order problems for the State Government.

It is also important to note here that Section 30 (2) and Section-28 are very similar in effect. Therefore, there is a need to also amend Section-28. As a result of amending Section-28 and Section-30 (2) some consequential amendments may be needed in Sections-64.65.66 and 67.

Therefore, I would like to urge the Central Government to immediately pay attention towards this.

(viii) Need to have the fencing at the very 'Zero' Point boder line between India and Bangladesh

[English]

SHRI AMAR ROYPRADHAN (Cooch Behar): Sir, you are well aware that just to stop Bangladeshi infiltration and to check smuggling, a proposal had been made by the Central Government to construct a border road with 35 metres width and a fencing of [Sh Amar Roypradhan]

barbed wire at least 100 metres away from the 'O' Point Border line of Bangladesh There will be gates on the fencing just at a distance of about one km for cultivation. The cultivators who have to plough or harvest their lands on the other side of the fencing will have to go on that side through such gates at 8 00 a m and will have to return backat 4 00 p m By this type of proposal the entire land will be at the mercy of Bangladesh form 400 pm till next day 800 am The area of land is also not ignorable. West Bengal alone has a border of 2 221 kms thus more than three lakh big has of land will be at the mercy of Bangladesh for 16 hours out of 24 hours. This will certainly be a set back for our production. Fencing at Assam. border shows that the land beyond fencing upto Bangladesh has been converted into barren land and similarly the West Bengal will bee economically looser

Sir my aim to raise this issue is to request the Government to review the proposal so that either the land across the babadwire fencing be taken over after paying adequate compensation to the eland owners sharecroppers and tillers or the fencing be made at the very Zero" Point of Indo-Bangladesh border line so that the West Bengal may not have the same fate which the Assam had after fencing. By means of this Land of cultivators is also saved and the purpose of the Government to stop Bangladesh infiltration and smuggling is also achieved.

15.20 hra.

HIMACHAL PRADESHAPPROPRIATION (VOTE ON ACCOUNT) BILL * 1993

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave t introduce a Bill to provide for the withdrawal of certain sums from and out of to Consolidated Fund of the State of Himachal Pradesh for the services of a part of the financial year 1993-94

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of a part of the financial year 1993-94."

The motion was adopted

SHRI M V CHANDRASHEKARA MURTHY I introduce the Bill

MR SPEAKER The Minister may move the motion for consideration

SHRI M V CHANDRASHEKARA MURTHY I beg to move

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh for to services of a part of the financial year 1993-94 be taken into consideration."

MR SPEAKER The question is

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Himachal Pradesh

^{*} Publised in the Gazette of Inida, Extra ordinary, Part II, section-2, 29-3-93

^{**} Introduced I moved wit the recommendation of the presedent

for the services of a part of the financial year 1993-94, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The Question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill

MR. SPEAKER: The Question is:

"That the Schedule, Clause - 1, the Enacting formula and the Long Title stand part of the Bill."

The motion was adopted

The Schedule Clause 1, the Enacting
Formula and the long Title were added to
the Bill

SHRI M.V. CHANDRASHEKARA MURTY: I beg to move:

"That the Bill be passed."

- * Published in the Gazette of India, Extraordinary, Part-II Sector 2, Dated. 29-3-93.
- ** Introduced/Haved with the recommendation of the President.

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.23 hrs.

HIMACHAL PRADESH APPROPRIATION BILL*, 1993

654

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriate of the certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93."

The motion was adopted.

SHRI M.V. CHANDRASHEKARA
MURTHY: I introduce the Bill

MR. SPEAKER. The Minister may move the motion for consideration.

SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Himachai Pradesh for the services

^{*} Publised in the Gazette of Inida, Extra ordinary, Part II, section 29-3-93

^{**} Introduced I moved wit the recommendation of the presedent.

IS. N. V. Chandrashekara Murthyl

655

of the financial year 1992-93, be taken into consideration."

ਜ. SPEAKER: The question is:

That the Bill authorise payment for appropriation of certain future sums from and out of the consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93. be taken consideration."

The motion was adopted.

MR. SPEAKER: The House will now. take up clause-by-clause consideration of the Bill. the question is:

"That Clauses 2 and 3 stand part of the Rill "

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That the Schedule, Clause-1, the Enacting formula and the Long Title stand part of the Bill."

That motion was adopted.

The Schedule, Clause 1, the enacting Formula and the long Title were added to the Bill.

SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

Appropriation Bill, 1993

The motion was adopted.

- * Published in the Gazette of India. Extraordinary, Part-II Sector 2, Dated, 29-3-1993
- Introduced/Haved with the recommendation of the President

MR. SPEAKER: What do we do about this? What should we do? Should we take it together? Jammu & Kashmir, Uttar Pradesh. Madhya Pradesh...

SEVERAL HON.MEMBERS: separately.

MR. SPEAKER: You can put up your candidates on the Bills because on each of these items we are putting up one or two candidates, so you can put up your candidates. There will not be any restriction on speaking as such but voting and all those and the reply can be made together.

SHRI JASWANT SINGH(Chittorgarh): Mr. Speaker Sir. I do not want to raise an unnecessary point of quibbling. But here we are considering the Budget of four different States, including Jammu & Kashmir. Normally this task would have been performed by the respective State Assembles. I do not wish to go into why those State Assemblies are now not in existence. When you lump them together for discussion so that the convenience of voting is met with then I do not think this is correct.

MR. SPEAKER: This constraint is there. Otherwise I do not have insisted upon it.

We have to pass these Budgets and the Railway Budget by the 31st of March. We are ready to set up to any time that you wish.

SHRI JASWANT SINGH: It is not the

question of sitting. When you lump them together and allow on each State two speakers per State and eight speakers per party, I do not know how you are going to save time.

MR. SPEAKER: We do save time when the reply is made together. Only if you agree, otherwise we will take it up separately.

SHRI JASWANT SINGH: I have to voice my reservation on this issue. Naturally you are the custodian of the House and I will do what you say but I have my reservation on this issue.

MR. SPEAKER: I do agree with you that there would be a little bit of mixing of the issues and all these things. But one point which is going to be common is on dissolution of these Assemblies. A common statement should be made and the reply would be common otherwise on each of these...

SHRI JASWANT SINGH: I do not wish to be argumentative but I urge you to consider that the question of, for example, Jammu & Kashmir is not a simple question f dissolution of State Assembly.

MR. SPEAKER: O.K. But let us decide only one thing that upto 47 item we will finish today Let us take a decision because many of the things are going to be common. Do not make the common point. The point which are already made need not be repeated.

Supplementary Demand for Grants (J&K), 1992-93
u tump them SEVERAL HON. MEMBERS: Let us
to State two take it separately.

15.281/2 hrs.

JAMMU AND KASHMIR BUDGET, 1993-94 - GENERAL DISCUSSION.

DEMANDS FOR GRANTS ON ACCOUNT (JAMMU AND KASHMIR) 1993-94;

AND

SUPPLEMENTARY DEMANDS FOR GRANTS (JAMMU AND KASHMIR), 1992-93

[English]

MR. SPEAKER: Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 27."

Demands for Grants on Account (Jammu and Kashmir) for 1993-94 submitted to the Vote of the House Lok Sabha

No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	
	Revenue Rs	Capital Rs.
1 2	3	4
1. General Administration Department	8,50,87,000	1,15,71,000

No. and Name of Demand Amount of Demand for Grant on Account submitted to the vote of the House

		Revenue Rs	Capital Rs.
	1 2	3	4
2.	Home Department	90,89,37,000	29,75,000
3.	Planning and Development Department	1,20,18,000	3,50,00,000
4.	Information Department	1,64,27,000	20,50,000
5.	Ladakh Affairs Department	35,84,16,000	25,88,18,000
6.	Power Development Department	139,29,30,000	120,84,75,000
7.	Education Department	113,66,43,000	7,80,00,000
8.	Finance Department	53,51,37,000	5,25,00,000
9	Parliamentary Affairs Department	73,68,000	
10.	Law Department	2,98,97,000	
11	Industries and Commerce Department	15,57,35,000	38,00,68,000
12.	Agriculture, Rural Development and Co-operative Department	29,76,94,000	26,20,80,000
13.	Animal Husbandary Department	17,74,36,000	4,33,25,000
14.	Revenue Department	28,21,28,000	3,18,000
15.	Food supplies and Transport Department	t 14,60,94,000	128,54,49,000
16.	Public Works Department	56,61,28,000	45,27,22,000
17.	Health & Medical education Department	53,58,64,000	8,38,00,000
18.	Social Welfare Department	7,21,41,000	3,68,28,000
19.	Housing and Urban Development Department	9,05,71,000	22,70,50,000
20.	Tourism Department	3,62,89,000	6,85,25,000

661 J & K Budget 1993-64, CHAITRA 8, 1915 (SAKA) Supplementary Demand for 662 Demands for Grants o Accout (J&K), 1993, Grants (J&K), 1992-93

		Account submitted to the vote of the House	
		Revenue Rs	Capital ·
	1 2	3	4
21.	Forest Department	17,91,54,000	10,06,20,000
22.	Irrigation & Flood Control Department	23,95,75,000	16,59,58,000
23.	Public Health Engineering Department	35,25,75,000	25,33,50,000
24.	Estates, Hospitality and Protocal and Parks and Gardens Department	7,32,80,000	1,35,77,000
25.	Labour, Stationery and Printing Department	4,03,65,000	1,11,04,000
26.	Fisheries Department	1,37,30,000	94,50,000
27.	Higher Education Department	20,82,22,000	5,87,71,000

MR. SPEAKER: Motion moved:

No. and Name of Demand

"That the supplementary suns not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Jammu & Kashmir to defray the

No. and Name of Demand

Charges that will come in course of payment during the financial year ending the 31st day of March, 1993, in respect of heads of demands entered in the second column there of against:-

Amount of Demand for Grant on

Demands Nos. 1 to 2, 4 to 5, 7, 9 to 15 and 17 to 27 "

Amount of Demand for Grant

Supplementary Demands for Grants (Jammu and Kashmir) for 1992-93 submitted to the		
Vote of Lok Sabha		

740. 6	and Name of Demand	submitted to the vote of the House	
		Revenue Rs	Capital Rs.
	1 2	3	4
í.	General Administration Department	5,75,28,000	60,00,000
2.	Home Department	42,88.34,000	55,00,000

24.

Estates, Hospitality and Protocal and

Parks and Gardens Department

J & K Budget 1993-94.

Demands for Grants o Accout (J&IO, 1993, Grants (J&K), 1992-93 No. and Name of Demand Amount of Demand for Grant submitted to the vote of the House Revenue Capital Rs Rs. 3 4 1 2 Information Department 25,07,000 4. 5. Ladakh Affairs Department 6,52,29,000 7. 85,11,26,000 13,94,31,000 Education Department Parliamentary Affairs Department 9. 36,15,000 Law Department 72,01,000 10. industnes and Commerce Department 6,17,78,000 11. 12. Agriculture, Rural Development and Co-operative Department 31,51,65,000 Animal Husbandary Department 13. 3,95,85,000 95,36,000 Revenue Department 1.37,70,000 1.72.000 14 Food supplies and Transport Department 5,53,69,000 15. 17. Health & Medical education Department 23,73,93,000 9,74,000 Social Welfare Department 15,00,41,000 2,63,65,000 18. Housing and Urban Development 19. Department 7,56,95,000 **Tourism Department** 53,98,000 20. 21. Forest Department 10,00,83,000 5,66,49,000 22. Irrigation & Flood Control Department 8,60,75,000 23. Public Health Engineering Department 23,75,88,000

2,20,08,000

80,00,000

No. and Name of Demand		submitted to the vote of the House	
		Revenue Rs	Capital Rs.
	1 2	3	4
25.	Labour, Stationery and Printing Department	51,56,000	95,97,000
26.	Fisheries Department	56,00,000	1,77,000
27.	Higher Education Department	4,86,38,000	8,81,57,000

[English]

MR. SPEAKER: Shri Madan Lai Khurana, Please initiate the Discussion.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I am grateful to you for providing me the opportunity to Initiate discussion on the Budget of Jammu and Kashmir. We are holding discussion on the Budget of Jammu and Kashmir for the third time in the Tenth Lok Sabha. Unfortunately, on all the three occasions no attention was paid towards the suggestions given by my party. For instance I have been constantly saying that this Budget is incomplete and have been asking for certain documents so that we may get complete information and make it a fruitful discussion as to how much development has taken place in Jammu and Kashmir and how much money has been spent there, but all in vain.

15,29 hrs.

IMR. DEPUTY SPEAKER in the Chair

For instance we have not been supplied copies of the performance report for the year 1991-92 and 1992-93. In its absence how can we know as to how the funds approved by the Parliament were utilised? We are totally in the dark about all this. We would like to have information about the money spent upto January during 1992-93 underplan and non plan heads. We have also not been supplied scheme-wise detailed information. Therefore, I would like to submit that casual approach in the preparation of this Budget just reflects the adhocism and lack of proper direction in the policy of the Government regarding Jammu and Kashmir, I have got startling figures with me. The funds allocated for roads and bridges during 1993-94 are nil in this Budget. Similarly, no funds have been provided for the capital outlay on education. sports, art and culture also. Similarly like 1992-93 no funds have been allocated for family planning in 1993-94 Is family planning not necessary in Kashmir? Are they at liberty to have as many children as they wish?

Mr. Deputy Speaker, Sir, against the provision of Rs. 19.51 crore made for water supplies and sanitation last year, a provision of Rs. 6.35 crore has been made this year under this Head. Similarly, for the National Rural Development Programme, the amount has been reduced from Rs. 23.20 crore to 11.39 crore. These are some starting figures.

668

[Sh. Madan Lai Khurana]

J & K Budget 1993-94.

Thus, I want to submit that merely formalities have been observed. No information has been given regarding the total expenditure made under these Heads during the last year.

Mr. Deputy Speaker, Sir. it is very strange that the total amount has been shown as Rs. 2800 crore out of which the deficit is Rs. 1240. crore. To show a deficit of Rs. 1240 crore out of total amount of Rs. 2800 is a sort of fraud and dishonest act. What is the effect of this deficit. The Reserve Bank of India is the banker for all other states in the country, But J.K. Bank is the banker in Jammu and Kashmir State. This J.K. Bank charges 20 per cent interest from Jammu Kashmir State which take loans from the J.K. Bank to meet its deficit and pay Rs. 250 crore as interest. Now the Government may think as to how much developmental work is possible, there in the State if the State Government pay Rs. 250 crore as interest to the J.K. Bank. This has been mentioned in his statement. Now the entire funds are given to the J & K State. Then, how can the J.K. Bank give loans to small scale industries. In many other areas the employees of the state Government do not get even salary for several months because J.K. Bank has no branches in those areas.

Mr. Deputy Speaker, Sir, the J & K Government owes crores of rupees to the F.C.I. It has not been mentioned here. I. therefore, suggest that a disciplined Budget should be prepared honestly which must point out clearly whether the grants are to be provided or revenue is to be increased. This should not be done through back door. The hon. Minister should tell in his statement the amount outstanding as sales tax and electricity charges and the amount recovered so far. It has not been mentioned in the statement. Nothing has been said about tax also. There is Lakhanpur Check Post for

goods. If he wishes, he can get this information from there and apprise the House of it. But he does not want to do so.

Mr. Deputy Speaker, Sir, the sales tax on butter etc in Laddakh, as demanded, should be abolished. This is a very justified demand. In the North-eastern part of our country income tax is not tevied. Similar demand has been made by the people of Laddakh too. This is also a good suggestion. The Government should think over it. Thus. I had these two suggestions.

Mr Deputy Speaker, Sir, now I come to another point that there is no mention of the Policy of Government on Kashmir. It is a matter of concern about which our deputy leader pointed out as to why we want to discuss this Budget separately. Taking into account the developments in Kashmir and the policy of the Government of India thereon. we certainly want to discuss it here. The Central Government has no concrete and clear-out policy on Kashmir which is the main reason for the present state of affairs in the State. The stance of the Central Government regarding Jammu and Kashmir is confused, based on adhocism, directionless, tactless, immature and most dangerous. It will have far-reaching repercussions which is evident from the developments during past days. For example, I have a newspaper dated the 10th March wherein a statement of Shri Rajesh Pilot has appeared under the caption

> "Kashmir menin bhari ferbadal kee sambhawana."

> "Governor Shri Saxena ko wapis bheia jane ke sambhawana."

(Possibility of major changes in Kashmir. Governor Shri Saxena likely to be called back.) The hon. Minister of State in the Ministry of Home Affairs expresses such views in Assam. On the 11th March, a news item has appeared quoting, Home Minister, Shri Chavan that he has not been consulted at all regarding the appointment of new Governor and he knows nothing in this regard. On the one hand, the State Minister in the Ministry of Home Affairs says that the Governor is being sent back. On the other hand, when asked by press-men the Home Minister says that he knows nothing in this regard.....(Interruptions)

Shri Pilot says that the Government is in a mood to hold elections in Kashmir very shortly and Shri Chavan says that there will be no elections in Kashmir shortly. Shri Saxena had offered to resign on the 9th March. His resignation was accepted after two days, is this does not reflect confusion of the Government? What is the Justification for these changes? I want to know the basis for which the Government has removed the Governor and the Home Secretary. Does the Govt, want to drive from the back seat? Or has the Government changed its strategy in Kashmir?

Now the summer is coming. The show will melt there and the infiltration will increase. The militancy is increasing. The militants possess arms and innocent people are being killed. Our soldiers are still fighting there at the risk of their own lives, the forces are taking their course. What message does the Government want to convery by making sudden changes in a critical time? Our soldiers are protecting the borders. They are on vigil round the clock and fight. But when they feel that our Government is not aware where it is leading the country to and the Government is setting free the terrorists apprehended by them, what they will think? You may go through past development. Whenever some achievements are made. the Government undo them.

I want to cite an example. Somebody may differ with Shri Jagmohan, but everybody admits it that the moment Shri Jagmohan went to Kashmirthe situation was very critical and it was going out of control. He took certain steps. Thereafter he was transferred. Similar story is being told about the present Governor. He took certain steps and the results started coming but he is also being transferred.

In the light of the changes being made by the Government I want to know as to what is the intention of the Government? What message does it want to communicate to the country? It should point out clearly. Sometimes certain news item appear in the news papers which create doubts. A news item has appeared wherein it has been stated that the former Chief Minister Dr. Faroog Abdullah is being brought back again. The present Governor and the new advisor to the Governor was appointed at his instance, Dr. Faroog Abdullah has said in a statement that he wants to restore the pre 1953 situation there. He made this statement in an interview with the B.B.C. Further he said that in order to resolve the Kashmir issue a meeting of India, Pakistan and Kashmir should be convened. These two things are very dangerous. What is the implication of pre-1953 situation? Will the people willing to go to Kashmir have to seek permit again? Shall we have to get permit to travel anywhere in our country? Should the Chief Minister of Jammu and Kashmir be called the Prime Minister of Jammu Kashmir as was called before 1953? Would the Governor of Jammu and Kashmir be called 'Sadar-a-Reyasat' as he was called prior to 1953? Would the courts of that state not be under the jurisdiction of Supreme Court of India as they had been before 1953? Will Jammu and Kashmir have a different flag as it had before 1953? Does the Government wants to drag the country back to 1953? What are you thinking? By convening the meeting of three parties-Pakistan, India and Kashmir, does it want to accord Kashmir an independent status...(Interruptions) "I want to say it very clearly that the people who talk of pre-1953 situation, understand that the country cannot move back towards pre-1953. The river

672

[Sh. Madan Lal Khurana]

Jhelum has flown too far to bring it back. Those who talk of restoration of pre-1953 condition should know about the fate of the then Chief Minister who have taken a dream before 1953. The people of this country know what happened to the then Prime Minister of the state in June-July, 1953. Shri Faroog Abdullah if playing a very dangerous game by falking of pre 1953 condition. The people of the country won't tolerate it silently. Since 1947 thousands of our soldiers have laid their lives for this Kashmir. Dr. Mukherjee sacrificed his life for it. It is not a betrayal to him? What message we would like to convey to the personnel of our security forces who ar defending the borders of the country in difficult circumstances in Kashmir and are ready to lay down their lives? To change policy on Kashmir will be dangerous for the country. Recent change in Kashmir policy will boost secessionism in this border state. To change the Governor of Kashmir is not just a change of the Governor, it is indicative a change in the entire policy. A sea change in Kashmir Policy is being made without giving any thought to it. This changed policy could mean the return of Farooq Abdullah who advocates negotiations with terrorists and Pakistan. Government should learn a lesson from Punjab. Punjab is returning to normalay only because Government has not held talks with terrorists. If the Government holds talks with terrorists of Kashmir, then the forces engaged in their efforts to overpower them would not succeed. If Government adopts dual policy, then it would prove dangerous. We would not let the Government to take a U-turn.

I would like to clarify one thing that if the Government creates conditions conducive to return of a few selected families of the valley to power, then the people of Jammu-Kashmir and Ladakh would not tolerate it. They should realise as to what fate those people met who dreamt of creating situation similar to one that prevailed before 1953

seeking the assistance from Pakistan and similar other forces to solve the Kashmir issue.

Few questions come up before us in respect of recent change. The new Governor has given some assurances to the misguided youth, of Jammu & Kashmir but not to migrant youth. I would like to know why did he not utter a single word of sympathy with the migrated youth? Assurances are given only to the persons who call the country by bad names and of dividing it. Government has not uttered even a single word of sympathy about those who have become refugees in their own country for the sake of the integrity of the nation. Secondly I would like to submit that Shri Pilot can pay a visit to meet the misguided youth but he could not afford to pay a visit to the migrants' camp in Jammu. No body had gone there on 27, 28 and 29th October and an assurance had been given that a parliamentary committee would pay a visit to Jammu and Laddakh very soon, but it has not yet paid a visit. Thirdly, I would like to ask the Government if it would hand over Kashmir to the some persons who have brought Kashmir to such a pass. The Government should think over this matter.

250 to 300 workers of the Congress Party and the National Conference attended the Oath Taking Ceremony of the Governor. What message does this act convey? Does it mean that the Governor would fellow the instructions of the Congress party and the National Conference. Kashmir tangle cannot be resolved by having negotiations with a few selected leaders of Kashmir. Displaced persons of Jammu & Kashmir and Laddakh. Kashmiri-Speaking Gujjars and Bakarwal and Rajpur Muslims should also be made a party to negotiations and taken into confidence. All these sections want to join the national mainstream. Is it not a fact that the moral support to former Governor of Kashmir, Shri Saxena needed from the Government to over-power the terrorists from

time to time was not given to him. It was not decided as to who was the incharge of the Kashmir affairs from New Delhi? Therefore, that should also be decided under the process of change in policy the role of the former Governor was kept secret.

I would like to submit one more thing. The conditions in Doda are so critical that if the new Governorfalled in taking appropriate measures to control the situation, the situation may become complicated.

I would also like to submit that many temples have been demolished there after sixth December. I would not like to refer to it here.

15.48 hrs.

[SHRI RAM NAIK in the Chair]

I would like to submit that a lot of propaganda was carried out on AIR when a structure at Avodhava was demolished. But after the incident of 6th December the government made a publicity on Radio and Doordarshan as if mosques were being demolished throughout the country and the people of a particular community were being killed, Mr. Chairman, Sir, I have a proof to substantiate my statement and I would like the Government to issue a statement with regard to it. This is the document which was sent by the Government of Jammu and Kashmir to the Home Ministry. It states that after 6th December fifty two temples were domolished, the houses of 280 migrants were distroyed and 93 cow sheds were pulled down. Thus property worth crores of rupees had been demolished. This is the report I have with me If this report is wrong, the Government may contradict it. If this is true then my submission is that if at all the Government was really interested in doing this it could have done because it had a report with it and as per the information of the Government itself, Pakistan was involved in

it. If this is true, Pakistan could have been exposed. By publishing the report we could have exposed Pakistan before the world. However, my submission is this that this report is being suppressed intentionally. There is still time today. Government may issue a clarification in this respect. This is my submission.

Mr. Chairman, Sir, we feel distressed when Government adopts double standards. For example the government propagated on Doordarshan and radio when the disputed structure at Ayodhya was demolished but why did it keep silence when three were sensational reports of the domilition of temples? Is it not the policy of adopting double standards? Had the Government of India propagated and publicised these facts, Pakistan Government could have been exposed.

Mr. Chairman, Sir, I would like to make a submission with regard to Laddak. From the security point of view Laddakh needs special significance but no development is taking place there. There is no college for the people of Laddakh. Nehru ji had suggested for an independent Ministry for Laddakh, Gajendra Gadkar had also made several recommendations but the government had not kep to its promise for formation of an autonomous district concil on the lines of the Gorakha Hilfs.

Mr. Chairman, Sir, I would like to submit something regarding the displaced persons. More than one and a half lakh persons are leading infernal life as refugees in their own country. None of the Prime Ministers ever paid any visit to that place. A Parliamentary Committee was supposed to visit the place but that too has not paid its visit. I would like to submit that attention should be paid to it. In the end, I would like to give a few suggestions. I am of the opinion that the Government should make a clear policy regarding Kashmir. What message does the

government want to convey through this wavering policy? Would the government take the Stand as was taken before 1953? what attitude it would like to adopt towards terrorists? My submission is that when we visited the state we had come to the conclusion that there are time supports which aggravate terrorism there. First, aims and ammunition are being provided to the terrorists from foreign countries, second, the inflow of foreign capital. Third, Government funds reaching into the hands of terrorists through contractors and also that which is not being utilised in development activities. Fourth, the anti-India local urdu Press of Kashmir is carrying out propaganda against India and Fifth, interference by "Panchmargis" in Jammu and Kashmir Administration. So the Government should make an attack on these five supports. If government focuses at these targets, terrorists would be demoralised thus helping the Government gain upper hand and have negotiations in favour of its own terms and if the Government hold negotiations today, it would be in loss. Therefore, the Government should embark upon an action plan taking into consideration the suggestions I have given. In the end, I would like to submit that keeping in view what Pakistan Government did in the past and what it is doing at present including the incidents that took place in Bombay which all are evidences and on the basis of which the government of India claims that Pakistan is behind encouraging terrorism in the country. So, the Government should seek the support of other countries to declare Pakistan a terrorist State. After negotiations with them, action should be taken. This is my suggestion.

SHRI SUDHIR SAWANT (Rajapur): Mr. Chairman, Sir, in June 91, when our Government took office, there were many problems before the country and the Government has solved many problems by taking firm steps. The situation in Punjab is

improving. The Bodo problem has also been resolved to some extent but today the situation in Jammu and Kashmir is not that much good, I admit it, but the Government has made efforts in this direction and as Khurana ii has asked that the Government should have a clear policy in this regard. Therefore, my submission to the Government is that there are problems in making this policy clear, which is going to be adopted in respect of Jammu and Kashmir. The policies made by the Government are being implemented in Kashmir which is evident.

Just now Khurana ji was saving that the Government was changed. I would like to say that it was an effort of the government to change the administrative set up and keeping in view a policy the Government does everything. We had also made a demand six months back that the Governor should be changed. I admit that the Governor has discharged his duty quite well there, even then this change was necessary because in order to start the political process, for which a particular situation is required, the Government has done it.

Mr. Chairman, Sir, the members of the Bhartiya Janata Party and their colleagues claim that there are communal elements in Kashmir, Communalism is cropping up there. I fully refute such things. Those who say so, have never lived in Kashmir, I have been there in Kashmir for 5 years. (Interruptions)

Mr. Chairman, Sir, the root cause of the problem is that the feelings of others are not realised. The people of Kashmir have never been communal. I admit that there may be facts, in what he says, but the people there had never been communal. History bears the testimony that all the Muslims had made a demand for the accession of Kashmir to India in 1947 but the Hindu prince had opposed it. When Somnath Sharma Sacrificed his life to save Kashmir, Major Usman had also laid own his life to save

Demands for Grants o Accout (J&K), Kashmir and drove out the intruders from Kashmir who had attacked it. Major Usman was given Mahavir Chakra for it. Today when the Indian soldier passes through his tomb, he does not march ahead without saluting him. This has been the tradition of the Indian military.

Mr. Chairman, Sir, similarly, when the whole sector of Haji Peer was seized, general Dayal was the Commander and there were 200 Muslim porters with his contingent. Wen the Pakistani infiltrators entered Kashmir in 1965 and 1971, both the Hindus and the Muslims of Kashmir helped the Indian army to drive them out and the plan of Pakistan to attack was folied. All these things can not be forgotten.

What ate the reasons of cropping up of communalism in Kashmir after 1987? Who is responsible for it? We have to watch it. The first and for most reason of communalism is that the way the Britishers antagonised Hindus against Muslims and ruled over the country for 150 years. Pakistan had also made a plan to crate distrubances in Kashmir, in this country, to disintegrate this country and to weaken it.

It was certainly a design of Pakistan but who did support it. None other than the Bhartiya Janta Party. They carried out a propaganda for Ram Mandir and then the Bhartiya Janata Party and Pakistan together brought about communalism. So, the Bhartiya Janata Party will have to own up this responsibility.

(Interruptions)

MR. CHAIRMAN: Day Dayal Ji, you should not speak like this. You should speak your seat and maintain the decorum in the House.

(Interruptions)

SHRI RAJVEER SINGH (Anonia): He is

under the influence of Ram and that is why he is repeating the word Ram again and again

(Interruptions)

SHRI SUDHIR SWANT: I don't think whether you have any relation with Ram. They raised the demand for demolistion of the Masjid in 1987. So, Pakistan used this demand for carrying out propaganda since the Masjid is being demolished in India, if they want to live in India as Muslims, they shall have to raise a demand for a separate Kashmir. Pakistan did so because they have started raising this demand here. The scenario was quite clear to them and it was said that communalism will defineately take birth. Just now he has said that there is no policy on family planning in the Kashmir Budget. Someone else said that the population in Kashmir should be increased. We know the person, who said so. You may go through the population data from 1971 to 1981. During these ten years Hindu population in Kashmır has increased while the number of Muslims has decreased. It is quite clear, while you have made a responsible statement in this regard. One can see here that efforts are being made to induct communalism in everything which is causing heavy damage to the country. They cannot raise the slogan of patriotism because they are using pseudo-nationalism to spread communalism in the country. It had shown its impact in Jammu Kashmir. One should go through as to why such a situation has arisen in Jammu-Kashmir. You should go to Tangghar, Uri, Kargil and Partapur sector of Kashmir to see th situation there. Even today a person has to carry kerosene on his head required for two days to light the stove in his house. Such is the condition due to poverty and unemployment, it has been the policy of the administration there, so they are fully responsible for it and Pakistan will use it. There is nothing strange in it. None is ready to serve there. When someone is posted

[Sh. Sudhir Sawant]

there, he tries to leave that place. Today, in many areas of Jammu-Kashmir, none of the police officers is ready to serve, this is the fact which is continuing for many years. We will have to find out some solution to it. I want to say something about security forces. Today the situation in Jammu-Kashmir is out of control. Therefore, so many steps had to be taken there. My submission to the Government is that the army is deployed there besides the CRPF and BSF but they do not have any coordination. As far as the functioning of the B.S.F. is concerned, army also functions there which results in clashes. Their setup will have to be changed so that all the security forces may work together. I would like to say that there are so many organisations, functioning in Jammu-Kashmir like CBI, RAW, B.S.F., Army, I.B. and Intelligence agencies but there is no intergration among them. Due to intend disputes they are unable to help the army and the enemy is given help.

[English]

Integration of Intelligence agencies in Jammu & Kashmir is a must.

[Translation]

Therefore, there must be such an organisation, on the basis of which there can be co-ordination between the security forces and the intelligence services. Sometimes, it happens that any information of that place first reaches Dethi and then it is passed on to Kashmir Causing delay in action which impairs the importance of the army and intelligence services and eventually the their importance comes to an end. Therefore, my submission to the Government is that it should solve this problem.

Thirdly, there is no administration in Jammu-Kashmir. There is no administrative machinery at district and tehsi. How will the programmes of rural development, health services and family planning be implemented? The army has worked well in Mizoram, and Nagaland and it is working well in Jammu-Kashmir also, if has been our experience. If the principle of force with compassion is followed, then they will work well. Likewise, the army deployed there, will have to be taken into confidence.

In the present circumstances, the people have faith in this agency. For the last so many years there has been harmony between the people and the army and they depend on each other. Therefore, we should take up action programme for army so that works related to development and health are done with the help of the army.

Mr. Chairman, Sir, regarding human nghts, I want to say that this issue has been discussed inside as well as outside the country and we should make our policy clear in this regard that being a Democracy, we are interested in Human rights but human rights also mean that wherever there is a revolt, it will have to be dealt with on iron hand because it is a question of the unity of the nation.

[English]

The right of a State to secode from the Union was not acceded to.

[Translation]

States do not have the right to secede from the Union. That is why American civil war was fought and then America came into existence. The same issue is involved in Kashmir. No state has a right to secede from the Union and one can use force to keep a state in the Union and the Government of India is doing the needful in this regard. Therefore, I want to state that this message should be sent to the foreign forces trying to

Mr. Chairman, Sir. Pakistan and Is.I. are behind the boam-biasts in Bombay. The Chief Minister of Maharashtra has made this allegation in no uncertain terms, it has truth in it. Because in 1984, Pakistan had framed a policy to disintegrate this country by engineerings Hindu-Muslim riots, in order to implement this policy, Pakistan has used I.S.I. in a city like Bombay. We should take initiative to get Pakistan declared as a terrorist country and we should clearly tell it that if it tries to create riots in this country then we can also give a befitting reply to it. We should also make efforts in the international arena to get is declared as a terrorist country.

I would request my all colleagues including the ones from B.J.P. that the communatism is responsible for the present state of affairs in the country as well as in Jammu & Kashmir. We should unitedly support the efforts being made by our friends Shri Rajesh Pilot and Shahkar Rao Chavan for normalizing the situation because this is in the interest of the country. Jai Hind

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Chairman Sir. I am unable to understand as to what steps are being taken to improve the situation in Kashmir because so many things happen and remain unknown; and whatever information is made available by the authentic source i.e. the Ministry, it has two different versions. But I must say that if the Government intends to set the things right with the help of the same old hands the Government is wrong in its thinking. While talking about Kashmir, many of us refer to Puniab also. Shri Khuranaji has gone to the extent of urging the Government to adopt the same strict measures in Kashmir as it has taken in Punjab. To my mind, if you had adopted stern measures in Punjab like Kashmir then you would have lost Punjab too, it would be better if we do not compare Punish with Kashmir while discussing the situation in Kashmir. As the problems of both these States are different, history is different and naturally the solution will also be different.

Mr. Chairman, Sir, we are worried about the policy of the Government to hold Kashmir with the help of army. Though for some period, the Government did change hands yet the policy regarding Kashmir has remained unchanged. I do not want to go into the details as to why terrorism crept up, why the tendency of militancy grew up among the youths in Kashmir because such issues have already been discussed many a times in the House. But I want to mention a few points and one of them is that Kashmiris had never enjoyed the real power and I am happy that Shri Sudhir Sawant ji is supporting this point by nodding because he had been there during election time. The people of Kashmir had never taken the ballot paper in their hands. I am not saying this just because of political differences or reasons. But even today if you ask the Kashmirls they will tell you that they saw ballot papers only in 1977 and not before that. Punjab never faced such a situation. In Puniab, ballot was not in your favour, that is why you created such an atmosphere there but in Kashmir people never had a chance of casting their votes. Now, you are again depending on the same people for a solution in Kashmir. We do not have any dispute with the National Conference. They are our friends but national Conference and Congress want to retain power in their own hands somehow or the other and in the process they are not at all bothering about the public opinion. If you are still thinking in this manner then your thinking is totally wrong and with this sort of thinking you cannot save Kashmir. Therefore, it compels us to speak some harsh words in the House in this regard, without caring , whether some people like it or not.

Mr. Chairman, Sir, it is not in the interest of the country to solve any problem including Kashmir problem by using military force for a

[Sh. George Fernandes]

long time. This does not mean that our jawans from army, stationed there paramilitary force or from any other Government agency, should be subjected to criticism for any of the lapse if committed by them unintentionally.

Sudhir Sawanti ji have raised a question of human right and stated that our nation believes in democracy Therefore there is no need to discuss human rights; but what has happened in Sopore, should it not be discussed here or is it a great example of our democracy before the world. Two jawans had an altercation. They burnt down the whole village, killed at least 50-60 persons. The town of Soaper was a beautiful one but now if you look at the picture of Sopore you will feel as if it is a town of Germany after the 2nd world war There we must differentiate between the terrorism and the terrorism created by the military force, para military or police.

Terrorism is the order of the day in Kashmir at present. If two boys are quarrel then we must take the stand that both of them belong to us in the same manner as we consider Kashmır as an integral part of the country. We should readily accept this fact. I do not know, as to what extent we are going to accept this fact. If we place the national feeling above religion in this House as well as outside the House, then we should consider the rifle wielding boy as our own child. It is the need of the hour that the muslims brethren of Kashmir are also the equal citizens of India like other citizens belonging to other religions, such a faith must be created among the muslim who belong to that part of Kashmir which belong to India.

Mr. chairman, Sir, we have ourselves realised this thing. A question was raised as to where do we stand in Kashmir. What is our status there. I am not placing this fact for the sake of argument. I am presenting the facts from my personal experience. The prevailing atmosphere in the country is not conducive to solving Kashmir problem. I want to place this fact forcefully in the House.

Mr. Chairman, Sir, we meet Kashmiris. They have faith in us. These people : isit us even today to seek solution to their problems. But when we talk to them and try to pacify them, it has become difficult for us to resolve the queries they raise during the talks. In this context it becomes necessary to have a look on the prevailing situation in the country.

Shri Khurana has raised a point about the number of temples demolished and views expressed by people in this regard. The matter of temple demolition did not arise only after 6 December. This issue has been raised in the House on earlier occasions also. I agree that it should be the duty of the Government to gather information about the number of temples demolished and the persons responsible for the demolition. Because there has been a lot of discussion in newspapers also in this regard. There have been statements by the national leadership of the BJP and the leader of Jammu and Kashmir Statements contradicting the above statements have also been received. There was no scope to doubt their intention. The newsmen went there and collected information. When the information was received in the House, it was seen that the reports differed. I fail to understand as to why the Government does not deal with this issue honestly.

There should not be any difficulty with the Government to spell clearly as to the number of temples or places of worship demolished in the valley. If somebody tried to keep people together, the Government should not feel shy to make a mention of it. The Government should at least collect information and place the facts in the House about the number of temples demolished, the persons who are responsible for the demolition of these temples and since when these activities are going on with the reasons behind them I will not talk of the white paper. But I will definitely ask the Government to place all this before the House and also make the House aware why do these things take place in the country. Kashmin youth feel guilty unnecessanly when they had not demolished any temple instead they safeguarded the temples. Levelling charges against them is wrong.

Mr Chairman Sir now I would like to make a few submissions about the Kashmin Pandits The migrant Kashmin Pandits who are in Jammu Delhi and other parts of the country have been provided very little facilities. At some places, they have been provided no facilities in 1990 the Government talked to them and made arrangements. But I am sorry to repeat in the House that the Government is doing great injustice to Kashmin Pandits who are compelled to settle in many parts of the country. This type of injustice cannot be done with any enemy even. The Government is doing injustice to those people who are living in their own country as refugees. What are their demands? They demand a small shelter education and employment. Many of them are Government servants. They get their salary etc But proper education and housing facility are not being providing to them Sometimes they do not get their salary in time it does not require a large amount to be spent. The Government need not have to provide these facilities throughout the country Kashmiri Pandits are residing only in 5 7 places as refugees

Some weeks ago I wrote to Shri Chavan in this regard I received a stereo type and bureaucratic reply that every thing was O K. The assurances made to Kashmiri Pandits were the assurances of the Government, no matter whether it was the Government of

National Front of of some other party. These assurances were not made at the political level. These agreements were made after holding a meeting with the officers of Delhi Administration. Ministry of Home Affairs and the Ministry of Finance. These are Government documents and not private documents. We would like that the Government should identify their problems it is time, and again being said that the Kashmin Pandits would not be allowed to live in Kashmir.

I would like to raise this issue in the context of Human Rights Shri H N Wanchoo was at one time a Member of the CPI Perhaps he continued to be a Member of the said party till his death. He was a leader of the AITUC He was a trade unionist and was closely associated with Kashmir Though he was Pandit by birth, he was very much associated with Kashmir He was killed ! would not like to level any charges though ! could do not since we know who killed him. But I would like to know from the Government whether it held any inquiry into his death Who assassinated Shn Wanchoo? The documents that he had given me 10 days before his deth are still with me. He come here to give information about the number of people wrong fully apprehended and murdered. How the Government has rejected. the verdict of the court with the help of a credict from another court. He was trying to remove misgivings. He wanted that tension between the Muslims and the Pandits should be removed. He was making efforts in this direction

Mr Finance Minister, since you have brought here this Budget I would like to have the reply of the Government through you as to who killed Mr Wanchoo He was not a terrorist. He was a man who was unifying both the communities for long a time. Pandits had no enemity with him. He voiced their problems and fought with the Government. The Muslim youth in the valley had no ran

[Sh. George Fernandes]

come against him. Wanchoo was the only person who protected their human rights. Who killed him?

I know as to how the Government handled the situation in the valley. It wanted to strengthen terrorism. It did not want that there should be some one who would create love and harmony in the minds of the Kashmıris towards the country. This was said but the situation was not like that. Because the day Wanchoo was killed, there was complete strike throughout the valley the next day. He was killed at Jawahar Chowk. The august House knows as to why the Chowk was named Jawahar Chowk. There is no place in India which has not been linked with the names of the particular family or its successive generation. The entire populace of the valley demanded that the name of Jawahar Chowk should be renamed as Wanchoo Chowk. Who will concede their demand? I would like to Government to give a reply to it.

There was a reference to Laddakh. I would like to cite two things about Laddakh. The Government is neglecting Laddakh very much. There has been tension between Buddhists and Muslims in Laddakh for the last 2-3 years. I am not going into it as to who created this tension? Otherwise, I will be charged with raising another issue of conflict. This tension has divided the two communities. The Government should remove this tension at the earliest in the interest of the people of the country. There are certain urgent problems, but the Government is not looking into them.

Now let me make a submission about Kargil. There is a proposal to set up an airport there. The former Prime Minister who belonged to congress, had promised to solve this problem. But the Government has not started any construction work there till now.

The Government cannot think about any provision of employment and development of the area. There could be problems of electricity and roads. Are they thinking of one thing only? The whole money will be spent on military, para-military, Jail and Home department. One can see this from the Supplementary Demands of Grants placed by the Government. A sum of Rs. 42 crore. 88 lakh and 34 thousand, is being demanded by you. The Budget presented by you places Power Development Department at the top. then Education at second place and Home Department at third place. You have demanded a sum of Rs 90 crore for Home Department, I would like to state that be it Laddakh or J & K, the Government does not want to pay attention towards solving the day to day problems of the people there it is only interested in restoring power to its own people in Kashmir.

A Brain storming is scheduled for 3rd in Delhi. I do not want to mention the name of the organisation behind this. An effort was made to allot a sum of Rs. 100 crore to them from the Budget. I was also one of the persons who raised their voice against it to stop it. The same organisation is organising "Brain storming on Kashmir" that is to say that adopting measures to keep Kashmir in the hands of Congress only. If you can only think as to how to hold the reins of Kashmir with someone's help and finance, then pardon me, you cannot save Kashmir. Because such is the prevailing situation there, through " Khuranaji said that we should not talk to those boys but we have to hold talks with them only. You may put in a lot of efforts but nobody is there in Kashmir except them. If you really want to solve the problem then you will have to negotiate with them whom you do not even want to see and want to tackle them at our point. You will have to talk to them.

I would request the hon. Minister to kindly answer my questions. I would like to

say to the Government in clear terms to negotiate with those youths. It is for you to decide as to how and at what level but you should do it with everybody help. I wold like to conclude with the hope that without making it a party question you would solve this issue in a better way as to how you can provide leadership there as per the hopes and aspirations of the people of that state.

[English]

SHRI HANNAN MOLLAH (Ulubena)
Mr. Chairman Sir, this is consecutively third
year we are discussing this Budget here it
should be discussed either at Snnagar or at
Jammu This is the end result of the crime
committed by the ruling party of this country
for the last over four and half decades it is
the party which demolished Kashmir and
brought the situation as it is today

I agree with Shn George Fernandes that the people of Kashmir when hear about voting they think that it will be ngged because they never knew what is voting. This is the situation of the State.

When we had an opportunity to discuss with so many people in Kashmir, they categorically stated to the delegation that political process in Kashmir should be initiated but not in terms of voting. If you talk of vote now then the Kashmir is gone.

Most of the political parties which are active there since independence are irrelevant Kashmiri people have no faith in those people. They are hated by the people of Kashmir. Keeping this in view we suggest that first establish the relevance of political parties in the country. For that you take certain measures. But in stead of that they are in a hurry to install their own people because without power Congress cannot survive.

So this situation as he said that they are

completely alienated from the rest of the country Now how can you integrate them? The Congress people are responsible for destroying the democratic process there The other side is also responsible by repeatedly raising the question of article 370 and threatening the people of Kashmir of destroying their culture, their religion, their way of life They never talk of special status to Himachal Pradesh or North Eastern States or Santhal Paragana There are so many statuses in our Constitution but they stick to giving special status to certain section of people article 370 because by whipping that they get communal mileage. So both are responsible. One is opportunism and the other is communalism. The forces have destroyed Kashmir and created the present situation there

They have brought these allocations, but what for they are? You know when we went there we were told that Government was sending money from Delhi and a major part of its was being siphoned-off, through corruption. There is a lot of construction taking place in NOIDA because the officers in Delhi go there and investment their money here. They think as if we are ruled as a colony.

How will the people of Kashmir have confidence in this Government? We had seen that 90 per cent of the people had no place in the administration there. The discrimination is all through there and it is all because of the situation that has been created.

So, there is a unique situation in Kashmir I beg to differ with Shri Madan Lail Khurana when he said that we should not talk to the Kashmir people. We cannot take Shri Khurana from here and establish him there and talk to him. We have to talk to the people of Kashmir. We cannot import people to Kashmir from Delhi. Calcutta or Bombay. We have to talk to the people of Kashmir.

Demands for Grants

onty But we have to distinguish that there are some pro-Pakistani elements also we rave to combat with those forces adequately egions of foreign forces are there. We have to face them squarely. But at the same time other sections of the people are also thero. They are not pro Pakistanis. We have to pursue them. We have to talk to them. We cannot just ignore them.

Secondly the financial crisis in Kashmir is also very senous. They have seen the siverest drought or 500 years last year. Houses are destroy in floods roads are destroyed schools and college building were destroyed. Lot of damage had been done in floods. Their agriculture was destroyed. But the relief and rehabilitation for reconstruction had not been taken up properly. Where has the money gone? The Contral Government allocated the money from here for flood relief. But they have not got the benefit of it.

Then comes the question of tourism Shri Khurana was talking to income and receipts From where will the money come? Their main source of income is tourism is hit how can the people live there?

The problem of unemployment is there I had written a letter of the Minister of Human Resource Development recently. In Anant Nag District they trained some boys for teaching posts. Some 500 or 600 were trained But nothing happened after that. No appointment had taken place.

After coming back for there, we had written to the Prime Minister demanding that at least 50,000 jobs have to be created to see that the unemployed people will get some confidence that they are now part of the country and the government is thinking about them. But the Government is busy installing some stooge there but not in solving the

problem of the Kashmiri people. The industrial situation and the other problems there are very serious.

Sir, at this rate, who will look after the development work if there is no Government there? The terronsts are there. We have seen. But the majority of the people are not supporting the terronsts, because terrorism is today de-generating. The terrorists are extorting money they are raping women. they are attacking mosques and temples, everything at random A large number of common people are against these terrorists The terrorists are against our government, our forces sometimes some atrocities are committed-rightly or wrongly-on some Kashmins by our Jawans They are no doubt working in very difficult and extrene situations But some incidents are happening like Sapore Because of which the people are losing faith in them

it is a very senous situation there. There is nothing like law and order there. There are no doctors in the hospitals nor are there any medicines available. The public distribution. system is not working properly. Now because of land slides many people are stranded They are not able to come and go there But the Government is only talking of fighting the enemies across the border if we listen to the Pakistan Radio and TV we know their plans But the problem of Kashmir is not in our priority list, in our propaganda But, in Pakistan, everyday they are propagating How can we combat? Our Doordarshan he totally failed to combat the Pakistani propaganda. We should have a proper comprehensive policy to spread the correct information of the Government's activities and our attitude toward the Kashmiri people The conspiracies of the Pakistanis should be exposed and all their terronst activities should be exposed. But, our Doordarshan has totally failed it cannot combat one per cent of the Pakistani proeganda That is shame on ous. That is going on

I have already said about corruption, illegal felling of trees, smuggling and all these things. All these activities are helping the terronsts. If the administration can take the benefit to the people, whatever is sanctioned from the Parliament, we can change the situation because the Kashmin people believe that the money is coming from Delhi and the money is going back to Delhi to corrupt bureaucrats and officers.

I have a few suggestions to make here First of all a clear cut Government policy is necessary. We have to start the political process but, what does it mean? An Advisory council was set up without any power it cannot solve the problem. Some political parties can be associated with the Advisory Council with adequate powers so that their recommendations are accepted by the Government. We have to gradually build up the credibility of those political parties among the Kashmiri people. Only then they can be accepted in the long run. The electoral process can come later on.

The problem of Ladkakh is mentioned by Shn George Fernandes I support his suggestion and this should be looked into

In Jammu the terrorist activities are also increasing it should be properly dealth with and their long standing demand for the Dogn language for inclusion in the Eighth Schedule of the Constitution should be accepted by the Government. The unity of the Kashmiri people with the rest of the country can be ensured only by associating them in all aspect of our life.

The Kashmin people have their own history, their own language their own culture and their own ways of life. They are afraid of losing their identity. We have to ensure that all those things are protected so that we can create a confidence in the minds of the people of Kashmir. We have to take them into confidence. We have to start a dialogue.

with them. We have to start development activities properly so they they can prosper with us unitedly. We have to ensure that real autonomy will be ensured through which the Kashmin people remain with us, prosper with us and communalism also should be fought properly if communal signals continue to go to Kashmir it only alienates the people and strengthens the hands of Pakistan and other communal forces in Kashmir So, a secular a democratic and an honest view should be taken to the Kashmiri people so that we can keep Kashmir properly with us and develop and prosper it with democracy with proper human rights with autonomy and with prosperity

With these words. I oppose this Budget because this will give them the money but I think this money will not be spent and will be pumped out because of the corruption. If the Government can stop that corruption and utilise the money preperly some relief can be given to the people.

With these words I conclude

MR CHAIRMAN There are now six names. I would urge all the subsequent speakers to complete their speeches within five minute. The rionly this item can be completed.

SHRI CHI i TABASU (Barasat) Sir the economic condition of Jammu and Kashmir is in shambles, and there is no doubt about it. Of course, it is a discussion on the budget of Jammu, and Kashmir but the Jammu, and Kashmir budget cannot be discussed in isolation from the political situation prevailing in Jammu, and Kashmir and also by ignoring the recent development and likely developments to take place in Jammu and Kashmir.

I would only refer to certain developments which need clarification from the Government it has been the constant (Sh. Chitta Basu)

refrain from this side that the Government lacks in an integrated, comprehensive and humanistic approach to the problem of Kashmir. If there is any policy of the Government of India regarding Kashmir, that policy is extravagant in military activities, that policy is of ad hocism and that policy is the policy of indecision. That is what is known as the Kashmir policy. Now the time has come that the Government should come out with an integrated, comprehensive and quite realistic policies with regard to the Kashmir situation.

We are told that immediately political process is to be initiated. There is no difference of opinion on initiating political process. And what is really meant by political process? I am told there is an idea gaining ground and the Government might have come to this conclusion, I do not know; I want to know it. According to them, the initiation of the political process is equal to the revival of the early Legislative Assembly which had been dissolved in February, 1990, I completely disagree with that idea, that is, the idea of revival of the Legislative Assembly of Jammu and Kashmir which was dissolved in February, 1991. If there is to be a political initiative, there should be a different process. Something has also been hinted at, that is, dialogue. Dialogue is the only instrument in this case. The problem is such that you cannot solvs it by sending an army of occupation - excuse me, Sir. India should not project herself in a way that she is occupying Kashmir and maintaining an army of occupation. The image is not to be projected in such a manner as if India is interested in invading or physically conquering the territory of Jammu and Kashmir. It is not to be the conquest of territory, it is the question of conquenng to hearts of the millions of the Jammu and Kashmirpeople. You might have succeeded by sending army, you might have succeeded by killing quite a big number of

people of Jammu and Kashmir. We have to admit that the Government has failed to conquer the minds, the conquer the hearts of the people of Jammu and Kashmir, and there has been a complete alientation of the masses of Jammu and Kashmir from India.

In this context, I also want to make it clear that the revival of the Assembly would be a bad precedent. It would be a wrong step because it was been the general complaint of the people of Kashmir that even that election, that Legislative Assembly was a rigged one and it had no legitimacy. If a Legislative Assembly which was elected and which lost its relevance, which lost its legitimacy, is revived, how can you expect that there will be people's cooperation and people will expert it as a genuine representative Assembly of the people of Kashmir? It will not only be a representative body of the people of Jammu and Kashmir, it would create further complication so far as the Constitution of our country is concerned. That does not mean that I am immediately for holding an election. That is also not possible as the present condition states.

From the interview which Mr. Farooq Abdullah recently gave, certain points have been mentioned. This should not be taken out of context. Farooq Abdullah has said some other things also. He says that there has been some kind of rethinking in the mind of the Government of India. He has also expressed the view that it is his impression that India also wants to project a kind of image. he has also suggested that there should be some kind of larger or greater autonomy. I want to know from the Minister of internal security what does he really mean by larger or greater autonomy for Kashmir...(Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Chairman, Sir, I am on a point or order. Dr.

Farooq Abdulla had said about restoring the position of 1953. Does your party agree to it? Dr. Shyama Prasad Mukherjee died in 1953 and at that time also the situation was not good. A big movement was launched and the slogan was that there can not be two Heads and two flags in a country. Do you or your party agree to restore the position of 1953 once again in this country? Are you in favour of the same situation there and want that a person like Dr. Shyama Prasad Mukherjee be sacrificed once again, would Shn Basu clear this point?

SHRI CHITTA BASU It is not the question of pre-1953 position. It has been menioned by Farooq Abdullah that whether to accept it or not to accept it now rests with the Government. I also want to know from the Government But there is a greater need for autonomy for Kashmir. I cannot immediately say the quantity of autonomy, but any party and my allies are of the opinion that the problem can be solved through greater autonomy.

17.00 hrs.

That greater autonomy is to be created through dialogue. Autonomy is to be extended and there is no doubt about it. There should be autonomy not only in Kashmir but also in greater quantum in Uttar Pradesh and Rajasthan. I am not saying for greater autonomy only for Kashmir but I am saying for it for Rajasthan also.

Therefore, the problem is to be viewed from that point of view that there should be larger quantum of autonomy granted to Jammu and Kashmir so that the people of Jammu and Kashmir feel as an integral part of India

There have been certain changes in the world also. When we discuss Jammu and Kashmir we cannot keep ourselves aloof from the world developments in a sense.

Kashmiralso is a part of our external relations It has also got certain external factors. Of late there have been certain changes in the United Kingdom. Of late there have been certain changes in the attitude of the United States also which would also take note of that

I am told that the pressure is mounting in Pakistan right from the Government of India and from other external forces also to disassociate from extending support to the terrorists engaged in Kashmir Now the Herald from Karachi quoted very recently and I think on 16th or 17th of March and it says that

"Pakistan Prime Minister has 'Pnvatised' the aid programme for Kashmin terrorists by edging out the ISI and Intelligence Bureau from running the training camps and allowing the Jamit-E-Islami, retired ISI officers and others to take over"

There are to take over the training camps for the Kashmin terronsts Therefore, Pakistan is under world pressure Pakistan. under the pressure of India, is also trying to take the path of camouflage the training camps which were being directly run by the ISI officers, or directly being financed or funded by the Pakistan Government are now being clandestinely funded patronised There should be increasing pressure by mobilising the international opinion so that Pakistan gets exposed before the international community and see that the Kashmir problem is solved to the interest of the people of Kashmir for the further strengthening of India's unity and integrity

Lastly I would only appeal to the Government of India not to take the path of reviving the already dissolved legislative assembly of Kashmir That does not help solve the problem. It further complicates the problem it brings in certain constitutional

699 J & K Budget 1993-94, MARCH 29, 1993 Supplementary Demand for Demands for Grants o Accout (J&K), 1993, Grants (J&K), 1992-93

[Sh. Chitta Basu]

issues which will be injurious to the interest of the country.

I would request the Government to see what are the Government's views with regard to these initiatives for the political process. Thank you

[Translation]

SHRI VIJOY KUMAR YADAV (Nalanda) Mr. Chairman, Sir, the problem of Kashmir has been a complex one for a long time and the people in power are still not pondering over it in the right direction and in the interest of the nation.

One can easily understand that Pakistan is trying to complicate the Kashmir issue Everybody understands this fact. One can understand that Pakistan has its vested interest in it but when Congressmen want to entangle this issue in the party interest then what answer the Government has to it.

The people of Kashmir were not that much worned when Pakistan wanted to complicate this problem. But the real problem arose when the congress party could not overcome the temptation to derive political benefit out of it. Kashmir, where Muslims made a lot of sacrifices in order to live with Hindustan and when there were nots in whole of the country, it was all peaceful in Kashmir If the Government of National Conference had been allowed to rule the state and considering its extraordinary situation, all sort of assistance had been provided to them and Congress had not indulged in manipulations to form its Government then this issue would not have become so much complicated.

Alongwith this and considering the historical background of Kashmir, the geographical situation and its role at the time

of India's independence had we not given a communal colour to the Kashmir problem, if the communal power within the country would have felt that whatever we may do in other parts of the country but at least we should not do this in Kashmir in the interest of the nation, and the way the issue of Article 370 was raised, and even today the manner in which it is being raised and by raising this issue if you want to check terrorists or those who are indulging in sabotage or the people who have been influenced by Pakistani Propaganda, then it is clear that you are helping them, you cannot stop them. If you continuously raise the issue of Article 370 then Pakistan can be guide the people by its Propaganda, who are not in the mainstream and political stream and it will also help the terrorists who are being harboured by Pakistan

The incidents, in Ayodhya had a very damaging effect on the Kashmir issue. The way the incident of demolishing the tumples was exaggerated helped the terrorists as well as give impetus propaganda by Pakistan.

When we claim to be a patriot and take such steps in Kashmir which hamper the reform process or help terrorists in any way then I do not think it is in the interest of the nation. We have to make point efforts to solve the Kashmir problem. Till yesterd by each and every Kashmiri was a partiot but after the Pakistan's attack, the same people have been labled as rebels, if they have this thing in their minds then it can never be termed as a right, things. You care never solve this Kashmir problem by having that type of mental make up.

It is the need of the hour that the people who are misled should be brought into the mainstream through a political process. All such powers, who intend to have a correct solution of the Kashmir problem should collectively make efforts. Such efforts should be made at the grassroot level. Now the time

17.12 hrs.

has come when we should redress all their grievances, be it the problem of development of that region or the economic problem which were previously ignored by the Government by providing them a economic package or a scheme so that the misled youth there can be brought back into the mainstream. There are number of persons who have been misquided by some elements. Efforts should be made to get released the people from their clutches. These things can not be solved. through military Sir, it is not at all possible to solve this problem through the use of force but the action taken by the military and the police often becomes atrocities and such reports of atrocities we see in newspapers frequently If the Government wants the solution to this problem through pressure rifle and builet then the problem will never be solved

Mr Chairman, Sir it is a matter of pleasure that slowly and slowly the problem of Punjab has been solved. The people used to have an idea about Punjab and they were in a State of uncertainty whether the problem of Punjab would be solved or not but it is a matter of pleasure that now Punjab is going towards the solution of the Punjab problem it is a big achievement and not a small one Likewise a solution to the Kashmir problem should also be found. How the Government can be run there? How the problem of terrorism can be solved there and how the misguided people can be brought into the mainstream? How the people can be included in the political process? All these things should be given consideration only then his problem will be solved. With these words. I conclude

PROF PREMOHUMAL (Hamirpur) Mr
Chairman Sir, the Parliament has been
passing the budget of Jammu and Kashmir
for the last three years Prior to me many
hon speakers have expressed their views
more on finding out the solution of the Jammu
& Kashmir problem than on the budget

[SHRI PETER G MARBANIANG in the Chair]

I would like to draw the attention of the hon Minister towards the fact that who so ever may be responsible for the failure but the country has ultimately failed to keep those people in the mainstream Major Sawant had said in detail that the Central Government and the State Government employees had to flee from there and the hon Minister. some of them have been living in your own State Karnataka Some such HMT employees are living in Tumkur, Banglore and Lucknow When the question of their admission in the central School came up. they started running from hither to thither so that someone may do something for them 1 had written to the hon. Minister of Human Resource to give them admission of Humanitarian grounds Mr Chairman Sir, you will be surprised to know that they were given admission out of my own quota omitting the names of the people of my constituency and the hon. Minister had given me this information It means that the Central Government is not prepared even to bear this much of responsibility

Mr Chairman Sir the employees who had taken loans to construct their houses there had to flee from there because of the detenorating law and order situation. Since this ondition is the gift of the Government to the people of J & K the recovery of the loans should not be expedited but the instalments of the loans are still being recovered from them Nothing has been said for them in this budget As Khurana ji has said that some sheet is given to them but this sheet does not make anything clear Some provisions should also be made for such people some provisions should also be made for the displaced persons who have been uproofed form there and are facing a lot of hardships and problems and are still living in very odd

[Prof. Prem Dhmal]

condition. Now, those employees, who had taken house building loans and constructed their houses to live but actually they are not living in those houses, will pay the instalments. How they will pay their loans? You should pay your attention to such people also.

One more thing has happened in Kashmir. Majour Sawant had also made a reference to that. Balanced growth has not been there. Shri Hanuman Mollah was also saying that the development funds have also ben embazzled. There are two national highways beyond Balot. One leads to district Doda and the other one leads to Kashmir valley. The Government has spent the money in Kashmir valley but the condition of the national highway in district Doda, which leads to Kishtwar and Bhadrawaha is very miserable. That is also a beautiful valley but no developmental work has been done there from the point of tourism.

It is the problem of the country. Everyone knows about it as to who is responsible for ail these mishappenings. Who has been ruling there? Can anyone deny the fact that a bomb was thrown on the Boskey Nath temple at Bhadrawala and the man who was running way after throwing the bomb at night, was caught by the local people? Did the identity card, dropped from his pocket, not belong to Gulam Mohammad, Constable working in Ninth Battallion of Jammu-Kashmir Armed Police? Does not the Government know this fact? Are not such things taking place there? It is not a fact that some of the policemen. who were kidnapped by the terrorists, were killed and their bodies were cut into pieces and returned after removing their eyes?

Major Sawant has made a reference to Brigadier Usman and his sacrifices. The one who is recruited in the national army is there for the protection of the nation. Shall we

consider the things in this way? Shri Ayub Khan our hon. Member who was posted there and fought against Pakistan is present here wherever some reference is made in this direction his name or some particular names are mentioned but they are not the only persons who had sacrificed their lives or only they fought for the country. There are lakhs of army men who had sacrificed their lives for the sake of the country without any consideration of religion. It should not be thought that he belonged to some particular religion and that is why he sacrificed his life. Were a few Sikhs killed there? Were a few Hindu officers killed there? Who has made less sacrifice for the protection of the country.

If you are to fight with B.J.P. then face it in the field of elections but do not associate the problem of Kashmir with Ayodhya. Why do you preach us? What sort of message are you going to give to the nation? One of the Speakers, who spoke pnor to me had said a thing that our radio and television have been a total failure. No due publicity is given to our national activities and the people living in the border areas watch the Pakistani television. Former Defence Minister and the present Chief Minister of Maharashtra says that the disorder was created by Pakistan. It egineered the bomb explosion in Maharashtra. The hon, Home Minister, the hon. Miraster of External Affairs and the hon. Prime Minister make the statements that it was a foreign plan executed by the local people. Who were these local people, do you know. If you know to foreign brain then take some step. Get Pakistan declared a terrorist country.

injustice is being done with Laddakh. There is not even a single degree college, I.T.I. and technical institute, in one region the Government money is being embezzled and on the other hand in the name of education not even a single collage or I.T.I. is being set up. Their language is Bhodi and the teachers of this language are not provided to the

schools then how the development will take place there.

How will the people unite?

Before concluding I would like to make one more point. At the time of partition, in 1947, some people settled in Jammu but till date they have not been given the right to vote. Delimitation of constituencies may be undertaken on the basis of population.

The people of Jammu had been demanding inclusion of X 'Dogri' in 13th Schedule for a long time. They had also staged a dharna at the Boat Club. Their demand had the backing of all the parties. Indecisiveness in regard to minor issues causes discontentment. Therefor, I would like to submit to all the hon. Members of all hues to also preach something to them instead of only giving sermons to us.

We were told that S/Shri S.B. Chavan and Rajesh Pilot are making great efforts. What are they doing? It appears in the Press that both the hon. Ministers are not even on talking terms then how can they discuss the Kashmirpolicy? What purpose will be served by talking to the discredited leaders who rigged the elections? The Government must talk to the true representatives.

Punjab was discussed in the House. The non. Members hailing from Punjab are present in the House. Undoubtedly the starting of the political process in the State was good, but the law and order situation was totally tackled by the police. Therefore, the credit goes to both. The Chief Minister never intervenced. The police did its job to control the situation.

With these words I would like to submit that till the Government honestly displays its will to control the situation in Jammu we are unable to support the Budgetary provisions. SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Chairman, Sir, I rise to speak on the Budget of Jammu and Kashmir for the third or fourth time. Shri George Fernandes dwelt over it in detail. He submitted that all the States should be given equal importance.

Loppose this Budget, More than Budget, the return of normalcy is important in the State. Sir. situation in the state is being discussed at length time and again, but nothing concrete is being done. What is the reason behind it the Government had been unable to tell till date? I would like to know from the Government whether the people of Jammu and Kashmir support militants? If they support the militants then what remedial measures had been taken by the Government? As per my information on the people do not support the militants, but remain silent out of the fear of the militants. For instance after Bombay, were bomb blasta took place and it was being said that now it is the turn of Delhi, and when in this very house some sound came from the above everyone ran helter-skelter, is not the life of the people living in Jammu and Kashmir in danger. Has the Government made special security arrangements for them? As per my knowledge nothing has been done. Proper arrangements had not been made. All of us are aware of all this. Pakistan overtly says something else, but covertly instigates militancy in the State The Government is not giving befitting reply to Pakistan and there are some persons in Kashmir who frequently go to Pakistan. The Government of Kashmir makes no efforts to check this. Probably you may not be awae of all this. The Government should enquire about all this Till the militants are checked they will continue to spread terror Militants donot care for the life of the people of Kashmir. The Government must pay attention towards the situation in the State, Just a while ago it was being discussed in the House that 'Pandits' nave migrated from the State and none is willing to go back The Government should find out the reasons [Prof Surya Narayan Yadav]

for their reluctance to go back. As far as I know they are worned about their safety The Government must do something in this regard I would like to submit that the people of Kashmir are panic stricken. The Government must do something in this regard Two-three measures can be adopted One I have already told you Second is starting a dialogue for peace. If this proposal is turned down then the Government must ask stern measures. Through dialogue many a great men have solved vanous problems This is a national issue Gandhiji won freedom for the country without taking up arms I am the follower of his ideology. However if the militants do not agree for peace then stem measures must be taken to crush militancy so that the people of the State can live peacefully If all this is not done than militancy will gain further ground whether be it in Nagaland of LTTE and the people will start thinking that the Government lacks guts The Government is unable to ensure safety Therefore I would like to submit that dialogue for peace must be initiated and if noting is agreed upon the stern mesures must be taken On the lines of Punjab Kashmir issue also needs to be sorted out

Mr Chairman Sir bell is being repeatedly rung But for shortage of time I would have made two-three submissions I wanted to again raise the points raised by Shn George Fernandes but won't do so now I support the points raised by Shri George Fernanded We will continue to oppose this Budget till normalicy is restored in the State With these words I conclude my speech

[English]

SHRI BOLLA BULLI RAMAIA (Eluru)
Sir, the issue of Kashmir is of major attention
to every one of us in this country. The major
problem of this State is of border security. In

fact, the terrorism which is causing destruction to that State is a major item in spite of our maximum amount of efforts. The money that is being spent for that State is not properly utilised.

708

It is one of the best States where we can also improve a lot of tourism and handicrafts Internationally it has got a reputation of its silk and wodlen things it has got the best sports goods and also fruits. Peace and harmony is the most important thing in all the places Recently, an All Party Delegation also visited Kashmir to study the present condition and to see whether wee can again bnng back autonomy But, unfortunately still things are not upto the mark. But it requires a lot of employment potential People always like peace and harmony but it requires the proper attention and requires to control terronsm That is the major portion With more employment potential we can create more harmony and then only it will develop Whatever amount is being spent there should not be misused and should be properly monitored as to how it is really reaching to people of the State and helping them. Then only it will really have peace and harmony and people will have the realisation and satisfaction. Wit these few words, i thank you very much and conclude

[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jaanabad) Mr Chairman Sir I am grateful to you for allowing me to speak. This debate should have been conducted in the Legislative Assembly of Kashmir I would like to submit that the BJP repeatedly raises the issue of article 370. This article 370 has not brought prospertly but only appeased the people of the State. However, I think that for prospently the youth must be provided with employment and then only they will come into the national mainstream.

Sir, we repeatedly oppose article 370

which has been used as a means of appeasement Thirdly I would like to submit that whatever may be the reasons for the complex Kashmir issue, to my mind one of the Main reason for it is the doings of the people of the ruling party during the last four and a half decade the persons who have introduced the Budget in the House. Had employment onented schemes been started in the State then the youth would have remained patriots and had not jointed the ranks of militants because of poverty.

Sir, I would guickly make the third point The ruling party had remained in power for nearly four decades and had only encourage four things in the country consequences the entire nation is now facing They encouraged corruption regionalism fundamentalism and casteism in the country The ample of casterism is Bihar Many an hon Member raised the issue of ballot in the State Thought the people enjoy the right of franchise but dinot even have the glimpse of the ballot paper. Therefore, there is the need to streamline the election process in my State 30 per cent population has never seen the ballot paper. Youth have taken up arms and killings are taking place daily

Sir we are interested in the unity and integrity of the country. That swhythe election process should be streamlined so that every voter does in fact casts his/her vote for electing the representative. People are prevented from exercising their right of franchise and they move away from the national mainstream did join the ranks of disgruntled elements. With these words I conclude.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) Mr Chairman, Sir I am thankful to the Members who have participated in the discussion

Most of the Members spoke more on areas like law and order therrorist activities and about holding of elections Some Members who participated, talked about th financial aspects. We are all aware about the law and order situation terrorist activities and Government's efforts to initiate political process To find out a political solution the Government is making very sincere efforts But as alloed by several Members we are discussing the State's budget for more than three times in this august House. Unless the normalcy is attained in Jammy and Kashmir and the political process is initiated the involvement of the people in the developmental activities is really difficult

Whateverinformation I have at present I wish to share with the hon. Members of this august. House it is a senior Member of this House hon. Shri George Fernandes said that Mr. Wanchoo was kilied in 1992 and no action had been taken by the Government so far. This is not true. The date of death of Mr. Wanchoo was 5th December. 1992. The Government immediately entrusted the matter to CBI on 9th December. 1992 without loss of time. The investigation is pending before the CBI.

SHRI GEORGE FERNANDES H is anybody been arrested? Has any action been taken? (Interruptions)

M V CHANDRASHEKARE MURTHY
Regarding the demolition of temples in
Jammu and Kashmir as pointed out by Mr
Madan Lai Khurana and Mr George
Fernandes the Government is also making
efforts and the information is being collected

So far as the financial aspects are concerned I would like to impress upon the speakers who are really worned about the development of the State of Jammu and Kashmir The State Plan outlay for Jammu and Kashmir The State plan outlay for Jammu and Kashmir for 1993-94 is approved

J & K Budget 1993-94, MARCH 29, 1993 Supplementary Demand for 711 Demands for Grants o Accout (J&K), 1993,

[Sh M V Chandrashekara Murthy]

at Rs 880 croce as compared to Rs 620 crore of the revised outlay of 1992-93

The central assistance for the plan is to the extent of Rs 782 81 crore. The thrust areas are agriculture energy minerals transport and social services

I also wish to share with the House about the sectoral allocation. The allocation for agriculture in 1992-93 was Rs 78 63 crore (revised) in 1993-94 it is Rs 87 59 crore an increase of 11.4 per cent. For energy the revised allocation in 1992-93 was Rs 120 43 crore in 1993-94 it is Rs 251 21 crore an increase of 117 8 per cent For industry and minerals the revised allocation in 1992-93 was Rs 32 91 crore in 1993 94 it is Rs. 74 74 crore - an increase of 100 4 per cent. For transport, the revised allocation in 1992-93 was Rs 49 32 crore in 1993-94 it is Rs 69 70 crore an increase of 41 3 per cent For social services, the revised allocation in 1992-93 was Rs 220 90 crore in 1993-94 it is Rs 247 92 crore an increase of 12 2 per cent

the During the year 1992-93 Government of India on the recommendations of Dr Rangarajan Committee and inter ministral group gave an additional central assistance to the tune of nearly Rs 222 53 crore to the State

Shn Madan Lai Khurana has pointed out that the allocation for the State Plan has been decreased For example, for roads and bridges in 1992-93 it was Rs 43 19 crore in 1993-94 it is Rs 54 46 crore, in education sports, arts and culture, in 1992-93 it was Rs 6 16 crore, in 1993-94, it is Rs 77 59 crore Some Members have alleged that they have not spent any amount, no allocation is made for family welfare. It is not correct in 1992-93 it was Rs 8 29 crore, in 1993-94 for the centrally sponsored

schemes, hundred per cent was funded by the Government of India For water supply in 1992-93, we had spent Rs 51 8 crore, in 1993-94, it is Rs 58.93 croe. For rural development in 1992-93 it was Rs 10 49 crore, in 193-94 it is Rs 11 39 crore

Grants (J&K), 1992-93

About the rehabilitation of the migrants. the Government is making all efforts to rehabilitate all the migrants we are providign camps in Jammu and Delhi Even cash assistance and ration is being provided for them More than that medical education and civic amenities are also being provided

Shri George Fernandes has pointed out about the protection and rehabilitation of the Kashmin pandits

Sir the Government is very sincere in giving protection to Kashmiri Pundits On several occasions the hon. Home Minister and the Minister for Internal Security even outside and within the House have spelt out the Government's decision on the issue we are trying our best to get back to State to normalcy and to initiate political process so that we can continue to take up developmental activities in a more befitting manner in Jammu & Kashmir

With this I appeal to the Members of the House to pass this Budget and withdraw all the Cut Motions and support this Budget Thank You Sir

MR CHAIRMAN I shall now put the Demands for Grants on Account in respect of Budget for the State of Jammu and Kashmir for 1993-94

The question is

" That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of Order Paper, be granted to the President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March 1994, in respect of the heads of demands entered in the second column thereof against Demands 1

The Motion Was adopted

MR CHAIRMAN I shall now put the Supplementary Demands for Grants in respect of the Budget for the State of Jammu and Kashmir for 1992-93 to the vote of the House

The question is

to 27 "

"That the Supplimentary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third coulmn of the Order Paper be granted to the President out of the Consolidated Fund of the State of Jammu & Kashmir to defray the charges that will come in course of payment during the financial year ending the 31st day of March 1993, in respect of heads of demands entered in the second column thereof against -

Demand Nos 1 to 2 4 to 5 7 9 to 15 and 17 to 27 '

The Motion was adopted

17.48 hrs.

JAMMU AND KASHMIR
APPROPTIATION
(VOTE ON ACCOUNT) BILL 1993

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE SHRI M V CHANDRASEKARA MURTHY Sir I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1993-94

714

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1993-94

The Motion was adopted

SHRI M V CHANDRASEKARA MURTHY Sir I introduce the Bill

MR CHAIRMAN The Minister may now move that the Bill be taken into consideration

SHRI M V CHANDRASEKARA
MURTHY Sir I beg to move **

'That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial year 1993 94 be taken into consideration

MR SPEAKER The question is

"That the Bill to provide for the withdrawal of certain suns from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of a part of the financial

^{*}Published in the gazette by India, extra ordinary part II, section 2, dated 23 3 93

^{**}Introduced moved with the recommendation of the president

[Sh M V Chandrashekara Murthy]

17.52 hrs

year 1993-94, be taken into consideration."

JAMMU AND KASHMIR APPROPRIATION BILL, 1993

The Motion was Adopted

[English]

MR CHAIRMAN We will now take up clause by clause consideration of the Bill

MR CHAIRMAN The question is

That Clauses 2 and 3 stand part of the Bill

The Motion was Adopted

MR CHAIRMAN That question is

That the schedule Claluse I the enacting formula and the hong Title stand part of the Bill

The Motion was Adopted

Clauses 2 and 3 were added o he Bill

MR (

The Schedule Clause 1 the Enacting Formula and the Long Title were added to the Bill

I beg o move

"That he Bill be passed"

MR CHAIRMAN The quesion is

"That he Bill be passed "

The Motion was adopted

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93

MR CHAIRMAN The question is

'That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992 93

The Motion was Adopted

SHRI M V CHANDRASHEKARA
MURTHY I introduce he Bill

MR CHAIRMAN The Minister may now move the motion for consideration of the Bill

SHRI M V CHANDRASHEKARA
MURTHY I beg to move "

"That the Bill to authorse payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the serv-

[&]quot;Introduced moved with the recommendation of the president

MR CHAIRMAN The question is

That the Bill to authonse payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1992-93 be taken into consideration

The Motion was adopted

MR CHAIRMAN The House Will now take up clause by clause consideration of Bill

The question is

"That Clause 2 and 3 stand part of Bill "

The Motion was adopted

Clause 2 and 3 were added to the Bill

MR CHAIRMAN The question is

"That the Schedule, Clause - I, the enacting formula and the Long Title stand part of the Bill -

The Motion was adopted

The Schedule, Clause1, the Enacting Formula and the Long Title were added to the Bill

SHRI M V CHANDRASHEKARA
MURTHY I beg to move

"That the Bill be Passed " MR. CHAIRMAN The question is

"That the Bill be passed

The motion was adopted

MR. CHAIRMAN The House will now

take up combined discussion on Item Nos 20 to 28 in today's List of Business

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) Sir why are you combining all these items (Interruptions)

MR CHAIRMAN Hon Members, may I remind the House that the time allotted is already finished. So the Members should try to be as brief as possible.

[Transaction]

PROF RASA SINGH RAWAT (AJMER) The conditions are different in different States Therefore each State should be taken up separately (Interruptions)

SHRI TEJ SINGH RAS BHONSLE (RAMTEK) Items 45 to 47 delegation of power, should also be appended to it (Interruptions)

SHRI BHAGWAN SHANKAR RAWAT (AQRA) Sir, this should not be combined and must be taken up separately (Interruptions)

(English)

SHRI CHANDULAL CHANDRAKAR (DURG) Sir, is it all combined?

MR CHAIRMAN It is combined

(Interruptions)

MR CHAIRMAN The items pertaining to Uttar Pradesh and Rajasthan are combined now Please do not waste the time of the House

(Interruptions)

MR CHAIRMAN The items 20 to 28

(Interruptions)

SHRI JASWANT SINGH (CHITTOR-GARH) :Sir, this matter had come up earlier during the day when the hon. Speaker had first suggested that all these State Budgets could be considered together. It was then considered by the House and observations were made that it would not be possible to consider all the State Budgets together. Secondly, each of the State Budgets have oot their own distinctive aspects, political and economic. Therefore, it would not be possible- and the hon. Speaker was good enough to say - that each of these State Budgets would be taken up separately. Subsequently, there was a meeting of the Business Advisory Committee in which too also it was specified clearly that each of these States should be taken up separately. If that is the matter then the House will sit today until all these Budgets are cleared or 10.00 p.m. whichever is earlier, of course, you are the Chairman. You are free to change the Speaker's ruling. But, if you are free to change then we are also free to protest against it. That was decided in the morning, and I would urge not to change that. (Interruptions)

THE MINISTER OF STATE IN THE MINISTERY OF SCIENCE TECHNOLOGY (DEPARTMENT OF **ELECTRONICS AND DEPARTMENT OF** OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I want to speak, if I may be heard please. The point that has been made by Shri Jaswant Singh on taking the Budget separately or together is upto the House to decide. Earlier the hon. Soeaker had - what he has said is correct - proposed to have all of them taken together. There were certain reasons given by various Members saving it was not possible. But the issue is not that. The issue is fundamentally that upto Item No. 47 which include Delegation of powers to the president we should take up.

I would request the House that it is not relevant that whether we take it jointly or whether we take them separately; but we must finish upto that today and then the Railway Budget to be taken up. I want to make it clear that we have made arrangements for serving dinner to the hon. Members, to the staff, the press and even quests - if they want to have. But then my request to the Members of the House is that let us complete this business; let us see that we maintain quorum. I do not think it reallly matters whether we take them individually or separately. That is my view. But, however. members have differed. I leave it to the House. Earlier we have taken up separately. What is important is that we finish the bussiness. That is all. (Interruptions)

SHRI JASWANT SINGH: Sir, this item is not for discussion.

SHRI RANGARAJAN KUMARAM-ANGALAM: Individually or separately, we will take up and let us finish.

SHRI JASWANT SINGH: It is not for discussion because the decision was taken Also the decision was teken that the four remaining State Budgets would be completed toady..

SHRI RANGARAJAN KUMARA-MANGALAM; And the Delegation of powers.

SHRI JASWANT SINGH: And of course the Delegation of powers would be completed today. All of this would be completed by 10 p.m. or whichever is earlier. That decision has already been taken. I see no reason why that should be changed. They must be taken separately. The Delegation of powers is a different matter. Delegation of powers of all the four States can be taken together and disposed of.

SHRI RANGARAJAN: Sir, I have really no objection. But it is upto you Mr. Chairman.

Supplementary Demands for Grants (UP), 1992-93

We can take the State Budgets separately and the Delegation of powers together. What is important is that we do not have long speeches and it does not reach a stage where 10 p.m. comes earlier than we finish the work. I would like to say very frankly that it was decided that we finish the work today or sit upto 10 p.m. whichever is earlier. If we finish the work today before 10 p.m. it is all But, as I made clear, we made arrangements for dinner for everybody It would be reasonably sumptuous. Everybody would ve there. We would be happy to host you.

SHRI JASWANT SINGH: Sir. the only alteration that I would suggest is that you can limit the discussion on each of the State Budget to one hour. You can limit that, you can so limit that in whatever order you take the States, the discussion will not be more than an hour But you must take ail the States separately.

MR. CHAIRMAN: I want to be guided by Do we take a combined the House discussion of item. Nos. 20 to 28 or have separately?

SHRI DATTA MEGHE (NAGPUR): We can combine all of them.

MR CHAIRMAN: The time constraint is there. Even if you have separate discussion, please tell your Members also to have only bnef submissions. Hon. Minister may speak on this.

SHRI RANGARAJAN KUMARA-MANGALAM: Sir. whatever might be argued. in the morning the Speaker has already Observed and decided that we could have it separately.

Let us go ahead separately. Let us start because in the amount of time we take on this, we may finish with one or two speakers. Let us quickly start. Let us limit the time to one hour per Budget. Let us see that we finish the target. That is what I plead.

18.04 hrs

UTTAR PRADESH BUDGET 1993-94 -GENERAL DISCUSSION:

DEMANDS FOR GRANTS ON ACCOUNT (UTTAR PRADESH) 1993-94

SUPPLEMENTARY DEMANDS FOR GRANTS (UTTAR PRADESH), 1992-93.

[English]

MR. CHAIRMAN: We will now take up item nos. 20, 21 and 22 in today's list of business relating to Uttar Pradesh Budget. Hon. Members present in the House, whose cut motions for the Demands of Grants in respect of Uttar Pradesh Budget for 1993-94 which have been circulated, may, if they desire to move their cut motions, send slips to the table within fifteen munutes indicating the serial numbers of the cut motions they would like to move and those cut motions only will be moved. I request you to please stick to the time.

MR. CHAIRMAN: Mation moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraving the charges during the ;year ending on the 31st day of March, 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 28 and 30 to 95."

U.P. Budget 1993-94, MARCH 29, 1993 Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93

Demands for grants on Account (Uttar Pradesh) for 1993-94 submitted to the vote of Lok Sabha

No an	No and Name of Demand	Amount of Demand for Grai	nt on Account submitted to the fine House	Demand '⊉
		Revenue Capital July St. 198	Capital Rs	ts for Gra
1	2	3	4	nts on /
-	Excise Department	5.46.11.00		Account
~ i	2. Housing Department	12,94,71,000	36,66,00,000	(UP) 19
e	Industnes Department (Export Promotion)	44,18,000	22,09,000	93-94.
₹	Industries Department (Mines and Minerals)	2,20,89,000	87.68,50,000	for G
S	industnes Department (Village and Small Industries)	14 22,61 000	4,48,50,000	Grants (
9	Industries Department (Handloom Industry)	24,44,53,000	48,53,000	(UP), 1
1	industnes Department (Heavy and Medium Industries)	99,43,000	47,92.72,000	992-93
80	Industnes Department (Printing and Stationery)	15,45 36,000	35.80,000	1

1	Dem
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	and Name
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ı	THE PERSONAL PROPERTY AND ADDRESS OF THE PERSON NAMED AND ADDR	The second secon		•	
e e	pu		4mount of Demand for Gran vote o	Amount of Demand for Grant on Account submitted to the vote of the House	725 U
			Revenue Rs	Capital Rs	I.P Budge emands f
, ~	5	in the second se	8	4	t 1993 or Gran
4					-94, CHA
6	Power Department		1 10,21,000	558,00,00,000	AITR
5	Agriculture and	other Alired Departments (Horticultural Development)	. 17 96,33.000	3,53,04,000	A 8, 19 nt (UF
Ξ	Agriculture and Other Allied Departments (Agriculture)	(Agriculture)	123,96,25.000	46,86,11,000	915 (S. ?) 1993
5	Agriculture and other Allied Departments (Area Development)	Area Development)	21.94,01,000	25.00,000	AKA) (1-94,
13	Agriculture and Other Allied Departments (Rural Development)	(Rural Development)	461,25,62,000	9.07,80.800	Supple for Gra
4	Agriculture and Other Allied Departments (Panchayati Raj)	(Panchayatı Raj)	40,28,69,000	2,67,000	menta ants (U
15	Agriculture and Other Allied Departments (Animal Husbandry)	(Anımal Husbandry)	45,74 12,000	90,30 000	ry Dem P), 199
92	Agriculture and Other Allied Departments (Dairy Development)	(Dairy Development)	6.35,66 000	2,73,40.000	ands 92-93
17	Agriculture and Other Allied Departments (Fisheries)	(Fisheries)	6,88,45,000	20,000	72

nd Name of Demand .	Amount of Demand for Grant on Account submitted to the vote of the House	Grant on Account submitted to to vote of the House	727 <u>E</u>
•	Revenue Rs.	Capital Rs.	U.P. Budg Demands
2	8	4	et 199: for Gra
			3-94, ants on
. Agriculture and Other Allied Departments (Co-operpative)	10,97,11,000	74,19,13,000	N Accou
. Personnel and Appointment Department (Training and Other Expenditure)	91,44,000	1	IARCH
. Personnel Department (Public Service Commission)	41,43,000	•	129, 19 9) 1993
. Food and Civil Supplies Department	21,20,29,000	771,16,30,000	993 (-94,
. Sports Department	3,31,15,000	2,000	Supple for Gra
Gane Development Department (Cane)	9,26,29,000		mentar nts (Ui
Cane Development Department (Sugar Industry)	8,40,01,000	48,71,50,000	y Dem P), 199
. Home Department (Jar 1)	18,63,59,000	4,00,00,000	ands 2-93
Home Department (Police)	441,23,52,000	2,50,00,000	726

. arx	o. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	r Grant on Account submitted to vote of the House
	•	Revenue Rs.	Capital Rs.
i -	2	6	4
27	. Home Department (Civil Defence)	21,87,28,000	i
28	Home Department (Political Pension and Other Expenditure)	10,76,00.000	
30	Confidential Department (Revenue Intelligence Directorate and Other Expenditure) 28,40,000	Expenditure) 28,40,000	:
31	Medical Department (medical Education and Training)	45,38.67,000	33,99,000
32	Medical Department (Allopathy)	141,86,24,000	19,26,18,000
33	Medical Department (Ayurvedic and Unanı)	24,68,39,000	32,90,000
8 .	Medical Department (Homeopathy)	7,33,51,000	ī
35	Medical Department Family Welfare)	62,73,55,000	3,96,33,000
36.	Medical Department (Public Health)	65,89,91,000	

Urban Develop ent Department Civil Aviation Department Environment Department Language Department Transport Department Planning Department Election Department **Tourism Department Judicial Department** No. and Name of Demand N 37. **₹** 4 Ŕ 4 45 ස \$ Ŧ

No. an	No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	r Grant on Account submitted to the vote of the House	De 2
		Revenue Rs	Capital Rs	mands fo
-	2	6	*	r Grants
46	Administrative Reforms Department	28,61 000		on Acco
47	Technical Education Department	38,83,84,000	11,65,11,000	unt (Ui
48	Muslim Waqf Department	38,51 000		P) 1993
49	Woman and Child Welfare Department	27,76,68 000	12 50,000	3-94,
92	Revenue Department (District Administration)	29,66,44 000	2 05,91,000	for Gra
51	REvenue Department (Relief on Account of Natural Calamities)	22,52,62,000	70,62,000	nts (UF
25	Revenue Department (Board of REvenue and other Expenditure)	114 29 39,000	3,96,000	P), 1992
53	National Integration Department	38 50 000	20'000	?-93
54	Public Works Department (Establishment)	91,56 55 000		

į		Amount of Defination of Account submitted to the vote of the House	r Grant on Account submitted to vote of the House
		Revenue Rs ·	Capital Rs
	7	3	4
55	Public Works Department (Non-Residential Buildings)	000'66'69'9	12,14,59,000
98	Public Works Department (Residential Buildings)	4,03,91,000	2,53,21,000
22	Public Works Department Functional Buildings)		3,72,90,000
88	Public Works Department (Communication)	74,48,37,000	116,01,89,000
29	Public Works Department (Estate Directorate)	7,14,000	
8	Forest Department	49,29,18,000	6,12,000
19	Finance Department (Debt Services and Other Expenditure)	400,13,84,000	18,07,50,000
g	Finance Department (Superannuation Allowances and Pensions)	142,07,65,000	

No and	No and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	Account submitted to the House
		Revenue Rs	Capital Rs
-	2	es .	*
83	Finance Department (Treasury and Accounts Administration)	8,72,41,000	
2	64 Finance Department (State Lottery)	250,00,00,000	
65	Finance Department (Audit, small Savings etc.)	14,02,16,000	
99	Finance Department (Group Insurance)	16,28,000	
, 67	Legislative Council Secretariat	1 61,04 000	
8 8	Legislative Assembly Secretariat	3 77 96 000	
. 69	 69 Legislative and Parliamentary Affairs Department (Legislature) 		
70	Science and Technology Department	7 41,86,000	
7	Education Department (Primary Education)	667,06,80,000	

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78

18,00 000

23 68 000

Institutional Finance Department (Directorate)

88

	No and reging of Defigers	vote of the House	House
		Revenue Rs	Capital Rs.
-	desentant of the contract of t	8	4
8	Social Welfare Department (Schedule Caste and backward Classes Welfare) 104,54,37,000	104,54,37,000	1,000
2	Social Welfare Department (Tribal Welfare)	2 88,83,83,000	:
82	Vigilaance Department	2,57,79,000	;
æ ,	Relief and Rehabilitation Department	8,88,000	4,000
2	General Administration Department	20,67.000	•
ر. 85	Public Enterprises Department	25,88,000	1
98	Information Department	6,39,90 000	
87	Solidier s Welfare Department (Directorate)	23,68,000	18 00 000

1,27,53,000 5,63,94,000

Institutional Finance Department (Entertainment and Betting Tax)

Institutional Finance Department (Sales Tax)

83

8 91

Q

Institutional Finance Department (Stamps and Registration)

Imgation Department (Establsihment)

8 8

Culturall Affairs Deparptment

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irrigation Department (Works)

95

28,15,81,000

Revenue

No and Name of Demand

Rs 3

67,82,68,000 117 82,97,000 Uttaranchal Development Department

286,70,76,000

97,09 54,000 337,25,79,000

2,98,85,000

playment during the financial year ending the 31st day of March. 1993, in respect of heads of demands entered in the second column thereof That the Supplementary sums not exceeding the amount on Revenue Account and Capital Account shown in the third coloumn of the Order Paper, be granted to the President out of the Consolidated Fund of the State Uttar Pradesh to defray the charges that will come in courts of 9 to 19 21 to 28 31 to 38 40 42 tp 44 47 to 52 54 to 57 59 to 61 63 to 66 68, 70 to 73, 75 to 80 83, 84, 86, Demands Nos 1,2 4 to 7 87,87 89 to 92 and 95" against .

Supplementary Demands for GRaants (Uttar Pradesh) for 1992-93 submitted to the Vote of Lok Sabha

	vote of the House		vote of the House
	Revenue Rs .	Capital Rs.	o ioi carai
	3	*	ا ين هدر
1. Excise Department	64,88,000	i	-1000U III
2. Housing Department	13,25,000	•	(0)
Industriaes Department (mines and Minerals)	37,34,000	:	333- 34 ,
Industries Department (Village and Small Insustries)	1,33,70,000	٠.	, tor c
Industnes Department (Handloom Industry)	2,23,16,000	:	srants (
7 Industnes Department (heavy and Medium Industnes)		94,85,02,000	(UP), 1
Power Department	52,90,72,000	4,60.77,60,000	992-93
10 Agriculture and other Allied Departments (Horticultural Development)	1,96,89,000	4,12,43,000	1
	Excise Department Housing Department Industriaes Department (mines and Minerals) Industries Department (Village and Small Insustnes) Industnes Department (Handloom Industry) Power Department Agriculture and other Allied Departments (Horticultural Develepment)	3 1 2,2 2,2 8,4 1 6,4 6,4 1	### ### ### ### ### #### #### #### #####

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	No. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	r Grant on Account submitted to vote of the House
		Revenue Rs.	Capital Rs.
-	2	ю.	*
6 .	Personel Department (Training and other Expenditure)	2,96,000	• !
₹.	21. Food and Civil Supplies Department	5,87,45,24,000	
સું	9 22. Sports Department	1,58,48,000	61,000
ଷ୍ପ	رمد23. Cane Development department (Cane)	5,09,07,000	:
%	, よ24. Cane Development Department (Sugar Industry)	6,25,000	9,26,25,000
55	25. Home Department Jails	5,99,32,000	ı
56	Home Department (Police)	47,22,73,000	16,00,82,000
27.	27. Home Department (Civil Defence)	5,34,66,000	

751	U.P. Budg Demende	et 1993 for Gra i	1-94, nts on Acco.	MARCH unt (UP	129, 191) 1993-(93 Su 94, fo	ppieme Grants	ntary Du (UP), 1	vnends 992-93	75
r Grant on Account submitted to Il	Captial Fig.	*	ı	1,20,01,000	3,68,96,000	1	ı	1,86	1,00	1
Amount of Demand for Grant on Account submitted to the	Revenue Rs.	9	20,28,000	1,600	65,70.69,000	000'06'68'6	2,09,14,000	20,76,83,000	20,76,83,000	17,86,18,000
No. and Name of Demand .		7	28. Home Department (Political Pension and Other Expenditure)	31. Medical Department (medical Education and TRaining)	32. Medical Department (Altopathy)	33. Medical Department (Ayurvedic and Unanı)	Medical Department (Homeopathy)	Medical Department (Public Health)	36. Medical Department (Public Health)	37. Urban Development Department
Vo. and		-	Ŕ	ફ	ૹૢ૽	8 ,	\$	8	Ŕ	37.

No. and	Vo. and Name of Demand	Amount of Demand for Gran	Amount of Demand for Grant on Account submitted to the vote of the House	753 U.I
		Revenue Rs.	Cepital Rs.	mands fo
-	7	E	•	r Gran
				ts on /
Ŕ	38. Civil Aviation Department	50,91,000	i	Accoun
ģ	Planning Department	18,02,000	ŧ	t (UP)
3	42. Judiciel Department	3,96,70,600	3,51,21,000	1993-94
43	43. TRansport Department	3,96,70,000	3,51,21,00	l, for
4	44. Tourism Department	8,48,000	1,06,15,000	Grants (
47.	47. TEchnical Education Department	2,98,78,000	I	UP), 19
ā	Musim Waqf Department	6,80,000	1	92-93
å	Wooman and child Welfare Department	97,46,000	1	, 54

		Amount of Demand for Grant on Account submitted to the vote of the House	r Grant on Account submitted to vote of the House
		Revenue Rs	Capital Rs
-	2	3	7
8	Revenue Department (District Administration)	3,68,99,000	
5	Revenue Department (Board of Revenue and other Expenditure)	9,75,93,00	i
8	Revenue Department (Board of Revenue and other Expenditure)	9,75,93,000	I
Ž	Public wworks Department (Establishment)	23,31,43,000	ł
S.	Pubic Works Department (Non- Readential Buildings)	84,27,000	15,78,000
Ŕ	Public Works Department (Residential Buildings)	1,61,86,000	5,03,82,000
57.	57. Public works Department (functional Buildings)	i	3,94,70,000

757 U.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Supplementary Demands 758

	io. and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	r Grant on Account submitted to the vote of the House
		Revenue Rs	Capital Rs
-	8	8	7
29	Public Works Department (Estate Directorate)	2,38,000	i
9	Forest Department	6,21,78,000	99,88,000
19	Finance Department (Deebt Service and other Expenditure)	1,000	
, 63	Finance Department (Treassury and Accounts Administration)	1,000	
49	Finance Departmenf (State Lottery)	28,94,00,000	ı
65	Finance Deparptment (Audit small Savings etc.)	2,83,52,000	1,71,000
99	Finance (Group Insurance)	4,40,000	l

U.P. Budget 1993-94, MARCH 29, 1993 Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93

2				1000011	i (Ur)	1000-0	4, TO	Grang	(UP),	1992-9	
r Grant on Account submitted to t vote of the House	Capital Rs.	+		í	1	1	2,86,81,000	i	ı	í	1,27,95,000
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MR. CHAIRMAN: Shri Bhagwan Shankar Rawat may speak now.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, the Bill pretaining to Delegation of power has not been taken up. House is discussing Budget of Uttar Pradesh.

I would like to say that the Government of Uttar Pradesh was dismissed unconstitutionally four hours after the then Chief Minister of the State has tendered his The Central Government resignation. dismissed the State Government on the pretext that law and order situation in the State has deteriorated. That is why the Central Government has taken over the administration of the State. But I would like to point out that the law and order situation in Uttar Pradesh has been deteriorating constantly even after imposing President's rule on the evening of 6th December. B.J.P. Government led by Shri Kalyan Singh was dismissed. Under his regime, law and order situation never deteriorated and communal riots never took place. Curfew was never impossed. There were no murders and no police firing. Prior to this, under the regime of S/Shri N.D.Tiwari, and Mulayam Singh and now after imposing President's rule. Firing and blood-shed has been a common feature.

Secondly, I would like to say that the law and order sitation has deteriorated to such an extent that the shadow of terrorism is visible even on the roads of planes in U.P. These days whereas in those days terrorism was confined to only teral region due to pressure mounting on terrorists in punjab. As a result of which they were fleeing in search of protection. Six bombs were seized in Agra. J.K.L.F. people have taken the responsibility of plotting bombs in Agra. Two people were killed in a bomb blast. Not only this, stock of bombs was seized in Meerut.

In Mathura, one Congress worker was apprehended in connection with a bomb blast. It was said that he was a member of Bajrang Dal. But later on it was exposed that he belonged to Congress party. Thus the law and order situation has become worst. I would also like to say that Taj Mahal in U.P is a monument of international importance. The entire world feels proud of it. But it is also in danger. The administration of Uttar Pradesh is unable to protect it.

So far as President Rule is concerned, it appears as if Congress party which could not come in power through elections, is trying to capture power through back at door. A congress man has been appointed as Deputy Chairman of the planning Commission. A committee on 20 - points programme has been set up The people belonging to Congress partly have been included in the Committee. There is a dispute on the issue as to who should be given the status of a Minister or a Chairman. The conflict is going on.

(interruptions)

SHRI DATTA MEGHE (Nagpur): Is he delivering a speech on Budget or Congress Party's activities. Let Budget be discussed. Merely talking of Congress can neve be termed as a Budget speech. (Interruptions)

In our opinion, it has been started by BJP people. This problem has been created by them. (Interruptions)

SHRI BHAGWAN SHANKAR RAWAT. I would like to say that the Governor is not being allowed to function freely. The Congress people have created conflict in the office of the Advisor to Governor. Security Guards picked up quarrel in the corridor of U.P. Assembly. In this way, we are being hood-winked. Trickfully the people of Congress are being inducted indirectly. Not only this, there were ad-hoc committees of

cooperative societies. They were dissolved on the pretext of holding elections. But elections were not held. Conspiracy is being hatched with a view to nominate Congress people in the cooperative societies. It would be better if elections are held there. Whether it is President's Rule or the rule of Congress party if any body is set up, all political parties should be given representation as per their strength. The issue of Uttrakhand is pending. it should be settled. But the Presidential Government is silent in the matter of Uttrakhand and playing with the sentiments of the people. The progress of Uttar Pradesh has suffered a set back during the last regime. But the Government of Kalvan Singh has tried to augment the preogress. At present, the percent capital income of U.P. has come down sharply as compared to 1950 when India became a republic. At that time position of U.P. was third in prosperity whereas it stands at 11th position today.

Sir, the Central Government is deceiving the people in the matter of Uttranchal. The State Government is not placing the interests of U.P. properly. The unemployment problem of Uttranchai cannot be solved unless Uttranchai is made a separate State.

Sir, we have passed 72nd and 73rd Constitutional Amendment to improve. Panchayat Raj system with a great endeavour. But I am sorry to say that the U.P. Government has not brought forward any legislation to frame rules and laws, regarding holding elections to Municipal Corporations and improve panchayati Raj system. Under three tier system Block Development Committees of District Councils and Gram Sabhas were to be set up. No legislation has been brought forward in this regard. The powers to enact a law will be delegated. The Under-Secretary will process all those rules and laws. But that is not being done. The people at large are being deceived. Norms pertaining to reservation have not That is why elections to been fixed.

Panchayats can not be held. My friend was asking about the Budget. The soul of Rajiv Gandhi must be shedding tears on those developments. The 72nd Amendment was brought forward because he intented to strengthen the Panchayat Raj System, But it is very strange that no funds have been allocated in the Budget to improve the Panchayat Raj System by the Governor. The District Council cannot construct even one kilometre long road. You can see the copy of the Budget. In the name of provision of funds for construction works. Panchavat Raj System has been neglected. I want to say that the Government wishes that the Panchayat Raj System should not succeed.

Sir, I would like to say that the pace of development has slowed down. During the regime of Kalvan Singh, separate funds were allocated for Deen Dayal Scheme. Increasing unemployment of U.P. was checked and employment was provided to the people under this scheme Today no separate provision has been made for this Deen Daval Scheme. With the result the unemployed youths may not get employment opportunity and they will remain unemployed. It has been mentioned in the preface of Budget that 60n percent funds has been allocated for the rural development. But provision of 60 percent funds have not been provided in the Budget for the rural development. I would like to tell you that situation in U.P. cannot improve unless the lot of poor farmers is not imporved and unemployed youths don't get employment. The previous Government had made a provision to connect every village with roads and sanctioned Rs 90 crores for the P.W.D. Department. As a result of it the rural areas were to be benefited. But the present Administration of the State has stopped this scheme and the sanctioned amount has. been withdrawn. Not even a single road is being constructed by the P.W.D. in rural The proposals relating to road construction on are not being taken up. The

768

Kalyan Singh Government had made a provision of Rs. 55 crores to construct metalled roads on the payement of canals and to construct paldka pavement of canals. This provision was made so as to facilitate the people to travel to villages and further with a view to ensure that these pavements are not cut. But this scheme costing Rs. 55 crores has been cancelled. Under the scheme, 1000 kms. long roads were to be constructed on the pavements of canals.

The Uttar Pradesh Government under the presidents Rule sought assistance from the Central Government also for this purpose. But the Central Government also denied it. Earlier, the Kalvan Singh Government wanted to meet this expense from its own financial resources. Roads at Keshandi need to be developed. Agricultural products from villages reach the mandis in town by roads in Uttar Pradesh. The Government collects money as mandicess for the agricultural products so as to keep the transportation facilities in a proper shape. Therefore, the roads should be developed. But the entire money meant for this purpose has been credited to the P.L.O. The money has been deposited in Government exchequer. This money is being distributed as salaries to employees. The money is being spent on merry -making. Nothing is being done for the welfare of farmers.

Sir, under the President's Rule even a 100 km long road was not sanctioned for the agriculture Production Marketing Committee By a praoposal to construct 600 km long road was sent by various krishi mandis. Those mandis have adequate financial resources to meet the expenses on construction of roads.

Mr. Chairman, sir, the power position in Uttar Pradesh is very miserable. The Summer is on setting and the water-level is going

down.. There is the problem of drinking water in villages. In order to provide drinking water hand-pumps should be installed and water of wells should be purified. A collective drinking water scheme had been launched in Ultar Pradesh but it has also been stalled due to petty short-comings. At some places though the plant is ready, there is no eletricity connection. At other places the pipeline is either damaged or broken on account of which the farmers and the poor do not get drinking water. Proper arrangements should be made for it which is not being done now. Similarly, there is acute problem of drinking water in towns also. There was a proposal to construct a barrage under the Ganga-Action Plan at Kanpur, a Yamuna barrage at Agra and another Yamuna barrage at Golcul. The construction of all these barrages would have gone a long way in providing irrigation facilities and drinking water to people. But this plan has been put in doldrums under the Presidents' Rule. The plan for Agra has also been thrown into political turnoil. The Congressmen at Kanpur are opposing the construction of this barrage and this plan too has been put in doldrums.

As regard irrigation, I would like to state that 50 per cent tube wells in Uttar Pradesh are out of order. Proper attention is not being paid to repair them. No arrangement is being made to modernise and concrete canals and utilise every drop of their water You will be surprised to know that under the pressure of a Central Minister, the bureaucracy of Uttar Pradesh did not safeguard the interests of Uttar Pradesh in the meeting of inter-state water dispute on sharing of Yamuna water. It sacrificed the interest of Uttar Pradesh. The Rajasthan Governor, Shri M. Chenna Reddy was hurt to find out that the interest of the people of Uttar Pradesh and Raiasthan is being held at stake. He wrote a letter stating that still elections held and representatives of their peoples elected to take a decision according to the wishes of their people, the sharing of Yamuna water dispute should be put off. Mr. Chairman, Sir, it is a fraud with the interests of the people of Uttar Pradesh.

Mr. Chairman, Sir, regarding power generation, the erstwhile U.P. Government had said that sugar-cane is produced in large quantities there and electricity can eb generated from bagasse. This can provide electricity not only to Uttar Pradesh only but also to the entire North India. But the Central Government has taken no action on the Bagasse Project which was referred to it by the Uttar Pradesh Government. Due to negligence on the part of Central Government, no progress is made in that project.

Similarly, the Kalyan Singh Government had mooted a proposal to simplify the sales tax procedure. There was a proposal to give certain concessions to people and authorise people to make self assessment. There was also a scheme for brick-kiln owners under this scheme, but on the pretext of review, the scheme has been stalled for so many days. As a result of this the brick-kiln owners could not get the lump-sum benefit which they might have received through this simplification. Similarly, there was a scheme to resolve the problem of 'Khandsari' producers also. They too would have got this kind of benefit, but they could not. In this regard, the people of Uttar Pradesh have been misted. In the original scheme of Shri Kalyan Singh Government, there was a proposal to make acrutiny upto a turn-over of Rs.5 lakhs in self-assessment. Under the President's Rule provision was made to scrutinize 5 per cent cases and 10 per cent cases for turn-over of Rs. 10 lakh. As a result of it, the bureaucracy will have its upper hand and there will be rampant corruption and exploitation of traders. Under the scheme the sword of domocles will remain hanging over the heads of traders because any case can be brought under scruting any time. Thus, the traders have been put in a dilemma.

As regards setting up of Dr. Bhimrao Ambedkar University the then Prime Minister late Shri Rajiv Gandhi had gone to Lucknow on April 14th, 1989. He expressed his deep sympathy for the scheduled Castes, Shrimati Gandhi had announced that the Dr. Bhimrao Ambedicar University at Lucknow would be set up at a cost of Rs. 111 crore during the latter is birth centenary year. The U.P. Government paid Rs 20 crore. It provided land worth Rs. 16 crore. Thereafter, it released Rs.4 crore more. But instead of giving Rs. 111 crore assured by the Central Government, it did not pay even 111 paise. I would like to point out that the birth centenary year of Dr. Bhimrao Ambedkar is ending on the 14th April. Therefore, if the Central Government has any feeling for the Scheduled Castes and regard for Dr. Bhirmroa Ambedkar and late Shri Rajiv Gandhi in whose name the Bhartiva Janata Party was condemned in the Suraikund session of AICC: the amount of Rs.111 crore should be sanctioned and Dr. Bhimrao Ambedkar Central University set up. I want to point out that this is a good opportunity to do so. The Uttar Pradesh Government had proposed to the Central Government to set up Bhimrao Ambedkar Central University there.

Many development projects of Uttar Pradesh are lying pending. The Kalyan Singh Government had proposed to extend the H.B.J. pipeline up to Agra and NOIDA. (Interruptions) The Central Government is neglecting the development of Uttar Pradesh and overlooking its interest. But there should be no such thing. In Uttranchal tourism should be promoted as an industry in hill areas. It will remove unemployment, there is no provision to promote small-scale industries in this Budget. The previous Government had announced to develop agriculture and dairy industry. adequate provision has been made in this Budget. There is no special provision for the development of Uttar Pradesh. My hon. friends from the Congress party feel that I am

[Sh. Bhagwan Shankar Rawat]

saying some thing wrong. If it is so, the Government should mustar courage to announce on the floor of the house to hold elections before the 15th June. If it does so. I will withdraw my criticism. It will enable the people know the position of the Budget. It will make their ill feeling towards Uttar Pradesh clear. A Bill on of Uttar Pradesh State Legislature Delegation of powers has been introduced and it has been proposed therein to set up a 30 member Advisory Committee. The Bill has been preceded by an Ordinance, but the Advisory Committee has not been set up so far. While preparing the Budget by the Governor, the M.Ps of Uttar Pradesh should have been consulted. Except consulting representatives on party lines, other elected members were neglected and they were not consulted. The problems of Uttar Pradesh are being overlooked. When certain hon. Members complain, their complain is sidetracked by saying that it would be resolved. I oppose this Budget. This Budget has been prepared by bureaucrats. The Budget has been prepared .considering U.P. as Central colony and the people of the state are being exploited. I demand holding of elections in Uttar Pradesh without any delay. After forming a popular Government there, the State should be allowed to decide its own fate. Constitutional provisions which have been violated there should be restored and implemented.

[English]

SHRI RUPCHAND PAL (H00GHLY) · Mr. Chairman Sir, it is the prerogative of the State Legislature to discuss the State Budget. But an extraordinary situation had developed in UP where the elected State Government had been indulging in nothing less than antinational activities. They had been encouraging the communal forces. They had been aiding and abetting hate campaign.

against particular communities and ultimately on the 6th of December what happened in UP at Ayodhya had put the whole nation into shame . to the outside world. A State Government, its Chief Minister, inspite of his pledge before the Supreme Court....

MR. CHAIRMAN: We are on the Budget, please. Do not cross that. Start with the Budget and end with the Budget.

SHRI RUPCHAND PAL: I am coming to the Budget, It is not usual; it is not an ordinary situation.

MR. CHAIRMAN: We have had many discussions on that. No more, please.

SHRI RUPCHAND PAL: It is very much relevant to the Budget. When I was speaking on the premulgation of the President's rule in UP and other States - the imposition of the President's rule under Article 356 - I had mentioned that we are very much opposed to the imposition of the President's rule. The State should have right to discuss its own problems and to find out its own solutions. Article 356 had been misused. We have sad experience recarding that.

But in the case of UP and the other three States we supported that because there was no other alternative. The party which had been given the right and authority to serve the people of those States had been frittering away their energy in communal activities. UP as the largest State of the country has its own porblems. There is regional imbalance. There is the problem of poverty, particularly in eastern UP and a lot is to be done. UP is a State where hundreds. and thousands of small industries have been closed down because of the wrong policies of the Central Government. But the BJP Government over there miserably failed to address itself to the urgent problems affecting the people of UP: the problem of povertry and the problem of unemployment. There has been stagnation in its agriculture for quite sometime and people believed that the BJP Government would provide a new leap. But they falled miserably. They included themselves at Ayodhya in the demolition of a place of worship of a particular community -1 am not going into detils of that.

Now the people have learnt that BJP cannot provide the alternative. The elected Government of the BJP over there had rightly been dismissed because not only they had failed to serve the economic interests of the people, but they had been dividing the people on communal lines.

As reagards education, the NCERT has brought a note that in History textbooks purported for the school students distortions of very ugly dimentions has crept in. In the State machinery, in the bureaucracy and in the law enforcing agencies, they have brought out the distortions. During that time. corruptions was also ramp ant. I can cite examples. As I have a very limited time, I do not want to take much time of the House. In the Irrigation Deparatmen, in Musaffarnagar District, the people have so many times submitted their representation, complaining against the Executive Engineer who had been looting money and the BJP Government did not do anything. In such away, I can cite so many example about the domuption during the BJP time. Now, the people have realised that the Congress (I) had failed miserably and the BJP alos did not deliver the required goods to them. So, we find - you also know that - of late, that in four Universities students' elections have been held; and by very big margins, the BJP supported candidates have been defeated, as also that of Congress (i) supported, of course. Both Congress(I) and the BJP supported candidated have defeated in the election of different working committees and others in the Universities. this is a good development; this is a healthy development in the country.

We should expect that the Central Government who have undertaken in their own hands, the rule of UP, should at least try to address themselves to some urgent problems of the people of UP. What are they? There is the acute problem of drinking wate in certain parts of UP. The peasants do not have water for imigation purposes; necessary institutional credit is lacking for the small and middle peasants. Those who have produced something throught their blood and sweat of their labour, cannot market the produce. They cannot have remunerative prices, fair prices.

The youth of UP do not find any future for themselves. Rampant unemployment is there, even though UP has been given more than many other States of India — UP has been given much more than the Eastern part of India, in agriculture, in industry and in many other areas; but still because of mismanagement, because of lack of political will to move in the right direction, the basic problems affecting the poorer secions of the people, the working class, the peasantry of UP, could not be solved.

Now, when there is the President's rule, we would eagerly look forward that the Central Government should come forward and provide some succor to the problems of Eastern UP, like the problem of child labour, which is there in Varanasi and many other places. As you know, there is the problem of child labour in many parts of UP, be it in glass factory, be it in weaving, be it in many other areas. Even today, there are reports that the international conscience is being hurt at the destitutes, at the sad life of children working in many parts of the country and in? Uttar Pradesh also. There is no provision to provide any help to these helpless people.

I look forward also that the changes ' brought about by the BJP in education, in the syllabus, in the textbooks, in the bureaucracy, in the law-enforcing a agencies should be [Sh. Rupchand Pal]

corrected immediately. This Government should just remove all hurdles in the way of healthy development of peasantry in their own interest.

Lastly, this Government is not moving in the right direction to find out an abiding solution to the problem of Uttar Pradesh. We have already stated while moving the adjournment motion that a reference under article 145 will not serve any purpose because that is the root of the problem. We have suggested that the Government should undertake a comprehensive review and make a reference under article 138 (2), they should just demonstrate their political will to solve the problem or Uttat Pradesh and refrain from indulging in partisan politics for narrow electral pains.

With these words, I would just expect that the people will ultimately have their own right to discuss their own problems. This is an extraordinary situation. The people should be given their own right back as soon as there is normalcy, as soon as the situation in Ultar Pradesh improves.

MR. CHAIR MAN; Mr. Ram Vitas Paswan, You have sent three names. Will all speak on Uttar Pradesh.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): We three would speak on this issue.

[Engletti]

MR. CHAIR MAN: Then constrain to your time.

[Translation!

SHRI RAM VILAS PASWAN All right. Mr. Speaker Sir, I rise to appose the Budget of Uttar Pradesh presented by the Central Government. You have rightly said that the speech of our freind Shri Mohan Singh was sufficient if others' intervention was not at all required. But I want to draw your attention towards two-three points. Even now we are not aware whether there is President's Rule in Uttar Pradesh or BJP is still ruling the state. In other words, if you don't mind, I would like to say that the present rule in the state is even worse than the BJP rule. On this basis, I rise to oppose the Budget of Uttar Pradesh.

It was our view that Government would be willing to hold elections within a period of six months provided the condition of the State improves. We were ready to give a thought to this point. But now we have reached this conclusion that Government should not extend the period of President's Rule a minute more than six months and hold elections in U.P as soon as possible, I rise to make this demand.

MR. CHAIRMAN Sir, it is not an ordinary issue. Thereis not even a single district in the state in which officers have not committed atrocities against the minorities and oppressed classes. Government has not transfered any of the officials whom it was accusing. Our raily had beed obstructed thrice in Banaras but did the Government transfered any of the officials?

Mr. Chairman Sir, I have visited Allahabed district only yesterday and I would like to submit had I not been there one Harijan would have been murdered there in the police station itself. On the night of twenty-fifth one person Girish Pasi S/O late Sh. Dhullu belonging to Scheduled Caste was apprehended in Tilhapur village and brought to the Sarai Akil Police Station. I am telling all this because RS, alx crores have been demanded for the police Degartment in the total Budget of Rs. 5111 crore). I rise to oppose it for which I am giving reasons. That

boy was apprehended on 25th and you will be surprised to know that five persons of his family had been murderd. Among them were Dharamrai, Rammanohar Passi, Budul, Shiv Prasad and Bhayya lai. All of them belonged to his family and on twenty fifth that boy was arrested. One thousand people followed him as they apprehended last he may not be killed in a fake police encounter. But in the presence of such a huge crowd this did not happen and the boy was brought to Allahabad, /Shri Shashi Prakash M.P and District Judge and Shri Bhagwan Prasad, Ex-MLA met the Senio Superintendent and apprised him of theirapprehensions be that the boy may not be killed in the take encounter and requested him to take action as per law but avoid keeping the boy there in the police custody as he is being tortured. They requested him that he should be sent to Judicial custody. Your would be surprised to know that although he said that he would send him that day yet he did not act accordingly. On being asked again he told that he would send him in the night. But again he did not send him to the judicial custody. Yesterday I went there in the morining. I talked to the concerned senior S.P. who claims since he is a relative of the D.G. nobody can do any harm to him. I requested him to take action as per law but he should not be kept in the police custody because he is being tortured there. He is being beaten. He said that he would send him by 10 AM. But he did not send. Again when we met him he said that he would send him by 12'O Clock that day but again he did not do so.

Mr. Chairman, Sir when we came back from Hira Nagar local people gheraced us. Shri Ramdhan, Chairman of scheduled Castes and scheduled Tribed Commission was also with us. They complained that we project yourself as their leaders and people are being killed in fake encounters and we don't take any action. Then I had a take with the Commissioner fof the areas. I asked him

if there was absolutely jungle rai in the area or law of the land prevails? From the residence of Shri Bhagwan Prasad I made a telephone call to Mr. Reddy - the Governor and had half an hour discussion with him. He said that he would interfere into the matter but he was not aware whether the boy has been sent to jail or not. Mr. Chairman sir, this matter relates to a Member of Parliament and Scheduled Caste Community and you are saying that the law and order situation is good. I would like to inform you about the persons killed by police. I have a list of such persons with me. Persons belonging to Scheduled Castes viz Munni Passi, Kuldeen Passi, Pramod Passi, Badri Passi, Shivlat Passi, Pappu Dhobi, Nandan Passi, Sunder Chamar, Khemchand Khatik have been killed in polic encounters.

Mr. Chairman Sir, I have got a long list of those persons who have been killed in police encouters. The names of few persons I have quoted above. I would also like to bring to your notice the places to which they belong. Munni Passi (Naini), Kuldeep Haita (Mohasim Ganz), Pramod Passi, (Mamford Gani), four other members of Passi Community Badr Passi (Chilla), Shivlal passi, Meuijeeb alias Nanka Muslim (Mamfordgani). Puttan Passi (Navapur), pappu Dhobi (Khuldabad), Nandan Yadav Rajava, Nanhe -passi (Suleem Sarai), ashok Pai (Pura Gadaria), Sachendra Chamar (Bhui Para) Dulara Muslim (Shah Ganj) Khem chandra Khatik (Nevada) were killed in fake police Encounteres and several others have been involved in false cases by the Uttar Pradesh Police.

Mr. Chairman Sir, in indrarulth in Kanpur, four persons of the oppressed classes were cut into pieces, from leg to head. Sh. Keeri Lai represits that area in the Parliament. Their eyes were taken out. Such a henious crime was committed in that area. If you want to get information regarding the persons

(Sh. Ram Vilas Paswan)

and party who are resposible for this crime you would get the information provided you visit that area.

Mr. Chairman Sir, rape was committed in Andua village. Two of them had been killed on the spot and one is still absording.

{Translation}

Even after that you have come to say that your Government was running smoothly. Do you propose to issue a white paper to show the number of District Magistrates and · S.Ps. during the regime of B.J.P and the number out of them transferrred after the congress came into power? Those officers must have been transferred whose reputation was a little good but the officers who worked on communal lines must be working there.. (Interruptions). We used to citicize the B.J.P. and complain against them but the B.J.P. Government is no more there. Now, state is being ruled by Central Government. So now it becomes the duty of the Central Government to state the number of persons murdered and the number of officers transferred during their rule in the state by issuing a white paper?.. (Interruptions)

SHRI SANTHOSH KUMAR GANGAWAR: Can you tell us the number of persons killed during the B.J.P regime and the number of persons killed after that?

SHRI RAM VILAS PASWAN: This is for you to tell us. I would like to repeat that now the congress is in power there. Our four leaders were killed. Shri Sharada Prasad Rawat was killed, Shri Gomati Prasad was killed, Shri Mahedru Singh Bhati was killed. These all were political murders. What is the action being taken by the present Government in this regard?

The second isssue is regarding the reservation for backward classes. There was a provision of 15 percent reservation for backward classes. When our Government had come to power in centre Shrì Mulayam Singh Yaday was the Chief Minister of Uttar Pradesh. He increased the reservation from 15 percent to 27 per cent. The people moved the court against that. The court granted a stay-order thereon. Now the backward classes are not getting even one percent reservation. Now, the Supreme Court's verdict has also come. Is the Government going to give 27 percent reservation to backward classes in Uttar. Pradesh in the wake of the verdict given by the Supreme Court on 16 the November?

Your will be surprised to know that a Chowkidar in Bihar, who is a Government Servant and who occupes the lowest rank, gets a meagre salary of Rs. 100 per month. In these day of price rise, a chowkidar who is a poor fellow gets only Rs. 100 per month in salary. The Bihar Government has given the status of government servent to chowkidar. We would like to know whether the Uttar Pradesh Government is also going to make chowkidar a government servant or not?

Similarlly there is the case of Uttarkhand. We had gone to Negiji's house and had Mr. V.P. Singh. We supported the demand for Uttrakhand. You are inciting the people to raise the demand of Jharkhand, why don't you accept the demand of Uttarkhand.

I wanted to congratulate Shri Arjun Singh but now it seems I will have to think agaijn about it. In the Ambedkar centeneary meeting he had suggested that Ambedkar University should be conferred the status of a Central University but now I don't know why is he not announcing it in the Parliament. I would like the Government to announce on the similar pattern that university in Lucknow will be conferred the status of a Central University.

The Park which was named after Begu hazrat Mahal has recently been changed to Urmila Park. It should be changed back to its original name. Begu Hazrat Mahal was not an ordinary woman. she had sacrificed her life in the fight for freedom. If you wish to change a name then Harshad Mehta Park should changed to Urmila Park. But the names of the parks and roads after our freedom fighters, who made great sacrifices for the freedon of the country, should not be changed.

You must include the writings of Baba Sahab Ambedkar in the text books. You must take out the lessons which are communal in nature. You must check the killings of Dalits and poor there.

I had visited the Mewana are of meerut District Ilias Qureshi, a Janata Dal worker and Secretary General of Dalit Force was arrsted under GUNDA Act. I had raised this matter in the House also. The Union Government had stated that they would conduct an inquiry into it. Its report is yet to come. I have written to the Government and the District Magistrate. There is virtually no Government in Uttar Pradesh. Only the chaos is prevailing over there. You are only Worsening already chaotic state of affairs created by Bhartiya janata party. That's why, we oppose this budget and make demand that the elections be held in Uttar Pradesh at the earliest and a popular Government be installed there.

Text of Cut Motions

[English]

SHRI SANTOSH KUMAR GANGWAR (BAREILLY): I bet to move:

"That the Demand for Grant on Account under the Head Industries Department (Heavy and Medium Industries) be reduced by Rs. 100."

/Need to revive the Lucknow unit of scooter India Limited/(1)

"That the Demand for Grant on Account under the Head Agriculture and other allied Departments (Horticultural Development) be reduced By Rs. 100."

/Need for starting immediately the already sanctioned Krishi vigyan Kendra in Bareilly/(2)

/Need to open an Agricultural Degree College in Bareilly/ (3)

"That the Demand for Grant on Account under the Head Agnculture and other alied Departments (Panchayath Raj) be reduced by Rs 100."

/Need to set up a Krishi Upted Mandi Samiti in Nawabganj Tahsil, Bareilly./(4)

/Need to create a new development block in Meerganj tesil of Bareilly./(5)

"That the Demand for Grant on Account under the Head Cane Development Department (Cane) be reduced by Rs. 100.

/Need to bnng drawal of sugarcane in Utar Pradesh at par with the national drawal/ (6)

/Need to set up an office of the sugarcane committee in Nawabganj Tehsil in Bareilly./

"That the Demand for Grant on Account under the Head Cane Dvelopment Department (Sugar Industry) be reduced bu Rs. 100."

/Need to give licences to fifty new sugar mills keeping in view the increasing needs of the people in Uttar Pradesh. /(8)

/Need to issue licences for establishing

[Sh. Santosh Kumar Gangwar]

sugar mills at Nawabgang and Mirganj In Bareilly (U.P.) . /(9)

/Need to allocate funds on priority basis for sugar mill at Bareilly, being transferred to Saidpur. / (10)

"That the Demand for Grant on Account under the Head Home Department (Police) be reduced by Rs. 100."

/Need to deploy necessary para military forces and to make adequate arrangements to deal with the terrorism in Taral area./(11)

"That the Demand for Grant on Account under the Head Medical Department (Allopathy) be reduced by Rs. 100"

/Need to open a medical college in Bareilly./(12)

"That the Demand for Grant on Account under the Head Medical Department (Public Health) be reduced by Rs. 100"

/Need to open a modern hospital of 500 beds in Bareilly./(13)

"That the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs. 100"

/Need to allocate additional special grants to the Municipality, Bareilly J(14)

"That the Demand for Grant on Account under the Head Public Works Department (Establishment) be reduced by Rs. 100."

/Need to accord sanction for constructing a new bridge on Yamuna river near Naini in Allahabad./ (15)

/Need to construct a bridge at Pithora

Chainpur development block of Dohra Lalpur road in Bareilly (U.P.)./(16)

Need to construct a bridge on the Ramganga riverto connect Mirganj and Aonia tehsils of Breitly (U.P.)/(17)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs. 100."

/Need to upgrade dum-deaf Vidyalaya, Bareilly, upto High School./(18)

"That the Demand for Grant on Account under the Head Education Department (Higher Education) be reduced by Rs. 100.

/Need to open a degree college in Nawabganj tehsil in Breilly (U.P.) /(19)

/Need to set up an examination centre of chartered accountacy in Bareilly./(20)

/Need to open an engineering college in Bareilly. /(21)

"That the Demand for Grant on Account under the Head Imigation Department (Works) be reduced by Rs. 100.

Need to construct pucca tracks on the sides of canals in Uttar Pradesh./(22)

"That the Demand for Grant on Account under the Head Uttaranchal Development Department be reduced by Rs. 100."

/Need to create an Uttranchai State./ (23)

DR. RAMESH CHAND TOMAR (HAPUR): I beg to move:

"That the Demand for Grant on Account under the Head Medical Departmene (Medical Education and Training) be reduced by Rs. 100.

/Need to open a Medical College in Ghaziabad in U.P./(68)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs. 100

/Need to construct Hapur by-pass/ (69)
"That the Demand for Grant on Accout
under the Head public Works Department be
reduced by Rs 100

/Need to construct Stil-Bhilthanpur Road in Ghaziabad district /(70)

"That the Demand for Grant on Account under the Head public Works Department be redcued by Rs 100

/Need to construct a bridge over the nver near Surana Village in Muradnagar area of Ghaziabad district./(71)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs. 100"

/Need to construct Talheta-Tyodi road in Ghaziabad./(72)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100 "

/Need to construct Modinagar-Hapur road in Ghaziabad./(73)

"That the Dernand for Grant on Account under the Head Public Works Department be reduced by Rs 100

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs. 100."

Need to construct Roads from Bhawan Bhadur Negar to Gorh road in Ghaziebed./ (74)

"That the Demand for Grant on Account under the Head public Works Department be reduced by Rs. 100."

/Need to construct roads from Faridneger to Aichada, Badamala in Ghaziabad./ (75) "That the Demand for grant on Account under the Head public Works department be reduced by Rs. 100."

/Need to construct roads from Muradnagar to Chitora-Narpur in Ghaziabad / (76)

"That the Demand for Grant on Account under the Head public works Department be reduced by Rs 100"

/Need to construct bridge over Kali river in Ghaziabad district /(77)

"That the Demand for Grant on Account under the Head Public Works Department be reduced by Rs 100"

/Need to construct road in rural areas of Ghaziabad (UP)/(78)

"That the Demand for Grant on Account under the Head Education Department (Secondary Edcuation) be reduced by Rs 100 "

Need to open an Intermediate college in the naem of dr. Ambedkar in Modinagar, District Ghaziabad./(79)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to open a degree College at Huradnagar, Distt. Ghaziabad in U P./(80).

"That the Camand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100"

/Need to open primary Junior High School, High School and Intermediate Colleges in rural areas of Ghaziabad district / (81) [Sh. Santosh Kumar Gangwar]

U.P. Budget 1993-94.

"That the Demand for Grant on Account under the under the Head Education department (Higher Education) be reduced by Rs. 100."

/Need to open an Engineering college in Ghaziabad, U.P./(82)

"That the Demand for Grant on Account under the Head Industries Department (Village and small industries) be reduced by . 100."

/Need to set up small scale industreis in Tehri district of Uttar Pradesh./(298)

"That the Demand for Grant on Account under the Head Medical Department (Public Health) be reduced by Rs. 100

/Need to open a primary Health centre at village paturi (Dharmandai) in Tehri district of Uttar Pradesh./(304)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to encourage toursm in Tehn and Uttarkashi hilly areas of Uttar Pradesh./ (305)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs.100."

/Need to further develop Tourists sites at Tehri and Haridwar in Uttar Pradesh./ (306)

SHRI BHAGWAN SHANKAR RAWAT (Agra): I beg to move:-

"That the demand for grant on acccount under the Head Food and Civil Supplied Department be reduced by Rs. 100."

/Need to provide ration cards to all the people in U.P. to enable them to purchase ration from public Distribution System./(83)

788

"That the demand for grant on account under the Head food and Civil Supplies Department be reduced by Rs.100."

/Need for the nenewal fo old and dilapidated ration cards. /84)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs.100"

/Need to provide adequate quantity of fod grains in ration shools in rural areas.(85)

"That the Demand for grant on account under the Head Home Department (Jail) be reduced by Rs. 100."

/Need to improve the living conditions, medical facilities and the quality of food served to the presouers in the District Jails./ (86)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs.100.

/Need to increase the number of police stations and police force in sensitive areas of the state including Terai region and Agra division./(87)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs. 100.

/Need to provide sophisticated weapons and adequated training to the police force./ (88)

"That the demand for grant on account under the Head Home department (Police) be reduce by Rs. 100"

/Need to improve the residential facilities, and other service conditions to the police force /(89)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100"

/Need to provide sop histicated medical facilities to improve Sarojini Naidu Hospital, agra being the international tourist Centra / (90)

"That the Demand for grant on account under the Head Medical Department (Aliopathy and unani) be reduced by Rs 100 "

/Need to complete the construction of emergency hospital in Agra /(91)

'That the demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to improve Ayurvedic and Unani hospitals of the State /(92)

"That the demand for grant on account under the Head Urban development department be reduced by Rs 100"

/Need to accord approval to Sur Sarovar and Sur Samarka Yojna sent by the Agra development authority/(93)

"That the demand for grant on account under the Head Urban development department be reduced by Rs 100"

/Need to streamline the traffic systems and to reduce the rush oon roads by constructing Mudnka Marg and Master Plan roads in Agra /(94)

'That the demand for grant on account under the Head Urban development

department be reduced by Rs 100 "

/Need to provide sufficient financial assistance to accelerate the space of construction of Wate Plant at Sikandra in Agra and to maintain the efficiency and quality of water treatment of old Agra water plant / (95)

"That the demand for grant on account under the Head industries department (Mines and Mineralas) be reduced by Rs 100"

/Need to provide for collective Insurance Scheme and to set up Health /centres for Health Improvement of mine workers (96)

"That the demand for grant on account under the Head Industries department (village and Small Industries) reduced by Rs 100"

/Need to provide appropriate financial assistance to entrepreneures manufacturing shoes in cottage industry for production / (97)

That the demand for grant on account under the Head Industries department (Village and small industries) bt reduced by Rs 100

/Need to provide appropriate financial assistance to artisans for buying and storing raw materials /(98)

That the demand for grant on account under the Head Inudstries Department (Village and Small Industries) be reduced by 100

/Need to encourage entrepreneures making cotton and woolen carpets in cottage industry /(99)

"That the demand for grant on account under the Head Industries Department (Village and small Industries) be reduced by Rs 100 " [Sh. Santosh Kumar Gangwar]

/Need to encourage the industrial utilization of milk products./(100)

"That the demand for grant on account under the Head Industries Department (Village and Small Industries) be reduced by Rs. 100"

Need to formulate a scheme for establishing cottage industries based on various agricultural products in the vitlages. *J* (101)

"That the demand for grant on account under the Head Four Department be reduced by Rs. 100"

/Need to formulate an effective plan for continuous power transmission and distribution of power supply in agra./(102)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide power supply for 18 hours in the day to farmers in the village for irrigation./(103)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide adequate funds for electrification of villages./(104)

"That the demand for grant on account under the Head Personnal and Appointment Department (Training and other Expenditure) be reduced by Rs. 100."

Need to provide funds to District Councils for implementing the proposals for rue 1 construction J(105) "that the demand for grant on account under the Head Environment Department be reduced by Rs. 100.

/Need to take steps to avoid the environmental pollution in Agra./(106).

"That the demand for grant on account under the Head Environment Department be reduced by Rs. 100."

/Need to implement speedily the Second Phase of Ganga Action Plan in Agra to clean Yamuna river./(107)

"That the demand for grant on account under the Head Public Works Department (Communication) be reduced by Rs. 100.

/Need to construct the roads as are already sanctioned by the Government./ (106)

"That the demand for grant on account under the Head Public Works Department (Communication) be redued by Rs. 100"

/Need to implement the proposed plan of Rs. 55 crores for converting Kuchcha side roads fo canals into pucca side roads./(109)

"That the demand for grant on account under the Head Education Department (Primary Education) be reduced by Rs. 100"

/Need to construct buildings for Primary Schools which are without buildings./ (110)

"That the demand for grant on account under the Head Education Department (Primary Education) be reduced by Rs. 100"

 /Need to open primary and Junior High schools in all the villages having population more than 1000. /(111)

"That the demand for grant on account inder the Head Industries Department (Export Promotion) be reduced by Rs. 100"

/Need to encourage the export of finished goods of leather including shoes by establishing a leather city in Agra./(112)

"That the Demand for Grant on Account under the Head industries Department (Export Promotion) be reduceed by Rs. 100."

/Need to provide special facilities for production of cotton and woolen carpets in Agra and Durries and Duppattas in Fatehpur Sikri. /(113)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need for adequate supply of stone for use by the craftsmen making art pieces of stones. /(114)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need to establish an industry based on agriculture whose products can be used for export purposes./(115)

"That the Demand for Grant on Account under the Head Industries Department (Export Promotion) be reduced by Rs. 100."

/Need of regular supply of electricality to the industrial units making goods for export. /(116)

"That the Demand for Grant on Account under the Head industries Department (Mines and Minerals) be reduced by Rs. 100."

/Need for adequate facilities for continuing mining works in stone mines./ (117)

"That the Demanf for Grant on Account under the Head public Works department

(communication) be reduced by Rs. 100."

/Need to convert the rural link roads into metalled roads and to complete the incomplete roads. (118)

"That the Demand for Grant on Account under the Head Social Welfare Department (Social Werlfare) be reduced by Rs. 100."

/Need to provide pension to all the widows and the aged for their livelihood./ (119)

"That the Demand for Grant on Account under the Head Soldier's Welfare Department be reduced by Rs 100."

/Need to formulate a detailed plan to rehabilitate all the exsoldiers. /(120)

"That the Demand for Grant on Account under the Head Institutional Finance Department (Sales Tax) be reduced by Rs. 100."

/Need to simplfy the procedure for collection of sales tax and to reduce the rates of sales taxes /(121)

"That the Demand for Grant on Account under the Head Irrigation Department (Establishment) be reduced by Rs. 100"

/Need to construct a barrage on Yamuna in Agra immediately /(122)

"That the Demand for Grant on Account under the Head Impation Department (Establishment) be redued by Rs 100."

/Need to augment the imgation facilities by constructing sub-canals of Agra canal in Fathpur Sikri and Fatehabad area of Agra./ (123)

SHRI RAJENDRA AGNIHOTRI

(JHANSI): I beg to move:

U.P. Budget 1993-94.

"That the Demand for Grant on Account under the Head power Department be reduced by Rs.100"

/Need to lay line from Lalitpur to Mehroni and from pall to Balbehat and also to provide a 32 K.V. Sub-station in Mehroni in Lalitpur district./(124)

"That the Demand for Grant on account under the Head Power Department be reduced by Rs. 100."

/Need to allocate more funds for rural electrification in Jhansi district./(125)

"That the Demand for Grant on Account under the Head Power Department be reducced by Rs. 100.

/Need to produce more electricity. /(126)

"That the Demand for Grant on Account under the Head Agriculture and other allied Departments (Rural Development) be reduced by Rs. 100 "

/Need to provide more funds for porper development of rural areas of Bundelkhand region./(127)

"That the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs 100."

/Need to provide more funds for meet shortage of dnnking water in rural areas of Jhansi district./(128)

"that the Demand for Grant on Account under the Head Urban Development Department be reduced by Rs. 100 "

/Need to provide more funds for meet shortage of drinking water in rural areas of

Lalitpur district./(129)

"That the Demand for Grant on Account under the Head Transport Department be reduced by Rs. 100."

Need to provide more funds for improvement of state Transport service and to provide bus services from Devoarh, district Lalitpur to Lucknow and Khairai. /(130)

"That the demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to take steps for proper development of tourism in the State./(131)

"That the Demand for Grant on Account under the Head Tourism Department be reduced by Rs. 100."

/Need to encourage tourism by setting up a bird santuary at the big pond of Talbehat of Lalitpur district./(132)

"That the Demand for Grant on Account under the Head public works Department (Communications) be reduced by Rs. 100."

/Need to provide adequate funds for construction and maintenance of roads and bridges, in the State. /(133)

"That the Demand for Grant on Account under the Head Secretariat Administration be reduced by Rs. 100."

/Need to take steps to check wasteful expenditure./(134)

MAJ. GEN. (RETD.) BHUWAN CHAN-DRA KHANDURI (Garhwal): I beg to move:

"That the Demand for Grant on Account

under the Head Technical Education Department be reduced by Rs 100 "

/Need to make G B pant Engineering college, paun Garhal fully functional by filling up vacancies of lecturers and staff /(135)

"That the Demand for Grant on Account under the Head Technical Education Department be reduced by Rs 100"

/Need to construct suitable buildings for IT I's in paun and chamoli Districts /(136)

"That the Demand for Grant on Account under the Head Finance Department, (State Lottery) be reduced by Rs 100"

/Need to bar sale of lottenes in entire state /(137)

"That the Demand for Grant on Account under the Head Education Department (primary Education) be reduced by Rs. 100."

/Need to open pnmary schools in Garhwal Mandasl as per norms for hills / (138)

"That the Demand for Grant on Account under the Head (Education be reduced by Rs 100"

/Need to construct proper school buildings for primary schools in Garhwal Mandal /(139)

'That the demand for Grant on Account under the Head Education Department (Primary education be reduced by Rs. 100 *

/Need to provide adequate staff in primary schols /(140)

"that the Demand for Grant on Account under the Head Education department (Secondary Education) be reduced by Rs 100" /Need to upgrade more Junior Schools to High Schools and High Schools to Intermediate to bring these upto the laid down norms in hills /(141)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100"

/Need to fill up large scale vacancies of teachers in High Schools and Colleges in Garhwal Mandal /(142)

"That the Demand for Grant on Account under the Head Education Department (Secondary Education) be reduced by Rs 100"

/Need to introduce Science and Maths subjects in all High Schools and Colleges in Garhwal Manda /(143)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs 100

Need to provide laboratory facilities and equipments in schools and colleges in Garhwal Mandal /(144)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs 100"

/Need to start additional Degree colleges in Garhwal, paun and chamoli districts /(145)

"That the Demand for Grant on Account under the Head Education (Higher Education) be reduced by Rs. 100."

/Need to fill large scale vacancies of lecturers in Degree colleges in District Paun Garhwal and Çhamoli /(146)

"That the Demand for Grant on Account under the Head General Administration

[Sh. Bhuwan Chandra Khanduri]

department be reduced by Rs. 100."

/Need to exercise economy in expenditure./(147)

"That the Demand for Grant on Account under the Head General Administration Department be reduced by Rs. 100."

/Need to check effectively malpractices in government Department./(148)

"That the demand for Grant on Account under the Head General Administration Department be reduced by Rs. 100."

/Need to introduce and implement "Hill cadre" in Uttaranchal immediately./(149)

"That the Demand for Grant on Account under the Head general Administration Department be reduced by Rs. 100."

/Need to increase the number of Blocks in uttaranchal for better administration./(150)

"That the Demand for Grant on Account under the head General Administration Department be reduced by Rs. 100."

/Need to establish a new Tehsil at Pokhi in District Chamoli (Garhwal Mandal)./(151)

"That the Demand for Grant on Account under the Head General Administration department be reduced by Rs. 100."

/Need to fill up the quota ex-şervicemen in Government jobs./(152)

"That the Demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to provide loans to ex-servicemen for starting their own ventures./(153)

"That the demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to organise and encourse cooperative societies by ex-servicemen. / (154)

"That the Demand for Grant on Account under the Head Soldier welfare Department be reduced by Rs. 100."

/Need to organise block-level groups meetings of ex-soldiers for working against social evils. /(155)

"That the Demand for Grant on Account under the Head Soldier Welfare Department be reduced by Rs. 100."

/Need to start a "land Army" of exsoldiers for carrying out certain types of Government Works/Schemes. On the pattern existing in some States /(156)

MAJ. GEN. (Retd) BHUWAN CHANDRA KHANDURI: I beg to move:

"That the Demand for Grant on account under the Head Cultural Affairs Department be reduced by Rs. 100."

/Need to develop the ancient cultural heritage of people of Uttaranchal./(157)

"That the Demand for Grant on account under the Head Irrigation Department (Works) be reduced by Rs. 100."

/Need to tone up the functioning of Irrigation Department in Garhwal Mandai./ (158)

"That the demand for Grant on account under the Head Excise Department be reduced by Rs. 100"

/Need to have proper control on sale of

liquor in garhwal /(159)

801

"That the Demand for Grant on Account under the Head Excise department be reduced by Rs. 100."

/Need to enforce prohibition in Uttaranchal J(160)

"That the Demand for grant on account under the Head Excise Department be reduced by Rs. 100."

/Need to take strict action against illicit distrillers of liquer./(161)

"That the Demand for Grant on account under the Head Industries Department (Mines and Minerals) be reduced by Rs. 100."

/Need to examine feasibility of exploring minerals in Uttaranchal J(162)

"That the demand for grant on account under the Head Industries department (Village and small industries) be reduced by Rs. 100."

/Need to establish and encourage small scale industries in garhwal./(163)

"That the Demand for Grant on Account under the Head Industries Department (Handloom Industry) be reduced by Rs. 100."

/Need to optimise the handloom industry in Uttaranchal./(164)

"That the demand for Grant on account under the Head Power Department be reduce by Rs. 100."

/Need to utilise the tremendous hydroelectric potential by going in for Run-at-the-River' schemes on a large scale in Gartwal./ (165)

"That the Demand for Grant on account

under the Head power Department be reduced by Rs. 100.*

802

/Need to explore and utilise the tremendous micro-Hydro-electric potential available in Garhwal Mandal of Uttaranchal. /(166)

"That the Demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to allocate adequate funds for the electrification of villages of districts pauri-Garhwal and Chamoli./(167)

"That the Demand for grant on account under the Head Power department be reduced by Rs. 100."

/Need to rationalise the billing system for electricity bills./ (168)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to provide additional manpower for maintenance of electricity system in Uttaranchal./(169)

"That the demand for grant on account under the Head Agriculture and other allied departments (Horticultural Development) be reduced by Rs. 100."

/Need to utilise and develop the horticultural potential available in Garhwal./ (170)

"That the demand for grant on account under the Head-agriculture and other allied departments (Horticultural development) be reduced by Rs. 100."

/Need to create cold storage facility for preservation of fruits in districts pauri Gartwal and Chamoli./(171)

[Sh Bhuwan Chandra Khandun]

UP Budget 1993-94,

"That the demand for grant on account under the head agriculture and other allied departments (Horticultural development) be reduced by Rs 100 "

/Need to establish a fruit processing industry in Garhwal Mandal of Uttaranchal / (172)

"That the demand for grant on account under the Head agriculture and other allied departments (Horticultural development) be reduced by Rs 100"

/Need to fix procurment prices of fruits and potatoes in Garhwal Mandal /(173)

"That the demand for grant on account under the Head Agriculture and other allied departments (Agnculture) be reduced by Rs 100 *

/Need to establish a research centre fo developing True potato Seed (TPS) in district chamoli of Uttar Pradesh /(174)

"That the demand for grant on account under the Head agriculture and other allied departments (Fishenes) be reduced by Rs. 100 "

/Need to develop Fishenes in Garhwal Mandal /(175)

"That the demand for grant on account under the Head personnel and Appointment Department (Training and other Expenditure) be reduce by Rs 100 "

/Need to exercise economy in imparting training to the personnel /(176)

"That the demand for grant on account under the Head personnel and Appointment Department (Training and Other Expenditure) be reduced by Rs 100 *

/Need to eliminate unnecessary courses form the training programme of offices / (177)

"That the Demand for grant on account under the Head personnel and appointment department (Training and other expenditure) be reduced by Rs 100 "

/Need to utilise individuls on propoer assignments after training courses / (178)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100"

/Need to ensure quality - control of items being issued through PDS /(179)

'That the demand for grant on account under the head food and Civil Supplies Department be reduced by Rs 100 "

/Need to open more PDS out-lets in hilly areas of Uttar Pradesh / (180)

"Thatt the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100 "

/Need to distribute more kerosene through PDS in Garhwal Mandal / (181)

"That the demand for grant on account under the Head Sports Department be reduced by Rs 100 "

/Need to provide playgrounds/stadia at block levels in Garhwal Manda /(182)

"That the demand for grant on account under the Head Home Department (Jail) be reduced by rs 100 "

/Need to improve the living conditions for the prisoners in Jails /(183)}

"That the demand for grant on account under the Head Home Department (Police) be redcued by Rs 100"

/Need to prevent custody deaths /(184)

"That the demand or grant on account under the Head Home Department (Police) be reduced by Rs. 100."

/Need to improve descipline and behaviour of police with public /(185)

"That the demand for grant on account under the Head Home Department (Police) be reduced by Rs. 100."

/Need to check malpractices in police department /(186)

"That the demand for grant on account under the Head Home department (Police) be reduced by Rs 100"

/Need to improve the organisation and equipment of police Force / (187) .

"That the demand for grant on account under the Head Home department (Political Pension and Other Expenditure) be reduced by Rs 100"

/Need to clear backlog applications for political pensions (188)

"That the demand for grant on account under the Head Medical Department (Medical Education and Training) be reduced by Rs 100."

/Need to establish a Medical College in Garhwal Mandal / (189)

"That the demand for grant on account under the Head Medical Department (Alippathy) be reduced by Rs 100 "

/Need to provide adequate medicines to

hospitals (1910)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100"

/Need to fill up the large number of vacancies of doctors in Govt hospitals in Garhwal Mandal / (191)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100"

/Need to improve the unhygenic conditions of hospitals, particularly in remote hilly areas / (192)

"That the demand for grant on account under the Head Medical Department (Allopathy) be reduced by Rs 100"

/Need to give minimum tenure of three years to doctors posted to hilly region of Uttar Pradesh /(193)

"That the demand for grant on account under the Head Medical department (Allopathy) be reduced by Rs 100"

/Need to improve the Base Hospital, Snnagar (Garhwal) / (194)

"That the demand for grant on account unnder the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to encourage Ayurvedic medicine system by providing adequate funds and research facilities / (195)

"That the demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs 100 "

/Need to establish an Ayurvedic Medical

[Sh. Bhuwan Chandra Khanduri]

College-Cum-Research Institute at Rishikesh./(196)

"That the Demand for grant on account under the Head Medical Department (Ayurvedic and Unani) be reduced by Rs. 100."

/Need to encourage Research and Development of Herbal Plants grown in Garhwal Mandal / (197)

"That the demand for grant on account under the Head Transport department be reduced by Rs. 100."

Need to replace the old and dilapidated buses now operating in Garhwal Mandal." (196)

"That the demand for grant on account under the Head Transport Department be reduced by Rs. 100."

Need to increase the bus services from district headquarters in Garhwal Mandal to various towns in the country (199)

"That the demand for grant on account under the Head Toursim Department be reduced by Rs. 100."

/Need to create large scale-infrastructure for developing Tourism in Garhwal Mandal / (200)

"That the demand for grant on account under the Head Tourism Department be reduced by Rs. 100."

Need to declare Pauri (Garhwal) as a Tourist station for purposes of railconcession./(201)

"That the demand for grant on account

under the Head Environment Department be reduced by Rs. 100."

/Need to control the excessive pollution being created by vehicular traffic and quarrying in Dooh Valley./ (202)

"That the demand for grant on account under the head public works department (Communication) be reduced by Rs. 100."

/Need to complete Dev Prayag bridge, which has collapsed twice during construction / (203)

"That the demand for grant on account under the The Head Public works Department (Communication) be reduced by Rs. 100"

Need to complete the construction of the damaged bridge at Dehradun at the earliest / (204)

"That the demand for grant on account under the Head Public works Department (Communication) be reudeed by Rs. 100."

/Need to repair the extensively damaged roads in Dehradun town./ (205)

"That the demand for grant on account under the Head Public works department (Communication) be reduced by Rs. 100."

/Need to construct Dehradun by-pass at the sartiest./ (206)

"That the demand for grant on account under the Head Public works Department (Communication) be reduced by Rs. 100."

/Need to allocate separate funds for black topping the Kutcha roads in Gartwal, so far as to complete those in five years./ (207)

"That the demand for grant on account under the Head public works department

/Need to get the "Forest-clearance" for a large number of roads whose construction is held up for many years./ (208)

(Communication) be reduced by Rs. 100."

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to investigate into the causes of recurring forest fires and fixing accountability./ (209)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

Need to critically examine the treeplantation figures and those being shown as destroyed by forest-fires every year / (210)

"That the demand for grant on account under the Head Forest Department be reduced by Rs 100 "

/Need to arrange Satellite cover to ascertain actual forest cover achieved each vear/(211)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

/Need to amalgamate the "Van-Nigams" with the forest department./ (213)

"That the demand for grant on account under the Head Forest Department be reduced by Rs. 100."

Need to examine handing over treeplantation funds to the cooperative and villagers, for effective plantations / (214)

"That the demand for grant on account the Head Uttaranchal Development department be reduced by Rs. 100."

Need to increase the allocation for drinking water Uttaranchal./(215)

810

"That the demand for grant on account under the Head Uttaranchal Development department be reduced by Rs. 100."

/Need to tackle drinking water problem on warfooting in District Pauri and Chamoli (Garhwal) / (216)

"That the demand for grant on account under the head uttaranchal development department be reduced by Rs. 100."

/Need to establish suitable Industries in "Zero Industry" districts of Uttaranchal / (217)

** Need to evolve a proper system to preven unauhonsed fellig of trees. / (212)

"That the demand for grant on account under the head uttaranchal development department be reduced by Rs 100 "

/Need to implement the "The Hill Cadre Scheme" imme diately./ (218)

"That the Demand for Grant on account under the Head Uttaranchal Development department be reduced by Rs. 100/

Need to fill up the large number of vacancies of teachers from Primary to Degree Colleges immediately./(219)

"That the demand for grant on account under the Head Uttaranchal development department be reduced by Rs. 100."

Meed to allocate special funds for rural electrification./(220)

"That the demand for grant on account under the Head Uttaranchal Development department be reduced by Rs.100."

Need to allocate special funds for

MARCH 29, 1993

Supplementary Demands for Grants (UP), 1992-93

[Sh. Bhuwan Chandra Khanduri]

harnessing the huge wind energy potential available in Uttaranchal. /(221)

"That the demand for grant on account under the Head Uttaranchal development department be reduced by Rs.100."

/Need to shift the Assistant Director (Hills) to Gair Sain immediately./(222)

"That the demand for grant on account under the Head Uttaraanchai Development department be reduced by Rs. 100."

/Need to clear the numerous water supply scheme pending at various stages./ (223)

"That the demand for grant on account under the Head Uttaranchal Development department reduced by Rs. 100."

/Need to merge Jal Nigam and Jal Sansthan in Uttaranchal/ (224)

SHRI JAGAT VIR SINGH DRONA (Kanpur) I beg to move:-

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to construct more houses for the economically weaker section of society in Kanpur./(225)

"That the demand for grant on account under the Head Housing Department be reduced by Rs. 100."

/Need to cater for small residential plots for poor people in Kanpur.//(226)

"That the demand for grant on account under the Head Housing Department be reduce by Rs. 100."

/Need to streamline the working of Kanpur Development Authority. /(227)

"That the demand for grant on account under the Head Housing Department be reduce by Rs. 100."

/Need to speed up sanction of Housing Plans by Kanpur Development Authority./ (228)

"That the demand for grant on account under the Head Housing Department ve reduced by Rs. 100".

/Need to promote construction of multi storeved housing complexes. /(229)

"That the demand for grant on account under the Head Housing Departmen be reduced by Rs. 100".

/Need for timely completion of projects to avoid hike in prices of building materials./ (230)

"That the demand for grant on account under the Head Power Department be reduced by Rs. 100."

/Need to revive Riverside Power House. kanpur and convert it into gas based. /(231)

"That he demand for gran on account under the Head Power Department be reduced by Rs. 100."

/Need o replace old ransmission lines to avoid loss of electricity transmission and he ensure better valtage supply in Kanpur./ (232)

"That the demand for gran on account under the Head Power Departmen be reduced by Rs. 100."

/Need to instal more Power sub-stations

in Kanpur for the equal distribution of load / (233)

"That he demand for gran on account under the Head Power Department be reduced by Rs 100"

/Need to ensure continuous power supply of cold storages and other such units (234)

'That the demand for gran on account under the Head Power Departmen be reduced by Rs 100

/Need to streamline the procedure for disposal of pending applications for power connections (235)

That he demand for grant on account under the Head Power Department be reduced by Rs 100

/Need to check errors in billing of domestic consumers (236)

'That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs. 100."

/Need to streamline he PDS in Kanpur to ensure regular supply to Public / (237)

That the demand for grant on account under the Head Food and civil supplies Department be reduced by Rs 100 "

/Need to ensure punitive action against offenders engaged in PDS / (238)

"That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100"

/Need to check malpractices in Government offices of Food and Civil Supplies Department / (239) "That the demand for grant on account under the Head Food and Civil Supplies Department be reduced by Rs 100

/Need to check supply of inferior quality of foodgrains hrough PDS / (240)

"That the demand for grant on account under he Head Food and civil supplies Department be reduced by Rs 100."

/Need to provide more commission in PDS to reduce malpracices by shopkeepers / (241)

"That the demand for gran on account under the Head Food and Civil Supplies" Department be reduced by Rs 100

/Need to demand higher quota of foodgrains from Centre for U.P. in proportion of population. / (242)

"That the demand for grant on account under the Head Sports Department be reduced by Rs. 100."

/Need o provide at least one playground in every school / (243)

"That the demand for grant on account under the Head Sports Departmen be reduced by Rs 100"

/Need to provide more funds for promotion of sports in rural areas (244)

"That the demand for grant on account under the Head Sports Department be reduced by Rs 100"

/Need to give same status to physical euducation teacher as is given to other teachers / (245)

"That the demand for grant on account under the Head Sprots Department be reuduced by Rs 100" /Need to arrange more sports coaching

U.P. Budget 1993-94.

camps for boys between 9-12 years age group./(246)

"That the demand for grant on account under the Head Sports department be reduced by Rs. 100."

/Need to establish gymnasiums for centralised coaching in urban areas./ (247)

"That the demand for gran on account under the Head Sports Department be reduced by Rs. 100."

/Need to open sports colleges for talented youth./(248)

"That the demand for grant on account under the head Home Department (Police be reduced by Rs. 100."

/Need to check malpractices prevalent in Jal Nigam, Nagar Mahapalika and Jal Sansthan./(249)

"That the demand for grant on account under the head medicla Medical Department (Medical Education and Training) be reduced by Rs 100."

/Need to strictly barn private practice by medicos working in Government service./ (250)

"That the demand for grant on account under the head Medical Department (Medical Education and Training/be reduced by Rs. 100."

/Need to provide advance facilities in hospitals attached to Medical Colleges so that the students can update their knowledge./ (251)

"That the demand for grant on account under the head Medical Department (Medicat Education and Training) be reduced by Rs. 100."

/Need to have more stress on practical training for students in Medical Colleges./ (252)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) /be reduced by Rs. 100:"

/Need to equip J K Cancer Institute. Kanpur wih modem equipments and to appoint specialists /(253)

"That the demand for grant on account under the head Medical Department (Medical Education and Training) be reduced by Rs. 100."

/Need to increase the number of seats for Post Graduate studies in Medical Colleges / (254)

"That the demand for grant on account under the head Medical Department (Allopathy) be reduced by Res 100"

/Need to make available life saving drugs in all Government Hospitals for people./255)

"That the demand for grant on Account under the Head Medical department (Allopathy) be reduced by Rs. 100."

/Need to provide facilities for CAT scanning in all district hospitals. /(256)

"That the demant for grant on account under the head Medical Department (Allopathy) be reduced by Rs. 100."

/Need to establish a government hospital with facilities to treat brain injuries and all other major injuries in Kidwai Nagar, Kanpur./ (257)

"That the demanf for grant on account under the head Medical Department (Allopathy) be reduced by Rs. 100. "

817 U.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93

/Need to improve the hygieninc Sansthan./(264)

conditions in government hospitals./(258)

"That the demand for grant on account under the head Medical department (Allopathy) be rerduced by Rs 100 "

/Need to ensure that all the equipments in the hospitals are always in working condition. /(259)

"That the demand fof grant on account under the head Medical Department (Allopathy) be reduced by Rs 100"

Need o shift postmortem house of Kanpur to Somewhere on the outskirts of the city / (260)

"That the demand for grant on account under the head Urban Development Department be reduced by Rs 100"

/Need to provide more funds to Kanpur for roads, street lights swerage and water supply./ (261)

"That the demant for grant on account under the head urban Development Department be reduced by Rs, 100 "

/Need to realign entire sewerage disposal system in kanpur./(262)

"That the demand for grant on Account under the head Uraban Development Department be reduced by Rs 100"

/Need to provide a new water works to Kanpur to cater the needs of 40 lakhs of population of Kanpur./ (263)

"That the demand for grant on Account under the head Urban Development Department be reduced by Rs 100"

/Need to check malpractice prevailing in Jal Nigam, Nagar Mahapalika and Jal "That the demand for grant on account under the Urban Development Departement be reduced by Rs 100"

/Need o check pollution of dranking water in Kanpur by sealing all drains which fall in the over Gaga /(265)

"That the demand under the

That the demand for forgrant on account under the head Urban Development Department be reduced by Rs 100 "

/Need to tone up the functioning of the urban Department for achieving better results /(266)

'That the Demand for gran on account under the Head Education Department (Pnmary Education) be reduced by Rs. 100."

/Need to revamp Primary Education and ensure one school for every village having population of atleast 100 people / (267)

"That the demand for grant on account under the head Education Department (Pnmary Education) be reduced by Rs. 100."

/Need to provide adequate buildings furniture and trained the teachers in every Primary Schools / (286)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to eater for an Intermediate College for girls in Kanpur / (269)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

100 "

/Need to ensure atleast 180 working days in every academic session / (270)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need o regulanse the academic session and conducting of examination in time and timely declaration of result /(271)

"That the demand for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100

/Need to provide playground to every college /(272)

"That the demand for grant on account under the head Education Department (Secondry Education) be reduced by Rs 100 "

/Need to ensure admission for every bright student for higher studies /(273)

"That the demant for grant on account under the head Education Department (Secondary Education) be reduced by Rs 100 "

/Need to abolish the provision of passing in III division as it poses problems in getting admission to higher classes /(274)

"That the demand for grant on account under the head Education department (Secondary Education) be reduced by Ras. 100 "

/Need to grant more funds for maintaining colleges library (275)

"That the demand for grant on account under the head education Department

/Need to ensure moral education in all colleges./(276)

(secondary bEducation) be reduced by Rs.

SHRI MOHAN SINGH (Deana). I beg to move

"That the demand for grant on Account under the head industries Department (Heavy and Medium Indutries) be reduced by Rs. 100."

/Need to set up a Public Sector Undertaking in Tahn Garhwal district of Uttar Pradesh / (299)

"That the demand for Grant on Account under the head industries Department (Heavy and Medium Industries) be reduced by Rs 100 "

/Need to provide all the facilities to establish industries in no industry districts / (300)

"That the demand for grant on accoun under the head Agriculture and other allied Departments (Horticulture Development) be reduced by Rs 100 "

/Need to open a Krishi Vigyan Kendara in district Deona of Uttar Pradesh /(301)

"That the demand for grant on account under the head Cane Development Department (Sugar Industry) be reduced by Rs. 100."

/Need to open a sugar mill in Rampur Karhance of district Deoria and to expand the sugar mill of Deona and Betalpur./(302)

"That the demand for grant on account under the head Home Department (Police be reduced by Rs. 100."

/Need to abandon the policy of providing of unnecessary personal security at he State expenses to the people of criminal tendencies / (303)

"That the demad for grant on account under the head Public Works Department (Communication) be reduced by Rs. 100."

/Need to connect places of Boudhist pilgrime by broad roads in U P and to complete the construction of long pending bridges a the earliest /(307)

"That the demand for grant account under the head Education Department (Higher Education) be reduced by Rs. 100."

Need to provide facility of M A courses in all the degree colleges in U P /(308)

"That the demand forgrant on account under the head impation Department (Works) be reduced by R 100 "

/Need to complete Sarju nver project and Tehn Dam project at the earliest / (309)

[Translation]

SHRI TEJ NARAVAN SINGH (Buxar) Honourable Mr Chairman after the congress Government the people of Uttar Pradesh were looking forward to a government which would further pave way for the of the state progress of the state. But when B J P came into power in Uttar Pradesh the people of Uttar Pradesh were certain that they would now get tube wells for imgation the unemployed youths would get employment the roads would be constructed the poper would get loans from banks which would throw open the path of progress for the poor in Uttar Pradesh The B J P Leaders used to promise in their speeches that if they came to power they would work for the development of Uttaar Pradesh and it has become clear that dunng their rule in the State BJP gave more attention to the issue of temple and mastid than the development of the state. This is the reason why the budget is being presented in this House Otherwise it would have been presented in the states, Assembly of Uttar Pradesh since they had an elected government there. But fortunately or unfortunately what should have been done there is being done here.

Every body swears by Ram Bad and good people both swear by Ram Every work is started with the name of Ram. The BJP people did everything in the name of Ram and the congress people also did everything in the name of Ram this budget which has been presented here after the imposition of president's Rule does not have as much provision as it should have for the development of Uttar Pradesh There is poor imgation facility in Uttar Pradesh A lot of money is required for building up of a dam over he Ganges But all these things do not find any mention in this budget. The youth is unemployed there. Most of the factories are lying closed Large sums are needed to reopen those factories but no such provision has been made in the budget for opening them

The people from the ruling party as well as from the opposition have made a demand time and again to allocate more and more funds for the development of Uttaranchal The budget has a rovision of only Rs 200 crore for this purpose. If the intention of the Government is clear then I demand that at least 500 crore rup ces should be provided for the purpose This has been ignored since long Therefore Irlemand that Rs 500 crore should be provided. The dispute overtemple and mosque has created panic among the people Steps should be taken o normalise the situation. No efforts have been made so far in this direction. No efforts have been made so far in this direction. Shri Ram Vilas Paswan has correctly stated that all those officials responsible for committing atrocities and creches law and order problem are shall working there. They have not been trasferred The officers posted during the regime of Shri Mu'ayam Singh and who successfully maintained the peace in the (Sh Tei Narayan Singh)

state, were transferred from there during the BJP government iThose officers who committed atrocities and completely ignored he law and order situation and even violated the orders issued by the Supreme Court are still continuing in the state during the President's Rule, That's why I would like to say to the congressmen, that all those officers who preparated atrocities on the poor and he Harijans and who are still engaged in it. should be transferred from there If hey are not transferred there, what is he difference between the BJP Government and the President rule. You have said that the BJP had violated the order of the Supreme Court dunng their regime but you are not violating it, but the atrocities that well committed on the poor in the state dunng BJP regime are still being committed by he same officers You have no right o say, no are you entitled to say that no atrocities are being committed in the State during your period

Our area is adjacent to Uttar Pradesh The Police of that state have committed on he Hanjans and these are still being committed I would like to urge upon he Government that those officers should be transferred from there at the earliest so that labourers and common men in Uttar Pradesh could feel that his rule is better than the rule of the Bhartiya Janata Party Congress has also said that both mandir and masiid will be constructed but I say, that the construction of mandir and masjid is not going to help in the development of Uttar Pradesh It won't make any difference if mandir and masjid are constructed even after five years. There is no dearth of temples and mosques in Uttar Pradesh If the data are collected we'll find that the largest number of temples and mosques are there in Uttar Pradesh There is no dearth of places of worship either for Hindus or for Muslims in Uttar Pradesh As BJP remained entangled between Mandir and mosque issue in Uttar Prades Congress

Government should not get entangled in it. It would be very unfortunate for Uttar Pradesh. Therefore, Government should forget the issue of temple or mosque for 5-10 years and pay all attentions to provide employment to the unemployed youth all in the state The youth from he state go to Haryana and Punjab in search of employment if Government takes steps to provide employment to the youth Then Uttar Pradesh will not go the Kashmir and Punjab way. One cannot say anything about it Therefore, I would like a request the congress people that should be entangle themselves in Mandir Masjid issue like the BJP people.

I would like to submit that Congress critises the Bihar Government very much In Bihar, a chowkidar is paid a salary of Rs. 1100 for month while in Uttar Pradesh, Delhi. Harvana and Maharashtra chowkidara are not treated even fourth class employee, and they do not get even Rs 100 per month Therefore I would like to submit that now Congress is in power in all he four states, so it should at least pay As 1100 to the chowkidara in Uttar Pradesh so that they come at par with their counterparts in Bihar

in the end, I would like to say a few words about he development of Uttar Pradesh Government of India should give more funds for the development of Uttar Pradesh It should no allocate only to Maharashtra, Andhra Pradesh and Karnataka but it should also allocate more and more funds for the development of Bihar and Uttar Pradesh Steps should also be taken to reopen the factories which are lying closed At the same time irrigation facility should also be provided to the farmers in the state with these words. I conclude.

19.00 hrs

IMR. DEPUTY SPEAKER in the Chair

unparliamentary word we will remove it from the record

826

SHRI SATYAPAL SINGH YADAV (Shahajahanpur) Mr Deputy Speaker, Sir, I rise to oppose the Budget of Uttar Pradesh presented by Government in the House In this regard I would like to submit that the budget which was used to be passed by Government of Uttar Pradesh after a prolong dissuasion of three months is now not being allocated even 3 hours for discussion. I think it is a great injustice to a large state like Uttar Pradesh

Sir the financial crisis cannot be solved unless Ayodhya tangle is resolved. After the incident of sixth December lakhs of Rupees have been spent on Ayodhya Ourcoileagues Shn Rawat has submitted just now that no riots took place in Uttar Pradesh dunng BJP regime I would like to submit that question is not that as to where did the nots of bomb explosion take place It is not important whether they took place in Bombay Calcutta or Kanpur or at some other place. Built is true. that the incident of 6th December was so big that it shook the entire country. It has totally against the interests of the country and the people of the country are now facing is consequencies. The whole country is now faced with communal situation. It has affected our financial position badly particularly of Uttar Pradesh It has wiped out the congress base from Uttar Pradesh** This time congress has won only five seats from Uttar Pradesh but now it would be difficult to win even five seats for them. This should be clear to congress. We are 20 members of Janata Dal (Interruptions)

SHRI DUTTAMEGHE ** It is not correct to say (Interruptions)

This should not be uttered by a Member of Parliament

[English]

MR DEPUY SPEAKER If there is any ** Expunged as ordered by the chair (Interruptions)

[Translation]

SHRI NTISH KUAMR Mr Deputy Speaker Sir why did they leave Ariun Singh in the lurch after pushing him in the forefront I do not know who is digging a whom? (Interruptions)

SHRI SATYAPAL SINGH YADAV Congress has done only one good thing even since it has come to power it has dismissed their Government I think they should have been thrown into Indian Ocean as they has create such possible (Interruptions) But today the position is that they do not have the courage to remove or transfer the BJP people wherever they are working The distinct officer of Benaras and Police Commissioner of Jaunpur both are working like the representatives of BJP Government They do not have the courage to transfer them from there. There is a political adviser to Prime-Minister I would not mention his name that adviser is adopting very meas tactics. He is inciting the Police officers. against us although he does not have the courage to face us. With the help of police he wants to cause harm to us and face us through these police officers. He is adopting such mean tactics

Sir we are twenty members. Keeping in view the incident that took place on 6th December we do not want elections at present as we thought communal situation could rock the country but now the situation is changed (Interruptions) We wanted the elections not to be held at that time. These people thought that by spreading communal frenzy they would win the elections But today through this House I would win the elections But today through this House I would like to submit that we are prepared to 827 U.P. Budget 1993-94, MARCH 29, 1993 Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93

(Sh Satya Pal Singh)

face these people in election arena. We reiterate we are prepared to face them and we are ready for that. Let this Government announce elections. I demand that this Government should hold elections within six months period.

Secondly I would like to state that who adopted mean tactics are be coming our heroes. These BJP people had committed such a wrong and these people are treating them as heroes. They people do not have courage to transfer or remove these officers whereas. Our people are being made target because of personnal enemity. They are working with narrow mindedness and trying to harm us.

Mr Deputy Speaker, sir I would like to let your know the present state of affairs in Uttar Pradesh Twenty four percent electricity is being supplied to rural areas while rest 76% is being supplied to urban areas Similarly only ten percent of loans all being distributed in rural areas and miety percent in Urban areas. Only fifteen percent of the fotal expenditure is being spent on rural development whereas 85 is being spent on Urban development Before the general elections of 1989 large fund used to be provided for rural development but after the BJP Government came into power all the works of rural development were suspended and the same attitude is being adopted by Congress Government No Rural Development work is being done at present (Interruptions)

BJP people claim, that no communal nots took place during their regime. Who was responsible of firing on farmers of Ramkola. When they were demanding payments of sugarcane? Who was responsible for ordering firing on the factory workers of Dara Cement? Students were sent to jails. All these things are still going.

during congress rule today. We did not have only hope of implementation of rural Development programme from BJP, u even during Congress Rule it has been able to combat it (Interruptions). If these people are saying that the firing o Ramkola farmers were ordered during Skri Mulayam Singh regime then they should correct themselves.

Uttar Pradesh has become are sting place for these people during the governor's rule there. No development work is being carried out in Uttar Pradesh rather it has become a resting place for them. A retired IPS officer, who is an Advisor to Governor did not like any residence except Chief Minister's residence on Kalidas Marg and he started during there so that no common man could reach him. The officers there are not under any control. They act according to their will. The Present Government is totally incapable to have a check on these officers. Therefore, I oppose the present Government there.

Mr Deputy Speaker Sir so far as the demand of Uttrakhand is concerned we support it We are infavour of creating a new state of Uttrakhand Attrocities on Hanjans have increased I do not want to say anything more on it as Shri Paswan ji has already said a lot on it. The Maximum incidents of Kidnapping took place during BJP rule and these are still taking place. (Interruptions)

Mr Deputy Speaker Sir a reference has been made about the plight of Chowkidars these people should lean something from Bihar BJP people could not learn any thing from them because they focussed their attention on the traders class rather than on the lower class. These people should learn something from Bihar. A chowkidar in Bihar gets. Br. 1100 as his salary while in Uttar Pradesh he is paid very meagre salary. The electricity is in short supply there police atrocities are on the increase corruption is rising students are

being sent to jalls, students are being, sent to jall by enacting anticopying legislation which is not correct. I am not in favour of copying but at the same time I do not support sending the students behind the bars instead of making adequate arrangements for their education and study. This system should be changed.

Sir, the Government is trying to pass present Budget in a few hours (Interruptions) The present Government is not trustworthy They have lost their credibility. The people have no faith in them. They could not settle their own case. But elections should be held there within six months, as early as possible and they should be prepared to face the consequences.

(interruptions)

DR RAMESHCHAND TOMAR (Hapur) Mr Deputy Speaker Sir, the discussion on Budget of Uttar Pradesh for 1993-94 should have been held in Lucknow But I am sorry to say that it is being discussed here in Parliament in Delhi The President's (Interruptions) is a betrayal and injustice to the people of Uttar Pradesh Elections were held in UP in May June 1991 The people of the State had voted the Bhartiya Janata Party to power to rule for five years and to undertake developmental works in the State Prior to the BJP rule, it was the Government of Mulayam Singh At that time curfew was imposed in 28 districts and incidents of kindnapping loot and dacoity were on the height As a result the industrialists of Uttar Pradesh had made up their mind to shift to other States Just now the hon Member of the Janata Dal was talking about the administration of the B J P Government in Uttar Pradesh I would like to tell him that I am an MP from Ghaziabad Two and a quarter years ago when there was the Government of his Dal there were 214 incidents of kidnapping in Ghaziabad alone

The ransom amount for kidnapping ranged from Rs 10 lakh to Rs 50 lakh The amount to the tune of Rs 214 crore of respected persons had gone in the hands of bad characters. Which party did they support? The Government of the B J P had assured the people to make a society free of (Interruptions) When Shri Kalyan fear Singh took office in Uttar Pradesh I can claim that we have fulfilled the assurances. made in our manifesto. At the time of the B J P Government goondas started fleeing Uttar Pradesh We had declared in our election manifesto that we would remove all the hurdles in the way of construction of Ram temple at Ayodhya The people were happy We did what we said. The Budget of Uttar Pradesh for 1992-93 was presented under the leadership of on Kalvan Singh I would like to tell my communist friends, who blamed us for paying less attention to development that the Government of the B J P had made provision for 60 per cent development of rural areas in Uttar Pradesh

(interruptions)

(English)

MR DEPUTY SPEAKER The time at our disposal is very short and there are more than 4-5 hon. Members belonging to different political parties to speak. (Interruptions)

[Translation]

DR RAMESH CHAND TOMAR Prior to it no Government allocated such huge funds for rural development. Under the rural development programmes roads would have been constructed bricks laid electricity provided and hospitals and maternity centres opened. We were fulfilling our commitments made to public but unfortunately our Government was dismissed on 6th December 15 crore people of Uttar Pradesh were betrayed.

(Enalish)

SHRI LOKANATH CHOUDHARY (Jagatisinghpur): I am just trying to know whether the projected estimates presented under any Head are different from the Budget presented by the B.J.P. Government. The hon. Member should point it out.

U.P. Budget 1993-94.

MR. DEPUTY SPEAKER: That is not a point of order (Interruptions)

[Translation]

DR RAMESH CHAND TOMAR: Ever since the President's Rule was imposed on 6th December, the incidents of kidnapping, loot and dacoity are on the increase, which is quite unfortunate. The people are experiencing difficulty. The development works that we had started have been stopped It has caused widespread resentment among the people of the State.

I was comparing the Budget for 1993-94 with that of 1992-93 presented by the B.J.P. Government. As the Government admits that prices use by 10 per cent every year. accordingly the Budget for the current year should have been for Rs. 4700 crore. But it is only for Rs. 4250 crore. We have allocated 60 per cent funds for the development of rural areas in the Budget for 1992-93 but it is being overlooked now and only 40 per cent amount has been allocated for the purpose. It is too meagre to develop the rural areas.

When we were in power in Uttar Pradesh. we had are arrangement to pay remunerative prices of sugarcane to farmers. We had taken initiative to pay compensation to farmers whose land had been acquired in 1967. But with the imposition of President's Rule, the development work has come to a grinding halt. Payment of compensation to farmers for their acquired land has been stopped. The payment of sugarcane prices is not being made to farmers. They are being

The Congress is doing injustice to the people by imposing President's Rule in Uttar Pradesh which we would never tolerate. I and my colleagues of my party and other parties have been demanding that elections be held there at the earliest, I want to tell the people, who are saying that we have done great injustice there, that we have pulled down disputed structure, that if elections are held in Uttar Pradesh, people will decide themselves as to whom they favour and whom not

In this Budget, 40 per cent provision has been made for the development of rural areas which is quite inadequate. In order to solve the problem of drinking water, negligible amount has been provided I demand more allocation as there is acute shortage of drinking water in Uttar Pradesh Farmers should be given assistance for their crops which is, sometimes, ruined due to natural calamity. No allocation has been made for this. In view of these things, no provision for work of public interest has been made in this Budget I oppose it The development of rural areas has been overlooked. I demand that elections be hold there at the earliest. At the same time, the people, who were speaking against the B.J.P. Government, will know what is reality

SHRI MOHAN SINGH (Deoria) Mr Deputy Speaker, Sir, Uttar Pradesh is the biggest state where population is 14 crore. Roughly it can be divided into five parts Eastern Uttar Pradesh, Western Uttar Pradesh, Bundelkhand, Uttranchal and Central Uttar Pradesh. All parts have their own problems. It is useless to think that discussion on all these problems can be held in just 2-4 minutes

Mr. Deputy Speaker, Sir. as regards population, U.P. is the biggest state. It stands fourth from the bottom insofaras per capita income, agriculture, capital investment, utilisation of electricity and increasing unemployment are concerned and there seems to be no provision in the Budget for the development of such a large state. Unfortunately the previous Government of U P had set all the resources at naught. The same policy has been adopted while preparing this Budget.

Mr Deputy Speaker Sir, the Tehri Project, meant for the development of UP is hanging fire. Neither the Government of UP nor the Central Government is saving anything about the future of this project. After disintegration of the USSR, the project on which Rs one thousand crore have already been spent by us and which is likely to provide electricity water and irrigation facilities after its completion is hanging fire There is no indication in this Budget of the steps likely to be taken by State Government of the Central Government to implement this project. The Central Government is neither going to take initiative to inform us from where this project would be funded when the former USSR has already disintegrated The Government of India has failed in giving any assurance to the backward people of UP about what advance action it is going to take on that Similarly, the previous Government has made provision for excess grant of Rs 40 crore for Eastern UP and Rs 10 crore for Bundelkhand as taken No increase has been made in this excess grant in this Budget

Mr Deputy Speaker Sir, as regards resources, I am sorry to say that no stone has been left unturned in setting all the sources of sales-tax at naught. Revenue worth Rs. 2200 crore should have been accrued to the State from sales-tax. It has been estimated that there has been a shortfall of Rs. 300 crore in revenue from sales-tax in the revised estimates of the previous Government. The argument advanced in support of this shortfall is that if facilities.

given to the business men of the country and of the state then they would voluntarily deposit in the treasury and thus the amount of sales-tax will go up But as per the statitics. there is every likelihood of 25 per cent shortfall in recovery of sales-tax for the UP Government in the current Budget. In this regard I would like to submit that sales-tax on motor vehicles had been reduced from 10 per cent to 8 per cent. On this account, the U.P. Government has received Rs. 4 crore. 19 lakh less from sales tax by now Similarly there has been less recovery of sales-tax on vanaspati ghee of Rs 6 crore 7 lakh up to December If the present trend continued the myth that the reduction in rate of salestax would induce people to voluntarily deposit sales-tax and that recovery would go up will be exploded. This will be so because no guarantee of the solution to the problem of evasion of sales-tax has been kept in mind while reducing the rate of sales-tax

The bureaucracy of the State has also reduced the export duty on rectified spirit by rupees one per bulk litre. The Central Government should not confer any right on bureant crafic Government to modify the major policy decision. I am saying it with grief that in order to facilitate some distillary owners of. Western, U.P. the bureaucracy in connivance with them has reduced the export duty on rectified spirit by rupee one per bulk litre, which will cause a loss of more than Rs. 30 crore to U.P. Government.

The UP Government has abolished toll tax The Government of UP also reduced the export duty on the rectified spirit. Similarly the UP Government has reduced sales tax on many items. I request the Government of India to organise a meeting of all the State Governments and Centre should bring about uniformity in the rates of sales tax which mainly constitute the sources of income of State Governments in absence of this when a state Government increases or reduces the rates which causes loss to some States.

835 U.P. Budget 1993-94, MARCH 29, 1993 Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93

[Sh. Mohan Singh]

and also encourages the smugglers in other States. Therefore, through you, I want to make a request that Finance Minister should organise a meeting of all the State Governments and Government should make efforts to bring uniformity in rates of tax, such as, vehicle tax, sales tax and excise duty failing which some State Governments will earn profit and others will suffer loss and this practice will go on unending.

I want to state that loans on the State Government are also increasing continuously Inthis Budget loan will amount to Rs. 1184 crore and after taking further loan from the Central Government this amount will use to Rs. 1911 crore. The atmosphere required for repayments of loans is not there in Uttar Pradesh.

Mr. Deputy Speaker. Sir. I can say it without any hitch that today in President's rule. all defeated leaders of the Congress are being given cabinet rank one by one. some has been appointed as Deputy Chairman of National Integration Council, and some other has been appointed as Deputy Chairman of the Planning Commission and another person has been appointed as chairman of the 20-Point Programme thus giving all of them through which an effort is being made by the Central Government under President's Rule to ruin the resources of Uttar Pradesh

In this context, I want to say that the budget allocation for police has also been increased by Rs. 100 crore. Just now one of my colleagues was saying that during the regime of the BJP rule, peace and happiness was established there but I want to state that terrorist fled from Punjab have taken refugee in U.P. today. Althe time of their Government more than 67 persons were killed detaining them as terrorists but there seems to be no end of this menace.

SHRI SANTOSH KUMAR GANGWAR (Barellly): But last time it was you people who had advocated their case. I want to tell you that only 8 of them were accepted as hard core terrorists by Punjab Government...(Interruptions) If you pleac their case, then now can terrorism and terrorists be wiped out.

SHRI MOHAN SINGH (Deoria): Mr. Deputy Speaker, Sir, to bring terrorism to an end and to kill someone brutally in cutody are entirely two different things. The way they have mercilessly killed people in police stations and common people were killed in broad day light at 12. O'clock out Hajrat Ganj square cannot be termed as mopping up of terrorists, rather these are merciless killings. Today, an allocation of Rs. 100 crore to such police force is, in my opinion, simply a misuse of U.P. Government's funds

With these words, I along with my finends, demand that election in U.P. be held immediately. An elected Government should be installed in U.P. as the people want because the persons they have elected for five years have beated a retreat at just in one and a half year due to problems. The population of U.P. is not going to re-elect such people. Therefore, I want an early election there and these people should be told their worth. I want to request the House as well as the Government. Thank you.

[English]

MR. DEPUTY SPEAKER: On this subject, three of four Member's names are there. If each Member were to speak for five minute, I think, we can satisfy them also.

[Translation]

SHRI SANTOSH KUMAR GANGWAR: Mr. Deputy Speaker, Sir, many members from U.P. Want to speak. I want that they should be given an opportunity to speak.

This is the largest State the maximum number of members from that state belong to B J P Therefore, I request you to kindly permit those who want to speak on the Budget for Uttar Pradesh (Interruptions)

[English]

MR DEPUTY SPEAKER But the question is that we have to complete the discussion on the Budgets of Rajasthan Madhya Pradesh ete

(Interruptions)

[Translation]

DR LAXMI NARAYAN PANDEYA (Mandsaur) Mr Deputy Speaker Sir if you even allow 2-4 minutes to the members they can express their feelings I think U P is a large State and if you allow them, they will express their feelings before the Central Government Therefore I also request you to kindly allow sometime to each of them (Interruptions)

(English)

MR DEPUTY SPEAKER If it the understanding of the House that each Member will have five minutes to speak? The speeches should be very very relevant and in tune with the existing circumstances Now, I call Shri Yaima Singh Shn Yaima Singh the time at our disposal is very short So, please cooperate

SHRI YAIMA SINGH YUMNAM (Inner Manipur) Sir I will only take live minutes

I ase to support the Budget

SHRI CHANDULAL CHANDRAKAR (Durg) Mr Deputy Speaker, Sir. for each State's Budget, one hour has been allotted By 10 0'clock, the Budgets of all the other states have to be passed. This is the decision of the BAC and the House has been extended accordingly. Now if two hours each to Uttar.

Pradesh, Rajasthan and Madhya Prades are given, it will be finished by about 1 o clock in the night. Therefore, my request is you have to take the time factor into consideration.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra) Mr Deputy Speaker the population of U P is 14 crore. Their destiny is to be decided. Therefore, we should not make haste.

SHRISANTOSH KUMAR GANGWAR

Mr Deputy Speaker Sir please give a

chance to the members of U P to speak

(Interruptions)

SHRI NITISH KUMAR Mr Deputy Speaker Sir please allow all the Members who want to speak up to the time they speak because the budget is to be passed and it will be done there is no problem in it

MR DEPUTY SPEAKER You will have to sit late Are you ready?

SHRI NITISH KUMAR Yes Sir we are ready for it

[English]

MR DEPUTY SPEAKER It is true we have agreed to complete the discussion of each State within one hour

SHRI SRIKANTA JENA (Cuttack) The time should be allotted as per the allocation of fund to the different States. Accordingly you can give the time.

MR DEPUTY SPEAKER The point is every one is a party to this decision. We have been discussing all these matters in the BAC, here etc. It is a very relevant point.

(Interruptions)

MR DEPUTY SPEAKER We shall restrict the time Shri Yaima Singh Yumnam please continue

SHRI YAIMA SINGH YUMNAM: Sir. I rise to support the Budget. I want to perticipate in this discussion because I regard Uttar Pradesh as an ideal State because she has produced many Prime Ministers. It is considered as a State of learning also. There are many places of pilgrimage. So, I would like to participate in the discussion regarding passing of the Budget. However, I would like to express my opinion that it would be best for the State of Uttar Pradesh if the election can be held at an early date. This is also my opinion as well as the opinion of my party.

Sir, it is not fair and proper to impose President's Rule in the land where Lord Ramachandra ji was born. It will be very fair and proper if Ram Rajya is established in the State of Uttar Pradesh. This President's Rule is quite opposed to Ram Raiya. I am very much in favour of passing the Budget. But, at the same time, I would like to urge the Government for holding the election as early as possible so that the popular Government can be restored at the earliest possible date in the State. That is my firm opinion, I am not interested in blaming anybody or accusing any party for what happened in UP. We understand that the President's rule was imposed in the State of UP as a result of what had happened on he 6th December, that is the demolition of the disputed structure. It is the aftermath of that event. I am not interested in accusing anybody or any party in this respect also. I am only trying to say that it will be better for the people if the popular Government is restored by holding elections as early as possible.

We have experienced bitterly the taste of President's rule in the States. President's rule means another name for the rule of bureaucrats. Many programmes to be taken up for the welfare of the people are suffered because now a days any programme without the participation or involvement of the people will not be successful. I would like to suggest that elections should be held in the State as early as possible.

I am prepared to say that the BJP also are going to the people. When the people of the UP approve the ways or the actions taken by the BJP while running the Government, it must be accepted. The Congress Party should not think that elections should be held only when the situation is favourable for the party. India is such a great country. So if we want to make democracy prevail in the country, we must take that attitude.

Lastly, while closing I would like to express a few words in Manipur language which you have permitted.

[Translation]

* I would like to mention that the world is fast changing. It is not the time for fighting amongst ourselves. I propose for coming to a compromise of the warring groups or parties so that we can work unitedly for making the country strong.

SHRI TEJSINGHRAO BHONSLE (Ramtek): Mr. Deputy Speaker, Sir, we are debating the Budget of the largest state of India with a population of 14 crores. Increase in the total Budgetary allocations in the Budget prepared under the President's rule by the Governor clearly reflects that good programmes are in the offing in Uttar Pradesh.

19,40 hrs.

[MR SPEAKER in the Chair]

During 1992-93 sum of Rs. 400 crores was allocated for irrigation. For the current year a provision of Rs. 500 crores has been made in the Budget. For power generation Rs. 1400 crores was allocated. However, this year Rs. 1500 crores has been allocated

^{**} Translation of the speach, Originally delivered in Manipuri

for this purpose For the transport sector allocation has been increased by Rs 200 crores For the Social Services also allocation has been increased by Rs 100 crores. The hon Members gave political colour to the discussion and that s why discussion could not be centered on development alone I can understand all this Why was the State Government dismissed is known to all of us? When the need of the hour was the unity and integrity of the nation then this controversial issue of Mandir-Masiid cropped up to the detriment of the nation. In the afternath of the 6th December episode caste nots did take place all over the country Riots took place even in Bombay and Calcutta and no region remained unaffected. I would like to submit to you all this (Interruptions)

[English]

MR SPEAKER We have difficulties in completing the business Soplease conclude

[Translation]

SHRI TEJSINGHRAO BONSLE I am confident that development works will be initiated after the passing of the Budget. The Government of India gave funds to the B J P Government of the State for writing off the loans of the farmers upto Rs. 10 000 each. The centre and the State Government had to share the burden on 50 50 basis but it is not known how has the money been spent. Farmers of the state are in dire straits and are also unable to seek fresh loans. Such is in situation in the state. After all this they are asking why was the State Government dismissed? (Interruptions)

[English]

MR SPEAKER Please conclude now We have discussed all these things in great detail

(Interruptions)

MR SPEAKER Please help us and cooperate with us

(Interruptions)

MR SPEAKER Let the Minister explain on your behalf

(Interruptions)

[Translation]

SHRI TEJSINGHRAO BHONSLE We have to support and pass the Budget being debated upon in this House Opposing the Budget will serve no purpose I wanted to speak more However since the discussion has already spread over 1.45 hours. I would like to urge the House to pass the Budget so that peace can be restored in the State. Both the temple and the mosque should be constructed, there. With these words I conclude my speech and support the Budget.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) Mr Speaker Sir I thank you for allowing me to speak I totally oppose Uttar Pradesh Legislative Assembly (Delegation of Powers) Bill 1993

6th December episode at Ayodhya is a blot on the nation. This incident put the entire nation in shame It is also a blot on the democracy in the country. For constructing a temple many a temple were destroyed and a mosque was demolished too All over the country and even abroad many a temple were demolished as a result thereof. That s. why the Government was dismissed. All of us welcomed the dismissal of the BJP Government in Uttar Pradesh as it was the need of the hour It is unfortunate that the President's rule i.e. the Congress rule is even worse than the administration of the former BJP Government Shri Ram Vilas Paswan rightly stated that in all spheres of life difficulties have increased. Probably the administration is not aware of all this

844

At the time of dismissal of the BJP Government it was expected that all actions and decisions of the State Government will be reviewed and lacunae set right. Havever none of the decisions were reviewed. The officials responsible for this state of affairs during the BJP Government are still holding the same positions and none has been transferred. Under Presidents rule none has been transferred and none has been taken. to task. Change has not served the purpose Therefore why was the President's rule imposed Atrocities on Harijans ar rising rapidly in the State I would like to say in clear terms that atrocities committed during last 4 5 months of the President's rule are of higher than those committed during the tenure of the BJP Government (Interruptions) I understand that the State Government has

been dismissed by the Centre

I am going to narrate a very surprising case Please try to understand this agony Developmental works are under taken in UP particularly in eastern UP On 6th of the last month a case came to light in Ghaipur The construction work worth Rs 2 crores has been done there on paper only Four drains have been constructed without using a spade as it has been done only on the paper Wells were to be dug to provide drinking water to Harijans I am giving you information that 12 wells were reported to have been dug at a cost of Rs 40 000 each But physically not even a single well exists there All wells were dug on paper (Interruptions) Under such a situation there is no difference between the administration of BJP Government and the Central Government For the Collector of Banaras (Interruptions) That tyrannical Collector is still working there today (Interruptions) Mr Speaker Sir I have told you my agonies (Interruptions) I complained to you against the Collector of Banaras

(interruptions)

MR SPEAKER What are you talking all this

(English)

You have to refer to the Government not to the speaker

[Translation]

SHRI RAJNATH SONKAR SHASTRI You may recollect that the Collector

MR SPEAKER I do not remember any thing

SHRI RAJNATH SONKAR SHASTRI I am reminding you

MR SPEAKER No not at all

SHRI RAJNATH SONKAR SHASTRI The Collector who committed irregularities and against whom we lodged a complaint here has not been transferred. The Minister of Home Affairs talked to the Commissioner over phone and discussed about the Collector But the Collector is still working there as usual discharging his duties about an SP in Jaunpur also

MR SPEAKER In your speech you are making a demand for transfer. You cannot deliver such a speech. You should wind up

SHRI RAJNATH SONKAR SHASTRI The SP is working there even today in Jaunpur, a Hanjan was selling fish The S P asked him to give him fish. When he denied. he was beaten up. All such type of incidents occur Now a day it is under President's Rule (Interruptions) What is being done there under the President's Rule Sir, crime is increasing in every nook and corner there All types of problems have been created and you are saying that it is now President a Rule

845 U.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Supplementary Demands Demands for Grants on Account (UP) 1993-94. for Grants (UP) 1992-93

in the State I would like to say that people of the country will ask you because it is your. President's Rule You were ruling there after imposing President's Rule (Interruptions) What does it mean? What will you reply? I would like to make a request that our expectations have not been fulfilled. There has always been frustration. Your performance has been bogus as compared to the performance of B J P (Interruptions).

SHRI NITISH KUMAR What he is saying? He is saying that your work has been bogus. Mr Speaker Sir what is it? Was your work ever bogus?

MR SPEAKER Please think before you speak You are speaking in the Parliament

SHRI RAJNATH SONKAR SHASTRI
Sir the present President's Rule is a mess. The people of U P had great expectations under the President's Rule. After dismissal of B J P. Government we were expecting that we would get some facilities and relief under the Central Rule. But more problems have been created under the President's Rule. All the officers are working as they and to work earlier.

Sir I would like to request that more funds should be provided in the Budget for developmental works. The plight of eastern U.P. is miserable. We demand that special provision should be made in the Budget for easter U.P. which in cludes districts Ghaipur, Jaunpur, Balia and scores of other districts. People are dying of starvation in these districts. There is widespread unemployment in the area. A milk based industry can be set up in Ghazipur. Employment can be provided to unemployed people by setting up an Amul factory. No reference has been made in this regard in this Budget.

Sir, I would like to request the Government that more funds may be provided in the Budget Sir road transport is not good there Bridges are in bad condition. There is a bridge at Chandras in Jaunpur It was constructed 10 years ago. Now it has been damaged completely I made several requests to conduct an enquiry into the lapse but no enquiry has been conducted so far Sanction was made to construct a bridge at Kairakat But no provision of funds for the purpose has been made in the Budget Sir. through you I would like to request the hon Minister to revise the Budget in such a manner so that the people of eastern region could get full opportunity to prosper Bridges and roads should be constructed there. Sir when there was BJP Government in the State we were in distress due to suspension of subsidy on fertilizers Subsidy on fertilizers should be increased today it is under Presidents Rule (Interruptions)

MR SPEAKER Are you keeping in mind that you are being indiculed in the House

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI Today the State is under President's Rule You can do anything under the President's Rule or through it You should (Interruptions) Mr Speaker Sir I am not addressing you I am addressing the Government

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI Sir the Rule is that we should address you That is why I am looking at you and the Government is listening to me I have the Government in mind while addressing you (Interruptions)

The Government should immediately provide subsidy to farmers through the President (Interruptions)

MR SPEAKER The Speaker does not have any Government

SHRI RAJNATH SONKAR SHASTRI The Government should provide subsidy to farmers immediately so that the farmers could carry out the work with fertilizer on agniculture (Interruptions)

Mr Speaker, Sir, in this way, our expectations have not been fulfilled in the President's Rule That is why, I request you to revise the Budget in such a manner so that the eastern region could make progress

DR PR GANGWAR (Pilibhit) Mr Speaker, Sir, I rise to oppose the Budget of Uttar Pradesh that has been presented by the Central Government Sir there are 895 blocks and 1 12,562 villages in the State In terms of area it is larger than many countries in the world the Budget which has been presented is very meagre. No development can be made with this meagre allocation The Central Government has curtailed the allocations which the BJP Government had made dunng its tenure The Central Government has stalled all projects for the construction of bndges and roads and cut the budget sharply However contrary to this, export duty on liquor has been reduced Liquor should have been banned as it causes degradation of moral character, but instead the Government has reduced export duty on ıt

Mr SpeakerSir myconstituencyfalls in the terai region. The Government has not taken any concrete steps to stamp out terrorism from the area in this regard I would like to submit that the Nepal border should be sealed, bridges and roads should be constructed, good vehicles should be plied and the telecommunication network should be strengthened. But nothing to this effect is being done

Mr Speaker, Sir, the geographical condition of hilly areas is totally different from the plains. The previous Government of Uttar Pradesh had made a demand for the creation

of a separate Uttaranchal state for the development of these hilly areas but the Central Government did not pay any attention to it Similarly, the Government of Uttar-Pradesh had sent a proposal to the Central Government to ban cow-slaughter towards which the latter has paid no attention. Eleven districts in the terai region including my district Pilibhit have thousand tonnes of Basmeti and non-Basmati rice in stock in their mills godowns and with farmers. The mill owners are expenencing a lot of difficulties for want of transportation facilities and for not getting remunerative pnces. As such necessary steps should be taken to lift these stocks at reasonable rates Crops have been ruined due to hailstorm. Keeping this loss in view the loans and tax on the people of the area should be waived Mr Speaker, Sir. some of my friends have made a reference to Ayodhya incident, but I do not want to go into it

MR SPEAKER Do not go into that, because this issue has already been discussed extensively

(Interruptions)

DR PR GANGWAR, Had the hon Prime Minister not called this structure as Babri Masjid from the ramparts of Red Fort on 15 August, 1992*

(interruptions)

MR SPEAKER It is not going on record.

(Interruptions)

SHRI RAM PUJAN PATEL (Phoolpur) Mr Speaker, Sir, I thank you for giving me an opportunity to speak

The Budget of Uttar Pradech presented today by the hon Minister of Finance is a delusion like the Central Budget. It will have

far-reaching adverse effects on Uttar Pradesh

First of all I would like to suggest that the Budget year should start from 1st July and end on 30th June instead of the present practice of starting on 1st March and ending on 30th April

20.00 hrs.

Annual Budget is for the period from 1 April to 31 March But instead it should be from 1 July to 30 June Indian climatic conditions are not conducive to this type of Budget timing When we present the Budget making it effective from 1st April no work worth the name is done from April to June every year All the financial resources are spent during the penod from 1st April to 30th June From 1st January to 31st March the entire Budget allocation is spent quickly and its major portion is spent on wasteful expenditure At the same time a lot of irregularities are also committed in the work done during this period if the Budget is presented during the Monsoor Session the budgetary allocations can be spent on useful purposes since there is no rain from 1st October to 30th June The Government should evolve a policy so as to remove the disparity between the rich and the poor. It is a matter of regret that instead of paying attention to it people are concerned to mobilise votes and notes on the pretext of caste and religion. This tendency cannot strengthen the country it would be better if the people practise religion but do not fight over religion. This will strengthen the country and the society as well. The Government should concentrate its attention on providing clothes shelter and food to the poor and also quarantee protection to their life and property

When the leading arms dealers of the world came to India all the so called patnots had participated in the dinner hosted by him It is a matter of regret. Food has direct effect

on one s mind and body. I hold this view it is said that mind is formed according to food we eat and the speech is the outcome of the water we drink. The former Prime Minister had laid the foundation stone of a bridge on Yamuna river but the work on it has not yet started.

The State of affairs in U.P. Police are deplorable Two types of Gundas are operating in the State One is official and the other is non-official. People can face the wroth un-official gundas and save their lives but they cannot protect themselves from the onslaughts of official gundas. The Police are the official gundas. Police officers work for the protection of their fellow workers even though they are meant for providing protection to the people. This practice cannot be checked unless the practice of earning blackmoney by senior Government officials and politicians is checked A law should be enacted to take action against people earning money through illegal means. There is acute shortage of means of irrigation in Uttar Pradesh There is a need to take care of the flood affected areas and provide electricity in time there The Hon Pnme Minister had stated there should be no restriction on the movement of wheat and nce throughout the country But in Uttar Pradesh restrictions are imposed on the movement of these items from one district to the other. Even for movement of these items from one market to the other one has to grease the palm of corrupt police. If the restriction imposed on the movement of wheat and nce is lifted throughout the country it will help in checking their pice-rise in the market and help the farmers get reasonable prices for their produces and save small farmers and traders from corruption. A lot of talk is made on land reforms It is also the policy of the Government to carry out consolidation work in villages but in Uttar Pradesh there is a rule that consolidation would be done after a every twenty years I am repeating saying here what I said in the Agriculture Advisory (Sh Ram Pujan Patel)

UP Budget 1993-94.

Committee Dacoity is not committed for 20 years in a village where consolidation is done The officers were taken aback to hear this thing I would like to urge the Government to fix a time limit for carrying out consolidation work in a villages, consolidation should not be done in less than 50 years, otherwise it would not be possible for villagers to lead a peaceful life. The Pargana officer of Phulpur. cancelled pattas' of 115 person belonging to Scheduled Castes in village Andavan Kavihar Bandhawan, Tahirpurandin Phulpur tehsil in my constituency. Phulour in Uttar Pradesh These 'pattas had been issued in 1976 The Government of Uttar Pradesh had enacted a law on 1st June 1986, according to which the land under the possession of Scheduled Castes and Scheduled Tribes would automatically come under their ownership As such it is not proper to cancel their pattas. The matter should therefore be investigated. The whole of the money under I R D P should be given directly and if it is given through the middleman then 20 per cent commission is charged. Therefore, due to this corruption the welfare of the rural people is not possible

Potato is grown on a large scale in Allahabad and Farrukhabad Government has agreed to the fact that only 60 per cent is utilised 15 per cent is exported and nearly 20 per cent of potato is spoiled Thereore potato based industries should be set up there so that various things can be made of potato

I thank you, for giving the an apportunity to speak

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad) The Bhartiva Janata Party Government had made a plan to make Uttar Pradesh self-reliant This budget should have been according to that plan The BJP Government of Uttar Pradesh, under the

leadersip of the then Chief Minister, Shri Kalyan Singh had decided to spend 60 per cent of the whole budget on rural development and according to that only they had fixed the standard Vanous employment generating plans like animal husbandry and fisheries etc were started and it was decided to spend more on these. The Government of Uttar Pradesh had made programmes for promoting small industries, cottage industries and Khadi Gramudoyog but these employment generating schemes have been failed and neglected in this budget

Just now the discussion on mafia and the goondas was going on I would like to submit that these people were killed in Uttar Pradesh in encounters They were caught or they took shelter in Bihar after running away from Uttar Pradesh Some times back some incidents have taken place in Delhi also My submission is that the amount of grant fixed for the Government of Uttar Pradesh by the Centre is not according to the standard. The Government is providing aid for the areas where more than 65 per cent of the people are living below poverty line. But I would like to know that 200 crore rupees has been fixed for Uttaranchal Is this amount in proportion to the other States If we look at the standard fixed for the people living below poverty line then the amount equivalent to the whole of the budget of Uttar Pradesh should be granted as aid to the State by the centre I know how Uttar Pradesh is being given a step motherly treatment The Government of Uttar Pradesh had made a scheme to provide employment opportunities to the people living in villages by spending 50 crore rupees on the Deen Dayal Upadhaya scheme The scheme has been washed out totally. You have decided to spend 8 crore rupees. There is no primary school building. There is no arrangement for the education of the girls. The schools do not have chair to sit in for the teachers and carpets for the students. There are no chalks and boards. The rural areas do not have colleges. The percentage of literacy in Uttar

853 U.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Supplementary Demands Demands for Grants on Account (UP) 1993-94, for Grants (UP), 1992-93 [Translation]

Pradesh is 27 I would like to know the arrangement made for the expenditure. where it was to be made in excess. What arrangements have been made to provide electricity, fertilisers and water to the farmers? If the farmers of Uttar Pradesh are not happy then how the villages will go for development Therefore, certainly this budget is painful 1 urge upon you that the elections should be held immediately in Uttar Pradesh Just now the people were saying that the Government may bligg a proposal to hold elections It should not be that of anging the statement outside Our friends sitting closer to us should not adopt a dual policy and the Government should bring a proposal to hold elections immediately keeping in view their demand We would welcome the elections in Uttar Pradesh and if the elections are conducted then once again the Bartiya Janata Party will be able to form a popular Government

Thank you very much for giving me an opportunity to speak

[Enaksh]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF **ELECTRONICS AND DEPARTMENT OF** OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) Mr Speaker Sir, I would like to inform the House that dinner is available in Room No 70. Parliament House for all the Members as well as for the members of the Press We have also made arrangements for the staff (Interruptions)

MR SPEAKER You should realise when we had said that we will take up all the Budgets together you have not agreed

SHRI SANTOS KUMAR GANGWAR Mr Speaker, Sir. I would like to elaborate 5-6 points

[English]

MR SPEAKER It is not going on record

(Interruptions)*

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansı) Mr Speaker, Sır I would like to conclude within 30 seconds

MR SPEAKER' Not like this Earlier you had asked one hour, now two hours have passed and now you can not conclude in 30 seconds

SHRI RAJENDRA AGNIHOTRI Mr. Speaker Sir, I would like to say 4 things What is he future of Raighat Project There is a senous shortage of drinking water in all the four districts of Bundelkhand area. The works stopped due to lack of money should be started again so that the problem of water can be solved Thirdly, the hon Minister should clearly as to what relief he is going to give to the farmers for the destruction caused by haristorm and rain Fourthly, it should also be made clear whether the power connections to the farmers for their tubewells. which have been stopped and the connections for domestic use have also been stopped will be restarted or not? Since Bundelkhand is a backward area therefore a clear assurance should be given. That is all I want to submit

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): Mr. Speaker, Sir, I am thankful to all the hon. Members who have participated in the discussion Most of the hon. Members have talked about the law and order situation and also about the date of holding the elections: atrocities on Dalits and certain administrative measures to tone up the state Administration.

U.P. Budget 1993-94,

In item no.45, we are discussing the question of delegation of Legislative Powers. The hon. Home Minister will reply on all these points

I will restrict my reply only to the financial aspect and the present Budget

The Annual Plan for 1993-94 is approved at Rs. 4050 crores as compared to Rs. 3853 crores for 1992-93, which shows an increase of 5.11 per cent. The net Central assistance in 1993-94 is Rs. 1165.44 crores as compared to Rs. 1107.81 crores for the year 1992-93. The main thrust area is irrigation, flood control, energy, transport and social services I will also give sectoral allocations. In impation and flood control in 1992-93, it was Rs. 417.7 crores and now in 1993-94 it is Rs. 505.90 crores; in energy in 1992-93 it was Rs. 1461.82 crores and now it is Rs. 1531.55 crores in 1993-94; in transport in 1992-93 it was Rs. 339.54 crores and now in 1993-94. it is Rs. 481.85 crores On other Social Services, it was Rs 723.6 crores in 1992-93 and in 1993-94 it is Rs. 812.9 crores Even the allotment for the rural sector is more than sixty per cent. The employment schemes have been provided higher outlays and provision of Rs. 2500 crores on Special Employment Schemes and of another Rs. 18 crores for employment schemes in other departments has been made. The allocation under Jawahar Rozgar Yojana for generation of rural employment in the year 1993-94 is

Rs. 510 crores against Rs. 400 crores in 1992-93. Regarding schemes for metalling canal roads - this is for irrigation - Rs. 45 . crores are being allocated in 1993-94. Also a special provision of Rs. 200 crores has been made for Uttaranchal region provision for special funds for Eastern U.P. and Bundelkhand region has also been made and sums of Rs 40 crores and Rs. 10 crores respectively have been provided. For higher education, a provision of Rs. 25 crores has been made, out of which funds will be provided for Ambedkar University, which is being set up in Lucknow.

856

One hon Member has pointed out that sales-tax receipts have been reduced. It is not correct In 1992-93, Budget Estimate for sales-tax receipts was Rs. 2,027 crores and the Revised Estimate was Rs. 2.040 crores. But for 1993-94, the Budget Estimate is Rs. 2.382 crores.

As regards the State Excise, the 1992-93 Budget Estimate was Rs. 757 crores and the Revised Estimate was Rs. 805 crores, but in 1993-94 it is Rs. 947 crores.

Hon. Member Shri Mohan Singh has pointed out about Bihar Hydero Development Corporation, It is a joint corporation, for which eighty percent contribution is from the Centre. The outlay for this corporation for the year ' 1993-94 is Rs. 300 crores (Interruptions)

SHRI SRIKANTAJENA (Cuttack): What about rectified spirit?

SHRI M V CHANDRASHEKHARA MURTHY Regarding rectified spirit, I have no information. I shall supply it to the hon. Member. . .(Interruptions)*

MR. SPEAKER No statement made without my permission will go on record.

SHRI M.V. CHANDRASHEKHARA MURTHY: sir, we are seeking Vote on Account for the State only for six months and I appeal to the Members of this House to withdraw their Cut Motions and support the Budget

MR SPEAKER I shall now put all the Cut Motions moved to Demands for Grants on Account, Utter Pradesh for 1993-94 to vote together unless any Member desires that any of his Cut Motions may be put separately

I am putting all the Cut Motions to the vote of the House together

All the Cut Motions were put and negatived

MR SPEAKER I shall now put the Demands for Grants on Account Uttar Pradesh for 1993-94 to the vote of the House (Interruptions)

SHRI RAM VILAS PASWAN (Rosera)
I want Division Sir (Interruptions)

[Translation]

Mr Speaker Sir we have putforth so many points but the Government has not given even a one line answer to all these Why can not they reply? He has said that the hon Home Minister will reply what does it mean If such an answer is given then we will (Interruptions) What is the vote against it use of holding discussion if the hon Minister says that the hon Home Minister would reply When will he come here and when will he give reply? The people are being killed in this way in Uttar Pradesh At least what we are saying should come on record At least should reply of that some (Interruptions) come

MR SPEAKER What a childish game you are playing here!

(interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYA CHARAN SHUKLA) Mr Speaker Sir when the budget of a State is discussed then it may be that the hon Minister may not be having all the facts which are being raised here Therefore he can not reply to all the facts I would like to give this assurance that the answers of the issues raised by the hon Member here will be sent to him in writing so that he can have the full information There will not be any obstacle in it that is what I would like to assure

[English]

MR SPEAKRE The question is

That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh on account for or towards defraying the charges during the year ending on the 31st day of march 1994 in respect of the heads of demands entered in the second column thereof against Demands 1 to 28 and 30 to 95"

The motion was adopted

MR SPEAKER Now I shall put the Supplementary Demands for Grants (Uttar Pradesh) for 1992 93 to the vote of the House The question is

That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of

[Sh. M.V. Chandrashekara Murthy]

Uttar Pradesh to defray'the charges that will come in course of payment during the financial year ending the 31st day of March, 1993, in respect of heads of demands entered in the second column thereof against:

Demands Nos. 1, 2, 4 to 7, 9 to 19, 21 to 28, 31 to 38, 40, 42 to 44, 47 to 52, 54 to 57, 59 to 61, 63 to 66, 68, 70 to 73, 75 to 80, 83, 84, 86, 87, 89 to 92 and 95"

The motion was adopted

20.22 hrs

UTTAR PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL, 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY). I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94

MR. SPEAKER: The question is:

"That leave be granted to introduced a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the Financial Year 1993-94".

The motion was adopted

SHRI M.V. CHANDRASHEKARA MURTHY: I introduce the Bill

SHRI M.V. CHANDRASHEKARA MURTHY: Sir, I beg to move*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94, be taken into consideration".

MR. SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1993-94, be taken into consideration".

The motion was adopted

MR. SPEAKER. Now the House will take up Clause by Clause consideration of the Bill.

MR. SPEAKER. The question is:

"That Clauses 2 and 3 stand part of the Bit".

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. SPEAKER: The question is:

"That the schedule, Caluse/I, the Enacting formula and the long title stand part of the Bill".

The motion was adopted

^{*} Published in the gazette of India Entroordinery, Part II.

^{**} Introduced with the recommendation of the president.

[Clauses 2 and 3 were added to the Bill]

MURTHY Sir, I beg to move **

SHRI M V CHANDRASHEKARA
MURTHY I beg to move

"That the Bill be passed"

MR SPEAKER The question is

"That the Bill be passed"

The motion was adopted

20.25 hrs.

UTTAR PRADESH APPROPRIATION
BILL 1993 *

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) Sir I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the Services of the Financial year 1992-93

MR SPEAKER The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the Services of the Financial year 1992-93"

The motion was adopted

SHRI M V CHANDRASHEKARA

MURTHY I introduce the Bill **

SHRI M V CHANDRASEKARA

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Uttar Pradesh for the services of the Financial year 1992 93 be taken into consideration

MR SPEAKER The question is

"That the Bill to authonse payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the Financial year 1992-93 be taken into consideration."

The motion was adopted

MR SPEAKER The House will now take up clause-by-clause consideration of the Bill

The question is

"That clauses 2 and 3 stand part of the Bill"

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR SPEAKER The question is

"That the Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted

The Schedule Clause 1 the Enacting Formula and the Long Title were added to the Bill 863 M.P. Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.)
1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan). 1992-93

SHRI M.V. CHANDRASEKARA MURTHY: Sir, I beg to move:

"That the Bill be passd."

MR SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

20.27 hrs.

MADHYA PRADESH BUDGET 1993-94
GENERAL DISCUSSION,
DEMANDS FOR GRANTS ON ACCOUNT
1993-94 (MADHYA PRADESH)
SUPPLEMENTARY DEMANDS FOR
GRANTS (MADHYA PRADESH, 1992-93

AND

RAJASTHAN BUDGET 1993-94
GENERAL DISCUSSION
DEMANDS FOR GRANTS ON ACCOUNT
1993-94 (RAJASTHAN)
SUPPLEMENTARY DEMANDS FOR
GRANTS (RAJASTHAN)

[English]

MR. SPEAKER: You know, the situation in Jammu and Kashmir and Uttar Pradesh was different. Now, Rajasthan and Madhya Pradesh can be taken together. We will allow the Members to speak. The Members from Rajasthan as well as Madhya Pradesh will be allowed to speak and I would request the Members from the Ruling Party from Madhya Pradesh and Rajasthan also to restrict their number because whatever has been proposed by the Government, I think, is in accordance with the thinking of the Members of the Party also. That is why, I would rather like to give more time to the Opposition Members on this point.

Grants (Rajasthan), 1992-93
was decided in the B.A.C.

MR. SPEAKER: No, no, there is no decision on that line. There was an understanding.

864

(Interruptions)

SHRI GUMAN MAL LODHA: It is a fact that every State has got its own problems.

MR. SPEAKER: Yes, you can speak.

SHRI GUMAN MALLODHA: Now, there is a Presidential Rule there. (Interruptions) We cannot speak there and we cannot speak here.

MR. SPEAKER. No, no, you can speak. I will called you.

(Interruptions)

SHRI GUMAN MAL LODHA. If Your Honour would force a joint discussion. (Interruptions)

MR. SPEAKER: Mr. Lodha, you please realise that we are now at 8 30 p.m. We have two Budgets to pass, there are Bills to be passed and there is one more Bill to be passed. Please understand that the time constraint is there

(Interruptions)

SHRI GUMAN MAL LODHA: Four core people have been waiting for a long time.

MR. SPEAKER. Oh yes, you can speak.

SHRI GUMAN MAL LODHA: You will always disappear and somebody else would come and say, 'There is no time' (Interruptions)

SHRI GUMAN MALLODHA (Pali): This

MR. SPEAKER. Please take your seat.

[&]quot; Moved with the recommendation of the president

865 M P Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 866
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demads for Grants (MP) 1992-93
Grants (Rajasthan) 1992-93

[Translation]

Madhya Pradesh and Rajasthan Members will speak But please understand that there is a time constraint that Presiding Officers do not speak in the House, it is only the Members who speak in the House, and if you have not been able to utilise the time for these purposes then, well you shall have to make an adjustment and see that there is no constitutional difficulty

[Translation]

PROF RASA SINGH RAWAT (Ajmer)
Mr Speaker Sir we should be given a chance to speak (Interruptions)

SHRI RAM VILAS PASWAN (Rosera)
Sir it was decided earlier that all the four
States will be discussed altogether. Then
the issue of separate discussion has been
raised due to these people. (Interruptions)

[English]

MR SPEAKER There is no point in saying that I stand on this and that "Well I am saying that you can speak on that point I will allow the Madhya Pradesh Members to speak

(Interruptions)

SHRI GUMAN MALLODHA It happens that you disappear in the Chamber somebody else would come and say. Now there is no time. Ten O'Clock is the last time and then go.

(Interruptions)

MR SPEAKER No no, I will sit until you all speak. You can take it that I will not disappear into the Chamber I will allow you. You are from Rajasthan and Madhya Pradesh I will allow you all.

PROF RASA SINGH RAWAT Mr Speaker, Sir when two and a half hours have been allotted for holding discussion on the Budget of Uttar Pradesh there should then be at lerst two hours be given for holding discussion on the Budget of Rajasthan

MR SPEAKER Professor Sahab you may please be seated

PROF RASA SINGH RAWAT Mr Speaker Sir the Assembly is dissolved there if we are not allowed to speak here where else can! speak

MR SPEAKER Professor Sahab I am not preventing you to speak What I am saying is that you will be given time to speak later

[English]

Why don't you understand this? Unless I raise my voice you don't understand

SHRI S B SINGH (Rajnandgaon) Mr Speaker regarding the Madhya Pradesh Budget it has not been made with the approval of the M Ps from the Ruling Party (Interruptions)

MR SPEAKER Okay I am ready to sit until this Budget is over but you should sit here and you should not disappear after making the speech

(Interruptions)

MR SPEAKER Motion moved

'That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to

867 M.P. Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.)
1993-94, Supplementary Demands for 1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93
the President, out of the day of March, 1994, in response

the President, out of the Consolidated Fund of the State of Madhya Pradesh on account, for or towards defraying the charges during the year ending on the 31st

1993-94, Supplementary Demands for Grants (Rajasthan), 1992-93 day of March, 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 73".

Demands for Grants on Account (MADHYA PRADESH) for 1993-94 submitted to the Vote of Lok Sabha

No.	Name of Demand	Amount of Demand for Grant on account submitted to the vote of the House	
		Revenue Rs.	Capital Rs.
1.	General Administration	15,68,32,000	
2.	Other expenditure pertaining to general administration department	1,37,80,000	
3	Police	1,83,80,78,000	4,02,50,000
4.	Other expenditure pertaining to Home department	2,00,98,000	1,000
5	Jails ·	12,31,10,000	-
6.	Expenditure pertaining to Finance department	2,07,42,83,000	12,86,25,000
7.	Expenditure pertaining to Commercial Tax department	35,27,43,000	20,25,000
8.	Land revenue and district administration	69,82,36,000	71,50,000
9.	Expenditure pertaining to Revenue department	9,49,83,000	30,00,000
10.	Forest	1,44,31,09,000	5,26,08,000
11.	Expenditure pertaining to Commerce and Industry department	20,20,95,000	14,65,15,000
12.	Expenditure pertaining to Energy department	1,17,62,64,000	1,30,87,60,000
13	/ Agnculture	68,37,38,000	12,14,94,000

869 M.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 870
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

No.	Name of Demand	Amount of Demand for Grant on account submitted to the vote of the House	
		Revenue Rs.	Capital Rs.
14.	Expenditure pertaining to Animal Husbandry department	33,38,21,000	35,50,000
15.	Dairy development	5,72,50,000	
16.	Fisheries	4,19,03,000	1.00,000
17.	Co-operation	17,19.61,000	5,22,50,000
18.	Labour	8.77,59,000	•••
19.	Public health and family welfare	1,73,32.87,000	
2 0.	Public health engineering	1.05,52,80,000	3,76,48,000
21.	Expenditure pertaining to Housing and Environment department	6,68.97,000	8,84,44,000
22.	Expenditure pertaining to Local Government department	49,78.68,000	5.82,50,000
23.	Water resources department	96.41.90.000	11.55.87.78,000
24.	Public works-roads and bridges	1.03.60.55,000	12.69.50,000
25.	Expenditure pertaining to Mineral resources department	2.89.68.000	
26.	Expenditure pertaining to Culture department	4,59, 79,0 00	55,000
27.	School eduction	4.88.83.70,000	87.75,000
28.	State legislature	2,92,43,000	
29.	Administration of Justice and Elections	19,43,38,000	•
30.	Expenditure pertaining to Panchayat and Rural Development department	1,00,51,81,000	12,50,000
31.	Expenditure pertaining to Planning, Economics and Statistics department	4.93,71,000	

871 M P Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94 872
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94 Supplementary Demands for Grants (MP) 1992-93 Grants (Rajasthan) 1992-93

No Name of Demand on Amount of Demand for Grant on account submitted to the vote of the House

		account submitted to the vote of the House	
		Revenue Rs	Capital As
32	Expenditure pertaining to Public Relations department	6 35 17 000	
33	Tribal welfare	1 23 00 47 000	2 16 43 000
34	Social welfare	24 63 69 000	
35	Rehabilitation	1 74 09 000	65 85 000
36	Transport	10 90 93 000	1 26 98 000
37	Tourism	76 21 000	20 00 000
38	Additional expenditure under employment programme	9 00 000	
39	Expenditure pertaining to Food and Civil Supplies department	12 10 58 000	3 50 00 000
40	Expenditure pertaining to Command area development department	4 95 37 000	3 56 38 000
41	Tribal areas sub plan	2 49 37 81 000	1 05 55 72 000
42	Public Works relating to Tribal Areas Sub-Plan-roads and bndges	5 00 000	18 14 50 000
43	Sports and Youth Welfare	5 68 69 000	
44	Higher Education	62 46 74 000	40 00 000
45	Minor Irrigation Works	18 16 77 000	30 85 75 000
46	Science and Technology	1 40 00 000	
47	Man-Power Planning Department and Technical education	31 02 14 000	66 71 000
48	Narmada Valley Development		1 98 24 75 000
49	Scheduled Caste Welfare	13,36 50 000	

873 M P Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 874
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94 Supplementary Demads for 1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan) 1992-93

No	No Name of Demand	Amount of Demand for Grant on
		account submitted to the vote of the House

		Revenue Rs	Capıtal Rs
50	Expenditure pertaining to 20 Point implementation department	1 04,79,000	
51	Religious Trusts and Endowments	48 25 000	
52	Externally aided Projects pertaining to Agriculture Department	9 28 35 000	10 00 000
53	Externally aided Projects pertaining to Energy Department		6 00 00 000
54	Expenditure pertaining to Agricultural Research and Education	7 04 17 000	
55	Expenditure pertaining to Women and Child welfare	33 91 24 000	93 05 000
56	Rural Industnes	10 75 65 000	66 42 000
57	Externally aided Projects pertaining to Water resources department		10 00 00 000
5 8	Expenditure on Relief on account of Natural Calamities and Scarcity	63 57 00 000	9 50 00 000
59	Externally aided Projects pertaining to Co-operation department		1 11 50 000
60	Expenditure pertaining to District plan schemas		14 41 75 000
61	Externally aided Projects pertaining to Public Health and Family Welfare department	7 73 85 000	86 28 000
62	Externally aided Projects pertaining to Rural Development department	62 39 000	
63	Externally aided Projects pertaining to Public Health Engineering department	2 00 00 000	

		Revenue Rs	Capital Rs
64 S	pecial Component Plan for		
S	cheduled Castes	1,24,63,35,000	66,91,88,000
65 A	viation department	1,28,40,000	
66 W	elfare of Backward Classes	18,40,02,000	18,40,02,000
67 P	ublic Works-Building	89,27,25,000	21,00,48,000
	ublic Works relating to Tribal		
A	reas Sub-Plan-Buildings		5,60 99,000
	spenditure pertaining to Urban		
W	elfare department	10,86,32,000	
70 E	cternally aided Projects pertaining		
to	Man-Power Planning Department	5,35,20 000	
71 Pt	ublic Undertakings	2.50,000	
72 E	penditure pertaining to Gas		
tra	agedy relief works	11,16,74 000	7,87,27,000
	penditure pertaining to		
	antation Forestry, Environmental	20.09.000	2 00 00 000
ar	nd Development of waste lands	32,08,000	3,99,00,000

MR SPERKAER Motion moved

'That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper. be granted to the President out of the Consolidated Fund of the State of Madhya Pradesh to defray the charges that will come in course of

payment duning the financial year ending the 31st day of March, 1993, in respect of heads of demands entered in the second column there of against -

Demands Nos. 1 to 4, 6 to 8, 10 to 14, 17 19 to 24, 26 to 30, 32, to 34 36, 39, 41, 44, 45, 47 to 49, 54 to 56, 58, 61, 64, 65, 67, 68" and "72

877 M P Budget 1993-94 CHAITRA 8 1915 (SAKA) Rajasthan Budget 1993-94 878
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for 1993-94 Supplementary Demands for
Grants (MP) 1992-93
Supplementary Demands for Grants (Madhya Pradesh) for 1992-93 submitted to the Vote
of Lok Sabha

No	and Name of Demand	Amount of Demand for Grant on Account submitted to the vote of the House	
1	2	3	4
		Revenue Rs	Capital Rs
1	State Legislature	1 78 09 000	
2	Council of Ministers	1 04 37 000	
3	Secretanat	13 04 09 000	
4	District Administration	3 7 97 52 000	
5	Admnistrative Services	7 78 85 000	
6	Administration of Justice	15 75 01 000	
7	Election	16 79 04 000	
8	Revenue	35 13 15 000	
9	Forest	35 86 58 000	2 50 000
10	Miscellaneous General Services	4 18 000	
11	Miscellaneous Social Services	4 31 89 000	
12	Other Taxes	7 44 07 000	
13	Excise	27 17 48 000	
14	Sales Tax	9 35 10 000	
15	Pension and other Retirement Benefits	116 14 15 000	
16	Police	126 77 58 000	8 35 000
17	Jarls -	6 39 26 000	
18.	Public Relation	2 42 40 000	

879 If P Budget 1993-94 MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.)
1993-94 Supplementary Demands for Grants (MP) 1992-93
Grants (MP) 1992-93

MARCH 29, 1993 Rajasthan Budget 1993-94
1993-94 Supplementary Demands for Grants (Rajasthan), 1992-93

880

Amount of Demand for Grant on Account No and Name of Demand submitted to the vote of the House 3 4 Revenue Capital As Rs 19 Public works 64.68.60,000 17 63,13,000 8,84,11,000 5.32,50,000 20 Housing 51,17,50,000 21 Hoads and r d es 73 94,83,000 22 Area Development 31,68 35,000 23.39.72.000 23 Labour and Employment 12,46 50,000 24 Education Art and Cult in 549,08 53,000 1.51.90.000 Junts 25 Treasury at 1A Administrati 8 87 35 000 26 Medical and Fullir Health 1 00 000 and Sanitatir n 171,00,22 000 27 Drinking Wate which Scheme 115.64.65 000 118.71.34.000 Special Programme for 28 Rural Development 39.78.55 000 29 Town Planning and Regional Development 8,72,64,000 2,67,50,000 30 Tribal Area Development 60.56.10.000 11,00,33,000 31 Relief and Rehabilitation 6.65.000 1.000 32 Civil Supplies 4,22,73,000 33 Social Security and Welfare 63,23,22,000 9.81.000 34 Relief on Account of Natural 2,000 Calamities 124,00,00,000

881 M P Budget 1993-94 CHAITRA 8 1915 (SAKA) Rajasthan Budget 1993 94 882 Demands for Grants of Account (MP) Demands for Grants on Accout (Raj.) 1993-94 Supplementary Demands for Grants (MP) 1992 93 Grants (Rajasthan) 1992 93

No and Name of Demand		Amount of Demand for Grant on Accour submitted to the vote of the House	
_ 1	2	3	4
	-	Revenue Rs	Capital Rs
35	Miscellaneous Community and Economic Services	54 27 98 000	24 00 000
36	Co operation	29 32 36 000	18 27 24 000
37	Agriculture	45 15 45 000	8 41 F8 000
38	Minor Impation and soil Conservation	12 86 68 000	64 76 000
19	Animal Husban Jry and Medical	33 51 04 0 00	30 5 000
1	State Er terprises	83 10 000	6 11 90 000
41	Community De 41 pment	≥1 46 50 000	
42	Industries	24 74 73 000	19 25 1 2 000
1	Mines	16 26 65 000	1 84 00 000
14	cationery and Printing	8 63 91 000	3 75 000
1 5	Loans to Government Servants		68 91 90 000
46	friigation	151 84 70 000	211 74 08 000
4 7	Tourism	1 25 86 000	1 68 63 000
48	Power	107 53 50 000	166 37 50 000
4 9	Compensation and Assign ments to Local Bodies and Panchayati Raj Institutions	5 96 26 000	
50	Rural Employment *	75 71 26 000	

1993-94, Supplementary Demads for 1993-94, Supplementary Demands for Grants (MP) 1992-93 Grants (Rajasthan), 1992-93

(Rajasthan) for 1992-93.

883

MR. SPEAKER: Motion moved

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Consolidated Fund of the

State of Rajasthan to defray the Charges that will come in course of pyment dunng the financial year ending the 31st day of March, 1993, in respect of heads of demands antered in the second column thereof against Demands NOs. 2 to 8, 11 to 13, 15 to 23, 26, 27, 29 to 37 and 39 to 48."

884

Supplementary Demands for Grants (Rajasthan) for 1992-93 submitted to the Vote of Lok Sabha

No	. and Name of Demand	Amount of Demand for Grant submitted to the vote of the House	
	1 2	3	4
		Revenue Rs	Capital Rs
2.	Council of Ministers	88,11,000	
3.	Secretariat	16,40,000	
4.	District Administration	3,51,16,000	
5	Administration of Services	1,31,57,000	
6.	Administration of Justice	84.34,000	
7.	Election	40,93,000	
8.	Revenue	3.94,51,000	
11.	Miscellaneous Social Services	14,50,000	
12.	Other Taxes	63,05,000	
13.	Excise	14,17,80,000	
15.	Pension and other Retirement	37,88,000	1
16.	Police	20,99,52,000	
17.	Jails	26.50,000	

885 M P Budget 1993-94 CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 886 Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demads for 1993-94 Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

	Grants (MP) 1992-93	Grants (Hajastnan), 1992-93		
No	and Name of Demand	Amount of Demand for Grant submitted to the vote of the House		
1	2	3	4	
		Revenue Rs	Capital R s	
18	Public Relation	46 80 000		
19	Public Works	10 91 57 000	5 57 30 000	
20	Housing	80 50 000	1 01 22 000	
21	Roads and Bridges	2 97 38 000	6 11 55 000	
22	Area Development	1 26 34 000	3 09 79 000	
23	Labour and Employment	35 59 000		
26	Medical and Public Health and Sanitation	7 42 27 000	47 75 000	
27	Drinking Water Supply Scheme	23 62 93,000	2 89 84 000	
29	Town Planning and Regional Development	64 97 000		
30	Tribal area Development	2 94 03 000	41 35 000	
31	Relief and Rehabilitation	1 09 000		
32	Civil Supplies	1 08 25 000		
33	Social Security and Welfare	13 54 15 000	65 66 000	
34	Relief on Account of Natural Calamities	44 76 12 000	7 04 19 000	
35	Miscellaneous Community and Economic Services		12 68 000	
36	Cooperation	26 36 51 000	12 82 23 000	
37	Agriculture	3 000	3 05 00 000	
39	Animal Husbandry and Medical		57 50 000	

887 M P Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94 Supplementary Demands for Grants (MP) 1992-93
Grants (MP) 1992-93

Grants (MP) 1992-93		Crario (7 rayantina 77 rayantina 77	
No and Name of Demand		Amount of Demand for Grant submitted to the vote of the House	
	1 , 2	3	4
		Revenue Rs	C a pita Rs
40	State Enterprises		2 26 73 0 00
41	Community Development	1 22 67.000	
4 2	Industries	10 36,64,000	
43	Mines	5 90 75 000	3 24 85 000
44	Stationery and Printing	1 64 79 000	
45	Loans to Government Servants		2 50 00 000
46	Irrigation	12 94 25 000	21 15 00 000
47	Tourism		75 00 000
48	Power	69 30 44 000	24 20 76 000

[English]

MR SPEAKER ShriGuman Mal Lodha may Speak now

[Translation]

SHRI GUMAN MAL LODHA (Pali) Mr Speaker Sir President's rule was imposed in Rajasthan by misusing the article 356 of the Constitution. After that there was an expectation that election would be held in the month of May of June to allow the 4 crore people of Rajashan to express their mandate. It is very unfortunate that even the by elections which were scheduled to be held a time period has fixed and so much so that the election of Chief Minister of Andhra Pradesh whice was necessary to be held with six

months has also been fixed. Elections at other States have been held, but there has been a murder of democracy in Rajasthan Madhya. Pradesh. Uttar. Pradesh, and Himachal. Pradesh, and efforts are being made to perpetuate the State of Affairs in those. States in such a situation the responsibility of the Members of Parliament increases to consider in detail the provisions of the budget, that has been introduced. Keeping in view the paucity of time. I would like to put in brief a few points for your consideration and for the consideration of the Government.

The population of Rajasthan is above 4 crore and the situation is that Rajasthan is the most backward State in India. Even after tat the budget allotment for Rajasthan is

1993-94, Supplementa Grants (MP) 1992-93

lesser than the earlier allotment. The budget allotment for 1993-94 is lesser than the allotments made during the regime of Bharo Singh Shekhawat who had been successfully carrying out the different schemes of the Government.

I would like to cite an example. Western Rajasthan is completely surrounded with deserts. Jaiselmer and Barmer are the border areas that are important from defence point of view and from the point of view of ever countering the agression of Pakistan, Whenever there is any. Even then the allotment for such desert areas of Raiasthan during 1992-92 was only Rs. 30 crore. I am very sorry to note it. I would like to submit tha the hon. Minister may himself see that the budget allotment for 1993-94 has been reduced. The value of money has decreased. inflation has increased and there has been devaluation of rupee even then it is only Rs. 20 crore.

The capital outlay on educaion has been very low in this Budget. It is highly painful to note that only 20 percent women of Rajasthan are literate. The average Iteracy rate of India is 52 per cent. This average in Rajasthan is 38 per cent. Out of that the per centage of those children whose parents provide them education and who are to share the responsibility of development is only 20 per cent. We thought that this time the Central Government would provide for greater amount of budgetary allotment. But contrary to it the capital outlay on education has been reduced. There has been a significant fall in capital outlay on education from Rs. 14 crore to Rs. 6 crore only during 1991-92. Similarly, the capital outlay on medical facilities has been reduced from Rs. 11 crore 55 lakh to Rs. 10 crore during 1991-92. For family planning programme, which deals with the biggest problem of our country whic defeats

Grants (Rajasthan). 1992-93 all our endeavours of progress, our present hon. Minister of Finance has reduced the amount of allotment from Rs. two and a half crore to Rs. 7 laks. I do not think that they would also go back on their policy of family planning as they have done in regard to the policy of socialism or as they have done in regard to the policies of Nehru and oter policies. Similarly, the amount of allotment for rural development has been reduced from Rs. 47 lak to Rs. 12 lakh. Moreover, for the welfare of the scheduled castes and the scheduled tribes for which every individual of the country is worried and for whom there has been special provisions in the consitution. the Government has reduced the budgetary allocation from Rs. 1 crore 6 lakh to Rs. 74 lakh. This causes great concern. Keeping all these data in mind, I would like to submit that Government should give a rethinking to it.. *

` (Interruptions)*

[English]

MR. SPEAKER: This is not going on record. The reference to Rajyapal is not going on record.

[Translation]

MR. SPEAKER: Who else than you is more knowldgeable constitutional provisions.

(Interruptions)

SHRI GUMAN MAL LODHA: I am not against the Governor but as I know he is the Chief executive there these days...... (Interruptions)*

[English]

MR. SPEAKER: the reference to Rajyapal is not going on record.

891 M P Budget 1993-94 MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.)
1993-94 Supplementary Demads for 1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

[Translation]

SHRI GUMAN MAL LODHA This is under your jurisdiction. The advisors appointed there are doing their personal work instead of taking interest in administration. With the appointment of unofficial another two persons maladministration is going on there I would like to say that you should think over it Personally I am not against the Governor but on the guestion of finance expenditure where it was necessary to increase the expenditure it has not been increased. This is objectionable. The expenditure on poor Scheduled Castes Scheduled Tribes education and medical has been reduced and other expenditures have been increased It is highly objectionable

Rajasthan experiencess the most critical problem of power. The committee on power which was appointed to go into the problem in Rajasthan could not solve it. Action should be taken to coverup the deficit of 44 per cent otherwise, this deficit will increase further. But no provision has been made in the Budget to coverup the deficit.

A number of schemes had been chaked out for Rajasthan. A number of projects had to be completed. No provision has been made for this in the Budget. These include Surajgarh project Dholpur project and Chittor project. These Thermal stations had to be set up there. But no funds have been sanctioned for these projects.

Under the Government of Bhairon Singh Shekhawat we had launched a number of public welfare schemes. There will be no exaggeration if I have a word of praise for these schemes. The Finance Commission had commented that these schemes have ensured all round development of Rajasthan. The Bhairan Singh Shekhawat Government enacted a law that persons having more than two children cannot contest elections so as

to implement the family planning programme The Panchayat Act and the Municipal Act were amended. That was also implemented. (Interruptions) If one has more children, he need not come to Palasthan Let him contest elections in Lalu sarea there is no restriction on it in this way he carned out many reforms He waived loans of thirty lakh farmers and made them prospenous Bhairon Singh Shokhawat Government had exempted land revenue of unirrigated land. The practice of imposing compulsory electricity charges was eliminated in this way he launched a number of schemes for the welfare of farmers Scheduled Castes and Scheduled Tnbes He launched the Balmiki voiana and opened Eklavya training centre The people belonging to Scheduled Tribes could avail the full benefits of similar schemes launched after Baba Sabeb Ambedkar's name These centres were opened there to provide full benefit to these people. The reservation quota for SC/ST was increased upto 50 per cent in respect of fresh gaurds in the Forest Department The reservation quota for Scheduled Tribes was increased upto 50 per cent for constables assistance teachers and in several other avenues During Shri Bhairon Singh Shekhawats tenure schemes like Apna-Gaon Apana-Kaam and 'Antyuodaya Yolana were launched in evaluation of the performance of Jawahar Rozgar Yolana Rajasthan stood first Rajasthan was praised by the Finance Commission and the Prime Minister himself or maximum implementation of this scheme Rajasthan secured top position in all welfare programmes under Bhairon Singh Shekhawat Government Mr Speaker Sir when we are talking of budget allocations, I may point out that unfortunately President's Rule was imposed in the State under Artice 356 In the name of development the allocations are being cut I would like to request the Finance Minister that for the power casis specially work of the on Dholpur thermal plant, Mandalgarh thermal plant and Plana Lignite project should be started at the earliest. The most important, thing is that 893

Raiasthan experiences acute scarcity of drinking water Fordrinking waterwe have to cover miles. During the hottest month of June when people do not like to go out of their houses, our women, mothers and sisters travel 4 to 7 kilometres for getting dnnking water At that time water is not available from underground sources Due to this there is great resentment among people Work on lift irngation scheme of Rajasthan canal, Indira Gandhi canal which was likely to be extended up to Jodhpur has not yet been started About 15 lakh people live in the city it is so strange that the city of Jodhpur, having a population of 15 lakh does not have arrangements for supply of tap water There was rain a few days ago there is a deficit of Rs 120 crores to implement the lift irrigation schemes in Jodhpur this work was to be completed in 1988, but it is still incomplete. I would like to request that a provisions o Rs 120 crore should be made to bring that water. This water should be made available to Kolakar and Jodhpur so as to avoid pressure on Jawai dam in Pali for which farmers will have to suffer the scarcity of water for irrigation 1 would like to request you that allotment should be made keeping in view the requirements of Jodhpur canal this canal is also important from strategic point of view. This canal is just like the Ichchogil Canal of Lahore Dunng Shri Lal Bahadur Shastri's time when our army entered into Pakistan it had to stop near this Ichchooil canal There is a defence line Similarly in Rajasthan, Badmer Jaisaimer Jodhpur Bikaner are the important areas from strategic point of view. So this project should be completed. The Broadgauge plan should also be completed 1 would like to request that due care should be taken for these welfare schemes

Sir a provision of Rs 23 crore has been made in this Budget, the Governor said that there will be surplus from this allocation. Sir the State which has hunger scarcity of drinking water, tack of education, lack or roads and lack of medical equipments for

patients there a budget o Rs 23 crore cannot be said surplus sir, in developing States surplus budget cannot be that attractive We want that there should be development ISF there will be defect or development we will cover it up when the BJP next comes to power in Rajasthan We have done in the past without imposing any new tax. With these words I would like to request the Finance Minister to reconsider it and provide funds in the Budget or these schemes so that green revolution could be brought in Rajasthan

LAXMINARAYAN PANDEYA (Mandsaur) Mr Speaker Sır ın Madhya Praesh there was really a Government which was functioning or public welfare and elected on the basis of democratic norms. It had two thirds majority in the House and it had worked not only for the development of its region but also covered up the deficit of RS 150 crore that it inherited from the former congress Government in the State It had waved farmers loans of Rs 744 crore This Government had made development. increased efficiency and worked or the progress of the State without imposing any tax Article 356 of the Constitution has been misused by dismissing such a Government Only 4 days before the dismissal of the Government the Governor was saving that the situation in State was not bad. The administrative machinery was functioning well Everything was in order After four days it was said that the situation was not well if fail to understand which version was correct On the basis o their report the State Government was dismissed under Article 356 of the Constitution Justice was not done with the Government which was functioning well. It has been said that there is a deicit of Rs 231 7 crore in the Budget presente for the State It has not been clanfied as to how this deficit will be covered. Today all the development have been stalled. All the officers and Head of the Departments had been compelled to return the Cheque Books

[Dr Laxminarayan Pandeya]

895

on the ground that there was no money and they need not give cheques to anyone Development has been stoped as no money was allocated for it. These is no financial provision for any irrigation project like Narmada Bansagar, Rajghat project or irrigation projects like Maheshwar or Onkareshwar.

Sir, now Gujarat has also startyed putting conditions of Narmada. If their conditions are not accepted they will take away water through turnels. Its reason is that the Union Government has always neglected Madhya Pradesh and this attitude is continuing even today, which is creating a very pitiable situation in the State under this President's rule.

Sir at present 36 districts of the State are facing drinking water crisis and 17 districts are drought affected districts. The news of starvation deaths is also received from Chhattirgarh and Bustar regions and epidemics have become a common feature in the region. Naxalism is taking roots there Earlier there were no Naxalite activities in Bustar district but uner the President's rule naxalite activities have started there. This situation depicts another picture of thistate which has been created after the imposition of the President's rule I would also like to tell you that it is a fact that the situation is worse there. Has the farmer not afected by the cold. wave there? Hs the farmer not affected by hailstom there. Almost half of the districts of the State have been affected by hailstorm and cold wave. Has the Government sent any team there and has any survey been conducted there? The State is under the Presidents rule but no such team has been sent there which may visit the affected areas and estimaters the loss. A loss of crores of rupees has occurred there. A heavy loss of crops occured in Ratlam, Mandsaur Ugain, Vidisha Sagar districts due to hailstom The

farmer is in trouble. He is ruined. Crops of conander, Soyabean, wheat and opium (poppy) have been ruined. The most affected crop is of apium, through which we earn foreign exchange. The armer of Mandsaurare ruined I met the hon Minister of Finance and asked him to send a survey team in these districts the farmer is in a fix whether he should destroy his crop or not. tell him what to do But the Ministry o Finance has not go any instructions If the armer does not destroy his crop, legal action may be taken against him, he may be put behind the bars I would like to know from the hon-Minister ass to what is the reason of delay in ıt

A relief of one crore rupees has been given to cold wave and hailstom affected areas if loss of one distinct is estimated that will come to crores of rupees but the Government wants to console them merely by providing a relief of one crore rupee which is not enough I would like to submit that the position of the farmers may be assessed No special provisions has been made for them in this budget. No special provision has been made for rural development and water schemes in this budget rather the provisions made earlier had been reduced. There was a plan outlay of Rs 2400 crore in the last Budget which has been reduced to Rs 1892 crore I would like to know that as to why it has been reduced it was provision for development purposes. Why it has been reduced in the budget of Madhya Pradesh which is affected by drought hailstorn and acing drinking water cosis Industrial units and textile mill are being closed there in such a situation instead of increasing the budgetory provisions for the state the Government is reducing them. Due share of the State is not given from the revenue collected by the Union Government The Union Government purchases minerals but even the royality is not being given timely An increase in the royality is not being considered

Mr Speaker, Sir, now I would like to say about the administration of the State I would conclude briefly There is no co-ordination in the administration. There is rivalry between the officers. I would not like to mention names of those officers here. There is a rivalry between senior most officers and Cabinet level Secretaries vested with high powers under the President's' rule. It is appearing daily in newspapers. There are several examples which proves that there is a tussel between them and people are in a fix. Thus the administration of the State has become a subject of mockery. There is a news that there are differences between Chief Secretary and the Secretary Higher education on the issue of appointment of professors Each other is being asked to follow his order The Secretaries are not ready to obey the orders of the head of the State whom then government has given power then it should also be kept in mind as to how the administration of the State will run

I would like to know as to what happened to the assistance demanded by the State for Maheshwar Project What has been done about Oankareshwar Project, which is the largest project of the State No provision has been made for these projects in the budget Sufficient provision has not been made for power projects. Negligable amount has been provided for environment, the condition of environment is very senous. Shri Dileep Singh Bhuna is present here. The position of Bordiya Chemicals, Sajjan Chemicals Alcohal Plant Jayant Vitamins and several units in Ratlam distinct is very bad. The condition is so senous that there is no drinking water upto the depth of 300 feet in the periphery of 10 km. Animals and birds are dying Children are suffering from vomiting and dysentary I had also drawn the attention of the Government toward this problem during the Zero Hour and also wrote letter to the hon Minister in this regard But no attention has been padi to this in all 25 to 30 villages and a population of 30-40 thousand is worst Grants (Rajasthan) 1992-93
affected within periphery of 10 kms. I am pointing out this because this area is adjacent to may constituency. Mandsaur Ujjain, shajapur these all areas are affected due to chemical industries. No arrangement has been made for pollution control. No budgetary provision has been made for the purpose rather it has been reduced. After all, why is the State neglected to much.

Since the formation of Madhya Pradesh third occassion when the President's Rule has been imposed on the State Administration in the State has totally collapsed I would like to submit that we had requested the Administration that all the frecoveries must be stopped because the farmers are in deep crisis. The Co-operative Banks are orefetting motors and tractors of the farmers I have requested the Administration to stop all this The Administration s stand is that orders to this effect are being issued but targets are also to be fulfilled. This is the stand of the Bank officials. I have drawn the attention of the hon Minister of Finance towards this I have urged the hon Prime Minister to come to the rescue of the farmers who are at present in dire straits by stopping recoveries and waiving loans and also to order review of the cotena or assistance viz irrigated land and more than 4 acres of land otherwise the farmers would have to face a bleak future I would like to categorically State that his budget does not fulfil the expectations of the masses. To fulfil the expectations of the masses the Government of Madhya Pradesh built Mangai Bhawan for the use of the Scheduled Castes Scheduled Tribes and other people living in the predominantly tribes area. The State Government also built tow lakh Awasiya Kutir for their upliftment. The Government started Mangal Bhawan drinking water scheme Under Deendayal Antyodaya Societies Pawanputra Scheme was also launched to make the people set reliant. Under this scheme the Government provided money for purchasing autorikshows

Grants (Rajasthan), 1992-93 I urge you to allow also the non Members of

the Congress

(Interruptions)

21.00 hrs.

DR LAXMINARAYAN PANDEYA This Budget was of the tune of Rs 2,400 crore which was got approved rom the Planning Commission by the State's former Chief Minister (Interruptions)

MR SPEAKER This is the Budget of you Government

SHRI CHANDULAL CHANDRAKAR II is correct that we have formulated the Budget

MR SPEAKER A senior Member like you can call the hon Minister and get the work done

SHRI CHANDUALAL CHANDRAKAR Mr Speaker, Sir, through you, I would like to tell the people of Mdhya Pradesh that there is Governor's rule in the State and not the Government of the Congress This Budget was formulated by the B J P Government of the State, which remained in power for two and a half years At the time of last Assembly elections, the B J P promised to waive of all the loans of the farmers

DR LAXMINARAYAN PANDEYA Loans worth Rs 714 crores were waived of

SHRI CHANDULAL CHANDRAKAR They had promised to nearly twenty lakh farmers to waive of loan. The Government of India paid its share of 50 per cent but the BJP Government did not pool inthe matchinbg sum. As a result, loans of so many farmers were not waived of and now the forcible recovery of loans. Under the process That's why the farmers of the State are perturbed I would like to request that alongwith the passing of the Budget an

tempos and trucks. The farmers belonging to the Scheduled Castes and the Scheduled Tribes were given assistance upto Rs 20-22 thousand for digging wells. The State Government was engaged in the upliftment of the Scheduled Castes and the Scheduled Tribes and was striving to create avenues of employment for the youths and was also engaged in developmental activities. However, the State Government was dismissed by the Centre and now we are debating the Budget of the State in the House The Government should announce a time frame of six months or holding elections in the State The people must be allowed to elect the Government like the former State BJP Government so that programmes beneficial for them could be started I hope that the people will definitely elect the former Government again I urge the Government to tackle the meance of terronsm and naxalism and check the detenorating law and order situation in the State Ater the bomb explosions in Bombay and calcutta, a lot of explosiives had been recovered in Bhopal, Sihor, Katni and Ratlam the Government should have the full informtion about it as to which elements are behind it. Sensitiveness. has crept into the State Some places are on the brink of grave disaster and if timely action is not taken then grave tragedy might occur in the State If nothing is done to improve the situation then the people will never forgive you in the days to come. Despite the action initiated under article 356 and 357 the Government must hold elections in the State With these words I conclude my speech

SHRI CHANDULAL CHANDRAKAR(During) It is quite a paradoical situation that the hon Members of the very party which formulated the Budget, are being allowed to speak in the House The Budget presented by the Governor was obviously formulated during the days of the B J P Government in office

901 M.P. Budget 1993-94. CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 902 Demands for Grants on Account (MP) Demands for Grants on Account (Raj.) 1993-94, Supplementary Demands for 1993-94, Supplementary Demands for

Grants (MP) 1992-93
announcement to stop all recoveries from
the farmers should also be made.

During the rein of the B.J.P. power tarif rates for the farmers were doubled and triled. Power rates should be reduced back to the old rates i.e. the rates fixed during the rein of the Congress. Though it was claimed that their Government was of the farmers yet power tariff rates and irrigation rtes were raised. Increased rates should be revoked as the farmers are unable to pay these rates. I demand that the irrigation rates should also be brought back to the rtes prevailing during the Congress rule.

DR. LAXMINARAYAN PANDEYA: Who increased the power rtes?

SHRI CHANDULAL CHANDRAKAR: We have reduced the charges people from Rs. 1500 and for power line from Rs. 4500. What more need I say about you? Madhya Pradesh is predominantly a tribal State. It was the policy of our Government to confer the ownership rights on the tribals in respect of 'Tendu' leaves Our Government wish that there is a need to divide the profits away'. The tribals from the 'Tendu' leaves plunked from the forests away and it should be done by themselves. A sum of Rs. 150 crores had been deposited under the scheme Rs. 37 crores were contributed by the tribals and the rest amount of Rs. 113 crores are still in safe hands. The poor had hoped to get Rs. 150 crores for their upliftment but it is still to be distributed. I do not know whether the sum of Rs. 113 crores was deposited in Madhya Pradesh treasury, but this sum must be distributed by the Centre among the poor. Tribals get a wage of Rs. 5 per day, while in Delhi people leisurely spend Rs. 5 on bottle of Campa Cola. Not a single penny was spent on developmental activities by the B.J.P. Government and even the funds allocated under the Jawahar Rozgar Yojana were swindled up. The nominature of Jawahar Rozgar Yojana was changed to Grants (Rajasthan), 1992-93
Deen dayal Upadhya Antyodaya Samiti'.
Had the money allocated for drinking water been constructed in the State. There is scarcity of drinking water in Madhya Pradesh.
Therefore, the Centre must immediately allocate funds to the State.

Mr. Speaker, Sir. 24-25 districts in Madhya Pradesh are in the grip of severe drought fro failure of rains. Relief works must be started in the State. Hailstorm have also caused extensive damage in 24-25a districts. Adequate compensation need be paid to the victims, compensation paid till date is inadequate. Drought relief works need be started in drought affected areas.

How can the students of schools and colleges in Madhya Pradesh he get educated? Teachers are not available and even then the Government will ask them to appear to competitive examinations. How can they appear and compete? There is total dearth of teachers in the State. The States requirement is for 40,000 teachers and the immediate need is for 20,000 teachers. It is immaterial whether the recruitment is made at the Block or District level but the teachers must be immediately recruited.

Every year the Centre contributes to the Budgets of the State Government. The Centre allocated Rs. 2,000 crores to the State or the year 1991-92 but the B.J.P. Government could spent, only 85 per cent of it. Last year the State Government could spend only 75 per cent of the funds and even then they keep on stressing shortage of funds. This year a sum of Rs. 2400 crores has been allocated. This year the value of rupee has gone down. Therefore, I request that this allocation should be increased.

Mr. Speaker, Sir, sales tax has been reduced in district Mandsaur of M.P. where opium is produced on a large scale. People of this area only have been given this benefit

903 M P Budget 1993-94 MARCH 29 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Account (Rej.)
1993-94 Supplementary Demands for 1993-94 Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

[Sh Chandulal Chanrakar]

and sales tax has been reduced anywhere else

No cut has been made in the Government expenses. You can see their plan expenditure. They have spent more amount on the institutions belonging to B. J. P. and M.P.

[English]

MR SPEAKER How much time do vou require?

[Translation]

SHRI CHANDU LAL CHANDRAKAR

Sir Lämiconcluding within a minute I want to say that more funds should be allotted for constructing roads electrification constructing canals lift irrigation drinking water ans famine relief work

Mr Speaker Sir with this I conclude

[English]

MR SPEAKER Prof Rasa Singh Rawat

SHRI HANNAN MOLLAH (Uluberia) 1 am sitting here since morning

I was not called to speak Still I am sitting here. What is this I do not know?

MR SPEAKER You quote the rule and tell me under which rule you can ask fro the time for your party?

(interruption)

MR SPEAKER Please understand that we are sitting here for a long time

(Interruptions)

93-94 Supplementary Demands for Grants (Rajasthan), 1992-93 MR SPEAKER Youtell me under which

904

MR SPEAKER You tell me under which rule you can ask for the time for your party?

SHRI LOKNATH CHOUDHARY (Jagatsinghpur) The practice we are following

MR SPEAKER Let us follow practice I am allowing Members coming from that State You do not come from that State Do you know anything form Madhya Pradesh and Rajasthan?

SHRI HANAN MOLLAH I have been taking up this particular issue for the last eight years on which I want to speak now Nobody from the BJP and the Congress is interested in that Due to that reason I want to speak. What is this?

MR SPEAKER OK Come out with your points

(Interruptions)

MR SPEAKER This is very strange Please sit down. This is very strange. You senior Members also get up at any time and want to speak. Where do we get time from? What is this?

SHRI LOKNATH CHOUDHARY That is a different thing Normally we follow that practice

MR SPEAKER What kind of practice? I am allowing the Members coming from that State Otherwise I would like not be able to allow them to speak Please sit down now

(Interruptions)

MR SPEAKER OK I will sit for the whole night You also sit You please sit down now This is too much

(Interruptions)

905 M P Budget 1993-94 Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.) Grants (MP) 1992-93

SHRI HANNAN MOLLAH Mr Speaker, Sir I want to draw the attention of the Government towards a serious problem. That is regarding the expenditure pertaining to **Bhopal Gas tragedy**

Sir eight years back there was an accident in 16 Wards people wee severly affected 36 Wards were taken up for compensation 5 lakh people were supposed to get that compensation after a long battle with the Government as well as the Union Carbide Ultimately, the Government as well as the Union Carbide Ultimately, the Government agreed to pay Rs 200 per head pc i months as compensation from 1st April 1990 to three years

It was decide that pending finalisation they will pay the compensation of Rs, 200 monthly per card. But now from the coming 31st March this payment is going to be stopped There is no question of finalisation of this compensation and settlement shortly

A Commissioner was appointed and it was supposed to set up 56 counts but only 33 counts are set up. You will be surprised to know that out of 6 lakh cases only 1800 have been settled. How long will it take? For 100 years!

The BJP Government is not interested Congress is not also interested. They are also not interested

MR SPEAKER No. that will not go on record

SHRIDAYU DAYAL JOSHI (Kota) No Government so far did as much the BJP Government (Interruptions)

[English]

SHRI HANNAN MOLLAH They have diverted the funds. That is not being utilised for the economic rehabilitation of the gas

CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993 94 906 1993-94 Supplementary Demads for 1993-94 Supplementary Demands for Grants (Rajasthan) 1992-93

> victims It has been diverted for other pur poses like gardening, for plantation or construction of buildings etc Crores of rupees have been diverted to other works

> There were 7 training cum stitching centres where 2300 women were working Since last July these were being closed Now these women are unemployed They were getting jobs in the stitching centres but that has been stopped now You will be surprised to know that there was one stationary unit which is also not properly functioning now Hospitals health centres constructed front he victimes are also to functioning. There is no medicine for them. The budget allocation of Rs 8 crores has been siphoned away

> Three days before I visited those Wards I have come back only vesterday I fond the situation is senous there

[Translation]

SHRI DAU DAYAL JOSHI You have not been there moreover you have not been it with your eyes you are just reporting a newspaper report

(Interruptions)

[English]

SHRI HANNAN MOLLAH I went there I am not like the BJP people A large part of the total sum of Rs 207 crores spent so far has been diverted to other works and not being used for rehabilitation

Sir, regarding industrial complex I would say that 176 work-sheds were to be constructed Are those constructed? Now they are not giving these sheds to the Gas Victims They want to give these sheds to the private parties. They are bargaining with private parties for that. There is a senous situation there So I demand that Govern907

ment should continue the interim relief. They should not stop the interim relief pending the finalisation of 6 lakh cases. They have to continue with that money All these 38 training and stitching centres for women should immediately start functioning so that these poor women can survive

M P Budget 1993-94.

These 170 work-sheds should be given only to the gas victims. Other sheds should be constructed and completed rehabilitation money should not be diverted It should be used only for economic rehabilitation and that money should not be for other purposes

Medicine should be properly supplied and proper treatment should be given to these people

in the Railway workshop they decided to give jobs to the gas victims. For on year they gave them but after that they stopped They are not giving now in that situation I demand that compensation should be given to all

Out of the 14 000 detaches they have settled so far only 1800 I do not know how long it will take them to settle 10 20 or 30 vears to settle all the death cases About 70 per cent of the death cases were rejected by the Commissioner They should not be rejected and the victims should get full compensation. Till the cases are finalised. The interim monthly relief of Rs 200 per victim should not be stopped

I hope that the Government will take proper action and also to stop corruption and diversion of funds, mismanagment of funds to ensure that the victims get full justice Even after the 31st March the Interim should compensation be given Arrangements should be made by the Government to get the funds so that the

I am not going to speak about the drought situation, nor am I going to speak about the communalisation of the Police Force, which organised to fight the nots, in various parts of Bhopal

908

I only want to emphasise on this question of intenm relief so that Government will ask action on this

PROF RASASINGH RAWAT (Aimer) Mr Speaker Sir the history of 15th December 1992 will be wrtten in black letters, the day on which the popular elected Governments were dismissed by the Central Govemment on the basis of Article 356 and thus betrayed the belief of the people. This act of the Central Government was in fact unconstitutional and illegal and against the principles of the Democracy Now today we are being asked to pass the budget with a cut of the States which were ruled by us and they dismissed these Governments which were implementing welfare programmes and people were happy with these Government

Sir, at this juncture I recall a couplet of an Urdu poet, in which he says

"Hamen Ko Katl Karte Hain Aur Hamin Se Puchhte Hain Woh, Shahide Nad Batlao Meri Talwar Kaisi Hai"

Sir. our Governments have been dismissed and they want us to speak on the budgets of these States We are speaking as per your orders but belief of the people was betrayed and for that the history will never forgive this Government

I can also remember another couplet, as many of my high level colleagues are present here:

"Ham Ah Bhi Bharte Hain To Ho Jate

909 M.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 910
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (MP) 1992-93

Hain Badnam.

Who Qatl Bhi Karte Hain To Charcha Nahin Hota".

MR. SPEAKER: We do not have any time for poetry.

PROF. RASA SINGH RAWAT: Sir, I am coming to my point. I wanted to say that the States in respect of which budgets are being presented, all popular programmes which were previously started there have been discontinued.

In Raiasthan, under the able leadership of Shri Shekhawat the financial aspect of the State was dealt with in an efficient manner as a result of which the era of deficit budget and the practice of taking overdrafts from Reserve Bank came to an end. The State Government augmented the process of tax collection increasing the resources of the State. The Government discontinued tak- ing overdrafts from R.B.I. adopted frugality and started many-public welfare schemes and programmes. It also ensured the public participation in these schemes, improved law and order situation. Initiated "Antyodaya" , programmes which was meant for upliftment of the poor above the poverty line Further, the Government was trying hard to give more and more benefits to the poor under Jawahar Rozgar Yojana and Public Distribution System.

By encouraging small-savings. Rajasthan Government under the leadership of Shri Shekhawat increased its financial resources. A check was put on corruption. This was the reason, that during Eighth Five Year Plan, plan of Rajasthan was to the tune of 11500 crores, which was largest among all other States. Before this, during Seventh Five Year Plan this amount was merely 3000 crores. Hence there was an increase of 283 per cent. This way the Five Year Plan of Rajasthan was in match with other leading

States. The Government of B.J.P. worked there with efficiency and administrative ability. This Government also waived off the loans of the farmers, which I do not want to repeat here. Be it a matter of exemption of land revenue on barren land or raising of pension or paying minimum wages, or Apna Ka Apna Gaon Yojana or 30 Jile 30 Yojana. Sir the Government had made a record in all the matters. If you go through the previous data, it will be established how that Government took initiative in starting public welfare activities as a result of which rural as well as industrial development was achieved at a faster pace and a sum of Rs. 1800 crore was spent within two and a half years which was a record but i am very sorry to say that one does not know how this amount is being spent under the President's Rule, Had that Government not been dismissed. Sir the amount of Rs. 186 crores would have certainly been spent on public welfare activities and this amount would not have been left as surplus.

Mr. Speaker, Sir, the present budget shows a deficit of Rs. 250 crores but at the end of the year this deficit will turn into a profit of Rs. 26 crores. If so then in fact, it is not intended to promote public welfare activities, to improve irrigilation facilities and to uplift the poor living below the poverty line. Had it been a deficit budget then we could for once imagine that the Government would encourage such activities but there is nothing of this sort in the budget.

Mr. Speaker, Sir, Rajasthan has a specific geographical situation. I seek your protection. The Central Government in its budget have provided tax exemption and also all sort of relaxations to establish industries in North Eastern States, Himachal Pradesh and Goa, Daman and Diu then whey not such facilities have been provided to Rajasthan, considering its geographical situation? Sir, Rajasthan has a border with Pakistan having a length of 1048 kilometres.

911 M P. Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Accout (Raj.)
1993-94 Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

[Sh Rasa Singh Rawat]

There are a number of problems in the State. The main problem is to check the infiltration of terrorists into the State, other problem is relating to Aravali mountains which are extended from Delhi to Guiarat via Raiasthan Besides, there is always the uncertainty of monsoons and drought occurs almost after every three years Therefore, this is a state surrounded by a large number of problems, despite it being the second largest state in area in the country the percentage of litracy is the least and that of illitracy is the maximum The number of literate women in particular is considerably less. The Government should have provided adequate funds to promote education among women and to increase the rate of litracy in the State Had there been deficit budget we would have been convinced that attention is being paid to implement the developmental schemes in the state

Sir a period of six months has been onded on June 15 since the State legislative Assembly was dissolved. Today an MP elected from the State is lucky enough to express his views here in the Parliament, but an MLA elected by the same state has lost this right to express his views because of the dissolution of the Assembly. Sir, what can be more ironical of the democracy than the present State?

MR SPEAKER It is alright. All the Members are not to sprak on the same point. You please take sor is other topic and please conclude quickly.

PROF RASA SINGH RAWAT Sir I am going to conclude within a minute. Rajasthan is facing a typical problem which is really of great importance and that is the need to give priority to provide food to the people than to save environment. The Central Government is creating obstacles in the way of increasing power generation and bringing.

Grants (Rajasthan), 1992-93 about a rapid development in the industrial field in Rajasthan in the name of environment Thermal Power Projects are not being cleared in the name of environment. There are huge deposits of Lignite in Rajasthan However, the Government is creating obstacles again in the name of environment and imposing restrictions on excavation in the name of preventing deforestation. Therefore, a man can think of saving the environment only when he gets the basic necessities i.e. food, clothing and shelter fulfilled But the Government is imposing these restrictions in Rajasthan under the pressure of the developed countries it is not justified at all

Mr Speaker Sir, there is a lot of deposits of gas in Jaselmer, why does the Government not set up gas onented power plant there it is immaterial whether it is Dhaulpur Thermal Power Plant or any other, the Government needs to pay attention to it

Mr Speaker Sir about 1048 km of border area of Rajasthan adjoins Pakistan. The Government formed a security belt in Punjab, imposed strictness in Kashmir but the intelligence agencies will have to be made effective to check the infiltration of Pakistani terrorists in Rajasthan Bengladeshi refugees will have to be evacuated and the State police will have to be equipped with the most sophisticated arms. There was no agitation by farmers during the last two years but today they are finding themselves in difficulty situation due to hail-storms.

I would like to submit that no attention has been paid in the present Rajasthan Budget on Secondary and Higher Secondary education. No provision for education at this level has been made in the Budget. The Government should pay attention to it and allow the development schemes already launched to continue.

913 M.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 914
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for 1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

Through you, I would like to know as to when elections are likely to be held there? I would also like the Government's spokesman to announce the date for the elections.

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, I just want to draw the attention of the Government to the fact that in the Budget that is presented, they have shown that the tax and non-tax revenue will be Rs. 400 crores more in Uttar Pradesh. But the Explanatory Memorandum does not explain whether it will be by mobilisation of the existing taxes or there will be new taxes.

MR. SPEAKER: Mr. Ansari, you should know that you do not have to cross the Member when he is speaking.

SHRI LOKANATH CHOUDHURY: It is a question to be clarified, Sir. My second point is that since the Parliament is passing it. I think the Annual Report of the functioning also should have been here to know how the things have been done. Moreover, there is much of heat here that the BJP Government was doing this and this Government is doing this. Basically there is no difference. I think so far as the Madhya Pradesh budget is concerned, it is the same as was the BJP Government's, I do not know why our friends in the BJP are so much annoved on it. It is the same. The only thing to which I want to draw the attention of the Minister is that in Madhya Pradesh. specially in the areas which are adjacent to Kalahandi - nine or ten districts - the situation is akin to that of Kalahandi and Bolangir. What I find is that for Demand No. 58, which deals with the famine relief, the Budget Estimate is less than last year's Revised Estimate. That means the real position under which the State is reeling and the people are suffering, is not reflected in the Budget proposals.

Another thing to which I want to draw the attention of the Minister is the Bhopal Gas Tragedy. All the money earmarked for this has been diverted. I demand that there should be an enquiry.

Everywhere they are claiming Jawahar Rozgar Yolana, Jawahar Rozgar Yolana is a Central scheme and there is a rule how it will be implemented. Rajivji did it. But no State is implementing it in that way and the whole money is being diverted. It is not reaching the poor people. So, I demand that the Government should review how the BJP government have utilised the funds allocated for Jawahar Rozgar Yojana. Only criticising or saying is not good. The Government has some responsibility. Diversion of the money of the Bhopal Gas Tragedy and the misutilisation of the Jawahar Rozgar Yojana should be reviewed by the Central Government and a report should be presented to this House about what percentage has been utilised.

Lastely, I would appeal that since the worst drought condition is there, the provision of Rs. six crores, compared to last year's Revised Estimate, is unfortunate and the Minister must response to it and see that more money is allotted under that Head to meet the needs of the people.

With these words, I finish.

[Translation]

SHRI DILEEP SINGH BHURIA (Jhabua): Mr. Speaker, Sir. I would like to say something with regard to the Budgets of Madhya Pradesh and Rajasthan that have been presented. The total tribal area particularly in Madhya Pradesh is about 40 per cent; my constituency happens to be the most backward area. The Government had prepared a tribal sub-plan and a huge amount was spent in its implementation, however, the development of tribal areas

did not take place to the extent it was required

Just now, several Members pointed out that elections have not been held. Since the BJP Government came into power in the States like Rajasthan, Madhya Pradesh etc., neither Panchayat elections nor Nagarpalika elections nor cooperative elections have been held. [nterruptions.] they appealed the country in the name of democracy and misled the people.

Our tribal area is mot backward in terms. of education today. There are no facilities of roads, electricity health centres and irrigation resources. The Government had enacted a law according to which no mafia would be allowed to run the wine business. in the tribal areas. When the BJP Government came into power there, the first step they took was to issue licences to wine shop owners When the President's Rule was imposed restrictions were imposed on the sale of "Desi" Liquor but English wine is still being sold there. Tribals do not like to take liquor any more If the condition of tribals is to be improved, the most important work is to seal the wine shops there The hon Minister of Finance and the hon Minister of Home Affairs are present here I would urge them not to raise the Government earning through these measures. because in this manner, the tribals loose their hard earned money

The hon Minister of Home Affairs entered into the agreement regarding Bodoland, Gorkhaland, Mizoram etc. why does the Government not take such an initiative to form tribal council under the tribal subplan, the provision of which has already been in existence under the sixth schedule of the constitution. The Government should give power to that council so that tribals.

Grants (Rajasthan), 1992-93
may develop themselves. The entire funds allocated in the tribal sub-plan are diverted. Neither roads are constructed nor the facility of power supply is made nor irrigation resources are provided. Funds allocated for these purposes are diverted. Identification of tribal areas would help in developing these areas

Shri Pandev talked of Jawahar Rozgar Yojana, and also stated that an amount of about two lakh rupees was spent on poultry in Madhya Pradesh This is all wrong. The entire money allocated in the name of Jawahar Rozgar Yolana in Madhya Pradesh was diverted. I would like to submit to my BJP colleagues to set up a Parliamentary Committee to inquire about the money spent under the sub-plan I have been a politics for the last twenty years. The BJP members said that they would allocate the money only to those persons, who would be the members/activists of BJP under Awas Youana to build the houses. The Congress party did not indulge in such malpractices it gave priority to help the poor But these people believe only in show. However, the Government funds allocated whether under the Indira Awas Yojana or motor permit and tempo permit scheme - should not be misused. An enquiry committee should be set up to investigate about all these things.

Secondly, I would like to submit something with regard to irrigation, particularly the Narmada over. This river flows in our tobal area. The inhabitants of that area have been agitating for their rehabilitation. They live inforests and avail neither educational facilities nor the facilities of roads, electricity, health centres etc. Despite all this, they live there. If the Government wants to remove them from there, it should give good land to them, only then they would leave the place. Maharashtra, Gujarat, Rajasthan and Madhya Pradesh are very nich in mineral wealth and have big overs that flow through tribal areas. There-

fore the tribal people would be the victims of the dam if it is constructed at that place it would render the Adivasis homeless thus leading to their destruction, there is none to take care of them. At the moment, the hon Minister of water resources is present here, I would like to submit to him that unless arrangements are made for their rehabilitation he has no right to enter anybody's house

Just now, one of our colleagues referred to the emergence of naxalism. Now people strive for development. If the funds are diverted and misused, people would not tolerate for longer. However, this matter cannot be suppressed by referring to the danger of naxalism. The backward people of rural areas want to come to the mainstream, they want development. The Government should help them and bring them to the mainstream. I support this Budget and thank you for giving me an opportunity to speak.

SHRI RAMKRISHNA KUSMARIA (Damoh) Mr Speaker Sir

"Jor julam ke hone se shuru hoti haf

kisi ganb ke rone se shuri hoti hai bhasm ho jate hain takhte taus-Narsmoh.

jah-aag kisi kone se shuru hoti hai

The Government has destroyed the democracy it has struck a fatal blow to the democracy and dissolved the elected Governments of the four states which were engaged in the public welfare work in Madhya Pradesh new advisors were appointed. But the advisors and the present leaders there are not carrying on well with each other, The same situation has also ansen in case of secretaries of the Government Departments in Madhya Pradesh An atmosphere of uncertainty was created there

and all the development work came to a standstill Irngation schemes are in the state of paralyse there and there is acute shortage of drinking water Democratic Governments were smoothly running there and a target to achieve the state of Ram Raiva' was before them These Governments were running in the name of Pt Dindayal Upadhyay, who had started Gram Sachivalaya for the development of the villages. Scheme for development of the villages were formulated in these secretanats but now all this process has been stopped. The secretariats have been closed and the programmes have been suspended This is the present situation there and there is an atmosphere of uncertanity Similarly there was a serious flood in my constituency Damoh and Panna and 20 villages out of the 108 villages were completely devastated But the Central Government did not provide any assistance to us at that time Mr Speaker Sir I had raised that issue in the House also. The villages which were earlier affected by the flood have now been affected by the hailstorm Despite all these natural calamities instead of providing relief recoveries are forcibly made from farmers of that area I would like to demand that relief work for the flood and hailstorm affected villages should be started immediately so that people can get work there Immediate orders should also be issued to stop the recovenes

Hon Speaker Sir I would like to submit through you that the present Budget allocations made for the development of our area have substantially been reduced. Irrigation schemes are lying incomplete. No work is being done under the Pancham nagar scheme under which five lakh acres of land has to be irrigated. Whatever work was going on has also been stopped. A lift irrigation scheme which had already been approved for our area and some work was also being undertaken on it has been also stopped now. Similarly, all other development works have also stopped. The Vidya

Grants (MP) 1992-93 Grants (Rajasthan), 1992-93
[Sh. Ram Krishna Kuşmaria] criticised But today's newspaper [interruptions]

Bharati Institute had opened new schools in the backward areas there, but the Budget allocation for that institute has been stopped in this Budget and it has darkened the future of thousands of children studying in those schools

Mr Speaker, Sir, such situation has been created in Madhya Pradesh I would like to request the Government through you that attention should be paid towards all these issues and adequate allocation should be made in this Budget in this regard. At present, the anti-social elements are dominating the society because the taw and order situation has been deteriorating there day by day The S P of Damoh and Panna districts. where not a single bird was killed in the name of violence, has been transferred. As a result, people are being implicated in false cases and this has created a situation of disorder there. I would like to submit that no provision has been made in this Budget for providing Crop Insurance Scheme to the farmers Mr Speaker, Sir, it has been deserved for the last so many years that no one takes responsibility for the losses incurred by the farmers Their crop get damaged, but they are paid no compensation. The insurance scheme which has been launched earlier is only a scheme for paying back the loans but in the absence of Crop Insurance Scheme there is no guarantee for their entire crop Mr Speaker Sir the provision of Crop Insurance Scheme should also be included in this Budget so that the farmers who are affected by floods, hailstorms excessive rains and drought can be provided compensation and their condition may be improved With these words I conclude and thank you

SHRI DAU DAYAL JOSHI (Kota) Mr Speaker, Sir just now Shn Guman Mal Lodha was interrupted. I am not challenging it but it is regretful that the Governor is being MR SPEAKER I am not allowing this You can not speak just whatever comes to your kind. You have to speak according to rules [Interruiptions].*

920

[English]

MR SPEAKER That is a Constitutional provision I am not allowing Do not waste your time on that I am not allowing that thing [nterruptions]

SHRI DAU DAYAL JOSHI [Interruption]*

MR SPEAKER Please understand, that is not going on record. It is not going on record.

Now you come to the point [in terruptions] *

MR SPEAKER You are wasting your time [Interruptions]

[Translation]

MR SPEAKER This is Parliament You cannot speak just whatever is in your mind You have to speak according to the rules

SHRI DAU DAYAL JOSHI This news items has appeared in many newspapers [[nterruptions]

MR SPEAKER What comes in the newspapers and what should be done in Parliament are two different things (interruptions)

SHRI DAU DAYAL JOSHI I would like to submit that the former Chief Minister Shri Jagannath Pahadia had himself told the

Grants (MP) 1992-93

Prime Minister that it was a matter of concern that the Budget allocations in respect of SC/ST in Raiasthan had been reduced. Shri Ram Vilas Paswan is sitting here and he considers himself as the champion of Scheduled Castes and Scheduled Tribes, I would like to tell him that the relief fund of Rs 40 crores for the welfare of Scheduled Castes and Scheduled Tribes was increased to Rs. 54 crores by the BJP Government during the Budget year of 1992-93 It is regretful that in the current year under the President's rule this amount has been increased only by Rs 1 crore. That is, the Government has allocated only Rs 55 crores for the welfare of the Scheduled Castes and Scheduled Tribes [intruptions] Cuts have been made in regard to education culture and family planning. It is a matter of concern to reduce allocation for these national programmes it is quite deplorable to reduce the budgetary provisions for these programmes I am sorry to say, as Shri Guman Mai Lodha has said, that the Government should not reduce the allocation for education. In the country the percentage of female literacy in Rajasthan is the lowest re 20 per cent. We could have achieved this target during 45 years only 1 submit that reduction in budgetary provisions for education family welfare and sports deserves consideration

Speaker Sir a scheme was launched in Raiasthan called "Apna Dam Apna Kam which should have been emulated by other states in the country. It was launched by Shri Bhaironsingh Shekhawat In this regard Rao Saheb had also have a talk with Shekhawatii to know about the scheme Under the scheme if any work relating to road construction etc. in villages was to be done the State Government used to finance 70 per cent and the remaining 30 per cent was mobilised from villages. This work was done after setting up a committee Funds were utilized cent per cent for the development of villages. But this scheme was discontinued. During the last 3-4 months. Grants (Rajasthán), 1992-93 when I asked the officials about the scheme, they informed me that no such scheme was going on in Rajasthan, these days

Mr Speaker Sir Rajasthan surrounded by Aravalli ranges is a backward state. For the development of this backward State special assistance for the development of areas nestled in the Aravalli ranges was to be provided. But I regret to say that no such provisions has been made in the Budget.

Mr Speaker, Sir the Vote on Account has been presented for six months while the elections should be held in June. It means the intention of the Government in this regard is malafied. Otherwise, the Vote on Account should have been presented for 3 months and the next Budget would have been presented by elected representatives of the people. It makes it clear that the Government has no intention to hold elections there. The way the Government was dismissed is also a matter of great concern.

Mr Speaker, Sir the Government has reduced capital expenditure. The capital expenditure worth Rs. 570 crore has been reduced to Rs. 330 crore. In this way a reduction of Rs. 240 crore has been made. It will definitely affect development works. Keeping in view the backwardness of Rajasthan afffecting reductions is a matter of concern.

Mr Speaker Sir hon Bhairon Singh Shekhawat had made good the deficit budget for the first time. The result was that situations emerged in Rajasthan for prosperity. A surplus Budget for the current year has certainly been presented but it seems from the data presented that it will prove to be a deficit Budget to the tune of Rs. 220 crore in the coming years. Out of the Budgets för four states, the Budget for Rajasthan is a surplus Budget. The reason is that a sum of Rs. 194 crore, which should have been spent on development works during the last 4 months.

923 M.P. Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for Grants (MP) 1992-93
Grants (Rajasthan), 1992-93

-(Sh. Dau Dayal Joshi)

could not be spent. With the result, the Government has presented a surplus Budget as funds were not utilised. Mr. Speaker, Sir. Raiasthan is the most backward State. There is no river in Rajasthan which originates in Rajasthan itself. In this matter, it depends at the mercy of Madhya Pradesh, Himachal Pradesh and Punjab. The state helplessly looks forward for water to these states. The Bhakra-Vyas Management Board rests with Punjab. It releases water when it likes. We are experiencing such difficulties there. The Minister of Irrigation is sitting here. The matter. regarding Yamuna water dispute is hanging fire. I request Shri Rajesh Pilot, as he is our representative and his wife is an M.L.A. from my constituency.

I want to submit to him that availability of water is the biggest problem in Hindoli area. If Smt. Rama Pilot submits a scheme for the welfare of these hilly areas, it will certainly bring prosperity. Contesting elections and doing development work are two different things....[nterruptions]

[English]

MR. SPEAKER: She is not there to defend herself. Shri Rajesh Pilot cannot defend her.

[Translation]

SHRI DAU DAYAL JOSHI: We have the largest deposit of lignite. We have already submitted our schemes for approval. But, unfortunately, the Government does not approve these schemes in the name of environment. Since the emission from the Dholpur Thermal Power Project may settle on the Taj Mahal further spoiling its beauty, the project is hanging fire, though tremendous advancement in science has taken place. As prof. Rasa Singh Rawat has said that poverty cannot be afteriated merely in

Grants (Rajasthan), 1992-93 the name of environment. Rajasthan is such a state where large deposits exist. The Government has made provisions the Budget for setting up of new industries. The previous Government in Raiasthan was a government that worked for the prosperity. The Prime Minister has advised the people not to fight among themselves but to care for development. Shri Bhooria is sitting here. He went on hunger strike. Shri Shivcharan Mathur, former Chief Minister of Rajasthan. was also sitting at Suraikund holding flag. It appears from this that the Congress cannot give any guarantee. If Shri Rajesh Pilot is able to exercise his powers, he should accept the challenge and make an announcement today itself for holding elections in June. If they have courage for holding elections, they will have to face tough tight. With these words I conclude.....(nterruptions)

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Speaker, Sir. when I nse to discuss the Madhya Pradesh Budget, I find the treatment given to the Budget by government very much akin to the treatment meted out by a grandmother in fostening the child weaned away or forcibly separated from its mother a treatment that lacks attachment. So, the Budget presented here lacks that type of attachment....(Interruptions) I know you are tired. But it is the Budget for four important states of a country which is the largest democratic country of the world...(Interruptions)

MR SPEAKER: When we are sitting at night, only new point should be raised and there should not be any repetition.

SHRIMATI SUMITRA MAHALIAN: It will be a mockery of democracy if we pass the Budget of four states in just two minutes. A provision of crores of rupees has been made for development. Chandrakarji has said that we are responsible for such Budget It is all right. We may be responsible or anyybody else may be responsible. But the

Grants (MP) 1992-93

Budget merely does not earmark crores of rupees under different heads, rather schemes have to be made successful. For that, a sense of attachment is necessary The Budget provides for a revenue of Rs. 426 36 crore from exciseduty, wealth tax and duty on electricity. From where this huge amount will be collected? Which are the schemes and who are the people with Government who have a feeling of attachment to implement this scheme. It is possible only when such type of people are available When the Bhartiya Janata Party came to power there was an over-draft of As 150 crore Loans were waived Even after doing all this, several schemes were launched I would like to draw your attention to the progress made in irrigated area. It was 36 7 lakh hectare in 1989-90 which rose to 43 1 lakh in 1991-92. Under the scheme of rural electrification 60 000 villages were electrified in 1989-90 but during our term. 64823 villages were electrified. The number of power driven tubewells was just 810 in 1989-90 but the number rose to 954 in 1991-92 A reference has been made to construction of roads by Public Works Department The reality is that the Government has not thought even after 40 years to link every village with roads Our Bhoona Saheb makes a reference to development of tribal area. He has been elected to Lok Sabha for many terms but what they could not get done even in 40 years, we have done it while implementing the schemes for which we had a target of 85 per cent but we achieved 95 per cent target Because we had a sense of attachment It will not serve any purpose if crores of rupees are earmarked under different heads

Just now a reference was made to three points I want to reply to those points in one sentence each Chandrakarjı is our most senior Member. He is right in saying that Congress rule is not there but there is President's Rule He is realising the reality But some of Ministers of his party are not realising it They go there sit in Ballabh Bhawan examine files and convene meetings with Secretaries it would be better if they prevent their colleagues from interfenng, we also want that there should not be any interference Today junior members of the Congress are realising that in fact the Congress is ruling there. He asked why all loans were not waived it is true. We wanted to waive loans of small farmers and uplift them. We formulated a loan waiver scheme It is paining them I am mentioning an incident of my constituency I will not dislose the name There is a big Congress leader there. He had taken a loan of Rs 5 lakh in the name of his son for tractor. Since loan was taken in the name of his daughter-in-law we thought that there was no need to waive his loan. We wanted to give benefit to small people so we talked of waiving loan of everybody. When we examined it in the entire perspective, it was decided to waive loans of the oppressed and suffenng farmers. We formulated a scheme for this purpose

A mention has been made about teachers here I would like to request the hon Finance Minister to see how much fund has been allocated for education It is a reality that there is a shortage of thousands of teachers there The B J P had proposed to appoint 20,000 ad-hocteachers The scheme was launched. The scheme Shn Chandu Lai was mentioning that the educated youth of a particular village who has received education in that village should be made teacher in a school of the some village and and be allowed to earn his livelihood. We had tried to implement such type of scheme. But the Congress leaders had foiled that scheme as they secured stay order. They wanted to hold elections for the Municipal Corporation Ask them who had secured the stay order They wanted to hold elections of Panchayats I would like to request you to consider all these things. The development works that were undertaken should continue Panchdhara Yolana" prepared for the welfare of 927 M P Budget 1993-94, MARCH 29, 1993 Raiasthan Budget 1993-94 Demands for Grants on Account (MP) Demands for Grants on Accout (Rai.) 1993-94, Supplementary Demads for 1993-94, Supplementary Demands for Grants (MP) 1992-93

[Smt Sumitra Mahajan]

women should not be stopped. A reference was made to hailstorm 1 had visited Morena recently. The hailstrom has caused heavy damage in 700 villages I would like to point out that we had started a scheme "Food for work" and under this scheme today the situation is such that the foodgrains which are sold in the open market at the rate of Rs 330 per guintal are supplied by the Government at the rate of Rs 385 per quintal Now had the Government been concerned about the people it would not have adopted this attitude. The officers are least bothered. would like to point out another aspect responsible for such a heavy loss I would like to point out towards what officers intend to do at this moment in Madhya Pradesh We had given facilities to the traders under which a trader had to fill 25-A form if he wanted to get goods from the other state. This form was available in the market. But now Government has decided that this form would be printed by the Government and would be available in Government offices Mr Speaker, Sir, this is just not possible because it would encourage corruption traders would suffer loss and would result not only in decline in business dealings but also hinder their progress. The development of the state would be affected by it one way or the other So keeping in view this aspect elections should be held as soon as possible and the person or the party which is concerned about the common masses should come in power Our's is a democratic country and Government is putting ablemish on it by not holding elections. Government should hold elections as soon as possible

SHRI GIRIDHARI LAL BHARGAWA (Jaipur) Mr Speaker, Sir, I oppose the imposition of President's Rule in Rajasthan It had been said that the Governor would constitute a council however months together have passed but neither the council

has been constituted nor the elected M.P's have been invited to discuss the matter Although extension discussion has taken place in this regard yet I would like to point out again that the Rajasthan Government led by Shri Bharon Singh Shekhawat had never asked for overdraft nor had imposed any taxes rather it saved the money

Grants (Rajasthan), 1992-93

Mr. Speaker, Sir. development activities had been almost nil during forty year long Congress rule but former BJP Government completed all the incompleted developmental projects. The 1993-94 Budget indicates no elections during the six months period. According to rules votes on account should have been of three months till June But six months clearly indicates that Government does not intend to hold elections for next six months and it is just possible that it might delay for another six months. The total penod would mean one year it seems the Government apprehend the return of BJP that is why it is not holding elections If Government is not sincere in this direction it would create many doubts in the minds of the people

MR Speaker, Sir, tifty nine crore rupees have been provided for the house building to be given to State Government employees as a financial help to them with a view to earn their votes during elections but the employ ees are not going to be impressed by it They would cast their vote for the person if their choice

The budget presented by BJP Government was good The State Government earned an additional amount of Rs 790 crores as revenue whereas the increase in the Budget for the year 1991-92 was of Rs 48 crores. Whereas there is a budget deficit. of Rs 200 crore shown in the budget for 1993-94 The expenditure on the development has also been curtailed. The Central assistance has also been reduced as compared to that of the previous year. It would Grants (MP) 1992-93

lead to the pressure of internal deficit inspite of imposition of President's Rule Above and board, the allocation for Scheduled Castes and Scheduled Tribes has also been decreased No point worthy increase has been made rather funds for programmes on education arts, culture and family welfare have been curtarted. I would like to furnish some figures to draw the attention of the hon Minister towards the fact that Rajasthan is backward state if we evaluate look at the platation programmes we find that the total forest area in Rajasthan is only 6.8 per cent as compared to that of 21 9% in the other states of the whole country Government has also curtailed allocations for plan tation programmes. I would like to submit that more funds and assistance should have been provided in this regard. Therefore, I request the hon. Minister to allocate more funds for this programme. My second submission concerns the dispensanes and hospitals. In the State of Raiasthan there are 4 3 dispensaries for the people living in the area of every so km as compared to that of in other parts of the country. This is the state of fact with regard to the dispensanes in the state The Government of Shri Bharon Singh Shekhawat had accomplished the task of linking the roads and had said that his Government will link all the places with district head-quarter. The percentage of roads in Rajasthan is 21% as compared to that of 45 percent in the whole of the country. More funds should have been allocated for this purpose In the field of education Rajasthan has a literacy rate of 20.84 per cent as compared to 39 42 per cent in the country The State also lags behind with regard to women education Therefore more funds should have been allocated Shri Guman Malji has already referred to family pl anning Rajasthan has secured second position in the production of foodgrains Out of the total production of 30 lakh tonnes of foodgrains have been produced by this state and the production of Fertilizers have also increased At the same time I would like to submit that

Grants (Rajasthan) 1992-93 Antyodaya scheme was launched by Shri Bharon Singh Shekhawat which was well comed throughout the country as well by the Central Government Rajasthan has been far ahead in regard to family planning in the recovering revene in Barani land and implementation rather it has expanded the persons scheme and maintained leading position with regard to the implementation of the Apna Gaon Apna Kaam Noriots or disputes have ever emergee. There were the four states where a single party Government was in power and that was the reason for which Governments were overthrown whereas a number of nots took place in Bombay and Maharashtra but they were ignored Therefore my submission is that elections should be held there positively within six months. In Rajasthan crops have been damaged by hailstorms however the central Government is not paving any attention to it. My first demand is that the rate of investment per person should be increased in Rajasthan because the geographical condition of the state is not good. Most part of this Rajasthan is a desert area and hilly area and the investment per person is Rs 1861 only while that in the rest of the country is Rs 2227 Therefore the rate of investment per person should be increased

Consignment tax had been introduced through an amendment in the constitution in 1992 It has been causing loss of about As 400 crores of per year to Rajasthan The hon. Chief Minister had requested that this loss should be made up. He had written a letter to this effect to the Minister of Finance Therefore consignment too should be withdrawn and the rupees four hundred crores should be paid to the state. At the same time royalty of minerals should also be given to Rajasthan as the State produces minerals worth 204 crores it is one fifth of the total minerals produced in the country but despite all this the state is not given Royalty. In the last I would like to submit that income tax and corporation tax are being levied in Rajast931 MARCH 29, 1993 Rajasthan Budget 1993-94 M.P. Budget 1993-94. Demands for Grants on Account (MP) Demands for Grants on Accout (Rai.) 1993-94, Supplementary Demads for 1993-94, Supplementary Demands for Grants (MP) 1992-93 Grants (Plaiasthan), 1992-93 [English]

[Sh. Girdhari Lal Bhargava]

han but the state is not being given its due share of surcharge in it. Attention should be paid towards this factor. Rajasthan is the most backward area, about five percent of the total population lives there but it gets only one percent water out of the rivers that flow in the country. This is a desert area and hilly area where the water level has gone down. 204 crores and it is one fifth of the total minerals produced in the country but despite all this the states has not been given royalty. in the last I would like to submit that income tax and corporation taxes are being given its due share of surcharge in it. Attention should be paid towards this factor. Rajasthan is the most backward area. About five percent of the total population lives there. But it gets only one percent out of the rivers that flow in the country. This is a desert and hilly area where the water level has gone down, to the extent that only salty water is available there. It causes a specific naru disease and whatever water is put in the Body, is causes insects. Work regarding the distribution of water as Ganga Project and others should be taken in hands for the all round development of Raiasthan, Therefore, I would like to submit that the Budget that had been presented here because of the President's Rule in the state is a budget which gives weightage to profit and neglect the all round profit of Rajasthan because the hailstorm that took place throughout the country destroyed the crops. I would like to know about the steps being taken by the Government to provide relief to the affected people if the hon Minister fails to do so, there is no meaning of his speaking here. He should give at least one assurance, other may be given in writing afterwards you may kindly direct him to do so. Please order him.

MR. SPEAKER: If he does not speak, he would not get money. Therefore I request him and not order him to give an answer in brief.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM.V. CHAN-DRASHEKARA MURTHY): Mr. Speaker, Sir, I am thankful to the Members who have participated in the discussion. With your permission, I will take up first Madhya Pradesh.

The Annual Plan for 1993-94 is of the order of Rs. 2400 crore as against Rs. 1741.75 crore in 1992-93 - an increase of 37 per cent. The central assistance in 93-94 is of the order of Rs. 650 crore as against Rs. 629.95 crore in 1992-93 - an increase of 4.5 per cent.

The major thrust areas are irrigation. flood control, energy, rural development, transport, social welfare and welfare of the SC & ST. The sectoral allocation as compared to 1992-93 is as under.

For education and culture, in 1992-93. it was Rs. 184 43 crore in 1993-94, it is Rs. 213.56 crore. For health and family welfare. it was Rs. 61,29 crore in 1992-93, now it is Rs. 76.4 crore. For welfare of SC & ST in 1992-93, it was Rs. 59.64 crore; now in 1993-94, it is Rs. 69.8 crore. For rural development, in 1992-93, it was Rs, 134, 19 crore: now in 1993-94, it is Rs 126 91 crore. For impation and flood control, in 1992-93, it was Rs. 411.87 crore: in 1993-94, it is Rs. 513141 crore. For energy, it was Rs. 46.59 crore in 1992-93; now in 1993-94 it is Rs. 743.5 crore. For transport, in 1992-93, it was Rs. 588.69 crore, now in 1993-94, it is Rs. 93.47 croe.

Members from Madhya Pradesh have pointed out about severe drought and hailstrom. Under the calamity relief fund, an advance release of quarterly instalments of CRP amounting to Rs. 693.75 lakhs was released on 18.6.1992. Subsequently, the third instalment was released on 2.7 1992 to 933 M.P. Budget 1993-94, CHAITRA 8, 1915 (SAKA) Rajasthan Budget 1993-94 934
 Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
 1993-94, Supplementary Demands for Grants (MP) 1992-93
 meet the situation. In addition to this, under

meet the situation. In addition to this, under accelerated rural water supply scheme, an advance release of two quarterly instalments of Rs. 563.8 lakh each was released. Shri Lokanath Chowdhary has pointed out that there is some discrepency in the....

MR SPEAKER: Two very good points were made. One is on Bhopal Gas Victims.

SHRI M.V. CHANDRASEKARA MURTHY: Yes, Sir. I am coming to that. About the revised and budget estimates the only provision for calamity relief fund is Rs. 37 crores. The sum has been budgetted for 1993-94. But in 1991-92 out of Rs. 37 crores available in this calamity relief fund only Rs. 26 crores were spent. Carry over of Rs. 11 crores was figured in the revised estimates of 1992-93.

[Translation]

SHRI CHANDULAL CHANDRAKAR: Which state?

SHRI M.V CHANDRASEKARA MUR-THY: Madhya Pradesh.

[English]

SHRIMATI MALINI BHATTACHARYA (Jadavpur): The hon Member has a very pointed question, whether the compensation which is to be stopped on 31st March, will continue.

SHRI M.V. CHANDRASEKARA MUR-THY: I will come to that point.

(Translation)

DR. LAXMINARAYAN PANDEYA: Mr. Speaker, Sir, Mr. Minister has mentioned the sum that has been budgeted for the year, but nothing has been said about the situation created there due to cold wave and half storm and the steps taken in regard thereof. (Interruptions)

SHRI M.V. CHANDRASEKARA MUR-THY: On scarcity and hill storms, this year we have spent Rs. 44 crores already. Another Rs. 4 crore is available to be spent in March. Out of this Rs. 23 crores is for drinking water. Also the land recoveries are totally sent in all the affected and scarcity areas.

About the Bhopal Gas tragedy, the hon. Member Shri Hannan Mollah has pointed out about the Government of India's scheme in this intenm relief to identify 5 lakh persons in 36 most affected wards of Bhopal. The scheme is for three years and it will end by the 31st March 1993. The relief to the families of dead and victims will be continue to be paid besides the Supreme Court Order that an additional of 1 lakh people residing in these areas should also be paid interim relief for a period of three years. The payment has already been provided in the Central Budget and it will continue till 1995

SHRI MUMTAZ ANSARI (Kodarma) What is the amount of that?

MR. SPEAKER: When we discuss it we will give the figures.

[Translation]

SHRI M.V. CHANDRASEKAR MUR-THY: The hon. Member from Rajasthan Shri Dau Dayal Joshi has pointed out that the scheme of

(English)

"Apna Gaon apna kam" and 30 districts & 30 schemes has been neglected after the President's Rule has taken over. It is not correct. It is being continuing and we have provided Rs. 10 crores in 1993-94.

About the other points raised by the

Grants (MP) 1992-93 [Sh M V Chandrashekara Murthy]

hon Members, I will collect the information and pass it on to the Members.

SHRI HANNAN MOLLAH The Chemical Minister has categorically said that there is no budgetary provision for the gas victims

MR SPEAKER You should have followed what he said It is in the General Budget of the Central Government [nterruptions]

MR SPEAKER You please sit down now You made a good point You got the reply and yet you are not satisfied [nterruptions]

(Translation)

SHRI RAMKRISHNA KUSMARIA Honourable Mr Speaker, Sir use of harsh methods for the recovery of loans etc is not proper Farmers are in a pitiable condition due to hail storm. The Hon'ble Minister has not given any reply about stopping the recovery {Interruptions}

(English)

DEMANDS FOR GRANTS (MADHYA PRADESH BUDGET) ON AC-COUNT 1993-94

MR SPEAKER I shall now put the Demands for Grants on Account in respect of Budget for the State of Madhya Pradesh for 1993-94

The Question is

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated

Grants (Rajasthan), 1992-93
Fund of the State of Madhya
Pradesh on account for or towards
defraying the charges during the
year ending on the 31st day of
March, 1994, in respect of the heads
of demands entered in the second
column thereof against Demands
1 to 73"

936

The Motion was adopted

MR SPEAKER I shall now put the Supplementary Demands for Grants (Madhya Pradesh) for 1992-93 to the Vote of the House

The question is

That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Madhya Pradesh to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1993 in respect of heads of demands entered in the second column thereof against -

Demand Nos 1 to 4, 6 to 8, 10 to 14 17 19 to 24, 26 to 30, 32 to 34 36, 39, 41, 44 45,47 to 49, 54 to 56, 58, 61,64,65,67,68 and 72 "

The motion was adopted

22.21 hrs.

MADHYA PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL 1993*

[English]

THE MINISTER OF STATE IN THE

^{*}Published in the Gazette of India, Extra. Extra ordinary Part II Section-2 dated 29.1.92.

MINISTRY OF FINANCE (SHRIM V CHAN-DRASEKARA MURTHY) I Beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94"

The motion was adopted

SHRIM V CHANDRASEKARA
MURTHY I introduce ** the Bill

MR SPEAKER The Minister may move for the consideration of the Bill

SHRIM V CHANDRASHEKRRA MURTHY I beg to move**

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated funds of the State of Madhya Pradesh for the services of a part of the financial year 1993-94 be taken into consideration."

[Translation]

DR LAXMINARAYAN PANDEYA (Mandsaur) Mr Speaker Sir Minister has not replied to any question. Nothing has been said about the farmers affected especially by hail storm in Rajasthan. Madhya Pradesh and Uttar Pradesh and the steps being taken in the drought affected areas. No mention has been made about the Projects which are incomplete and the develop-

mental work that has come to a halt. So we are not willing to participate in this discussion any more. We are leaving the House

22.22 hrs.

(English)

MR SPEAKER The question is

'That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94 be taken into consideration."

The motion was adopted

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

"That Clauses 2 and 3 stand part of the Bill

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR SPEAKER The question is

That the schedule clause 1 the Enacting Formula and the long title stand part of the Bill

The imotion was adopted
The Scendule Clause1 the Enacting
Formula and the Long Title were added
to the Bill

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY)

I beg to move

939 M.P. Appropriation Bill, 1993MARCH 29, 1993 M.P. Appropriation Bill, 1993 94
"That the Bill be passed."

from and out of the Consolidate

MR SPEAKER The question is"

"That the Bill be passed "

The motion was adopted

MADHYA PRADESH APPROPRIATION
BILL 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authonse payment and appriphation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93

MR SPEAKER The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93"

The motion was adopted

SHRI M V CHANDRASHEKARA
MURTHY I introduce** the Bill

MR SPEAKER The Minister may now move for the consideration of the Bill

SHRI M V CHANDRASHEKARA
MURTHY I beg to move**

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration."

MR SPEAKER The question is

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration

The motion was adopted

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

"That Clauses 2 and 3 stand part of the Bill "

The motion was adopted

Clauses 2 and 3 stand part of the Bill

MR SPEAKER The question is

'That the schedule clause 1 the Enacting Formula and the long title stand part of the Bill."

The motion was adopted

The Schedule Clause 1 the Enacting formula and the Long title were added to the Bill

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM V CHANDRASHEKARA MURTHY) I beg to move "That the Bill be passed"

Introduced moved with the recommendation of the President Gazette of India Extraordinary Part II Sector 2 dated 29 3 1993

Published in the President Gazette of India, I xtraordinary

MR. SPEAKER: The question is:

[English]

"That the Bill be passed."

The motion was adopted

22,25 hrs.

MADHYA PRADESH, BUDGET, 1993-94, GENERAL DISCUSSION, DEMANDS FOR GRANTS ON ACCOUNT (MADHYA PRADESH), 1993-94 SPPLEMENTARY DEMANDS FOR GRANTS (MADHYA PRADESH), 1992-93.

AND

RAJASTHAN BUDGET, 1993-94 GEN-ERAL DISCUSSION: DEMANDS FOR GRANTS ON ACCOUNT (RAJASTHAN) 1993-94, SUPPLEMENTARY DEMANDS FOR GRANTS (RAJASTHAN), 1992-93

[English]

MR. SPEAKER: I shall now take up demands for grants (On Account) for 1993-94.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third colum of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Rajasthan, on account, for or towards defraying the charges during the year ending on the 31st day of March 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 50."

The motion was adopted

MR. SPEAKER: I shall now take up Supplementary Demands for Grants (Rajasthan) for 1992-93.

942

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Rajasthan to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1993, in respect of heads of demands entered in the second column thereof against Demand Nos 2 to 8, 11 to 13, 15 to 23, 26,27,29 to 37 and 39 to 48"

The motion was adopted

RAJASTHAN APPROPRIATION (VOTE OF ACCOUNT) BILL, 1993*

[Enalish]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY). I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the Financial year 1993-94.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of 943 Rajasthan Appropriation MARCH 29, 1993
(Vote o Account) Bill, 1993
Rajasthan for the services of a part Mf
of the financial year 1993-94."

The motion was adopted.

SHRI M.V. CHANDRASHEKARA MURTHY: I introduce** the Bill.

MR SPEAKER: The Minister may move for the consideration motion of the Bill

SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move**:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1993-94, be taken into consideration."

MR. SPEAKER. The question is .

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Rajasthan for the services of a part of the financial year 1993-94, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 2 and 3 were added to the Bill

Rajasthan Appropriation Bill, 1993

944

MR. SPEAKER: The question is:

"That the Schedule, Clause I, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

SHRI M.V. CHANDRASHEKARA
MURTHY: I beg to move:

"That the Bill be passed."

MR SPEAKER: The question is.

"That the Bill be passed "

The motion was adopted

RAJASTHAN APPROPRIATION BILL, 1993

22.28 hrs

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHAN-DRASHEKARA MURTHY). I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93."

The motion was adopted.

^{**}Introduced moved with the recommendation of the President.

SHRI M V CHANDRASHEKARA
MURTHY I introduce** the Bill

MR SPEAKER The Minister may now move for the consideration of the Bill

SHRI M V CHANDRASHEKARA
MURTHY I beg to move**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93 be taken into consideration

MR SPEAKER The question is

'That the Bill to authonse payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Rajasthan for the services of the financial year 1992-93 be taken into consideration."

The motion was adopted

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

That Clause 2 and 3 stand part of the Bill "

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. SPEAKER The question is

"That the Schedule, Clause 1 the Enacting Formula and the Long. Title stand part of the Bill " The motion was adopted (Clauses 2 and 3 were added to Bill)

MR SPEAKER The question is "That the Schedule, Clause1, the Enacting Formula and the long Title stand part of the Bill."

The motion was adopted

The schedule, Clause1, the Enacting Formula and the Title were added to the Bill

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM V CHANDRASHEKHARA MURTHY) I begto move

That the Bill be passed "

MR SPEAKER The question is

"That the Bill be passed "

The motion was adopted 22.30 hrs

PAPERS LAID ON THE TABLE Contd

NOTIFICATION UNDER CUSTOMS ACT 1962

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIM V CHAN-DRASHEKARA MURTHY) Sir I beg to lay on the Table a copy of the Notification No 106/93-Customs (Hindi and English versions) published in Gazette of India dated the 29th March 1993 together with an explanatory memorandum rescinding notification No 342/76-Customs dated the 2nd August 1976 so as to withdraw the concessional rates of customs duty to specified goods imported into India from certain countries so as to give effect to the de ision of the Government to withdraw from GATT Protocol relating to Trade Negotiations among Developing Countnes, under section 159 of the Customs Act, 1962

[Placed in Library See No LT 3735/93]

^{*} Published in the Gazette of India, ordinary Part-II, Section2 dated29-3-93

^{**} Introduced moved with the recommendation of the President

MR. SPEAKER: Now let us take up the legislative business. We shall take up items No. 45, 46 and 47 together.

22.31 hrs

UTTAR PRADESH STATE LEGISLA-TURE (DELEGATION OF POWERS) BILL

As Passed by Rajya Sabha

(English)

MR. SPEAKER: The question is:

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

SHRI GUMAN MAL LODHA (Pali): Just one minute, Sir....{Interruptions}. Why? How can you stop us? This is not mobocraCy. It is a very serious Bill, Sir....{interruptions}

[Translation]

SHRI RAM NAIK (Bombay North): Is this Surajkund?...[Interruptions]....

MR. SPEAKER: He is co-operating. Why are you disturbing without any reason.

{Interruptions}

SHRI GUMAN MALLODHA: I just want to take one minute, Sir. The only point which I want to make out is that in this Bill which has been produced before this House for consideration, there is no provision that the matter would be put for the approval of the House. Although the provision says that it would be laid on the Table of the House once the decisions are taken, there is no provision that it would be laid within a particular period. That is number one. The second thing is that the approval of the House would be taken on that. Therefore, I want to oppose it on this ground that firstly, the violation of the democratic parliamentary system is there on account of the President's rule in a State under article 356. Article 357 certainly authonses in that condition that laws can be made. But on this point there is no provision under article 357 whether approval of the House should be taken or not taken. My submission is that in a parliamentary democracy, everything should originate and everything should be subject to the approval of the House. If the Houses in the Legislative Assemblies in those States are not sitting. then at least the decisions which are taken. the laws which are made under article 357. must be put before this House and the approval must be taken. The House may approve or disapprove ..[Interruptions]

MR. SPEAKER is there any Constitutional provision to this effect?

SHRI GUMAN MAL LODHA: No, Sir. I am saying that there is no Constitutional requirement either way. Article 357 is silent on that point. I am not opposing it on the ground that it is not permissible under the Constitution. I am not opposing it on the ground of propriety. I am saying that parliamentary democracy and the supremacy and sovereignty of this Parliament and this House warrants that all laws must be put here within a particular period. There is no such thing

949 U.P. State Legislative CHAITRA 8, 1915 (SAKA) (Delegation of Power) Bill

a particular period. There is no such thing prescribed in the Bill which has been presented. Secondly, it must be subject to the approval of the House. These are the two points which I want to raise.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): I would like to say one thing. I have moved an amendment.

MR. SPEAKER: It will come during clause-by-clause discussion.

[Interruptions]

[English]

MR. SPEAKER: When we take up the Clause I will allow you.

SHRI AHAMED (Manjeri): Sir, This House has already passed a similar Bill previously in respect of Jammu and Kashmir. This is not the first time that the House is going to discuss that Bill [Interruptions]

MR. SPEAKER: I think that I can direct from the Chair that all that is necessary to be done as per the Constitution will be done.

MR. SPEAKER: Now we take up Clause by Clause consideration of the Bill.

MR. SPEAKER: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause -3 Conferment on the President of the Power of the State Legislature to make Laws

SHRI BHAGWAN SHANKAR RAWAT

(Agra): Sir, I beg to move:

Page 1, lines 16 and 17,

omit "whenever he considers it practicable to do so,"(1)

Page 2, line 2, -

add at the end -

"and incorporate the recommendations of the Committee in the Act."(2)

Page 2, line 4, -

for "as soon as may be" substitute -

"within thirty days" (3)

[Translation]

Sir. I would like to submit that the Article 357 is ambiguous and it has no specific provision. [Interruptions] So I have moved these amendments. This is the discretion of the President to appoint the proposed Joint Committee which will consist of 30 members - 20 nom Lok Sabha and 10 from Rajya Sabha. My submission is that they may discuss any matter, but through this amendment I intend to make a provision that recommendations of the committee should be incorporated in the Act so that the feelings of the public can be reflected therein since Lok Sabha is the House of the people. Secondly, the Bill or the Act should be laid on the Table of the House within 30 days.

Sir, at present the provision is that the Act will be laid on the Table of the House but no time limit has been prescribed for that. As a result of that if the House does not meet for three months, the bill will not be laid on the table of the House causing an irrepairable

[Sh. Bhagwan Shankar Rawat]

loss. Therefore, in order to avoid that loss and to ensure that the President actually acts as per the democratic norms even under the rules. I have moved this amendment. Union Government has promulgated the ordinance on 6th December and today it is the end of the March and the committee has not been constituted. The advisory committees could have been constituted through ordinance also, but this has not been done in any of the states. This indicates that in the Presidents rule, elected representatives including Parliament have been ignored. Governors have never taken advice from members of Partiament in any States till date. I think, for the sake of democracy this sentiment of public should be conveved to the President. This will justify why it is necessary to adopt this amendment.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT). Mr. Speaker, Sir, the hon. Member has moved three amendments. One of these amendments is that consultation with the consultative Committee should be made compulsory. Sir, at times we are required to go on for such legislations as are of urgent nature and it may be possible that consultation with the consultative committee may not be made. What the hon, Member has opined is right and the opinion of the Government is also right, but the point is that the formality of consultation should not be made compulsory since it may hamper the pace of work. The consultative committee is already there to offer consultation, but if we make a provision that a Bill cannot be passed without consultation proceeding it, then the very purpose of the Bill will get defeated. Certain amount of latitude in administration is therefore required so as to provide a scope for taking up legislations of emergent nature without proceeding consultation that

may be delayed for certain reasons. It would not be in the interest of the nation if we do not have such a provision. I would therefore like to emphasise that the formality of consultation should not be made compulsory, but we will have the practice of seeking consultation so the consultative committee should remain in existence.

Secondly, the hon. Member has suggested to make the recommendations of the Consultative Committee compulsory, Mr. Speaker, Sir, the importance of the consultation is over when the recommendations of the Consultative Committee are made compulsory. Then in that case even the name of that committee would have to be changed to Mandatory Committee. Whenever there is consultation, it is always in the mutual interest. It is thus the feelings of the people get reflected in the functioning of the Government and do also influence the rules of administration and moreover, they lend a sense of responsibility to arrive at a sensible decision. But if it is decided that the recommendations of the consultative committee have got to be followed compulsorily, then the committee will deviate from its very purpose.

Thirdly, the hon. Member has suggested to fix 30 days time to execute the consultation recommended by the consultative committee. It is also not possible. This is because it is, at time, not possible to give the recommendation a shape of legislation through Parliament within 30 days. I therefore hope that the hon. Member would realise this point. The view of the Government and that of the Government and that of the hon. Member is one and the same, but there should be no restriction that may obstruct the work of the Government.

I hope that the hon. Member would withdraw the amendments that he has suggested. Nevertheless, the feelings of the hon. Member is very much inaccordance Government would fully endorse to it

SHRI BHAGWAN SHANKAR RAWAT Mr Speaker, Sir, the hon. Minister has, however, not replied to my question, because it is already, more than 3 months and the Consultative Committee has not yet been formed. If the hon. Minister categorically gives an assurance to form the Committee within 15 days, then I am ready to withdraw the amendments that I have moved I support the democratic process and that is why I am accepting what has been said by him, but of course, I am doing it half heartly There is no need of enacting an Act even an ordinance can serve the purpose.

SHRI RAJESH PILOT: The hon. Member wants me to form a Committee in 15 days, I do hereby assure that I would form the Committee within 14 days

(English)

SHRI BHAGWAN SHANKAR RAWAT I seek leave of the House to withdraw my amendments Nos. 1, 2 and 3 to clause 3 of the Bill

MR. SPEAKER. Is it the pleasure of the House that the amendments moved by Shri Bhagwan Shankar Rawat be withdrawn?

SEVERAL HON.MEMBERS: Yes.

Amendments No. 1,2 and 3 were,by leave, withdrawn.

MR. SPEAKER: I shall now put clause 3 to the vote of the House.

The question is"

"That clause 3 stand part of the Bill".

The motion was adopted

MR. SPEAKER: The question:

"That the clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) SIr, I beg to move.

"That the Bill be passed "

MR SPEAKER The question is:

"That the Bill be passed."

The motion was adopted.

22.42 hrs

MADHYA PRADESH STATE LEGISLA-TURE (DECLARATION OF POWERS) BILL

As Passed by Rajya Sabha

[English]

MR. SPEAKER: There is no amendment to the motion for consideration.

The question is:

"That the Bill to confer on the President the power of the Legislature of the State of Madhya Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted

955 Rajsthan State Legislative MARCH 29, 1993

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is: "

"That clause 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 1, 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT: Sir, I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

22,44 hrs

RAJASTHAN STATE LEGISLATURE (DELEGATION OF POWERS) BILL

As Passed by Rajya Sabha

[English]

MR. SPEAKER: The question is:

(Delegation of Power)Bill

"That the Bifl to confer on the President the power of the Legislature of the State of Rajasthan to make laws, as passed by Rajya Sabha, be taken into consideration."

956

The motion was adopted

MR. SPEAKER: The House will now take up clause-by-clause consideration of the bill.

The question is:

"That clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clause 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI RAJESH PILOT: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Well, I must thank you very much for the excellent cooperation.

There are one or two points which I would like to bring to your notice and seek the advice and guidance of the House.

Tomorrow there is one Bill which is to be considered. This is the SAARC Convention (Suppression of Terrorism) Bill. This Bill is a non-controversial Bill and they are going to have discussion in Dhaka on 11th. If you permit we can pass the Bill so that they can have it. I think, this Bill can be passed without any difficulty if you allow today.

[Translation]

SHRIGEORGE FERNANDES: (Muzaffarpur): Mr. Speaker, Sir, for the last so many days, particularly after the incidents of Bombay, there has been a discussion both inside and outside the House as to what should be our stand in the SAARC Summit on terrorism and whether a country can be declared a terrorist state etc. So far as I think, it would not be proper to say like that. On the one hand India is a member of SAARC countries and is going to endorse the Bill which provides for further endorsement to the previous protocol through this august House. We are going to formulate a policy towards terrorism that is spreading in different SAARC countries. I would therefore like to suggest that one or two hours or at least one hour should be allotted to hold discussion on this matter, otherwise this Bill will not have any significance. Besides, we want to be aware of some more basic points.

[English]

THE MINISTER OF WATER RE-SOURCES AND MINISTER OF PARLIA-MENTARY **AFFAIRS** (SHRI VIDYACHARAN SHUKLA): As far as the submission of Mr. George Fernandes to the House is concerned, we have no dispute over that. Since it is required for diplomatic initiative from our country that we pass this

Bill. This has been agreed by all the SAARC nations. All the SAARC nations will pass such a Bill before they meet for the summit in Dhaka. Because of the great pressure of time for completing the financial business tomorrow and day after, we may not be able to spare one or two hours as we would like to. There is no harm in discussing this Bill. We can all take a unanimous view, constructive view on this matter. But if we pass it without discussion unanimously it will convey a good message to our neighbouring countries and also we express our solidarity to the cause that is espoused in the Bill.

(Translation)

SHRI GEORGE FERNANDES: The submission of the hon. Minister gives me an impression that he considers that we are opposed to this Bill but it is not so. I do not apprehend any objection about the unanimity over this question. It is not the question of unanimity, nevertheless, there are certain things on which I would like to know the view point of the Government and at the same time, we would like to submit certain things from our own side. The matter relates to SAARC . It is for the first time that the Government has introduced a Bill in the House to ratify the provisions of a treaty. We presume that the Government is much worried in the wake of it. If we pass the Bill just like that then that will not be a dignified way of doing it. The seven, SAARC nations are not engineering terrorism anywhere; but the fact remains that our nation is a victim of terrorism. If the Government is concerned about conveying a good message through this Bill, then that message should be conveved from here at the time of passing this Bill. If we okay the provisions of the Bill just like that, then we would not be conveying the message through passing this Bill. We are not opposite the Bill.

THE MINISTER OF STATE IN THE

MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): Mr. Speaker, Sir, several conventions of the seven nations including Bhutan, Maldiv and Nepal have already passed it. This Bill has already been passed by the Raiya Sabha.

MR. SPEAKER: Has it been passed by the Rajya Sabha?

SHRI R.L. BHATIA: It has been passed by the Rajya Sabha. I would like to submit that there is nothing otherwise in it. If we pass this Bill, the Pakistan would also be under pressure to pass this Bill. Six SAARC countries are in favour of it and they are of one opinion that it is very important to bring Pakistan under the perview of this Bill. This Bill should be passed before 12th of this month when the SAARC convention has to commence.

[English]

SHRI GUMAN MAL LODHA (Pali): We must be able to apply our mind. Then, of course, whatever the hon. Minister is saying we may not oppose it. We may support it.

MR. SPEAKER: We will go by what you say. There is some substance in what you are saying. I am not disagreeing with that. The fact is it has been passed by Rajya Sabha. It has come to Lok Sabha with some amendments. It has to be passed by us and again go to Rajya Sabha.

[Translation]

SHRI GEORGE FERNANDES: We have not received that copy. We have got.

{English}

To be introduced:

MR. SPEAKER: Let us do one thing.

Tomorrow we will pass it.

[Translation]

najstrian State Legislative - MANCH 29, 1993 - (Delegation of Power)Bill

SHRI GEORGE FERNANDES: I have not got the copy if there has been any such amendment.

960

[English]

MR. SPEAKER: There is one more thing In today's business, we have the Budget of the Railway Ministry and Appropriation Bill and everything to be passed.

Can we take up the Vote on Account and Appropriation Bill and the Supplementary Bill tomorrow?

We will take up General Budget first and then we will take up the Railway Budget.

But at the fag end of the day, we will see that this Bill is also passed so that it goes to the other House and passed [*Interruptions*] I am suggesting that we take up Vote on

Account and all those things first. We will have discussion on General Budget later on.

We will take up Vote on Account and

Supplementary Demands and Appropriation Bill. We will pass General Budget and then we take up afterwards Railway Budget.

That is agreed.

Thank you very much for your splendid cooperation.

The House stands adjourned to meet again tomorrow Tuesday the 30th March, 1993 at 11.00 A.M.

12.52 hrs

The Lok Sabha then Adjourned till Eleven of the Clock on Tuesday, March 30, 1993/ Chitra 9, 1915 (Saka)